C O N T E N T S

Fifteenth Series, Vol. XXXV, Fourteenth Session, 2013/1935 (Saka)
No. 13, Monday, August 26, 2013/Bhadrapada 04, 1935 (Saka)

SUBJECT	PAGES
MEMBERS SWORN	3
WRITTEN ANSWERS TO QUESTIONS	
*Starred Question Nos .221 to 240	10-74
Unstarred Question Nos.2531 to 2644, 2646 to 2708 2710 to 2753 and 2755 to 2760	75-427
FELICITATIONS BY THE SPEAKER	
Congratulations to Indian Sportsmen and women for winning medals and trophies at various International Sports Tournaments	428

* Due to continuous interruptions in the House, Starred Questions could not be called for oral answers. Therefore, these Starred Questions were treated as Unstarred Questions.

PAPERS LAID ON THE TABLE **429-462**

MESSAGE FROM RAJYA SABHA **463**

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE
10th Report **464**

STANDING COMMITTEE ON COMMERCE
111th Report **464**

STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE
61st Report **464**

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 36th report of the Standing Committee on Labour on Demands for Grants (2013-14), pertaining to the Ministry of Textiles
Dr. K.S. Rao **465**

(ii) Mumbai Gang Rape incident

Shri Sushilkumar Shinde **466-467**

SUBMISSION BY MEMBERS

Re: Increasing gangrape incidents in the country **467**

MATTERS UNDER RULE 377 **480-496**

(i) Need to fill up seats in the private medical colleges solely on the basis of merit

Shri Premchand Guddu 481

(ii) Need for effective monitoring of Sarva Siksha Abhiyan Programme in Odisha

Shri Hemanand Biswal 482

(iii) Need to expedite the process for land acquisition to develop an additional terminal at Hadapsar railway station in Pune

Shri Suresh Kalmadi 483

(iv) Need to extend insurance cover to all adult members in the family under Aam Admi Bima Yojana and Janashree Bima Yojana and also make expeditious disposal of insurance claims under the schemes

Shri Narayan Singh Amlabe 484

(v) Need to ensure justice to people affected by religious violence occurred in 2008 in Kandhamal district, Odisha

Shri Charles Dias 485

(vi) Need to issue directions to State Governments to fill-up vacant posts meant for physically challenged persons in Departments under State Governments in a time-bound manner

Shri Sajjan Verma 486

(vii) Need to extend train service running from Chennai to Chingleput upto Kancheepuram and also undertake modernization of Kancheepuram Railway Station

Shri P. Viswanathan 487

(viii) Need to establish police station at Suppi in district Sitamarhi, Bihar

Shrimati Rama Devi 488

(ix) Need to set up a separate Bank for Railway employees

Shri Sonawane Pratap Narayanrao 489

(x) Need to expedite double laning of National Highway No. 28 passing through Pipra-Kothi and Raxaul and repair of N.H. 28B from Chapwa to Betia

Dr. Sanjay Jaiswal 490

(xi) Need to provide for publicity of achievements of State Governments also on Doordarshan

Shrimati Darshana Jardosh 491

(xii) Need to provide immediate medical assistance in Eastern Uttar Pradesh particularly in Sant Kabir Nagar district facing a serious threat of outbreak of diseases following floods in the region

Shri Bhismshankar alias Kushal Tiwari 492

(xiii) Need to take necessary measures to maintain peace and order in Darjeeling Hills of West Bengal due to agitation in favour of a separate state

Prof. Saugata Roy 492

(xiv) Need to include ‘calamity caused by sea’ in the list of natural calamities

Shrimati J. Helen Davidson 493

(xv) Need to set up a Central Agricultural University at Jhargram, West Bengal

Shri Pulin Bihari Baske 494

(xvi) Need to undertake relief and rehabilitation measures in flood-ravaged regions of Uttar Pradesh

Shri Jayant Chaudhary 495

(xvii) Need to honour Khashaba Jadhav, the Olympian Wrestler with Padma Award

Shri Raju Shetti 496

STATUTORY RESOLUTION RE: DISAPPROVAL OF NATIONAL FOOD SECURITY ORDINANCE, 2013 AND NATIONAL FOOD SECURITY BILL, 2013

Prof. K.V. Thomas 497-500, 845-846

Shri Prabodh Panda 501-508

Dr. Murli Manohar Joshi 510-530

Shrimati Sonia Gandhi 531-533

Shri Mulayam Singh Yadav 534-536

Shri Dara Singh Chauhan 537-539

Shri Sharad Yadav 540-544

Shri P. Vishwanathan 545-546

Shri Rudramadhab Ray 547-548

Shri A. Ganeshamurthi 549-551

Shri Jose K. Mani 552-553

Shri J.M. Aaron Rashid 554-556

Shri Shivarama Gouda 557-558

Shri Sukhdev Singh 559-560

Shri R. Dhruvanarayana 561-562

Shrimati Rama Devi 563-566

Shri P.R. Natarajan 567

Shri Haribhau Jawale	568-570
Shri Kalyan Banerjee	571-575
Shri Raju Shetti	576-577
Shri S. Semmalai	578-580
Shri Ganeshrao Nagorao Dudhgaonkar	581-582
Shri T.R. Baalu	583-590
Shrimati Poonam Veljibhai Jat	591
Shri Satpal Maharaj	592-594
Sk. Saidul Haque	595-596
Shri A. Sampath	597-603
Shri Harsh Vardhan	604
Dr. Kirit Premjibhai Solanki	605-608
Shri Jitender Singh Malik	609-612
Shri Bhartruhari Mahtab	613-620
Shri Arjun Ram Meghwal	621-622
Shri Nikhil Kumar Choudhary	623-624
Shrimati Jayashreeben Patel	625-634
Shri Naranbhai Kachhadia	635-637
Shrimati Darshana Jardosh	638-639
Shri A.T. Nana Patil	640-644
Dr. Baliram	645-646
Shri Ganesh Singh	647-648
Shri Shailendra Kumar	649-650
Shri Anant Gangaram Geete	651-653
Shri Ponnam Prabhakar	654-655
Shri C. Sivasami	656-657
Shri Dilipkumar Mansukhlal Gandhi	658-660
Shri Hansraj G. Ahir	661-664
Shri Praful Patel	665-673

Shri Ravindra Kumar Pandey	674
Shri Anto Antony	675-679
Shri Dinesh Chandra Yadav	680
Shri Balkrishna Khandeorao Shukla	681-685
Shri Ashok Argal	686
Dr. M. Thambidurai	687-694
Prof. Ramshankar	695
Shri Mahendrasinh P. Chauhan	696-697
Shri Gorakhnath Pandey	698-699
Shri Nama Nageswara Rao	700-702
Shri Prem Das Rai	703-704
Shri Sanjay Dhotre	705
Shri Sohan Potai	706
Shri P.T. Thomas	707
Shri Jayant Chaudhary	708-710
Shri P. Karunakaran	711-716
Shri P.L. Punia	717-719
Shri Vijay Bahadur Singh	720-727
Shrimati Harsimrat Kaur Badal	728-732
Shri Gajanan D. Babar	733-735
Shri Tufani Saroj	736
Shri Ramashankar Rajbhar	737-738
Shri Ramsinh Rathwa	739-740
Shri Lalu Prasad	741-742
Shri S.S. Ramasubbu	743-745
Shri S.D. Shariq	746-749
Shri Om Prakash Yadav	750-751
Shri Pralhad Joshi	752-754
Shri Bhausaheb Rajaram Wakchaure	755-756

Kumari Saroj Pandey	757-761
Shri Ghanshyam Anuragi	762-766
Shri Premdas	767
Shri Naveen Jindal	768-773
Shri Vincent H. Pala	774-776
Yogi Adityanath	777-779
Shri Jagdambika Pal	780-784
Shri Nilesh Narayan Rane	785-787
Shri Ratan Singh	788-789
Shri Baliram Jadhav	790-791
Shri Charles Dias	792
Shri Mohammed E.T. Basheer	793-795
Shrimati Jyoti Dhurve	796-799
Shri Prasanta Kumar Majumdar	800-801
Dr. Thockchom Meinya	802
Shri Asaduddin Owaisi	803-804
Dr. Tarun Mandal	805-806
Shri Thol Thirumaavalavan	807-808
Shri Sansuma Khunggur Bwiswmuthiary	809
Shri Virendra Kumar	810
Shrimati Botcha Jhansi Lakshmi	811-813
Shrimati Jaya Prada	814-815
Shri C. Rajendran	816-818
Shri O.S. Manian	819
Shri Kameshwar Baitha	820-821
Shri Ajay Kumar	822-824
Shri Suresh Angadi	825
Shri Rakesh Sachan	826-830
Shri Rajendra Agrawal	831

Dr. Prasanna Kumar Patasani 832-833
Shri Abdul Rahman 834-838
Dr. Arvind Kumar Sharma 839
Clauses 2 to 45 and 1 848-1212
Motion to Pass 1213-1216

ANNEXURE –I

Member-wise Index to Starred Questions 1217
Member-wise Index to Unstarred Questions 1218-1222

ANNEXURE- II

Minstry-wise Index to Starred Questions 1223
Ministry-wise Index to Unstarred Questions 1224

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Monday, August 26, 2013/Bhadrapada 04, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

… (*Interruptions*)

श्री शैलेन्द्र कुमार (कौशाम्बी): अध्यक्ष महोदयाह्ल(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये। सिट डाउन प्लीज। अभी ओथ दिलायी जानी है।

…(व्यवधान)

अध्यक्ष महोदया : नये सदस्य आये हैं, अभी वे शपथ लेंगे।

…(व्यवधान)

अध्यक्ष महोदया : अभी नये सदस्यों की शपथ है, नये सदस्य आये हैं, आप बैठ जाइये।

…(व्यवधान)

11.04 hrs.

MEMBERS SWORN

MADAM SPEAKER: Secretary-General may now call out the names of newly elected members in recent bye-elections to take the oath or make the affirmation.

Shri D.K. Suresh (Bangalore Rural)

Ms. Ramya Divya Spandana (Mandya)

… (*Interruptions*)

अध्यक्ष महोदया : आप बैठ जाइये।

…(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions)** …

अध्यक्ष महोदया : मुझे श्री शैलेन्द्र कुमार, श्री शरद यादव, श्री योगी आदित्यनाथ और श्री हुक्मदेव नारायण यादव के नोटिस मिले हैं, मैंने वे नोटिस डिसअलाऊ कर दिये हैं।

…(व्यवधान)

अध्यक्ष महोदया : मगर प्रश्न काल और पेपर लेड के बाद शून्य प्रहर में to all of you मौका देंगे।

…(व्यवधान)

MADAM SPEAKER: Please, let us run the 'Question Hour'.

… (*Interruptions*)

अध्यक्ष महोदया : शैलेन्द्र जी, आपको बुलाएंगे।

…(व्यवधान)

अध्यक्ष महोदया : शरद यादव जी, आपको भी बुलाएंगे।

…(व्यवधान)

अध्यक्ष महोदया : अब आप लोग बैठ जाइए।

…(व्यवधान)

11.06 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

11.06 ¼

At this stage, Shri S.P.Y. Reddy and Shri Rayapati Sambasiva Rao came and stood on the floor near the Table.

अध्यक्ष महोदया : हम कह रहे हैं कि आपको शून्य प्रहर में बोलने का मौका देंगे।

…(व्यवधान)

* Not recorded.

अध्यक्ष महोदया : अब आप लोग बैठ जाइए।

…(व्यवधान)

श्री शैलेन्द्र कुमार : समाजवादी पार्टी कार्यालय पर खड़े हो कर पथराव किया गया है। ह्ल(व्यवधान) वहां हमारे लीडर बैठते हैं। ह्ल(व्यवधान)

अध्यक्ष महोदया : आप लोग वापस जाइए।

…(व्यवधान)

अध्यक्ष महोदया : आप लोग भी बैठ जाइए।

…(व्यवधान)

11.07 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members went back to their seats.

11.07 ¼

At this stage, Shri S.P.Y. Reddy and Shri Rayapati Sambasiva Rao went back to their seats.

अध्यक्ष महोदया : आप लोग बैठ जाइए।

…(व्यवधान)

MADAM SPEAKER: Let us run the House.

… (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) … *

MADAM SPEAKER: Hon. Members, please go back.

… (*Interruptions*)

योगी आदित्यनाथ (गोरखपुर) : महोदया, मैंने प्रश्न काल स्थगन का नोटिस दिया है। (व्यवधान) उत्तर प्रदेश की सरकार (व्यवधान)

अध्यक्ष महोदया : आप ऐसे कैसे बोल रहे हैं?

…(व्यवधान)

* Not recorded.

MADAM SPEAKER: What are you doing? Go back, please.

… (*Interruptions*)

अध्यक्ष महोदया : आपको बोलने का मौका देंगे।

…(व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

…(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) …**

11.08 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

…(व्यवधान)

अध्यक्ष महोदया : शैलेन्द्र कुमार जी, अपनी सीट पर वापस जा कर बैंलिए।

…(व्यवधान)

11.08 ½ hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members went back to their seat.

…(व्यवधान)

अध्यक्ष महोदया : आपको भी बुलवा रहे हैं।

…(व्यवधान)

अध्यक्ष महोदया : सबको बारी-बारी बुलवाएंगे।

…(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : आप ऐसे मत कीजिए।

* Not recorded.

…(व्यवधान)

अध्यक्ष महोदया : आपको भी बुलवाएंगे और उनको भी बुलवाएंगे।

…(व्यवधान)

अध्यक्ष महोदया : उनको बोलने दीजिए।

…(व्यवधान)

अध्यक्ष महोदया : आप अपनी सीट पर जाइए।

…(व्यवधान)

अध्यक्ष महोदया : आप दोनों को बुलवाएंगे।

…(व्यवधान)

MADAM SPEAKER: Do not do that, please.

… (*Interruptions*)

अध्यक्ष महोदया : आप बैंलिए।

…(व्यवधान)

MADAM SPEAKER: Please speak.

… (*Interruptions*)

अध्यक्ष महोदया : आपको नहीं बुलवा रहे हैं, उनको बुलवा रहे हैं।

…(व्यवधान)

अध्यक्ष महोदया : बाद में आप पर भी आएंगे, आप बोलिएगा और इनको भी बुलवाएंगे।

…(व्यवधान)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) … *

MADAM SPEAKER: The House stands adjourned to meet again at 11.30 a.m.

11.10 hrs

The Lok Sabha then adjourned till Thirty Minutes past Eleven of the Clock.

---

* Not recorded.

11.30 hrs.

The Lok Sabha reassembled at Thirty Minutes

past Eleven of the Clock

(Madam Speaker in the Chair)

अध्यक्ष महोदया : श्री मुलायम सिंह यादव।

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, (व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) ... *

अध्यक्ष महोदया : आपको बुलवाएँगे। आप बैठ जाइए।

(व्यवधान)

श्री मुलायम सिंह यादव : ये हमें बोलने नहीं देना चाहते हैं। ...(व्यवधान) *

अध्यक्ष महोदया : आप लोग बैठिये।

...(व्यवधान)

अध्यक्ष महोदया : हम उनको भी बैठा रहे हैं। आप बैठ जाइए। Nothing else will go on record. ह्मुलायम सिंह जी, आप बोलिये।

*(Interruptions) ...**

अध्यक्ष महोदया : आप बैठ जाइए। इनके बाद आपको बुलवाएँगे।

...(व्यवधान)

श्री मुलायम सिंह यादव : ये हाउस को नहीं चलने देना चाहते हैं।

...(व्यवधान)

अध्यक्ष महोदया : हम आपको भी बुलवाएँगे। आप बैठ जाइए।

(Interruptions)

---

* Not recorded.

11.32 hrs

At this stage, Shri Shri Rayapati Sambasiva Rao and Shri S.P.Y Reddy came and stood on the floor near the Table.

… (*Interruptions*)

अध्यक्ष महोदया : आप अपनी सीट पर जाकर बैठिये। Nothing will go on record.

*(Interruptions) …**

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.33 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

---

* Not recorded.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker *in the Chair*)

FELICITATIONS BY THE SPEAKER

Congratulations to Indian Sportsmen and women for winning medals and trophies at various International Sports Tournaments

MADAM SPEAKER: Hon. Members, I am sure all of you will join me in congratulating the Indian athletes for winning fourteen medals including three gold medals at the 2013 Asian Youth Games at Nanjing in China on 24 August, 2013.

The Indian Cricket Team won the under-23 ACC Emerging Trophy held at Singapore on 25 August, 2013.

In another event, the Indian Women Archery team comprising Deepika Kumari, Laishram Bombayla Devi and Rimil Buriuly won Gold Medal in recurve team event in the Archery World Cup at Wroclaw in Poland.

In yet another event, Sania Mirza won the women doubles Tennis trophy at the WTA New Haven Open at New Haven.

We are proud of these accomplishments. They will inspire upcoming sportspersons across the country.

We convey our best wishes to Indian Athletes and sportspersons for their future endeavours.

12.02 hrs

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, the House will take up Papers to be laid on the Table.

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): Madam, I beg to lay on the Table:-

(3) A copy each of the following Notifications (Hindi and English versions) under Section 124 of the Major Port Trusts Act, 1963:-

(i) G.S.R. 90(E) published in Gazette of India dated 15th February, 2013, approving the Kandla Port Trust (Authorization of Pilots) Regulations, 2013.

(ii) G.S.R. 289(E) published in Gazette of India dated 6th May, 2013, approving the Kolkata Port Trust Employees' (Classification, Control & Appeal) Amendment Regulations, 2013.

(iii) G.S.R. 396(E) published in Gazette of India dated 25th June, 2013, approving the Visakhapatnam Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2013.

(iv) G.S.R. 386(E) published in Gazette of India dated 20th June, 2013, approving the Paradip Port Trust Employees (Conduct) Amendment Regulations, 2013.

(Placed in Library, See No. LT 9562/15/13)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2011-2012.

(ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 9563/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): Madam, I beg to lay on the Table:-

(1)A copy of the National Tiger Conservation Authority (Recruitment and Conditions of Service of Officers and other Employees) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 826(E) in Gazette of India dated 15th November, 2012 under sub-section (2) of Section 63 of the Wildlife (Protection) Act, 1972.

(Placed in Library, See No. LT 9564/15/13)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bengaluru, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bengaluru, for the year 2012-2013.

(Placed in Library, See No. LT 9565/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): Madam, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.

(Placed in Library, See No. LT 9566/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR CHAUDHARY): Madam, I beg to lay on the Table a copy of the Central Motor Vehicles (First Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 207(E) in Gazette of India dated 8th April, 2013 under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988, together with an explanatory memorandum.

(Placed in Library, See No. LT 9567/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the ITI Limited and the Government of India for the year 2013-2014.

(Placed in Library, See No. LT 9568/15/13)

(ii) Memorandum of Understanding between the Telecommunications Consultants India Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2013-2014.

(Placed in Library, See No. LT 9569/15/13)

(iii) Memorandum of Understanding between the Telecommunications Consultants India Limited and Tamilnadu Telecommunication Limited for the year 2013-2014.

(Placed in Library, See No. LT 9570/15/13)

(iv) Memorandum of Understanding between the Telecommunications Consultants India Limited and Intelligent Communication Systems India Limited for the year 2013-2014.

(Placed in Library, See No. LT 9571/15/13)

(v) Memorandum of Understanding between the National Informatics Centre Services Incorporated and the Department of Electronics and Information Technology, Ministry of Communications and Information Technology, for the year 2013-2014.

(Placed in Library, See No. LT 9572/15/13)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885:-

(i) The Indian Telegraph (Amendment) Rules, 2013 published in Notification No. G.S.R. 368(E) in Gazette of India dated 12th June, 2012.

(ii) The Indian Telegraph (2nd Amendment of 2013) Rules, 2013 published in Notification No. G.S.R. 506(E) in Gazette of India dated 26th July, 2013.

(Placed in Library, See No. LT 9573/15/13)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

(i) The Registration of Consumer Organisations Regulations, 2013 published in Notification No. F. No. 321-49/2012-CA&QoS in Gazette of India dated 21st February, 2013.

(ii) The Telecom Commercial Communications Customers Preference (Eleventh Amendment) Regulations, 2013 published in

Notification No. F. No. 311-23/2013-QoS in Gazette of India dated 24th May, 2013.

(iii) The Telecom Commercial Communications Customers Preference (Twelfth Amendment) Regulations, 2013 published in Notification No. F. No. 311-23/2013-QoS in Gazette of India dated 24th May, 2013.

(iv) The Short Message Services (SMS) Termination Charges Regulations, 2013 published in Notification No. F. No. 409-10/2012-NSL-I in Gazette of India dated 24th May, 2013.

(v) The Telecommunication Consumers Education and Protection Fund (Second Amendment) Regulations, 2013 published in Notification No. F. No. 324-2/2013-CA in Gazette of India dated 10th July, 2013.

(Placed in Library, See No. LT 9574/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): Madam, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2010-2011, alongwith Audited Accounts.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9575/15/13)

(3) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2011-2012, alongwith Audited Accounts.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 9576/15/13)

(5) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(i) S.O.107(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.

(ii) S.O.573(E) published in Gazette of India dated 7th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage) (Thiruvanathapuram-Kerala/Tamil Nadu Border Section) in the State of Tamil Nadu.

(iii) S.O.678(E) published in Gazette of India dated 13th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage) (Thiruvanathapuram-Kerala/Tamil Nadu Border Section) in the State of Tamil Nadu.

(iv) S.O.520(E) published in Gazette of India dated 6th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.

(v) S.O.616(E) published in Gazette of India dated 11th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 45Ext.& 220 (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.

(vi) S.O.98(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 209 (Honniganahalli to Thalaghattapura Section) in the State of Tamil Nadu.

(vii) S.O.21(E) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 49 in the State of Tamil Nadu.

(viii) S.O.535(E) published in Gazette of India dated 6th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 49 in the State of Tamil Nadu.

(ix) S.O.589(E) published in Gazette of India dated 8th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.

(x) S.O.471(E) published in Gazette of India dated 27th February, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.

(xi) S.O.584(E) published in Gazette of India dated 8th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.

(xii) S.O.675(E) published in Gazette of India dated 13th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Tiruchirappalli-Karakudi Section) in the State of Tamil Nadu.

(xiii) S.O.766(E) published in Gazette of India dated 18th March, 2013, making certain amendments in the Notification No. S.O. 1749(E) dated 11th October, 2006.

(xiv) S.O.528(E) published in Gazette of India dated 6th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Extn. (Dindigul-Theni & Kumuli Section Section) in the State of Tamil Nadu.

(xv) S.O.210(E) published in Gazette of India dated 19th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy Bypass) in the State of Tamil Nadu.

(xvi) S.O.611(E) published in Gazette of India dated 11th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Tiruchirappalli-Karakudi Section)in the State of Tamil Nadu.

(xvii) S.O.477(E) published in Gazette of India dated 27th February, 2013, making certain amendments in the Notification No. S.O. 2102(E) dated 8th September, 2012.

(xviii) S.O.708(E) published in Gazette of India dated 15th March, 2013, making certain amendments in the Notification No. S.O. 1102(E) dated 17th July, 2006.

(xix) S.O.891(E) published in Gazette of India dated 1st April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.

(xx) S.O.908(E) published in Gazette of India dated 1st April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.

(xxi) S.O.931(E) published in Gazette of India dated 8th April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.

(xxii) S.O.1043(E) published in Gazette of India dated 26th April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.

(xxiii) S.O.1078(E) published in Gazette of India dated 30th April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.

(xxiv) S.O.1092(E) published in Gazette of India dated 1st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.

(xxv) S.O.1234(E) published in Gazette of India dated 16th May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior to Shivpuri Section) in the State of Madhya Pradesh.

(xxvi) S.O.1300(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Jabalpur-Lakhanadon Section) in the State of Madhya Pradesh.

(xxvii) S.O.717(E) published in Gazette of India dated 15th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Old NH-5) (Chennai-Kolkata Section) in the State of Andhra Pradesh.

(xxviii) S.O.680(E) published in Gazette of India dated 13th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Old NH-5) (Chennai-Kolkata Section) in the State of Andhra Pradesh.

(xxix) S.O.709(E) published in Gazette of India dated 15th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.

(xxx) S.O.757(E) published in Gazette of India dated 18th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

(xxxi) S.O.746(E) published in Gazette of India dated 18th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

(xxxii) S.O.807(E) published in Gazette of India dated 22nd March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (New NH-65) (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.

(xxxiii) S.O.619(E) published in Gazette of India dated 11th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

(xxxiv) S.O.475(E) published in Gazette of India dated 27th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.

(xxxv) S.O.768(E) published in Gazette of India dated 18th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 16 (Old NH-5) (Chennai-Kolkata Section) in the State of Andhra Pradesh.

(xxxvi) S.O.755(E) published in Gazette of India dated 18th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

(xxxvii) S.O.481(E) published in Gazette of India dated 27th February, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 18 & 7 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

(xxxviii) S.O.1226(E) published in Gazette of India dated 16th May, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(xxxix) S.O.1227(E) published in Gazette of India dated 16th May, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(xl) S.O.1228(E) published in Gazette of India dated 16th May, 2013, entrusting the stretches, mentioned therein, of new National Highways No. 28, 31 & 731 to National Highway Authority of India.

(xli) S.O.1229(E) published in Gazette of India dated 16th May, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(xlii) S.O.1230(E) published in Gazette of India dated 16th May, 2013, directing the Border Roads Organisation shall exercise the function relating to development and maintenance of National Highway Nos. 102A, 102B and 137.

(xliii) S.O.1400(E) published in Gazette of India dated 31st May, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(xliv) S.O.1401(E) published in Gazette of India dated 31st May, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(xlv) S.O.1402(E) published in Gazette of India dated 31st May, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(xlvi) S.O.1463(E) published in Gazette of India dated 6th June, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(xlvii) S.O.1534(E) published in Gazette of India dated 14th June, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(xlviii) S.O.985(E) published in Gazette of India dated 17th April, 2013, declaring 848A as a new National Highway.

(xlix) S.O.20(E) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kuttipuram-Edappally Section) in the State of Kerala.

(l) S.O.22(E) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Kerala.

(li) S.O.151(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Kerala.

(lii) S.O.1406(E) published in Gazette of India dated 31st May, 2013, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.

(liii) S.O.1407(E) published in Gazette of India dated 31st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.

(liv) S.O.1780(E) to S.O.1783(E) published in Gazette of India dated 20th June, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 75E (Sidhi-Singrauli Section) in the State of Madhya Pradesh.

(lv) S.O.1964(E) published in Gazette of India dated 2nd July, 2013, uthorizing the Joint Collector, Anantapur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 63 (New NH No. 67) in the State of Andhra Pradesh.

(lvi) S.O.1968(E) published in Gazette of India dated 2nd July, 2013, uthorizing the Additional Collector, Suratgarh, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 51 in the State of Rajasthan.

(lvii) S.O.1969(E) published in Gazette of India dated 2nd July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.

(lviii) S.O.2040(E) published in Gazette of India dated 5th July, 2013, making certain amendments in the Notification No. S.O. 1905(E) dated 31st July, 2010.

(lix) S.O.2041(E) published in Gazette of India dated 5th July, 2013, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 15 (Faridkot Section) in the State of Punjab.

(lx) S.O.2044(E) published in Gazette of India dated 5th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Ferozepur Section) in the State of Punjab.

(lxi) S.O.984(E) published in Gazette of India dated 17th April, 2013, uthorizing the Joint Collector, Khammam, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 221 in the State of Andhra Pradesh.

(lxii) S.O.1137(E) to S.O.1139(E) published in Gazette of India dated 3rd May, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 64 (Patiala-Bathinda Section) in the State of Punjab.

(lxiii) S.O.1108(E) published in Gazette of India dated 1st May, 2013, uthorizing the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 71 (Sangrur Patran Khanauri Road upto Punjab/Haryana Border Section) in the State of Punjab.

(lxiv) S.O.955(E) to S.O.957(E) published in Gazette of India dated 12th April, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 79 (Chittorgarh to Neemuch Border includes Shambhupura & Nimbahera Bypass Section) in the State of Rajasthan.

(lxv) S.O.1130(E) published in Gazette of India dated 3rd May, 2013, making certain amendments in the Notification No. S.O. 2441(E) dated 25th October, 2011.

(lxvi) S.O.1136(E) published in Gazette of India dated 3rd May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 (Ajmer Nagaur Section) in the State of Rajasthan.

(lxvii) S.O.1389(E) published in Gazette of India dated 29th May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar-Baghana Section) in the State of Rajasthan.

(lxviii) S.O.1256(E) published in Gazette of India dated 17th May, 2013, making certain amendments in the Notification No. S.O. 1963(E) dated 24th August, 2011.

(lxix) S.O.1333(E) published in Gazette of India dated 23rd May, 2013, making certain amendments in the Notification No. S.O. 850(E) dated 28th March, 2013.

(lxx) S.O.726(E) published in Gazette of India dated 15th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Biramitrapur-Barkote Section) in the State of Odisha.

(lxxi) S.O.976(E) published in Gazette of India dated 17th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Biramitrapur-Barkote Section) in the State of Odisha.

(lxxii) S.O.1279(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Biramitrapur-Barkote Section) in the State of Odisha.

(lxxiii) S.O.979(E) published in Gazette of India dated 17th April, 2013, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.

(lxxiv) S.O.1291(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Sambalpur Section) in the State of Odisha.

(lxxv) S.O.1292(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.

(lxxvi) S.O.762(E) published in Gazette of India dated 18th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.

(lxxvii) S.O.1290(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Sambalpur Section) in the State of Odisha.

(lxxviii) S.O.905(E) published in Gazette of India dated 1st April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH No. 53) (Angul-Saraipali Section) in the State of Chhattisgarh.

(lxxix) S.O.1091(E) published in Gazette of India dated 1st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH No. 53) (Angul-Saraipali Section) in the State of Chhattisgarh.

(lxxx) S.O.1119(E) published in Gazette of India dated 2nd May, 2013, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 6 (New NH No. 53) (Angul-Saraipali Section) in the State of Chhattisgarh.

(lxxxi) S.O.1236(E) published in Gazette of India dated 16th May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH No. 53) (Angul-Saraipali Section) in the State of Chhattisgarh.

(lxxxii) S.O.1270(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH No. 53) (Angul-Saraipali Section) in the State of Chhattisgarh.

(lxxxiii) S.O.1416(E) published in Gazette of India dated 4th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH No. 53) (Angul-Saraipali Section) in the State of Chhattisgarh.

(lxxxiv) S.O.565(E) published in Gazette of India dated 7th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.

(lxxxv) S.O.566(E) published in Gazette of India dated 7th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.

(lxxxvi) S.O.571(E) published in Gazette of India dated 7th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Saraipali Section) in the State of Odisha.

(lxxxvii) S.O.601(E) published in Gazette of India dated 11th March, 2013, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.

(lxxxviii) S.O.515(E) published in Gazette of India dated 5th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.

(lxxxix) S.O.897(E) published in Gazette of India dated 1st April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Saraipali Section) in the State of Odisha.

(xc) S.O.765(E) published in Gazette of India dated 18th March, 2013, making certain amendments in the Notification No. S.O. 2258(E) dated 20th September, 2012.

(xci) S.O.604(E) published in Gazette of India dated 11th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.

(xcii) S.O.607(E) published in Gazette of India dated 11th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.

(xciii) S.O.679(E) published in Gazette of India dated 13th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Odisha.

(xciv) S.O.713(E) published in Gazette of India dated 15th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Biramitrapur-Barkot Section) in the State of Odisha.

(xcv) S.O.759(E) published in Gazette of India dated 18th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (Bhopal-Sanchi Section) in the State of Madhya Pradesh.

(xcvi) S.O.826(E) published in Gazette of India dated 25th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.

(xcvii) S.O.720(E) published in Gazette of India dated 15th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.

(xcviii) S.O.681(E) published in Gazette of India dated 13th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.

(xcix) S.O.585(E) published in Gazette of India dated 8th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (Bhopal-Sanchi Section) in the State of Madhya Pradesh.

(c) S.O.519(E) published in Gazette of India dated 6th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.

(ci) S.O.512(E) published in Gazette of India dated 5th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69A in the State of Madhya Pradesh.

(cii) S.O.474(E) published in Gazette of India dated 27th February, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.

(ciii) S.O.1304(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior-Dewas Section) in the State of Madhya Pradesh.

(civ) S.O.1305(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 75 & 3 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.

(cv) S.O.1360(E) published in Gazette of India dated 24th May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.

(cvi) S.O.1441(E) published in Gazette of India dated 4th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.

(cvii) S.O.1447(E) published in Gazette of India dated 5th June, 2013, making certain amendments in the Notification No. S.O. 280(E) dated 8th February, 2010.

(cviii) S.O.1718(E) published in Gazette of India dated 17th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.

(cix) S.O.1719(E) published in Gazette of India dated 17th June, 2013, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.

(cx) S.O.1740(E) published in Gazette of India dated 18th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.

(cxi) S.O.3045(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Kishangarh-Udaipur-Ahmedabad Section) in the State of Rajasthan.

(cxii) S.O.92(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.

(cxiii) S.O.150(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 52 (Gulabpura-Uniara Section) in the State of Rajasthan.

(cxiv) S.O.3062(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11B (Karauli-Dholpur Section) in the State of Rajasthan.

(cxv) S.O.3064(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.

(cxvi) S.O.145(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 148D (Gulabpura-Uniara Section) in the State of Rajasthan.

(cxvii) S.O.2191(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.

(cxviii) S.O.2095(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Kishangarh-Beawar Section) in the State of Rajasthan.

(cxix) S.O.2587(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.

(cxx) S.O.2103(E) published in Gazette of India dated 8th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Padi-Dahod Section) in the State of Rajasthan.

(cxxi) S.O.1117(E) published in Gazette of India dated 16th May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.

(cxxii) S.O.3041(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Rajgarh Section) in the State of Rajasthan.

(cxxiii) S.O.139(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 65 (Jaipur-Reengus Section) in the State of Rajasthan.

(cxxiv) S.O.2079(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jhalawar-Biaora Section) in the State of Rajasthan.

(cxxv) S.O.529(E) published in Gazette of India dated 6th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Taranagar Section) in the State of Rajasthan.

(cxxvi) S.O.213(E) published in Gazette of India dated 19th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 39 (Gulabpura-Uniara Section) in the State of Rajasthan.

(cxxvii) S.O.506(E) published in Gazette of India dated 5th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Reengus-Sikar Section) in the State of Rajasthan.

(cxxviii) S.O.3036(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Rajgarh Section) in the State of Rajasthan.

(cxxix) S.O.3059(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Rajsamand-Bhilwar Section) in the State of Rajasthan.

(cxxx) S.O.3034(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 11B (Karauli-Dholpur Section) in the State of Rajasthan.

(cxxxi) S.O.3029(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11B (Karauli-Dholpur Section) in the State of Rajasthan.

(cxxxii) S.O.3042(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Rajgarh Section) in the State of Rajasthan.

(cxxxiii) S.O.2942(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11B (Karauli-Dholpur Section) in the State of Rajasthan.

(cxxxiv) S.O.149(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.

(cxxxv) S.O.2097(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Padi-Dahod Section) in the State of Rajasthan.

(cxxxvi) S.O.2109(E) published in Gazette of India dated 8th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.

(cxxxvii) S.O.2112(E) published in Gazette of India dated 8th September, 2012, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 113 (Pratapgarh-Padi Section) in the State of Rajasthan.

(cxxxviii) S.O.137(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 39 (Gulabpura-Uniara Section) in the State of Rajasthan.

(cxxxix) S.O.1893(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Padhi-Dahod Section) in the State of Rajasthan.

(cxl) S.O.2640(E) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.

(cxli) S.O.144(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.

(cxlii) S.O.2950E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.

(cxliii) S.O.1309(E) published in Gazette of India dated 8th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barakar to Panagarh including Panagarh Bypass Section) in the State of West Bengal.

(cxliv) S.O.1037(E) published in Gazette of India dated 9th May, 2012, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 85 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.

(cxlv) S.O.2004(E) published in Gazette of India dated 27th August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.

(cxlvi) S.O.1462(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagaria-Purnia Section) in the State of Bihar.

(cxlvii) S.O.2484(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barakar to Panagarh including Panagarh Bypass Section) in the State of West Bengal.

(cxlviii) S.O.1887(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.

(cxlix) S.O.556(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 83 (Patna-Gaya-Dobhi Section) in the State of Bihar.

(cl) S.O.1161(E) published in Gazette of India dated 23rd May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Hajipur-Muzaffarpur Section) in the State of Bihar.

(cli) S.O.2644(E) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 83 (Patna-Gaya-Dobhi Section) in the State of Bihar.

(clii) S.O.107(E) published in Gazette of India dated 20th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barakar to Panagarh including Panagarh Bypass Section) in the State of West Bengal.

(cliii) S.O.2202(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.

(cliv) S.O.1139(E) published in Gazette of India dated 21st May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.

(clv) S.O.2557(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Bakhtiyarpur Section) in the State of Bihar.

(clvi) S.O.670(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 in the State of Bihar.

(clvii) S.O.889(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagari-Purnea Section) in the State of Bihar.

(clviii) S.O.1971(E) published in Gazette of India dated 25th August, 2012, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.

(clix) S.O.2563(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.

(clx) S.O.2581(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.

(clxi) S.O.555(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Hazaribag-Indra Section) in the State of Jharkhand.

(clxii) S.O.1885(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Barasat-Berhampore Section) in the State of West Bengal.

(clxiii) S.O.2472(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Hazaribag Section) in the State of Jharkhand.

(clxiv) S.O.1762(E) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.

(clxv) S.O.2122(E) published in Gazette of India dated 8th September, 2012, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 113 (Pratapgarh-Padi Section) in the State of Rajasthan.

(clxvi) S.O.745(E) published in Gazette of India dated 4th April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Kota Section) in the State of Rajasthan.

(clxvii) S.O.2625(E) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 148D (Mandal Section) in the State of Rajasthan.

(clxviii) S.O.1820(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.

(clxix) S.O.152(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79A and 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.

(clxx) S.O.2229(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.

(clxxi) S.O.1751(E) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Jaipur-Kishangarh Section) in the State of Rajasthan.

(clxxii) S.O.2631(E) published in Gazette of India dated 30th October, 2012, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 148D (Bhim Section) in the State of Rajasthan.

(clxxiii) S.O.1872(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Fatehpur-Ambala Section) in the State of Rajasthan.

(clxxiv) S.O.1756(E) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.

(clxxv) S.O.2747(E) published in Gazette of India dated 8th December, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.

(clxxvi) S.O.1884(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31C in the State of West Bengal.

(clxxvii) S.O.1790(E) published in Gazette of India dated 9th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.

(clxxviii) S.O.1752(E) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of Bihar.

(clxxix) S.O.2488(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 57 (Muzaffarpur-Purnia Section) in the State of Bihar.

(clxxx) S.O.1760(E) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.

(clxxxi) S.O.2167(E) published in Gazette of India dated 13th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 148D (Kishangarh-Chittorgarh Section) in the State of Rajasthan.

(clxxxii) S.O.1729(E) published in Gazette of India dated 25th July, 2011, making certain amendments in the Notification No. S.O. 1428(E) dated 10th June, 2008.

(clxxxiii) S.O.3050(E) published in Gazette of India dated 28th December, 2012, making certain amendments in the Notification No. S.O. 2798(E) dated 3rd November, 2009.

(clxxxiv) S.O.110(E) published in Gazette of India dated 8th January, 2013, making certain amendments in the Notification No. S.O. 1813(E) dated 14th August, 2012.

(clxxxv) S.O.2985(E) published in Gazette of India dated 22nd December, 2012, making certain amendments in the Notification No. S.O. 2367(E) dated 15th September, 2009.

(clxxxvi) S.O.2646(E) published in Gazette of India dated 30th October, 2012, making certain amendments in the Notification No. S.O. 2798(E) dated 3rd November, 2009.

(clxxxvii) S.O.2626(E) published in Gazette of India dated 30th October, 2012, making certain amendments in the Notification No. S.O. 2167(E) dated 13th September, 2012.

(clxxxviii) S.O.2669(E) published in Gazette of India dated 25th November, 2011, making certain amendments in the Notification No. S.O. 1367(E) dated 9th June, 2011.

(clxxxix) S.O.2936(E) published in Gazette of India dated 19th December, 2012, uthorizing the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 79A in the State of Rajasthan.

(cxc) S.O.2937(E) published in Gazette of India dated 19th December, 2012, uthorizing the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 65 in the State of Rajasthan.

(cxci) S.O.612(E) published in Gazette of India dated 27th March, 2012, uthorizing the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 11B in the State of Rajasthan.

(cxcii) S.O.470(E) published in Gazette of India dated 27th February, 2013, uthorizing the District Land Acquisition Officer, Ranchi, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 23 in the State of Jharkhand.

(cxciii) S.O.524(E) published in Gazette of India dated 6th March, 2013, uthorizing the District Land Acquisition Officer, Ranchi, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 6 in the State of West Bengal.

(cxciv) S.O.2656(E) published in Gazette of India dated 25th November, 2011, uthorizing the District Land Acquisition Officer, Hazaribag, Jharkhand, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 33 in the State of Jharkhand.

(cxcv) S.O.2237(E) published in Gazette of India dated 20th September, 2012, uthorizing the District Land Acquisition Officer, Gaya, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 2 in the State of Jharkhand.

(cxcvi) S.O.1518(E) published in Gazette of India dated 6th July, 2012, uthorizing the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 102 (Chhaptra-Rewa Ghat-Muzaffarpur Section) in the State of Bihar.

(cxcvii) S.O.1919(E) published in Gazette of India dated 21st August, 2012, uthorizing the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 2 in the State of Jharkhand.

(cxcviii) S.O.2106(E) published in Gazette of India dated 8th September, 2012, uthorizing the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 458 in the State of Rajasthan.

(cxcix) S.O.2334(E) published in Gazette of India dated 28th September, 2012, uthorizing the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance,

management and operation of National Highway No. 148D in the State of Rajasthan.

(cc) S.O.613(E) published in Gazette of India dated 27th March, 2012, containing corrigendum to the Notification No. S.O. 2789(E) (in Hindi version only) dated 14th December, 2011.

(Placed in Library, See No. LT 9577/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M. S. NATCHIAPPAN): Madam, I beg to lay on the Table a copy of the Patents (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. S.O. 1029(E) in Gazette of India dated 23rd April, 2013 under Section 160 of the Patents Act, 1970.

(Placed in Library, See No. LT 9578/15/13)

12.03 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report the following message received from the Secretary-General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 19th August, 2013 adopted the following Motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

> "That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate one Member from Rajya Sabha, *vice* Shri D. Raja, retired from the Rajya Sabha, to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee and do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of this House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above Motion, Shri D. Raja, Member, Rajya Sabha has been duly elected to the said Committee.'

12.03 ½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE
10th Report

डॉ. बलीराम (लालगंज): अध्यक्ष महोदया, मैं सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति का दसवां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

12.03 ¾ hrs.

STANDING COMMITTEE ON COMMERCE
111th Report

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Madam, I beg to lay on the Table the 111th Report (Hindi and English versions) of the Standing Committee on Commerce on 'The National Institute of Design Bill, 2013'.

12.04 hrs.

STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE
61st Report

श्री शैलेन्द्र कुमार (कौशाम्बी): अध्यक्ष महोदया, मैं ''निर्वाचन सुधार-राजनीतिक दलों के लिए आचार संहिता तथा दल-बदल निरोध विधि'' के बारे में कार्मिक, लोक शिकायत, विधि और न्याय संबंधी स्थायी समिति का 61वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखैंता हूं।

12.04 ½ hrs.

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 36th report of the Standing Committee on Labour on Demands for Grants (2013-14), pertaining to the Ministry of Textiles*

THE MINISTER OF TEXTILES (DR. K.S. RAO): Madam, in pursuance of direction 73(A) of the hon. Speaker, Lok Sabha published in Lok Sabha Parliamentary Bulletin-Part II dated September 1, 2004, I am laying this statement on the status of implementation of recommendations contained in the Thirty Sixth Report of the Standing Committee on Labour on Demands for Grants of the Ministry of Textiles for the year 2013-14.

2. The Standing Committee on Labour examined and presented its Thirty-Sixth Report in the Lok Sabha on 29th April, 2013. The recommendations of the Committee focus on 'Demands for Grants' of the Ministry of Textiles for the year 2013-14. The recommendations contained in the report have been examined in the Ministry of Textiles, and a statement on the action taken/proposed to be taken on these recommendations was submitted to the Standing Committee on Labour on 22nd July, 2013. The Ministry of Textiles is committed to implement the recommendations of the Committee in their true spirit.

I also lay herewith the status of implementation of these recommendations on the Table of the House.

---

* Laid on the Table and also placed in Library, See No. LT 9579/15/13.

12.05 hrs.

(ii) Mumbai gang rape case*

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE): Madam Speaker, as my colleague, the Minister of Parliamentary Affairs has assured the House that I would be making a statement, and in response to that I am making the statement.

In a shocking incident on the evening of 22nd August, 2013, a young lady photojournalist, aged around 22 years, was waylaid and gang-raped by a group of men in the abandoned Shakti Mills Compund in Lower Parel, South Mumbai. As per the information available with the police, the young photojournalist, along with a male companion, went for a photo shoot to the mill compound at about 1800 hours. There, they were accosted by a group of men, who restrained them and then separated them. Thereafter, the lady was gang-raped. Later on, both, the lady photojournalist and her male companion were allowed to go at about 1900 hours. They reached the Jaslok Hospital, Mumbai at about 2000 hours where the lady photojournalist is being treated.

On receipt of the information by the police at 2030 hours, a gang-rape case was registered in N.M. Joshi Marg Police Station, Mumbai and the investigation was initiated. The Statement of the male companion has been recorded. The medical and forensic examination has been carried out. The spot visit and collection of evidence from the spot has been conducted. The male companion has provided some vital clues about the culprits and based on that, the Mumbai police prepared and released some sketches of the suspects. The Mumbai police launched a massive operation with over 20 teams at work to nab the culprits. All the five culprits have since been arrested.

---

* Laid on the Table and also placed in Library, See No. LT 9580/15/13.

The public order and the police are subjects exclusively dealt with by the States. The State Government of Maharashtra will do its utmost to complete the investigation of the crime and prosecute the accused under law expeditiously. I condemn this incidence.

12.08 hrs.

SUBMISSION BY MEMBERS

Re: Increasing gangrape incidents in the country

श्रीमती सु-नमा स्वराज (विदिशा): अध्यक्षा जी, यह बड़ी विडम्बना है कि आपने अभी दो मिनट पहले पीठ से भारतीय महिला तीरंदाजी टीम.....(व्यवधान)

अध्यक्ष महोदया: आपको अभी बुलाएंगे।

श्रीमती सु-नमा स्वराज : भारतीय महिला तीरंदाजी टीम को विश्व कप में स्वर्ण पदक जीतने के लिए बधाई दी और पूरे सदन ने मेजें थपथपाकर उसका स्वागत किया, उसका अभिनन्दन किया। एक तरफ महिलाएं तीरंदाजी में भारत का नाम ऊंचा कर रही हैं और गोल्ड मैडल, स्वर्ण पदक जीत रही हैं और दूसरी तरफ इस तरह की घटनाएं घट रही हैं। यह यंग फोटो जर्नलिस्ट की एक घटना नहीं है, दामिनी की घटना के बाद इस तरह की घटनाओं की एक बाढ़ सी आ गई है और इस सदन ने इकट्ठे मिल करके एक कानून भी पारित किया और उसको काफी से ज्यादा सख्त भी बनाया और यह कहा कि जल्दी से जल्दी इस तरह के केसेज़ में फैसला होना चाहिए। लेकिन मुझे दुख है कि दामिनी के केस का फैसला आज तक नहीं हो सका, इसलिए जो गृह मंत्री जी ने कहा, एक्सपीडिसियसली, इस एक्सपीडिसियसली की कोई समय सीमा है या नहीं? हम फास्ट ट्रैक कोर्ट्स के माध्यम से अगर इन लोगों को जल्दी से जल्दी सजा दिलाने का काम नहीं करेंगे, आप दो-एक को फांसी पर लटका दीजिए, मैं यहां से कहना चाहती हूं कि ये घटनाएं बन्द हो जाएंगी। लेकिन ऐसे दरिन्दों को हम फांसी पर नहीं लटका पा रहे हैं, ऐसे दरिन्दों को हम जल्दी से सजा नहीं दे पा रहे हैं, इसलिए ये घटनाएं हो रही हैं। इसलिए मेरा आपसे अनुरोध है कि एक्सपीडिसियसली शब्द केवल लिखा न जाये, इस पर अमल भी किया जाये। ...(व्यवधान)

MADAM SPEAKER: Now, we will take up 'Zero Hour'. Shri Mulayam Singh Yadav.

… (*Interruptions*)

श्री शरद यादव (मधेपुरा): एक मिनट। मैं यह कहना चाहता हूं कि यह जो मुम्बई की घटना हुई, मैं उसकी निन्दा करता हूं, लेकिन एक साधू है, उसके बारे में अभी तक आपने जो बयान दिया। वह साधू देश में इतना तमाशा कर रहा है। उस आदमी के बारे में क्यों नहीं आपने जिक्र किया?...(व्यवधान) उसने एक बच्ची के साथ बलात्कार किया। उस आदमी को सजा देने से असली मैसेज जायेगा, सच्चा मैसेज जायेगा। ...(व्यवधान) हिन्दुस्तान में महिलाओं के साथ हो रहे दु-कर्म पर आपको कुछ कहना चाहिए। ...(व्यवधान) आप इस पर क्यों नहीं बोले? ...(व्यवधान) आप इस पर बोलिये। ...(व्यवधान) इस पर कुछ कहिये। ...(व्यवधान) आपको कुछ कहना चाहिए। ...(व्यवधान) इस पर आपको बोलना चाहिए। ...(व्यवधान) ऐसे नहीं चलेगा कि एक मामले में बोलें और दूसरे में नहीं बोलें। आपको इस पर बोलना चाहिए। ...(व्यवधान) यह तमाशा मचा हुआ है। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : मंत्री जी बोल रहे हैं, बैठ जाइए।

...(व्यवधान)

SHRI GURUDAS DASGUPTA (GHATAL): I would like to request the hon. Minister of Home Affairs to clarify as to what steps he has taken to ensure catching of and punishment to such culprits all over the country. It is not Mumbai alone. Only day before yesterday in Jharkhand, a lady of twenty, who was carrying her sister's body, was gang-raped. It is taking place everywhere in the country. It brings us to shame and it brings shame to the Government's agency for not taking care of such things. Then, what is the law and how is it being administered? … (*Interruptions*)

गृह मंत्री (श्री सुशीलकुमार शिंदे): अध्यक्ष जी, नेता प्रतिपक्ष ने जो प्रश्न दामिनी के बारे में पूछा था, डे-टू-डे उसकी ट्रायल चल रही है और हम जल्द से जल्द उसका निर्णय चाहते हैं। मैंने आज सुबह महारा-ट्र के गृह मंत्री से बात की कि इसे फास्ट ट्रैक कोर्ट और जल्द से जल्द करना चाहिए। उन्होंने इसे फास्ट ट्रैक

कोर्ट में ले जाने का तय किया है। स्पेशल एडवोकेट उसके लिए एप्वाइंट करने का भी तय किया है। मुझे महारा-ट्र सरकार के गृह मंत्री पर पूरा विश्वास है कि वे फास्ट ट्रैक पर इसे ले जाएंगे और जल्द से जल्द इसका निर्णय हो जाएगा। जो लीडर ऑफ अपोजीशन ने कहा था कि हमने कानून बनाया, इसमें कड़ी से कड़ी बीस साल की सजा मिलती है और लाइफ इंप्रिजनमेंट भी मिलती है। ...(व्यवधान)

SHRI GURUDAS DASGUPTA : That is on the paper. … (*Interruptions*)

MADAM SPEAKER: Let him speak.

… (*Interruptions*)

श्री सुशीलकुमार शिंदे : जो दूसरी बात आशाराम बापू जी के बारे में कही, ...(व्यवधान)

श्री गुरुदास दासगुप्त : झारखंड पर भी बोलिए। ...(व्यवधान)

श्री सुशीलकुमार शिंदे : चाहे झारखंड का हो या और भी कोई हो, ये सब वि-नय स्टेट के कंसर्न हैं। अभी जो प्रिलिमिनरी स्टेज में है, उसकी इन्फॉर्मेशन मेरे पास नहीं है। ये स्टेट कंसर्न होते हैं। ...(व्यवधान) जब भी इस तरह की मालुमात हमारे पास आती है, तभी हम उस पर रिप्लाई दे देते हैं। ...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप बोलिए।

...(व्यवधान)

अध्यक्ष महोदया : अब सिर्फ मुलायम सिंह जी की बात रिकार्ड में जाएगी।

*(Interruptions) ...**

अध्यक्ष महोदया : आप बैठ जाइए, बात हो गयी।

...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी बोलिए। Nothing else will go on record.

*(Interruptions) ...**

अध्यक्ष महोदया : शैलेन्द्र कुमार जी, आप बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : आप बोलिए।

...(व्यवधान)

---

* Not recorded.

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, मैं एक गंभीर मामले को सदन के सामने रख रहा हूं। अयोध्या का विवाद आज से नहीं, बल्कि व-र्ा 1950 से पहले शुरू हुआ। वह मामला न्यायालय में विचाराधीन है। पहले भी हमारे समय में ही भारतीय जनता पार्टी ने खामखां ऐसा वातावरण देश में बनाया कि दंगा हो गया और फिर वही काम बीजेपी कर रही है। ये न्यायपालिका को मानते नहीं, संविधान को मानते नहीं। ये क्या चाहते हैं, मैं इनसे यह पूछना चाहता हूं? जब सुप्रीम कोर्ट ने कहा है ...(व्यवधान) सुप्रीम कोर्ट में फैसला हुआ, सुप्रीम कोर्ट ने कहा कि सरकार को यथास्थिति बनाये रखने की आवश्यकता है और उसको बनाये रखना पड़ेगा। आज हम सुप्रीम कोर्ट के फैसले को मान रहे हैं। सुप्रीम कोर्ट का निर्देश है कि अयोध्या में कोई भी नया कार्य शुरू नहीं हो सकता है। जब तक फैसला नहीं हो जाता है, तब तक इस तरह सवाल को उठाने का कोई औचित्य ही नहीं है और न हम इस तरह के कार्य को होने देंगे। हम तो सुप्रीम कोर्ट के फैसले को मान रहे हैं। ये सुप्रीम कोर्ट के फैसले को नहीं मानेंगे, न संविधान को मानेंगे, कुछ भी नहीं, ये मनमानी करेंगे, तो और मनमानी करेंगे, गिरफ्तार होंगें। ये असत्य कहते हैं कि पिटाई हुई है। किसकी पिटाई हुई है? पिटाई हुई है तो पीठ दिखाओ। कौन पीटा है? ये बता दो कि चोट किस को लगी है? ...(व्यवधान) किसी को न चोट लगी है, न किसी को मारा पीटा गया है, न लाठी चली है, केवल उन्हें वहां जाने नहीं दिया गया है। जनता ने उनका साथ नहीं दिया, एक भी आदमी नहीं गया। ...(व्यवधान) ये लोग असत्य बोलते हैं कि रोका गया।...(व्यवधान) कौन कहता है, रोका गया? किसको रोका गया।? ...(व्यवधान) मीडिया कर रहा है और ये कर रहे हैं।...(व्यवधान) ये असत्य बोल रहे हैं। ये कहीं नहीं गए और न जा सकते थे।...(व्यवधान) एक भी जनता ने इनका साथ नहीं दिया। वहां संतों ने बकायादा मीटिंग की और संतों ने इनकी निंदा की है। ...(व्यवधान) संतों ने इनका साथ नहीं दिया।

SHRI ANANTH KUMAR (BANGALORE SOUTH): Madam, This is an unparliamentary word. … (*Interruptions*)

MADAM SPEAKER: If there is anything unparliamentary, then I will delete it.

… (*Interruptions*)

श्री मुलायम सिंह यादव : संतों ने बाकायादा इनकी निंदा की, प्रस्ताव भी पास किया, संतन के पक्ष में, और जनता ने आदेश दिया। ...(व्यवधान)

श्री लालू प्रसाद (सारण): जनता ने नकार दिया। ...(व्यवधान)

श्री मुलायम सिंह यादव : जनता ने तो नकार ही दिया। इनको एक आदमी भी नहीं मिला।...(व्यवधान) इनको एक व्यक्ति तक नहीं मिला। ...(व्यवधान) हाई कोर्ट ने फैसला कर दिया, न्यायालय के आदेश का पालन करना पड़ेगा। सरकार न्यायालय के आदेश का पालन कर रही है। संविधान का पालन कर रही है। ये

न तो संविधान को मान रहे हैं और न न्यायालय की बात मान रहे हैं और यहां आ कर हमारे दफ्तर को तोड़ दिया। इससे गंभीर बात क्या हो सकती है?...(व्यवधान) हमारे दफ्तर पर हमला किया।...(व्यवधान) यह तो अच्छा रहा कि वहां कोई नेता नहीं थे। हमारे कर्मचारी पीछे से भाग गए। उन्होंने फाटक भी तोड़ा, साइनबोर्ड तोड़ा, पार्टी के महासचिव का नेम प्लेट तोड़ दिया। ...(व्यवधान) * और बात शि-टाचार की करते हैं। ...(व्यवधान) ये महानता की बात करते हैं। ...(व्यवधान) *

अध्यक्ष महोदया : अनपार्लियामेंट्री शब्द का इस्तेमाल नहीं करिए।

...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, इस शब्द का इस्तेमाल नहीं करिए।

...(व्यवधान)

MADAM SPEAKER: I will have it expunged.

... (*Interruptions*)

श्री मुलायम सिंह यादव : अध्यक्ष महोदया, ...(व्यवधान)*

अध्यक्ष महोदया : मुलायम सिंह जी, इस शब्द का इस्तेमाल मत करिए।

...(व्यवधान)

श्री मुलायम सिंह यादव : न्यायालय के आदेश का पालन कीजिए ...(व्यवधान) संविधान का पालन कीजिए। ...(व्यवधान) मनमानी नहीं करिए। ...(व्यवधान) आप मनमानी करोगे। ...(व्यवधान) मनमानी करोगे तो आप सजा भुगतोगे। ...(व्यवधान) ...(व्यवधान) *

MADAM SPEAKER: I will expunge it.

... (*Interruptions*)

अध्यक्ष महोदया : ये जो शब्द है, इसका इस्तेमाल मत करिए।

...(व्यवधान)

श्री मुलायम सिंह यादव : हमारी सरकार ने संविधान का पालन किया है। हमारी सरकार ने उच्चतम न्यायाल के निर्देश का पालन किया है और निर्देश पालन करने पर, नियमानुसार कार्यवाही करनी पड़ेगी ये सब के सब न न्यायालय को मान रहे हैं, न संविधान को मान रहे हैं, ये क्या मान रहे हैं? ...(व्यवधान) * ...(व्यवधान) आज अयोध्या का सवाल शांतिपूर्ण तरीके से निपट गया संतों ने इनका साथ नहीं दिया, संतों ने इनकी निंदा की। जनता ने इनका साथ नहीं दिया। ये अकेले खड़े रहे गए। अब अकेले खड़े रहे गए

* Not recorded.

तो कोई न कोई बहाना ढूंढ रहे हैं। बताइए कौन गया था? किसने गिरफ्तार किया? बताओ महंत जी कहां मारा था?...(व्यवधान) चोट दिखाइए। ...(व्यवधान) कहां चोट लगी?...(व्यवधान) कपड़े उतारिए।...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, नहीं।

...(व्यवधान)

श्री मुलायम सिंह यादव : इसलिए अध्यक्ष महोदया, इनको समझाइए। पूरे सदन से मेरी अपील है। ...(व्यवधान)

MADAM SPEAKER: Please do not say that word.

... (*Interruptions*)

श्री मुलायम सिंह यादव : ये देश में दंगा-फसाद करना चाहते हैं। अब इनके साथ कोई वोट नहीं है। अब एक ही मुद्दा बचा है कि दंगा करो और कराओ। दंगा के आधार पर ये वोट लेना चाहते हैं। आप वोट की राजनीति बंद करो। ...(व्यवधान) आप धर्म की बात करते हो और अधर्म करते हो। ...(व्यवधान)

अध्यक्ष महोदया : कृपया अब आप अपनी बात समाप्त करिए।

...(व्यवधान)

श्री मुलायम सिंह यादव : मैं पूछना चाहता हूं कि अयोध्या का मुद्दा क्यों उठाया? ...(व्यवधान)

अध्यक्ष महोदया : आप की बात पूरी हो गई।

...(व्यवधान)

श्री लालू प्रसाद : राम को बदनाम मत करो। ...(व्यवधान)

श्री मुलायम सिंह यादव : राम को बदनाम तो ये अब कर ही नहीं पाएंगे। ...(व्यवधान) राम ने तो इनका इंतजाम अच्छी तरह से कर दिया। ...(व्यवधान) इनकी हिम्मत नहीं पड़ी। अब जनता को बहला रहे हैं। ...(व्यवधान)

अध्यक्ष महोदया : कृपया अब आप अपनी बात समाप्त करिए।

...(व्यवधान)

श्री मुलायम सिंह यादव : जनता ने इनका साथ नहीं दिया और इनका अता-पता नहीं चला कि न जाने ये कहां छिप गए?...(व्यवधान) ये अखबार में बयान देते रहते हैं। रात-रात भर मीटिंग की। ...(व्यवधान) एक नेता ने दो रात मीटिंग की। एक भी व्यक्ति वहां जाने को तैयार नहीं हुआ।

अध्यक्ष महोदया, खिसयानी बिल्ली खंभा नोचे, बस यही है। ...(व्यवधान) कोई साथ देने वाला नहीं है। ...(व्यवधान) अयोध्या में शांति है। अयोध्या की जनता ने साथ दिया।...(व्यवधान) उत्तर प्रदेश की जनता

ने साथ दिया। हमारे पुलिस प्रशासन ने बहुत अच्छा इंतजाम किया। इसके लिए उनको बधाई, धन्यवाद। ...(व्यवधान)

सब दल के नेताओं से हमारी अपील है कि इस मामले में हमारा साथ दें।

योगी आदित्यनाथ (गोरखपुर): अध्यक्ष महोदया, माननीय मुलायम सिंह जी ने अभी जो बात यहां कही है, मुझे अच्छा लगा कि लालू जी आज उनका समर्थन कर रहे हैं, प्रधान मंत्री के लिए भले ही उन्होंने समर्थन न किया हो, लेकिन आज पता नहीं किस बात के लिए समर्थन कर रहे हैं।...(व्यवधान) मैं आपके माध्यम से पूरे सदन का ध्यान उन मुद्दों की ओर आकर्-ित करना चाहता हूं कि आज भी सदन की मर्यादा के विरुद्ध यहां बातें हो रही हैं, पूरे देश को किस प्रकार गुमराह किया जा रहा है। अयोध्या में तीन प्रकार की परिक्रमाएं होती हैं - पंच कोसी, चौदह कोसी और चौरासी कोसी।...(व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): चौरासी कोसी परिक्रमा कभी नहीं हुई।...(व्यवधान)

योगी आदित्यनाथ : महोदया, उसी परम्परा के अनुसार चौरासी कोसी परिक्रमा देश के दस हजार संतों ने प्रयागराज महाकुंभ के अवसर पर तय की थी। उसी के अनुसार परिक्रमा, यात्रा का कार्यक्रम तय हुआ था।...(व्यवधान) मैं स्प-ट कर देना चाहता हूं कि अयोध्या में श्री राम जन्म भूमि, जिस पर माननीय उच्चतम न्यायालय ने इलाहाबाद उच्च न्यायालय की खंडपीठ के निर्णय के बाद स्थगन आदेश दिया है, उससे 25-30 किलोमीटर दूर बस्ती जनपद के मुखौड़ा नामक स्थान से, जहां महाराज दशरथ ने पुत्रेन्-टि यज्ञ किया था, उस स्थान से इस परिक्रमा यात्रा को प्रारंभ होना था। वह विशुद्ध धार्मिक यात्रा थी जिसमें किसी राजनीतिक दल का कोई हस्तक्षेप नहीं था, बिल्कुल दो सौ-ढाई सौ संतों को उस यात्रा में चलना था। 13 सितम्बर तक बीस दिन की यात्रा है। लेकिन जिस प्रकार से धार्मिक स्वतंत्रता के मौलिक अधिकार पर उत्तर प्रदेश सरकार ने प्रहार किया है, पहली बार यह देखने को मिला है कि लगभग दो हजार से अधिक संतों को गिरफ्तार किया गया है, पूरी तरह अपमानित किया गया है। यहां तक कि कुछ संत ऐसे हैं जो अयोध्या में केवल सरयु जी का स्नान करते हैं, उसी जल का ग्रहण करते हैं, उन्हें वहां सरयु जी का पूजन नहीं करने दिया गया, स्नान नहीं करने दिया गया। उन्हें जबरन उठाकर बंद कर दिया गया, उन पर लाठियां चलाई गई हैं। ...(व्यवधान) पूरी तरह से अपमानित करके उत्तर प्रदेश सरकार ने हमारे संवैधानिक और मौलिक अधिकारों का हनन किया है।

दूसरा, जहां तक स्थगन आदेश की बात है, मैं इस देश के अंदर सैकुलरिज़्म के नाम पर राजनीति करने वाले उन सभी दलों को याद दिलाना चाहूंगा कि वर्-ा 1994 में कांग्रेस नेतृत्व की ही सरकार ने सुप्रीम कोर्ट में एक शपथ पत्र दिया था और कहा था कि अगर यह तय हो जाएगा कि अयोध्या में विवादित ढांचा

किसी हिन्दू मंदिर या स्मारक को तोड़कर बनाया गया है, तो हिन्दू भावनाओं के अनुरूप कार्य होगा।...(व्यवधान) आखिर यह साबित हो चुका है। अयोध्या में 30 सितम्बर, 2010 को इलाहाबाद उच्च न्यायालय की लखनऊ खंडपीठ की पूर्ण पीठ ने जो फैसला दिया है, उसमें तीनों जजों ने एक स्वर से कहा है कि विवादित भूमि ही राम जन्म भूमि है। जब विवादित भूमि राम जन्म भूमि है तो उसके लिए कानून बनाने की मांग इस देश का संत समाज कर रहा है, कोई पाप नहीं कर रहा है। हम अपने हक को मांग रहे हैं। हम यही मांग कर रहे हैं कि अयोध्या में राम जन्म भूमि में भव्य मंदिर का निर्माण होना चाहिए। इस सरकार को कानून लाना चाहिए, क्योंकि सुप्रीम कोर्ट में शपथ पत्र कांग्रेस नेतृत्व की सरकार ने उस समय दाखिल किया था...(व्यवधान) हम उसी क्रम में मांग कर रहे हैं।...(व्यवधान) संतों को उनके हकों से वंचित किया जा रहा है। उनकी धार्मिक यात्रा को प्रतिबंधित किया जा रहा है। उन्हें अपमानित किया जा रहा है। मुलायम सिंह जी किस समाजवाद की बात कर रहे हैं, किस संविधान की बात कर रहे हैं? यह समाजवाद है? ये स्वयं रा-ट्रीय अध्यक्ष हैं। इनके दो भाई महासचिव हैं। इनका पुत्र प्रदेश अध्यक्ष है।...(व्यवधान) कौन से समाजवाद की बात कर रहे हैं?...(व्यवधान) परिवारवाद की बात कर रहे हैं। ...(व्यवधान) ये देश को बेवकूफ बना रहे हैं।...(व्यवधान) ये केवल देश को गुमराह करने का कार्य कर रहे हैं और गुमराह करके समाजवाद के नाम पर सैकुलरिज़्म की धज्जियां उड़ा रहे हैं।...(व्यवधान) उत्तर प्रदेश के अंदर तीस-तीस दंगे हो चुके हैं।...(व्यवधान) महोदया, एक व-र्ा में तीस बड़े-बड़े दंगे, हर दंगे में हिन्दू प्रताड़ित हुआ है, हिन्दू जेल में बंद हुआ है और यह सरकार परम्परा की बात करती है। किस परम्परा की बात यह सरकार कर रही है? आतंकवादियों के खिलाफ दायर मुकदमों को वापिस लेना कौन सी परम्परा का हिस्सा है?...(व्यवधान) यह सरकार उत्तर प्रदेश के अंदर जिस प्रकार से सरकारी जमीनों को कब्रिस्तान के नाम पर आवंटित कर रही है, वह कौन सी परम्परा का हिस्सा है?...(व्यवधान) वहां के गरीबों, पिछड़ी जाति, अनुसूचित जाति के हकों पर डकैती डलवा कर यह सरकार जिस प्रकार से उत्तर प्रदेश में जंगल राज कायम किये हुए है, आखिर वह किस परम्परा का हिस्सा है? इसलिए मैं आपके माध्यम से अनुरोध करना चाहूंगा कि उत्तर प्रदेश सरकार ने उत्तर प्रदश में हमारी धार्मिक भावनाओं का अपमान किया है, संतों को अपमानित किया है। ...(व्यवधान)

अध्यक्ष महोदया : अब आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

योगी आदित्यनाथ : महोदया, इस सरकार को रहने का अधिकार नहीं होना चाहिए। ...(व्यवधान) इसे तत्काल बर्खास्त किया जाना चाहिए। ...(व्यवधान) मैं आपसे अनुरोध करूंगा और भारत सरकार से मांग करूंगा, वहां की सरकार लड़ाने का कार्य कर रही है। ...(व्यवधान) यह केवल मुस्लिम ज़ेहादी आतंकवाद

को प्रश्रय देकर, हिन्दुओं को अपमानित करके संतों का अपमान करना चाहती है। इसीलिए 84 कोसी परिक्रमा को इन्होंने रोका है। ...(व्यवधान) महोदया, जितनी फोर्स वहां लगायी गयी ...(व्यवधान)

अध्यक्ष महोदया : अब आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

योगी आदित्यनाथ : अगर उसका केवल दशांश भी सुरक्षा के लिए देती, तो दो सौ-ढाई सौ संत अपनी धार्मिक यात्रा को शांतिपूर्ण ढंग से निकालते। ...(व्यवधान)

अध्यक्ष महोदया : ठीक है, हो गया। आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

योगी आदित्यनाथ: इस सरकार ने यात्रा पर रोक लगाकर उत्तर प्रदेश में दस करोड़ लोगों को पीड़ित किया है, अपमानित किया है। ...(व्यवधान) उनको परेशान किया है। ...(व्यवधान)

अध्यक्ष महोदया : धन्यवाद।

...(व्यवधान)

योगी आदित्यनाथ : यही नहीं, यह सरकार लगातार हिन्दुओं को अपमानित करने का कार्य कर रही है। ...(व्यवधान)

अध्यक्ष महोदया : आपकी बात हो गयी है, इसलिए आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

योगी आदित्यनाथ : अध्यक्ष महोदया, मैं आपके माध्यम से अनुरोध करूंगा कि इस सरकार को रहने का कोई अधिकार नहीं, इसे बर्खास्त किया जाना चाहिए।

अध्यक्ष महोदया : डॉ. रघुवंश प्रसाद सिंह, आप जीरो ऑवर का मैटर उठाइये।

...(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह (वैशाली): अध्यक्ष महोदया, आपने बड़ी कृपा की। ...(व्यवधान)

श्री लालू प्रसाद : अध्यक्ष महोदया, हम भी अयोध्या के मामले में बोलेंगे। ...(व्यवधान)

अध्यक्ष महोदया : जिन्होंने नोटिस दिये थे, उनको हमने बोलने के लिए बुलाया है।

...(व्यवधान)

MADAM SPEAKER: Dr. Raghuvansh Prasad Singh.

... (*Interruptions*)

MADAM SPEAKER: we are not having a debate.

… (*Interruptions*)

डॉ. रघुवंश प्रसाद सिंह : अध्यक्ष महोदया …(व्यवधान)

अध्यक्ष महोदया : रघुवंश प्रसाद जी, जीरो ऑवर के नोटिस पर आप बोलिये।

…(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : अध्यक्ष महोदया, आपने बड़ी कृपा की है कि भगवान बुद्ध के पवित्र और मशहूर भिक्षा पात्र …(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये। रघुवंश जी, भगवान बुद्ध के लिए बोल रहे हैं इसलिए आप बैठ जाइये।

…(व्यवधान)

अध्यक्ष महोदया : कृपया शांति बनाये रखिए। देखिए, भगवान बुद्ध की बात हो रही है।

…(व्यवधान)

अध्यक्ष महोदया : रघुवंश प्रसाद सिंह जी, आप जोर से बोलिये।

…(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : अध्यक्ष महोदया, भगवान बुद्ध के मशहूर भिक्षा पात्र जो अफगानिस्तान के काबुल संग्रहालय में रखा हुआ है। …(व्यवधान)

अध्यक्ष महोदया : हो गया। अब रघुवंश बाबू बोल रहे हैं, भगवान बुद्ध पर बोल रहे हैं। आप शांति कायम कीजिए। रघुवंश बाबू, आप बोलिये।

…(व्यवधान)

अध्यक्ष महोदया : आप क्यों खड़े हो गये? आप बैठ जाइये।

…(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : महोदया, भगवान बुद्ध का मशहूर भिक्षा पात्र …(व्यवधान)

अध्यक्ष महोदया : वे उस पर बोल रहे हैं। आप बैठ जाइये। उस पर चर्चा हो गयी है। जिन्होंने नोटिस दिया था, वे बोल चुके हैं। रघुवंश जी, आप बोलिये। वैसे तो आप इतने जोर से बोलते हैं, लेकिन आज आप धीमे बोल रहे हैं।

…(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : भगवान बुद्ध का मशहूर भिक्षा पात्र अफगानिस्तान के काबुल संग्रहालय में रखा हुआ है। जब भगवान बुद्ध का वैशाली में अंतिममय वास हुआ, उस सभा में भगवान बुद्ध ने अपने महानिर्वाण की घो-णा की कि आज से नौंवें दिन हमारा महापरिनिर्वाण होगा। वहां से जब उन्होंने यात्रा शुरू की, तो

वैशाली के लोग उनका साथ नहीं छोड़ रहे थे, पीछा कर रहे थे। भगवान बुद्ध उन्हें रुक-रुक कर लौटाने का काम कर रहे थे कि वैशाली के लोग लौट जायें। जब वे नहीं लौटे, तो अंत में केसरिया में जाकर उन्होंने अपना भिक्षा पात्र वैशाली के लोगों को दे दिया। वह भिक्षा पात्र भगवान इन्द्र, यम, कुबेर, और वरूण, इन चार देवताओं ने दिया था। वह सब एक हो गया था। उस मशहूर भिक्षा पात्र की वैशाली में छः सौ व-र्षों तक पूजा की गयी। लेकिन प्रथम शताब्दी ने जब कनि-क ने चढ़ाई की और पाटलीपुत्र वैशाली को जीत लिया, उस समय पाटलीपुत्र से अश्वघो-ा नाम के महापंडित और वैशाली का भिक्षा पात्र अपने साथ ले गये। उस समय पेशावर पुरु-ापुर था, कनि-क की राजधानी थी। कनि-क की राजधानी, जो अभी पेशावर है, वहां पर ले गए और वहां से वह भिक्षा-पात्र कंधार में रखा गया था। जब फाह्यान और ह्वेनसांग नामक चीनी यात्रियों ने हिन्दुस्तान की यात्रा की, तो उन्होंने अपनी यात्रा वृत्तांत में वर्णन किया कि भगवान बुद्ध का भिक्षा-पात्र कंधार में रखा हुआ है। जब उस समय के डॉ. कनिंघम, डायरेक्टर जनरल ऑफ आरकियोलोजिकल ऑफ इंडिया, जो व-र्ा 1880 में भारतीय पुरातत्त्व सर्वेक्षण के प्रथम महानिदेशक हुए, उन्होंने अपने लेख में लिखा है। जब हमने सवाल उठाया, तो विदेश मंत्री श्री एस.एन. कृ-णा ने मुझे लिखित उत्तर दिया है कि उनके एमबैसी से उन्होंने जानकारी हासिल की कि अफगानिस्तान के रा-ट्रपति श्री नज़ीबुल्ला के समय में वह भिक्षा-पात्र कंधार से लाकर काबुल के संग्रहालय में रखा गया है। इसके संबंध में डॉ. कनिंघम और फ्रांस के एक इतिहासकार, पाकिस्तान के पेशावर यूनिवर्सिटी के इतिहास के हेड, जवाहरलाल विश्वविद्यालय की श्रीमती रोमिला थापर, जिनका दुनिया में प्राचीन इतिहास में ख्याति है, दिल्ली यूनिवर्सिटी, पटना यनिवर्सिटी, बनारस हिन्दू यूनिवर्सिटी आदि के विद्वान इतिहासकारों ने और पुरातत्त्ववेताओं ने यह साबित किया है कि वह वैशाली का भिक्षा-पात्र है। इसलिए वह वैशाली का जो हमारा मशहूर और ऐतिहासिक धरोहर है, मैंने भारत सरकार, आरकियोलॉजिकल सर्वे ऑफ इंडिया तथा भारत सरकार के विदेश मंत्रालय का ध्यान आकृ-ट किया कि सभी ऐतिहासिक पुरातात्त्विक सबूत के आधार पर, भगवान बुद्ध का वह महान् भिक्षा-पात्र, जो वैशाली की धरोहर है, उसे वापस लाया जाए। मैं समझता हूं कि इसमें सभी का समर्थन है। उस धरोहर को यहां पर लाकर वैशाली में स्थापित किया जाए। यही हमारी मांग है।

अध्यक्ष महोदया: श्री पन्ना लाल पुनिया तथा श्री ह-र्वर्धन को माननीय सदस्य डॉ. रघुवंश प्रसाद सिंह द्वारा उठाये गये वि-नय के साथ संबद्ध किया जाता है।

श्री शरद यादव (मधेपुरा): मैंने नोटिस दिया है, लेकिन मुझे समय नहीं मिला है। ...(व्यवधान)

अध्यक्ष महोदया : अभी आपको बुलवाएंगे।

...(व्यवधान)

श्री मुलायम सिंह यादव : इनको बोलने दीजिए, देश का मामला है।

अध्यक्ष महोदया : आप बैठ जाइए।

SHRI ANTO ANTONY (PATHANAMATHITTA): Madam, I request the Government to raise a national monument for the martyrs of the first war of independence that occurred in 1857. Recently we celebrated the 66th anniversary of Indian Independence. Therefore, it is pertinent to pay tribute to the brave warriors of the soil who pioneered an organized resistance against the colonial forces. The movement manifested the great desire of our forefathers to sacrifice themselves for the future of the coming generations. It also declared the message and importance of unity in diversity among the society. For these reasons, the first war of Independence was a landmark incident in Indian history. However, a national monument for its martyrs is lacking. Therefore, I appeal to the Government to kindly raise a national monument for the martyrs of the first war of independence.

MADAM SPEAKER: Now Sharad Yadavji. But nobody else will speak now. I have proceeded to the 'Zero Hour.'

… (*Interruptions*)

श्री शरद यादव : मैं देश के बारे में बोलूंगा। ...(व्यवधान)

श्री हुक्मदेव नारायण यादव (मधुबनी): मेरा भी नोटिस है।...(व्यवधान)

अध्यक्ष महोदया : ठीक है, आप बैठ जाइए।

श्री शरद यादव : अध्यक्ष जी, भाई मुलायम सिंह जी और योगी जी की बात मैंने सुनी। ऐसा दुर्भाग्य देश के साथ है, जो हमारा पीछा नहीं छोड़ता है। इतने व-र्ों की गुलामी के बाद भी एक बड़े लोगों की एक बड़ी जमात हुई, बड़ी मुश्किल से यह आज़ादी मिली। आज़ादी मिलते ही देश बंट गया। 15 लाख लोग इधर से उधर गए। देश बंटे हैं, लेकिन आबादी इधर से उधर हो जाए, यह कभी नहीं हुआ। जो मुलायम सिंह यादव जी ने कहा, जो योगी आदित्यनाथ जी ने कहा, आपसे मैं निवेदन करना चाहता हूं कि कानून का राज है। आजादी सब तरह की है, लेकिन आजादी का मतलब यह नहीं है कि उस आजादी से बाकी लोगों की जिन्दगी एक बुरी तबाही में फंस जाए। यह हो चुका है। एक बार यह हो चुका है,, यह रोज हो जाता।...(व्यवधान)

अध्यक्ष जी, इस देश में एक लाख जातियां हैं। यह विश्व हिन्दू परि-नद ... *...(व्यवधान)

अध्यक्ष महोदया : रिकॉर्ड से बाहर कर दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : एक्सपंज हो जाएगा। एक्सपंज कर देंगे।

...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.36 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

---

* Not recorded.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

MATTERS UNDER RULE 377 *

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within twenty minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

* Treated as laid on the Table.

(i) Need to fill up seats in the private medical colleges solely on the basis of merit

श्री प्रेमचन्द गुड्डू (उज्जैन): देश में चिकित्सा महाविद्यालयों की बढ़ती संख्या के कारण चिकित्सा शिक्षा का व्यवसायीकरण हो गया है, जिसके कारण प्रदेशों में मेरिट के आधार पर प्रवेश न होकर रूपये के बल पर प्रवेश दिया जा रहा है । जो गरीब बच्चे हैं वो चिकित्सीय शिक्षा से वंचित हो रहे हैं। निजी मेडिकल कॉलेज के मालिक मिलीभगत कर डीमेट परीक्षा आयोजित करवाते हैं जिसमें उनके मनचाहे छात्रों को प्रवेश मिलता है । अभी विगत माह मध्य प्रदेश राज्य में इस बडे. गोरखधंधे का पर्दाफाश हुआ है, जिसमें प्रदेश बच्चे से बीस लाख रूपये लेकर व्यावसायिक परीक्षा मण्डल व्यापम से सांठगांठ कर बच्चों को प्रवेश दिलाया जाता था । यह गिरोह पिछले दस व-र्ों से कार्य कर रहा था और हजारों कमजोर बच्चों को डॉक्टरी का कोर्स करवा चुका है ।

यदि इसकी जांच की जाए तो सामने आ जाएगा कि जिन बच्चों के दसवीं एवं बारहवीं में कम अंक हैं, वो डीमेट परीक्षा के माध्यम से प्रवेश प्राप्त कर लेता है और जो विद्यार्थी दसवीं एवं बारहवीं में मेरिट प्राप्त करता है उसको मेडिकल में प्रवेश ही नहीं मिलता । जांचोपरांत पता चल जाएगा कि डीमेट परीक्षा में वही बच्चे पास हुए होंगे जो आर्थिक रूप से सक्षम हैं ।

मैं माननीय स्वास्थ्य एवं परिवार कल्याण मंत्री जी से अनुरोध करता हूं कि वो स्वयं इस मामले में हस्तक्षेप कर इस प्रणाली को पूरे देश में बंद कराएं तथा निजी मेडिकल कॉलेज संचालकों को एक भी सीट का कोटा न दिया जाए । सभी सीटें मेरिट आधार पर भरी जाने हेतु आदेश पारित करने की कृपा करें ।

(ii) Need for effective monitoring of Sarva Siksha Abhiyan Programme in Odisha

SHRI HEMANAND BISWAL (SUNDARGARH): Sarva Sikshya Abhiyan (SSA) is a very important flagship programme of the Union Government. In order to improve quality education with creation of proper infrastructure to facilitate the system, the Government of India allotted Rs. 6488.77 crores durng the last financial year and 837.12 crores during the current fiscal year to Odisha. In spite of the huge amount received by the State Government, the standard of education is deteriorating day by day. The number of admission in Government Schools is decreasing whereas it is increasing in private Schools. More than 12000 teachers' posts are lying vacant and in particular the tribal dominated areas are the worst affected. Mis-utilization of Sarva Shiksha Abhiyan funds are rampart. Quality of civil works is very poor. Many schools are running without tube wells and the State Government is not taking effective steps towards this in spite of intervention of the hon'ble High Court. So, the Government should intervene for effective monitoring of the programme on priority basis.

(iii) **Need to expedite the process for land acquisition to develop an additional terminal at Hadapsar railway station in Pune**

SHRI SURESH KALMADI (PUNE): The Pune Railway Station operates more than 150 trains everyday, including express, mail and passenger trains, to various destinations in north and south directions. The train traffic through this station has been increasing every year. It would be difficult to manage running of trains with the existing limited infrastructure at Pune Station. If new trains are introduced every year there is hardly any scope for developing additional platforms at this station which already has six platforms.

The Railway administration has, therefore, planned to set up an additional terminal at the Hadapsar Railway Station. It has approached the Maharashtra Government seeking acquisition of additional land to develop a terminal and other facilities at the Hadapsar Station.

Hence, I urge upon the Railway Minister to accelerate the process of land acquisition and a time bound programme should be declared and implemented for developing Hadapsar terminal with required facilities.

(iv) Need to extend insurance cover to all adult members in the family under Aam Admi Bima Yojana and Janashree Bima Yojana and also make expeditious disposal of insurance claims under the schemes

श्री नारायण सिंह अमलाबे (राजगढ़): मैं सरकार का ध्यान भूमिहीन खेतिहर ग्रामीण मजदूरों की 'आम आदमी बीमा योजना' तथा गरीबी रेखा के नीचे जीवन यापन करने वाले शहरी एवं ग्रामीण मजदूरों के लिए संचालित 'जनश्री बीमा योजना' की ओर दिलाना चाहता हूं । उक्त दोनों बीमा योजनाओं में बीमित सदस्य, परिवार का मुखिया होता है जिसकी सामान्य मृत्यु एवं दुर्घटना मृत्यु होने पर बीमित राशि का भुगतान किया जाता है ।

इस संबंध में मेरा अनुरोध यह है कि जनश्री बीमा योजना व आम आदमी बीमा योजना के अंतर्गत केवल मुखिया ही नहीं, परिवार को इकाई माना जाना चाहिए तथा परिवार के ऐसे समस्त सदस्य जिनकी आयु 18 वर्ष हो गई है एवं जो परिवार के भरण पोषण में मुख्य भूमिका निभाते हैं उन्हें भी उक्त योजनाओं के अंतर्गत बीमा संरक्षित किया जाना चाहिए । उनके साथ ही साथ इन योजनाओं के अंतर्गत वर्तमान में बीमा क्लेम का निराकरण संभाग स्तर पर होने के कारण भुगतान में अनावश्यक विलम्ब होता है । इसके लिए भी मैं अनुरोध करना चाहूंगा कि संभाग स्तर के बजाय इस प्रकार के बीमा क्लेमों का निराकरण संबंधित जिला स्तर पर शाखा प्रबंधक के माध्यम से किया जाना चाहिए ताकि प्रकरणों का शीघ्र निराकरण होकर हितग्राही को त्वरित सहायता मिल सके ।

(v) Need to ensure justice to people affected by religious violence occurred in 2008 in Kandhamal district, Odisha

SHRI CHARLES DIAS (NOMINATED): The brutality, murder, cruelty and inhuman treatment meted out to poor adivasis, tribals, minorities and poor people in Kandhamal of Odisha during August 2008 in the name of religion still remains as an unhealed wound. The murder of about 100 people in most cruel ways, burning of 6000 houses, schools and institutions and 300 churches, rape of poor women and even a nun and heinous crimes on helpless people remain as a nightmare even now. Many are even under fear because of the threat of religious fundamentalists.

To what extent recommendations of the National Commission for Minorities have been implemented for Kandhamal victims. How far the Fast Track Courts could provide justice to the victims? It is said that there was calculated move to destroy evidences. It has become a typical example of human right violations. Kandhamal has shown how the ugly hands of a particular fundamental group were allowed to unleash cruelties on poor people in the name of religion. After five years of the incident, Kandhamal is still weeping and the poor unfortunate brethren are waiting for justice. I urge upon the Government to look into the matter urgently and ensure justice to those who are still suffering.

(vi)Need to issue directions to State Governments to fill-up vacant posts meant for physically challenged persons in Departments under State Governments in a time-bound manner

श्री सज्जन वर्मा (देवास): मध्य प्रदेश सहित भारत के विभिन्न राज्यों में मूक-बधिर-दृ-टि व अन्य निःशक्त जनों के लिए आरक्षित तमाम सारे पद सरकारी विभागों में व-र्ों से खाली पड़े हैं, जिन्हें भरने के लिए राज्य सरकारों द्वारा कभी भी कोई भी सार्थक पहल अभी तक नहीं की गई है ।

अकेले मध्य प्रदेश राज्य में ही लगभग 25 हजार पद निःशक्त जनों के खाली पड़े हैं, इस तरह संपूर्ण देश में लाखों पद रिक्त पड़े हैं ।

मेरा केन्द्र सरकार से अनुरोध है कि निःशक्त जनों के लिए आरक्षित सभी पदों को निश्चित समय की परिधि में बांधकर भरे जाने के निर्देश सभी राज्य सरकारों को दे, साथ ही आवश्यक समझ कर इस संदर्भ में नियमों और निर्देशों को कठोर बनाने के लिए संशोधन बिल लाया जाए ।

(vii)Need to extend train service running from Chennai to Chingleput upto Kancheepuram and also undertak modernization of Kancheepuram Railway Station

SHRI P. VISWANATHAN (KANCHEEPURAM): Kancheepuram attracts thousands of tourists from all over the country and abroad. The nearest main city is Chennai. Many people want to visit the important places in Kancheepuram within a day and return to Chennai by the evening. In order to facilitate such tourists and also attract more tourists, the first train departing early morning from Chennai Beach station for Chingleput can be extended upto Kancheepuram. This may be considered on top priority. In the Railway Budget speech, the then hon'ble Minister of Railways mentioned that in Chennai area, there was a proposal to run 18 additional services. Out of the 18 additional train services announced, I would like to request that the Chennai Beach to Chingleput train service may be extended to Kancheepuram. This will benefit the students, employees and pilgrims who are visiting nearby Mahabalipuram.

The modernisation of Kancheepuram Railway Station has been approved during the year 2011-12. But the work has not been undertaken till date. Kancheepuram is an ancient temple city. Apart from the temple city, it is also the seat of education and famous for silk works. I hope that the Railway Minister will take immediate steps to implement the modernisation without any further delay to avoid escalation of cost.

(viii)Need to establish police station at Suppi in district Sitamarhi, Bihar

श्रीमती रमा देवी (शिवहर): मेरे संसदीय क्षेत्रांतर्गत सीतामढ़ी जिला के बैरगनिया थाना अंतर्गत अखता ग्राम सांप्रदायिक एवं नक्सली दृ-टिकोण से अत्यंत संवेदनशील है । जहां विधि-व्यवस्था कायम रख पाना प्रशासन के लिए हमेशा से चुनौतीपूर्ण कार्य रहा है । एक भी-ण दंगे के उपरांत सन् 1962 से 1972 तक यहां मिलिट्री कैम्प भी काबिज किया गया था । व-र्ा 1972 में सरकार द्वारा एक सराहनीय कदम उठाते हुए अखता ओ.पी. की अधिसूचना जारी कर, एक दरोगा, एक जमादार, एक मुंशी एवं 8 सिपाही का पदस्थापन करते हुए अखता ओ.पी. को थाना के रूप में दर्जा दिया गया । जिसके फलस्वरूप यहां अनेकों छोटे-बड़े कांडों को रोकने में प्रशासन को सफलता मिली । परंतु, आज पूरे उत्तर बिहार के साथ सीतामढ़ी जिला नक्सलवाद से प्रभावित है एवं आए दिन यहां आपराधिक घटनाक्रम होते रहते हैं । 5-6 व-र्ा पूर्व अखता ओ.पी. के कार्यक्षेत्र में ही एक नक्सली मुठभेड़ हुआ था, जिसमें अखता ओ.पी. बल, पुरनहिया थाना बल (शिवहर) एवं केन्द्रीय रिजर्व पुलिस बल को संयुक्त मोर्चा संभालना पड़ा था । वर्तमान समय में अखता ओ.पी. के क्षेत्र में पिपराढ़ी सुल्तान एक ग्राम है जो लालबकेया एवं बागमती के दियारा क्षेत्र में पड़ता है । जो नक्सलियों का सुरक्षित स्थान माना जाता है । साथ ही अखता व्यवसायिक जगह है जहां एक रा-ट्रीयकृत बैंक भी स्थापित है । जिसने अपनी सुरक्षा के लिए चिंता व्यक्त की है । यहां प्रायः डकैती एवं लूटपाट की घटना होती रहती है । ऐसी स्थिति में अखता ओ.पी. भवन निर्माण हेतु भूमि अधिग्रहण के संबंध में प्रशासन द्वारा सारी औपचारिकता पूरी करने के बाद अखता ओ.पी. के बदले सुप्पी में थाना का निर्माण किया जाना जनहित में नहीं है । विदित हो कि सुप्पी से अखता की दूरी 9 कि.मी. है । जिस कारण सुप्पी थाना से अखता ओ.पी. को नियंत्रित कर पाना संभव प्रतीत नहीं होता । मैं अखता की वस्तुस्थिति से जिला प्रशासन को समय-समय पर अवगत कराती रही हूं ।

अतः सरकार से अनुरोध है कि उपरोक्त अखता की संवेदनशीलता को देखते हुए सुप्पी में थाना के भवन निर्माण के साथ-साथ अखता ओ.पी. के निर्माण हेतु भूमि अधिग्रहण की कार्यवाही की जाए । जिससे कि वहां अमन-चैन कायम रह सके ।

(ix) Need to set up a separate Bank for Railway employees

श्री सोनवणे प्रताप नारायणराव (धुले): भारत व-र्न के विकास कार्यों में भारतीय रेल का बड़ा योगदान रहा है। करीब 14 लाख कर्मचारी/अधिकारी भारतीय रेल को चलाते हैं । रेल कर्मचारी रेल से सफर करने वाले हर यात्री को भारत की दुर्गम क्षेत्रों से लेकर मेट्रो सिटी तक वक्त पर पहुंचाने के लिए बहुत प्रयास करते रहते हैं । इस काम में भारतीय रेल के कर्मचारी/अधिकारी बड़े क-ट उठाते हुए ड्यूटी कर रहे हैं । इन लोगों की माहवार सैलरी हर महीने अलग-अलग बैंकों में जमा होती है । इसकी रकम करीबन 4000 करोड़ रूपया प्रतिमाह बनती है । इसको देखते हुए भारतीय रेल का अपना निजी बैंक होना जरूरी है । यह मालूम होता है और यह रेल के कर्मचारी/अधिकारियों की मांग है । भारत सरकार ने अपने पिछले बजट में महिलाओं के लिए विशे-ा बैंक निर्माण करने की घो-णा की है और इस प्रकार की बैंक शाखाएं देश के कुछ राज्यों में शुरू कर दी गई है । समाज के अनेक घटकों को स्वाबलंबी बनाना यह सरकार का कर्तव्य है । इसको देखते हुए रेल कर्मचारी/अधिकारियों के मन में सवाल पैदा होता है कि रेल कर्मचारी/अधिकारी के लिए अलग बैंक क्यों नहीं बनाई जा रही है ।

रेल कर्मचारी भारतीय रेल का एक निजी घटक है । वे अपने कार्य में व्यग्र रहते हैं और वे अपनी फैमिली के लिए बहुत ज्यादा समय नहीं दे सकते । उनको अपने बच्चों को पढ़ाना, घर के लिए हाऊस होल्ड अप्लायंसेस खरीदना, मकन बनाने के लिए कर्जा उठाना आदि काम करने के लिए उनको विभिन्न बैंकों में चक्कर काटने पड़ते हैं । पूरे भारत व-र्न में भारतीय रेल का अलग नेटवर्क होने से बैंक के निर्माण से उनकी तकलीफें दूर हो सकती है । उनकी सैलरी उसी बैंक में जमा होने के कारण उनका अपना काम जल्दी निपट सकता है । अलग बैंक से कर्जा लेने से उसका इंटरेस्ट एमाउंट, प्रोसेसिंग फीस आदि बैंक में जमा होता है । भारतीय रेल बैंक बनने के बाद यह सारा पैसा भारतीय रेल के निजी बैंक को मिलेगा, जिसकी वजह से यह बैंक हमेशा फायदे में रहेगी और रेल कर्मचारी के लिए फायदेमंद साबित होगी ।

लोक प्रतिनिधि होते हुए मैं रेलमंत्री जी को विनती करूंगा कि भारतीय रेल कर्मियों के लिए स्वतंत्र बैंक खोलने पर गंभीरता से विचार करे जो रेल कर्मचारी के लिए फायदेमंद साबित होगी और जिससे भारतीय रेल का भी रेवेन्यू बढ़ेगा ।

(x) Need to expedite double laning of National Highway No. 28 passing through Pipra-Kothi and Raxaul and repair of N.H. 28B from Chapwa to Betia

डॉ. संजय जायसवाल (पश्चिम चम्पारण): रा-ट्र उच्च पथ संख्या 28 पीपरा कोठी से रक्सौल तक के दोहरीकरण का कार्य व-र्षों से अभी तक पूरा नहीं हो पाया है जिससे आम जनता के साथ साथ नेपाल जाने वाले विदेशी पर्यटकों को भी काफी परेशानी का सामना करना पड़ रहा है । यह पथ अभी तक मोटरेबल नहीं हो सकता है ।

रा-ट्रीय उच्च पथ सं0 28 बी जो छपवा से बेतिया तक जर्जर हो चुकी है तथा यह सड़क गड्ढ़ों से भरी पड़ी है । इस पथ में अभी तक कोई कार्य नहीं हुआ है । जनहित में इस पथ के कार्य शीघ्र शुरू हों।

(xi) Need to provide for publicity of achievements of State Governments also on Doordarshan

श्रीमती दर्शना जरदोश (सूरत): हमारे यहां सरकारी प्रचार माध्यमों में दूरदर्शन एक ऐसा माध्यम है जिसका क्षेत्र पूरे देश में है फिर भी उसके दर्शकों की संख्या दूसरे डिजीटल इलेक्ट्रोनिक माध्यमों के मुकाबले कम है। इसके कारण की दिशा में अगर सोचा जाये तो यह माध्यम पूरी तरह से सरकारी माध्यम बन गया है । लोगों को जो कार्यक्रम/सूचनाएं चाहिए वो यह माध्यम नहीं दे पा रहा है क्योंकि सरकार के नियंत्रण के कारण उस पर जिस प्रकार से कार्यक्रमों को दिखाया जाता है वो लोगों की अपेक्षाओं पर खरे नहीं उतर रहे हैं ।

मैं सरकार से जानना चाहती हूं कि क्या दूरदर्शन के चैनलों पर टाईम स्लोट का विभाजन किया गया है ? कितना समय सरकारी कार्यक्रमों को विशे-ाकर केन्द्र सरकार को राजनैतिक दृ-टि से फायदा पहुंचे ऐसे कार्यक्रमों को दिया गया है? जिस तरह से केन्द्र में सरकार अपना प्रचार इस माध्यम से कर रही है जिन राज्यों में अन्य पक्षों की सरकारें हैं क्या वहां उन सरकारों की उपलब्धियों को केन्द्र की तर्ज पर दिखाया जा रहा है ? लेकिन राज्यों में उन सरकारों की उपलब्धियों को कितना समय दिया जा रहा है ? विशे-ाकर गुजरात के बारे में मैं यहां जानना चाहूंगी ।

विशे-ाकर हमारे देश में हर साल कहीं न कहीं चुनाव रहते हैं । आचारसंहिता के नाम पर हम सब पक्षों को समान धरातल पर मौका देने का दिखावा करते है । पर दूरदर्शन माध्यमों का दुरूपयोग किया जाता रहा है।

मैं जानना चाहूंगी कि क्या ऐसा कोई समय आवंटन किया गया है कि अन्य राजकीय पक्षों को भी अपनी बात जनता के सामने रखने का समान मौका मिले ।

(xii) Need to provide immediate medical assistance in Eastern Uttar Pradesh particularly in Sant Kabir Nagar district facing a serious threat of outbreak of diseases following floods in the region

श्री भी-म शंकर उर्फ कुशल तिवारी (संत कबीर नगर): इस व-र्ा भारी व-र्ा के कारण आयी बाढ़ से उत्तर प्रदेश के पूर्वांचल क्षेत्र को काफी नुकसान हुआ है। बाढ़ के बाद इन्सेफ्लाइटिस, मलेरिया, डेंगू इत्यादि बीमारियों से इस क्षेत्र के लोग काफी प्रभावित हुए हैं । चूंकि मेरा संसदीय क्षेत्र संत कबीर नगर एक अति पिछड़ा क्षेत्र है तथा प्रदेश सरकार बाढ़ से प्रभावित क्षेत्रों में आयी बीमारियों से प्रभावी तरीके से निपटने में असफल रही है तथा अंदेश है कि इन बीमारियों से काफी लोगों को जान से जाने का खतरा है ।

अतः सरकार से मेरा आग्रह है कि उक्त क्षेत्र में मेडिकल सहायता केन्द्र की तरफ से अविलंब उपलब्ध कराया जाए। दिल्ली से एक डॉक्टरों की टीम भी उक्त क्षेत्र में भेजी जाए एवं दवाइयों इत्यादि का उचित प्रबंध किया जाए।

(xiii) Need to take necessary measures to maintain peace and order in Darjeeling Hills of West Bengal due to agitation in favour of a separate state

PROF. SAUGATA ROY (DUM DUM): The Gorkha Janmukti Morcha (GJM) has intensified the stir for a separate Gorkha land State by calling for an indefinite strike in the Darjeeling Hills of West Bengal. The State Government has taken a firm stand on the issue and urged GJM leaders to maintain peace. Central forces have been stationed in the hills to prevent untoward incident. So far there has been no major breach of peace excepting two cases of arson. But normal life has been affected as also movement of tea and timber. I, therefore, urge upon the Central Government to render all possible help to the State Government.

(xiv) Need to include 'calamity caused by sea' in the list of natural calamities

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI): In my Parliamentary constituency Kanyakumari, Tamil Nadu, there are 47 fishermen community villages, whose major occupation is fishing. These fishermen community of my constituency are losing 5 to 10 fishermen every year. Due to natural calamities, we are losing numerous lives. Due to sea erosion, sea water is entering into the villages. People are losing their houses and their lives are endangered. Such kind of natural calamities are not included in the list of natural calamities eligible for undertaking relief and rehabilitation measures in the affected areas. People are left helpless without any remedy from the side of Government. Fishermen belonging to Kanyakumari District are known as adventurous fishermen, so they go for fishing in Indian Ocean, and return to the shore after a week or more. For these fishermen who lose their lives while they go into the sea, there is no appropriate response and remedy from the government's side. Even for issuing death certificate the Government has fixed completion of 7 years and the families of the missing fishermen have to suffer a lot due to absence of any facilities or welfare schemes from the Government side.

Hence, I urge upon the Government for inclusion of sea calamity in the list of natural calamities. Death certificates should be issued within a period of 6 months to 1 year. Fishermen may be given compensation during the fishing ban period.

(xv) Need to set up a Central Agricultural University at Jhargram, West Bengal

SHRI PULIN BIHARI BASKE (JHARGRAM): After the Independence and bifurcation of Bengal, the first Agriculture College in West Bengal was established at Jhargram with the facilities provided by the Malla Raja of Jhargram. This was the nursery of agricultural education in the West Bengal in post-Independent India. Then, it was shifted to Rani Kuthi of Tallyganj, Kolkata as State College of Agriculture. It was shifted again to Mohanpur of district Nadia as Birla College of Agriculture, Haringhata, later College of Agriculture, and then Faculty of Agriculture under the University of Kalyani. Many new State Universities are being established in West Bengal. But none is talking about revival of the Agriculture College at Jhargram in which students of the western districts could gain knowledge of horticulture, animal husbandry, dairy, veterinary and environment education-cum-research. Refreshment training to the agricultural technologists and also to the farmers could be imparted there. There is huge land of about 900 acre and 1100 staff at Goaltore Jute Firm of Agriculture University. I urge upon the Government for establishment of one Central Agriculture University at Jhargram for the students of the West Bengal and adjoining states of Jharkhand and Odisha.

(xvi) **Need to undertake relief and rehabilitation measures in flood-ravaged regions of Uttar Pradesh**

श्री जयंत चौधरी (मथुरा): उत्तर प्रदेश के विभिन्न अंचलों में पिछले कुछ दिनों से हो रही बारिश की वजह से प्रदेश की लगभग सभी प्रमुख नदियाँ उफान पर है । सूबे के लगभग 23 जिलों में बाढ़ का संकट फिर गहराता जा रहा है । रामपुर, आगरा, बागपत, कन्नौज, इटावा और बांदा में भी प्रमुख नदियों का जलस्तर खतरे के निशान से ऊपर है । इससे सैकड़ों गाँव बाढ़ के पानी से घिर गए हैं । बाढ़ की वजह से निचले इलाकों में भारी तबाही मची है और बड़े पैमाने पर नुकसान की आशंका जताई जा रही है ।

अधिकारिक आंकड़ों के मुताबिक प्रदेश में मानसून शुरू होने से लेकर अब तक कुल 233 लोगों की मौत हो चुकी है । राज्य के बाढ़ प्रभावित जिलों में करीब पौने दो लाख की आबादी अब भी बाढ़ से प्रभावित है । बाढ़ का पानी जमा होने से लोगों के सामने रोजी-रोटी का संकट पैदा हो गया है । कई जिलों में लोगों को राहत एवं खाद्य सामग्री नहीं पहुंच पा रही है । बाढ़ का नकारात्मक प्रभाव कृषि उत्पाद पर भी दिखाई दे रहा है । किसानों के नुकसान का आंकलन एवं उनको राहत पहूंचाना अति आवश्यक है । मैं मांग करता हूं कि बाढ़ प्रभावित क्षेत्रों में राहत एवं बचाव कार्य युद्धस्तर पर चलाए जाएं।

(xvii) Need to honour Khashaba Jadhav, the Olympan Wrestler with Padma Award

श्री राजू शेट्टी (हातकंगले): 1942 के " भारत छोड़ो अभियान " में सम्मिलित होने वाले खाशाबा जाधव कोल्हापुर (महारा-ट्र) के महान रेस्टलर (कुश्ती खिलाड़ी) थे । इन्होंने सन् 1952 में " हेलसिंकी " ऑलम्पिक में कुश्ती स्पर्धा में भारत को कांस्य पदक जीतकर इतिहास रचा । व्यक्तिगत स्पर्धा में भारत को यह पहला मैडल मिला । व्यावसायिकता से यह खेल उस जमाने में कोसों दूर था । फिर भी उन्होंने सेवाभाव से बहुत खिलाड़ी तैयार किये । 1983 में फाय फाउंडेशन ने उनको " जीवन गौरव " पुरस्कार से सम्मानित किया । 1990 में इन्हें मेघनाथ नागेश्वर अवार्ड से (मरणोपरांत) नवाजा गया । वैसे ही शिव छत्रपति पुरस्कार से वे 1993 में (मरणोपरांत) नवाजे गए । वे 1955 में पुलिस में " सब-इंस्पेक्टर " के पद पर नियुक्त किये गये । उन्होंने पुलिस में तकरीबन 27 साल तक सेवा की । आखिर में वे असिस्टेंट - पुलिस कमिश्नर के पद से मुंबई में रिटायर्ड हुए । ऐसे भारत माँ के और मेरे कोल्हापुर (महारा-ट्र) जिले में महान सपूत जिसने स्वतंत्रता आंदोलन में बढ़ चढ़कर हिस्सा लिया । इतना ही नहीं पुलिस में भर्ती होकर देश की सेवा की और साथ ही देश को पहला ब्रॉन्ज मैडल हासिल करके भारत का सर विश्व में ऊँचा किया। यह देश के लिए गौरव की बात है । इसलिए मेरी विशे-ाकर गृहमंत्री जी से पुरजोर विनती है कि खाशाबा जाधव जैसे महान स्वतंत्रता सेनानी एवं महान रेस्टलर को " पदम अवार्ड " (मरणोपरांत) सम्मानित करने का यह ऐतिहासिक कार्य करें ।

14.01 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF NATIONAL FOOD SECURITY ORDINANCE, 2013 AND NATIONAL FOOD SECURITY BILL, 2013- Contd..

MR. DEPUTY-SPEAKER: The House shall now take up Item Nos. 15 and 16 together.

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Hon. Deputy-Speaker, Sir, I will continue with the salient features of the National Food Security Bill which seeks to address the issue of food security in a life-cycle approach, separate entitlements for men and women and children from six month of age up to 14 years besides entitlements to a much larger population to receive subsidized food grains under Targeted Public Distribution System.

Coverage of 75 percentage and 50 percentage of rural and urban population respectively under TPDS as a single category with uniform entitlement of 5 kg. per person per month. The categorization of the covered household in the priority and general category, as in the original Bill, has been done away with, as recommended by the Standing Committee. This would avoid problems associated with the categorization of beneficiaries as AAY, general and children. Entitlement of the existing households, however, will be protected at 35 kg. per household per month as they constitute poorest of the poor.

Subsidised prices; Rs.3, Rs.2 and Rs.1 per Kg. for rice, wheat and coarse grains for a period of three years from the date of the commencement of the Act, will be fully reviewed later.

Corresponding with the All India coverage, State-wise coverage is to be determined by the Central Government. Coverage under TPDS for each State has been received from the Planning Commission and also shared with the State Governments.

Number of persons to be covered will be on the basis of the population of 2011 census. Within the coverage determined for each State, State Governments are required to identify households. In the original National Food Security Bill guideline for identification was to be provided by the Central Government. However, as the State Governments wanted to have greater say in the matter and the Standing Committee also recommended that the matter regarding evolving criteria for identification should be decided in consultation with the States, actual identification has been left for the State Governments to decide.

Pregnant women and lactating mothers will be entitled to meals and maternity benefits of not less than Rs.6000. Earlier provision of maternity benefits of Rs.1000 per month for six months has been amended to allow flexibility in implementation and also allow future revision in the amount payable. The recommendation of the Standing Committee to restrict it to two children only has not been accepted by the Government.

Children in the age of 6 months to 14 years will be entitled to meals under ICDS and Mid-Day Meal Schemes for which nutritional norms have already been prescribed. The eldest women of the household of age 18 years or above will be the head of the household for the purpose of issuing ration cards. It means the mother becomes the head of the family.

The Central Government will provide assistance to States in meeting the expenditure incurred by them for transportation of food grains within the State. So far the transportation charge and commission of distribution have been met either by the State Government or by the consumers. The Government of India has taken a decision that we will share the transportation and the commission after discussion with the State Governments. Already the discussions have started. Handling charges and margins are to be devised as per norms. This provisions has been included keeping in view the demand from the States and to reduce financial burden on them.

This Bill encourages more accountability and more transparency in the entire PDS system. One of the loopholes of the present TPDS is that there is a leakage to the tune of 20 per cent to 35 per cent which we have to plug. PDS related records will be placed in public domain. There will be social audit. There will be vigilance committees. For provision of food security allowance to entitled beneficiaries in case of non-supply of entitled food grains or meals, provisions for penalty on public servant or authority will be imposed by the State Food Commission in case of failure to comply with the relief recommended by the District Grievance Redressal Officer.

The total food grain requirement for implementation of National Food Security is estimated to be around 62 million tonnes. Under the existing TPDS, the allocation of 504.7 lakh tonnes of food grains has been made during 2012-13. Adding to it, the allocation of other welfare schemes, at present, comes to about 60 million tonnes. Procurement of food grains – wheat and rice – both in absolute quantity and in terms of percentage of production has improved in recent years considerably. The average annual procurement which was 382.2 lakh tonnes, that is 24.3 per cent of the average annual production during 2000-01 to 2006-07 has gone up to 602.4 lakh tonnes during 2008 to 2011-12, that is 33.2 per cent of the annual production which we are now procuring. If the recent trend remains, it will be possible to meet the estimated food grain requirement of 62 million tonnes mentioned above. The estimated food subsidy for the implementation of the National Food Security Bill, 2013-14 is Rs. 1, 24,827 crore.

Sir, certain suggestions have been made during our discussions. The major suggestion was from States like Tamil Nadu and Kerala where they are getting less than what they are getting under the present TPDS system. Out of the 35 States/UTs, 17 States get more than what they are getting now and 18 are getting less than that. But the average off-take of a State like Uttar Pradesh is 65.90 lakh tonnes, whereas once when the Food Security Bill is passed, their allocation will become 96.15 lakh tonnes. But in case some States like Tamil Nadu and Kerala it

would be less than what they are getting now. So, the Cabinet has seriously looked into this and we have taken a decision that whatever may have been the off-take of these 18 States during the last three years under the normal TPDS system that will be completely protected. That is the major decision that we have taken… (*Interruptions*)

DR. M. THAMBIDURAI : At what price is it being made available?

PROF. K.V. THOMAS: That also has been considered. I am coming to that point. At present under APL, rice is being made available to you at Rs. 8.30 per kilogram of rice and wheat at Rs. 6.10 and that will be completely protected… (*Interruptions*)

DR. M. THAMBIDURAI : Is this provision there in the Bill?

PROF. K.V. THOMAS: The amendment to this effect has been given and it will come at the time of the passage of the Bill. Dr. Thamburai is a knowledgeable person and should understand this. Let us look at the present TPDS system. In the present TPDS system only AAY and BPL were the guaranteed ones and not the APL. For them it depended on the production of grains in the country. Presently it is not guaranteed to the APL families under the TPDS system. That is an important point. The APL families always are not getting rice at Rs. 8.30 and wheat at Rs. 6.10. But because of some of the points raised by the States, especially those 18 States, the Government has consciously taken a decision, even though the Government has a lot of financial burden, yet the Government has taken this decision that whatever the States were getting will be protected and at the same time they would be getting more. This is the decision that the Government has taken.

Sir, with these words, I commend the Bill to the House for its consideration and passing.

SHRI PRABODH PANDA (MIDNAPORE): Mr. Deputy-Speaker, Sir, thank you for giving me this opportunity to speak on this subject.

Sir, on the 13th of August, 2013, I moved a Statutory Resolution for disapproval of the Food Security Ordinance. That does not mean that I am opposing the Food Security Bill *per se*. The Food Security Bill was introduced in this House in 2011. The Bill then was referred to the Standing Committee on Food and Public Distribution. I had been a Member of that Standing Committee in the first half of this Lok Sabha and so it was in my knowledge that lakhs of people from across the country had sent recommendations. The Standing Committee scrutinized those recommendations and in the second half of the Budget Session this Bill was taken up for discussion.

So far as I recollect, this Bill was taken up for discussion on the 6th, 7th and 8th of May, 2013. Some hon. Members also had participated in that discussion and after that there was an understanding with all the responsible leaders of all the political parties that since a large number of recommendations were pouring in, the Government should sit together with political parties to take a view on that. The Government is now bringing in a large number of amendments to this Bill. I would like to suggest that the amendments being brought in by the Government to this Bill should be sent to the Standing Committee for discussion and the Committee, in turn, should be asked to submit a report on that within a stipulated time. But what happened? On 5th July that Ordinance has been promulgated. This Monsoon Session commenced on 5th August. Twenty days before the commencement of this Session, the Summons had been issued. What was the necessity or urgency for promulgation of this Ordinance just ten days before issuing summons? The intention of the Government is to ignore the democratic functioning of the parliamentary system. It was the understanding that before bringing this Bill there should be an all-party meeting as so many new proposals are there. That is why I have moved the Statutory Resolution for disapproval of the Ordinance.

Now, let me come to the Bill. Of course, I am supporting this Bill. But in the Bill there are some inadequacies. In the Bill, there are some major flaws. This Bill is not complete in itself. This Bill has ignored some important points of the farmers and the people. So, my point is that those points should be taken into account. … (*Interruptions*)

14.16 hrs (Madam Speaker *in the Chair*)

डॉ. मुरली मनोहर जोशी (वाराणसी): अध्यक्ष महोदया, मेरा एक प्वायंट आफ आर्डर है। माननीय सदस्य बिल पर चर्चा कर रहे हैं या अध्यादेश के बारे में बोल रहे हैं?

MADAM SPEAKER: It is a combined discussion. Shri Prabodh Panda, please continue.

SHRI PRABODH PANDA : I was saying that this Bill is inadequate and it has some serious flaws.

If we look at article 21, which guarantees the fundamental right to life and personal liberty, includes right to food. If we look at article 47, it is said that it is the primary duty of the State to raise the standard of living of its people and to improve the public health. If we look at article 25 of the Universal Declaration of Human Rights, it recognises the right of every one to adequate food.

Article 11 of the International Covenant of Economic, Social and Cultural Rights and the General Comment 12 of the Human Rights Committee, it further elaborates the responsibility of the State to recognise the right of everyone to be free from hunger. India is the signatory of the Universal Declaration of Human Rights. So, my point is that we are talking about adequate food. This Bill is proposing to give security of adequate food. So, what does "adequate food' mean? I believe that basic needs like food, education, health care, social security must be universally available. … (*Interruptions*)

श्रीमती सु-मा स्वराज (विदिशा): अध्यक्ष महोदया, मेरा एक व्यवस्था का प्रश्न है। आर्डिनेंस के डिसअप्रूवल का नोटिस है और बिल की डिबेट है। आपने कहा कि कम्बाइन्ड डिबेट है। हमने नीचे एक्सट्रिक्स मार्क्स में

देखा, उसमें लिखा है कि both will be discussed together. इसका मतलब यह है कि वे आर्डिनेंस की डिसअप्रूवल पर बोलें और उसके बाद बिल की डिस्कशन शुरू हो। इसका मतलब यह नहीं है कि आर्डिनेंस डिसअप्रूवल के बाद बिल पर चर्चा शुरू कर दें। वे यह कह सकते हैं कि मेरा नोटिस अध्यादेश का निरनुमोदन के लिए है कि क्यों मैं कहता हूं कि अध्यादेश नहीं आना चाहिए था और बिल आना चाहिए था या इस अध्यादेश द्वारा बिल नहीं आना चाहिए था। इतना कहकर वे बैठ जाएं। इसके बाद फिर वे बिल पर चर्चा करना चाहें तो जब उनका नम्बर आए, तब बिल पर बोलें। आर्डिनेंस के डिसअप्रूवल के बाद और बिल पर चर्चा शुरू कराएं, लेकिन यह नहीं हो सकता। कम्बाइन्ड डिस्कशन का मतलब यह नहीं होता है कि आर्डिनेंस को डिसअप्रूव करने वाला व्यक्ति बिल पर चर्चा शुरू कर दें, जबकि ये बिल पर चर्चा शुरू कर रहे हैं। वे डिसअप्रूवल के नोटिस पर बोल रहे हैं, अध्यादेश क्यों नहीं चाहिए, इस पर बोल कर बैठ जाएं और अगर उसके बाद उनकी पार्टी कहती है तो बाद में बिल पर भी बोलें, लेकिन अभी वे बिल पर चर्चा नहीं कर सकते हैं। यह मेरा व्यवस्था का प्रश्न है, आपकी रूलिंग चाहिए।

SHRI GURUDAS DASGUPTA (GHATAL): Madam, this is unusual that the Leader of the Opposition raises an objection to the speech or submission made by a Member of the opposition. The position is that she has a right to protect the rights of the entire opposition. Having taken that into consideration, I expect my respected leader will make the submission. … (*Interruptions*) My point is this.… Madam, you have stated that the discussion on the Ordinance and the Bill shall take place together. (*Interruptions*) Madam, this is wrong. मैडम, हमको बोलने दीजिए।...(व्यवधान) You cannot interfere like that.… (*Interruptions*)

This is unusual that the senior Member of the opposition is interrupting.… (*Interruptions*) She has allowed him to speak.… (*Interruptions*)

DR. MURLI MANOHAR JOSHI : Madam, when she has raised a Point of Order, first resolve that Point of Order.

MADAM SPEAKER: Yes, I will do that.

SHRI GURUDAS DASGUPTA : I am also on a Point of Order. I do not expect political intolerance among the Members of Parliament.… (*Interruptions*)

MADAM SPEAKER: Please do not go into that. Whatever point you have to make, just make it.

SHRI GURUDAS DASGUPTA : There has to be political tolerance. I am submitting that your order has been that the discussion on the Ordinance and the Bill shall take place together. If it is so, then, he is permitted by you to discuss on the Ordinance as well as the contents of the Bill.… (*Interruptions*)

MADAM SPEAKER: We are going through the Discussion.

PROF. SAUGATA ROY (DUM DUM): Madam, I am on a very short Point of Order. This relates to the disapproval of the Ordinance moved by Shri Prabodh Panda and others. When the Ordinance came, five Members including Shri Gurudas Dasgupta, Shri Prabodh Panda and myself had all given notice of disapproval of the Ordinance. This is according to Article 123 of the Constitution which states that an Ordinance will be laid on the Table of the House and it will be converted into a Bill unless a Resolution disapproving the Ordinance is passed by the House. Now, what Shri Panda is discussing is on the Ordinance. He says: I disapprove of the Ordinance." An Ordinance is a full-fledged law. Our own Rules of Procedure do not specify how the Statutory Resolution will be dealt with. Apart from the mention in the Constitution, if you look into the Rules of Procedure, there is nothing covering the discussion on the Statutory Resolution. Of course, it may be a game of one-upmanship as to who wants to speak first. I am not into the question of one-upmanship as to who wants to take the credit. Madam, I want you to give a ruling which will be later included in the Directions of the Speaker about the way in which the Statutory Resolutions can be considered. It is true that the Government has brought forward several Ordinances just before the Parliament Session. We should set a due procedure, Madam, through your Directions which will clarify the question once for all. It is not a question of who speaks first. Anybody who is important, if he speaks later, it does not matter. He or she will get enough coverage. So, while Shri Panda is speaking, no interference should be made in the matter. Let him complete the discussion on the Ordinance according to Article 123 (2) of the Constitution. I want you to give the final ruling in the

whole matter so that in future when there is a discussion on the Statutory Resolution, no such confusion occurs.

MADAM SPEAKER: Mr. Minister, do you want to say something?

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Madam, there are rulings before in this matter. You may like to look at the previous rulings and follow whatever precedents have been there in the past.… (*Interruptions*) I am saying that much.

SHRI PRABODH PANDA : Madam, my submission is that I have just moved the Resolution against the Ordinance. One of the reasons is that it is not adequate. Why is it not adequate? That aspect should be explained. This is not the only point. The other points which I have mentioned are there. Understanding is the only point. I mentioned that I oppose this Ordinance because it is inadequate. Why is there this inadequacy? Why is it not adequate? Should I not be allowed to speak on that? This is my plea. Please allow me to explain the points as to why there is inadequacy, etc. There are so many parts which have ignored the genuine problems of the people. … (*Interruptions*) So, this is not out of turn. Please allow me to speak on that.

MADAM SPEAKER: I will give the ruling. You can speak on opposing the Ordinance. I will give the ruling in a little while.

SHRI PRABODH PANDA : Thank you, Madam.

I have just mentioned that so far we believed that basic services like food, education, health, work, social security must be universally available. That is why we are demanding for the universal public distribution system. This is one of the major flaws in that Ordinance. That is why, I am opposing it.

We are talking about adequate quantum of food. The access to adequate quantity of food – what does it mean? I am quoting the Indian Council of Medical Research (ICMR) recommendation. As far as its opinion is concerned, for the adult, a minimum requirement of food grains is 14 kgs. per month, per adult; for

minor – 8 kgs. per month. This was the recommendation made by the ICMR. But the Government is providing in the Ordinance - 5 kg. per person per month. What does it mean? That means, for the requirement of an adult, 9 kgs. grains to be purchased from the market. What is the market price? Who is controlling the market? Not the Government; it is an open market. You know very well, Madam, at the present juncture, what is the situation of price rise of essential commodities, not only of onion, but also of vegetables, and mostly, all food stocks, food materials. Prices of food materials are going up. How do the Government say that this is food security? Food does not mean only the food grains, food does not mean rice, wheat, maize, etc. Food includes the nutritious food. That is the pulses, the edible oils, Nothing has been said about these in the Ordinance. Even then, the same has been promulgated. So, I oppose the Ordinance.

The Government is talking about the farmers. You are putting farmers in the dock. It has been said several times that the Government was not able to provide food at less price to the people, because the Government have to provide at the minimum support price. It means, you are targeting the farmers. The Government is not providing minimum support price to the farmers. If we refer the recommendation of the Dr. Swaminathan Commission, we can find that the Government is not complying with that recommendation. Even then, you are targeting it. In the Bill itself, what is there? The Government is going to fix the minimum support price for three years. That means, for three years, the Government would not increase the minimum support price? The Government would do only for the Food Security Bill. This is not rendering justice to the farmers. Rather, you are exploiting them; rather you impoverish the poor farmers. So, I do not agree with this. Then, at this juncture, the real wage of the toiling people of our country is gradually declining due to inflation and due to rise in the prices of all essential commodities. So, what should be done? First of all, there should be universalisation of the Public Distribution System in the country. If you do not go to that extent, then you should at least implement the Report of Arjun

Sengupta Committee. It mentions that 77 per cent of the people of our country live on Rs. 22 per day. So, if you do not agree with universalisation of the Public Distribution System, you should, at least, honour the Report given by Arjun Sengupta Committee, but you are not doing that.

What are the difficulties in identifying the APL and BPL population? You are not doing that. You have only formulated the criteria for exclusion. The Minister mentioned just now that Antyodya Anna Yojana still remains. What does it mean? Antoyodaya Anna Yojana is meant for the poorest of the poor. What is the definition of the 'poor'? If we recognise the definition given by the Planning Commission of our country, it is shameful. Nobody can believe that.

Madam, you are well acquainted with the condition of the poor people. How will the poor people live with Rs. 28 per day? If we say this to anybody in the countryside, nobody will believe this. How can the poor people in urban areas live only with Rs. 33 per day? This is the criteron you have for identifying the poor people, the BPL people. Then, what are the criteria for identifying the 'poorest of the poor'? If you follow this criterion, you are going to deprive a huge number of people and you are going to put them in the exclusion list. So, that should be removed. Otherwise, this Bill is of no use.

MADAM SPEAKER: Please conclude.

SHRI PRABODH PANDA : Madam, I will conclude.

We are talking about food security. This is not food security. If you say that this is the law for food entitlement of the poor, that can be understood. But this is not food security to the poor people.

Madam, I would like to make another point. No food security has been ensured at the time of war, no food security has been ensured at the time of national disasters and no food security has been ensured at the time of natural calamities. If there is no security of food grains at the time of national disasters, at warlike situation and at the time of natural calamities, what is the meaning of food

security? What will you do to the destitute people of our country? All these problems are there.

We have given 40 amendments, not only myself, but Gurudasji and other important leaders from the BJP and other parties, we have given so many amendments. So, the Government should sit with all the political parties and discuss them; only one-sided approach should not be adopted. This Bill should cover all the people of our country.

MADAM SPEAKER: Please conclude now.

SHRI PRABODH PANDA : Madam, I am just concluding.

So, I oppose this Ordinance for the reasons that I have just mentioned. I would like to say that my Statutory Resolution should be passed and the Government should think over this Bill and they should try their level best to remove all the lacunae and all the major flaws in this Bill so that this National Food Security Bill will be complete, will be comprehensive and can guarantee real food security to the majority people of our country and make our country hunger-free.

With these words, I conclude.

MADAM SPEAKER: Hon. Minister, would you like to reply to the Statutory Resolution now or would you like to reply in the end?

PROF. K.V. THOMAS: In the end jointly.

MADAM SPEAKER: All right. Dr. Murli Manohar Joshi.

DR. M. THAMBIDURAI : What about this Resolution, Madam? We will have to dispose it off… (*Interruptions*)

PROF. SAUGATA ROY : It will be disposed off later on… (*Interruptions*)

MADAM SPEAKER: Yes. We are doing everything jointly. We will be doing it in the end.

Motions moved:

“That this House disapproves of the National Food Security Ordinance, 2013(No. 7 of 2013) promulgated by the President on 5th July, 2013". ”

“That the Bill to provide for food and nutritional security in human life cycle approach, by ensuring access to adequate quantitiy of quality food at affordable prices to people to live a life with dignity and for matters connected therewith or incidental thereto be taken into consideration. ”

डॉ. मुरली मनोहर जोशी : अध्यक्ष महोदया, हम एक बहुत ही महत्वपूर्ण विधेयक पर चर्चा करने के लिए समवेत हुए हैं। शायद ही किसी विधेयक पर देश भर में इतनी व्यापक चर्चा हुई होगी और इतनी अधिक उत्सुकता रही होगी, जितनी उत्सुकता इस विधेयक के बारे में जानने के लिए हुई। मुझे स्मरण होता है कि 2009 के जून महीने में महामहिम रा-ट्रपति जी ने अपने भा-ण में यह कहा था कि उनकी सरकार एक खाद्य सुरक्षा विधेयक सदन में लाने वाली है। जब आप आए थे, तब आप बिल लाने वाले थे, अब जब आप ला रहे हैं, तब आप जाने वाले हैं। ...(व्यवधान) चार साल आप इसे लेकर कहां लटके रहे, मेरी समझ में नहीं आता। इस खाद्य विधेयक को बनाने में, समझने में, इसकी धाराओं पर चर्चा करने में आपने लगभग चार साल कुछ महीने क्यों लगाये? 2009 के वायदे को...(व्यवधान) अध्यक्ष महोदया, मैं आपका संरक्षण चाहता हूं।

अध्यक्ष महोदया : उनकी बात सुनिये, आप क्या कर रहे हैं।

...(व्यवधान)

डॉ. मुरली मनोहर जोशी : मैं कभी भी किसी को डिस्टर्ब नहीं करता। अगर आप ऐसा करेंगे तो मैं बोलना बंद कर दूंगा।...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये।

डॉ. मुरली मनोहर जोशी : मैं कभी भी किसी के भा-ण में चर्चा नहीं करता। जब आपका समय आयेगा, तब आप अवश्य बोलें। आपने साढ़े चार साल इसमें व्यय किये। मैं समझता था कि शायद बहुत गम्भीरता से, बहुत ध्यान से हर चीज ठीक-ठाक करके आप सारे देश को खाद्य सुरक्षा प्रदान करेंगे। श्री प्रबोध पांडा जी ने बहुत सी बातें अध्यादेश का विरोध करते समय कही हैं, उनमें से कुछ के बारे में विस्तार से आगे कहूंगा। हमारे इस विधेयक की जो उद्देशिका लिखी गई है - स्टेटमैन्ट्स ऑफ ऑब्जैक्ट्स एंड रीजन्स, उसमें आपने संविधान के 47वें अनुच्छेद का उल्लेख किया है और उसमें यह कहा है कि आप उसके साथ-साथ "Universal declaration of human rights and international covenant on economic, social and cultural rights." जिसके लिए भारत ने हस्ताक्षर किये हैं, उसका भी आपने इसमें उल्लेख किया है और कहा है - "Eradicating extreme poverty and hunger is one of the goals under the Millennium Development Goals of the United Nations." जिस पर भी आपने हस्ताक्षर किये हैं। इन सब उद्देश्यों को ध्यान में रखते हुए आपने क्या कहा है कि आप "Raising the level of nutrition" आर्टिकल 47 मेरे पास है, मैं इसे पढ़ सकता हूं, इसमें यह कहा गया है कि आप न्यूट्रिशन का, पो-ण का स्तर उठायेंगे और लोगों को एक डिग्निफाइड लिविंग देंगे। यह उसका उद्देश्य है,

जिसका आप उल्लेख कर रहे हैं। फिर आप आगे कहते हैं "Adequate food" अभी एडिक्वेट फूड के बारे में उन्होंने कहा है। एडिक्वेट फूड का क्या मतलब है, किस तरह से मतलब है, क्या परजेचिंग पावर से मतलब है, कैलोरी इनटेक से मतलब है, पो-ाण से मतलब है, फूड की एडिक्वेसी क्या है। इसमें लिखा है एडिक्वेट फूड, अब एडिक्वेट फूड का इसमें इन्होंने जिक्र किया है, वह मैं जानना चाहता हूं कि सरकार का इससे तात्पर्य क्या है? इसमें फूडग्रेन्स का जिक्र है। "Food grains mean rice, wheat, etc." ठीक है। परंतु क्या एडिक्वेट फूड कही इसमें डिफाइन है? एडिक्वेट फूड कितना होगा। एडिक्वेट फूड के बारे में उन्होंने बताया कि आईसीएएमआर ने अंतर्रा-ट्रीय मानकों के अनुसार 14 किलोग्राम प्रति वयस्क व्यक्ति को एक महीने में देने का सुझाव दिया है। उसके साथ-साथ दाल और कुकिंग मीडियम फैट्स और उसके अंदर जो भी न्यूट्रिशनल कमी हो तो उसको डालें। यानि पूरे तौर पर पो-ाक भोजन। आप क्या दे रहे हैं? आप दे रहे हैं पांच किलोग्राम। पांच किलोग्राम प्रति व्यक्ति का मतलब है 166 ग्राम प्रति दिन, साढ़े तीन छटांक प्रति दिन। इसके साथ दाल नहीं है। इसके साथ कोई घी-तेल नहीं है। नमक नहीं है। इस खाने में न्यूट्रिशन की कोई भी गारंटी नहीं है। उसका क्या मतलब है? साढ़े तीन छटांक के अलावा उसे कितना खाना है? अगर अंतर्राट्रीय मानक माने जाएं तो 14 किलोग्राम खाना है। लेकिन अगर न भी माने जाएं, मैं आपकी ही रिपोर्ट को लेता हूँ तो मैं आपको बताना चाहता हूँ कि यह मिनिस्ट्री ऑफ रूरल डिवेल्पमेंट, गवर्नमेंट ऑफ इण्डिया की, अगस्त सन् 2009 की रिपोर्ट है। मैं कई बार इसका उद्धरण दूंगा। यह बड़ी महत्वपूर्ण रिपोर्ट है। इसमें उन्होंने बताया है कि Trends in cereal consumption across expenditure groups (kilogram per month): Year: 2004-05 जब एनएसएसओ का सर्वेक्षण हुआ था। the monthly per capita cereal consumption per kilogram in population percentile class from poorest to the richest in the rural India. रूरल इण्डिया में जो सबसे निचला गरीब वर्ग है, ज़ीरो टू फाइव पर्सेंट, उसका इंटेक है 9.88 किलोग्राम। यह आपकी ही रिपोर्ट है। एनएसएसओ की रिपोर्ट कहती है। NSSO 2007, 61st Round Report. यानि जो सबसे निर्धन है, उसका कंज़ंप्शन 9.88 है, मतलब लगभग 10 किलोग्राम है। अब या तो आप कहें कि वह तब से और अधिक कम खाने लगा है। 2100 कैलोरी के हिसाब से आप कहेंगे कि अब वह 1700 कैलोरी खा रहा है, 1500 कैलोरी ले रहा है, इसलिए उसको घटा कर पांच किलोग्राम कर दें। पर यह तो एडिक्वेट फूड की परिभा-ा में है। वह इसमें क्या कर सकेगा? कुछ नहीं कर सकेगा। और इसी में आप देखें कि जो 10 पर्सेंट हैं, नीचे के ज़ीरो से 10 पर्सेंट तक हैं, उनका कंज़ंप्शन 11 किलोग्राम है। ये भी पूअरेस्ट में ही आते हैं क्योंकि आप 20 पर्सेंट 21 पर्सेंट को पूअर कह ही रहे हैं। देहात में तो शायद आप 27 पर्सेंट पूअर कह रहे हैं। अगर आप 20 से 30

पर्सेंट को भी देखेंगे तो वे 12 किलोग्राम खा रहे हैं। आप उसमें क्या दे रहे हैं? 5 किलोग्राम। हल्ला सारी दुनिया में मचाया जा रहा है कि हमने देश को भुखमरी से सुरक्षित कर दिया, फूड सिक्योरिटी दे दी। कितनों को दी है? सब को नहीं दी है। प्रबोध पांडा जी ने ठीक कहा था कि यूनिवर्सल नहीं है। आप कुछ पर्सेंटेज को दे रहे हैं। आपका कहना है कि अधिकतम आप देंगे तो 75 पर्सेंट गांवों में देंगे और 50 पर्सेंट शहरों में देंगे। शहरों में तो अनाज होता नहीं है, गांवों में तो थोड़ा मिल भी जाएगा। जो 50 पर्सेंट शहरी है, वह क्या खाएगा? मैं तो अनाज पैदा नहीं करता हूँ और शहर में रहता हूँ तो क्या मैं रूपया खाऊंगा? कोयला खाऊंगा? तेल खाऊंगा या स्पेक्ट्रम खा कर खुश रहूँगा? अनाज हरेक को चाहिए। यूनिवर्सल फूड सिक्योरिटी, यही उद्देश्य देश का होना चाहिए। आप कहें कि हम नहीं दे सकते हैं, यह समझ में आ सकता है। आप फिर उसको यह हल्ला मत मचाइए कि हमने सारे देश को भूख से मुक्त कर दिया है और फूड सिक्योरिटी कर दी और फिर बहुत शोर मचा कर उसे बांटा जा रहा है। हम भी बांटते रहे हैं और सरकारें भी दे रही हैं। छत्तीसगढ़ सरकार 90 प्रतिशत आबादी को कवर करती है। चाहे जो जाए, उसको पांच रूपये में भर पेट खाना देती है। पीडीएस में सुधार कर दिया। डिलिवरी सिस्टम में सुधार कर दिया। प्रोक्योरमेंट में सुधार कर दिया। प्लानिंग कमीशन ने कहा कि यह सबसे अच्छा मॉडल है। आप इसको लीजिए। उसको आप नहीं ले रहे हैं। अगर आप कहते कि हम पीडीएस में सुधार के लिए छत्तीसगढ़ मॉडल लेंगे तो मुझे खुशी होती। 90 प्रतिशत लोगों का कवर करना अच्छी बात है। एक छोटा स्टेट, जो नक्सलियों से भी पीड़ित है, जो बहुत गरीब स्टेट था, अगर वह 90 प्रतिशत लोगों को पांच रूपये में भरपेट क्वालिटी फूड दे रही है, तो उसको हम अच्छा माने क्योंकि वह ज्यादा बड़ी फूड सिक्योरिटी है। मैं तो उनसे भी कहता हूँ कि 100 पर्सेंट कर सको तो बहुत अच्छा है। उन्होंने 90 प्रतिशत किया है, 100 परसेंट कीजिए। भोजन तो हर एक को चाहिए। पंडित जवाहर लाल नेहरू ने कहा था कि "Everything else can wait, but not agriculture." यह उनके पहले भा-णों में से एक भा-ण है, आपने उसकी तरफ भी ध्यान नहीं दिया, आप उसे उस तरफ भी ले जाना नहीं चाहते। आप कैसे फूड सिक्योरिटी दे रहे हैं, किस तरह की फूड सिक्योरिटी दे रहे हैं? यह मैं आपको बता रहा हूं कि यह व-र्ा 2007 का राउंड है। आपने व-र्ा 2009 में बिल बनाया था, व-र्ा 2011 में आपने पेश किया। व-र्ा 2009 में जब आपने कहा था तो यह सब तो आपके सामने था, लेकिन आपने इस पर क्या किया, यह मेरी समझ में नहीं आता। अब इसमें सवाल उठता है, आपकी इसकी और तमाम ऐसी धाराएं हैं, जिन्हें अगर आप देखेंगे तो इनसे बहुत परेशानी होगी।। पहले तो आपने इनडिविजुअल हाउसहोल्ड्स कर दिया, इनडिविजुअल हटा दिया हाउसहोल्ड कर दिया। यह भी एक परेशानी का कारण है। आपने ऐसा क्यों कर दिया, इनडिविजुअल क्यों नहीं, एक आदमी क्यों नहीं? Every person

belonging to priority households- अगर किसी का हाउसहोल्ड नहीं है, सिंगल है तो, उसका कोई हाउसहोल्ड होगा या नहीं, हाउसहोल्ड में सिंगल आदमी होगा या नहीं, सिंगल महिलाएं होंगी या नहीं,...(व्यवधान) कोई बुजुर्ग सिंगल होगा या नहीं।...(व्यवधान) यह आप मुझे बताइये। हाउसहोल्ड आइडेंटिफाइड नही है और उस हाउसहोल्ड में एवरी पर्सन, अब पहले आप यह बता दीजिए कि हाउसहोल्ड डज इट इंक्लूड, अगर एक आदमी है तो उसे भी आप हाउसहोल्ड कहेंगे। अगर हाउसहोल्ड है, चार आदमी हैं तो उसमें से हर-एक को आप पांच दे रहे हैं, लेकिन अगर कोई अकेला है तो वह हाउसहोल्ड माना जाये यानी हाउस की परिभा-ा क्या है, हाउसहोल्ड किसे कहेंगे?...(व्यवधान)

अध्यक्ष महोदया : आप इस तरह नाराज मत होइये।

...(व्यवधान)

डॉ. मुरली मनोहर जोशी : आप सेकेंड शेड्यूल में न्यूट्रिशनल स्टैंडर्स दे रहे हैं। अब आप इसमें देखिए, 'Children - 6 months to 3 years - take home ration is 500 kilo calories' तो यह कितने दिन के लिए है, 500 किलो कैलोरी एक समय के लिए होगा। अब 500 किलो कैलोरीज में कितना अनाज आयेगा, वही 1.66, जबकि 2100 कैलोरी में आप केवल 5 किलोग्राम दे रहे हैं। यह आप क्या कर रहे हैं? बच्चे का राशन भी वही, बड़े का राशन भी वही और इसमें आप स्टैंडर्ड कौन सा दे रहे हैं? न्यूट्रिशन स्टैंडर्ड फॉर चिल्ड्रन- कहां है न्यूट्रिशन स्टैंडर्ड तो उसे आप कहते हैं fortified food, ready to eat food. यह क्या बात है? यह रेडी टू इट फूड कौन देगा, इसे कौन बनायेगा? इसे वही बड़ी कम्पनियां बनायेंगी। उसे कोई आम आदमी नहीं बनाता है। रेडी टू इट फूड, न्यूट्रिशनल फूड, फोर्टिफाइड फूड, मैं बड़ी-बड़ी मल्टीनेशनल कम्पनियों के विज्ञापन पढ़ता हूं, जिसमें लिखा हुआ है कि यह फोर्टिफाइड फूड है, यह बच्चों के खाने के लिए बहुत अच्छा है। जैसे ही आपका बिल आया, विज्ञापन आने शुरू हो गये वहां पर कि यह हम दे रहे हैं। मुझसे कुछ डॉक्टर्स ने कहा कि आप इस क्लॉज का विरोध क्यों कर रहे हैं, मैंने कहा क्यों, वे बोले कि यह तो फोर्टिफाइड फूड है। मैंने कहा कि आपको कहां से यह ज्ञान मिला है, इलहाम हुआ कि फोर्टिफाइड फूड सिर्फ बड़ी कम्पनियां ही बना सकती हैं। आप कहते हैं 6 मंथ्स टू 3 इयर्स, अब 6 महीने तक तो आप उसे फोर्टिफाइड फूड देते हैं केवल ब्रेस्ट फिडिंग, उसमें तो कुछ खाना देना नहीं, आप उसे स्तनपान करा रहे हैं। उसके बाद आप उसे फोर्टिफाइड फूड दे रहे हैं, यह 6 महीने से 3 साल का बच्चा, आप उसे क्या राशन देंगे? उसका राशन, उसका अनाज क्या होना चाहिए, इसकी कोई परिभा-ा नहीं है। क्या उसे भी आप गेंहू और चावल वैसे ही दे देंगे, उसके लिए आप क्या देंगे - 'children 3 to 6 years. Morning snacks and hot cooked meal, यह गरीब जनता मॉर्निंग स्नैक्स कहां से लायेगी? कहते

हैं कि उसके लिए भी आपको 500 किलो कैलोरी चाहिए तो अनाज क्या दें, प्रोटीन 12 से 15 ग्राम चाहिए, कहां से लायेंगे, कहीं व्यवस्था नहीं है, वही बड़ी कम्पनियां, फोर्टिफाइड फूड, मल्टीनेशनल, बड़े व्यापारी, बड़े कान्ट्रेक्टर्स ये खाना देंगे। Children, 6 months to 6 years, who are malnourished, take home ration 800 kilo calories. 20 टू 25 ग्राम प्रोटीन- यह कहां से आयेगा? क्या आप दाल का पानी पिलायेंगे, चिकन सूप पिलायेंगे, क्या करेंगे? आप मुझे बताइये कि इसे आप कहां से लायेंगे, यह प्रोटीन आप उसे कहां से देंगे? आपने इसमें कहीं दाल का इंतज़ाम नहीं रखा है, कहीं प्रोटीन का ज़िक्र नहीं किया है। बड़े आदमी को भी तो प्रोटीन चाहिए। अगर बच्चे को आपने प्रोटीन खाने की आदत डाल दी और फिर बड़े आदमी को नहीं दिया तो यह तो और गड़बड़ होगा। यह आप क्या करने जा रहे हैं? फिर लोअर प्राइमरी क्लास में हॉट कुक्ड मील 450 किलो कैलोरी है, इसको आपने और कम कर दिया और 12 ग्राम प्रोटीन कर दिया। 20-25 से घटाकर एकदम 12 ग्राम कर दिया। यानी लोअर प्राइमरी क्लास में पहुँचते ही उसके भोजन में भी कमी हो गई और प्रोटीन में भी कमी हो गई। फिर अपर प्राइमरी क्लास में फिर बढ़ गया - हॉट कुक्ड मील 700 किलो कैलोरी हो गया और प्रोटीन 20 ग्राम हो गया। हमें यह बताया जाए कि इसका क्या आधार है, क्या बनावट है? यह खाना क्या होगा, कहाँ से आएगा? यह गाँवों में तो बनता नहीं है। आप 75 प्रतिशत गाँवों की आबादी को इससे आच्छादित करने जा रहे हैं। अगर आपने किसी सूबे में 25 परसेंट लोगों को ही खबर किया तो भी वह 25 परसेंट में किस गाँव में हॉट कुक्ड मील, स्नैक्स तैयार करके मिल सकता है या दिया जा सकता है? आपसे मिड डे मील्स में तो दिया नहीं जा रहा है, यहाँ कैसे दे देंगे? इस तरह की बातें करके इस विधेयक को लुभावना बनाने की कोशिश की गई है। प्रबोध पांडा जी ठीक कह रहे थे कि जनता को गुमराह किया जा रहा है, उसको सब्ज़-बाग दिखाया जा रहा है, यूटोपिया दिखाया जा रहा है, एल-डोरेडो दिखाया जा रहा है। कहा जा रहा है कि देखो इतना अच्छा किया है। कैसे दे पाएँगे, कौन सा मैकेनिज़्म आपके पास है? कौन देगा इसको? क्या राशन की दुकान पर यह मिलेगा? क्योंकि आपने पीडीएस को तो खत्म किया नहीं है, पीडीएस तो यथावत है। तो क्या पीडीएस में ऐसी कोई ब्रांच होगी जहाँ यह खाना पहुँचेगा। आपका उद्देश्य है रेडी टु डिलीवर होम - घर पर जाकर खाना मिलेगा, यह आपके उद्देश्यों में से एक है। तो कौन इसको लेकर बच्चों के घर जाएगा, कौन आदमी प्रैगनैन्ट विमैन के लिए पो-नक भोजन लेकर घर जाएगा, होम डिलीवरी कैसे होगी, इसका कहीं ज़िक्र नहीं है। फिर किसी ने ग्रीवैन्स कर दी कि मुझे घर में नहीं मिल रहा है तो उसका मुकदमा पाँच व-र्ं में होगा। तब तक उसका बच्चा भी आगे चला जाएगा और उसकी संतान भी होती चली जाएगी। यह आप क्या कर रहे हैं? कोई काम तो ऐसा समझदारी से कीजिए कि लोगों की समझ में आए आप ठीक-ठाक कर रहे हैं, आप उचित

कर रहे हैं, आप लोगों को वास्तव में सद्भावना के साथ दे रहे हैं। इसी को देखकर मुझे कभी लगता है कि यह फूड सिक्यूरिटी बिल नहीं है, यह वोट सिक्योरिंग बिल है। ...(व्यवधान) यह वोट सिक्योरिंग बिल है कि चलो दिखाओ। गेम चेन्जर बिल है। यानी सिक्योरिटी चेन्जर बिल नहीं है, गेम चेन्जर बिल है। कौन सा गेम चेन्जर है? कौन सा गेम चेन्ज होगा मुझे बताइए। वरना 2009 में जब आपने कहा था कि हम यह बिल लाएँगे तो आपको 2009-10 में यह बिल लाना चाहिए था और उसके साथ-साथ देश भर में बहस करनी चाहिए थी। अब आप देखिये कि आप क्या चीज़ें कर रहे हैं। कभी आप कहते हैं कि केन्द्रीय सरकार इस बात को तय करेगी कि किस राज्य में कितने लोग इसके अंतर्गत आच्छादित होंगे। मैं समझता हूँ कि यह तो फैडरल स्ट्रक्चर के खिलाफ है। क्या यह आप तय कर देंगे कि हम तो आपको 21 परसेंट पर देंगे और राज्य चिल्ला रहा है कि हमारे यहाँ 50 परसेंट है। आप कहेंगे कि बाकी तो आप तय करिये कि कहाँ से लाएँगे, कैसे करेंगे, क्या करेंगे, हमारी गारंटी तो इस 21 परसेंट की है। कुछ राज्यों को जहाँ मिल रहा है, आप कह रहे हैं कि हम देंगे। अनाज उतना देंगे जितना उनका एनटाइटलमैन्ट है, लेकिन अगर उनके यहाँ संख्या बढ़ती है तो कहते हैं कि हमारे यहाँ संख्या ज़्यादा है, हमारी पावर्टी ज्यादा है। तो आप कहेंगे कि तुम्हारी पावर्टी हमने तय कर दी है। आपने कैसे पावर्टी तय की है, वह भी मैं आपको सुनाता हूँ। यह आपकी ही रिपोर्ट है सक्सैना साहब की। यह बड़ी महत्वपूर्ण रिपोर्ट है, आजकल आप इसका ज़िक्र नहीं करते हैं, आप लोग तेन्दुलकर कमेटी का ज़िक्र करते हैं। यह सक्सेना कमेटी की रिपोर्ट है, मैं इसको पढ़ रहा हूँ। It says: "Universal *versus* targeted approach - और उसमें वे कहते हैं - We respect the view that all basic entitlements should be universal." … (*Interruptions*)

MADAM SPEAKER: I would like to interrupt you for a minute. I want to give the ruling.

As per Rule 358 (2), a Member cannot speak more than once on a motion except by way of reply. As per practice, therefore, if a combined discussion takes place on a Statutory Resolution to disapprove an Ordinance and a Bill to replace the Ordinance, the Member, moving the Resolution, can speak on both the Bill and the Resolution. This is to facilitate saving of time. In the past, in all such cases, we have followed the same practice. I, therefore, rule out the point of order. मुरली मनोहर जोशी जी, हमने इसलिए इसको अभी पढ़ा कि आप दोनों पर बोल सकते हैं।

… (*Interruptions*)

MADAM SPEAKER: I was just saying in case he wants to. I am giving him an option.

Now Dr. Joshi, you may continue.

डॉ. मुरली मनोहर जोशी : ठीक है। वे कहते हैं -

> We respect the view that all basic entitlement should be universal. We believe that the Directive Principles of State Policy in the Constitution should never be compromised or undermined; instead they need to be realized, strengthened and further taken forward.... ”

फिर कहते हैं -

> “Food for all, health for all, education for all, work for all – these should be taken as the bottom line ”

ये न्यूनतम गारंटी होनी चाहिए, किसी भी एक जनतांत्रिक देश की, आधुनिक देश की, वहां के नागरिकों के लिए। फिर कहते हैं -

> “The BPL identification exercise should under no circumstances be used to dilute these principles.”

क्या बीपीएल की संख्या ऊपर से कम कर दें, बढ़ा दें, घटा दें, इन प्रिंसिपल्स को डॉयल्यूट करने के लिए ये उचित नहीं है।

> “It may be worthwhile to quote here from the recent address of President of India to the Parliament, who has also echoed these sentiments. She said: ‘My Government proposes to enact a new law – the National Food Security Act’– that will provide a statutory basis for a framework which assures food security for all. ”
> I repeat ‘food security for all.’ This is the commitment to the Parliament by the hon. President of India.

भारत के महामहिम रा-ट्रपति जी ने यहां इसी सदन में 2009 के जून महीने में ये हमको कहा था कि जो बिल आएगा, “That will be food security for all” आप उसको भी वॉयलेट कर रहे हैं, आप अपने स्वयं के वायदे को वॉयलेट कर रहे हैं। आपको तो देश से क्षमा मांगनी चाहिए थी कि भाइयों, बहनों और देशवासियों, हम नहीं कर सके। हमने कहा था जरूर, कोशिश की, मगर नहीं कर सके। आप कह रहे हैं कि नहीं, हमने करके दिखा दिया, क्या करके दिखाया, मेरी समझ में नहीं आ रहा। फिर कहते हैं -

> “Thus food security is needed for all, and not only for those who are officially below the poverty line. This issue is particularly relevant for combating food related hunger, because as we will argue later in

> this section, the number of food deficit people is, at least, double the number of officially declared poor in India."

आप जो 21 परसैंट, 27 परसैंट, 22 परसैंट, 25 परसैंट कर देते हैं, उससे दोगुना है। आगे इन्होंने कहा है, पूरी थ्यौरी डिसकस की है कि कैलोरिक कंजम्प्शन से और एक्सपेंडीचर कंजम्प्शन से किस तरह से फर्क हो सकता है, हो जाता है और किया गया है। इसमें आगे चल कर वे कहते हैं -

> "The national poverty line at 2004-05 prices was taken as Rs. 356 *per capita* per month in the rural areas and Rs. 539 *per capita* in the urban areas. As is evident from the above Table, this level of income would have permitted both the rural and urban people to consume just about 1820 kcalories..."

जब कि 24 सौ कैलोरी और 21 सौ कैलोरी का नाप होना चाहिए।

> "...whereas to consume the desired norm of 2400/2100 kcalories the cut-off line for determining BPL status should have been around Rs. 700 in the rural areas, and Rs. 1,000 for the urban areas."

ये बोल रहे हैं। फिर आगे चल कर वे कहते हैं, सारे उन्होंने स्टेटिस्टिक्स दिए हैं लेकिन सबसे इम्पोरटेंट जो बात है, जब इन्होंने डेटा बताया और ये कहा कि 50 परसैंट इस देश में पावर्टी लाइन में हैं, इनकी जो रिपोर्ट थी, उसके मुताबिक,

> "Assessing the data that we have presented above, Dr. Pronab Sen, Chief Statistician and Secretary, Department of Statistics and Programme Implementation, Government of India has concluded that 'it is indubitably true that the *per capita* calorie intake of the poverty line classes practically all over the country has declined significantly between 1972-73 and 1999-2000..."

15.00 hrs.

And, in 1999-2000, he further observes:

"The current value of the poverty line does not permit the poverty line class to consume the calories than the norm and the periodic price corrections that have been carried out to update the poverty lines are inadequate and indeed may be even inappropriate. Consequently, the poverty estimates made in the year after 1973-74 understate the true incidence of poverty in the country."

आपका सैक्रेटरी बोल रहा है, स्टैटिस्टिक्स का सैक्रेटरी बोल रहा है, जिसके आधार पर आप सारे आंकड़े लाते हैं कि वह नहीं होता है। फिर वह कहता है कि

"Thus, there is a compelling case for re-estimating the poverty lines. The proportion of poor people living below the official poverty line declined from 56 per cent in 73-74 to 35 per cent in 93-94 and further to 28 per cent in 2004-05 whereas there has been no decline in the number of people consuming less calories than the norm. The set of food insecure in India is larger than the set of officially declared poor in India."

अब इसके बाद जो और असली की बात है determining the total number of BPL families. आप इण्डीविजुअल से फैमिलीज़ पर आ गये। उसकी बहस में मैं नहीं पड़ता, लेकिन सबसे इम्पोर्टेंट बात मैं यह कहता हूं कि जब यह कमेटी की मीटिंग हो रही थी तो उसमें जो प्लानिंग कमीशन के नुमाइन्दे थे, सरकारी अधिकारी, उन्होंने एक अपनी सिफारिश भेजी, वह क्या है?

"We received a comment on our draft report from the distinguished member of the Expert Group representing Planning Commission suggesting that "the matter of fixing the percentage of people below poverty line is beyond the scope of the present Committee.""

पहले तो उन्होंने इस कमेटी पर ही यह कह दिया कि आप यह पावर्टी लाइन का स्कोप कैसे डिटरमिन कर रहे हैं, इसका आपको अधिकार ही नहीं है।

"It has been handled by a separate Committee headed by Shri Tendulkar. While the arguments given are plausible, it still remains in the domain of Tendular Committee which undoubtedly will consider all these issues raised."

यानि आपके तर्क तो ठीक-ठाक हैं, लेकिन अभी छोड़िये, तेंदुलकर इस पर आगे विचार कर लेंगे। तेंदुलकर कब विचार करेंगे, 2014 में। The report is expected to come in 2014, perhaps, after December elections.

> "Needless to say, however, desirable it may seem…"

कितनी अच्छी बात आगे कह रहे हैं, उसको गौर से सुनिये।

> "Needless to say, however, desirable it may seem, fixing the percentage at 50 per cent will still be considered arbitrary. It also has tremendous financial implications."

असली बात यह है। गरीबों की तादाद तो 50 परसेंट है, लेकिन उनको भोजन देने, उनको सुविधा देने के लिए हमारे पास पैसा नहीं है। हमारे पास पैसा है, कारपोरेट हाउसेज़ को 5-5 लाख रुपये की हर साल रेवेन्यू फोरगोन करना।...(व्यवधान) हां, पैसा है न, तभी तो आप उनको दे रहे हैं, लेकिन इनके लिए पैसा नहीं है। फिर आगे सुनिये-

> "It also has tremendous financial implications and once granted cannot be reduced."

अगर एक बार आप मान लेंगे कि 50 परसेंट है तो फिर उसका घटाना बड़ा मुश्किल हो जायेगा।

> "As such, it was recommended that 20 per cent variation may be allowed, which will bring up the poverty figure to approximately 35 per cent."

यानि आप घटा दीजिए, आपने 50 परसेंट कहा है, 20 परसेंट तो प्लस-माइनस हो ही सकता है। इसलिए 50 के बदले इसे 35 कर दीजिए।

> "It shall be better to stick to the figure of 35 per cent and amend it upwards if Tendulkar Committee comes up with a figure which is higher."

यानि आप ऐसी बात कर रहे हैं, बी.पी.एल. की फीगर्स के साथ, गरीबों की संख्या घटाना-बढ़ाना, उसको मैनीपुलेट करने का हक आप अपने पास ही रख रहे हैं। अब आप देखिये, कमेटी क्या कहती है-

> "We beg to differ with the above contention. Terms of reference for our Group were decided in consultation with the Planning Commission. These specifically mandate the Group to look at the relationship between estimation and identification of poor an issue, of putting a limit on the total number of BPL families to be identified."

आपने उनको टर्म्स ऑफ रैफरेंस दी, वे जब सही बात कह रहे हैं, जब वे हकीकत बता रहे हैं तो आप कह रहे हैं कि यह मत बताओ भइया, खर्चा बहुत होगा, लेकिन हमें कुछ तो करना है। आखिर चुनाव के लिए लोगों के सामने जाना है, इसलिए पचास मत रखो, इसे पैंतीस पर ले आओ। अगर तेंदुलकर साहब कहेंगे कि यह पैंतीस नहीं है, चालीस है, तो चालीस है। आप गरीबों के साथ इस तरह की हेराफेरी क्यों कर रहे हैं? जो मुल्क की हकीकत है, उसे आप देश के सामने क्यों नहीं रख रहे हैं? अगर आप लोगों से साफ-साफ कहें, सदन से कहें, सारे देश से कहें कि हकीकत यह है, आओ मिलकर रास्ता निकालें तो शायद रास्ता निकल सके। लेकिन आप यह दिखाना चाहते हैं कि सिर्फ आप और आप हिंदुस्तान के गरीबों के मददगार हैं और बाकी सब लोग उनकी चिंता नहीं करते हैं।

मैंने आपको बताया कि छत्तीसगढ़ जैसी छोटी स्टेट नब्बे परसेंट लोगों को खाना दे रही है। वह चिंता उसको है, उसको असलियत मालूम है, वह हकीकत के साथ बात कर रही है, तमिलनाडु की सरकार दे रही है, गुजरात में बहुत लोगों को दिया जा रहा है, और भी राज्य हैं जहां बहुत से लोगों को ये चीजें दी जा रही हैं। ...(व्यवधान) पंजाब और मध्य प्रदेश हैं, ये तमाम सरकारें हैं जो अपने यहां गरीबों की असली संख्या को जानकर उनको ये चीजें दे रहे हैं। ...(व्यवधान) तमिलनाडु यूनिवर्सल दे रही है, मैंने कहा। आज सवाल यह है कि जब ये राज्य दे सकते हैं, छत्तीसगढ़ दे सकता है, तो आप क्यों नहीं दे सकते हैं? आप जिन चीजों पर खर्च करना चाहते हैं, आप अपनी प्रायोरिटीज को उसके बारे में पहले तय करिए, तब फिर यह बात होगी।

आप देखें कि हमारी हालत क्या है? दुनिया के ग्लोबल इंडेक्स के बारे में देखें। एक रिपोर्ट आयी थी, उसके एक सदस्य मिस्टर साईं नाथ कहते हैं, He says:

> "An astonishing amount of discussion on the subject of BPL in almost all platforms finally gets reduced to: how do we exclude people? How to prevent leakage? Complex criteria are drawn up to achieve this. Some get greatly exercised over the 'undeserving' poor claiming BPL benefits."

वह कहते हैं कि बहुत से अनडिजर्विंग गरीब हैं, जो बीपीएल में क्लेम करना चाहते हैं। वे कौन से अनडिजर्विंग गरीब हैं?

> "Poverty-free Dharavi: The last time such an exercise was put to use by Government. Dharavi, perhaps the biggest slum in the world and with a population of over a million, ended up home to just 141 BPL card holders."

दस लाख की आबादी में सिर्फ 141 बीपीएल होल्डर्स वहां रहते हैं। अगर यह गरीबी की हालत है तो फिर हिंदुस्तान में सारे ही अमीर हैं। गृह मंत्री जी आपके राज्य की बात है। धारावी, 141 बीपीएल कार्ड होल्डर्स हैं। ये आपकी गिनतियां हैं। ये दस लाख में से हैं। ...(व्यवधान) लोग कहते हैं कि बीपीएल कार्ड का मिसयूज हो रहा है, इसलिए हम ऐसा कर रहे हैं। How serious would be such a misuse? How many of the better off would stand in queues for rice for Rs.2 a kilogram?

अगर हममें से कोई आदमी दो रूपए प्रति किलोग्राम खरीदने के लिए लाइन में लगता है, तो वह वाकई गरीब है, फिर तो उसको जरूरत है भाई। अगर उसको दो रूपए प्रति किलोग्राम खरीदना है और वह गरीब बनकर वहां जा रहा है, तो क्या कहेंगे कि वह वाकई गरीब है, लेकिन ऐसा होता नहीं है। It is not possible.

आप ही की बनायी हुयी कमीशन है, अर्जुन सेन गुप्ता आप ही के सदस्य थे। Again, I quote it from his Report:

> "In a country where 836 million people get by on less than Rs.20 a day, how many 'undeserving' poor would there be who would want to 'misuse' it? India ranks 66th amongst 88 developing nations in the Global Hunger Index of the International Food Policy Research Institute, that is, just one notch above Zimbabwe which has seen food riots."

आप सिर्फ जिम्बाबवे से एक ऊंचे हैं, जिंबाबवे में उसी साल फूड राइट्स हुए थे, तो वह कहते हैं कि आप जरा गौर कर लीजिए, आपकी हालत किसके साथ है। Even Bhutan and Nepal are higher than us.

> "We also rank 132 in the United Nations Human Development Index, that is, one rung below Bhutan."

यह इस देश की हालत है। आप यहां गरीबों की गिनती को ठीक नहीं करना चाहते हैं। आप यह कहना चाहते हैं कि गरीब घटते चले जा रहे हैं, गरीबों की संख्या कम होती चली जा रही है। हकीकत ऐसी नहीं है।

Economic Survey of Maharashtra for 2008-09 shows that the number of people below the official poverty line has been steadily growing even as its dollar

billionaires have proliferated. वहां पर खरबपतियों की संख्या वह भी डॉलर में बढ़ रही है और उसी अनुपात में वहां गरीबों की संख्या भी बढ़ रही है। यह है हिंदुस्तान की अमीरी और गरीबी का नक्शा। एक तरफ ...(व्यवधान) हां, वह तो है। रुपया उस मात्रा में धट रहा है, जिस मात्रा में गरीबी बढ़ रही है। कहते हैं कि it has now the third highest number of poor in the country in absolute terms ahead of only Uttar Pradesh and Bihar. Over the years the State has steadily excluded more and more people from PDS-BPL access. ये नतीजा है। आपने धारावी में 10 लाख आदमियों में से सब को बाहर कर दिया और 141 वहां बचे। यहा क्या है? गरीबी घट रही है। मुझे याद आता है, जब मैं अध्यापन करता था, यह सवाल उठा कि कुछ विश्वविद्यालयों में छात्रों की फेल होने की संख्या ज्यादा है, तो एक प्रपोजल यह दिया गया कि आप पास मार्क को घटा दीजिए। ...(व्यवधान) मार्क्स 40 परसेंट से 33 परसेंट कर दीजिए, 33 परसेंट से 25 परसेंट कर दीजिए, तो पास वालों की संख्या बढ़ जाएगी। ...(व्यवधान) इसी तरह से पॉवर्टी लाइन का जो बेंच मार्क है, उसे नीचे कर दीजिए, तो लोग पॉवर्टी लाइन के ऊपर आ जाएंगे। कंजम्पशन कम कर दीजिए, कैलोरी इंटेक कम कर दीजिए। अब आप कहने लगे कि 2400 कैलोरी और 2100 कैलोरी का नॉर्म्स ठीक नहीं है, इसको घटाइए, तो ठीक है, आप इस सीमा रेखा से ऊपर निकल ही जाएंगे, उसमें दिक्कत क्या है? कोई परेशानी नहीं है। हमें दुःख होता है, तकलीफ होती है, अफसोस होता है कि हम इस पार्लियामेंट में देश के सामने सच्ची बातें नहीं रखना चाहते, सच्ची तस्वीर नहीं रखना चाहते।

अध्यक्ष महोदया, मैं आपसे अनुरोध करता हूं कि आप सरकार को इस बारे में दिशा-निर्देश दीजिए, संकेत दीजिए। इस सदन में देश की हकीकत सामने आनी चाहिए। रास्ते निकलने चाहिए। भूख केवल किसी एक पार्टी की नहीं है। भूख केवल किसी एक समाज की नहीं है। भूख केवल किसी एक राज्य की नहीं है। भूख बड़ी खतरनाक चीज है। भूख ऐसी खतरनाक चीज है कि जब भूख की ज्वाला पेट में उठती है, तो फिर इस संसद की दीवारों पर उसका असर आता है। मैं बिल्कुल विनम्र शब्दों में कहना चाहता हूं। ...(व्यवधान) आप देखिए, आप ज्वालामुखी के ऊपर बैठे हुए है। आज आप अनाज की बात कर रहे हैं। आपकी अनाज की पैदावार क्या है? मैं आपको बताऊं। आपके अनाज की पैदावार है - वर्ष 2012-13 में कुल खाद्यान्न 255.36 मिलियन टन हुआ है, जिसमें 104.22 मिलियन टन धान था, 92.46 मिलियन टन गेहूं था, मोटा अनाज 40.6 मिलियन टन था और दलहन 18.45 मिलियन टन था। ये कुल मिला कर 255.36 मिलियन टन है। ...(व्यवधान) आप के देश की आबादी 1 अरब 20-25 करोड़ है। उसके हिसाब से सिर्फ 218 किलोग्राम परकैपिटा, पर इयर है।

कृ-ि मंत्री जी आपके विभाग में कानून है - फेमिन कोड ऑफ इंडिया, अपने सेक्रेट्री से कहिए कि इसे करे। व-र्ा 1860 का बना हुआ फेमिन कोड कहता है कि 200 किलोग्राम प्रतिव्यक्ति थ्रेशहोल्ड ऑफ फेमिन। अगर इससे कम हुआ तो अकाल। यह मिनिमम है। आप के देश में संतुलन बनाए रखने के लिए, इससे कम नहीं होना चाहिए। परकैपिटा अनाज के मामले में, जहां आप व-र्ा 1947 में थे, आप आज वहीं हैं। किसानों की मेहनत के लिए सारे देश को अभिनंदन करना चाहिए कि उन्होंने बढ़ती हुई आबादी के साथ, अधिक अनाज पैदा कर खाना खिला दिया। लेकिन यह हमारे और आपकी वजह से नहीं हुआ। हम तो वहीं हैं। हम कितना ही शोर मचाएं कि हमने देश में इतना अनाज पैदा कर दिया, That is despite of us and despite of you. किसान ने अपनी मेहनत से अपने-आप को भूखा रख कर, आत्म हत्या कर के हमको भोजन दिया है, इसको समझिए। आप इस देश की बात कर रहे हैं। इस देश के शास्त्रों ने, उपनि-ाद् ने, पुराने ऋ-ि-मुनियों ने आदेश दिया था, अन्नम बहुकुर्वी, बहुत अनाज पैदा करो। अन्नाज इसलिए बहुत पैदा करो, ताकि मनु-य, पशु, पक्षी, कीट-पतंग, कुत्ता, बिल्ली, गाय, कबूतर और चिड़िया खाएं। सब का नाम ले कर, वे कहते हैं। यह हमारे तैतरीय उपनि-ाद् का वाक्य है। वे क्या कहते हैं, इसको समझिए। आप किस देश के निवासी हैं? The next and the last *anuvak* of the Upanishada is resplendent with respect for *ann*, with the discipline of offering *ann* to all those who arrive at the door, at the doorstep of the society, of the Government and with descriptions of the joy and bliss of the one who follows that discipline. यानी भोजन सबको दीजिए, कोई भूखा न रहे। आगे चलकर वे कहते हैं, सबसे महत्वपूर्ण चीज है कि किसी भी राज्य में अगर कोई व्यक्ति, वह बच्चा जो टुकुर-टुकुर देख रहा है कि लोग सामने भोजन कर रहे हैं, सुस्वादु भोजन कर रहे हैं, चटखारे लेकर भोजन कर रहे हैं और यह बच्चा केवल देख रहा है। वह कहता है ऐसे राज्य को न-ट हो जाना चाहिए जहां के बच्चे दूसरों को खाते हुए देखकर अपने पेट की ज्वाला से संतु-ट नहीं हो सकते।...(व्यवधान) उन्होंने कहा है कि ऐसा नहीं होना चाहिए। एक भी देश ऐसा नहीं रहना चाहिए। आगे चलकर उन्होंने और बात कही है कि किसी देश में कोई छात्र भूखा नहीं रहना चाहिए। अगर कोई ऐसा भूखा रहता है तो वह कहता है कि उस राजा को जीवित रहने का अधिकार नहीं है।...(व्यवधान)

चिदम्बरम जी यहां उपस्थित नहीं हैं। वे अक्सर तिरुवल्लूवर को कोट करते हैं।...(व्यवधान)

कई माननीय सदस्य : वे यहां उपस्थित हैं।...(व्यवधान)

डॉ. मुरली मनोहर जोशी : मेरा उनसे भी निवेदन है कि वे पढ़ लें।

It says that : "Wretched is the man of poverty who begs, more wretched is he who merely closes the door on the hungry and feeds no one."

फिर उपनि-ाद कहता है कि जो अकेला खाता है, वह पापी है। दूसरे को बिना खिलाए, दूसरे को भूखा रखकर जो खिलाते हैं...(व्यवधान) सवाल यह है...(व्यवधान) आप देखिए, मैं आपको बताता हूं कि आपस्तम्ब ने क्या कहा था। व-र्ा 2001 में एग्रीकल्चर पर साइंस कांग्रेस थी। मैं साइंस मिनिस्टर था। मैंने जो अपना भा-ाण समाप्त किया था, उसमें आपस्तम्ब को कोट किया था। वह कहता है --

नवाश्यबिशेत् सुधारोगेण,
हिमतापाभ्याम वावशिदभेव,
बुद्धिपूर्वाकश्चित्।

It means that : "Let no one should suffer from hunger and disease, or from extremes of heat and cold. No one in the Kingdom ought to suffer thus, either because of the general scarcity or because of specific design against him."

आप दोनों काम कर रहे हैं - आप स्केयरसिटी पैदा कर रहे हैं और एक डिजाइन भी पैदा कर रहे हैं। आप नीतियां ऐसी बना रहे हैं कि इस देश की बहुत बड़ी जनसंख्या गरीब और भूखी रहे। वह डिजाइन नहीं है। आप उनके बाद उनको लालच दिखाकर, उनके सामने सारा बिल पेश करके, उनको लुभाकर एक ऐसा माहौल पैदा करना चाहते हैं कि आप भूखे थे, हम आपको दे रहे हैं। जी नहीं, यह आपका कर्तव्य है। हम और आप जो आज यहां संसद में बैठे हैं, हम सबका कर्तव्य है। मैं यह नहीं कहता कि इस संसद का कर्तव्य है। हां, अगर उन्होंने भूखे किए हों, तो हम कोशिश करेंगे कि भूख मिटाएं, मिलकर कोशिश करेंगे। इसे समझ लीजिए।

आगे देखिए, बहुत मजेदार-मजेदार बातें कहते हैं। आपने बिल में कहा कि किसानों के लिए आपको बड़ी हमदर्दी है। क्या कहने, इतनी हमदर्दी।...(व्यवधान) सैक्शन 31 में इन्होंने प्रोविजन्स दिए हैं जिनका उल्लेख शैडयूल 3 में किया गया है।

It says : "Revitalisation of Agriculture – (a) agrarian reforms through measures for securing interests of small and marginal farmers."

कितनों का इंटरस्ट तय कर रहे हैं। मैं आपको बताऊं कि हालत क्या है? मार्जिनल फार्मर कहां जा रहा है। मैं आपको बता सकता हूं कि हिन्दुस्तान में ढाई हजार किसान हर रोज खेती छोड़ रहे हैं। कृ-ि मंत्री जी, यह आपका विभाग है। मैं सब राज्यों की सरकारों से, देशवासियों से कहना चाहता हूं कि ढाई हजार किसान प्रतिदिन खेती छोड़ रहे हैं। वह मार्जिनल फार्मर है, वह मजदूर बन रहा है। आप कहते हैं कि स्माल और मार्जिनल फार्मर के लिए कुछ इंतजाम करेंगे। कहां है इंतजाम? आप उसके लिए क्या करेंगे? शब्दों में बहुत अच्छा लगता है। अरे, मार्जिनल फार्मर। प्रधान मंत्री जी अक्सर शेर कहते हैं। उसके लिए आप यही

कहो। वह बेचारा यही कहता है - साहिल के तमाशायी किसान पर अफसोस तो करते हैं मगर इमदाद नहीं। साहिल के तमाशायी हर डूबने वाले पर अफसोस तो करते हैं मगर इमदाद नहीं करते। यहां किसान डूब रहा है, मार्जिनल फार्मर डूब रहा है। उनकी आत्महत्या की संख्या बढ़ती जा रही है। ऐसा नहीं है कि संख्या समाप्त हो गयी है। क्या आप रोक रहे हैं? क्या आप उसे खेती का उचित दाम दे रहे हैं? क्या आप उसे ठीक से एमएसपी दे रहे हैं? इस लॉ में आगे चलकर जो प्रावधान हैं, आप एमएसपी किस हिसाब से देंगे या लेंगे, उसकी बात साफ नहीं होती। मुझे अफसोस है और कभी-कभी चिन्ता होती है कि कहीं इस बिल के तीन साल बाद आप कुछ ऐसी व्यवस्थाएं न करने लग जायें, वैसे तो मुझे उम्मीद है कि तब आप उधर नहीं होंगे, कोई और होगा। ...(व्यवधान) लेकिन ये ऐसे इंतजाम क्यों कर रहे हैं, ऐसी बातें क्यों कर रहे हैं? हिन्दुस्तान में खेती का कंट्रीब्यूशन टू जीडीपी घटती जा रही है। एक साहब ने मुझसे कहा कि अरे साहब, आप क्या बात कर रहे हैं? अमेरिका में खेती का जीडीपी में सिर्फ चार परसेंट कंट्रीब्यूशन है। लेकिन मैंने कहा अमेरिका में एग्रीकल्चर का उनकी इकोनॉमी में 60 परसेंट कंट्रीब्यूशन है। फूड प्रोसेसिंग इंडस्ट्री पर बीमा है और दस प्रकार के धंधे उसके साथ चलते हैं। उन्हीं की अपनी इस बारे में स्वीकारोक्ति है कि sixty per cent of American economy is based on their agriculture. हिन्दुस्तान में अगर आज हमारी जीडीपी में एग्रीकल्चर का 15 परसेंट कंट्रीब्यूशन है, तो इस रफ्तार से शायद 90 परसेंट हमारी इकोनॉमी में एग्रीकल्चर का असर होना चाहिए। हो सकता है, मगर आपने इसमें लिख दिया कि हम यह करेंगे। क्या करेंगे आप? उनके लिए स्टोरेज बनायेंगे। कब बनायेंगे? दस-बारह साल में तो अभी तक बने नहीं। उसके पहले भी तीस-चालीस आप रहे, तब भी नहीं बने। हम भी छः-सात साल रहे, तब भी नहीं बने। ईमानदारी की बात करें, तो बहुत बन गये। क्यों नहीं बन रहे? आप फूड चेन क्यों नहीं बना रहे? आप अपने बजट्स को देखिये, अपने इन्वेस्टमैंट्स को देखिये। स्टोरेज क्यों नहीं बना रहे? वेस्टेज क्यों हो रहा है? आज हालत यह है कि मुझे कृनि रिसर्च के अनुसंधान जरनल में पढ़ने को मिला कि हिन्दुस्तान से जो अनाज एक्सपोर्ट होता है, वह सिर्फ वहां बीयर बनाने के काम में आता है, वह खाने के काम में नहीं आता। क्यों नहीं हमारी खेती का, यह वह देश है जो खेती से कितना अधिक काम कर सकता है। आज भी कर सकता है। आपकी 57 से 60 परसेंट जनसंख्या खेती पर निर्भर करती है। आप उनके लिए क्या कर रहे हैं? आप उन्हें क्या चीजें दे रहे हैं? आपने लिखा है, ...(व्यवधान) फिर कहते हैं --

> "Giving top priority to movement of food grains and providing sufficient number of rakes for this purpose."

कहां है रैक्स? कौन कम्पनी यहां रैक बना रही है, रेल मंत्री जी? ...(व्यवधान) कितने रैक्स आप एक्सट्रा बनवायेंगे अरबों-लाखों टन अनाज को लोड करने के लिए। कितने साल में बनेंगे, कौन कम्पनी बना रही है? रैक्स बना देंगे, हवा में। आप कहेंगे कि आजा रैक और हाथ में आ गया रैक। वह काला जादू आपके यहां होता है गृह मंत्री जी। शायद उसी काले जादू से आप रैक बनाकर देंगे। कौन से रैक बना रहे हैं? आप उसका क्या कर रहे हैं?

हैल्थ केयर -- हम जानते हैं कि हैल्थ केयर कैसी है। पीएसी की कमेटी में सीएजी ने हैल्थ केयर की जो रिपोर्ट दी थी, मुझे मालूम है कि क्या थी हैल्थ केयर? Where is the healthcare? मैंने अपने जिले बनारस में अभी परसों जिला समिति की समीक्षा की। Healthcare was the poorest. ...(व्यवधान) अस्पताल नहीं है, डाक्टर नहीं हैं, तीन-तीन साल पुरानी दवाइयां हैं। गिरिजा जी भी कह रही हैं कि हां, सही है। अब बताइये। फिर कहते हैं कि "Nutritional health and educational support to adolescent girls." कितनी और कहां? "Adequate pensions for Senior Citizens". What is this 'adequate"? 300 रुपया, 400 रुपया, 1000 रुपया, 1500 रुपया। आप क्यों ऐसी बातें लिख रहे है, जिसे देखकर किसी को विश्वास हो ही नहीं सकता। आप फिर कहते हैं कि "Geographical diversification of procurement operations." कितने साल में करेंगे? कितना होगा? आप डिस्ट्रिक्ट-डिस्ट्रिक्ट में अगर चाहें, तो प्रोक्योर करके बंटवा सकते हैं। हमारे देश में होता रहा है। आप कोई ऐसी बात तो कहिए, जिस पर यकीन होता हो। फिर आप देखिये। मैं आपका बता रहा हूं। शरद जी का लेख है, जो आपने बिजनस लाइन में लिखा है। आप कहते हैं कि --

> "Farm size, given that India has the largest number of poor and malnourished people in the world, increasing food supply is paramount to achieving inclusive growth. Since agriculture forms the resource base for a number of agro-based industries and agro-services, agriculture should not be viewed only as a farming activity, but part of a wider value chain."

आप फार्म साइज़ बता रहे हैं, दो हेक्टेयर, ढाई हेक्टेयर, 1.23 हेक्टेयर, 2.26 हेक्टेयर। यह 1970-71 में हो गया। 4 हेक्टेयर और उससे ऊपर वाले को आप छोटा किसान कह रहे हैं। आप क्या कर रहे हैं? किसान की हालत क्या है? मुलायम सिंह जी, देखिए आप समर्थन मत कीजिए इसे, यह मेरा आपसे अनुरोध है। यह किसान विरोधी है। यह किसान की तरफ ध्यान नहीं देती, सिर्फ लोक-लुभावन नारे लगाती है। Farmer's suicides rate soar above the rest. यानी गिनती लिपटती चली जा रही है। अब इसके बाद मैं एक

बात कहना चाहता हूं कि एक और समस्या आएगी, अगर आप खेती क्षेत्र का उपभोग करेंगे। वैश्विक भूख सूचकांक में भूखमरी के शिकार लोगों की संख्या हिन्दुस्तान में 20 करोड़ बताई। यह गरीबी नहीं है, भूखमरी है। यह भी बताया गया कि पिछले 15 सालों में तीन लाख किसानों ने आत्महत्या की। फिर वे यह भी कहते हैं कि अमेरिका तो हर जगह अपने किसानों की हित की बात कहता है, आप नहीं करते यानी हमारा देश नहीं करता। वर्ष 1996 में विश्व बैंक की एक रिपोर्ट थी, जिसमें कहा गया था कि 2015 तक, अभी दो वर्ष बाकी हैं, गांव छोड़कर भारत के जितने लोग विभिन्न शहरों में बसेंगे, उनकी कुल जनसंख्या इंग्लैंड, फ्रांस और जर्मनी की जनसंख्या से दुगुनी होगी। अभी इन तीन देशों की जनसंख्या 20 करोड़ थी, अब 40 करोड़ जनसंख्या हिन्दुस्तान के शहरों में बसेंगे, तो अब आप बताइए इनको रोज़गार दे सकेंगे आप! ये रोज़गार तो आपको छोटे खुदरा व्यापार में, किसानी में और एस.एम.ईज़ में मिलते हैं। उनको आप नष्ट करते जा रहे हैं। उनकी तरफ आपका ध्यान नहीं है और आप ऐसा बिल ला रहे हैं। इसमें किसी को कुछ नहीं मिलने वाला है। 166 ग्राम अनाज़ प्रतिदिन में इस देश का कोई आदमी अपनी भूख नहीं मिटा सकता। यदि उसका कंजम्पशन 10 किलोग्राम है, तो बाकी कहां से खरीदेगा?...(व्यवधान) आपको क्या चिन्ता है? आपकी ही बात कर रहा हूं। आप चिन्ता मत कीजिए। ...(व्यवधान) इस पर ज़रा ध्यान देने की जरूरत है। यह आवश्यक है। मैं फूड सिक्योरिटी के पक्ष में हूं। क्यों? क्योंकि अमेरिकन फूड सेक्रेट्री ने एक बात कही थी, जब से मैंने उसे पढ़ा है, तब से मैं फूड सिक्योरिटी के बारे में बहुत ज्यादा चिन्तित हूं। उन्होंने कहा था कि "Food is an important weapon and we can use it for negotiation". अमेरिकन फूड सेक्रेट्री ने आज से 25-30 साल पहले यह बात कही थी कि अनाज़ हमारे झोले में एक बहुत महत्त्वपूर्ण हथियार है। इसका उपयोग हम गरीब देशों के साथ पॉलिटिकल बारगेन करने में करेंगे।

अध्यक्ष महोदया, वह देश वहीं तक आज़ाद है, जहां तक इसका फूड आज़ाद है। देश जितना फूड सिक्योर है, उतने ही उसके बॉर्डर भी सिक्योर होंगे, उतने ही उनकी इकोनॉमी भी सिक्योर होंगी, उतना ही उसका रुपया भी सिक्योर होगा। अगर आप फूड सिक्योरिटी शत-प्रतिशत लोगों को नहीं दे सकते, अगर आप हिन्दुस्तान के किसान की टैलेंट का, उसकी मेहनत का पूरा उपयोग नहीं कर सकते और वाज़िब तौर पर उसकी मदद नहीं कर सकते, तो यह फूड सिक्योरिटी बिल महज़ क़ागजी रह जाएगा। ...(व्यवधान) आपके पास पैसे कितने हैं, यह भी मैं आपसे पूछना चाहता हूं। ...(व्यवधान) आप आगे आने वाले समय में इसके लिए पैसा कहां से लाएंगे, बजट में कितना प्रावधान करेंगे? कैसे करेंगे? हम जानना चाहते हैं, हम आपकी मदद करना चाहते हैं। इस देश को अन्न सुरक्षा के मामले में पूरे तौर पर सुरक्षित करने के लिए हम आपकी मदद करना चाहते हैं। मैं देश को सुरक्षित देखना चाहता हूं। हमारी पार्टी इस देश को ही नहीं दुनिया

के हर भूखे को खाना देना चाहती है। हम दुनिया के हर कीट-पतंग को, पशु-पक्षियों को खाना देना चाहते हैं। कोई भूखा न रहे। हम उस तरफ बढ़ना चाहते हैं। हमारे किसान में इतना दम है, इतनी हिम्मत है। मगर आपका बिल कुछ नहीं बोलता है। यह सिर्फ साढ़े तीन छटांक अनाज़ देने को कहता है। यह कहता है कि हमने गाड़ी ठीक कर दिया, हमने फूड सिक्योरिटी कर दी। क्या किया? कुछ नहीं। महिलाओं के लिए तो वह एडोलसेंट स्कीम चल ही रही है। आप बच्चों के लिए कहते हैं, तो आप अक्षय पात्र योजना को क्यों नहीं स्वीकार करते? Fully fortified food and untouched by human hands, cooked, packed in packages, transmitted by belt- टैक्नोलॉजी है, मैंने शुरू करायी थी अक्षय पात्र योजना। आज दस लाख बच्चों को भोजन दे रहे हैं। थोड़ा सा पैसा खर्च करने की जरूरत है। जनता पैसा देती है उसके लिए। आप चलाइए योजना, टेक्नोलॉजी हमारे पास है, हम देने को तैयार हैं। लोग काम करने के लिए तैयार हैं, आप उत्साहित तो कीजिए। आप सिर्फ अनाज देते हैं, लेकिन हर बच्चे पर दो रुपये 27 पैसे जनता से चन्दा लेकर बनाते हैं। किसी टीचर से खाना नहीं बनवाते। सेंट्रलाइज्ड तरीके से खाना बनकर, अनटच्ड बाई ह्युमन हैण्ड्स, मशीन से सब्जी कटती है, मशीन से ही अनाज धुलता है, स्टीम्ड कुकिंग होती है, डिब्बों में पैक होता है, बस में रखकर स्कूल तक जाता है। हम ले गए थे, तब हमारे रा-ट्रपति थे श्रीमान अब्दुल कलाम साहब, उनको इसे देखकर हैरत हुई और वे सबको मिलकर आए। उसका भी मैं विशे-न गुण बताता हूं, वह मंदिर की योजना है - अक्षयपात्र । स्कूलों में जाते हैं, वहां हर सम्प्रदाय के बच्चे रहते हैं। ...(व्यवधान) मथुरा में है। आप उसे आगे चलाइए।...(व्यवधान) लेकिन वहा वे लेते हैं। जो मुस्लिम सम्पद्राय के बच्चे हैं, उनको मालूम है कि यह मंदिर का प्रसाद है, वे उस प्रसाद को लेते हैं और फिर बिसमिल्लाह उर रहमानो रहीम करके खाते हैं। सब खाते हैं। उसमें क्या दिक्कत है? आप लीजिए उस स्कीम को। आप छत्तीसगढ़ की स्कीम को लीजिए। आप हिन्दुस्तान के किसान को मजबूत कीजिए, हम उसमें मदद करेंगे। किसान के लिए जो कुछ करना चाहेंगे, अगर वह वाजिब होगा, राजनीति से परे होगा, तो हम आपकी मदद करेंगे। देश को अन्न के मामले में सुरक्षित करने की हर कारगर योजना की, पोलिटिकल योजना की नहीं, चुनावी योजना की नहीं, लेकिन जो भी ऐसी योजना होगी, उसका हम पूरे तौर पर समर्थन करेंगे, उसको ले जाएंगे। इस कानून की तमाम खराबियों को आप दूर कीजिए। खाद्य मंत्री जी, इस तरफ ध्यान दीजिए कि आपके बिल में कितनी खामियां हैं। बहुत सी उन्होंने बताई हैं, बहुत से अमेंडमेंट्स हैं, मैं उन पर नहीं बोल रहा हूं, वे इस बात के सूचक हैं कि लोगों की इसमें रुचि है। मेरे पास रोज लोगों की चिट्ठियां आती हैं कि इसमें यह प्रावधान चाहिए, यह सुधार चाहिए, अच्छा होगा कि आप इस बिल को फिर से सुधारें, सुधारने के बाद फिर से लाएं। कोई हर्जा नहीं होगा, क्योंकि आपने आर्डिनेंस

के मार्फत काम शुरू कर ही दिया है। आपको प्रचार का जितना लाभ लेना था, आप ले चुके हैं, अब ज्यादा लाभ तो मिलेगा नहीं।...(व्यवधान) मेरा अनुरोध है आपसे कि इसको ठीक कीजिए, मैं आपकी मदद करने को तैयार हूं। हमारी पार्टी के लोग देश के हर आदमी को भोजन, पौ-टिक भोजन से युक्त, ह्ट-पु-ट देखना चाहते हैं। ऐसा देखना चाहते हैं कि भारत का जवान जहां जाए, लोग कहें कि ये आ रहा है पट्ठा, जो देश की रक्षा करेगा, दुनिया की रक्षा करेगा, भूख और गरीबी से दुनिया को बचाएगा।

श्रीमती सोनिया गांधी (रायबरेली): अध्यक्ष महोदया, मैं रा-ट्रीय खाद्य सुरक्षा बिल के समर्थन में खड़ी हुई हूं। आज हमारे सामने एक ऐतिहासिक कदम उठाने का मौका आया है जिससे हम अपने गरीब भाई-बहनों की परेशानी हमेशा के लिए खत्म कर सकते हैं। कांग्रेस पार्टी ने अपने वर्-ा 2009 के घो-ाणापत्र में देश से वादा किया था कि हम खाद्य सुरक्षा कानून बनाएंगे, सभी देशवासियों को, खासकर कमजोर वर्गों को पर्याप्त मात्रा में अनाज उपलब्ध कराएंगे। आज अपनी पार्टी की तरफ से मुझे यह कहते हुए बेहद खुशी है कि हम इस वादे को निभा रहे हैं। पिछले कुछ सालों के दौरान हमारे समाज के अनेक वर्गों को समृद्धि का लाभ मिला है, जो कि हमारे लिए प्रसन्नता की बात है, लेकिन हमारे सामने जो सवाल है उन तबकों का है, जो उतने भाग्यशाली नहीं हैं और जो इस समृद्धि की पहुंच से दूर रहे हैं। अब हमारे सामने एक बड़ा सवाल है - हमारी जिम्मेदारी क्या है? उन लोगों के प्रति सरकारों की जिम्मेदारी क्या है, जो दूसरों के मुकाबले कम भाग्यशाली हैं? उनका कोई कसूर नहीं है, लेकिन वे आज भी भूख और कुपो-ाण का शिकार होने के लिए अभिशप्त हैं।

अध्यक्ष महोदया, आज सदन के सामने एक बड़ा संदेश देने का ऐतिहासिक अवसर आया है। देश और दुनिया के लिए, एक ऐसा संदेश जो बिल्कुल स्प-ट है और ठोस है कि भारत अपने सभी देशवासियों की खाद्य सुरक्षा की जिम्मेदारी लेता है। आज सदन के सामने यह सुनिश्चित करने का अवसर आया है कि हमारे देश का हर एक बच्चा कुपो-ाण से मुक्त होकर बड़ा हो। उसकी क्षमता का पूरा विकास हो और वह अपने देश की भावी समृद्धि में अपना हाथ बंटाए। आज सदन के सामने एक ऐसा अवसर है जब हम उन सब लोगों को खाद्य सुरक्षा का कानूनी अधिकार दे रहे हैं, जिन्हें उसकी जरूरत है और आज सदन के सामने एक ऐसा अवसर है जब हम उस अभाव को दूर कर सकते हैं, जिसकी वजह से हमारे देश की मानव क्षमता की हर दिन बेहिसाब बर्बादी होती है।

अध्यक्ष महोदया, कुछ लोग सवाल उठाते हैं कि क्या हमारे पास इसके लिए साधन हैं, मैं उनसे कहना चाहती हूं कि सवाल साधनों का नहीं है। हमें इसके लिए साधन जुटाने ही होंगे। कुछ लोग सवाल उठाते हैं कि क्या यह किया जा सकता है, मैं उनसे कहना चाहती हूं कि सवाल यह नहीं है कि क्या हम यह कर सकते हैं या नहीं? हों यह करना ही है। कुछ लोग सवाल उठाते हैं कि क्या यह बिल किसानों के हित में है ? मैं उनसे कहना चाहती हूं कि कृ-ि और किसान दोनों ही हमारी नीतियों के प्रमुख अंग हैं। हमने उनकी जरुरतों को हमेशा सबसे ऊपर रखा है और आगे भी रखेंगे। इसी के साथ साथ हमें पूरा एहसास है कि अभी हाल तक जो हमारी आर्थिक विकास दर थी, उसको फिर से हासिल करना भी जरूरी है।

अध्यक्ष महोदया, पीडीएस और देश भर में सस्ते अनाज की दुकानों के बारे में हम सब जानते हैं। इस समय ऐसी दुकानों की तादाद पांच लाख से भी ज्यादा है। देश के कुछ हिस्सों में ये ठीक से काम करती हैं, कुछ में नहीं भी करतीं हैं कुछ हिस्सों में इनकी पहुंच बहुत अच्छी है, कुछ में नहीं भी है। पीडीएस में सुधार की जरूरत है। यह सुनिश्चित करना है कि इसके लाभ सही मात्रा में, सही लोगों तक पहुएचें। इस प्रणाली में कुछ इलाकों में लीकेज की समस्या बहुत ही ज्यादा है और इसे दूर करना ही होगा। यह इस कानून की सफलता के लिए बुनियादी जरूरत है। हमें सुनिश्चित करना होगा कि सभी राज्यों में पीडीएस सही ढंग से लागू हो। यही वजह है कि इस बिल में पीडीएस प्रणाली में महत्वपूर्ण सुधारों के प्रावधान शामिल किए गए हैं।

अध्यक्ष महोदया, कानूनी तौर से खाद्य सुरक्षा का अधिकार अपने आपमें जरूरतमंदों को सशक्त बनाने का, प्रशासन की जवाबदेही बढ़ाने का, भ्र-टाचार को कम करने का और व्यवस्था को प्रभावी बनाने का एक बहुत ही सशक्त माध्यम है। मुझे खास खुशी इस बात की है कि यह बिल महिला स्वयं-सहायता समूहों और ग्राम पंचायतों को पीडीएस चलाने की भागीदारी देगा। साथ ही आगे चलकर आधार कार्ड के माध्यम से फर्जी और दोहरे राशन काड्र्स खत्म होंगे। मुझे इस बात की भी प्रसन्नता है कि बिल में अंत्योदय परिवारों के हित पूरी तरह सुरक्षित हैं। और आईसीडीएस, मिड-डे मील योजना जैसे कल्याणकारी कार्यक्रम भी इस बिल के अंग हैं। लेकिन हमें यह भी ईमानदारी से स्वीकार करना चाहिए कि इन योजनाओं में कई प्रकार की कमियां हैं। यदि इसमें प्रतिबद्धता और ईमानदारी नहीं होगी, तो जनता के प्रति घोर अन्याय होगा। उनकी उपेक्षा घातक होगी। इस बात को भी नहीं भूलना चाहिए कि ये दोनों कार्यक्रम पूरी दुनिया में बेमिसाल हैं। दस करोड़ से ज्यादा बच्चों को लगभग 12 लाख प्राइमरी स्कूलों में रोजाना भोजन दिया जाता है, लगभग 14 लाख आंगनवाड़ी केन्द्र हैं जिनसे 9 करोड़ से ज्यादा बच्चों, गर्भवती महिलाओं और दूध पिलाने वाली माताओं को सेवा प्राप्त होती है। फिर भी हमें इन सेवाओं की कमियों को दूर करना ही होगा और यह काम हम सबको मिलकर करना है, खासकर राज्य सरकारों को जिनकी बुनियादी जिम्मेदारी है। स्थानीय जवाबदेही सख्ती से लागू की जानी चाहिए।

Madam Speaker, before I conclude, allow me a few moments to look back a little. Under the leadership of the Prime Minister, Dr. Manmohan Singh Ji, our UPA Government, in 2005, brought in the Right to Information law. That has ushered in an unprecedented transparency in public life, sometimes, to our own disadvantage. A little later that year, the Right to Work, Mahatma Gandhi NREGA became a reality. This has provided employment to one in four rural households in

the past seven years and has led to increased-rural wages. In 2006, the path-breaking Forest Rights Act came into the Statute Book. This has benefitted lakhs of tribal and other families who have traditionally relied on forest for their livelihood. And in 2008, the Right to Education came into being. This has already led to a sharp increase in enrolment in schools.

The Food Security Bill is thus the fifth in a series of what might be called 'our right-based approach'. This approach provides legal entitlements to people, puts pressure on the Executive to be more responsive and accountable, and also puts in place credible mechanism to redress grievances. This approach, I believe, is bringing about an empowerment revolution in our country – something we are proud to have facilitated.

Madam Speaker, our goal for the foreseeable future must be to wipe out hunger and mal-nutrition from our country. This legislation is only a beginning. As we move forward, we will be open to constructive suggestions; we will learn from experience.

In essence, Madam Speaker, we have today, an opportunity to transform the lives of tens of millions of our people. I believe that we must, together, rise to the occasion, set aside our differences and affirm our commitment to their welfare and wellbeing.

It is my fervent hope and my humble appeal that we, as representatives of those very people, should convert this Bill into an Act and do so, unanimously.

अध्यक्ष महोदया : श्री मुलायम सिंह।

...(व्यवधान)

एक अन्य माननीय सदस्य : सोनिया जी ने लिखा हुआ भा-ाण पढ़ा है।...(व्यवधान)

अध्यक्ष महोदया : मुझ से पूर्वानुमति ली गई थी और नियम 352 के अंतर्गत हमने अनुमति दी थी।

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदय, मैं कहना चाहता हूं कि खाद्य सुरक्षा बिल लाने से पहले सरकार को देश के सभी राज्यों के सभी मुख्यमंत्रियों को बुलाना चाहिए था और मुख्यमंत्रियों की राय लेनी चाहिए थी। अगर मुख्यमंत्रियों की राय ली जाती तो आपके सामने अच्छे सुझाव आते और एक अच्छा बिल आता, लेकिन पूरी तरह से मुख्यमंत्रियों की उपेक्षा की गई है। इस बिल के आने से राज्यों पर बहुत बोझ पड़ेगा। राज्यों की परेशानी को बिना सुने यह बिल लाना गलत है।

अध्यक्ष महोदया, मैं अब भी कहना चाहता हूं कि सरकार चाहे चार दिन के लिए ही रहे, हम लोग समर्थन तो करेंगे ही, लेकिन मुख्यमंत्रियों की राय ले कर इस बिल को लाना चाहिए। यह कोई मामूली बात नहीं है। सारा बोझ राज्यों पर पड़ेगा। आपने गरीबों को किस आधार पर पहचान किया है? आपने 1997 के आधार पर गरीबों की पहचान की है और अब 2013 चल रहा है। पिछले 16 सालों में गरीबों की संख्या में कितनी वृद्धि आई है या कमी आई है, इसकी कोई संख्या आपने नहीं दी है। आपको संख्या बतानी चाहिए कि कितने गरीब हैं। गरीबी रेखा से नीचे रहने वाले लोगों की संख्या का अभी तक पता नहीं है। जो असली गरीब हैं, उन्हें इस योजना का फायदा नहीं मिलेगा, बल्कि राज्यों पर अतिरिक्त आर्थिक बोझ पड़ेगा। क्या आपने इस बात का अंदाजा लगाया है कि इस बिल के कारण राज्यों पर जो आर्थिक बोझ पड़ेगा उसके लिए कौन जिम्मेदारक उसका वहन कौन करेगा राज्यों की कौन मदद करेगा, राज्य के पास धन कहां से आएगा और राज्य इस आर्थिक बोझ को कैसे सहन करेंगे? इसका उल्लेख कहीं भी इस बिल में नहीं है। 26 हजार करोड़ या 30 हजार करोड़ रुपये का बोझ हो चाहे जितना भी बोझ हो, राज्य सरकार कैसे इस बोझ को उठा सकते हैं? कई राज्यों की आर्थिक हालत आज बहुत खराब है। आपने कानून बना दिया और राज्यों पर छोड़ दिया है। सारा बोझ तो राज्यों पर पड़ेगा। आप राज्यों को क्या दे रहे हैं, इसका उल्लेख कहीं भी बिल में नहीं है। आप खड़े हो कर बता दीजिए, तो मैं बैठ जाऊंगा। बिल में कहीं उल्लेख नहीं है कि आप राज्यों को क्या सहायता, क्या धन देंगे।

इसी तरह से क्या इस बिल में कहीं किसानों की उपज खरीदने की आपने पक्की गारंटी दी है? यह सबसे गंभीर मामला है। किसान की फसल का एक-एक दाना खरीदा जाएगा, इसकी गारंटी कहीं बिल में नहीं है। न तो जमीन की गारंटी है, न खरीद की गारंटी है। यह कैसा बिल है? कृनि मंत्री जी, आप तो स्वयं किसानों की परेशानियां जानते हैं। इस बिल में किसानों की फसल की खरीद की गारंटी कहां है? आप बीच में बिचौलिया भी भेज सकते हैं। हम चाहते हैं कि आप गारंटी करें कि किसानों की उपज खरीदी जाएगी। आप बिल में सुधार कीजिए और संशोधन पेश कीजिए कि किसानों की फसल का एक-एक दाना

सरकार खरीदेगी। यह गारंटी इस बिल में नहीं है। किसान बरबाद हो जाएगा। यह बिल किसान विरोधी है। किसानों की उपेक्षा पर किसान अपनी जरूरत के लायक ही अनाज उपजाएंगे। बाजार को अनाज देना किसान बंद कर देंगे। इसमें आप संशोधन कीजिए। किस राज्य में कितनी सुविधा दी जाएगी, किसान को क्या दिया जाएगा, यह गारंटी होनी चाहिए कि पूरे हिंदुस्तान के राज्यों में एक-सी सुविधा दी जाएगी। किसी राज्य को आप ज्यादा सुविधा देंगे और किसी राज्य को कम सुविधा देंगे। इस बिल में कहीं नहीं दिया गया है कि सभी राज्यों को एक-सी सुविधा दी जाएगी। आज जो आदमी एक रुपया भी देने की स्थिति में नहींम, उनको भोजन मुफ्त देना चाहिए। जब सुप्रीम कोर्ट ने भी कहा था और हमने भी कहा था लेकिन उस वक्त आपने उनको मुफ्त भोजन नहीं दिया। यह इसी सदन में कार्रवाई में है और तब मैंने भी कहा था और सदन ने भी कहा था कि गरीबों को मुफ्त अनाज देना चाहिए, तब उस वक्त आपने नहीं दिया। तब गरीब आपको याद नहीं आए लेकिन अब जब चुनाव आ रहा है तो दे दिया। क्या चुनाव को सामने रखकर काम किया जाएगा? यह चुनाव के लिए है। यह सीधा-सीधा चुनाव के लिए है। कभी मनरेगा आ जाएगा। कभी खाद्य सुरक्षा बिल आ जाएगा। इसलिए केवल चुनाव पर ही दृ-टि है। क्या भूखे और गरीबों के लिए ही कुछ कर रहे हैं? यदि गरीबों के लिए ही करना होता तो 6 महीने पहले ही कुछ कर देना चाहिए था जब लोग भूख से मर रहे थे और रोजाना भूख से मरने वालों की संख्या आ रही थी। महारा-ट्र जैसे सूबे में भूख से मरने वालों की संख्या समाचार-पत्रों में आ रही थी, तब क्यों नहीं किया? जब लोग भूखों मर रहे थे तब तो दिया नहीं। जब गरीब लोग भूखों मर रहे थे और हम लोग यहां सदन में सवाल उठा रहे थे, शोर कर रहे थे कि लोग भूखों मर रहे हैं तब तो कुछ नहीं दिया। यह देश के लिए शर्म की बात है। तब यह बिल कहीं नहीं आया। सीधी सीधी बात यह है कि अब चुनाव आ रहा है, इसलिए यह बिल आ गया।

हर चुनाव में केवल एक मुद्दा बनाकर आप चुनाव में जाना चाहते हैं। इसमें गरीबों के लिए कहीं कुछ नहीं है। किसानों की जमीन को लेकर उत्पादन शुल्क की, उसकी उपज की खरीद की सौ फीसदी गारंटी करनी चाहिए। यानी उपज को खरीदने की पक्की गारंटी हो और गरीबों की संख्या स्प-ट हो। सभी के लिए व्यवस्था हो। लेकिन कितने की व्यवस्था है? यह कहीं है ही नहीं कि कितनों को आप मुफ्त भोजन देंगे? कितने लोग भूखे हैं? यह संख्या कहीं है ही नहीं। इसमें केवल अंदाज से ही काम चल रहा है। यह अंदाजिया बनाया गया बिल है। यह सब होना चाहिए कि देश में इतने प्रतिशत लोग गरीब हैं। इतने लोग फलां शहर में या फलां गांव में गरीब हैं और उस संख्या के अनुसार हम उनको भोजन देंगे। अब पता नहीं जाने किसको मुफ्त भोजन दिया जाएगा? सरकार बताए कि कौन सा आदमी गरीब माना गया है? किस आधार पर माना गया है और कौन सी सरकारी रिपोर्ट है? वह सरकारी रिपोर्ट कहां से आई है? किसी

आधार पर ही तो लोगों को गरीब माना जाएगा। देश के बीपीएल धारकों की गणना सही नहीं है। प्रधान मंत्री जी, पहले गणना कराइए। पहले गणना हो जानी चाहिए और जब यहां सदन में गणना पर चर्चा होगी तो हम सारे दलों के लोग आपको सुझाव भी दे सकते हैं। लेकिन गणना की नहीं गई है और मुफ्त तथा सस्ता भोजन देना आप शुरु कर देंगे। अब हम क्या बोलें कि कौन वंचित रहा है? किसको मिल रहा है? यह बात किसी को पता ही नहीं है कि किसको भोजन मिल रहा है। यह सब अंदाजिया चल रहा है। खाद्य सुरक्षा में केवल बिल आ रहा है। राज्यों के अधिकारों पर हस्तक्षेप नहीं होना चाहिए। यह तो गारंटी आपको करनी पड़ेगी कि राज्यों के अधिकारों पर हस्तक्षेप नहीं होना चाहिए। राज्यों पर किसान का बोझ पड़ेगा। अब राज्यों पर कितना आर्थिक संकट पड़ेगा? बिल में इस बारे में कहीं दिया ही नहीं गया है। इसका बोझ राज्यों पर भी पड़ेगा। यह बिल में है ही नहीं और वे राज्य कहां से पूर्ति करेंगे या केन्द्रीय सरकार उसकी भरपाई करेगी, यह बिल में कुछ बताया ही नहीं गया है। यह बिल आपने दिखाने के लिए कर दिया है कि हमने भूखों, गरीबों के लिए इंतजाम कर दिया। केवल इतना है। लेकिन स्प-ट रूप से इसमें न किसानों के लिए कुछ है और न गरीबों के लिए है। गरीबों की संख्या ही बता दी जाए कि कौन कौन गरीब हैं? उत्तर में ही बता दें कि अमुक अमुक लोग गरीब हैं। इनकी संख्या इतनी है। 1997 में हमने बता दिया कि इतने गरीब हैं और अब 16 साल के बाद कितने गरीब हैं? गरीबों की गणना की ही नहीं गयी है। किसको बांटा जा रहा है? यह बात इस बिल में स्प-ट नहीं बताई गई है। खाद्यान्न भंडारण पर इतना सारा पैसा खर्च किया जाता है और मैं एक राय दे रहा हूं, मेरा यह सुझाव है कि खाद्यान्न के भंडारण से लेकर वितरण तक का खर्च केन्द्र सरकार देगी। यह मत करना कि किसानों को दे दो, गरीबों को दे दो और उसमें किराया, भाड़ा, आने-जाने आदि का खर्च आप हिसाब-किताब करके और उसमें पचास पैसे बढ़ाकर आप कर दो। यह सारा का सारा खर्च केन्द्र सरकार को ही उठाना पड़ेगा। यह कहीं बिल में नहीं है कि खर्च कौन उठाएगा। गोदाम में अनाज भरा जाएगा, गोदाम से अनाज ले जाएंगे, कहां अनाज जाएगा, कैसे अनाज बंटेगा, इसका खर्च कौन देगा? यह कहीं स्प-ट नहीं है।

मेरी राय है कि आपके लिए राज्यों के मुख्यमंत्रियों को बुलाकर उनकी सलाह लेना बहुत जरूरी है। इससे आपको मदद मिलेगी, कुछ सुझाव आएंगे। माननीय प्रधानमंत्री जी, माननीय सोनिया जी सब मुख्यमंत्रियों को बुलाकर राय लेकर इसे पास कराएं। मेरी राय है कि यह बिल तब तक रोका जाए।

श्री दारा सिंह चौहान (घोसी): माननीय अध्यक्ष महोदया, आपने इस महत्वपूर्ण बिल पर चर्चा में भाग लेने का मौका दिया, इसके लिए मैं आपका धन्यवाद करता हूं। मैं खाद्य सुरक्षा बिल की चर्चा में सब नेताओं की बात सुन रहा था। खास तौर से यूपीए चेयरपर्सन सोनिया जी को सुन रहा था, मैं उन्हें बधाई दूंगा कि गरीबों के हित में यह बिल लाया गया है। खास तौर से वे गरीब जो गांवों और देहातों में रहते हैं, जो अंग्रेजी नहीं हिंदी भा-ा समझते हैं और आपने हिंदी में भा-ण देकर निश्चित रूप से उन लोगों के मुंह पर ताला जड़ने का काम किया है जो हिंदी में वोट मांगते हैं और अंग्रेजी में भा-ण देते हैं। मैं समझता हूं समापन भा-ण हिंदी में होता तो और भी अच्छा होता।

अध्यक्ष महोदया, खाद्य सुरक्षा के बिल में इतनी देरी का कारण क्या है? पहले कई दशकों में नारा लगाया जाता था ''यह आजादी झूठी है, इस देश की आधी आबादी भूखी है।'' तब से लेकर अब तक तमाम सरकारें आई और गई लेकिन रोटी, कपड़ा और मकान जो गरीब का मौलिक अधिकार है, मुहैया नहीं करा पाई हैं। गरीबी का कारण क्या है? आखिर लोग क्यों गरीब हैं? हम क्यों गरीब की परिभा-ा परिभा-ित नहीं कर पाए हैं? जब इस मुल्क में गांव से लेकर शहर तक रहने वाले लोगों ने आजादी की लड़ाई लड़ी तो वे गरीब क्यों हैं? हम अमीर क्यों है? इस अंतर को कम करने के लिए अगर अब तक प्रयास किया होता तो मैं समझता हूं कि इस बिल की जरूरत न होती। जोशी जी बोल रहे थे मैं सुन रहा था, वे लोग जिनके पास खेत नहीं है। मैं समझता हूं कि गरीबी का पहला कारण सामाजिक है। हम सदन में आर्थिक भ्र-टाचार की चर्चा करते हैं लेकिन सामाजिक भ्र-टाचार आजादी से लेकर अब तक हुआ है, इस पर अभी तक चर्चा नहीं हुई है। अगर इस पर चर्चा होती तो शायद गरीबी हमारी नजर के सामने होती, उसे दूर करने का कारण होता। पहले सामाजिक कारण था कि इस देश में रहने वाला गांव का गरीब झोंपड़ियों में रहता है, गरीब है। वह गरीब आज दो वक्त की रोटी का मोहताज़ है, है, दूसरे के आगे हाथ फैलाएगा। हाथ फैलाकर जायेगा कि हमें खाने के लिए अनाज चाहिए। मैं समझता हूं कि इससे गरीब अपमानित होगा, उसका मजाक उड़ाया जायेगा, चूंकि सामाजिक कारण में कारण था, लेकिन जब वह कानून के दायरे में आ जायेगा तो वह गरीब आदमी अपने आपको अपमानित और ठगा हुआ महसूस करेगा कि मैं इस दायरे में आता हूं। इसलिए मुझे इस बिल का कानून का फायदा उठाना है।

16.00 hrs.

अध्यक्ष महोदया, मैं समझता हूं कि अब तक जो सरकारें रही हैं, चूंकि वह गरीब है, अगर हमें बुखार हुआ तो हमें पैरासिटामोल का टैबलेट दे दी कि बुखार उतर जायेगा, थोड़ा आराम मिलेगा। लेकिन पूरा डायग्नोसिस, जो पूरी तरह से जांच होनी चाहिए कि रोग का कारण क्या है, आज बुखार है, कल कोई भयंकर रोग हो सकता है, जानलेवा बीमारी हो सकती है, उस बीमारी को जानने के लिए हमने ईमानदारी से अगर प्रयास किया होता तो शायद आज इस देश में गरीबों की संख्या खोजने पर भी नहीं मिलती।

आज जो स्कीम्स बनाने वाले लोग हैं, उनके अनुसार 166 ग्राम प्रति व्यक्ति प्रतिदिन मिलेगा, यानी कि एक टाइम मिलेगा। उसे यदि 80-85 ग्राम मिल जायेगा तो उससे उसका क्या होगा। कौन लोग ये कानून बना रहे हैं, इस तरीके की स्कीम्स कौन लोग बना रहे हैं? ये वे लोग हैं, जिनका इससे कुछ लेना-देना नहीं है। वे स्लाइस, मक्खन खाने वाले लोग होंगे, जो फाइव स्टार होटलों के कमरों में बैठकर नीति बनाते हैं, जिन्हें गरीबी का ज्ञान नहीं है, जिन्होंने गरीबी को करीब से नहीं देखा। 166 ग्राम, 155 ग्राम जो मिडडे मील में हम बच्चों को देते हैं, वह किसान, मजदूर, ट्राइबल, अनुसूचित जाति, ओबीसी का व्यक्ति है या खेत-खलिहान में काम करने वाला, पहाड़ों पर काम करने वाला, मेहनत करने वाला व्यक्ति है, जो बहुत मेहनत करता है, इससे उसके लिए दो वक्त भरपेट रोटी की व्यवस्था भी हो पायेगी या नहीं, मुझे इस पर शंका है। हमारे यहां जो कमियां हैं, हमारे पीडीएस सिस्टम में वहां से लेकर गोदाम के बीच में जिस लीकेज की बात खुद श्रीमती सोनिया जी ने स्वीकार की है, मैं समझता हूं कि इस पर भी हमें कड़े कदम उठाने की जरूरत है, जिससे कि यह गरीबों तक पहुंच पाये। इसके पहले जिस तरीके से सुप्रीम कोर्ट ने कहा था, क्योंकि सुप्रीम कोर्ट ने दो साल पहले जो आदेश दिया था कि इस देश में जो अनाज सड़ रहा है, वह गरीबों तक पहुंचना चाहिए, वह उन तक नहीं पहुंच पा रहा है। उसके बाद हम कानून बनाकर इसे देश में ला रहे हैं, अगर ईमानदारी से इसे हम लोगों तक पहुंचा पायेंगे तो मैं समझता हूं कि इस बिल को लाना सार्थक होगा। हम इसे पीडीएस सिस्टम के माध्यम से ले जायेंगे और दूसरी एजेन्सी के द्वारा ले जायेंगे, मैं समझता हूं कि इसके लिए जो अतिरिक्त गोदामों की जरूरत होगा, उनके लिए कहां से व्यवस्था होगी, यह बात इस बिल में स्प-ट नहीं है।

महोदया, मैं इस बिल का समर्थन में खड़ा हुआ हूं और मैं इसका समर्थन करता हूं। लेकिन एक बात मैं आपके संज्ञान में जरूर लाना चाहूंगा कि इस देश में रहने वाला जो गरीब है, जब इसमें लोगों को शामिल करने के लिए प्रदेशों पर छोड़ा जायेगा, चूंकि आज भी प्रदेश में जहां गरीब सबसे अधिक संख्या में हैं, जो लगातार अन्याय और अत्याचार के शिकार हो रहे हैं, उनका उत्पीड़न हो रहा है, उनकी छोटी-मोटी

जमीनें लूटी जा रही हैं। इसलिए मेरे मन में सवाल खड़ा होता है कि जब सूची राज्य की जिम्मेदारी पर दी जाएगी, उसको इंसाफ मिल पाएगा कि नहीं, यह केंद्र सरकार की अहम जिम्मेदारी होगी। मैं यह भी चाहूंगा कि इस देश में जो सबसे ज्यादा गरीब हैं, जो अनुसूचित जाति-जनजाति के लोग हैं, उनको कम से कम 100 पर्सेंट कवर करने की व्यवस्था इसमें हो, इसी के साथ मैं इस बिल का समर्थन करता हूँ।

MADAM SPEAKER Hon. Members, I have a long list of speakers on this Bill and we have to pass this today itself. Therefore, I am, as a special case, permitting the Members to lay their speeches on the Table of the House. And, the reply of the hon. Minister shall be at 7.30 p.m.

Shri Sharad Yadav to speak now.

श्री शरद यादव (मधेपुरा): अध्यक्ष महोदया, जो सारी बहस हुई है, जोशी जी ने काफी विस्तार से इस पर बातें रखी हैं। मुलायम सिंह जी ने कुछ सवाल रखे हैं। आज मुझे अच्छा लगा कि जो हिंदुस्तान की बोली है सोनिया जी ने उसमें बोला है और देश को भी ज्यादा समझ इसी भा-ा में आया होगा। मैं आपके सामने लंबा भा-ाण न दे कर इतना ही निवेदन करना चाहता हूँ कि यह योजना बहुत...

16.01 hrs.

(Shri Basu Deb Acharia *in the Chair*)

मैं इस पर यह कहना चाहता हूँ कि यह साहसी कदम है। अगर यह कदम उठाया गया है तो ऐसा न हो कि गरीबी हटाओ, बहुत नतीजे नहीं निकले। हमने गरीबों के बहुत कार्यक्रम चलाए। लेकिन इस देश का ढांचा ऐसा है कि उनके पास कोई चीज़ पहुंचती नहीं है। जो हज़ारों व-र्ा का ढांचा है, गांव-गांव में उसका व्यापक, लोहे का नहीं, वह स्टील्ड फ्रेम है। मैं उससे बहुत डरता हूँ। जब गरीब की कोई योजना आती है तो मुझे लगता है कि यह उन तक नहीं पहुंचेगी। जो जबरा लोग हैं, वह उसको बगैर खाए नहीं मानेंगे। अब जैसे भूरिया जी हैं, मैं निवेदन करूं कि इनके इलाके के गरीब लोग आते हैं तो बताते हैं कि मनरेगा में ट्रैक्टर से काम होता है। मनरेगा में कोई मज़दूरी नहीं मिलती है।

श्री कांति लाल भूरिया (रतलाम): मध्य प्रदेश में भ्र-टाचार बहुत है, इसलिए नहीं मिलती है।

श्री शरद यादव : मैं आपसे कह रहा हूँ और आप योगी जी से कह रहे हैं और फिर यह बात निकल कर बाहर चली जाएगी। बात दूर तक जाती तो भी वाजिब था, यह इन्डेफनिट है, कहीं खत्म ही नहीं होती है। उसका एक बड़ा दार्शनिक कारण है। इस सदन को जान लेना चाहिए कि भूख और सम्मान दोनों बराबर हैं। हिन्दुस्तान में जो सामाजिक ताना-बाना हमने बनाकर रखा है, वह हजारों व-र्ा से तो हमें गुलाम भी रखता है, देश आजाद होता है तो वह बढ़ जाता है। यदि आप ग्राफ खींच लें तो जैसे-जैसे ऊंचे तबके से लेकर नीचे तबके के लोग आते जायेंगे, गरीबी उतनी बढ़ती जायेगी मतलब गरीबी सामाजिक श्रेणीबद्धता के साथ जुड़ी हुई है। इस ढ़ांचे को हमने तोड़ने का कोई प्रयास नहीं किया और हमारे पुरखों ने जो किया था, जो कुछ छोटा-मोटा सम्मान उन्हें दिया, उसको भी उनके पास नहीं रहने देना चाहते। वे सामर्थ्यवान मान और सम्मान से नहीं खड़े होंगे तो जबरा लोग जो लूटते हैं, उन्हें रोक नहीं सकते हैं। अब यह जो बिल है उसमें सबसे बड़ी बात यह है, मैं खाद्य मंत्री जी से कहूं कि आपने जो खर्चा डाल दिया है, यह खर्चा सिर्फ इतना ही नहीं होगा। अपने देश में पूरा टोटल प्रदर्शन 2600 लाख टन है। 28 फीसदी आपके पास गोडाउन हैं। दोनों

को मिलाकर देखें तो एफसीआई और स्टेट एजेंसीज के पास...(व्यवधान) सबको मिलाकर जो पक्के गोडाउन्स हैं, वे सिर्फ 400 लाख टन के हैं। आप जो यह फूड सिक्योरिटी बिल ला रहे हैं, उसमें आपको 650 लाख टन अनाज चाहिए। 250 लाख टन के लगभग आपके पास गोडाउन नहीं हैं। अब मैं जिस सूबे से आता हूं, उसमें इस फूड बिल को ठीक करने के लिए जो गोडाउन बनाएंगे, तो उसके लिए 1500 करोड़ रूपया पहले दिन चाहिए। यदि 1500 करोड़ रूपया आपने नहीं लगाया तो बिहार में यह योजना बिहार सरकार के सिर पर रखकर इसे जमीन पर नहीं उतार सकते। यही हालत हर सूबे की है, कमोबेश हर सूबे की यही हालत है खासकर उत्तर भारत में जो सूबे हैं, उनकी यही हालत है। आप इस बिल को लाये हैं और आप चाहते हैं कि गरीब को भोजन का, जैसे जोशी जी कह रहे थे कि यह यूनिवर्सल नहीं है। महोदय, आप भी मुझसे कई बार कहते हैं कि यूनिवर्सल नहीं होगा तो यह अधूरा रहेगा। जो देश की स्थिति है, उसकी कूबत मुझे नहीं समझती कि वह यूनिवर्सल उठा सके, लेकिन जैसा सोनिया जी ने कहा कि संकल्प किया है, तो यूनिवर्सल के लिए भी संकल्प हो सकता है। जब हम 5 लाख करोड़ रूपये माफ कर रहे हैं, बड़े-बड़े लोगों का, कारपोरेट्स का, तो मैं सोचता हूं कि भूख से निजात पाने का संकल्प उठ जाये तो फिर यह देश रूकने वाला नहीं है, यह देश दुनिया में आगे जायेगा, लेकिन वह पेट के पहिये में ही बंधा हुआ है। वह पेट का पहिया घूमता रहता है और वह उसके साथ घूमता रहता है। उसकी इज्ज़त भी नहीं है। मान-सम्मान हम 65 व-र्ों में उसको नहीं दे पाए। जो बाबासाहब, डॉ. लोहिया दे गए थे, वह भी हम छीन रहे हैं। मैं आपको बताऊँ कि अभी कांस्टीट्यूशन बैंच ने जो फैसला दिया है, वह ऐसा फैसला दिया है कि क्लर्क और चपरासी में रिज़र्वेशन देंगे। अरे भाई! ये क्लर्क रहेगा, चपरासी रहेगा, मज़दूर रहेगा तो हज़ारों सालों से ये जो ज़बरन लूट रहे हैं, इनको कैसे रोका जाएगा? वह तब थम सकता है जब उसको मज़बूत करोगे और मज़बूत करना उसके मान-सम्मान और स्वाभिमान के साथ जुड़ा हुआ सवाल है। भूख एक बार आदमी बर्दाश्त कर सकता है लेकिन अपमान आदमी को बर्दाश्त करना मुश्किल होता है। हज़ारों व-र्ों हो गए इस अपमान को और इस अपमान के चलते ही यह देश बरबाद है। हज़ारों व-र्ों इसने विदेशियों के आगे घुटने टेके हैं। वह वि-नय नहीं है इसलिए नहीं बोलूँगा। योगी जी बोल रहे थे। मुझे बोलने देते तो मैं ज़रूर बोलता। ...(व्यवधान) अरे, आपने बोल दिया, विश्व हिन्दू परि-ाद् का नाम लिया इन लोगों ने तो वह रोक दिया। ...(व्यवधान)

योगी आदित्यनाथ (गोरखपुर): हमने एक बात कही कि सदन की परंपरा है कि जो यहाँ मौजूद नहीं है, उसका नाम न लिया जाए। ...(व्यवधान)

सभापति महोदय : योगी जी, हमने आपको बोलने की इजाज़त नहीं दी है। आप बैठिये। शरद जी, आप बोलिये।

...(व्यवधान)

योगी आदित्यनाथ : मेरा नाम उन्होंने क्वोट किया है, इसलिए मैं बोल रहा हूँ।...(व्यवधान)

सभापति महोदय : आपका नाम निकाल देंगे। आप बैठिये।

...(व्यवधान)

सभापति महोदय : यह रिकार्ड में नहीं जा रहा है जो आप बोल रहे हैं।

*(Interruptions) ...**

सभापति महोदय : योगी जी, आप बैठिये, आपकी बात रिकार्ड पर नहीं जा रही है। शरद जी, आप बोलिये।

*(Interruptions) ... **

श्री शरद यादव : बात तो आसान थी। ये मुझे कह ही रहे थे, मैं वापस कर लेता। नाम पर आब्जैक्शन है तो मैं वापस कर लेता। ...(व्यवधान)

महोदय, मैं आपसे कह रहा हूँ कि एक तो यह गोडाउन वाला मामला है। आप फेयर प्राइस शॉप्स खोलेंगे, पीडीएस की दुकानों को बढ़ाना पड़ेगा। मैंने हिसाब लगाया, अकेले बिहार में 600 करोड़ रुपये खर्च होंगे। फिर आप कह रहे हैं कि जो डोर टु डोर उसको पहुँचाना है, उसमें भी 400 करोड़ रुपये लगेंगे। आप कह रहे हैं कि कंप्यूटराइज़ करना है। आप कह रहे हैं कि स्टेट गवर्नमैंट को कंप्यूटराइज़ करने में आधा पैसा देना पड़ेगा। इसलिए मैंने पाँच अमैन्डमैंट आपको दिये हैं और फालतू नहीं दिये हैं। मेरा कहना है कि यह योजना सफल तब होगी जब इसके तहत सूबों पर जो बोझ आने वाला है वह केन्द्र वहन करे। चूँकि यह सैन्ट्रल स्कीम है, यह भारत सरकार की योजना है, आपकी रा-ट्रीय योजना है, यदि केन्द्र की सरकार वहन नहीं करेगी तो यह योजना सफल होने वाली नहीं है।

श्री शैलेन्द्र कुमार : आर्थिक बोझ से देश वैसे ही चरमरा रहा है।

श्री शरद यादव : यह देश भी चरमरा रहा है और सूबे तो और चरमरा रहे हैं। इसलिए मैं आपसे निवेदन करना चाहता हूँ कि इसमें आपने जो कहा कि 1,25,000 है, मुझे हिसाब समझ नहीं आता, वैसे 82 हज़ार करोड़ रुपये तो फूड पर पहले दे ही रहे थे। अब आपने इसमें जो जोड़ा है, इसमें ज़रा मन बड़ा करके देखें कि राज्यों में यह योजना सफल नहीं होगी। मैंने जो अमैन्डमैंट दिये हैं, यदि उनको आप मान जाएँ तो इस

* Not recorded.

योजना में आपको काफी सफलता हासिल होगी। मैंने जो अमैन्डमैंट दिये हैं, वे हैं - 160 - पेज 6 लाइन 25 पर। 161 - पेज 6 लाइन 32 है।

162. Page 9, for lines 22 to 25.

163. Page 9 for lines 28 to 42.

164. Page 11 line 2 for security.

किसानों के बारे में आपने बिल में इंतजाम किया है, वह हास्यास्पद है। आप करें या न करें, कोई उसे पकड़ नहीं सकता है। मैं आपसे कहना चाहता हूं कि आप तीन साल मिनिमम प्राइज नहीं बढ़ाएंगे तो क्या यह महंगाई नहीं बढ़ेगी, यह डीजल नहीं बढ़ेगा, खाद के दाम नहीं बढ़ेंगे। आप उनको क्यों लॉक-अप कर रहे हैं? इस देश में आप उन्हें लॉक-अप करते हैं तो यह चटनी, रोटी और दाल वाले लोग हैं। किसान दाल-रोटी वाला है और ये चटनी रोटी वाले हैं। आप चटनी रोटी वाले को तो पूरा सिस्टेमेटिक बिल बनाया, लेकिन यह जो दाल रोटी वाला है, किसान है।...(व्यवधान)

सभापति महोदय : शरद जी, आप संक्षेप में बोलिए।

...(व्यवधान)

श्री शरद यादव : दादा अगर मेरा खयाल रखेंगे, तो लोग कहेंगे कि पक्षपात कर रहे हैं।

महोदय, मैं आपसे कहता हूं कि आज तक हिंदुस्तान में 65 वर्ष से गरीब का और गरीबी का, जैसा सभी वक्ता बोल चुके हैं कि हम गरीबों को तय ही नहीं कर पाते हैं। उनकी कितनी संख्या है? सक्सेना कमेटी, तेंदुलकर कमेटी, अर्जुनसेन गुप्ता कमेटी और आज यह बिल आ गया है। यदि गरीबों को छांटने का काम आप सूबों को दे दें, जैसा मैंने बिल में देखा है कि एक जगह आपने इशारा किया है, अगर यह काम सूबों को दे दें तो भी इसमें रास्ता निकले या सदन के सांसदों को यह जिम्मा दे दें तो वे सही आंकड़े आपको दे देंगे क्योंकि वे जमीनी हकीकत जानते हैं। वे दुनिया को ज्यादा देखते हैं। मैं आपसे इसलिए निवेदन कर रहा हूं क्योंकि जो पीडीएस की दुकानें बढ़ेंगी उनका कोई हिसाब नहीं है। फिर जो पीडीएस की दुकानें बढ़ने से जो दूसरे खर्चे बढ़ेंगे, उनको मेहनताना देना पड़ेगा, कमीशन देनी पड़ेगी। उसका इसमें कोई उपाय नहीं है। आपने पचास-पचास फीसदी कम्प्यूटराइजेशन के लिए किया है, वह कहां से लाएंगे। जो गरीब सूबे हैं, जो गरीबी से लड़ रहे हैं उनका क्या होगा? कई सूबों ने अच्छा काम किया है। तमिलनाडु में अच्छा काम हुआ है, छत्तीसगढ़ में अच्छा काम हुआ है...(व्यवधान) गुजरात के बारे में मुझे पता नहीं है।...(व्यवधान) पता नहीं है, नहीं तो मैं बोलता।...(व्यवधान) मध्यप्रदेश में काम शुरू हुआ है।...(व्यवधान) पंजाब में भी होगा।...(व्यवधान) जहां-जहां अच्छा है, उसे छांटो और वहां कैसे अच्छा हुआ है, उसका सबक

लेकर दूसरी जगह काम करो।...(व्यवधान) आपके क्षेत्र की बात मैं बता रहा हूं कि ट्रेक्टर पकड़ लो। आप मुझे बुला लेना, दोनों मिलकर ट्रेक्टर वालों को और ठेकेदारों को ठीक कर देंगे। उनमें दहशत होनी चाहिए।

महोदय, मैं अंत में यही कहना चाहता हूं कि हम इस बिल के और गरीबों के हक के लिए हम कभी भी पीछे नहीं रहे हैं। प्रयास तो होने ही चाहिए, लेकिन आज तक प्रयास सफल नहीं हुए हैं। मनरेगा की हालत पर मैं बोलना नहीं चाहता कि कैसी हालत है। लेकिन मैं यह जरूर कहना चाहता हूं कि पहले जो प्रयास असफल हुए, यह उस तरह असफल न हो। इसके लिए ठोस कदम उठाने की जरूरत है। केन्द्र सरकार की यह योजना है तो आप जो कदम उठा रहे हैं तो आप ऐसे मज़बूत कदम उठाइए कि सूबे की सरकार इस को हाथों-हाथ ले ले क्योंकि जब गरीबों को फायदा होगा तो सूबे को भी फायदा होगा। इसलिए मेरी आप से विनती है कि इस बिल की सबसे बड़ी कामयाबी इसी में है कि सूबों पर जो बोझ है, उसे कैसे हटाया जाए। यह सफल हो। हिन्दुस्तान में गरीबों के सारे कार्यक्रम आज तक सफल नहीं हुए। यह सफल हो।

मैं आपका भी समर्थन करता हूं। आपकी पार्टी कहती है इसे यूनिवर्सल करें। आगे आने वाले समय में यूनिवर्सल कर दीजिए ताकि देश में भूख की समस्या दूर हो जाए। यदि आप ने किसानों का ख्याल नहीं रखा तो निश्चित तौर पर यह सफल ही नहीं होगा। यह देश का बहुत बड़ा हिस्सा है। इस के दुःख से तीन लाख लोग आत्महत्या कर चुके हैं। इसलिए इसमें जिस तरह बात लिखी है, अगर उनका ख्याल नहीं रखा तो सब निर्गुण है। एक बात भी ठोस नहीं कही गयी है कि हम किसानों के हित में ये काम करेंगे।

इन्हीं बातों के साथ आप को धन्यवाद देते हुए अपनी बात समाप्त करता हूं।

*SHRI P. VISWANATHAN (KANCHEEPURAM): I quote the veteran freedom fighter and the Tamil Great Poet Shri Subramanya Bharati has said, "If a single person does not have food, I will destroy the world". The Congress led UPA Government is making the dream true in reality.

The National Food Security Bill is one of the important bills brought by the UPA Chairperson Smt. Sonia Gandhi who is also the chairperson of National Advisory Council will benefit millions of people of below poverty line. This Bill is perhaps the only legislation of its kind in the world. But the Government is reluctant to bring the legislation pointing out the huge subsidy and the lack of efficient public distribution system. This argument is unacceptable since the Government is subsidizing in so many areas and the Government can cut the non-plan expenditure. For a developing economy like India, subsidy is an inevitable evil till we achieve the status of a developed country.

The Bill pertaining to distribution of foods should also consider increased food production, clean water and sanitation. Increasing food production must be a part of the Bill. To achieve this object, the Government should give top priority to land use policy and water policy, as it will decide the earmark land for the food production and the quantum of water to be provided for irrigation, industries and drinking water. To achieve this landmark objective, the Government should seriously consider the following:

- Complete ban on acquiring fertile agricultural land for industrialization, infrastructure projects, mining and other allied activities.
- NSSO survey indicates that the food production is decreasing since 50% of farmers quit agriculture for better livelihood option.

The Government should initiate steps to encourage farm sector by allowing more subsidies and incentives. In right direction, earlier the UPA-I Government has waived agriculture loan amounting to Rs.70,000 crore which benefited

* Speech was laid on the Table.

millions of farmers in India and reduced the suicidal tendencies of the farmers. If the Government is serious about achieving Zero Hunger, it must commit a minimum of 20% of the national GDP to the agricultural sector until every Indian citizen is able to get food three times a day.

Under the Mid Day Meals Programme, around 12 crores children have benefitted till date. The total amount released by the Central Government for the year 2012-13 is Rs.10,867.90 crores. The proposed Food Security Bill will cover the entire family including the children who were already covered under MDMS scheme. As a result more than 70% of the population will get total food coverage.

But the Central Government should ensure complete food grain allocation to States and advise the State Governments to strengthen their public distribution system to achieve this golden objective of zero hunger policy.

*SHRI RUDRAMADHAB RAY (KANDHAMAL): With India still having to face the shame of acute hunger, the National Food Security Bill is touted as a scheme that could bring about a substantial improvement in the lives of millions of most vulnerable in the country. The Congress Party in its election manifesto had promised food security bill prior to 2009, but after a lapse of 4 years the UPA has tabled this Bill in Lok Sabha in 2013. This was also announced as one of the priorities of the UPA Government in the presidential speech on 2nd June, 2009. Hence this bill is an attempt to help the ruling Congress Party in the 2014 Lok Sabha Poll.

Right to Food Campaign activists say "this delay of almost 4 years in bringing the final version of the Bill into Parliament shows the lack of political will as the part of UPA Government towards ensuring food security for all and in particular pledging a commitment towards actually eliminating hunger and malnutrition.

The various social activists have an opinion that there is a basic flow in the frame work of the Bill as there is complete absence of guarantying minimum support price along with decentralized storage. There, issues remain unaddressed and only lip service has been given to them by putting them in schedule III (enabling provisions in the Bill).

There is provision in the Bill to provide 5 kg of rice, wheat and cereals to individuals. Prior to it in distribution system there was allotment of 35 kg of rice per family. The present provision will be quite insufficient for small families and further in most part of the country the principal food is rice and hence the rice taking families will find difficulties with this provision and as such they will suffer from insufficient meal in a day. Therefore, I have brought an amendment to substitute clause 3(1) at page 3 from line 19 to 22 "Every family will be entitled to receive thirty five kilograms of food grains per month and 500 grams of edible oil per person per month at subsidized rate as prescribed in schedule.

* Speech was laid on the Table.

As per the National Food Security Bill, 2013, 75 per cent of rural population and 50 per cent of the urban population are targeted to be covered in this scheme. But clause 7 says the state Governments will implement the scheme under section 4,5 and section 6 in accordance with guidelines including cost sharing between the Central Government and State Governments to be paid to each person within such time as may be prescribed by the Central Government. Since the successful implementation of the scheme lies on State Governments while prescribing the cost sharing principle between the State Governments and Central Government, the view of the State Governments regarding their capability etc. should be consulted by the Central Government. Therefore, I have brought an amendment at page 4 in line 23 after "Central Government" "in consultation with the State Governments" should be inserted.

The bill although intended to give the people their right to food there is apprehension of the following hazardous effects in the long run for which the Government should remain careful for the following facts:

(1) It will distort agricultural pattern.

(2) Small farmers that produced grain for self consumption may stop cultivating cereals and shift to other crop.

(3) India would become massively dependent on imports.

(4) The one third populations outside the net may have to pay steep prices.

(5) Overall inflation will rise.

*SHRI A. GANESHAMURTHI (ERODE): Having exploited and enslaved by the British for hundreds of years, our people were in a pathetic state with no guarantee for food. We are now celebrating 67th year of Independence. We have completed several five-year plans. Even after spending several crores of rupees in various schemes, we could not guarantee food to our people. Now we say that we will provide food security to our people. This is a matter of great worry. Government should be ashamed of it. The proposed legislation says that the number of beneficiaries of Food Security Act in all the states will be decided by the Union Government on the basis of National Population Register. Only on this basis, all the States have to identify the beneficiaries. This is highly impractical. It is an interference of Union Government on the rights of the State Governments. The Union Government has not even completed the Socio Economic Caste Census. It has also not released the guidelines relating to poverty line. In this scenario, how the State Governments will be able to identify the beneficiaries of This Scheme within a period of six months.

To ensure food security to all, the Public Distribution System, that is in existence in the States of Tamil Nadu and Kerala, should have been uniformly implemented throughout the nation by the Union Government. But the Government is indulging in unfruitful ways. In Tamil Nadu, all the beneficiaries of Public Distribution System are provided 20 kilograms of rice free of cost every month. Already in some States, food grains are distributed at Rs.2/- per kilogram. In this Bill, the cost of food grain is fixed as Rs.3/- per kilogram. It is like taking away something that is in hand.

In Tamil Nadu, through this Bill, 50% ration card holders in urban areas and 25% ration card holders in rural areas will be deprived of their existing right to avail benefits of Public Distribution System. If they happen to loose their existing rights, how this Bill can become Food Security Act. This is not a

* English translation of the speech originally laid on the Table in Tamil

legislation that is aimed for the welfare of the people. But it is rather an exploiting strategy to garner votes of people. Even though this bill is impractical. The Government is only concerned about its victory in the next General Elections through the implementation of this Act. The Government of this day is not concerned about the nation. The guidelines of UN Food and Agricultural Organization clearly state that Food Security should lead to healthy living ensuring food for all and at all times through transparent and economic opportunities. But, this Bill is not guaranteeing food security to all the people of the country.

As far as Tamil Nadu is concerned, 62.55% of people living in rural areas and 37.79% of people in urban areas will only be benefitted by the Food Security Act. Rest of the people will not get benefits. Moreover in Tamil Nadu, rice is provided free of cost to all the beneficiaries of PDS through ration cards. In this scenario, the practice of identifying priority households and to provide food grains on subsidized prices to only those households will completely hamper the existing Public Distribution System.

In the Food Security Ordinance, it is stated that if the Union Government will not be able to provide adequate food in lieu of that, it would provide funds to the States. Through this, the Union Government wants to get away from its responsibility. As per the Agricultural Pricing Commission, out of procurement of food grains from all the states, 98% is procured by the Government. If the remaining 2% of food grains is also procured by the Government, there will nothing left for the open market. Food production and demand of food grains by the people are not meticulously calculated. There is no planning to equalize both the factors. Because of increased procurement of food grains by the Government, there is manifold increase of prices of food grains in the open market.

In India, which has a special place in food grain exports, agriculture is affected. Even though there is a stock of 5 crore tons food grains, there is unexpected and uncontrolled price rise. There is a wide gap between the rate at

which the farmer sells his produce and the rate at which the consumer buys it. The number of people who are not guaranteed food security is also huge. These disparities are due to the shortcomings in the governmental planning. The audit report of the Food Corporation of India should also be taken into consideration. In that report, it is said that before legislating Food Security Act, that provides food for all, the Government should find ways to protect already procured wheat.

Encourage the farmers to produce more by giving due price to their agricultural produce. The Government should avoid in bringing schemes which are only meant for garnering votes. Rather it should devise schemes that would increase the purchasing power of all the consumers. This will only be the real Food Security Act.

***SHRI JOSE K. MANI (KOTTAYAM) :** On behalf of my party- Kerala Congress (M), I would like to land my unconditional support for the Bill widely acclaimed as a worthy successor to MGNREGA meant to transform the lives of the poor and marginalized as it aims to provide for food and multi security in human life cycle approach. The recent monsoon index of the normal augur well to launch this ambitious scheme covering 75% of rural and 50 per cent of urban population through assured supplied of subsidized foodgrains. It is reassuring to note that existing Antyodaya Anna Yojana households which constitute the poorest of the poor will continue to receive 35 kgs of foodgrains per household per month, in addition.

As a windfall, highly subsidized prices of foodgrains is likely to result in an additional disposable income in the hands of the poor for expanding on other facilities including better nutrition, health and education. The state Governments also stand to gain much as their current burden on buying TDPS foodgrains will reduce significantly.

Our party representing the interests of small and marginal farmers had initial apprehensions about the National Food Security Bill being anti-farmer. But a close look at the mechanism of fixing minimum support prices for foodgrains to farmers under a procurement policy that is open-ended and without any cap, will set at rest such fears.

While fine-tuning the provisions of the National Food Security Bill, I find that the Government has benefitted much from the hindsight gained from the findings of Parliamentary Standing Committee on National Food Security Bill, 2011. These finding have provided the Government with much needed detachment and objectivity demanded of a crucial piece of legislation of far reaching socio-economic impact.

It is a long time that this legislation was on the anvil involving all stake-holders to put in their mite in the consensus process. The fact that rolling an

* Speech was laid on the Table.

Ordinance, on the eve of the ongoing Parliament session and of the ensuring general Elections in 2014 does in no way robs it of its socio-economic significance to the poor and the marginalized masses.

I commend the UPA Government for its bold step in pushing through anyway this much misunderstood yet crucial piece of legislation. There has emerged in the long process some grey areas that have a bearing on the successful implementation of this scheme. One is the glitches observed in the UIDAI Aadhar card system which facilitates the Direct cash transfer of the subsidies. Aadhar cash transfer system has become operational on a pilot scale in some selected districts and a review of its working has thrown up questions of its efficiency of fool-proof reach. No doubt the UPA Government will address these issues sooner than later. Another contentious issue that is ranging is the new poverty line index the Government has come out with recently. Effective identification of the beneficiaries of the National Food Security Bill will require the government to fix the technical glitches of Aadhar Card system and also working out a more realistic poverty line definition based on Tendulkar and Rangarajan formula.

In this decisive hour nature seems to be bountiful with above normal monsoon aiding a bumper Kharif crop and a bulging buffer reserves in our food grains warehouses. It augurs well for the Government to go ahead with this historic piece of legislation despite all surmountable odds.

In conclusion, I lend my party's unconditional support in this House and commend adoption of the National Food Security Bill, 2013.

***SHRI J.M. AARON RASHID (THENI):** I wholeheartedly support this historic bill that is to be passed in this august House. A great dream of wiping out the tears of the teeming millions of poor people in the country is being fulfilled now. At this juncture, I would like to thank our dynamic leader Mrs. Sonia Gandhi for making this a reality now.

Rice will be made available at Rs.3 per kilogram all over the country. Not only that, wheat will be available at Rs.2 per kilogram for all the poor people of the country. As a third measure, of this Bill, cereals will be made available at Re.1 per kilogram. Thus number 3 becomes significant now.

The UPA Government led by Madam Sonia Gandhi which is poised to hit a hat trick by way of forming the Government for the third time again in the next election is now seeking to pass this great social legislation as its third important major development measure.

Bringing Right to Information Act is our first major democratic measure. Transforming as a reality the Mahatma Gandhi National Rural Employment Scheme is our second great achievement during our second stint. Now we are here in this House with our third great measure to ensure that no one will go hungry from now.

We are discussing this distress-driving Bill for the third day today after three months. After May 6th and 7th, at least today we have found time to have debate for the third day incorporating some positive amendments to make this Bill further acceptable and more meaningful. Hence I would appeal to the entire House to pass this Bill without any further delay.

Because of the vagaries of weather and monsoon failure and drought conditions we have witnessed great distress faced by the farmers. In some parts we have come across the sad news about the deaths of farmers who were driven to their wits end as they could not make both ends meet.

---

* Speech was laid on the Table.

As envisioned by our leader this Bill seeks to erase the word ‘starvation’. Thus the great social reformatory dream of Madam Sonia Ji is becoming real.

"Thani Oruvanukku Unavillaiyel
Ithna Jagatthinai alithiduvom"

are the forcible poetic lines of great Poet Mahakavi Subramanina Bharathi. Madam Sonia Gandhi has fulfilled not only her dream but also of Poet Bharathi and crores of poor people in this country who will not go to bed hungry any more from now.

At this juncture, I would like to impress upon the Union Government that state governments should not be allowed to hijack the central schemes any more. Several centrally sponsored schemes are implemented by different states in different names as if they were framed and funded by those States. This is nothing but hijacking. Not only that, the central funds are either misused or under utilized. In certain schemes the stipulate and earmarked money is not paid to the beneficiaries. Housing schemes, borewell schemes, sanitary toilet schemes are some of them. The worst part of the mismanagement by several states are seen in the implementation of MNREGA.

When Rs. 155/- is to be paid as a daily wage under this minimum 150 days guaranteed job scheme, many states are paying less to the poor. Some are paid only Rs.40/- or 50/- or 60/-. In some states are beneficiaries are identified from among the respective vote banks of the ruling parties concerned in those States.

In order to overcome this challenge of implementing MNREGA, direct cash transfer of money to the bank accounts of the beneficiaries has been introduced. I welcome this meaningful measure under the guidance of Sonia ji. With this, the selective approach of certain State Governments and the parties that

are there will be set aside. Henceforth the poor may not suffer any more and they can buy with that money in their bank accounts buy the food grains that comes with the security provided by this Bill. Hunger is eradicated while dignity is maintained at one stroke by this legislation with a vision.

All attempts by Sonia ji's detractors to fail her dreams will not fail. The dream of Mother Sonia to feed the hungry poor will now be fulfilled fully.

Again, I would like to reiterate that the Centre must take care to see that the beneficiaries are informed properly by the implementing authorities about various schemes in right perspective. For instance, JNUURM is there. Under this mission, in order to reach out to the poor and the middle urban society, hundreds of buses are being provided. No State Government gives due acknowledgment and credit to the contribution made by the Centre under JNUURM to augment transport facilities and various other infrastrtucture bases to reach remote villages.

In this year alone, Rs. 10,000 crores and more will be spent on this food security measure. Annually about 610 lakh tones of food grains will be distributed to the needy poor at their door steps at a cost of about 1.25 crores of rupees. By way of gracefully accepting the requests of states like Tamil Nadu to continue with the present off take of grains for PDS, the Centre is prepared to take up more of financial burden even during these testing times. The assurance by the Centre that the ongoing- functioning method of the existing PDS distribution structure in states like Tamil Nadu will not be dismantled is a heartening one.

Expressing my great satisfaction about the way in which this Bill is moved in this House to remove poverty and hunger making Right to Food a reality.

*SHRI SHIVARAMA GOUDA (KOPPAL): Food Security Bill, 2013 is brought before the Parliament at a time, when India accounts for one third of the world's poor. Almost half of the country's children aged below 5 years are chronically malnourished. More than a third of Indians aged between 14 and 49 years are categorized as under nourished. Keeping all these points in mind, I would like to support the food security bill as it proposes to give subsidized food grains to 75 per cent of Indian 833 million rural population and 50 per cent of an estimated 377 million urban people.

The provisions of the Bill says that the beneficiaries would get a total of 5 kilogram of rice, wheat and coarse grains every month at the price ranging from one rupee to three per kilogram it is much cheaper than the market price which are ranging between from 35-50 rupees per kilogram food grains mentioned above.

However, I would like to express my concern on the implementation of the scheme. As we all are aware the subsidized food grains are distributed through the State-run Food Corporation of India. But, these distributing channels are not functioning effectively and there is a lot of corruption and irregularities going on in these FCIs. In such a circumstance what steps are taken to check the menace of middle man in the process of procuring food grains by the Government. If these distributing channels are not streamlined and computerized, the very purpose of the Food Security Bill would be defeated as food grains procured by the Government are siphoned off by middle men before reaching their intended beneficiaries. And much of the subsidized food ends up being sold illegally in markets rather than in fair price shops. Therefore, it is the responsibility of the Government of India to take immediate steps to complete modernization of Public Distribution System in a time bound manner and computerization of supply chain for tracking of food grains up to Fair Price Shop Level.

My next point is about Nutrition Support to pregnant women and lactating mothers. The provision in the Bill says that free meal would be given to pregnant

* Speech was laid on the Table.

women during pregnancy and six months thereafter. And maturity benefit of not less than Rs.6,000 also provided to them. On this particular point, I would like to say that the Government should set up banks in all the rural areas of the country. Only then the proposed maternity benefit would be made available to all pregnant women. Otherwise the beneficiary would not get the financial assistance to improve their health care. Hence I would like to suggest that the Government should ensure banking facility in all parts of the country before implementing the scheme, direct cash transfer in lieu of food subsidy.

*SHRI SUKHDEV SINGH (FATEHGARH SAHIB): I would like to state without any hesitation that due to this historic bill, the name of the chairperson of UPA, Smt. Sonia Gandhi and Hon. Prime Minister Dr. Manmohan Singh's shall be written in Golden Words in Indian History for this historic step. I am speaking on a very important topic that is food security to the citizen of the country who are always deprived of basic need of Gulli. It is very famous citation and actual truth 'Agar Pet na Payian Rotian Sabe Galan Khotian" (if person is hungry he will not listen to even truth, Food is basic need for a living). I want to cuote that in our Holy Granth "Sri Guru Granth Sahib", Bhukhe Bhagat Na keeje, Je apni Mala Leeje' mean if a persons or saint is hungry it is not possible for him to concentrate on his spiritual life. This basic need of the humanity has been fulfilled by the UPA Government. I stand with proud, I say with proud that I am the member of the Indian National Congress who passed the historic bill giving food for all.

Due to this historic bill giving food for all, food security to 75% of the rural area and 50% of the urban population with focus on nutritional need of children, women especially for poor pregnant women and lactating women. The National Food Security Bill will be a revolution in Food Distribution System. It will lead to massive PDS reform including doorsteps delivery of food grains, end to end computerization, leveraging 'Aadhar'. Due to this, the system becomes more transparent and subject to grievances redressal at appropriate level with the provision for penalties and compensation.

By the provision of food security, 5 kg. grain per person, per month will be provided and to Antyodaya house hold it will be 35 kg. per month. The combined coverage shall extend up to 75 per cent of the rural area and 50 per cent of the urban area.

It is a historic reform that the delivery of the food grain will be end to end to all the beneficiaries. India is the second most populated country in the world,

* Speech was laid on the Table.

where the important steps towards eradication of hunger, malnutrition and resultant poverty will be taken.

I want to make a suggestion for proper implementation of Food Security Bill. District level committees may be organized and their member be nominated from the locality on the merit of their social work, honesty, education and devotion towards assigned duties.

India being an agriculture country, Agriculture must be on the top of our developmental agenda. If we fail in ensuring a vibrant agriculture in our country, all other developments, be they in industry, science and technology IT etc. will not help us becoming the world power, that we want to become. I am sure, all our collective efforts will ensure that agriculture gets the place it deserve, and with its success, we as a nation will succeed too."

*SHRI R. DHRUVANARAYANA (CHAMRAJANAGAR): Country is facing several challenges in social sector today and these challenges raise several questions on successful human development in the country. The two main challenges, which country facing today in social sector are HUNGER and MALNUTRITION.

As per UN's report, there are about 852 million people in the world suffering from hunger and are living in developing countries. Nearly 1/3rd of world's hunger live in India. Over 20 crore Indians will sleep hungry tonight.

Over 7,000 Indians die of hunger every day and over 25 lakh Indians die of hunger every year.

Child malnutrition rates in India are extraordinarily high – among the highest in the world, with nearly one-half of all children under 3 years old being either underweight or stunted. Indeed, child malnutrition rates are higher in India than in many countries of Sub-Saharan Africa, even though income levles are significantly higher – and levels of infant and child mortality are lower in India.

- Nearly a quarter of all children are born with a major nutritional disadvantage – low birth weight, meaning that they weigh less than 2.5 kg at birth.
- One-third of all pregnant women have a body mass index (BMI) of less than 18.5
- Nearly 60 per cent of pregnant women suffer from anemia.
- Recent medical evidence suggests that- low birth weight children and children who are malnourished are more likely to develop chronic illnesses, such as diabetes, as adults.

All these social challenges we are facing in the country, where the country first in the world in the production of milk, pulses, jute and jute-like fibers; second in rice, wheat, sugarcane, groundnut, vegetables, fruits and cotton production; and is a

* Speech was laid on the Table.

leading producer of spices and plantation crops as well as livestock; fisheries and poultry.

- The country ranks 10th in global agricultural and food exports, as per Economic Survey 2012-13.
- As of March 1, 2013, India has wheat stocks of around 27.1 million tonnes (MT), as against a requirement of mere 7 MT; while total food grains stocks in the central pool (including rice) is estimated to be almost 63 MT, as against a requirement of 21.2 MT.

The above facts of diversities in our country show the requirement and importance of a large scheme which is capable of reaching every citizens of this country to provide adequate nutritious food in a subsidized rate.

The existing schemes like "PDS system", "Antyodya Anna Yojana", Integrated Child Development Services (ICDS) (which is the largest supplementation programme of its kind in the world (and probably the largest ever in human history), which are already in existence to quench the thirst of poor peoples.

- The proposed Food Security Bill 2013 is undoubtedly going to become a remarkable mile stone in mitigating HUNGER and MALNUTRITION from the country.
- This bill just not only provides the food for the poor, women and children but it also helps the farmers to get the guaranteed support prize for their crops from the Government.
- It also helps it mitigating the spoil of food grains at storages i.e. FCI.
- It also provides enough opportunity to improve and enhance basic infrastructure facilities, like more cold storage facilities, transportation facilities (will help for PPP schemes), establishing more dedicated APMC's.

*श्रीमती रमा देवी (शिवहर): खाद्य सुरक्षा अधिनियम पर इस समय में जो यह बहुत ही महत्वपूर्ण चर्चा चल रही है उस पर अपने विचार रखते हुए सबसे पहले मैं एक बात स्प-ट कर देना चाहती हूं कि खाद्य सुरक्षा कानून के बारे में भारतीय जनता पार्टी के नजरिए को लेकर कोई गलतफहमी नहीं होनी चाहिए। हमारी पार्टी खाद्य सुरक्षा कानून के पक्ष में है बशर्ते इसमें कुछ आवश्यक संशोधन हो। मुझे इस बात से कोई आश्चर्य नहीं है कि इस कानून को लागू कर कांग्रेस देश में अपने पक्ष में हवा बनाना चाहती है। इस कानून को अमल में लाने के तरीकों से ऐसा लगता है कि इस विधेयक के आने से देश में लोगों को अब काम करने की आवश्यकता नहीं पड़ेगी। सरकार खाद्य सुरक्षा अधिनियम, 2011 के माध्यम से देश के 81 करोड़ लोगों को भोजन उपलब्ध कराने की गारन्टी दे रही है। सरकार भीख मांगने की प्रक्रिया को बढ़ावा देने का काम कर रही है। इससे देश की मानव शक्ति अब काम करने में कोई दिलचस्पी नहीं लेगी उसका काम मेहनत न करके भोजन की लाईन में लगने जैसा हो जाएगा। यह देश के लोगों को पंगू बनाने और उनको लापरवाह बनाने का एक कदम है।

गांवों में लोग अपना और अपने बच्चों का पेट भरने के लिए सुबह काम करने के लिए जाते हैं और शाम को धन कमा कर अपने परिवारों को खिलाते हैं। अब इस कानून के लागू होने के बाद स्वयं भी लाईन में लगेगा और बच्चों को लगने के लिए कहेगा। बच्चा कब खाना मांग बैठे परिवार के सदस्यों को पता नहीं होता है। तत्काल बच्चों के खाना मांगने पर भोजन उपलब्ध कराने की बात इस विधेयक में नहीं है। देश के गरीब लोग बीमार हो उनके इलाज के लिए, उनके बच्चों की शिक्षा के लिए एवं उनको कपड़ा देने के बारे में, उनको सड़क की सुविधा देने की, उनको बिजली सुविधा देने की एवं उनकी बुनियादी सेवा के लिए अनेक कानून बने हैं। क्या इन कानूनों का पालन हो रहा है। ठंड में उनको राहत दी जाए, गर्मी में उनको राहत दी जाए, बाढ़ एवं सूखे में राहत दी जाए, इसकी कई योजनाएं चल रही है परन्तु यह कितने कारगर ढंग से चल रही है, यह सदन अच्छी तरह से जानता है। भगवान ने पेट इसलिए दिया, जिससे लोग काम करें और मेहनत करें। सवाल उठता है कि कोई लाचार हो, बीमार हो, बेसहारा हो कुपो-ाण और गरीब, विधवा हो, गरीब

* Speech was laid on the Table

गर्भवती, हो उनकी योजनाएं आपने बनाई पर इन योजनाओं पर कितना लोगों का फायदा हो रहा है जो लोग इसके लिए धन बांटते हैं वही निगरानी करते हैं तो गड़बड़ी का पता कैसे लगेगा।

गांव में खेतीबाड़ी होती है, किसान अपने बच्चों के लिए खेतों में काम करता है, अपनी खेतीबाड़ी का काम करके वह दूसरे लोगों की खेतीबाड़ी के लिए मजदूरी करता है और इस कानून से खेतीबाड़ी के लिए अब मजदूर नहीं मिलेंगे और मजदूरी भी ज्यादा हो जाएगी, जिसका प्रभाव यह पड़ेगा कि हमारी कृषि लागत बढ़ जाएगी जिससे महंगाई बढेगी। हां, यह जरूर बात है कि जब किसी किसान की खेतीबाड़ी खराब हो जाए तब सरकार को इस तरह की योजनाएं लागू करनी चाहिए। कृषि फसल योजना में इतनी खामियां हैं उसको दूर करने का प्रयास नहीं हो रहा है उसमें शर्ते ही शर्ते हैं। मेरे विदर्भ क्षेत्र में साल भर ऋण लेने के बाद कपास की फसल खराब हो जाती है उस वक्त इस कानून को लागू करना चाहिए। कपास की फसल आने के बाद सरकार सोई रहती है और उसका फायदा साहूकार और बेईमान व्यापारी उठाते हैं। फसल के आने के बाद कपास निर्यात की पॉलिसी एवं कपास का अधिकतम व न्यूनतम मूल्य निर्धारित होता है। ऐसी बात सोचने के लिए सरकार के पास टाईम नहीं है। देश में भ्र-टाचार की गूंज चारों ओर हो रही है और सरकार इसका ध्यान हटाने के लिए खाद्य सुरक्षा अधिनियम ला रही है। सरकार को इसके लिए अपनी नीयत में बदलाव करना होगा। देश को पहले लूटा और उसके बाद कुछ राज्यों में चुनाव आते ही खाद्यान्न को कम रेट पर या मुफ्त में खाद्यान्न बांटने के लिए कानून ले आई। उपर से यह कानून इतना लुभावना है कि कोई दल इसका विरोध नहीं कर सकता।

इस कानून के माध्यम से खाद्यान्न बांटने के लिए देश की जनता को प्राथमिक एवं सामान्य वर्ग में बांटा है। प्राथमिक क्षेत्र में बीपीएल परिवार होगा जिसकी आय दिन में 20 रुपए से कम होगी और शहर में रहने वाले की दैनिक कमाई 26 रुपए से कम होगी। देश में कितने गरीब हैं इसका सरकार को पता नहीं है। सुरेश तेन्दुलकर कहते हैं कि देश में 41.8 प्रतिशत लोग गरीबी रेखा से नीचे है। अर्जुन सेनगुप्ता, वधवा समिति, एन.सी. सक्सेना के आंकड़े अलग-अलग हैं। भारत सरकार योजना आयोग कहता है कि 28 प्रतिशत भारत के लोग गरीबी रेखा के नीचे हैं। भारत में गरीबी रेखा को कैलोरी से मापा जाता है, जहां पर कपड़ा, आवास, शिक्षा जैसे व्यय शामिल नहीं है। देश में कई गरीब लोगों के पास, गरीबी रेखा का प्रमाण-पत्र नही है। प्रमाण-पत्र के लिए पैसे मांगे जाते हैं और दूसरी ओर गांव के कई लोगों के पास जिनके पास कई हैक्टेयर भूमि है और

पक्के मकान है उनके पास ट्रैक्टर भी हैं, उनको सरकारी मशीनरी ने गरीबी रेखा के नीचे रहने का प्रमाण-पत्र दिए हुए है। ऐसी दशा में यह योजना गरीब लोगों तक पहुंचेगी, इसमें संदेह है।

इस विधेयक से गांवों की 75 प्रतिशत और शहरों की 50 प्रतिशत आबादी को सस्ता अनाज मिलेगा। इस विधेयक से देश की कुल जनसंख्या के 67 प्रतिशत यानि 120 करोड़ आबादी को प्रति व्यक्ति प्रतिमाह पांच किलो अनाज रियायती दर पर उपलब्ध कराया जाएगा। इसके तहत, चावल तीन रुपए, गेंहू दो रुपए एवं मोटा अनाज एक रुपए में उपलब्ध होगा। इस कानून को लागू करने में लगभग 2 लाख 40 हजार करोड़ रुपए की जरूरत होगी। प्रस्तावित पात्रता के अनुसार 2013-14 के लिए कुल अनुमानित वार्-िक खाद्यान्न आवश्यकता 612.3 लाख टन और इसकी लागत लगभग 1,24,724 करोड़ रुपए आंकी गई है।

इस विधेयक के माध्यम से लक्षित सार्वजनिक वितरण प्रणाली के अधीन पात्र गृहस्थियों के व्यक्तियों द्वारा सहायता प्राप्त कीमतों पर खाद्यान्न प्राप्त करने का अधिकार होगा। पात्र व्यक्ति इन अधिकारों की अवहेलना होने पर न्यायालय की शरण ले सकता है।

इस विधेयक के द्वारा देश की गर्भवती स्त्रियों और बच्चों को स्तनपान कराने वाली माताओं को पो-ाहार सहायता दिए जाने का प्रावधान है, जिससे देश में अभी भी ग्रामीण क्षेत्रों में गर्भवती माताएं और नवजात शिशु कुपो-ण की पीड़ित महिलाओं एवं बच्चों को लाभ होगा।

छः मास से 14 व-र् के बच्चे को पो-णीय सहायता दिए जाने का प्रावधान इस बिल में है। 6 मास से 6 व-र् के बच्चे आंगनबाड़ी से एवं 6 से 14 व-र् के बच्चे स्कूलों के माध्यम से पो-ाहार प्राप्त करेंगे।

पो-ाहार देने के साथ इस विधेयक के माध्यम से बालकों के कुपो-ण को दूर करने एवं इसके लिए व्यापक प्रबंध व्यवस्था की जाएगी। अगर किसी वजह से सरकार खाद्य सुरक्ष कानून के तहत खाद्यान्न उपलब्ध कराने में असमर्थ रहेगी तो उस दशा में खाद्य सुरक्षा भत्ता दिया जाएगा।

इस विधेयक में जो पात्र लक्षित सार्वजनिक प्रणाली के लाभ ले रहे हैं वे इस योजना का लाभ लेंगे। साथ ही, इस विधेयक के माध्यम से नए गृहस्थियों की पहचान की जाएगी एवं उनकी सूची प्रकाशित की जाएगी। इस विधेयक को लागू करने के बाद जो कमियां सामने आएंगी उनका समाधान भी किया जाता रहेगा। इस विधेयक में महिला सशक्तिकरण को बढ़ावा मिलेगा क्योंकि परिवार के मुखिया के रूप में महिलाओं को प्राथमिकता दी जाएगी।

इस विधेयक में इस कानून के पालन करने एवं क्रियान्वयन करते समय जो शिकायतें आएगी उनका निवारण करने हेतु एक आंतरिक शिकायत निवारण तंत्र और प्रत्येक जिले में शिकायत निवारण अधिकारी होगा।

इस विधेयक में प्रावधान है कि इस कानून का पालन करवाने एवं निगरानी करने के लिए प्रत्येक जिले में राज्य खाद्य सुरक्षा आयोग होगा। एवं आयोग के सदस्य की संख्या और उनके कार्यों का वर्णन इस विधेयक में है। खाद्य सुरक्षा के किसी कानून के किसी भाग का जांच. करने एवं इस सम्बन्ध में इस आयोग को शक्तियां प्रदान की गई है।

राज्य सरकारों को केन्द्रीय पूल से खाद्यान्न की आपूर्ति में कोई कमी न हो और राज्य के पूर्व में जो खाद्यान्न दिया जा रहा है उसमें कोई व्यवधान पैदा नहीं होगा यानि खाद्य सुरक्षा विधेयक में अलग से खाद्यान्न दिए जाने का प्रावधान है।

केन्द्र सरकार द्वारा कतिपय मामलों में राज्य सरकार को निधियां उपलब्ध कराए जाने के सम्बन्ध में इस विधेयक में बताया गया है।

इस विधेयक में बांटे गए खाद्यान्न कार्यों को पारदर्शिता और जवाबदेही ढंग से किया जाएगा। इस कार्य के लिए सर्तकता समितियों के गठन के बारे में भी बताया गया है। साथ ही, खाद्य सुरक्षा के कार्यों की समय-समय पर समीक्षा भी की जाएगी।

इस विधेयक में दूरस्थ, पहाड़ी और जनजाति क्षेत्रों में रहने वाले लोगों के लिए अलग से खाद्य सुरक्षा कार्य किए जायेंगे जिससे उन्हें नियमित रूप से इस कानून के तहत खाद्य सुरक्षा के अधीन खाद्यान्न मिलता रहेगा।

केन्द्र सरकार को इस कानून के तहत कोई आदेश, आवश्यकता पड़ने पर संशोधन करने या इस कानून के अंतर्गत किसी नियम को बनाने के अधिकार है। राज्य सरकार को इस कानून के सही प्रकार से क्रियान्वयन किए जाने हेतु नियम बनाने के अधिकार दिए हैं।

इस कानून के पालन करने से किसी कानून का हनन हाने की दशा में इस पर विचार किया जाएगा और समुचित हल समय पर निकाला जाएगा। किसी प्राकृतिक आपदा के समय इस कानून के पालन में कोई कठिनाई न हो, इस सम्बन्ध में इस कानून में प्रावधान किया गया है।

* **SHRI P.R. NATARAJAN (COIMBATORE) :** I am hereby giving my views about the Food Security Bill.

The Ceiling of three years must be removed or the ceiling years may fix as 10 years.

* Speech was laid on the Table.

*SHRI HARIBHAU JAWALE (RAVER): Government is going to pass Food Security Bill in Lok Sabha. This is admirable intent of Government to provide food to every needy citizen of country. As per Government's estimates near about seventy percent of population will be benefitted from this bill. It will also helpful in deviation of malnutrition.

But on other side there are many obstacles in implementation of this Bill. In order to meet enhanced requirement of food grains under food security bill, increasing the production and procurement of food grains is essential. While endorsing the views of Ministry of Agriculture that agriculture production is the most important component in implementation of Food Security Bill, as per reports of the Ministry of Agriculture in many states we have already reached the stage of saturation of production of food grains. There is limited growth which can be achieved in enhancing of production of food grains. To achieve further growth in production of agriculture products, main focus must be given on farmers. This is truth, that the present allocation of agriculture ministry is only 30% of total food subsidy and which will decrease up to 25% after implementing food security bill. To ensure sustainable availability of required quantity of food grain, it is responsibility of the Government to progressively realize revitalization of agriculture in holistic manner in coordination with all the ministries through assured funding and policy supporting farmers. If we have to produce sufficient agriculture products to implement food security bill we must adopt modern techniques in agricultures by implementing different special schemes for modernization of agriculture. For that funding of agriculture Ministry must be sufficient.

Minimum Allocation of 50 per cent of total food subsidy must be given to Ministry of Agriculture for proper increase in agriculture production. This alone is not sufficient, for that minimum 30 per cent growth in MPS of all agriculture products must be done every year. We must have to ensure remunerative prices,

* Speech was laid on the Table.

credit facilitation on minimum interest, irrigation facility, power supply on subsidized rates, crop insurance for whole crop period. Prohibition on diversion of cultivable land from agriculture to non-agriculture. These practices will be helpful to ensure better production of agriculture. We must have to implement agrarian reforms through measures for securing interest of small and marginal farmers.

For procurement of food grains we have to implement better schemes with better infrastructure facilities to agriculture. It is a reality, that food grains of near about Rs.50,000 crore got destroyed only due to unavailability of proper road connectivity of farms from market, from villages and market places for smooth transport of food grains. Only this one effort can save food grains of worth Rs.50,000 crore. To enhance procurement of food grains, all the procuring states need to strengthen their procurement machinery by creating suitable institutional mechanism and by adopting proper procurement system.

For the successful implementation of the National Food Security Bill, availability of adequate and proper storage facilities for food grains in all parts of the country is essential. The total storage capacity available with FCI is 373.43 lakh MT. Necessary steps must be taken to augment the storage capacity so as to reduce dependence on CAP storage.

Also there is huge waste of money on transport of food grain in the country. For that purpose ,proper agenda and plan must be finalized. The capacity of Inter-State transport is to make available food grains in all States in all the linked depots for every district and principal distribution centres in hilly states across the country. Intra-State transport of food grains is also undertaken through rail and road as per local requirement in the states considering the viability and cost effectiveness. There is a need to establish the dedicated transport facility for food grains by Railways.

One of the challenges being faced by Targeted Public Distribution System is the viability of Fair Price Shops (FPS). With the modernization of TPDS, most of the challenges such as leakages and diversion of food grains,

inclusion/exclusion errors and lack of transparency regarding allocation and off-take and availability of food grains at FPS, etc. are happening currently which must be addressed. However, the FPS dealers who play a key role in the distribution of food grains rightfully deserve to be provided a reasonable margin for their sustainability and viability. The operational responsibilities for allocation and distribution of food grains within the States including supervision and monitoring of functioning of FPS rests with the State Governments and the FPS are functioning across the country in a diverse operating environments. Total transparency in PDS must be drawn for proper implementation of food security bill.

Likewise animal feed, required to sustain our large population of cattle, poultry and fish, is in short supply, and what is available is not cheap. India's 300 million cattle produce more milk than anywhere else in the world. But individual yield, at 2,000 litres per lactation, is way below global levels; in Israel, the average yield is 11,000 litres. The reason behind low yields is malnutrition. India, home to the second-largest number of malnourished children in the world, is also home to malnourished livestock. This has to change, if the quality of what we eat is to go up.

Unless feed supplements become better available and cheaper, there is another danger to the system. Once the food security system becomes widely prevalent, people who rear livestock, will feed cattle with subsidized rice and wheat at Rs.2 or Rs.3 per kg, rather than buy feed whose cost can go up to Rs.11 per kg. Most Indian cattle normally graze free, unlike the stall-fed variety in developed countries. To augment their diet, they need feed obtained from farm residues like oil cakes, deoiled rice bran (DORB) and so on. Despite a 60% shortage in these feed supplements, India exports around 2,00,000 tonnes of DORB every year.

All the practices must be considered seriously by Government and make sufficient funding related to sustainability of availability of food grains, in fields of production, transport, storing and transparency in distribution.

SHRI KALYAN BANERJEE (SREERAMPUR): Mr. Chairman, Sir, in principle we want food for all the people of this country. But this Bill should not remain as a political gimmick only. Without implementing the Bill in the entire country, it should not be taken as a political gimmick before the ensuing election.

Sir, when there is a complete Act and detailed procedures have been laid down in the Act itself, and the rule making power has also been given, what is the necessity of Section 38 of the Act itself? In fact, Section 38 of the Act has given unbridled discretionary power to the Central Government for interfering with the State's function. That will hit the federal structure of the country. I would request the hon. Minister, when there is a complete Act, rule-making power is there, you can amend the Act as and when necessary, kindly delete Section 38. Unless it is deleted, it is difficult for us to support the Bill. In no sense, in no way, the Central Government should interfere with the federal structure of the country.

The current Targeted Public Distribution System in a State gives universal coverage to the entire population of 9.13 crore divided into three categories, that is, Antyodaya Anna Yojana (AAY), BPL and APL. In contrast, this Bill will not give universal coverage as it intends to cover only 75 per cent of the rural population and up to 50 per cent of the urban population which may be reassessed by the Central Government again. Initial indication given by the Government of India was that the State will get coverage of 637 lakh persons, but later it has been reduced to 601 lakh persons based on the NSSO Survey, 2011-12. This should be based on the 2013 Survey and not on the 2011 Survey, when you are introducing the Bill in 2013.

Sir, though there is a provision under Section 22, sub-Section (2) to provide assistance to the State for intra-State movement, handling of food-grains, margin of the FPS dealers, to create and maintain modern and scientific storage facilities, the Government of India may not bear the entire expenditure towards such expenses. In effect, for implementation of Chapter 9, Chapter 11, Chapter 12, Chapter 13, the whole expenses have to be borne by the State Government. You

are taking credit from here as if the Central Government is giving everything. But the entire implementation, the whole infrastructure, for the four chapters, which I referred to, whole expenses have to be borne by the State Governments. Therefore, we request that for implementation of this Act, the entire financial liability should be taken by the Central Government. Credits will be taken by the Central Government and the whole credit, before election. And the entire expenditure has to be borne by the State Governments. That cannot be done.

The Central financial assistance will further be required to set up additional support system and grievance redress system as envisaged under the Act, such as establishing the Office of Grievances Redressal, Grievances Redressal offices at different levels and infrastructural support to State Food Commission. There is no indication of such assistance under this Act.

The intention under this Act is for issue of new ration cards to the entitled beneficiaries. The process will require substantial expenditure. The cost for West Bengal has been estimated to be more than Rs. 110 crores whereas the Government of India intends to provide nominal assistance of about Rs. 26 crores. Therefore, the Government of India should have to bear the whole cost of survey and issuance of new ration cards under this Act.

In case of short supply of food grains from Central pool, State Government would have to meet the obligation by procuring food grains from the market. Section 23 of the Act allows Central Government to determine the manner of repayment of such compensation. Section 33 should be suitably modified to guarantee that the reimbursement is not less than the actual cost incurred by the Central Government.

Sir, the Central Government is changing its funding policy in so many CSS, Central schemes, including important flagship programmes in the areas of education and health. In ***Sarva Shiksha Abhiyan Programme, initially when it was started, there was a major intervention for universalisation of education. When they introduced it, the share of Centre and State in 2001-02 was 85 per***

cent and 15 per cent. Now, the State's shares have been increased from that 15 per cent to 35 per cent and the entire Centre's share has been reduced from 85 per cent to 80 per cent despite the repeated objections by the States. At the time when they were introducing it, a great hope was given but ultimately it had been reduced by the Central Government.

Similarly, in the National Rural Health Mission, a critical programme to improve primary health care, the contribution of the State has been increased from 15, during its inception, to 25 per cent in 2012-13. Such unilateral increases inflicted on the States, makes it difficult for States, mostly for the debt States as ours, to provide such incremental counterpart funding for accessing the CSS funds. Inability of the State to provide such increased counter funding due to huge debt servicing obligations, deprives the State Governments to access these funds from the Government of India. It also severely reduces the fiscal space availability to the State within its budget to channelise its funds to its own important priority areas.

Recently, the State Government has been informed by the Planning Commission about the decision of the Indian Cabinet to do a major restructuring of 142 CSS to 66 CSS, they are merging the existing schemes under the single umbrella scheme. The existing schemes will continue in the current financial year. But the State is apprehensive that the funding pattern of the reconstruction of CSS may be increasing the shares of the States. Therefore, we are very much in apprehension as to what is the mode of financial pattern or financial liability. Initially one commitment is there. Day by day and year after year it is being decreasing. Ultimately it becomes the State's burden and State has to discharge these duties.

Sir, I would like to request the hon. Minister to consider the constitution of the Civil Supplies Corporation in every State for implementing these types of Schemes and computations of the whole PDS. There would be identification of

the beneficiaries – inclusion and exclusion errors and it should be vested with the State Government.

There is no specified storage capacity. What should be the storage capacity? In fact, in our country, there are litigations because of this. It gives a wide discretionary power to the officers. So, a definite procedure should be laid down on this in the Act. Then, there is transportation of food grains and viability of the fair price shops. There are fair price shops linked up with only 20 or 25. There are fair price shops linked up with 100 or 150. Therefore, the Act should mention regarding the viability of the fair price shops, accountability and monitoring, and allocation of the food grains as per the units. Sir, this is the whole allocation. Now, the allocation for PDS is the most important part, and this Act has taken the 2011 population. Now, this whole allocation for PDS food grains should always be done on the basis of the current assessment of the population, and the allocation should be reassessed and it should be done as per the 2013 projected population. The 2013 projected population must be there. This has been done on the basis of 2011 population, and it will not go to the benefits of all the poor people in this country.

There must be special measures for the poorest districts in the country. For them, the benefits should be given more than this.

Public Distribution System, management of scarcity and distribution of food grains at affordable prices should be made. PDS has been the important part of the Government policy for distribution of food economy. It should be implemented very honestly, sincerely and properly. It should go to the people who deserve, and the whole mechanism should be on the basis that the people of this country must get it.

I would like to request the hon. Minister to delete Section 38. It is not needed at all. Why is it needed? Why are you giving the discretionary power right from passing of Orders by the Central Government from time to time? The

Act is complete, and the rule-making power is there. Incorporate whatever you like in the Rules but delete Section 38 so that we can support this Bill.

***श्री राजू शेट्टी (हातकंगले)**: रा-ट्रीय अन्न सुरक्षा अध्यादेश को सरकार ऐतिहासिक कदम मानती है किंतु यह विधेयक सिर्फ चुनाव से प्रेरित है, ऐसा हम मानते हैं। क्योंकि इस विधेयक द्वारा सकस आहार लोगों को देने का वायदा तो किया है, लेकिन इसमें सम्मिलित प्रावधानों पर सरकार ने कोई गंभीरतापूर्वक अध्ययन किया ऐसा प्रतीत नहीं होता। वास्तव स्थिति में देश में कोई भी आदमी भूखा ना रहे, यह एक भारतीय नागरिक का परम कर्त्तव्य है, ऐसा में खुद किसान होने के नाते मानता हूं। लेकिन इस विधेयक के प्रावधानों पर नज़र घुमाने पर ऐसा लगता है कि क्या हमारा भारत सिर्फ भुखे और कंगाल लोगों का देश है? क्योंकि अन्न सुरक्षा का लाभ 50 प्रतिशत शहरी आबादी और 75 प्रतिशत ग्रामीण आबादी को देने के लिए सरकार वचनबद्ध है। यह तादाद सरासर झूठ ही लगती है।

इस अध्यादेश में गरीबों को यह अनाज सस्ते दामों पर मुहैया करने का प्रावधान है जिसमें चावल 3 रुपए, गेंहू 2 रुपए एवं कोरस ग्रेन एक रुपया प्रति किलो देने का प्रावधान है और इस सब्सिडी के लिए 1 लाख 24 हजार 724 करोड़ रुपए की आपूर्ति 2013-14 में सरकार करेगी। इस अनाज को पैदा करने वाले किसानों के उपज खरीद में क्या यह प्रावधान सच साबित होगा, क्योंकि अब सरकार मिनिमम सपोर्ट प्राईस (एमएसपी) पर ही इस सब्सिडी का विचार कर रही है। किंतु आज मार्केट में अगर खाद्यान्न मूल्य बहुत सी जगहों पर एमएसपी से ज्यादा है। तो इस 1,24,724 करोड़ को दुगना करना पड़ेगा, क्या ये इस समय संभव है।

आज देहात में खेती के लिए मजदूर मिलना मुश्किल बात है और जो यह मजदूर भी अन्न सुरक्षा विधेयक के आने से मिलना असंभव बन जाएगा। क्योंकि आधे से ज्यादा इसमें शामिल होने के बाद सिर्फ बीस-पच्चीस रुपए प्रतिमाह पर यह खर्चा निभा पायेंगे और जरूरत कम होने से श्रमों के प्रति अनास्था बढ़ने का इसमें खतरा अनदेखा कर दिया है।

इसमें महिला एवं बच्चों के स्वास्थ्य के लिए न्यूट्रीशनल सपोर्ट करने का वायदा किया है। अभी बिहार एवं अन्यत्र घटी मध्याह्न शालेय पो-ाण आहार की घटना इन कमियों को दूर करने का कोई भी प्रयास नहीं है। सबसे महत्वपूर्ण अगर इस विधेयक द्वारा लाभान्वित लोगों को अगर राज्य सरकार सस्ता अनाज कम या बिल्कुल ही नहीं पहुंचा पायी तो लाभार्थी को कैश सब्सिडी मिलेगी।

---

* Speech was laid on the Table

इसका मतलब सरकार धीरे-धीरे एमएसपी और कृषि मूल्य आयोग का महत्व समाप्त कर सकती है। लाभार्थी का चयन भी विवादित प्रावधान दिखायी देता है। इस चयन में महसुली विभाग (रेवेन्यू डिपार्टमेंट) के कर्मचारी एवं राज नितीश साठगांठ कर यह लाभार्थी चयन कर सकती है।

अभी सार्वजनिक वितरण प्रणाली में मौजूद झूठे राशन कार्ड की संख्या यही चीज बताती है। इंडियन इंस्टीट्यूट ऑफ मैनेजमेंट, अहमदाबाद में इस सार्वजनिक वितरण प्रणाली और फूड सब्सिडी के बारे में अध्ययन किया है। इस अध्ययन रिपोर्ट में ऐसी योजना से फिसकल डेफिसिट (वित्तीय घाटा) बढ़ने का खतरा है। (रिपोर्ट के 3स नम्बर पेज़ पर यही लिखा है) और उन्होंने इस अभ्यास संशोधन में सार्वजनिक वितरण प्रणाली पर जब 4 रुपए खर्च होता है तो गरीब एवं जरूरतमंदों तक सिर्फ उस वक्त 1 रुपया पहुंचता है और लगभग अनुदानित अनाज में से 77 टके (प्रतिशत) अनाज गरीबों तक पहुंचा ही नहीं है। इन सभी बातों पर गौर से देखने एवं प्रावधानों का पुनर्विचार करने की जरूरत है। वास्तव में यह बिल अधूरा है। यह बिल देश के किसानों के विरोध में तो है लेकिन गरीबों के हित में नहीं है। मेरी सरकार से पुरजोर विनती है कि इस खाद्यान्न सुरक्षा विधेयक को बिना विलम्ब वापस लेने की कृपा करें।

* SHRI S. SEMMALAI (SALEM): AIADMK is not against the Food Security. But we are forced to oppose the bill. We are opposing the Bill in its present form, as it does not provide food entitlement to all. First, I am asking the UPA II Government, What was the dire necessity? What was the urgency to promulgate NFS Ordinance. When the Parliament was slated to be concerned. As our leader stated, the Ordinance is actually a 'Food Insecurity Ordinance'. The Union Government has unilaterally and hastily promulgated the NFS ordinance. Now the bill is being brought to replace it. Though the Bill claims to provide food security to all, unfortunately, contrary to such a claim, there are several flaws in this Bill which created serious apprehensions to the States like for. As far as Tamil Nadu is concerned, the Government of Tamil Nadu under the leadership of our revered leader Hon'ble Puratchi Thalaivi Amma is successfully implementing universal Public Distribution System. Through the system, the State has been able to address the issue of food security for all without exception. I don't want to make a lengthy speech and I have confined myself to the amendments we proposed as per the direction of our leader. All the amendments are intended to safeguard the interest of the people of Tamil Nadu. But in this Bill, there is some exception. Take for example – in chapter II Sec. 3 Sub. Sec. (2) food entitlement is restricted to 70% of the rural population and 50% of urban population. Why such limitation? Is this the way to provide food for all? So we have had our own fear that two reasonable fear that there is a distinct possibility of allotment of food grains now getting substantially reduced to Tamil Nadu. That is why our leader had repeated by requested the Government that a proviso be inserted in the relevant section of this Bill to protect the existing level of allocation of food grains for Tamil Nadu. Under the false notion that the urban dewellers are well of and above the poverty line, the Bill provides a coverage of 50% of the families in urban areas. Those who are living in the urban areas, are as much poor as their counter parts in rural

* Speech was laid on the Table

areas. In rural area also the food entitlement is restricted to 75%. What is the fate of others those who are entitled. Though it is stated like that, as per the indication of the Ministry of Consumer Affairs, Food and Public Distribution, as far as Tamil Nadu is concerned 62.55% of the rural population and 37.79% of the urban population would be covered instead of 75% and 50% as mentioned in the Bill. That is why our leader has suggested some amendments and we have given such amendment to the Section 22 in this regard. So, we urge upon the Government that the present entitlement of food grains to the State of Tamil Nadu not be reduced on the basis of allocation of food grain calculated according to the entitlement to individual families under this Bill. We want legal protection in the Bill itself through on appropriate proviso in the relevant section in Section 22 in particular. Hence there is an absolute need to increase the coverage of both urban and rural with out limitation and to safeguard the present entitlement of food grains to Tamil Nadu. Take Section 23 What the Government says in this Section it is stated that in times of short supply of food grains from Central pool to States, Central Government is giving cash to States to the extent of short supply. This is not a correct solution. I think when there is a shortage of food grains in the Central Pool, how will the State be able to over come the short supply? When they will procure food grains? What will the States do with the case disbursed by the Centre? It is food Security or Cash security. One cannot eat the money to ward off his/her hunger. So, the Centre should take efforts to augment food grain production, by encouraging our farmers or by way of importing food grains when there is need, to meet the requirement of the States for further implementation of the proposed Bill. IN this regard who we have given amendment, then come to the Schedule –I. In this 3 year period has been fixed. It clearly indicates that the Bill is aimed with an eye on the forthcoming election and not really intended to provide food security to the needy. It exposes the inability of the Government in implementing the food security in the right direction. If the real intention is to provide food for all, the limitation of 3 years should not have been in the schedule.

Through this, the UPA-II is paying 'Lip service' only. Last but not the least, in Section 10 it is stated that State Government may identify the eligible households within 180 days. As we are aware, the Central Government has taken up the socio-economic caste Census in 2011, which should form the data base for an identification of households. That process has not been completed. The data is yet be shared with the States. While so, the requirement of finishing the identification of eligible households in 6 months is meaning less and the 1st proviso to Section 10(1) may be deleted. The Bill is hailed as the brainchild of UPA Chair person, but it is 'Half baked" and half hearted. Our leader is doing better than what the Bill has proposed to do. So, the design of food security for the country needs to be reconsidered to ensure the concerns of the Tamil Nadu are addressed through the inclusion of the appropriate amendments in the Bill as suggested by my Leader. Then only States interest will be protected and allotment of food grains remains unaltered. In this Bill provision is made to allot 21.88 lakh metric tonnes of rice annually as Rs.3 per lakh but remaining 14.90 lakh metric tonnes would be given at a rate fixed by the Central Government. This is not acceptable. The entire 36.78 lakh metric tonnes of rice should be supplied as the rate of Rs. 3 per 1 lakh. If the act is implemented it would impose burden of additional sum of Rs. 7000 crore on the State. So, Centre has to compensate the amount. I once again reiterate that as my revered leader, Tamil Nadu Chief Minister Honourable Puratchi Thalaivi felt that this Bill, in the present for, is against the people of Tamil Nadu. So, I request the Government to address the concerns expressed by my leader.

*SHRI GANESHRAO NAGORAO DUDHGAONKAR (PARBHANI): I have some reservations and doubts in supporting this Bill. In my opinion, they are genuine. I hope the Government will find remedial measures to these problems.

We know that maximum hunger deaths take place in India and malnutrition is the highest. In the past, we have seen parents selling their children for making both ends meet. Making subsidized food available to 66 per cent, I am afraid, will lead to corruption in distribution. There are many shortcomings in the Bill. We do come across a large number of people who suffer malnutrition in their childhood. Malnutrition in childhood has increased the mortality rate; and stunted growth. We are facing this problem for generations without any solution because food was not available for distribution. I hope with the availability of food the present generation of children will not suffer from malnutrition.

I would like to point out that instead of revamping the Public Distribution System and providing food grains to the BPL families, the Government wants to spend huge money for supply of heavily subsidized food grains in the name of the food security. Subsidy will be incurred even for those who are simply not eligible for the same. I want to know how reliable are figures of wheat stocks with the Food Corporation of India. Yesterday, I have read in the newspaper that FCI is borrowing about Rs.20,000 crores from banks for purchasing wheat from farmers. What a sad story!

In the past so many investigations reports have been submitted on inept and unscientific storage of wheat by the FCI. Huge stocks have been reportedly lying rotten in FCI warehouses and practically no remedial measures have been implemented. It is really very unfortunate.

Drastic steps are required to first modernize warehousing infrastructure of the FCI and then to implement right policies for use of wheat and rice stocks with FCI and for protecting the interests of consumers. Instead of revamping FCI's operations and eliminating corruption and inefficiencies therein, the UPA

* Speech was laid on the Table.

Government is cleverly diverting the attention of the 'aam aadmi' from scams after scams to the food subsidy debate.

The growth rate of important crops is coming down. It will be difficult for the Government to implements food security Bill in subsequent years. You are not attracting young population to farming. Farming has to be technologically upgraded.

Here, I would like to point out the doubts raised by the Agriculture Minister, Shri Sharad Pawar. He said it will be a huge fiscal cost. But his objection was temporary because it would not count much in the passing of the Bill; and it is a pet project of the UPA Chairperson. The additional burden of the Food Security Legislation is estimated to be Rs.27,663 crores per year. It will increase the Government's total food subsidy Bill to Rs.95,000 crores per year. The Government already spends Rs.40,000 crores every year on the MGNREGA. The Government is struggling to contain the fiscal deficit. India's current account deficit is estimated to be almost 4 per cent of the GDP. A combination of large deficit with low capital inflows could make emergency imports difficult. We can not afford it. This will create an entitlement that will only put pressure on the fiscal side but also put pressure on the external account. There are better ways of providing food to the people than through the leaky PDS. The Government should have invested in R&D in agriculture and infrastructure thus raising farm output, reducing waste, and enabling the poor farmers to feed themselves. In order to meet its demands for the Bill, the Government will have to procure at least 10 per cent food grains than it does. This will mean 40 to 50 per cent market share. This will create havoc on the open market. Consequently prices will go up. Where will the Government store the additional grains it procures? We all know that even at current procurement levels, wheat rots every year. But Government should not compulsorily levy agricultural producers.

The Government is bringing forward this Bill with 2014 elections in mind. However, with scams after scams, this will not cut much ice with the people who are intelligent enough and fed up with the present regime.

SHRI T.R. BAALU (SRIPERUMBUDUR): Mr. Chairman, Sir, thank you very much for giving me this opportunity to make my observations on behalf of the DMK Party and my Party leader, Dr. Kalaignar Karunanidhi.

Sir, at the outset, with all the might at my command, I would reiterate that my leader, Dr. Kalaignar Karunanidhi is second to none to uphold the rights of the State whatsoever.

Sir, initially, after the introduction of the Food Security Bill my leader was having some apprehensions and reservations. So, on the 19th I met the hon. Food Minister, we have discussed and he clarified it. He has also promised that he would bring suitable official amendments shortly. On the 21st of August, he has brought certain amendments. Even with those, we are not satisfied, and we wanted to have some clarifications on those amendments which the Minister has brought.

On that account, on 21st itself, I had written a letter to Prof. Thomas, the contents of which read as follows:

"Dear Sir

Sub: Food Security Bill – 2013, Reg

I would like to recall our discussion held on the 19th August, 2013 pertaining to the apprehensions raised by my leader Dr. Kalaignar Karunanidhi on some of the Sections of the Food Security Bill, 2013.

During the discussions, you had agreed to protect the off-take of food grains (three years average) and the current price of food grains specific to the APL.

Further, if necessary, you had also agreed to bring official amendments subject to the Cabinet approval.

But in one of the amendments pertaining to the issues of rice, giving guarantee to the average take of various States, you have mentioned that Tamil Nadu will get 36.78 million tonnes of food grains. But you have also mentioned that the "Prices as may be

determined by the Central Government and the State shall be allocated food grains as is specified in the Schedule IV". But the Bill does not mention the issue price of APL at Rs. 8.30 per kilo."

On that account, I had further written, which reads as follows:

"Now, am I to construe as though the State of Tamil Nadu and other States would be drawing the APL food grains, over and above, the quantity assured in priority sector, as per the issue prices fixed by the Government of India from time to time?"

I had asked it with a question mark. Then, I further wrote:

"Kindly clarify whether you have agreed to abide by the price of APL rice at Rs. 8.30 per kilo as far as Tamil Nadu is concerned?..."

This is what I had written to the hon. Food Minister.

In reply to my letter, the hon. Food Minister, immediately on 22nd August, 2013 had clarified by saying:

"As regards the issue price of additional allocation to be made to the Sate Governments, over and above their entitlements, under the Bill, my Ministry has sent a proposal to the Cabinet Committee on Economic Affairs, for fixing this price at the current APL price, that is, Rs. 6.10 per kilo for wheat and Rs. 8.30 per kilo for rice. A decision in this matter will be taken shortly. "

So, it seems, the matter has been taken up by the CCEA; and the hon. Food Minister was kind enough to express his consent in this august House. For having done so, I would profoundly thank the hon. Minister Prof. K.V. Thomas.

Sir, on the issue of quantity of food grains to Tamil Nadu, it had been categorically assured that Tamil Nadu will get 36.78 million tonnes of food grains; and the price per kilo for APL, Rs. 8.30 per kilo had also been assured.

But, Sir, Section 23 of the Bill says that whenever there is a shortage, if the quantity is not available with the Government of India, we will provide fund. For that matter, the concerned States will have to go for import of rice, according to the needs of the particular State.

Sir, in this regard, my request to the hon. Minister is, kindly do not allow this. Do not drive the States to an extent of wandering over the world to get the required quantity by way of import at a higher price. Then, the entire aims and objects of this Bill will be flouted by you, yourself. So, I do not think that the Government of India would make this as a pre-condition. I do not think that there is any necessity of doing so. As the hon. Minister has already pointed out the production is 250 million tonnes; and the required off-take would be around only 62 million tonnes for 82 million people. Out of 250 million tonnes of production, only 30 per cent is procured. The FCI procures only 30 per cent; and the balance is being exported. So, I do not think that there would be any chance of short supply to the States. But why should they guess like that?

At the time of eventuality and if there is any scarcity, is it not necessary for the Government of India to come and give a helping hand to the States? Why should we do that? Why should we enter into the shoes of the State Government? Public distribution is not under your domain. Public distribution is the State's right. The State will do that. At the same time, you are kind enough to come and step into the shoes of the State Government and you are providing as much as quantity in the first instance. I think it may be a pilot scheme, for instance. Otherwise, you would not fix 62.55 per cent to Tamil Nadu, that is, for the rural people and 37.79 per cent for the purpose of providing rice to the urban people. But your intention is to give 75 per cent to the rural people and 50 per cent to the urban people. Why should you reduce it? It is because of constraint. What is that constraint? The

Planning Commission, NSSO data—all these things came into the heads of the Food Minister and the Government. So, the Government has bungled. I am sorry to say because nobody likes the statistics of the Planning Commission as far as poverty is concerned. The entire House will definitely go against their data. According to these data only, the Ministry has come forward to do it.

Now, coming to the Bill I would only say, Subramanya Bharathi, the great poet, who, aroused the freedom struggle movement, sang in Tamil:

"Thani oruvanukku unavu illai enil, intha jagathinai azhithiduvom."

He said, "If anybody is starving for food, we will ruin the universe."

The couplet raised by Saint Thiruvalluvar, a Tamil poet, said:

"Iranthum uyir valthalvendi paranthu keduka ivvulaka Iyatriyan."

If anyone has to beg for food for the survival, let the Creator be perished." This is what the great Saint Thiruvalluvar has said. If both the Saint and the Poet were alive, definitely they will appreciate the prospective and proactive proposal of hon. Madam Sonia Ji and her Government.

Sir, Nelson Mandela, for whom I have got lot of respect, who has survived in jail for the freedom struggle of South Africa for more than 30 years, mentioned once. "The political freedom, which you have talked about, should go side by side with freedom from hunger, want and sufferings." He mentioned about the cruel poverty. Not only that, the tall and towering young personality, our former Prime Minister said, "The human factor is supreme value in development."

Our mentor Dr. C.N. Annadurai, former Chief Minister of Tamil Nadu had introduced one measure per one rupee at that time in 1967. When Dr. Kalaignar Karunanidhi, my leader, had served as the Chief Minister of Tamil Nadu, he had issued one kilo per one rupee. That was the novel idea at that point of time. Afterwards, he also offered five eggs to add nutrition to the school children.

Mr. Chairman, Sir, we have celebrated 67th Independence Day. We are proud of this. But at the same time, we keep our head held in shame because of

poverty. We have failed to address the poverty. We have failed to address the wants. We have failed to address the sufferings.

Let us compare with the BRICS countries. What is the Hunger Index of 2012 as far as BRICS countries are concerned? In BRICS, Brazil is less than five.

MR. CHAIRMAN : Mr. Baalu, your time is over. You please try to conclude it.

SHRI T.R. BAALU :No, Sir, it is not correct. Please consider my request. I have not yet started. This is not correct on your part. When you sit there as a Chairman, it is not correct.

MR. CHAIRMAN: You have spoken for 12 minutes.

SHRI T.R. BAALU : My dear, Chairman, I know my limitations. I am not doing any fun and frolic in Parliament. I am doing justice to my people. When I want to talk about Hunger Index, you are not allowing me. It is very strange.

MR. CHAIRMAN: No, it is not so. You continue to speak but conclude it soon.

SHRI T.R. BAALU : Chairman, Sir, Brazil is at less than five. You will be very much interested. It is for you. Russia is below five, China is at 5.1, South Africa is 5.8 and India is at 22.9.

The august House should know as to how India is ranking. It is at 23rd position as far as 120 countries are concerned. What is the reason for this saddest hunger index? What is the reason for undernourishment, child underweight under the age of 5 years, child mortality and infant mortality?

Once again, I compare the BRICS countries in terms of undernourishment in 2008. Brazil is at 6 per cent; Russia at one per cent; China 10 per cent; South Africa three per cent and India at 19 per cent.

As per the 2010 index, as far as underweight of child under age 5 is concerned, Brazil is at 2.2; Russia is at 0.7, China is at 3.4, South Africa is at 8.7 per cent and India 43.5 per cent. It is quite alarming.

Sir, what you have promised in Rome in 1996 in the World Food Security Summit. The countries from all over the world decided:

> "We hereby decide that all the countries should end 50 per cent of the poverty of today."

It has not happened. They did not fix the time at that time. But, in the Global Sustainable Development submit of the UNO, they have decided that by the year 2015 each and every country should reduce the poverty by halve of the present population. That is what the 189 countries have decided at as the Millennium Development Goal (MDG). Poverty reduction is the MDG goal. Out of eight MDG Goals, this is one among them, Malnourishment.

In terms of infant mortality rate under age of 5, what is the figure of Brazil as far as MDG is concerned? Brazil has to reduce the infant mortality rate upto 19 person/1000. But it has already reduced it to 16 /1000. Russia has to reduce it upto 9/1000. Their mortality rate is 12/1000. China has to reduce it upto 16/1000. They have already reduced to 15/1000. India has the target of reducing the mortality rate by 38/1000. But at present we are at 61 persons/1000. It is the mortality rate of child per 1000 under 5 years in India. That is due to malnutrition and lack of adequate nutrient food. South Africa mortality rate for under 5 is 47/1000 against 21/1000 of MDG.

MR. CHAIRMAN: Now, Mr. Baalu, you please conclude your speech.

SHRI T.R. BAALU : Within five minutes I will conclude it.

MR. CHAIRMAN: This should be your last and concluding point. Within two minutes you should finish your speech. In this scenario, how are you going to fulfil MDG before 2015?

SHRI T.R. BAALU : Yes, Sir. I will conclude in five minutes.

Sir, what was the increase in GDP of India during the forty years from 1950 to 1990? It was only three per cent to four per cent. At that time, Prof. Rajakrishna said that it was Hindu rate of development as slow as snail's speed. So, poverty could not be eradicated. No food security was available at that time. For eradication of poverty, food security should be in place. That is why, in 1990, Dr. Manmohan Singh made the policy of globalisation. After adopting that policy in

1990, GDP growth went up to nine per cent. Even then, what happened? Poverty prevailed and there was no food security. Malnutrition prevailed between 25 to 30 per cent. Even now it prevails.

The UPA-I Government in 2004 introduced massive schemes. They enacted MGNREGA to provide 48 million jobs. They started National Rural Health Mission and also Bharat Nirman providing Rs. 1,74,000 crore to provide irrigation, roads, electricity, housing, drinking water etc. for the purpose of increasing human development.

MR. CHAIRMAN : Mr. Baalu, it was because the Left Parties extended external support to UPA-I Government.

SHRI T.R. BAALU : Finally, Sir … (*Interruptions*)

It is an observation made by the Chair. It is good.

MR. CHAIRMAN: It is an observation.

SHRI T.R. BAALU : Sir, the Government of India enacted RTI Act, which just now, Madam also mentioned. In the RTI Act, there is no discrimination and anybody can go and get information. They enacted MGNREGA to increase human development and anybody can get job under it. … (*Interruptions*)

MR. CHAIRMAN: Shri Baalu, please take your seat now. I will call the next speaker.

SHRI T.R. BAALU : They have initiated NRHM under which also there is no discrimination.

MR. CHAIRMAN: Shri Baalu, please take your seat. You have taken enough time.

Shri A. Sampath.

SHRI T.R. BAALU : Now, while providing right to food, why is there a disparity between the poor and the poor? This should be stopped.

MR. CHAIRMAN: Please take your seat. I have called Shri Sampath.

SHRI T.R. BAALU : Sir, I would take only two more minutes.

MR. CHAIRMAN: No, please take your seat. You have spoken for 20 minutes, Shri Baalu.

SHRI T.R. BAALU : Sir, please allow me to speak for two or three minutes more.

MR. CHAIRMAN: You have taken enough time. You please take your seat now.

SHRI T.R. BAALU : Sir, I want to quote Kamraj. When he was alive, he was instrumental in bringing prelude to the PDS.

MR. CHAIRMAN: Okay, thank you.

*SHRIMATI POONAM VELJIBHAI JAT (KACHCHH): It is a good thing that the Central Government is thinking of providing food security to the millions of poor people of India. But I want to ask the Government that still the number of people who are truly poor is not properly identified and many people who should be real beneficiaries are still not having any BPL card either. In many States rich and middleclass people have BPL cards just be beneficiaries of Government land and subsidies provided by the Central Government. So, in my view a proper survey of true poor people should be done and then the bill does not state the amount of money's load that will come on the states share. So, I think first the Government should think of a proper distribution of PDS because in many places and States the PDS system is not in proper order and many times the beneficiaries don't get the proper benefit. Even after having mid-day meals and Aaganwadi the small children of India die of poor conditions of food and hygiene. So, before implementing I suggest that a proper format of the bill with proper suggested amendments should be carried out as we have time to implement it properly.

* Speech was laid on the Table

*श्री सतपाल महाराज (गढ़वाल): सर्वप्रथम तो मैं यूपीए सरकार को बधाई देना चाहता हूं कि गत पांच व-र्ों में अब तक जितने महत्वपूर्ण कार्य किए गए, उतने पहले कभी नहीं हुए। यूपीए-2 सरकार के ही कार्यकाल में Women Safety Bill, Energy Sector Growth, Ayodhya Landmark Judgement, Lokpal Bill, Sports Bill, Freedom to Media Awareness against Crime & Corruption and Supreme Court Ruling against convicted politicians आए और अब खाद्य सुरक्षा बिल के रूप में निर्धन व्यक्तियों को दो वक्त का भोजन सुनिश्चित करने के लिए सदन में लाया गया है।

मैं यहां यह भी बताना चाहता हूं कि वर्तमान समय में खाद्य सुरक्षा अध्यादेश क्यों जरूरी है। हमारे देश में 21 करोड़ सात लाख नागरिक रोज भूखे सोते हैं। ऐसे में उनको भोजन सुनिश्चित करवाना हमारी जिम्मेदारी बनती है। हमारे देश की 18 फीसदी जनसंख्या कुपो-ण का शिकार है। कुपो-ण दूर करने और अपने सभी नागरिकों को अच्छा स्वास्थ्य देने के लिए भी यह बिल अत्यंत आवश्यक है। ग्लोबल हंगर इंडेक्स में हमारे देश का 67वां स्थान है। आज जब हमारे यहां हरित क्रांति से हम खाद्यान्न में आत्मनिर्भर हो गए हैं और विश्व के अनेक देशों को हमारा अनाज निर्यात होता है तो यह आवश्यक है कि हम ग्लोबल हंगर इंडेक्स में सुधार ला अपने देश की प्रति-ठा बढायें। हमारे देश में 44 प्रतिशत बच्चों (5 साल तक के) का वजन सामान्य से कम है। अपने देश के भवि-य को उज्जवल करने के लिए यह जरूरी है कि हमारे बच्चों का वजन उनकी उम्र के अनुसार पर्याप्त हो। पौ-टिक भोजन के अभाव में 07 फीसदी बच्चे अपना पांचवां जन्मदिन भी नहीं मना पाते। बच्चों को बचाने के लिए भी खाद्य सुरक्षा बिल जरूरी है।

हमारे पूर्व प्रधानमंत्री स्व. श्री राजीव गांधी जी ने जो स्वप्न देखा था कि देश में कोई भूखा न सोए, इसलिए यूपीए सरकार द्वारा खाद्य सुरक्षा बिल लाया गया है। इसको लागू करने में 1 लाख 24 हजार 724 करोड़ रुपए खर्च होंगे। इसके पारित होने से 81 करोड़ लोगों को इस कानून का लाभ मिलेगा तथा लगभग 67.1 प्रतिशत जनसंख्या लाभान्वित होगी।

---

* Speech was laid on the Table

खाद्य सुरक्षा बिल के अंतर्गत 05 किलो सस्ता अनाज हर माह प्रति व्यक्ति को उपलब्ध होगा तथा इसके लिए 612 टन अनाज की जरूरत होगी। गांवों व शहरों की क्रमशः 75 व 50 प्रतिशत गरीब जनता को इससे सीधा लाभ मिलेगा।

इस बिल में यह प्रावधान इसे और अधिक उपयुक्त बनाता है जिसमे राज्य यदि अनाज न दे पाएं तो उसे जनता को देना होगा खाद्य सुरक्षा भत्ता, जिसकी राशि केन्द्र द्वारा तय की जाएगी। हर गर्भवती महिला की 6000 रुपए मिलेंगे। छह माह से 14 साल के बच्चों को खाना। गरीबों की पहचान आधार कार्ड से होगी। केन्द्र सरकार अंत्योदय कार्ड वाले गरीब परिवार को हर माह 35 किलो सस्ता अनाज देगी।

इस बिल को महत्वपूर्ण बनाता है कि हर जिले में एक कॉल सेंटर व हेल्पलाईन होगी जिसके जरिए इसकी निगरानी होगी तथा सतर्कता समितियों का भी गठन किया जाएगा जिससे इसमें भ्र-टाचार न हो। गरीबो की पहचान राज्य करेंगे। इसके अंतर्गत 3 रुपए किलो चावल, 2 रुपए किलो गेंहू व 1 रुपए किलो मक्का व ज्वार 5-5 किलो प्रति व्यक्ति प्रति माह मिलेगा।

इतना सब होने के बाद भी मेरे मन में कुछ विचार है जिन्हें मैं सदन में रखना चाहता हूं। मैं यह बताना चाहता हूं कि कुछ राज्यों जैसे उत्तराखंड में बीपीएल परिवारों को अब भी 5 व्यक्तियों पर 35 किलोग्राम खाद्यान्न दिया जा रहा है जिसमें चावल 3 रुपए प्रति किलोग्राम एवं गेंहू 2 रुपए प्रति किलोग्राम के हिसाब से दिया जा रहा है। ऐसे में प्रति व्यक्ति 7 किलोग्राम अनाज प्रति माह दिया जा रहा है। खाद्य सुरक्षा बिल आने से यह 5 व्यक्तियों पर 25 किलोग्राम ही रह जाएगा। इस संबंध में विचार कर संशोधन की आवश्यकता है।

उत्तराखंड में अंत्योदय योजना के अंतर्गत राशन कार्ड धारकों के परिवार के सदस्यों की संख्या यदि 7 से अधिक है तो परिवार के सदस्यों के आनुपातिक आधार पर खाद्यान्न वितरित करवाए जाने पर अतिरिक्त खाद्यान्न प्रतिपूर्ति का स्रोत क्या होगा? क्या यह खाद्यान्न भारत सरकार द्वारा लक्षित सार्वजनिक वितरण प्रणाली के अंतर्गत केन्द्रीय निर्गमन दरों पर उपलब्ध करवाया जाएगा या इस पर आने वाला वित्तीय भार भी राज्य सरकार को उठाना होगा?

मैं वि-नम भौगोलिक परिस्थितियों वाले उत्तराखंड राज्य के पर्वतीय क्षेत्र का प्रतिनिधित्व करता हूं। हाल ही में राज्य ने भी-ण प्राकृतिक आपदा झेली है जिसमें जान-माल का भारी नुकसान हुआ है। अनेक रा-ट्रीय राजमार्ग, सम्पर्क मार्ग तथा पुल आपदा में बह गए। सुदूरवर्ती आपदाग्रस्त

गांवों में पहुंचने के मार्ग नहीं है। खच्चर मार्ग भी समाप्त हो चुके हैं और अभी तक उनका निर्माण भी नहीं हुआ है। ऐसे में खाद्य सुरक्षा के अंतर्गत ऐसे दूरस्थ गांवों में जो खाद्यान्न पहुंचेगा उसका भाड़ा क्या केन्द्र सरकार वहन करेगी। ऐसा देखने में आया है कि पहले भी जो खाद्यान्न वहां पहुंचता था, उसके अतिरिक्त भाड़े के कारण उचित दर दुकान वाले कम राशन तोलते थे, जिससे जनता तक पूरा अनाज नहीं पहुंचता था। मेरा सरकार से निवेदन है कि वह पर्वतीय राज्यों के सुदूरवर्ती गांवों में खाद्य सुरक्षा बिल का पूरा लाभ पहुंचाने के लिए एक विशे-ा कार्य योजना विशे-ा आर्थिक पैकेज के साथ बनाए।

यहा मैं एक बात और कहना चाहता हूं कि सरकार ने इस महत्वपूर्ण योजना को आधार कार्ड से जोड़ा है परन्तु अभी तक तो सब के आधार कार्ड नहीं बने हैं और जिनके बने भी हैं ज्यादातर के पास अभी पहुंचे नहीं है। ऐसे में उनको इसका लाभ कैसे मिलेगा। सरकार को चाहिए कि वह आधार कार्ड का कार्य तेजी से करवा उन्हें घर-घर तक शीघ्रता से पहुंचाए।

मैं खाद्य सुरक्षा बिल का समर्थन करता हूं और यूपीए अध्यक्षा श्रीमती सोनिया गांधी, मा. प्रधानमंत्री डॉ. मनमोहन सिंह तथा युवा नेता श्री राहुल गांधी जी को हार्दिक धन्यवाद देता हूं जिन्होंने देश की गरीब जनता के लिए दो वक्त का भोजन सुनिश्चित करने की पहल की। अंत में, मैं यही कहते हुए अपनी बात समाप्त करता हूं कि -

मेरे वतन की बहारें जवान होने दो,
महान है मेरा भारत, महान होने दो।
किसी को सींच रहे हो और किसी पे पानी बंद,
तमाम खेतों की फसलें समान होने दो।
गुबार दिल से, ख्यालों से गर्द दूर करो,
नई जमीन, नया आसमान होने दो।
सुभा-ा, गांधी, जवाहर की रूह भी यही कहती है,
तमाम देश को एक खानदान होने दो।

*SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): I beg to lay written speech on "Food Security Bill – 2013". The National Food Security Bill 2013 aims at providing food to 75% of the rural people and 50% of the urban people. But the way the Bill is put forward, it really will serve no such purpose. In fact, it is a travesty of food security. Not only does it continue the flawed system of targeting in the APL and BPL sections, through under a new nomenclature of priorities and general sections, the latest version likes rights and entitlements of general sections to so-called reforms in the PDS. These reforms which have now been brought in as a separate chapter in Bill includes highly contested policy measures such as cash transfers instead of food grains, food coupons and even the use of "aadhar".

I strongly object to these new provisions which will reduce the entire Bill into a platform to push through non-liberal reforms with legal sanctions which are against the interests of the people and which will lead to further exclusion. In a blatant violation of federal reforms, the Central Government reserves the right to notify the date of PDS reforms which will be mandatory for all the State Governments.

Equally violative of the federal structure, which under provisions of the Bill, the Central Government alone can decide the percentage of people below BPL, the State Government will have to pay a substantial share of the funds required for other schemes included in the Bill without any indication of what the Centre-State ratio of expenditure will be.

It appears that the Central Government wants to utilize the widespread demand for a strong Food Security Bill to push through narrow agendas of those agri-business and corporates who want dismantling of the PDS and a transacted Food Security Bills.

---

* Speech was laid on the Table

The Bill will provide legal sanction to the very policies which had led to the present situation of widespread hunger and malnutrition. Some of the issues in the Bill are (i) Narrow targeting, categorizations and definitions; (ii) conditional entitlements; (iii) extreme centralization and violation of States' rights; (iv) expenditure and cost-sharing which experience has shown that targeting polices for food security are counter productive, the present Bill adds new categories of targeting. Indeed the Bill is a classic example of the absurd levels to which policies of targeting can reach and the extent of social cruelty embedded in a targeted framework.

In a country like ours where there are highest malnourished population in the world, what is required to prevent starvation and hunger is Universal Access to cheap food grains and a basket of essential commodities. The present Bill does the opposite. What is needed is introducing Universal Public Distribution System giving entitlement to food security to the entire population except the tax payees.

Another point of objection to the Bill is the conditionalities telling that in situation of natural calamity or in situation of flood and drought the Government will not liable to act on this Bill. Since large parts of India perennially affected in conditions of floods or droughts or sometimes both, the food security is needed most at that time. But by negating that Government wants to give free hand to blackmarketeers and profiteers. Hence, this provision is nothing but a fraud being perpetrated on the people in the name of Food Security.

The Bill must include the universal right to at least 35 kg. of food grains at two rupees a kilo.

MR. CHAIRMAN : Now, Shri A. Sampath.

SHRI A. SAMPATH (ATTINGAL): Thank you, Mr. Chairman, Sir.

Anyway, my preceding speaker is from Tamil Nadu.

MR. CHAIRMAN: Please sit down. Shri Sampath has already started.

Nothing is going on record.

*(Interruptions) ...**

SHRI A. SAMPATH : Sir, I will start my speech by quoting a Tamil saying *"pasi vandhal pathum parandhu pogum"*.

MR. CHAIRMAN: It is not being recorded, Shri Baalu.

*(Interruptions) ...**

MR. CHAIRMAN: Shri Sampath has already started his speech. Please take your seat, Shri Baalu. Thank you, Shri Baalu.

SHRI A. SAMPATH : Sir, I may tell its equivalent in Hindi - खाली पेट हिम्मत नहीं होती।

Anyway, Sir, I seek your permission to speak in my sweet mother tongue, Malayalam because the Government of India has declared Malayalam as one of the classical languages. … (*Interruptions*)

MR. CHAIRMAN: Nothing is going on record. Please take your seat.

(Interruptions) ... *

SHRI A. SAMPATH : Sir, I am not opposing the Bill in *toto*.

---

* Not recorded.

17.00 hrs.

*SHRI A. SAMPATH : Thank you Chairman. My former speaker is from Tamil Nadu. I will start by quoting a Tamil saying, *"pasi vandhal pathum parandhu pogum"* means if hunger comes, all the laws fly away. Its equivalent in Hindi is with an empty stomach, the mind does not work.

Any way, I have sought your permission to speak in my sweet mother tongue, Malayalam because the Government of India has declared Malayalam as one of the classical languages.

Sir, I am not opposing the Bill in Toto. Sir, with reference to the National Food Security Bill, that is being discussed in this House, I want to make some observations during the 15 minutes time that is allotted to me. I do not want to speak about universal declaration of Human Rights or quote extensively from the Constitution of India.

We have copies of the Indian Constitution with us. We can compare poverty, but we cannot compare hunger. Only those who are hungry will know what hunger means. And we are categorizing hunger now. In our country, the Planning Commission was considered to be the apostles for categorizing people and their hunger.

They would categorise people as above poverty line and those below it. There were so many committees that were constituted for this purpose. Dr. Saxena Commission Report, Prof Tendulkar Commission Report, Dr. Arjun Sen Commission Report and also the National Sample Survey Report.

Sir, these reports contradict each other. And who had constituted these Committees – the Government of India. It is the Central Government who is reluctant to implement these reports. Sir, the government is very much interested to shift the burden on the shoulders of the State Governments.

---

* English translation of the speech originally delivered in Malayalam.

In 2009, when the LDF Government was in power in Kerala, we had called a conference of all the food ministers of different states. It was a conference in which food ministers from Congress, BJP, DMK and Left Party ruled States participated. All the state ministers had come to some unanimous decisions regarding the food security bill that was in its inceptionary stage then.

17.01 hrs. (Shrimati Sumitra Mahajan *in the Chair)*

Madam, the ministers of Congress ruled states had also participated in that Conference. I would like to ask the hon. Minister Shri K.V. Thomas, why he is hesitant to include pertinent features of that conference, which were unanimously agreed upon by food ministers from various states and party? Why are you hesitant to look into the unanimous decisions and suggestions taken by such a Conference? Kindly answer these questions in this august House. Madam, any human being has the right to get food items at reasonable prices. To back this argument you need not go in search of the Constitution. You need not go in search of the religious scriptures and epics. Food is the solution for hunger. When you say 'Food', it doesn't mean foodgrains alone. This Bill, which the hon. Minister, introduced talks about food grains. It means only wheat when it talks about food grains.

How can you solve starvation by giving only food grains to people? By eating rice or wheat or other grains you may fulfill the calorie requirements. But in India, the availability of pulses is diminishing. Why are we turning a blind eye to this fact?

Pulses provide the protein requirements for the people of this country at affordable prices. The World Health Organization says that an average Indian should consume at least 80 grams of pulses per day. I am quoting the figures provided by the Government of India. Madam, in 1957, the average consumption of pulses by an Indian was 60.7 grams, in 1971 it got reduced to 59.2 grams and in

1991 it got further reduced to 41.6 grams. In 2001, the pulse consumption became a mere 30.0 grams and in 2009, when the UPA Government came to power there was no increase to this figure.

What does this indicate Madam? We get the Economic Survey Report, before the budget is introduced in this House, every year. I am only quoting from that Survey Report. From the Economic Survey Report 2012-13, you take statistical appendix; and go to annexure 16-17. What is happening here? The production of wheat has increased, but that of rice has not increased. The production of coarse grains and pulses has not increased.

When we talk of food security, why are we silent about the edible oils used in cooking? In many parts of the Bill, you are only mentioning about food grains. Without ensuring cooking oil and pulses, how can you ensure a healthy life for the masses? The Minister should kindly answer my question. Minister, Sir, as I am speaking in Malayalam, we can directly communicate to each other. You are a fine cook yourself. Madam, our hon. Minister cooks very well. But he will not let others eat. He cooks for his own consumption.

But, crores of people in this country are not able to cook their food. They do not have facilities for it. Therefore, they cannot even eat food. Madam, my senior and learned colleagues of this august House, have described about the 67th Anniversary of our Independence. Madam, in the first week of August, even in the streets of Delhi; when we travel by car or travel on foot; even the ministers can see children selling plastic tri colour flags by the roadside. More than any patriotic feelings, they do it to fill their hungry stomachs.

In June, 2009, the then President of India, Smt. Pratibha Devi Patil ji, told the Joint Session of the Parliament that Food Security Bill will be introduced to wipe out hunger from this country. Four years have passed since then. Who is responsible for this delay? Madam, it has become a habit of the Professors and Teachers to wait until the examinations are around the corner. When exam dates are near, they take extra classes to convince students that they have finished the

prescribed portions for study. Similarly, now elections are around the corner. 16th Lok Sabha elections may come in some three or four months time.

That is why the Bill is being introduced now. So, there are voices of dissent regarding certain aspects of the Bill. I present before the House, some provisions that needs to be added to the Bill. Madam, don't shut the doors on the faces of those, who are coming to your house and knocking at the door, asking for food. Here government is avoiding some of our citizens. But the government is sermonizing to them, "you have a right to food". Yet, food items are not made available to them. Why are you demarcating people as those below poverty line and those above poverty line? Now, you further divide them as rural poor and urban poor. Rural population who have a right to food security and urban poor who have similar right. Kindly extend the right to all, make it a universal right. We need a universal public distribution system.

Secondly, I am going to move some amendments. I am not reading them, to save the time of the House. Madam, sugar, edible oil, cooking oil, pulses should also be included under the purview of the Bill. Thirdly, at least seven kg food grains and 35 Kg food grains per household should be made mandatory. Whichever of the two is more, should be made available.

There is a mention of making available rice for rupees three. Tamil Nadu has set a role model before us. Earlier, Shri Baalu, Sir mentioned it. Thambi Durai, Sir, has also mention it. Kerala has shown a good model. We come from a State which has a statutory ration system. We have over eighty lakhs of laminated ration cards bearing photographs. If this Bill is passed as it is, can the Union Food Minister satisfy the Chief Minister of Kerala or who is from his own party or even the good Minister of our state?

The situation is that if everything goes on well, it is because of my merit and it's my credit, if something goes wrong it is because of you. It is your (state's) fault. Here, you are shifting the burden on the heads of the state governments. The Central Government should do what they are expected to do.

Does anyone know, how many centralized schemes we have now. There are over a hundred centrally sponsored schemes. Some have suffered a break down mid way. Some are awaiting a re-vamp. Some schemes are there which can never be implemented.

So many states are distancing themselves from various schemes. They refuse to take the burden.

Madam, the Food Corporation of India is the lone agency which takes care of the storage, procurement, transportation and distribution of food grains.

Activities of Food Corporation of India should be subjected to investigation from top to bottom. Can the Minister say with conviction that corruption is not rampant in FCI?

In FCI, same job does not guarantee same wages. It is not equal pay for equal work. Some are departmentalized labourers, who are at par with employees. Some are under direct payment system. Others are *hamali* workers. Though Supreme Court has termed that it as unconstitutional, Contract Labour System is continuing in FCI.

The Report of the Controller and Auditor General regarding the FCI godowns have come. Food grains are rotting in FCI godowns. Required labourers are not being employed. There is no scarcity of officials.

As per the Comptroller & Auditor General's Report in 2005, April Ist the storage capacity of FCI owned godowns was 12.91 million metric tons. On 2013, April Ist, the storage capacity reached only 13 million metric tons.

Madam, but the storage capacity of godowns on rent has increased from 10.46 million metric tons to 20.49 million metric ton. It means, FCI's own godowns and warehouses are being mortgaged to private companies. How can you strengthen the public distribution system without first strengthening the FCI godowns?

Madam, we were all listening carefully to the speech made by the Congress President while participating in the discussion on the Bill. We may also be remembering what someone said years ago. "I am young. I too have a dream."

Today, you are giving the people of this country, a right to dream about food. I want to add that the food minister should not end up becoming a mere dream merchant.

Madam, the amendments are all given with good intentions. My submission is that none of these amendments should go unaccepted.

In fact, if this Bill is passed without further amendments it would privatize the whole of our food sector. In this country we have privatized natural gas, retail sales, petrol, bank and insurance sectors. Now we are going to privatize the food sector.

When we are discussing the Food Bill in Parliament, what is the relevance of advertising the Bill by spending crores of rupees? Is it proper to give these type of advertisements, while the august House is having its sitting? Madam, I am not against giving advertisements. But the supremacy and rights of the Parliament should not be questioned and compromised.

Madam, the amendments that I suggest are not the concepts of my own party, the CPI (M). Even the UPA allies would agree in principle to my amendments. Even those in the treasury benches would agree in principle to the amendments I suggested. My only request is that these amendments should be accepted and all the shortcomings of this Bill may be done away with.

***श्री हर्ष वर्धन (महाराजगंज, उ.प्र.):** माननीय अध्यक्ष जी, देश में खाद्य सुरक्षा बिल आज नये विहान का प्रारंभ कर रही है । देश की ग्रामीण क्षेत्र की 75 % एवं शहरी क्षेत्रों की 50 % आबादी को लाभ पहुंचाने वाली इस महत्वाकांक्षी योजना से देश की गरीबी की रेखा से नीचे जीवन यापन करने वाली जनसंख्या के साथ ही मध्यम वर्ग भी लाभान्वित होगा ।

खाद्य सुरक्षा बिल के संबंध में अनके आशंकायें जतायी गयी हैं । इनमें से अधिकतर निर्मूल हैं और जो आशंकायें भवि-य में सही साबित होगी उनको अधिनियम में सुधार कर जनआकांक्षा के अनुरूप बनाया जा सकता है । हमने अपनी समझ का इस्तेमाल कर 1950 में अंगीकृत किये गये संविधान में अगले 63 व-र्षों में 116 संशोधन कर जन आकांक्षाओं के अनुरूप बनाया है । ऐसी देशा में खाद्य सुरक्षा बिल के पारित हो जाने के पश्चात उसमे सुधार के द्वार सदैव खुले रहेंगे । हम सभी जानते हैं कि To win you have to begin जीत हासिल करने हेतु प्रारंभ होना ही चाहिये । इस दशा में गरीबों एवं सामान्य जन को खाद्य सुरक्षा देने हेतु प्रारंभ किये गये इस कदम का इस विश्वास के साथ समर्थन होना चाहिए कि हम भवि-य में अपने लक्ष्य को प्राप्त कर लेंगे ।

खाद्य सुरक्षा हेतु आधारभूत संरचना-गोदाम आदि का निर्माण निश्चय ही अर्थव्यवस्था को बढ़ाने में सहायक होगा । खाद्य सुरक्षा के उद्देश्यों की प्राप्ति हेतु देश का कृ-क वर्ग ही अंत में हथियार बनेगा । ऐसी दशा में किसानों के हितों पर यह अधिनियम कुठाराघात करेगा - यह आशंका ही निर्मूल है । सरकार किसी की हो खाद्य सुरक्षा अधिनियम से देश की 67 % अर्थात् दो तिहाई जनसंख्या को लाभ पहुंचाने वाली योजना को सफल बनाने हेतु इसकी रीढ़ और नींव बने देश के किसानों की उपेक्षा करने की किसी की हिम्मत नहीं होगी । इस सदन में आईसीएमआर द्वारा 14 कि0 प्रति माह की आवश्यकता के विपरीत मात्र 5 कि0 की उपलब्धता की बात कह कर इस बिल की आलोचना करने वाले भी सत्ता में रहे हैं । उस समय जो लोग कुद कर नहीं सके वह आज देश की दो तिहाई जनसंख्या के निमित्त प्रारंभ इस योजना पर मात्रा भेद का आरोप लगा रहे हैं वह उन्हें सुरक्षा प्रदान करने का प्रारंभ करने के विरोधी हैं ।

मेरे अपने प्रदेश में खाद्य सुरक्षा बिल के पारित होने के पश्चात लगभग 96 लाख मिट्रिक टन प्राप्त होगा जो आज मात्र एक लाख मिट्रिक टन है । प्रदेश का आम आदमी लाभान्वित होगा-देश उन्नति के पथ पर बढ़ेगा । हम विश्वास के साथ इस बिल का समर्थन करता हूँ ।

---

* Speech was laid on the Table

***डॉ. किरीट प्रेमजीभाई सोलंकी (अहमदाबाद पश्चिम):** मैं इस बिल का समर्थन में करता हूं, मगर मुझे इस बात का बड़ा दुःख है कि आजादी के 66 साल के बाद भी हम इस देश की गरीब प्रजा को भोजन मुहैया कराने में विफल रहे हैं । इस देश के किसान अपना पसीना बहाकर भी विपुल मात्रा में खाद्यान्न और फसल पैदा करते हैं । वे इतना अन्न उगाते हैं कि पूरे देश की जनता को पेट भर कर खिला सके । हमारे खेत मजदूर और मेहनतकश गरीब लोगों का उसमें अहम योगदान रहता है, मगर वे स्वयं ही भूखे पेट सोते हैं ।

हमारे देश में बच्चे और महिलाएं कुपोन्नित रहते हैं । इसका प्रमुख कारण सरकार की विफलता है ।

मेरा स्प-ट मानना है कि यह बिल लाने के पीछे सरकार की मंशा अन्न मुहैया कराने की नहीं, मगर अगले लोक सभा चुनाव में वोट बैंक की बात को नजर में रखते हुए चुनाव जीतने का व्यर्थ प्रयास ही है । सरकार ने कैबिनेट के फैसले के बाद, उनके वरि-ठ मंत्रियों ने उसकी घो-णा करते हुए उसे 'गेम चेंजर' बताकर घो-णा की थी ।

मैं सरकार से प्रार्थना करता हूं कि यह महत्वपूर्ण वि-ाय है । गरीबों की भूख से जुड़ा हुआ वि-ाय है और अपनी कुपोन्नित पीढ़ी को पो-ण देने की महत्वपूर्ण बात से जुड़ा हुआ वि-ाय है । इसी बात को लेकर मेरा निवेदन है कि सरकार उसे सियासी राजनीति से हटके लोगों को, खासकर गरीबों को लेकर गंभीरता बताए और उसके पालन में सच्चाई बताए ।

अगर ये सरकार गरीबों के प्रति संवेदनशील होती तो कुछ महीने पहले जब अनाज के गोदामों में कई लाख टन अन्न सड़ रहा था, तब सुप्रीम कोर्ट ने सरकार को सुचित किया था कि सरकार वह अन्न गरीबों में बांटे । मगर मुझे इस बात का दुख है कि सरकार ने उसे सड़ने दिया था, मगर गरीबों में बांटा नहीं था । सरकार की मंशा सिर्फ चुनाव जीतना है, तब वह कैसे उसका पालन करेगी ? मैं कुछ प्रमुख सुझाव रख रहा हूं, मेरा निवेदन है कि सरकार उसे संज्ञान में लें ।

1. भारत फेडरल स्ट्रक्चर है, उसमें केन्द्र सरकार एवं राज्य सरकारों के कार्य बांटे गए है । भोजन की गारंटी का कार्य राज्य सरकारों को करना है, मगर मुझे दुःख के साथ कहना पड़ता है कि यूपीए सरकार ने सिर्फ कांग्रेस शासित राज्यों के मुख्यमंत्रियों से परामर्श किया है, मगर अन्य दलों के, खासकर भाजपा शासित मुख्यमंत्रियों से विचार नहीं किया ।

---

* Speech was laid on the Table

गुजरात के हमारे मुख्यमंत्री जी ने इस बात को लेकर प्रधानमंत्री को पत्र भी लिखा है । सरकार अगर सही आगे बढ़ना चाहती है तो सभी को साथ रखना पड़ेगा ।

2. इस बिल के तहत गुजरात में 136.49 लाख लोग, जो गरीबी रेखा के ऊपर है उससे वंचित रहेंगे । आज तक करीबन 27 लाख कुटुंब को अन्न मिलता था, मगर इस बिल के प्रावधानों की वजह से वे 27 लाख कुटुंब उनसे बाहर हो जाएंगे । इसी तरह राज्य में 136.49 लाख लोगों से रोटी छीन जाएगी । इसी तरह गुजरात में 23 फीसदी लोगों को लक्षित पी.डी.एस से अन्न का लाभ नहीं मिलेगा ।

3. बीपीएल कुटुंबों को अनाज की उपलब्धि में कटौती होगी । बीपीएल कार्डधारक को मासिक 35 किलो अनाज मुहैया किया जाता है । मगर यहां बीपीएल कैटेगरी को नजरअंदाज किया गया है ।

राज्य सरकार को जो जिम्मेदारी सौंपी गई है उसमें कुटुंब के पांच सदस्य गिने जाएंगे । जिसको बजट से उसको 25 किलो अनाज मिलेगा, मगर आज तक गुजरात में प्रति कुटुंब 35 किलो अन्न बांटा जाता है ।

4. इस अधिनियम से 'मध्याह्न भोजन योजना' पर प्रतिकूल असर पड़ेगा । मिड डे मिल स्कीम के तहत 12 से 14 साल के बच्चों को दोपहर में एक वक्त के भोजन के लिए भारत सरकार ने निम्नानुसार खाद्य के आंकड़े मंजूर किए हुए हैं :-

- 150 ग्राम अनाज
- 30 ग्राम दाल
- 75 ग्राम वेजिटेबल्स

अगर वेजिटेबल्स को छोड़ दिया जाए तो 180 ग्राम अनाज का आंवंटन करना पड़ेगा ।

मगर इस अधिनियम के तहत हर मास एक कुटुंब को 5 किलोग्राम अनाज मिलेगा, जो दैनिक आवंटन 165 ग्राम होगा ।

मध्याह्न भोजन के मानदंडों में प्रतिदिन 180 ग्राम अनाज मुहैया करना चाहिए । जबकि यह अधिनियम सिर्फ 165 ग्राम करवाता है जो अपर्याप्त और कुपो-ाण को बढ़ावा देने वाला है ।

5. इस अधिनियम से बीपीएल कुटुंबों पर आर्थिक बोझ बढ़ेगा । अधिनियम के पहले उनको मासिक 35 किग्रा. वितरीत किया जाता था ।

अधिनियम पहले का खर्च (35 किग्रा.)

अनाज	किग्रा.	भाव (रू.)	खर्च (रू.)

गेहूं	13	2.00	26.00
चावल	3	3.00	9.00
गेहूं	16	7.50	120.00
चावल	3	7.00	21.00
कुल			176.00

अधिनियम के बाद का खर्च (25 किग्रा.)

ओपन मार्केट में 10 किग्रा.

अनाज	किग्रा.	भाव (रू.)	खर्च (रू.)
गेहूं	19	2.00	38.00
चावल	6	3.00	18.00
गेहूं	5	19.00	95.00
चावल	5	22.00	110.00
कुल			261.00

मासिक अतिरिक्त खर्च रू. 85 होगा ।

6. इस अधिनियम के तहत अनाज पात्र कुटुंबों का क्राइटेरिया तय करने की जवाबदेही राज्य सरकारों पर डाली गई है ।

मुझे लगता है कि केन्द्र सरकार को इसका आकलन करना चाहिए । इसमें पूरे देश में यूनिफार्मेटी होनी चाहिए, मगर इससे हर प्रदेश में अलग-अलग मापदंड होंगे । दो अधिनियम लाने से पहले केन्द्र सरकार ने उसके सही लाभार्थी चिन्हित नहीं किए हैं ।

7. इसी अधिनियम के तहत अगर खाद्य का जत्था कम पड़ता है तो ऐसे केसों में माणांकीय सहाय का उल्लेख किया गया है । मेरी मांग है कि अगर आप खाद्य सुरक्षा को राईट देते हैं तब अनाज पर्याप्त मात्रा में मुहैया करवाना चाहिए ।

8. सबसे अहम बात, इस अधिनियम की जो थी नेशनल सिक्योरिटी बिल-2013 के तहत जाना जाता है । इसमें 'Nourishment' सिक्योरिटी का कोई प्रावधान रखा नहीं गया है।

सिर्फ अन्न और पैसा बांटने से कुपो-ाण दूर नहीं होने वाला है । उसके लिए अधिनियम में कुपो-ाण दूर करने के इस उपाय एवं नेरीशमेंट को ठोस कदमों द्वारा हासिल करने का प्रावधान रखना चाहिए ।

सिर्फ चुनावी जीत को सामने रखकर खाद्य सुरक्षा हासिल नहीं की जा सकती है। उसके लिए राजकीय इच्छाशक्ति एवं सही कदम होने चाहिए ।

*SHRI JITENDER SINGH MALIK (SONEPAT): I fully support the National Security Bill as this is the long pending, long awaited and most needed bill. This bill is sure to fulfill the most basic need of any human being for survival. This is a fact, and I hope nobody will disagree with this thing that still a large section of our society is very poor and they are not in position to secure even food for them and for their family, reason may be different. India is a big country and it is varied geographically and socially as well. Still there is major difference in the development between rural and urban areas. No doubt India has achieved a high growth rate in last decade or so, but this development is confined to major cities and development centres, and the growth even further the division of India and Bharat, the rural and the most needed people are still staring towards these Centre and it differ on profession as well, as still large section of our society depend of agriculture and agriculture, in most of our country is dependent on monsoon. The agriculture is still vulnerable and is affected many natural happening such flood, storm, drought, etc. Not only the farmers get hit when agriculture products are affected, the other landless laborers' who work in agriculture sector are most affected. This bill at least ensures food for them, so with all criticism by the affluent, I as a common man support this bill. This bill does include every marginalized section that include small children, women, etc. As this contain the following provision for the safeguards of the Aam Admi.

The Ordinance seeks "to provide for food and nutritional security in human life cycle approach by ensuring access to adequate quantity of quality food at affordable prices to people to live a life with dignity and for matters connected therewith and incidental thereto".

The Central Government is to determine the state-wise coverage of the PDS, in terms of proportion of the rural/urban population. Then numbers of eligible persons will be calculated from Census population figures. The identification of

* Speech was laid on the Table

eligible households is left to state governments, subject to the scheme's guidelines for Antyodaya, and subject to guidelines to be "specified" by the state government for eligible households. The lists of eligible households are to be placed in the public domain and "displayed prominently" by state governments.

Mandatory transparency provisions include: (1) placing all PDS-related records in the public domain and keeping them open for inspection to the public; (2) conducting periodic social audits of the PDS and other welfare schemes; (3) using information and communication technology (including end-to-end computerization of the PDS) "to ensure transparent recording of transaction at all levels"; (4) setting up vigilance committees at state, district, block and fair price shop levels to supervise all schemes under the Act.

The main obligation of the Central Government is to provide food grains (or, failing that, funds) to state governments, at prices specified in Schedule I, to implement the main entitlements. It also has to "provide assistance" to state governments to meet local distribution costs, but on its own terms ("as may be prescribed"). The Central Government has wide-ranging powers to make Rules.

The main obligation of state governments is to implement the relevant schemes, in accordance with the guidelines issued by the Central Government. State governments also have wide-ranging powers to make Rules. They are free to extend benefits and entitlements beyond what is prescribed in the Ordinance, from their own resources.

Local Authorities and Panchayati Raj Institutions are responsible for proper implementation of the Act in their respective areas, and may be given additional responsibilities by notification.

The aim of the National Food Security Ordinance is to ensure that no one goes hungry and that everyone is well nourished. The Ordinance is based on a lifecycle approach that attempts to ensure adequate nutrition for every age group. The entitlements of persons in different age groups are as follows:

1. All children aged between 6 months and 3 years: Nutritious take-home rations from the local Anganwadi.

2. All children in the age group of 3-6 years: Nutritious food from the local Anganwadi, in the form of a daily cooked meal or take-home rations.

3. All children attending government schools up to Class 8: A nutritious, cooked midday meal every day during the school year.

4. All pregnant and lactating women: Nutritious food from the local Anganwadi, in the form of a cooked meal every day or take-home rations.

5. Every eligible household: Cheap food grains from the Public Distribution System – 5 kgs per person per month at Rs 3/kg for rice, Rs 2/kg for wheat and Re 1/kg for millets.

6. Antyodaya households will continue to be entitled to 35 kgs of food grains per month per household at Rs 3/kg for rice and Rs 2/kg for wheat.

Eligible households under the Ordinance refer to any household that does not meet exclusion criteria (such as having a government job) to be specified by the state government. At least two thirds of the population will be included in this category: 75% in rural areas and 50% in urban areas. These percentages will be even higher in the poorer states.

Radical reforms of the PDS will also be undertaken under the Act to ensure that the system works well. No more embezzlement of PDS food grains!

For the purposes of issuing ration cards, the eldest woman in the household (not less than 18 years of age) shall be considered head of the household.

The aim of the Ordinance is to activate the provisions of the National Food Security Bill, to ensure that no one in the country is hungry and that everyone is well nourished.

First of all, priority households will be entitled to cheap food grains from the Public Distribution System: 5 kgs per person per month at Rs 3/kg for rice, Rs 2/kg for wheat and Re 1/kg for millets. This means that half of their food grain needs will be taken care of by government.

Priority households will include 75% of the population in rural areas and 50% in urban areas. The coverage will be even higher in the poorer states. The objective of this wide coverage is to ensure that no poor household is left out.

Children aged 6 months to 3 years: Nutritious take-home rations from the Anganwadi.

Children in the age group of 3-6 years: Nutritious food from the local Anganwadi, in the form of a cooked meal every day or take-home rations.

Children who are attending school, up to Class 8: A nutritious, cooked midday meal every day during the school year.

Pregnant and lactating women will also be entitled to nutritious food at the local Anganwadi – either a daily cooked meal or nutritious take-home rations. In addition, pregnant women are entitled to maternity benefits of at least Rs. 1,000 per month for a period of six months.

The Ordinance also includes provisions for radical reform of the PDS, to ensure that it works well and without corruption. No more embezzlement of PDS food grains.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, I stand here today to participate in a Bill which is being termed as a very historic moment. When we talk about hunger and poverty, eloquence has no limits, be it from this side or from that side. But in terms of mitigating hunger and securing food for its citizen, our country has been consistently portraying one of the poorest records and the country's performance in reducing the number of people afflicted by malnutrition and hunger remains pretty dismal even during the much talked about period of rapid economic growth.

India's first national Budget after Independence was only Rs.200 crore. In sixty years, it has grown to Rs.10,00,000 crore. But poverty and starvation continues to thrive as relentlessly as before. We cannot, in any seriousness say, that the trickle down theory of economic development has put food on the plates of millions of our hungry brethren. Every night around 420 million people go to sleep on an empty stomach. The point is that while our Budget grew 5000 times of its inaugural size, food production grew by a merely 400 per cent over the same period.

The primary question is, should food security legislation take the targeted approach or one aimed at universalization of food security? If food security is considered an integral part of the Fundamental Right to life, how can the targeted approach even be considered? When exclusion and caste, class, gender discrimination have been key to social, political and economic structures, how can any targeted approach address the hunger and food security situation in our country today? We need to understand that the targeted approach excludes the most marginalized from receiving basic entitlements and it is fertile ground for huge corruption in programmes like PDS.

The National Food Security Bill has undergone many *avatars.* This current version of the NFSB states that 75 per cent of the rural population and 50 per cent in urban areas will be entitled to a monthly quota of five kilogram of grain from the PDS. Currently, each BPL household is entitled to 35 Kg. per month as

per central norms. Though many States have reduced this to 25 Kgs. Or even 20 Kg. per BPL household to enable wider coverage, irrespective of the number of household members. The main argument for *per capita* entitlement is equity so that larger families get their fair share. The *per capita* approach of five kg per person per month, if implemented, will benefit families with more than seven members. I am quoting a report of the Government. According to National Sample Survey data for 2009-10, only ten per cent of rural families have more than seven members. Whom are you helping? Are you helping the rural poor who have less than seven members in the family and are more than 90 per cent? You are playing jugglery with mathematics! Whom does it help?

Some may say *per capita* approach prevents cheating by families pretending to be separate households to enhance their entitlements. Further the argument goes, population totals are better defined and better known than household counts and, therefore, better suited for determining State-wise grain allocation. Yet I would say there are very many disadvantages.

Per capita approach is there in Andhra Pradesh, in Tamil Nadu which has a cap. Irrespective of household size, a family cannot get more than 20 kg per month. Three points should be noted and I expect the hon. Minister to throw some light on these. One, per household approach helps ensure that people are clear about their entitlements. Clear and uniform entitlements by themselves have a major impact on creating awareness to ensure that people are not cheated. Think of the adivasi families who live in the Malkangiri District! Think of an adivasi family which lives in the Mayurbhanj District of Odisha! If the *per capita* approach entitlement will vary across households, people may get confused and will not understand why their neighbour is getting more than they do. Worse, this lack of clarity is likely to be exploited by PDS dealers to create confusion and give less to households.

Second, the *per capita* approach would open the door to hassles and harassment. Adding a name to the ration card when a new member is included into

the family will be difficult and it would encourage bribery. Enrolling new members can be a struggle and one can witness this in the southern States.

Third, the transition to a *per capita* system is likely to be disrupted. Per household approach works reasonably well. Now in Chhattisgarh, in Himachal Pradesh, in Odisha, and to some extent in Rajasthan this is doing very well. Any transition will not only be painful but will also further bring in delay in implementation. We are opposed to this *per capita* approach. Our Government in Odisha is opposed to this *per capita* approach.

If equity is the issue, that can be ensured without forcing States to adopt the *per capita* approach. Considering every nuclear family as a separate household, the practice that is adopted in MGNREGA, will do a lot of good. Alternatively, the Union Government can allocate grain to the States on the basis of the entitled population and let States decided which approach to use. Be flexible in this so that it is left to the States. If they want to go in for per household or per person, you leave it to them. Give the entitlement to the States. That will be a greater help to the States. Greater flexibility to the States is in general a good principle. And the *per capita* issue illustrates the larger concern of over-centralisation of PDS. Fixing eligibility criteria for identifying entitled households is another area, where flexibility to States be given. For instance, living in a pucca house is often used as exclusion criteria. A number of poor families have been provided with IAY. Should they be excluded from the BPL list? My suggestion is exclusion criteria should be State-specific. Decentralized initiatives have contributed to the revival of PDS in recent years also. Reduction in PDS price in Odisha and some other States expanded coverage. Some States have introduced pulses and other edible oil. This has helped the poor and revived PDS. Hardly any State follows the BPL number decided by the Union Government and the Planning Commission.

All official claims of low poverty level and poverty decline is quite spurious, solely the result of mistaken method. In reality, poverty is high and rising. The fact is that official poverty lines give command over time to a lower

and lower standard of living, with steadily lower standards of poverty figures will always show apparent improvement even when actual deprivation is worsening. In essence, the definition of poverty is fabricated. They have not been designed honestly to provide protection to the most marginalized, but to reduce the Government's responsibility towards deprived section of the society.

MADAM CHAIRMAN : Please try to conclude now. Your time is over.

SHRI BHARTRUHARI MAHTAB : Targeted approach has been a fundamental cause of corruption, in the last 16 years since 1977. Instead of marking out families that are below the poverty line and above the poverty line, the PDS should be strengthened to provide food grains to each and every citizen of this country. Here, I would like to dwell a little bit on this poverty line.

In our country, this is the most vexatious issue. Dr. Joshi mentioned about the report of Shri N.C. Saxena. He is of the view that in 1973-74, in rural areas, it was Rs.1.63 per day per person and in urban areas, it was Rs.1.90 per day per person – this was the poverty line. No change has occurred till now. Only inflationary calculations have been added to the formula. There is a need to have two lines in our country. One is of hunger about which we are deciding today, and another is of poverty. Arjun Sengupta had said some years back that 77 per cent of our population is not able to spend Rs.20 per day. In South Africa, there are three lines – one is for food, and second and the third are for poverty. Why can we not have an objective poverty figure? How long this country will be on the denial mode?

MADAM CHAIRMAN: Please conclude. Please be brief.

SHRI BHARTRUHARI MAHTAB (CUTTACK): I have two more points, and I will be very brief.

Of course, an amendment has been circulated; I do not know because the hon. Minister has not spoken about that, about the ICDS monopoly. Therefore, I am raising it again, about the apprehension. Once you have energy-dense food under ICDS scheme as a part of the National Food Security Bill, wherein the

footnote to the Second Schedule of NFSB, the whole business will be handed over to one centralized manufacturing unit, with large capital who are producing such food items. This is an open invitation to manufacturers and contractors to take over the scheme. The provision of supplementary nutritional supply under the ICDS is a business worth more than Rs. 17,000 crore annually. It is slated to go up as the scheme is turned into a legal right under National Food Security Bill.

The footnote in page 16 to the Schedule is to bring in contractors. This should be dropped. I am given to understand that the HRD Ministry is opposed to this footnote. The Ministry of Health and Family Welfare also supports HRD's position. Why then the WCD Ministry is hell-bent to introduce this extremely acute standard of micronutrients level in the food supplied under ICDS, which at the village level self-help groups or other village bodies can never certify leaving the market open for contractors and manufacturers to supply?

I would urge upon the Government to drop these provisions that would open the ICDS scheme to a legally mandated monopoly for manufacturers and contractors. I would also appeal to the House, when the amendment will be moved, to vote in support of the amendment.

Lastly, I have given notice of some amendments, when moved I may be allowed to speak but I would mention about some other issues which need to be considered. There will be no allocation of food grains to the APL card holders even if they are from Kalahandi, Bolangir or Koraput region. There will actually be a drop in the monthly allocation because a number of Ministers have been going around the State of Odisha saying that Odisha is going to get more grains than…… (*Interruptions*)

सभापति महोदया : आप उड़ीसा की बात तो कभी भी कर सकते हैं। अब आप समाप्त करें। I think you have covered all the points. Please conclude now.

श्री अनंत गंगाराम गीते।

SHRI BHARTRUHARI MAHTAB : The monthly allocation under TPDS from 1,82,415 metric tonnes, which includes 38,431 metric tonnes of wheat, in the

present regime to 180,035 MT in this new NFSB… (*Interruptions*) Even if the Union Government, as the Minister mentioned today, considers census average of 4.34 as average family size instead of five in the case of Odisha, keeping 2011 figure in view, I may draw the attention of the Government that the Union Government… (*Interruptions*)

सभापति महोदया: आप आधे मिनट में अपनी बात समाप्त कीजिए। आपको आधे मिनट का समय दिया जा रहा है।

SHRI BHARTRUHARI MAHTAB : This is a serious issue. Our quota is being cut. Again, yesterday or a day before yesterday a list has been issued. I may draw the attention of the Minister that the Union Government instead of taking monthly allocation of 1,82,415 metric tonnes has taken the average lifting - even today he has reiterated under TPDS of last three years - 1,73,083 metric tonnes as the present monthly entitlement of the State. The Minister has taken the average AAY family at five and has calculated Odisha's entitlement under NFSB at 1,75,864 metric tonnes per month. This is just mathematical jugglery. Do not say that you are giving us more. Our lifting for BPL and AAV rice has been 98 and 99 per cent in the past three years. It is APL wheat lifting which is only 80 per cent. We are not a wheat eating State. We are a rice eating State.… (*Interruptions*) We do not need wheat. Why are you thrusting wheat on us? Full quota of rice should be allocated. There should not be any cut. NFSB does not have any provision for Annapurna through which 10 kg. rice per month is provided to old and destitute. … (*Interruptions*)

सभापति महोदया: बस हो गया। मैंने पूरा समय दिया है, डबल समय दिया है।

SHRI BHARTRUHARI MAHTAB : I have no grudge against you but these are certain issues which they should understand. They have not discussed it with any State Government.

MADAM CHAIRMAN: You may give it in writing.

SHRI BHARTRUHARI MAHTAB : It has no meaning, Madam. Our Chief Minister has been writing to the Prime Minister a number of times raising this

issue. Unless I appraise my colleagues here in this House how can I move my amendment?

The hostels of the welfare institution for Scheduled Castes and Scheduled Tribes, get 15 kg. per head per month at BPL rate. This provision is not there. How are they going to get the rice? Our State is always devastated by cyclone and different other calamities. For old persons, it is a necessity in a State like Odisha which is ravaged by natural calamities every now and then.

MADAM CHAIRMAN : It is all right.

SHRI BHARTRUHARI MAHTAB : Madam, there are two more issues.

MADAM CHAIRMAN: No. Please conclude now. You must manage within your time limit.

SHRI BHARTRUHARI MAHTAB: At the time of Independence, when some Ministers went to Mahatma Gandhi, he had said that when you are going to sign a file or take a decision, think of the most distressed person that you have met in your life and think what you are going to do today, is it helping that poor person whom you had met?

Mr. Minister, I would say that you are providing 5 kilogram of rice. Is it going to help that poor person who lives in the tribal area or to that Scheduled Caste person who lives in a village who has to toil everyday? It does not help. It does not give security at all.

With these words, I conclude.

*श्री अर्जुन राम मेघवाल (बीकानेर): मैं खाद्य सुरक्षा अधिनियम, 2013 की चर्चा में मेरे कुछ सुझाव ले करना चाहता हूं, जो निम्नानुसार हैः-

खाद्य सुरक्षा बिल में 5 किलो प्रति व्यक्ति प्रति माह अनाज देने की बात कही गई है, वो अपर्याप्त है और किसी भी वैज्ञानिक कसौटी पर यह मानक खरा नहीं उतरता है, क्योंकि अंतर्रा-ट्रीय मानक भी 14 किलो अनाज प्रति व्यक्ति प्रति माह की आवश्यकता स्वीकारता है और भारत सरकार के एनएसएसओ की रिपोर्ट में सबसे निर्धनतम व्यक्ति से लेकर मध्यम वर्ग के व्यक्ति तक क्रमशः 9.88 किलो से लेकर 12 किलो तक की आवश्यकता प्रति व्यक्ति प्रति माह को स्वीकारता है, तो फिर यह 5 किलो वाला मानक कहां से बिल के प्रावधानों में जोड़ा गया यह समझ से परे है। इसमें संशोधन करके अंतर्रा-ट्रीय मानक के अनुसार 14 किलो प्रति व्यक्ति प्रति माह अनाज की उपलब्धता सुनिश्चित की जानी चाहिए। तभी सही मायने में खाद्य सुरक्षा की परिकल्पना पूर्ण होगी।

खाद्य सुरक्षा विधेयक के माध्यम से राज्यों पर भी वित्तीय भार डालने का प्रयास किया गया है जो उचित नहीं है, क्योंकि कुछ राज्य पहले से ही सार्वजनिक वितरण प्रणाली में बहुत अच्छा कार्य कर रहे है, जिसमें छत्तीसगढ़ व तमिलनाडु का उदाहरण लिया जा सकता है। छत्तीसगढ़ में राज्य की 90 प्रतिशत जनसंख्या को खाद्य सुरक्षा के माध्यम से कवर किया गया है, जबकि तमिलनाडु में यूनिवर्सल खाद्य सुरक्षा लागू की गई है। फिर इस विधेयक में 67 प्रतिशत ग्रामीण आबादी और 50 प्रतिशत शहरी आबादी तक ही इसको सीमित क्यों रखा गया हैं? यह समझ से परे है। शे-ा आबादी की खाद्य सुरक्षा का क्या होगा, इसकी चिंता भी खाद्य सुरक्षा अधिनियम के माध्यम से की जानी चाहिए।

देश में 66 साल की आजादी के बाद भी भुखमरी है, गरीबी है यह चिंता का वि-ाय है। हमारी आर्थिक नीतियां ठीक नहीं रही इसलिए गरीबी बढ़ी और अभी चुनाव के एन वक्त पर आधे अधूरे खाद्य सुरक्षा अधिनियम के माध्यम से भुखमरी को दूर करने का प्रयास किया जा रहा है। उसकी जगह यदि आर्थिक नीतियां ठीक हो, देश में हर बेरोजगार को रोजगार मिले, हर युवा को काम मिले अर्थात् हर हाथ को काम और हर खेत को पानी की परिकल्पना साकार हो जाए तो

* Speech was laid on the Table

खाद्य सुरक्षा जैसे अधिनियमों की देश में आवश्यकता ही नहीं रहेगी। अतः सरकारों को सुदृढ़ आर्थिक नीतियों की ओर कदम बढ़ाने चाहिए।

खाद्य सुरक्षा अधिनियम मे पीडीएस प्रणाली में सुधार की बात की गई है, लेकिन सुधार कैसे होगा इसका जिक्र नहीं किया गया है।

सरकार को छत्तीसगढ़ एवं तमिलनाडु मॉडल का अध्ययन करके एक मॉडल खाद्य सुरक्षा अधिनियम बनाना चाहिए और जो पहाड़ी राज्य है या जिन राज्यों में रेगिस्तान है, उनके लिए शत-प्रतिशत राशि केन्द्र सरकार से उपलब्ध कराए जाने का प्रयास किया जाना चाहिए।

किसानों से अनाज किस दर पर खरीदा जाएगा तथा कैसे खरीदा जाएगा? बिल में किसानों के हितों की रक्षा करने के प्रावधानों को स्प-ट रूप से व्याख्या करने की आवश्यकता है।

*श्री निखिल कुमार चौधरी (कटिहार): देश के दो-तिहाई लोगों को सस्ते दाम पर अनाज मिले, इससे अच्छी बात और क्या हो सकती है। लेकिन देश की असल समस्या खाद्य सुरक्षा नहीं, बल्कि कुपो-ण है।

देश में अभी 6 करोड़ से ज्यादा बच्चे कुपोनित हैं, इनमें से 80 लाख गंभीर रूप से कुपोनित हैं। सस्ते दाम पर अनाज उपलब्ध कराने से इन बच्चों का कुपो-ण दूर हो जाएगा इसकी कोई गारंटी नहीं है।

कुपो-ण बच्चों के अस्तित्व, स्वास्थ्य और विकास के लिए खतरा पैदा करता है। अगर बच्चे कुपोनित होंगे तो कल का वर्क फोर्स कैसे तैयार होगा।

अतः खाद्य सुरक्षा के बजाए "पो-ण सुरक्षा " की बात होनी चाहिए जो इस बिल में नदारद है।

इससे भी बड़ी बात कि देश में खाद्य असुरक्षा, खाद्य की अनउपलब्धता के कारण हैं, ऐसी बात नही है। देश में अनाज का विशाल भंडार है। एक समय था जब अनाज के मामले में हम आत्मनिर्भर नहीं थे। परन्तु अब हम अपनी जरूरत से ज्यादा अनाज का उत्पादन करते हैं, इसके लिए मैं किसान भाइयों को धन्यवाद देना चाहता हूं।

परन्तु किसान भाइयों द्वारा उत्पादित अनाज का क्या हो रहा है? सरकार उसे खरीदती है अपने गोदामों में सड़ाने के लिए। अभी मैं दो-चार दिन पहले अखबार में देख रहा था कि ताजा अनाज की पैक की हुई बोरियां रेलवे प्लेटफार्म पर बारिश में भीग रही थी। प्लेटफार्म पर ही ये अनाज सड़ जाएगा। यदि यह अनाज भाग्यशाली रहा तो गोदाम में पहुंचेगा। लेकिन पहुंचकर यह और भी सड़ जाएगा और यही सड़ा हुआ अनाज जिसका कोई खरीददार नहीं होगा, जिसे कोई बगैर दाम के भी खरीदने को तैयार नहीं होगा, जो मनु-य खाने लायक नहीं होगा, गरीबों को सस्ते दाम पर बेचा जाएगा। वाह! सड़े हुए अनाज को बेचने का क्या तरीका सरकार ने ढूंढ निकाला है।

अतः आवश्यकता इस बात की है कि अनाज भंडारण की क्षमता को दुरुस्त किया जाए। बहुत से विश्ले-क इस बात के पक्ष में हैं कि पब्लिक डिस्ट्रीब्यूशन सिस्टम को खत्म कर दिया जाए। पीडीएस को खत्म करना एक क्रांतिकारी कदम होगा जो आत्मघाती भी हो सकता है। परंतु कुछ

* Speech was laid on the Table

छोटे कदम उठाए जा सकते हैं। सबसे पहला कदम ये है कि भंडारण क्षमता इतनी व्यापक और प्रभावी हो कि देश में अनाज का एक दाना भी नहीं सड़े।

बहुत सी बहुरा-ट्रीय कंपनियां कृ-ि व्यवसाय में है। उनका तो एक भी दाना नहीं सड़ता। फिर आपका क्यों सड़ रहा है। अर्थात् जो काम व्यवसायिक कंपनियां कर सकती हैं, वह आप नहीं कर पा रहे हैं। अतः जब तक देश में अनाज सड़ता रहेगा, तब तक खाद्य सुरक्षा बिल की देश की जनता को आवश्यकता पड़ती रहेगी और यह उसके साथ छलावा होगा।

*श्रीमती जयश्रीबेन पटेल (महेसाणा): आजादी के बाद भारत में सरकारों ने 50 से अधिक योजनाएं गरीबी हटाने और भूख का अंत करने के लिए चलाई, लेकिन इसके बावजूद भूख ने भारत में पांव जमाए हुए है। अब जब आम चुनाव करीब आ रहा है तब केन्द्र सरकार ने भूख का अंत करने के लिए दुनिया की सबसे बड़ी खाद्य सुरक्षा योजना की शुरूआत कर दी है। चुनावी मकसद के लिए इस योजना को लागू करने के लिए सरकार की जल्दबाजी फायदे की बजाय नुकसान ज्यादा पहुंचा सकती है।

सांविधानिक बाध्यताओं के अनुसरण में और अंतर्रा-ट्रीय अविसमयों के अधीन खाद्य सुरक्षा प्रदान करना सरकार की योजना और नीति का केन्द्र रही है। रा-ट्रीय स्तर पर खाद्यान्न उत्पादन में आत्मनिर्भरता प्राप्त करना, देश की मुख्य उपलब्धियों में से एक रही है। अंत्योदय अन्न योजना सहित गरीबी रेखा के नीचे के और गरीबी रेखा से ऊपर के गृहस्थों को अन्न प्रदान किया जाता है।

सार्वजनिक वितरण प्रणाली के अधीन गरीबी रेखा के नीचे के गृहस्थ, प्रति-कुटुम्ब, प्रति मास पैंतीस किलोग्राम खाद्यान्न प्राप्त करते हैं। गरीबी रेखा के ऊपर के गृहस्थों के लिए आबंटन, केन्द्रीय पूल में खाद्यान्न की उपलब्धता पर निर्भर करता है। स्त्रियों और बालकों के लिए अन्य खाद्य आधारित कल्याण स्कीमों, प्राकृतिक आपदाओं आदि के लिए भी सहायता प्राप्त दरों पर आबंटन किए जा रहे हैं। इसके बावजूद भी लोगों की खाद्य सुरक्षा को सुनिश्चित करना एक चुनौती बना हुआ है। खाद्य सुरक्षा में केन्द्र से कई राज्य - गुजरात, छत्तीसगढ़, हिमाचल, झारखंड, केरल, राजस्थान, तमिलनाडु तथा आंध्र प्रदेश आगे निकल गए हैं। दूसरी और संप्रग केवल अनाज देने की घो-णा ही करता रह गया है।

पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए सार्वजनिक रूप से जो सतर्कता समितियां स्थापित करने के प्रावधान हैं उनमें 7-10 लोग होने चाहिए।

अध्यादेश के अनुसार टीपीडीएस के अंतर्गत केवल 67 प्रतिशत जनसंख्या को इसका लाभ मिलेगा। इसका लाभ सभी लोगों को क्यों नहीं दिया जा सकता है?

---

* Speech was laid on the Table

लोगों को खाद्यान्न देने की योजना को केवल अनाजों तक ही सीमित क्यों रखा गया है और इसमें दालों और खाद्य तेलों आदि को शामिल क्यों नहीं किया गया? इन खाद्यान्नों में प्रोटीन की कमी की कोई जांच नहीं होती, खरीद के समय इस पर कोई ध्यान नहीं दिया जाता है।

बड़े दुःख की बात है कि जिस देश में लाखों टन अनाज गोदामों में सड़ जाता है, चूहों और जानवरों की भेंट चढ़ जाता है, वहां इंसान भूखों मरते हैं। सरकारी गोदामों में 50 लाख टन से अधिक खाद्यान्न का स्टॉक रहने के बावजूद देश में भुखमरी है।

टीडीपीएस के अंतर्गत प्रत्येक राज्य और संघ शासित प्रदेशों में घरों की वास्तविक पहचान की जानी है। उसके लिए सरकार को उचित मानक बनाने और उसके बाद पहचान का वास्तविक कार्य करने की आवश्यकता है। इस कार्य के प्रारंभ होने के बाद इसे 180 दिनों में पूरा किए जाने का प्रावधान किया गया है। विधेयक को जारी करने के लिए इसमें वर्तमान में राज्य में लागू योजना और दिशानिर्देश आदि के जारी रहने के अस्थायी प्रावधान किए गए हैं। अधूरी पहचान से खाद्य सुरक्षा कैसे लागू होगी?

आज खाद्य सुरक्षा सूचकांक में भारत का स्थान 70वां है, जबकि वर्ष 2012 में 66वां था। यूपीए सरकार ने पिछले हफ्ते ही अध्यादेश के जरिए खाद्य सुरक्षा कानून लागू किया है। खाद्य सुरक्षा के मामले में चीन की स्थिति भारत के मुकाबले काफी अच्छी है, उसे 42वां स्थान प्राप्त है।

संसद की अवमानना करते हुए इसे लाने की जल्दबाजी की जा रही है। सरकार पिछले चार साल तक कानून लाने में असफल रही है। मैं कहना चाहूंगी कि हमारे देश के लोग आज इतने सक्षम हैं कि सरकार की चालबाजी को समझ सकते हैं।

खाद्यान्न पेट का सवाल है या वोट का? खाद्य सुरक्षा अध्यादेश लागू होने के बाद करोड़ों बीपीएल परिवारों को अनाज सस्ता तो मिलेगा, लेकिन पहले से कम मात्रा में मिलेगा।

फिलहाल प्रत्येक बीपीएल परिवार को हर माह 35 किलो अनाज मिलता है लेकिन खाद्य सुरक्षा अध्यादेश लागू होने पर महीने में एक व्यक्ति को पांच किलो अनाज ही मिलेगा अर्थात् पहले की तुलना में कम अनाज मिलेगा। खाद्य सुरक्षा बिल के अनुसार सभी फायदाग्राहियों की बायोमीट्रिक सूचना के साथ प्रमाणिक पहचान के लिए आधार का प्रयोग किया जाना है, पर आधार कार्ड लोगों को साल छः महीने बीत जाने पर भी नहीं बन पाता है तो ऐसे लोगों का क्या? आज तक 21 प्रतिशत ही आधार कार्ड बन पाए हैं।

सरकार ने कहा है कि किसानों को एमएसपी के रूप में अधिक उत्पादन के लिए प्रोत्साहन मिलेगा। क्या यह प्रोत्साहन सूखा, ओला, पाला तथा बाढ़ के तहत भी मिलेगा? अभी तो बीमा योजना का लाभ भी ठीक से नहीं मिल पा रहा है। अनाज मिलता ही नहीं है, समय पर नहीं मिल पाता है।

हमारे देश में आज भी 60 फीसदी खेती बारिश पर निर्भर है। चिंता की बात यह है कि वर्षा आधारित इस कृषि क्षेत्र में प्रति हैक्टेयर उपज अब भी 1.1 टन खाद्यान्न सिंचित क्षेत्रों में प्रति हैक्टेयर औसत उपज चार टन के आसपास पहुंच गई है।

विडंबना की बात है कि सरकार इस दिशा में कोई कारगर कदम नहीं उठा रही है। पिछले 10 वर्षों में 9 लाख किसानों का पता नहीं है। सरकार सार्वजनिक वितरण प्रणाली में सुधार लाने के बजाय खाद्य सुरक्षा कानून को लागू करने पर आमादा है, जबकि गरीबों का भला तो बिना कानून बनाए भी किया जा सकता है।

सरकार खाद्य सुरक्षा देने जा रही है - अभी तक वह किसानों को उनके द्वारा उत्पादित अनाज की समुचित सुरक्षा व भंडारण की गारंटी भी नहीं दे सकी है। सरकारी गोदामों में उनकी क्षमता से कम भंडारण होने पर भी अनाज सड़ता है क्योंकि उसे जान-बूझकर सड़ाया जाता है ताकि उसे शराब के उत्पादन में इस्तेमाल किया जा सके।

यहां सवाल उठता है कि ऐसे में अनाज की सुरक्षा कैसे हो और न हो तो खाद्य सुरक्षा को अमली जामा कैसे पहनाया जा रहा है?

फूड सिक्योरिटी से कई चिंताएं भी जुड़ी हुई ,हैं जैसे किसान बर्बाद हो जायेंगे, उनको कोई प्रोत्साहन नहीं मिलेगा। कांग्रेस अपनी हैट्रिक के लिए फूड का सहारा ले रही है, मगर उसका यह ड्रीम शायद ही सफल हो। "रोटी से ओटी " की नीति कांग्रेस ने ही बनाई, मनरेगा कर्ज माफी भ्र-टाचार की भेंट चढ़ गया है। ऐसी स्थिति में उनके चुनाव जीतने का चैक बाउंस ही होगा।

राज्यों को संप्रग सरकार को महत्वाकांक्षी खाद्य सुरक्षा कानून लागू करने के समय को लेकर आजादी मिल सकती है इससे खाद्य योजनाओं का भवि-य लटक जाएगा। सरकार ने विधेयक के तहत दिए जाने वाले खाद्यान्न की मात्रा भी तय नहीं की है।

खाद्य पदार्थों की बढ़ी कीमतों के कारण जहां 10 करोड़ लोग भुखमरी के शिकार हैं वहीं दुनिया का एक-तिहाई खाना बेवजह बर्बाद या खराब हो रहा है। इस खाने से 50 करोड़ लोगों का पेट भर सकता है। भंडारण और वितरण की उचित व्यवस्था न होने के कारण बर्बादी हो रही है।

अनाज की बर्बादी रोके बिना प्रभावी खाद्य सुरक्षा की ओर किस तरह बढ़ा जा सकता है। जब लोगों को अनाज उपलब्ध ही नहीं होगा तो क्या लोग कानून की कागजी सुरक्षा से पेट भरेंगे।

यह अलग बात है कि राजको-ीय असर इस विधेयक की मुख्य समस्या नहीं है। लेकिन अगर यह कानून लागू होता है तो देश के कृ-ि क्षेत्र में विसंगति आएगी। हाल के सालों में महंगाई बढ़ाने में सब्जियों और उच्च प्रोटीन वाले उत्पादों की जो भूमिका रही है, इन उत्पादों पर ध्यान दिया जाना चाहिए।

वैश्वीकरण और उभरती अर्थव्यवस्था का लाभ गरीबों तक नहीं पहुंचा है। इस विधेयक से देश की माली आर्थिक नीति पर कुठाराघात हो सकता है और देश के अर्थतंत्र के लिए हानिकारक बन सकता है। अर्थशास्त्री सुरजीत भल्ला जी ने भी कहा है कि इस विधेयक के कारण प्रथम व-र्ा में ही जीडीपी का 3 प्रतिशत खर्च हो जाएगा जो देश के अर्थतंत्र के लिए हानिकारक होगा। इसके लिए 1 लाख 24 हजार करोड़ रुपए खर्च किए गए इससे फाइनेंशियल प्रबंध अव्यवहारिक लगता है। इससे साफ जाहिर होता है कि सरकार की नीयत ठीक नहीं है वह लोगों को याचक बनाने की साजिश रच रही है।

इस फूड सिक्योरिटी बिल में न जाने कितनी खामियां हैं - पांच किलो अनाज से किसी व्यक्ति के महीने भर का पो-ाण किस तरह सुनिश्चित होगा? सरकार की इस योजना से एक व्यक्ति को प्रतिदिन केवल 167 ग्राम अनाज ही मिलेगा। इस पर सरकार यह दावा कैसे कर सकती है कि खाद्य सुरक्षा सुनिश्चित कर दी है।

हमारे यहां आवश्यकता इस बात की थी कि लोगों को खाद्य सुरक्षा के प्रति सक्षम बनाया जाए, लेकिन इस तरफ कोई कदम नहीं उठाया जा रहा है। हमारे यहां खाद्य आत्मनिर्भरता से जुड़ी पारंपरिक प्रणालियां मसलन खाद्यान्न बैंक ध्वस्त हो चुके हैं।

ग्लोबल हंगर इंडैक्स 2010 ने समस्त देश के लिए चिंता की लकीरें खींच दी हैं। विकास की ऊंची छलांगों पर प्रश्नचिन्ह लगा दिया है जो भुखमरी के बढ़ते तांडव का सूचक है।

सरकार गरीबों का पेट भरने के लिए खाद्य सुरक्षा कानून लाने जा रही है लेकिन बिना तैयारी के लाए जा रहे इस कानून के कई गंभीर परिणाम भुगतने पड़ सकते हैं।

यदि गरीबों को दिए जाने वाले अनाज की कीमतों में वृद्धि नहीं की गई तो सरकार पर वित्तीय बोझ बढ़ता जाएगा।

सरकार के इस नए कानून से पहाड़ी और कम आबादी वाले राज्यों को अनाज आवंटन के मामले में नुकसान होगा।

केन्द्र सरकार ने योग्यता हेतु दिशानिर्देश तय नहीं किए हैं। जिससे अमलीकरण में एक सूत्रता नहीं रहेगी। राज्य सरकारें अपनी-अपनी अलग मापदंड/दिशानिर्देश तय करेंगे, जिससे मार्ग दर्शिकाओं में विसंगतियां रहेंगी।

गुजरात के मुख्यमंत्री श्री नरेन्द्र मोदी जी ने प्रधानमंत्री जी को चिट्ठी लिखकर इस विधेयक पर एतराज/असंतो-ा जताया है उन्होंने सभी राज्यों के मुख्यमंत्रियों की बैठक बुलाने की मांग की है। उन्होंने कहा है कि यह योजना सभी राज्यों में लागू होना है। केन्द्र और राज्य सरकारों को मिलकर काम करना है। ऐसे में चंद कांग्रेसी मुख्यमंत्रियों से ही बात क्यों की गई? अनाज ढुलाई और वितरण पर कई संशय हैं, जिनका निराकरण जरूरी है। यह बताता है कि यूपीए-2 सरकार की यह दोहरी राजकीय नीति खाद्य सुरक्षा विधेयक की सफलता के लिए प्रश्न चिन्ह खड़ा करती है।

खाद्य सुरक्षा लाने में केन्द्र सरकार गरीबों को अनाज मुहैया कराना चाहती है लेकिन उनका इरादा कुछ और है। दाल में कुछ काला है कहावत के मुताबिक इस विधेयक में कुछ काला है।

इस विधेयक को कार्यान्वित करने का जो समय निर्धारित किया है वह शंका पैदा करने वाला है। सब्सिडी बिल 31400 करोड़ हो जाएगा, इसके बारे में सरकार ने क्या सोचा है यह स्प-ट नहीं होता है।

मनरेगा के तहत कृ-ाक श्रम की हालत बिगड़ गई है। किसान कृ-ि श्रमिकों की तंगी का सामना कर रहे हैं। सीमांत किसानों की हालत बहुत बुरी है। श्रमिकों को उचित मात्रा में कानून के मुताबिक मजदूरी देना किसान के बस में नहीं है। इतना ही नहीं गांव के आस-पास उद्यौगीकरण के बढ़ावे के कारण कृ-ि श्रमिकों का घाटा हो गया है। अब खाद्यान्न सुरक्षा कानून के कारण श्रमिकों का मिलना/तंगी ज्यादा होगी।

एक ओर कृ-ि उत्पादन में घाटा हो रहा है तो दूसरी ओर इस योजना के कारण खुले बाजार में कितनी मात्रा में अनाज की उपलब्धि होगी, वह भी देखना पड़ेगा।

कृ-ि जमीन में सतत् घाटा हो रहा है। जो लोग कृ-ि जमीन खरीद रहे हैं वह व्यवसायिक तौर पर किसान नहीं हैं। उनका इरादा सिर्फ जमीन में पैसे लगाकर भवि-य में ज्यादा मुनाफा कमाने का है। ऐसी स्थिति में खाद्य सुरक्षा के कारण अनाज की तंगी की संभावना है इसके तहत अनाज के दाम भी बढ़ेंगे। किसानों को उचित मात्रा में बढ़त नहीं मिल पाएगी।

जाहिर है वितरण प्रणाली चल रही है। उनके तहत 45 प्रतिशत बस्ती को ही पहुंच पाए हैं तो इस योजना को किस तरह हम पहुंच पाएंगे।

सब्सिडी देने हेतु लोगों को मदद करना है लेकिन उनका उपयोग राजकीय हेतु से होता है तो वह वाजिब नहीं है। दूसरी ओर देश में अनाज भंडारण की स्थिति और अनाज उत्पादन की क्षमता को भी ध्यान में लिया जाना चाहिए। अगर देश में अनाज की तंगी खड़ी होगी तो विदेशों से अनाज आयात करना पड़ेगा जो महंगा पड़ेगा। ऐसी स्थिति में गरीबों को कितना फायदा होगा वह तो समय ही बताएगा, लेकिन यह तय है कि मध्यम वर्ग की कमर टूट जाएगी।

एक खेती प्रधान देश को आजादी के 67 व-र् बाद भी सस्ते दर के अन्न की सलामति की चिंता करनी पड़ रही है।

रा-ट्रीय खाद्य सुरक्षा विधेयक 2013 की विसंगतियां

1. इस विधेयक को लाने से गुजरात के 147.7 लाख लोग पहले सब्सिडीयुक्त अनाज लेते थे अब लाभ नहीं ले सकते।
2. इस विधेयक की धारा 9 के अनुसार ग्रामीण तथा शहरी लाभार्थियों की संख्या केन्द्र सरकार ने तय करना है।
3. धारा 10 के अनुसार केन्द्र सरकार द्वारा निश्चित किए गए लाभार्थियों के लिए मार्गदर्शिका राज्य सरकार को बनानी है।
4. धारा 10 के अनुसार लायक परिवारों की यादी (लिस्ट) दर साल नवम्बर में बनानी होगी।
5. इस विधेयक ने कोई भी मापदंड , योग्यता तय किए बगैर लाभ देने का तय किया है।

6. केन्द्र सरकार ने योग्यता हेतु दिशानिर्देश तय नहीं किए हैं,जिससे अमलीकरण में एकसूत्रता नहीं रहेगी। राज्य सरकारें अपनी-अपनी अलग मापदंड/दिशानिर्देश तय करेंगे जिससे मार्गदर्शिकाओं में विसंगतियां रहेंगी।

7. लाभार्थियों के विभिन्न चयन से संविधान की धारा 14 का उल्लंघन होगा।

8. कानून और उसके अमलीकरण प्रक्रिया में विरोधाभास नज़र आ रहा है।

9. विधेयक में राशन कार्ड बनाने तथा उनके वितरण में 180 दिन का समय कम दिया गया है।

10. विविध राज्यों में लाभार्थी की संख्या कौन से मापदंड के आधार पर तय की है इसकी स्प-टता केन्द्र सरकार ने नहीं की है।

11. इस विधेयक ने पहले के (गुजरात में) 147.47 लाख लाभार्थियों का लाभ छीन लिया है। यह स्थिति हरेक राज्य में होगी। गुजरात की बीपीएल की लिस्ट केन्द्र सरकार के पास लंबित है उसको मंजूरी नहीं मिली है। गुजरात सरकार अपने हिसाब से 0.16 और 0.20 तक की बीपीएल के लाभार्थियों को भी सस्ते दाम से पीडीएस मुहैया करवाती है। यह विधेयक पूरी सिक्योरिटी प्रदान नहीं कर रहा है, लेकिन वोट (मत) सिक्योरिटी में परिवर्तित हुआ है।

12. 136.49 लाख गरीबी रेखा के ऊपर के लोग अनाज से वंचित।

13. बीपीएल परिवारों को मिलने वाले अनाज के कोटा में कटौती।

14. भारत सरकार की "मध्याह्न " भोजन योजना में कमी अपर्याप्त जत्था।

15. मध्यम कार्य करता व्यक्ति की कैलोरी के तुलना में कम अनाज।

16. बीपीएल परिवार को मासिक आर्थिक बोझ/अधिक खर्च।

17. विधेयक में अग्रता वाले परिवारों का क्राईटेरिया (मापदंड) तय करने की जिम्मेदारी राज्य सरकार की।

18. विधेयक की धारा 23 के अनुसार भारत सरकार द्वारा दिया अनाज का कम कोटा हो तब अनाज के बदले पैसे देना। परन्तु इसमें भी पैसे के आवंटन में दिक्कतें आएंगी। खाद्य भत्ता भ्र-टाचार को भी बढ़ावा मिलेगा।

<u>सुझाव</u>

1. यदि अनाज के बजाय नकद राशि का वितरण कर दिया जाए तो अनाज वितरण के मामले में दी जा रही सब्सिडी की तुलना में प्रत्येक व्यक्ति को दोगुना राशि दी जा सकती है। एफसीआई और पीडीएस की जरूरत भी अपने आप खत्म हो जाएगी।
2. धनराशि के प्रभावी ट्रांसफर के लिए प्रत्येक व्यक्ति के पास यूआईडी कार्ड होना चाहिए और स्थानीय बैंक पोस्ट ऑफिस में अकाउंट होना चाहिए।
3. बाजार की कोशिश होनी चाहिए कि वह उचित दरों पर अनाज उपलब्ध कराए।
4. सुदूर क्षेत्र के गांवों में जहां व्यापारी द्वारा शो-ण का खतरा रहता है उन गांवों में कोऑपरेटिव स्टोर खोले जाने चाहिए।
5. देश को भुखमरी के चुंगल से मुक्त करने हेतु खाद्यान्नों की पूर्ति बढ़ाने के साथ ही खाद्यान्नों की वितरण व्यवस्था का समुचित प्रबंधन भी नितांत आवश्यक है ताकि गरीब वर्ग की खाद्यान्नों तक पहुंच संभव हो सके। भुखमरी और गरीबी को जोड़कर देखना चाहिए।
6. अनाज की तस्करी को रोकना चाहिए और रा-ट्रीय धान भंडारण बैंक बनाना चाहिए। गुजरात राज्य की तरह गांव धान भंडारण योजना लागू करनी चाहिए।
7. खाद्य सुरक्षा विधेयक की व्यवहार्यता की समीक्षा करने हेतु विशे-ज्ञ समिति का गठन किया जाना चाहिए।
8. आज भी देश में भूख और कुपो-ण एक गंभीर समस्या है जिसका पूरा देश सामना कर रहा है। खासकर गर्भवती महिलाओं और बच्चों के बीच कुपो-ण की समस्या पर ध्यान केन्द्रित करना जरूरी है जो हमारी इस समस्या के समाधान की रणनीति का केन्द्रबिंदु है। देश भर में सार्वजनिक वितरण प्रणाली भ्र-टाचार का पर्याय बन गई है ऐसी स्थिति में यह और भी आवश्यक है कि भुखमरी और कुपो-ण को खत्म करने के इरादे से लाई जा रही इस योजना पर संसद में व्यापक विचार-विमर्श हो। अनाज सुरक्षा के साथ-साथ कुपो-ण जो एक रा-ट्रीय शर्म ह, इसको खत्म करने के लिए महिलाओं और बच्चों को प्रोटीनयुक्त खुराक देनी चाहिए जैसे कि गुजरात की दुग्ध संजीवनी योजना है।
9. राज्य सरकार के साथ चिन्हित लाभार्थियों की सूची के बिना अध्यादेश नहीं लाया जाना चाहिए। इसके लिए शिकायत निवारण तंत्र का होना अति आवश्यक है।

10. ज्यादातर राज्यों में सार्वजनिक वितरण प्रणाली भ्र-टाचार और अव्यवस्था से ग्रस्त है, इसके लिए राज्यों का प्रशासन ही अधिक उत्तरदायी है। उसको जवाबदेही बनाना चाहिए।

11. खाद्यान्न सुरक्षा कानून के तहत लोगों को सस्ती दरों पर राशन मुहैया कराने की व्यवस्था मौजूदा समस्या का स्थायी समाधान नहीं है। सरकार को राजनीतिक हित तलाशने के बजाय समस्या के मजबूत और स्थायी समाधान के उपाय करने चाहिए।

12. पीडीएस के राशन की कालाबाजारी की प्रवृत्ति किसी से छिपी नहीं है। बड़ी मात्रा में राशन डीलर की दुकान पर पहुंचने से पहले ही बाजार में बिक जाता है। इस पर रोक लगाई जानी चाहिए।

13. आज महंगाई में जैसी बढ़ोत्तरी हो रही है उस पर अंकुश लगाने के लिए सरकार को फौरन कदम उठाना जरूरी है, उसे न सिर्फ आवश्यक वस्तुओं के निर्यात पर तत्काल पाबंदी लगानी चाहिए बल्कि कृ-ि उत्पादों में सट्टेबाजारी वाले वायदों, व्यापार और फॉरवर्ड कारोबार पर भी पूरी तरह से पाबंदी लगानी चाहिए।

14. भारत व-र्ा में ऐसे कई लोग हैं जिनको सरकार से सीधा लाभ नहीं चाहिए। उनको तो सिर्फ अच्छा जीवन और अच्छी आमदनी चाहिए। इसलिए केन्द्र सरकार लाभ बांटने के बजाए बड़ी मात्रा में नौकरी और रोजगार का सृजन करने पर ध्यान केन्द्रित करे।

15. सरकार को अभिगम लोगों को आरोग्य और शिक्षा की सेवाएं बड़ी मात्रा में उपलब्ध कराने का वातावरण बनाना चाहिए जिससे लोगों को अच्छी आमदनी और गौरवपूर्ण जीवन व्यतीत करने का अवसर मिल सके।

16. इससे किसान शायद उम्मीदें न छोड दे, ऐसा हमें डर है किसानों को उचित मात्रा में अधिक मुआवजा दिए बगैर ऐसे कानून अमल में नहीं लाए जा सकते।

17. देश में 85 प्रतिशत किसान 2 हेक्टेयर से कम भूमि वाले हैं, उन्हें आत्महत्या करने से विमुख करना है तो उनकी जरूरतों को पूरा करना होगा। उनके प्रति अलग दृ-िटकोण अपनाना होगा। खेती के काम को प्राथमिकता देनी ही होगी। खेती में उचित निवेश होना चाहिए, कृ-ि उपज को अच्छी कीमत मिलनी चाहिए। इस कानून से किसान का नुकसान हुआ तो वह उम्मीद छोड़ बैठेगा।

18 जिला लेवल पर गारंटी योजना को क्रियान्वयन के तहत लोक सभा के सदस्यों तथा सांसदों की निगरानी - अध्यक्षता वाली एक कमेटी जल्द से जल्द बनाई जानी चाहिए।

*श्री नारनभाई काछडिया (अमरेली): यह एक गंभीर चिंता का वि-नय है कि यह सरकार द्वारा वोट बैंक को देखते हुए रा-ट्रीय खाद्य सुरक्षा जैसे विधेयक एक अनुचित समय पर लाया जा रहा है।

आज हमारे देश की हालात एक आर्थिक संकट की ओर बढ़ रहे हैं, देश में महंगाई रुकने का नाम नहीं ले रही है, बढ़ते हुए डॉलर के भाव ने पूरे देश को चिंता में डाल दिया है। हमारे देश की सुरक्षा व्यवस्था खतरे में है इस कांग्रेस सरकार की कमजोर नीति और हालत को देखकर ऐसा लगता है कि पाकिस्तान और चाईना देश में कमी भी चढ़ाई कर सकता है। इस कांग्रेस राज में देश की प्रशासन व्यवस्था पूरी तरह से बिगड़ चुकी है आज हमें अपने ही देश मे रहने में डर लगता है। बहन, बेटियों का कहीं भी कभी भी बलात्कार हो जाता है। यह सरकार प्रशासन व्यवस्था को ठीक रखने में पूरी तरह से फेल रही है। देश में बुनियादी सुविधाओं का अभाव है। सड़क, बिजली, पानी, शिक्षा, स्वास्थ्य एवं सुरक्षा जैसी व्यवस्था की बहुत ही दयनीय स्थिति है। यह सरकार अपने राह से भटक चुकी है और आज यह देश और जनता की चिंता न कर अपने वोट बैंक की चिंता में डुबी हुई है और इसी वोट बैंक को देखते हुए एक अनुचित समय में रा-ट्रीय खाद्य सुरक्षा जैसे महत्वपूर्ण विधेयक ला रही है। यह बिल बहुत ही विसंगतियों से भरा हुआ है और इसमें काफी संशोधन होने की जरूरत है।

रा-ट्रीय खाद्य सुरक्षा बिल के क्रियान्वयन होने के प्रसंग में अनाज की वितरण प्रणाली का होना बहुत आवश्यक है। यदि केवल गुजरात की बात करें तो वहां के 9 जिलों में, जैसे - नवसारी, नर्मदा, डांग, दाहोद, तापी, साबरकांठा, पाटन, अमरेली तथा पोरबन्दर में फूड कारपोरेशन का कोई डिपो नहीं है। हमारे विचार से एफसीआई/ सीडब्ल्यूसी द्वारा राज्य में रा-ट्रीय खाद्य सुरक्षा बिल के क्रियान्वयन से पूर्व अतिरिक्त भंडारण क्षमता को कायम रखना मूलभूत आवश्यकता होगी। हम यह भी कहना चाहते हैं कि अनेक जिला/मुख्यालयों को रेलवे इंफ्रास्ट्रक्चर के माध्यम से जोड़ने का कोई प्रावधान नहीं है। दूसरी ओर, अनाज भंडार को उनके राज्य तक पहुंचाने के लिए यह आवश्यक है कि रेलवे के माध्यम से ढुलाई कार्य का सृजन करना अति आवश्यक है। अतः रेलवे इन्फ्रास्ट्रक्चर

* Speech was laid on the Table

को सुधारने तथा एफसीआई/सीडब्ल्यूसी की भंडारण क्षमताओं के आधुनिकीकरण हेतु कार्य किया जाए।

रा-ट्रीय खाद्य सुरक्षा बिल, 2011 के 31वें कॉलम के अनुसार अनाज वितरण के प्रसंग में केन्द्र सरकार की वित्तीय क्षमताओं के अत्यंत सीमित होने के कारण वितरण प्रणाली अपने में पूर्ण नहीं है, जबकि बिल के कॉलम 31 के अनुसार, राज्य सरकार को अनाज वितरण में बराबर का भागीदार माना जा रहा है, तथा इस वि-नय में राज्य सरकार द्वारा अनाज वितरण करने के प्रसंग में बिल में स्प-ट रूप से दर्शाया नहीं गया है। यह राज्य की जिम्मेदारी है कि वह एफसीआई/सीडब्ल्यूसी डिपो से अनाज उठाकर वितरण दुकानों तक पहुंचाये। इस कॉलम में राज्य सरकार को उपभोक्ताओं तक अनाज पहुंचाने की प्रक्रिया में कमी को सीधे-सीधे जिम्मेदार मानती है और यदि केन्द्र सरकार के समान राज्य सरकार भी खाद्यान्न की ढुलाई वितरकों तक पहुंचाने में जिम्मेदार हो तथा इस प्रक्रिया में यदि कोई कमी हो, तो वितरक भी समान रूप से जिम्मेदार हो।

खाद्य सुरक्षा भत्तों के अंतर्गत आने वाले दावे, जिनका भुगतान नकद रूप से किया जाना चाहिए और इनके भत्तों का प्रावधान श्रम के अनुरूप होना चाहिए, इनके सही पहचान के लिए मनरेगा जैसे एक विशे-ा श्रम कार्ड बनाना चाहिए और उस श्रम कार्ड के आधार पर ही अनाज और भत्ते का वितरण होना चाहिए ताकि होने वाली गड़बड़ी और भ्र-टाचार को रोका जा सके और जरूरतमंद लोगों को इस विधेयक का लाभ मिल सके और उपभोक्ता द्वारा समय रहते शिकायत दर्ज की जानी चाहिए तथा राज्य सरकार को प्राप्ति का हक अथवा दावों को सुधारने का उचित समय मिलना चाहिए। अन्यथा राज्य सरकार पर बड़ी संख्या में नकद भुगतान के दावे एक बड़ी जिम्मेदारी के रूप में खड़े हो जायेंगे। हमारे विचार में यह प्रावधान डायरेक्ट कैश ट्रांसफर योजना के क्रियान्वित होने के पश्चात् ही लागू होना चाहिए, जिससे उपभोक्ता को नकद अथवा अनाज लेने का विकल्प चुनने का मौका प्राप्त हो सके।

गुजरात राज्य ने पीडीपीएस के आधुनिकीकरण के कई अथक प्रयास किए हैं तथा पीडीपीएस सहायता प्रदान करने के वि-नय में भारत सरकार को राज्य सरकारों में भेदभाव नहीं रखना चाहिए।

गुजरात राज्य की यह धारणा है कि वर्तमान प्रणाली चालू रहनी चाहिए तथा डीजीआरओ राज्य के अधिकारियों द्वारा संचालित होनी चाहिए। इस खंड को अंतिम रूप देने से पूर्व इस वि-नय पर राज्य सरकार द्वारा चर्चा करनी चाहिए।

खंड 52 के संदर्भ में गुजरात राज्य का यह मानना है कि बिल का यह खंड चालू रहना चाहिए।

मैं भारत सरकार से आग्रह करता हूं कि हमारे विचार तथा सलाह इत्यादि को रा-ट्रीय खाद्य सुरक्षा बिल, 2011 के मसौदे में सुधार करे तथा संसद में प्रेन्नित करने के पूर्व राज्य सरकार से चर्चा अवश्य कर लेना चाहिए।

*श्रीमती दर्शना जरदोश (सूरत): कांग्रेस की केन्द्र सरकार द्वारा अगर यूपीए की बात करें तो 2004 में महंगाई हटायेंगे का नारा देकर महंगाई को और महंगा कर दिया और जब 10 साल के करीब समय पूरा होने वाला है तब इन्हें गरीब को याद आयी है। आम आदमी के ऊपर जो राजनीतिज्ञों की छवि बिगड़ी हुई है उसका कारण भी यही है। आमतौर पर जब राजनेता फील्ड में दिखाई देता है तो लोग कहते हैं चुनाव आने वाला है। उसी प्रकार कांग्रेस के मित्र जब गरीब की चिंता करने लगते हैं तो आम आदमी कहने लगता है कि चुनाव आने वाला है।

इस बार सोनिया जी की महत्वाकांक्षी योजना के नाम पर गरीबों को गुमराह करने हेतु एक और शगुफ्ता कांग्रेस ने छोड़ा है। इसका मतलब यह है कि बाकि जो योजनाएं चलाई जा रही है उन पर कांग्रेस तवज्जो नहीं दे रही है, क्योंकि ये सोनिया जी की योजना है।

आगामी चुनाव को ध्यान में रखकर कांग्रेस ने आनन-फानन में अध्यादेश जारी कर दिया। क्योंकि कांग्रेस की नीयत और नीति साफ न होने के कारण यह कदम उठाना पड़ता है। जब विरोध पक्ष ने कहा था कि हम साथ देंगे, पर कांग्रेस कहेगी उस प्रकार से बिल पास नहीं होगा। अगर कांग्रेस मन में देश की गरीबी को हटाने की भावना होती तो सुझाव मान लिए जाते, पर यह नहीं हुआ। रातोंरात अध्यादेश जारी करने से देश की जनता को अब केन्द्र सरकार दिन में तारे नहीं दिखला सकती।

लोकशाही में देश के फेडरल स्ट्रक्चर को छिन्न-भिन्न करना कांग्रेस की पुरानी आदत है। उसी प्रकार यूपीए के सहयोगी भी इस प्रकार से बिल को लागू करना फेडरल स्ट्रक्चर पर हमला मानते हैं, यानि सीबीआई का काम फिर से बढ़ने वाला है, ऐसा प्रतीत होता है।

बिल को लागू करने से पहले से ही कांग्रेस ने प्लानिंग कमीशन के माध्यम से गरीब की सीमा तय करने में -ाडयंत्र रचा और एक रुपए की कीमत को बढ़ाकर गरीबों की रेखा से जिस तरह से गरीबों की थाली से रोटी गायब कर दी। उसी प्रकार देश की गरीबी की संख्या में से 13 करोड़

* Speech was laid on the Table

गरीबों को ही गायब कर दिया। कांग्रेस शासित राज्यों में गरीबी घटी, ऐसे आंकड़े भी बाहर पढ़वा दिए।

लेकिन बीपीएल कार्डधारक को तो कांग्रेस ने फिर से रोने और आत्महत्या के रास्ते जाने पर मजबूर किया है। क्योंकि इस बिल के आने के बाद उसे करीब 10 किलो अनाज ओपन मार्केट से खरीदना पड़ेगा।

केन्द्र सरकार ने पूरा होमवर्क किए बिना ही बिल लागू कर दिया। इस बिल में लाभार्थी कौन होगा, उसकी आर्थिक स्थिति क्या होगी, कुछ भी स्प-ट नहीं है। हर राज्य में गरीबी की सीमा अलग होने की वजह से देश के हर राज्य में अलग-अलग मापदंडों से लाभार्थी तय किए जायेंगे। यह शायद इस बिल का सबसे गुमराह करने वाला मापदंड है। क्या सोनिया जी की महत्वाकांक्षी योजना का कोई मापदंड कांग्रेस नहीं तय कर पा रही है? देश जानना चाहता है कि क्या मापदंड है? इस बिल के कारण बीपीएल कार्डधारक परिवार को करीब सौ रुपए हर महीने खर्च बढ़ेगा। यानि वो या तो हफ्ते में एक दिन भूखा सोयेगा या रोज एक से दो घंटे ज्यादा काम करेगा? इस बिल से देश पर करीब 1.30 लाख करोड़ का आर्थिक बोझ पड़ने वाला है। क्या इसका कोई प्रावधान मनमोहन जी ने किया है? देश का रुपया वैसे भी सरकार संभाल नहीं सकती, हाथ से फिसलता जाता है। उस पर सिर्फ चुनाव जीतने हेतु देश के भले का न सोचते हुए डाला गया ये आर्थिक बोझ देश की प्रगति को रोकने का काम करेगा? या फिर कांग्रेस का सोचना है कि आगे आने वाली सरकार हमारी तो नहीं है तो जो भी होगा वह भुगतेगा?

सगर्भा माता एवं धात्री महिलाओं को भी जो रोकड़ सहायता देने की बात है उससे भ्र-टाचार बढ़ेगा। योजना आप बनाए पर अगर अनाज मुहैया नहीं करवा पाए तो भुगतेगी राज्य सरकार? पहले ही राज्य सरकारों के विरोध को दरकिनार कर इस बिल को लागू करना हमारे फैडरल स्ट्रक्चर पर हमला है।

इससे सबसे ज्यादा नेगेटिव असर कृ-ि पर होने वाला है। पहले ही सरकार कृ-क को उसका मुआवजा नहीं दे रही है। इस बिल के आने के बाद वह सोचेगा की डीजल, बिजली, यूरिया के भावों के चलते नुकसान उठा रहा हूं। अगर अनाज की एक बोरी 200 रुपए में मिलती है तो 1400 का खर्च क्यों करूं।

इन सब बातों को ध्यान में रखते हुए मैं इस बिल के पक्ष में संशोधन के साथ हूं।

*SHRI A.T. NANA PATIL (JALGAON): This bill is brought by Government mentioning Article 47 of the Constitution, inter alia, provides that the State shall regard the raising of the level of nutrition and the standard of living of its people and the improvement of the public health as among its primary duties. The Universal Declaration of Human Rights and International Covenant on Economic, Social and Cultural Rights, to which India is a signatory, also cast responsibilities on all State parties to recognize the right of everyone to adequate food. Eradicating extreme poverty and hunger is one of the goals under the Millennium Development Goals of the United Nations.

However, I want to state here that the Government has miserably failed to implement the Millennium Development Goals of the United Nations. In this bill, eradicating extreme poverty and hunger have to be linked with the ever increasing population of India. Providing free food to the households having more than two children should be discouraged as it will lead to the increase in population. The free food should be provided to any household till two children. After two children, the household should be provided the food at minimum support price or market price, which is higher. The Government has not considered the benefit of the tax payer in this bill at all. There is a great fear that after implementing this bill, the population of India will abruptly increase in next few years thereby creating a serious threat to the Government itself. It will be a biggest challenge to provide the basic needs and infrastructure facilities to this increased population which is caused only because of the getting free food to certain sector under the Act. Hence there is an urgent need to rethink on this bill by applying the rule of small families which will keep the future of India in a good shape.

* Speech was laid on the Table.

I also want to stress another aspect of this bill. It is clearly stated in the financial memorandum of this bill that the difference between the economic cost of the food grains and the prices specified in Schedule I, in respect of the proposed coverage and entitlement will be borne by the Central Government as food subsidy. At the above proposed coverage and entitlement, the economic cost of the year 2013-14 and the prices of food grains specified in Schedule I, the total annual expending on food subsidy under Targeted Public Distribution System is estimated at about Rs. 1,08,966 crore. The estimate of food subsidy is however dependent, among other things, upon economic cost, central issue price of food grains, number of beneficiaries covered and quantities of food grains allocated and lifted, and therefore subject to change with changes in any or all of the variables affecting food subsidy. There is a provision of clubbing of most of the existing schemes of food grain supply which are linked with this bill.

This amount of Rs. 1,08,966 crore is provisional. The Government has not disclosed the other hidden cost which the states have to bear. There are speculation that this figure will exceeds up to Rs. 1,75,000 crore. Now I want to invite your attention to the states who are contributing to the national economy with respect to their population in recent years. Under this bill there is every possibility that the states which are contributing more amount of revenue will be a great sufferer or looser, as the major population in such states will not get benefit of free food, as they are tax payers. Alternatively, the states, which are not contributing to the union budget, will get more benefit as,most of their population will be a non tax payer. Here the Government has miserably failed to protect the rights of tax payers. Due to increase in population the tax payers in India are not getting adequate facilities. Instead of getting free infrastructural facilities, the tax payers hav to get different services at a high cost from the private sector. The Government must have declared in the financial memorandum of this bill the statistics regarding the states, who are contributing more amount of revenue to Union budget and their population size who will get the benefit of this scheme,

which is missing part of this Bill. There is an urgent need to discuss this issue with the taxpayers and suggestions should be taken in to account as most of the money for this scheme will be made available only from the taxpayers. This Government is in great hurry, as it never felt to discuss this issue with the taxpayers who will provide the millions of Rupees in next year. This is nothing but the misleading the Hon. House and cheating the Nation and the tax payers.

I also want to bring the attention of this Hon. House to the clause 29 of this bill. In Clause 29, page 10 it is mentioned that "for ensuring transparency and proper functioning of the Targeted Public Distribution System and accountability of the functionaries in such system, every State Government shall set up Vigilance Committees for the Scheduled Castes, the Scheduled Tribes, women and destitute persons or persons with disability. Here the Government has forgotten the other backward population which represents more than 50 per cent Indian population. I want to make a special mention that there is creamy layer principal applicable to OBCs which is at present set as 4.5 lakh per year. It means that most of the OBCs are poor and they will need representation in these vigilance committees. I have no hesitation to say that the Ministry of Social Justice and Empowerment and the Ministry of Personnel and Public Grievances have miserably failed to protect the rights of OBCs in spite of several humble requests by many members of this Hon. House. Under these clouds of suspicions regarding the motive of these ministries and their adamant behaviour toward welfare of OBCs, there is an urgent need to include the other backward classes and nongovernmental organizations in these vigilance committees. Otherwise it will be a great mockery of the majority.

I want to put my thoughts which are based on the replies given by this Government on the floor of this Hon. House. This Government has failed to create and maintain required modern and scientific storage facilities till date for long term storage of the quality food grains produced by our farmers in past years. This Government has accepted on the floor of this Hon. House that millions of tones food grains is spoiled and damaged and became uneatable during the tenure

of UPA-I and UPA-II Government. This millions of damaged food grains was not eatable either by human being or by the animals. There is no guarantee that this Government will use every grain produced by our farmers for feeding people or animal. The Government has clandestinely and scandalously sold this damaged food grains for production of alcoholic liquor in past. This food security bill 2013 does not provide adequate guarantee of using our precious food grains for eating, but this Government intends to use it for producing more and more alcoholic liquor instead of using it to end hunger as there is no facility for modern and scientific storage. There is need that the Government should lay on the table of this Hon. House the information regarding selling the damaged food grains to alcoholic liquor factories in past 10 years. We are saying that there is hunger in our country and hence we are bringing this Bill, but at the same time the Government is intentionally and deliberately damaging the food grains so as to use it for production of Alcoholic liquor. Hence, I propose the amendment in Clause 22, page 9, line 7 for "create and maintain required modern and scientific storage facilities at various levels. Substitute "create and maintain required modern and scientific storage, within one year after the commencement of the Act, facilities at various levels."

Lastly I want to give an excellent demonstrated example of the cheating and misleading the nation and the farmers by UPA-I Government regarding providing loan waiver of Rs. 52,280 crore to the farmers to stop the suicides. It is now truth that the real beneficiaries of the 52,280 crore are the members of the UPA constituents only and not the real farmers. In this case, the Union Finance ministry has not verified the real beneficiaries. Rs. 52,280 crore was siphoned away by various banks and financial institutions operated and owned by the UPA constituents. This is not my claim, but it is an established fact by the Comptroller and Auditor General (CAG) of India. The CAG says, for five years the Government made no effort to carry out an audit or to find out if Rs.52,280 crore of taxpayers' money was spent properly. In this case the finance ministry has

finally started taking action on the findings of the CAG, but it seems too little, too late. The CAG has only audited nearly 90,000 accounts out of the total 3.5 crore farmers' accounts. The question now remains, which agency would now audit the remaining over 3.44 crore accounts and whether the money stolen by the UPA constituents would ever be recovered. The question also remains whether this loan waiver of Rs. 52,280 crore was really brought for the farmers or to recover the non performing assets of the institutions owned by the UPA constituents?"

If UPA-I Government has misled this august House in case of Rs. 52,280 crore loan waiver to farmers, then there is every possibility that the UPA-II Government has its hidden agenda in passing this important Bill hurriedly and hastily. Firstly, the Government must prepare the legal, institutional, social and financial framework for implementation of this important Bill by discussing this with all the stake holders. Secondly, the lapses in different schemes of food grains which are clubbed with this Bill should be reviewed. Thirdly, public participation and all stake holders participation including tax payer should be allowed before passing this Bill.

Looking at the past experiences with the UPA-I or UPA-II and various reports and replies tabled on the floor of this Hon. House, it would not be desirable to give such a big amount of Rs. 1,08,966 crore in the hands of UPA-II which are under the shadows of great suspicions.

***डॉ. बलीराम (लालगंज):** सरकार ने जो रा-ट्रीय खाद्य सुरक्षा बिल 2013 प्रस्तुत किया है मैं उसका समर्थन करता हूं । लेकिन इस बिल में जो खामियां हैं बिना उसे दूर किए देश के सभी गरीबों को खाद्य सुरक्षा की गारंटी संभव नहीं है । क्योंकि बिल में उन गरीबों को चिन्हित नहीं किया गया है कि किन्हें इसका लाभ दिया जाएगा । इससे मुझे आशंका हो रही है कि इस बिल का भी दुरूपयोग होगा । क्योंकि सरकार द्वारा यह बिल ऐसे समय पर लाया गया है जबकि कुछ दिन बाद ही इस देश में आम लोक सभा का चुनाव होना है । यह बिल चुनावी लाभ लेने के लिए लाया गया है । अगर सरकार की नीयति साफ होती तो आजादी के 65 साल के बाद यह बिल अब नहीं लाती । अभी हाल में प्लानिंग कमीशन ने जो बीपीएल के लिए मानक निर्धारित किया, इससे इस देश में बीपीएल जारी लोग नहीं मिलेंगे । यदि सरकार की नीयति ठीक होती तो जो बाबा साहेब डॉ. अम्बेडकर ने 1942 में गरीबों की गरीबी दूर करने के लिए 'सेप्रेट सेटेलमेंट एक्ट' अंग्रेजों के सामने रखा था सरकार उसे लागू करती । बाबा साहेब डॉ. अम्बेडकर ने इस एक्ट में कहा था कि इस देश की लगभग 85% जनता के पास जमीन नहीं है, ये लोग दूसरे के खेतों पर खेती करते हैं लेकिन उनके बच्चे भूखे और नंगे सो जाते हैं क्योंकि इनके पास खेत नहीं है । ये लोग दूसरों के खेतों पर खेती करते हैं । यदि इन गरीबों को जमीन मुहैया नहीं कराई गई तो ये गरीब अपने गांव और देहात को छोड़कर बड़े-बड़े महानगरों में चले जाएंगे । इस एक्ट में बाबा साहेब ने कहा कि हम किसी लैंड लार्ड की एक इंच भी जमीन नहीं लेंगे । इस देश में जितने भू-भाग पर खेती होती है उसके दूने से ज्यादा भू-भाग परती और बंजर है और सरकार के कस्टडी में है । यदि इन्हीं जमीनों को सरकार भूमिहीन गरीबों में वितरीत कर दे तो ऐसे गरीब दूसरे के खेतों पर खेती न करके अपने खेतों पर खेती करेंगे और इनके बच्चे कभी भी भूखे और नंगे नहीं सोएंगे । इनकी आर्थिक स्थिति मजबूत हो जाएगी । लेकिन आजादी के बाद बाबा साहेब डॉ. अम्बेडकर की इस योजना को रद्दी की टोकरी में फेंक दिया ।

यदि आज भी सरकार अपनी नीयत सही कर ले तो अभी भी इतनी ज्यादा जमीनें हैं कि यदि इन्हीं जमीनों को गरीबों में बांट दे तो इस तरह के फूड सिक्योरिटी बिल की आवश्यकता नहीं पड़ेगी । इसलिए मैं सरकार से इस बिल में सुधार करने की सिफारिश करता हूं :-

खाली पड़ी जमीनों को भूमिहीनों के बीच में बांटना ;

गरीबों की पहचान कर उनकी संख्या निर्धारित करना ;

खाद्यान्न सही लोगों को मिलें ;

---

* Speech was laid on the Table

प्रत्येक राज्य में ज्यादा से ज्यादा भंडारण की व्यवस्था करना ;

किसानों के उत्पादित अनाज को सरकार खरीदने की गारंटी ले ;

सरकार राज्यों को ज्यादा से ज्यादा धन उपलब्ध कराएं जिससे यह योजना रूके नहीं ;

योजना जिनके लिए बनाई गई है इसका लाभ उन्हीं लोगों को मिले ;

समय-समय पर इसकी निगरानी करना । जिससे इस योजना का दुरूपयोग न हो सके ;

बीपीएल. एपीएल और गरीबों के लिए जो मानक बनाए गए हैं उसमें सुधार करना ;

***श्री गणेश सिंह (सतना):** खाद्य सुरक्षा विधेयक से देश के हर जरूरत मंद आदमी को फूड सिक्योरिटी दी जानी है, किंतु मुझे संशय है कि यह बिल फूड सिक्योरिटी कम वोट सिक्यूरिटी अधिक दिखाई दे रहा है । देश की आजादी के 67 वर्ष हो गये, प्रथम प्रधानमंत्री जी ने रोटी कपड़ा मकान देने के वायदे के साथ अपना कार्यकाल प्रारंभ किया था । वह सिर्फ वोट तक सीमित रह गया जब इंदिरा गांधी जी प्रधानमंत्री बनी ति उन्होंने गरीबी मिटाने का नारा दिया था , हमेशा से गरीबों के लिए, हर चुनाव के पहले कोई न कोई लुभावना नारा देकर वोट लेने का काम होता रहा है ।

इसलिए मैं कह रहा हूं कि क्या इस विधेयक को पारित कराने के पहले उद्देश्य स्पष्ट करना होगा समूचे देश भर में कितने लोग गरीबी रेखा मे है , इसके वास्तविक आंकड़ों का पता ही नहीं है, राज्यों की गरीबी रेखा है उसे केन्द्र मानता नहीं तो इस योजना का क्रियान्वयन किनके बीच में होगा यह पता ही नहीं है,

जिस देश का योजना आयोग गरीबी की वास्तविकता से अनभिज्ञ हो उस देश में गरीबों के पक्ष की कौन सी योजना सफल हो सकती है । कभी तो यह कहा जाता है कि जो ग्रामीण क्षेत्र के परिवार 26 रूपये खर्च करने की हर रोज स्थिति में है तो वह गरीबी रेखा से बाहर हो जायेगा । इसी तरह से शहरी क्षेत्र में 32 रूपये जो खर्च कर सकता है वह गरीबी रेखा से बाहर होगा ।

मैं मानता हूं कि गरीबों के साथ इससे बड़ा और मजाक नहीं हो सकता इसलिए मैं कहता हूं कि गरीबी तो यह सरकार हटा नहीं पाई अब गरीबों को ही हटाने में जुट गई है ।

देश के अंदर कई ऐसे राज्य मध्य प्रदेश, छत्तीसगढ़, गुजरात, तमिलनाडु, पंजाब जहां गरीबों को पेट भर भोजन उपलब्ध् कराने की कारगर योजनाएं चल रही है, उनको ध्यान में रखकर इस बिल का ड्राफ्ट तैयार किया जाना चाहिए । अभी तो बिल में फूड सिक्योरिटी कम वोट सिक्यूरिटी अधिक दिखाई दे रही है।

मध्य प्रदेश जैसा राज्य जहां 76 लाख परिवारों को एक रूपया किलो गेहूं, 2 रूपया किलो चावल तथा 1 किलो नमक उपलब्ध करा रही है । इसी तरह से कई अन्य राज्यों में भी योजनाएं चल रही है ।

इस पूरी योजना में प्रति व्यक्ति प्रति दिन 166 ग्राम खाद्यान्न प्रदान करने की बात कही गई है जो कि अत्यंत कम है इस योजना से जरूरत मंद देशवाशियों की भूख नहीं मिटाई जा सकती है ।

---

* Speech was laid on the Table

इस योजना को अंतिम रूप देने के पहले उन परिवारों की खोज की जाय जिनको सस्ते खाद्यान्न की जरूरत है हमारा खद्यान्न का उत्पादन करने वाले किसानों को प्रोत्साहित करने के लिए उनके उपज का समर्थन मूल्य बढ़ाया जाये तथा उत्पादित खाद्यान्न की शत प्रतिशत खरीदने की गारंटी दी जाए । इस योजना में 650 लाख टन अनाज की जरूरत पड़ेगी और गोदामों मों मात्र 400 लाख टन अनाज मंभारण की सुविधा है । शे-ा 250 लाख टन अनाज कहां रखेंगे यह कैसी फूड सिक्योरिटी है जब अनाज के भंडारण की व्यवस्था पर्याप्त नहीं है तो किस बात की गारंटी दी जा रही है इसके साथ ही अंतिम आदमी तक हुए योजना को पहुंचाने के लिए सार्वजनिक वितरण प्रणाली से व्यापक सुधार करना पड़ेगा वर्तमान में इस प्रणाली में घनघोर भ्र-टाचार हो रहा है । यदि इसी व्यवस्था में यदि योजना को चलाने का इरादा है तो भ्र-टाचार को बढ़ावा देना होगा,

छत्तीसगढ़ सरकार ने जो व्यवस्था इस प्रणाली में लागू किया है इस मॉडल को देश में लागू करना पड़ेगा ।

खाद्यान्न में देश को आत्मनिर्भर बनाने के लिए किसानों को विशे-ा सुविधाएं देने पड़ेंगे क्योकि किसान अत्यंत निराश है । कर्ज की बोझ से अब तक 2.75 लाख किसानों ने आत्महत्या कर चुके हैं और वह सिलसिला अभी भी जारी है , 40 प्रतिशत किसान खेती की जग अन्य व्यापार करना चाहता है । देश में खेती लायक जमीन घटती जा रही है, फार्म सिस्टम खेती होने लगी है जो सिर्फ कागजों में है, अतः खेती के क्षेत्र में जो निराशा बढ़ती जा रही है उसे आशा में बदलना होगा, इसलिए इस योजना को धरती मे उतारने के पहले राज्यों को विश्वास में लेना चाहिए तथा आने वाले खर्चों की पूरी व्यवस्था केन्द्र सरकार को करनी चाहिए यदि राज्यों पर योजना के क्रियान्वयन की जिम्मेदारी सौंप दी जायेगी तो पूरी संभावना है कि योजना असफल हो जाएगी ।

फूड सिक्योरिटी के क्रियान्वयन हेतु नए सिस्टम को बनाना होगा तभी इसका लाभ लोगों को मिल पायेगा ।

जो संशोधन मेरे दल की तरफ से दिये गये हैं उन्हें शामिल किया जाए मैं बिल का संशोधन के साथ समर्थन करता हूँ ।

***श्री शैलेन्द्र कुमार (कौशाम्बी):** रा-ट्रीय खाद्य सुरक्षा विधेयक 2013 में निम्न बातों का समावेश करना चाहता हूं ।

इस विधेयक में सात बिन्दुओं पर अपना संशोधन प्रस्तुत किया है । पूरी तरह से यह बिल किसान विरोधी है । किसानों की जमीन से लेकर उत्पाद में मूल्य व खरीद की पक्की गारंटी होनी चाहिए । भारतव-र्ष किसानों का देश है । आज भी 75% लोग खेती पर निर्भर है । देश की आर्थिक स्थिति कृ-ि पर निर्भर है । आज भी देश में निर्धन एवं अति निर्धन लोगों की संख्या निर्धारित नहीं है । देश में 7% लोग आज भी गरीब हैं । उनके लिए व्यवस्था होनी चाहिए । अभी तक केवल 1997 के आधार पर (बीपीएल) कार्ड है । ए.ए.वाई. का भी सही आंकड़ा नहीं है । देश में सही बीपीएल एवं अंत्योदय कार्ड जरूरतमंद लोगों की करने की आवश्यकता है । देश में अति निर्धन लोगों को निःशुल्क अनाज देने की व्यवस्था करनी चाहिए । सुप्रीम कोर्ट के आदेश थे गरीब लोगों को निःशुल्क अनाज बांटना चाहिए । राज्यों पर आर्थिक बोझ न पड़े । पूरा खर्च भंडारण, परिवहन, वितरण की व्यवस्था केन्द्र को खर्च करना चाहिए । देश में वितरण की एकरूपता ला-ने के लिए गाइड लाइंस होनी चाहिए । यह बिल लागू करने से पहले देश के सभी राज्यों के मुख्यमंत्रियों का सम्मेलन (बैठक) बुलाना चाहिए । पहले खाद्य मंत्रियों, मुख्यमंत्रियों से राय लेकर लागू करना चाहिए । जबकि राज्यों के खाद्य मंत्रियों के सम्मेलन पर आम सहमति नहीं बन पाई थी । राज्यों पर सीधा 36 से 40 हजार करोड़ का खर्च लागू करने पर बोझ उठाना पड़ सकता है । बहुत सारे राज्यों ने अच्छे कार्य किए हैं जैसे तमिलनाडु एवं छत्तीसगढ़, उत्तर प्रदेश में अच्छे वितरण के कार्य चल रहे हैं । उक्त बिल में किसानों के सुरक्षा, संरक्षण का कहीं जिक्र नहीं है । 1, 2 एवं 3 रूपये प्रति किग्रा. से आवंटन होने से काफी अनाज की कालाबाजारी होगी । अनाज सस्ते दाम पर आने से गेहूं, चावल के दाम प्रभावित होंगे । किसानों को अपनी उपज का वाजिब दाम नहीं मिल पाएगा । लाभार्थियों की संख्या में कटौती होगी । गरीबों का भला नहीं । केवल राजनैतिक रोटी, वोट के लिए यह बिल लागू किया जा रहा है । वर्तमान समय में मिल रहे अन्-ाज में करीब 28% कटौती होगी । वर्तमान समय में अन्तोदय योजना (बीपीएल) को प्रतिमाह 35 किग्रा. गेहूं, चावल मिल रहा है । इस बिल में एक परिवार में 5 सदस्य मान रही है । परिवार के बजाय सदस्यों की संख्या मान रहे हैं । एक सदस्य को 5 किग्रा. मिलेगा । 10 किग्रा. की कटौती हो जाएगी । 25 किग्रा. 5 सदस्यों वाले परिवार में केवल 15 दिन चलेगा । वर्तमान में बीपीएल परिवार को 145 रूपये में 35 किग्रा.

---

* Speech was laid on the Table

गेहूं मिल रहा है । अब 25 किग्रा. 50 रूपये में मिलेगा । न्यूनतम मूल्य (एम.एस.पी.) 10 किग्रा. गेहूं 135 रूपये में मिलेगा । बीपीएल परिवार को 145 रूपये के बजाय कम से कम 185 रूपये में 35 किग्रा. गेहूं मिल पाएगा । ए.ए.वाई. परिवार संकट में होगा । 35 किग्रा. गेहूं 70 रूपये में मिल रहा है । बिल से 185 रूपये में 35 किग्रा. मिलेगा । देश में ए.वाई.ए. और बीपीएल 45 करोड़ से अधिक है । 90% करीब 100 करोड़ सरकार के वर्तमान पी.डी.एस. से अनाज आवंटन कर रही है ।

67% (80 करोड़ जनता) को ही लाभ होगा । आज भी पूरे भारत में विश्व के एक-तिहाई गरीब भारत में है । यह विश्व बैंक की रिपोर्ट है । आज भी पूरे भारत में 44 हजार करोड़ रूपये के अनाज, फल, सब्जियां बर्बाद हो रहा है । योजना आयोग द्वारा 2012 में गठित सुमित्रा चौधरी समिति ने कहा 61.3 मिलियन टन भंडारण क्षमता की जरूरत है । मौजूदा समय 29 मिलियन टन की भंडारण क्षमता है । 32 मिलियन टन का अंतर है । 13309 करोड़ रूपये की फल सब्जियां बर्बाद हो जाती है । अगर अनाज, गेहूं, चावल, अन्य अनाजों को शामिल करें तो 44 हजार करोड़ हो जाता है । हमने 7 संशोधन दिए हैं । क्र. सं. 132, पृ-ठ 2, पंक्ति 15 गेहूं के अलावा दलहन प्रतिस्थापित किया जाए । 133 क्र.सं., पृ-ठ 3, पंक्ति 14 में अभिप्रेत हैं, के पश्चात और इसके अंतर्गत अकेले रहने वाले नागरिक शामिल किए जाए । 134 क्र.सं., पृ-ठ 3, पंक्ति 33 और 34 अनुसूचि 1 में विनिर्दि-ट सहायता प्राप्त कीमतों पर प्रतिमास प्रति व्यक्ति पांच किलोग्राम खाद्यान्न के स्थान पर निःशुल्क प्रतिमास प्रति व्यक्ति आठ किलोग्राम खाद्यान्न और पर्याप्त मात्रा में चीनी, दलहन और खाद्य तेल प्रतिस्थापित किया जाए । क्र.सं. पृ-ठ 3, पंक्ति 37 पैंतीस किलोग्राम के स्थान पर पचास किलोग्राम प्रतिस्थापित किया जाए । क्र.सं. 136, पृ-ठ 4, पंक्ति 2 - ग्रामीण जनसंख्या के पचहत्तर प्रतिशत तक और नगरीय जनसंख्या के पचास प्रतिशत तक के स्थान पर सात प्रतिस्थापित किया जाए । क्र.सं. 138, पृ-ठ 7, पंक्ति 20 के पश्चात निम्नलिखित अंतःस्थापित किया जाए । परंतु यह और भी उसमें एक सदस्य कृ-ाक समुदाय से और एक सदस्य कृ-ि श्रमिक में से होना चाहिए । धारा 22 (4) डी में संशोधन होना चाहिए । एक रूपये प्रति किलोग्राम का प्रावधान होना चाहिए । धारा 3(1) में संशोधन 7 किग्रा. खाद्यान्न बांटना चाहिए । धारा 3(1) आवंटन सदस्य की जगह परिवार मानना चाहिए ।

उक्त योजना को अनुसूचित जाति/अनुसूचित जनजाति के साथ ही सच्चर एवं रंगनाथ मिश्र समिति के अनुरूप अल्पसंख्यक खासकर के पसमंदा मुस्लिम समाज को प्राथमिकता देनी चाहिए ।

श्री अनंत गंगाराम गीते (रायगढ़): सभापति महोदया, आपने मुझे रा-ट्रीय खाद्य सुरक्षा विधेयक, 2013 पर बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूं और मैं अपनी ओर से तथा अपनी पार्टी शिवसेना की ओर से इस विधेयक का समर्थन करता हूं। भूख और गरीबी हमारे देश की सबसे बड़ी समस्या है और इसका असर लगभग पूरे देश पर है। इस विधेयक के बाद जो योजना चलाई जाने वाली है, उस योजना का लाभ देश के लगभग 80 करोड़ लोगों को होना है। इसका अर्थ यह है कि इस देश में करीब 80 प्रतिशत गरीबी है और ये 80 प्रतिशत लोग भूख के साथ जूझ रहे हैं। इसलिए आज भी हमारे देश में कुपो-ाण से बालकों की मृत्यु हो रही है और भुखमरी से भी बहुत से लोगों की मृत्यु हो रही है और इन 80 करोड़ लोगों का लगभग पचास प्रतिशत यानी चालीस करोड़ लोग रोजाना आधे पेट ही सो रहे हैं। मेरा कहने का मतलब यह है कि उन्हें पूरे पेट खाना नहीं मिल रहा है। इस वास्तविकता को देखते हुए जो खाद्य सुरक्षा विधेयक आया है, पारित होने के बाद यह विधेयक एक योजना में परावर्तित होगा और उस योजना के तहत जो लोग आज भुखमरी से मर रहे हैं, मुझे लगता है कि जो बालक कुपो-ाण या भुखमरी से मर रहे हैं, निश्चित रूप से उन्हें इससे कुछ राहत मिलेगी। इसलिए हमने इस विधेयक का स्वागत किया है।

महोदया, आज इस विधेयक को हम पारित करने जा रहे हैं, हमने इसमें कोई अमैन्डमैन्ट नहीं दिया है। लेकिन इस सदन में जितने भी विधेयक पारित होते हैं, सदन मुझसे सहमत होगा कि कोई भी विधेयक कभी भी शत-प्रतिशत कम्प्रिहेन्सिव नहीं होता। उसमें सुधार की गुंजाई होती है और इसीलिए उसमें अमेंडमेंट्स आती हैं। इस विधेयक में भी काफी सुधार की गुंजाइश है। इस विधेयक के बाद जो योजना चलेगी, उस योजना के जो भी अच्छे परिणाम होंगे या संभवतः कुछ बुरे परिणाम होंगे तो उस बारे में भी सरकार को सोचने की आवश्यकता है। इसीलिए मैं मंत्री जी का और सरकार का ध्यान इस बात की ओर आकर्-ित करना चाहूँगा कि जो अनाज हम देने जा रहे हैं, वह अनाज देश का किसान पैदा करता है। जो अनाज हमारे देश के किसान पैदा करते हैं, उन किसानों के हितों की रक्षा भी आवश्यक है। कहीं ऐसा न हो कि हमारा किसान जो आज लगन से मेहनत कर के इस देश की भूख को पूरा कर रहा है, इस देश की अनाज की जरूरत को पूरा कर रहा है, बल्कि जरूरत को ही पूरा नहीं कर रहा है, आज हमारे पास अनाज का बफर स्टॉक है। जितनी जरूरत है, उससे ज्यादा अनाज हमारे देश में है। इतना ज्यादा अनाज हमारे देश में है, इसीलिए इस योजना को, इस कानून को बनाने का साहस हम कर पा रहे हैं। यदि अनाज की कमी होती तो यह साहस हम नहीं कर पाते। मैं इसी बात की ओर सरकार का ध्यान आकर्-ित करना चाहूँगा कि हमें जितनी चिंता इस देश के गरीबों की भूख की करनी है, उतनी ही चिंता या उससे अधिक चिंता, उस भूख को पूरा करने वाले, हमें अनाज देने वाले उन किसानों की करने की आवश्यकता है।

सभापति महोदया, आज हमारा देश 120 करोड़ की आबादी का देश है। जो हमारी आबादी है, हम इस आबादी को अपना मानव संसाधन मानते हैं। हम इस आबादी को मानव संसाधन के रूप में देखते हैं और वास्तव में यह हमारा मानव संसाधन है, जो आज हम तरक्की कर रहे हैं, आज हम विकसित रा-ट्रों की स्पर्धा में, उनके साथ-साथ चलने का प्रयास कर रहे हैं। उसमें कई लोगों का योगदान है। हमारे उद्योग क्षेत्रों का भी योगदान है। हमारे व्यापार क्षेत्र का भी योगदान है। हमारे कृनि क्षेत्र का भी योगदान है। लेकिन इन क्षेत्रों को सफल बनाने में यदि किसी का योगदान है तो हमारी मानव शक्ति का योगदान है। हमारी मनु-य शक्ति का योगदान है। हमारे मानव संसाधान का योगदान है। जब हम इस योजना को चलाएंगे तो इस बात की ओर भी ध्यान देने की आवश्यकता है कि हमारे देश की जो श्रम शक्ति है, वह नाकाम न हो। वह कमज़ोर न हो। इस बारे में भी सोचने की आवश्यकता है।

सभापति महोदया, जैसा कि पीछे से मनरेगा की आवाज आ रही है, आज मनरेगा की वजह से फ़ायदा भी हो रहा है, रोज़गार भी मिल रहा है और उसी की वजह से आज मज़दूरों की समस्या का भी निर्माण हो गया है। मैं इस बात से पूरी तरह सहमत हूँ, इसलिए हमने समर्थन किया है। मैंने अपनी ओर से ही नहीं, अपनी पार्टी की ओर भी समर्थन किया है कि आजादी के इतने व-र्ों के बाद भी आज देश की लगभग 80 प्रतिशत जनता है, उस 80 प्रतिशत जनता में से 50 प्रतिशत जनता आधे पेट सो रही है और 50 प्रतिशत भुखमरी के कगार पर है। यह स्थिति है। इसीलिए इस विधेयक को पारित करते समय, मैं और कुछ बातों की ओर सरकार का ध्यान आकर्नित करना चाहूंगा। मैं एक-दो मिनट में अपनी बात खत्म कर रहा हूँ। मैं ज्यादा समय नहीं लूंगा। इसलिए किसानों के हितों की रक्षा करना, हमारी श्रम शक्ति को बनाये रखना, उसे नाकाम न होने देना आवश्यक है। उसके साथ-साथ जिन लोगों के लिए, जिन गरीबों के लिए, जिन भूखे लोगों के लिए इस योजना को बनाया जा रहा है, इस कानून को बनाया जा रहा है और उस कानून के बाद जब यह योजना चलेगी, तब सरकार की जिम्मेदारी बढ़ती है। सरकार अपनी जिम्मेदारी राज्यों पर सौंपकर अपनी जिम्मेदारी से हट नहीं सकती। भारत सरकार को राज्यों को यह विश्वास दिलाना चाहिए कि राज्यों को इस योजना को सफल बनाने में जो भी सहयोग चाहिए होगा, वह दिया जायेगा और इसके लिए सबसे अधिक आवश्यकता वित्तीय सहयोग की होगी।

महोदया, आज पीडीएस में जो भी पीडीएस का अनाज दिया जाता है या बीपीएल के लिए या अंत्योदय योजना में जो भी अनाज दिया जाता है, कई राज्य ऐसे हैं कि उन राज्यों के पास एफसीआई के गोडाउन से पीडीएस की दुकान तक अनाज पहुंचाने के लिए खर्च करने की जो शक्ति है, वह भी उन राज्यों में नहीं है। ऐसी स्थिति है तो केवल योजना बनाने, केवल कानून बनाने से देश की भूख खत्म नहीं

होगी या भुखमरी से देश बच नहीं पायेगा। इसके साथ-साथ जो धन की आवश्यकता है, उस धन का प्रोविजन भारत सरकार को करने की आवश्यकता है, राज्यों को पूरी तरह सहयोग करने की आवश्यकता है।

महोदया, इसलिए मैंने शुरू में ही कहा कि हम इस बिल का, इस विधेयक का समर्थन करते हैं। इस पर भवि-य में सुधार की आवश्यकता है, इसमें अमेंडमेंट देने की आवश्यकता है। आज हमने कोई अमेंडमेंट यहां पर नहीं दी है...(व्यवधान) संजय निरूपम जी आज हमने कोई अमेंडमेंट यहां पर नहीं दी है, बिल्कुल नहीं दी है, लेकिन भवि-य में यदि इसमें सुधार करने की आवश्यकता होगी तो आने वाली हमारी सरकार वह सुधार करेगी। यह विश्वास दिलाकर मैं अपनी बात समाप्त करता हूं।

सभापति महोदया : जिस तरह गीते जी ने समय का ध्यान रखा है, वैसे ही सभी लोग समय का ध्यान रखें।

*SHRI PONNAM PRABHAKAR (KARIMNAGAR): I want to express my views at a momentous occasion when a very prestigious, important and flagship scheme of our Government under the dynamic leadership of UPA Chairperson Smt. Sonia Gandhi Ji and the Hon. Prime Minister Dr. Manmohan Singh Ji is beginning to take shape.

The august House is well aware that the National Food Security Bill 2013 is a historical occasion to turn our country and its people into a prosperous nation. We all realize that providing food security to majority of the people is a challenge and I hope the entire House will in unison support the Government in taking concrete measures to not only pass the legislation but also see that is implemented nationally at the earliest. This Bill is the dream project of our beloved leader and UPA Chairperson Smt. Sonia Gandhi ji and the Congress Party because it will raise the level of nutrition and the standard of living of our people. It will cover public health of 75 per cent of rural and 50 per cent of urban population.

With the passage of this Bill people will be able to get rice for Rs.3, wheat for Rs.2 and coarse grains for Re.1 and consequently children, pregnant women and lactating mothers will be entitled to meals and other maternity benefits of around Rs.6,000.

To implement this scheme successfully, there is a need to strictly ensure grievance redressal mechanism, right from the district level to the national level. Further, their implementation also has to be periodically monitored and reviewed at all levels with the help of CCTV cameras.

Transparency and accountability should be ensured by social audit which should be conducted by a Third Party to avoid any irregularities in the functioning of this scheme and thereby making it a resounding success. This measure will erase malnutrition from our country and ensure a decent standard of living to every citizen of our country. The entire family in a household is perceived to benefit from this Food Security Scheme.

---

* Speech was laid on the Table.

As India lives in its villages and our States would be directly implementing the programme, I would suggest that full freedom to each state should be given in utilizing the budgetary allocations with regard to the programme. I would also request the Government to enhance the quantity of food grains from 5 kg per person per month to at least 10 kg per person per month because a person needs at least 10 kg of ration per month to meet his/her dietary requirements.

I would also recommend strengthening and modernization of the PDS by computerizing supply chain network so that tracking delivery and distribution of food grains by the Fair Price Shops becomes more transparent and prompt.

Preservation of food grains is as important as their cultivation. Food grains being perishable are amenable to adverse weather conditions. We should take adequate measures towards strengthening our food storage facilities as well. Railways should explore avenues to transport goods in a faster way to reach each and every nook and corner of the country.

Direct Cash Transfer will play a major role and for this each beneficiary should be made aware of the scheme so that he/she can avail the facility in villages and remote areas of the country. For this, AADHAR cards should, at the earliest, be prepared without any discrepancies so that only genuine people avail this scheme.

I sincerely believe that we all collectively, across the Party lines, should strive and work towards making the Food Security Bill, 2013 a grand success and thus to completely root out hunger and malnutrition from our country.

I would reiterate that the proposed Food Security Scheme is necessary for a poor country like ours and is very much the need of the hour.

With these few words, I whole-heartedly support this Bill.

*SHRI C. SIVASAMI (TIRUPPUR): Even before the Union government has brought the food security bill, Hon. Chief Minister of Tamil Nadu Dr. *Puratchiththalaivi* Amma has been providing rice free of cost under Public Distribution System. In this context, if the food security Act is implemented, allocation of rice to Tamil Nadu will be reduced by 1 lakh tonnes per month. To compensate this, the State government will have an additional financial burden of Rs. 3000 crore per year. I urge the Union government to bring amendments to the proposed legislation rectifying the shortcomings. Hon. Chief Minister of Tamil Nadu Dr. *Puratchiththalaivi* Amma has time and again stressed that the present allocation of rice to the State should not be minimised at any cost. Now the Union government has brought an amendment in this regard. Also the union government has made provisions for supply of 21.88 lakh metric tonnes of rice per year at Rs.3/- per kg. But it has not mentioned the price of the remaining 14.90 lakh metric tonnes of rice. This is a matter of great concern. It is not acceptable. Union government should supply 14.90 lakh metric tonnes of rice at the earlier price. Only then the demands of the people of Tamil Nadu will be fulfilled. If it is not so, Government of Tamil Nadu will have to spend an additional amount of Rs.1000 crore. Under the existing Public Distribution System in Tamil Nadu, all the ration card holders are provided rice free of cost. Union government supplies rice at different prices for distribution under this scheme. Union government supplies rice a the rate of Rs.3/- per kg under *Antyodya Anna Yojana*; at Rs.5.65 per kg for BPL families and at Rs.8.30 per kg for APL families. In Tamil Nadu, all the ration card holders are provided rice free of cost and for its implementation, the State government of Tamil Nadu spends an amount of Rs.2,525 crore per year. In order to distribute food grains free of cost and on subsidized prices, the State

---

*English translation of the Speech originally laid on the Table in Tamil.

government has to spend Rs. 5000 crore in a year. But in the amendment to the food security bill moved in the Lok Sabha, Union government has made provisions for only 21.88 lakh metric tonnes at the subsidized price of Rs.3 per kg. Remaining approximately 14.90 lakh metric tonnes of rice will be provided at a price that will be fixed by the Union. This is unacceptable. The amendment will be justified only when the total allocation of 36.78 lakh metric tonnes of rice is provided to Tamil Nadu at Rs.3 per kg. At least 14.90 lakh metric tonnes of rice meant for supply to APL families must be supplied at Rs.8.30 per kg. Only then the rights of Tamil Nadu will be protected. On the contrary, if the Union government supplies at its procurement price of Rs.19.11 per kg, Tamil Nadu will have an additional financial burden of Rs. 1000 crore. As far as All India Anna Dravida Munnetra Kazhagam is concerned, the present allocation of rice and present price should be continued. But in the amendment to the National Food Security Bill, it is mentioned that 36.78 lakh metric tonnes of rice will be given to Tamil Nadu in a year and out of this allocation 21.88 lakh metric tonnes will be provided at Rs.3 per kg and remaining 14.90 lakh metric tonnes at a price fixed by the Union. The government at the Centre has not mentioned the price at which 14.90 lakh metric tonnes of rice will be provided. It is a cunning tactic. Moreover, it is mentioned in the bill that food grains will be supplied at subsidized prices only for a period of 3 years. Thereafter, price will be decided not exceeding the minimum support price. The demand of Hon. Chief Minister of Tamil Nadu Dr. *Puratchiththalaivi* Amma in this regard is to amend relevant clause of the bill, but it has not been accepted. Also the demand for inclusion of all the people living in urban areas as beneficiaries of the food security bill has been denied. Moreover, the responsibility of supplying food grains to the States lies with the Union. If need be, Union government should import food grains and supply to the States.

The demand of Tamil Nadu to bring amendments in this regard has been rejected. There are provisions in the Bill for cash transfer and issue of food coupons which are unacceptable. These provisions should be implemented only after getting the concurrence of the States concerned.

***श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर)**: चौतरफा संकट के भंवर में फंसी यूपीए सरकार, हाथ-पैर मारने के हिस्से के तौर पर और क्या-क्या करेगी, यह पक्के तौर पर तो कहना जोखिम का काम है। फिर भी उसने खाद्य सुरक्षा जारी कर फिलहाल अपना सबसे बड़ा दांव चल दिया लगता है। यह दूसरी बात है कि महीने भर से ज्यादा से जारी उहापोह के बाद जब यूपीए सरकार अंततः यह फैसला लिया, उससे सहयोगी पार्टियां ही नहीं, खुद कांग्रेस के मंत्री भी इसके संभावित लाभों को लेकर बहुत आश्वस्त नज़र नहीं आ रहे थे। मानसून सत्र सामान्यतः जुलाई के दूसरे पखवाड़े में शुरू होता है, लेकिन सिंह सरकार को और उससे बढ़कर उसको नेता कांग्रेस पार्टी को संसद के सत्र तक इंतजार करना मंजूर नहीं हुआ। बेशक, इसके कारणों पर अटकलें ही लगायी जा सकती है, पर इतना तय है कि इस जल्दी का संबंध जनता को खाद्य सुरक्षा मुहैया कराने की उत्सुकता से कम है और उसे आने वाले चुनाव के लिए राजनीतिक हथियार बनाने की जल्दबाजी ही ज्यादा है। जनतांत्रिक कायदे-कानून की परवाह करने को तो खैर उससे उम्मीद ही कैसे की जा सकती है।

अगर यह फैसला इतने उहापोह के बाद भी जैसे अचानक आ पड़ा है तो इसलिए कि इसके खिलाफ आने वाले तर्कों का समुचित जवाब देने का खुद सरकार को भरोसा नहीं है। इसी वजह से इस मुद्दे पर सरकार बजट सत्र के खत्म होने के बाद से अनिश्चितता के झूले में झूलती रही है। बेशक, सरकार के इस अनिश्चय में दो कारकों की कुछ न कुछ भूमिका जरूर रही है। इनमें पहला कारक तो सत्ताधारी गठबंधन में शामिल, रा-ट्रवादी कांग्रेस के नेता शरद पवार का रूख ही था। कई सप्ताह पहले जिस मंत्रिमंडलीय बैठक में खाद्य सुरक्षा सुनिश्चित करने के प्रति सरकार की विशे-न उत्सुकता का प्रदर्शन करने के लिए संसद का विशे-न सत्र बुलाने या फिर अध्यादेश का रास्ता अपनाने के विकल्पों पर विचार किए जाने की उम्मीद की जा रही थी। उससे ऐन पहले आए माननीय श्री शरद पवार साहेब, केन्द्रीय कृ-ि मंत्री के सार्वजनिक बयान ने सरकार के मंसूबों के गुब्बारे में पिन चुभो दी थी। उनका कहना था कि खाद्य सुरक्षा सुनिश्चित करने के प्रश्न की गंभीरता को देखते हुए, उनके विचार में तो संसद में विचार-विमर्श के जरिए कानून बनाने का रास्ता ही सही रहेगा।

---

* Speech was laid on the Table

दूसरी ओर, तो खाद्य सुरक्षा विधेयक के मौजूदा स्वरूप की सीमाओं को रेखांकित कर, सरकार की खाद्य सुरक्षा की पेशकश को ही सवालों के दायरे में लाकर खड़ा कर दिया था। दूसरी ओर, यह सवाल उठाकर कि खाद्य सुरक्षा सुनिश्चित करने में इतनी देरी के लिए सबसे बढ़कर तो सरकार ही जिम्मेदार है। विपक्ष ने सत्ताधारी पार्टी को इस पर सोचने पर ही मजबूर कर दिया था। इस मुद्दे पर जोर-शोर से राजनीतिक विभाजन थोपना, कहीं उल्टा न पड़ जाए। आखिरकार, खाद्य सुरक्षा कानून के चुनावी वादे से सत्ता में आयी यूपीए-द्वितीय के कार्यकाल के चार साल पहले ही गुजर चुके हैं। बहरहाल, अब सरकार ने यह जोखिम उठाने का फैसला कर लिया है।

याद रहे कि बजट सत्र के आखिरी छोर पर आकर, जब तत्कालीन कानून भी तथा रेल मंत्री के गंभीर आरोपों में घिरने के बाद, उनके इस्तीफे की मांग पर संसद ठप्प हो गयी, उसी समय सत्ताधारी कांग्रेस ने खासतौर पर संसद के ठप्प किए जाने को जनविरोधी साबित करने की दलील के रूप में खाद्य सुरक्षा विधेयक का मुद्दा उछालने की कोशिश की थी। संसद सत्र के समय से पहले अवसान से ठीक पहले, शोर-शराबे के बीच संबंधित विधेयक लोक सभा में रखवाने की एक अनमनी सी कोशिश भी की गयी थी, जो विफल रही थी। इसी पृ-ठभूमि में, जब नोबेल पुरस्कार से सम्मानित अर्थशास्त्री अमर्त्य सेन ने सबसे बढ़कर खाद्य सुरक्षा की गंभीर जरूरत को रेखांकित करने के लिए फौरन खाद्य सुरक्षा कानून स्वीकार किए जाने के पक्ष में वक्तव्य जारी किया, सत्ताधारी पार्टी के एक हिस्से को लगा कि जैसे विपक्ष को पीटने के लिए एक बड़ा मुद्दा उनके हाथ लग गया है। इसलिए, अचरज नहीं कि सत्रावसान के फौरन बाद सरकार अध्यादेश जारी करने का रास्ता अपनाएगी या संसद का विशे-ा सत्र बुलाने का, जो ऐसे किसी भी कदम को एक वित्तीय बोझ की तरह देखते हैं। यह अचरज की बात नहीं है कि खाद्य सुरक्षा विधेयक को लेकर सारी बतकही के बीच भी चालू साल के बजट में खाद्य सुरक्षा की मद में पिछले साल के मुकाबले सिर्फ 5 हजार करोड़ रुपए की बढ़ोत्तरी ही काफी मान ली गयी। यह तब था जबकि खुद एटॉर्नी जनरल ने सुप्रीम कोर्ट में सरकार की ओर से बजट से कुछ ही पहले पेश किए गए हलफिया बयान में यह माना था कि प्रस्तावित खाद्य सुरक्षा विधेयक पर कुल 23,000 करोड़ सालाना का अतिरिक्त वजन सरकार पर पड़ा रहा होगा। पुनः यह भी कोई संयोग ही नहीं है। रा-ट्रीय परामर्श परि-ाद् (एनआईसी) तथा संसदीय समितियों समेत शासन के विभिन्न स्तरों पर चार साल लंबी कश्मकश के बाद और लोक सभा चुनाव सिर पर आ गए देखकर, सरकार ने अंततः इस खाद्य सुरक्षा विधेयक के लिए मन

बनाया है। यह भी कोई सार्वभौम खाद्य सुरक्षा मुहैया कराने का विधेयक नहीं है। सारी खींचतान के बाद भी यह विधेयक देश के कुल 67 फीसद परिवारों के लिए ही खाद्य सुरक्षा का प्रावधान करने जा रहा है। ग्रामीण क्षेत्र में 75 फीसद और शहरी क्षेत्र में कुल 50 फीसद, इस खाद्य सुरक्षा प्रावधान के सरासर अपर्याप्त होने का कुछ अंदाज इस तथ्य से लग जाता है कि 67 फीसद की यह सीमा एक ऐसे देश में खींची जा रही है, जहां पूरी 78 फीसद आबादी खुद सरकारी आंकड़ों के अनुसार, 20 रुपए रोजाना या उससे भी कम में गुजारा करने पर मजबूर है और 85 फीसद से ज्यादा आबादी सरकारी तौर पर स्वीकृत पो-ाण पैमाने (ग्रामीण क्षेत्र के लिए 2200 कैलोरी प्रतिदिन) से कम में यानी आहार-गरीबी में गुजारा करने पर मजबूर है।

लेकिन वह किस्सा इतने पर ही खत्म नहीं हो जाता। प्रस्तावित खाद्य सुरक्षा के दायरे में, अगर अब तक देश में लागू टार्गेटेड सार्वजनिक वितरण व्यवस्था के मुकाबले आबादी के कुछ अतिरिक्त हिस्से को शामिल किया गया है, तो इसके बदले में उपलब्ध खाद्य सुरक्षा की गहराई में दुहरी कटौती भी कर दी गयी है। एक तो प्रस्तावित खाद्य सुरक्षा में पांच किलोग्राम प्रति व्यक्ति के हिसाब से, पांच सदस्यों के औसत परिवार को हर महीना 25 किलोग्राम अनाज ही मुहैया कराया जाएगा, जबकि अब तक 35 किलोग्राम अनाज मुहैया कराया जा रहा था। दूसरे, ज्यादा से ज्यादा 2 रुपए प्रति किलोग्राम के दाम पर अनाज मुहैया कराए जाने की चौतरफा मांग को अनसुना करते हुए चावल, गेंहू तथा मोटे अनाज का वितरण क्रमशः तीन, दो और एक रुपया प्रति किलोग्राम की दर तय कर दी गयी है। यह तब है जबकि देश के अनेक राज्यों में पहले ही गरीबों को दो रूपए प्रति किलोग्राम की दर से और कुछ राज्यों में तो एक रूपए प्रति किलोग्राम की दर से, चावल मुहैया कराया जाता रहा है। इस खाद्य सुरक्षा कानून के बिना 2012 में भारत, विश्व भूख सूचकांक पर दुनिया के कुल 79 देशों में 65वें स्थान पर था, बांग्लादेश तथा नेपाल के साथ और पाकिस्तान तथा श्रीलंका से एक पायदान ऊपर था। इसमें इस अध्यादेश की आहट है। फिर भी मैं भारतीय जनता पार्टी की नीतिगत धो-ाणा अनुसार इस बिल का समर्थन करता हूं।

*श्री हंसराज गं. अहीर (चन्द्रपुर): केन्द्र सरकार द्वारा खाद्य सुरक्षा विधेयक संसद में चर्चा एवं पारित करने के लिए रखा गया है। सरकार द्वारा दिए गए इस विधेयक के कारणों तथा उद्देश्यों में देश के करीब 67 प्रतिशत लोगों को खाद्य सुरक्षा के अंतर्गत लाना सुनिश्चित करने का दावा किया गया है। लेकिन विधेयक में इसका कोई उल्लेख नहीं दिखाई देता है। खाद्य सुरक्षा के लिए लाभानुभोगियों का चुनाव राज्य सरकारों पर डाला गया है। इसकी परिभा-ा भी सुनिश्चित नहीं की गयी। इसका मतलब यह कि विधेयक खाद्य सुरक्षा से अधिक राजनीतिक सुरक्षा के लिए लाया गया दिखाई देता है। यूपीए के कार्यकाल में किए गए एक से एक बढ़कर भ्र-टाचार एवं घोटाले से लोगों का ध्यान हटाने की कोशिश के रूप में इसे देखना पड़ेगा। खाद्य सुरक्षा के बारे में देश के छत्तीसगढ़, तमिलनाडु सरीके राज्यों ने पहले ही उनके राज्य में लोगों को खाद्य सुरक्षा उपलब्ध कराई है। अगर सरकार सार्वजनिक वितरण प्रणाली को सुदृढ़ कर इसे ही कार्यक्षम करती तो खाद्य सुरक्षा संभव हो पाती। सरकार ने मनरेगा के अंतर्गत रोजगार की गारंटी का कानून बनाया, आज भी कई क्षेत्रों में बड़ी संख्या में ग्रामीण बेरोजगार है। क्या सरकार इससे असहमत हो सकती है? फिर मनरेगा के अंतर्गत सरकार ने रोजगार अधिकार का कानून बनाया। इसके अंतर्गत कितने लोगों को रोजगार अधिकार नहीं देने से सरकार ने कानून में उपबंध किए अनुसार रोजगार उपलब्ध नहीं करने के बाद उसकी प्रतिपूर्ति की है। अगर सरकार यह आंकड़े सामने रखे तो इस योजना के क्रियान्वयन में भारी कोताई सामने आएगी। खाद्य सुरक्षा योजना में भी खाद्य उपलब्ध कराने की नाकामी की प्रतिपूर्ति करने की जिम्मेदारी राज्य सरकारों पर डाली है। क्या मनरेगा की तरह राज्य सरकारें खाद्य सुरक्षा में नाकामी की प्रतिपूर्ति करने में सक्षम रहेगी, इसका भी विचार करना पड़ेगा।

देश में खाद्यान्नों के भंडारण की भारी समस्या है। भंडारण की सुविधा के अभाव में खाद्यान्नों की भारी मात्रा में हानि होती है। इसका संज्ञान लेकर उच्चतम न्यायालय द्वारा खाद्यान्नों के भंडारण में असक्षमता के कारण सड़ने के बजाय उन्हें गरीबों में बांटने के आदेश देने पड़े थे। उपभोक्ता मामले के 2013 के प्रतिवेदन के अनुसार 2012 मार्च के अंत तक 87.86 लाख मीट्रिक टन गेंहू कवर्ड अंड प्लिंथ रखा गया है। इसका मतलब आज भी हमारे पास आवश्यक भंडारण क्षमता उपलब्ध नहीं है। एफसीआई द्वारा भंडारण क्षमता विकसित करने के लिए 2006-07

* Speech was laid on the Table

से 2011-12 के दौरान 163.38 लाख मीट्रिक टन अतिरिक्त क्षमता परिकल्पित की थी, लेकिन केवल 33.67 एलएमटी निर्मित किए गए। 2012 के उपलब्ध आंकड़ों के अनुसार फूड कार्पोरेशन आफ इंडिया की खुद की उपलब्ध भंडारण क्षमता 156.40 एलएमटी तथा किराए की 179.64 है यह आज भी नाकाफी है। इसी तरह फूड सिक्योरिटी के लिए आवश्यक मानव संसाधन की कमी का भी सामना करना पड़ेगा। आज हम सार्वजनिक वितरण प्रणाली के अंतर्गत अनाज उपलब्ध कराने तथा इसके भंडारण और परिवहन और सुरक्षा हेतु आवश्यक मानव संसाधन उपलब्ध नहीं करा पाए हैं। आज भी मानव संसाधन के अभाव में खाद्यान्नों की हानि, उसका सड़ना और चोरी और कालाबाजारी के मामले बड़े पैमाने पर उजागर हो रहे हैं। अप्रैल, 2013 के अनुसार भारतीय खाद्य निगम के आदेश अनुसार खाद्य सुरक्षा के लिए करीब 15 हजार 306 सुरक्षा कर्मी की कमी हो रही है। इसके अलावा डेपो कॅडर, जनरल एडमिनिस्ट्रेशन और क्वालिटी कंट्रोल में भारी रिक्तियां होने के कारण यह व्यवस्था डगमगाई है। ऐसी स्थिति में आज हम खाद्य सुरक्षा के क्रियान्वयन को सुनिश्चित कैसे समझ सकते है, इसका भी विचार हमें करना होगा।

खाद्य सुरक्षा विधेयक लागू होने के पश्चात् सरकार द्वारा ग्रामीण क्षेत्रों के 75 प्रतिशत और शहरी क्षेत्रों के 50 प्रतिशत और देश के कुल 67 फीसदी लोगों को खाद्य सुरक्षा उपलब्ध कराने के बारे में विचार कर रही है। सरकारी आंकड़ों के अनुसार देश के कुल 82 करोड़ लोगों को खाद्य सुरक्षा अधिकार के अंतर्गत शामिल करने की योजना है। पूर्व में बताए अनुसार इसकी अर्हता सुनिश्चित नहीं करन से आपाधापी तो मचेगी लेकिन ग्रामीण क्षेत्रों के लोगों को इसमें शामिल करने से और करीब 67 फीसदी आबादी को इस विधेयक के दायरे में लेने से इसका क्रियान्वयन सुनिश्चित करने में बड़ी कठिनाई होगी। सरकार द्वारा लोगों को 2 रुपए किलो गेंहू और 3 रुपए किलो चावल और अन्य अनाज 1 रुपए किलो देना सुनिश्चित किया है। लेकिन इसकी मात्रा प्रति व्यक्ति 5 किलो तय की है। क्या 1 व्यक्ति महीने में 5 किलो अनाज के आधार पर जीवित रह सकता है? उसको अगर अधिक अनाज की आवश्यकता होगी तो वह क्या करेगा, इसका विचार भी सरकार को करना चाहिए।

सरकार ने देश में भंडारण क्षमता बढ़ाने में अधिक ध्यान केन्द्रित करने की बजाय यह विधेयक लाने में जल्दबाजी की है। आज हम कृषि उत्पादों का निर्यात कर रहे हैं। अगर सरकार देश में उत्पादित होने वाले अनाजों का देश में ही इस योजना के अंतर्गत उपयोग करेगी, तो हमारा

कृ‍ि उत्पादों के निर्यात पर भारी कुप्रभाव पड़ सकता है। इतना ही न,हीं हमारा कृ‍ि निर्यात के कारण किसानों को मिलने वाले भारी लाभकारी मूल्य पर भी इसका कुअसर पड़ सकता है। आज हमारे देश के किसान भारी परिश्रम कर खाद्यान्नों का भारी मात्रा में उत्पादन कर रहे हैं। लेकिन सरकार द्वारा सस्ते दाम पर अनाज उपलब्ध कराने की इस योजना के कारण उनके कृ‍ि उत्पादों के न्यूनतम समर्थन मूल्य पर भी इसका असर हो सकता है। सरकार अपनी सब्सिडी के मद में अधिक बढ़ोतरी न हो इसके लिए किसानों के उत्पादों के न्यूनतम समर्थन मूल्य पर पाबंदी ला सकती है। ग्रामीण क्षेत्रों के अधिकतर लोगों को इस योजना के दायरे में लेने के बाद किसानों को उनके उत्पादों के दाम न्यूनतम समर्थन मूल्य से भी कम दामों में बेचने की दुश्वारी आ सकती है। कारण आज भी देश के सभी क्षेत्रों में सरकार न्यूनतम समर्थन मूल्य में खरीद नहीं करती है। जिन क्षेत्रों में सरकार द्वारा खरीद केन्द्र उपलब्ध नहीं है वहां के किसान अपने कृ‍ि उत्पादों का विपणन कौन से दामों में करेगें, इसका भी खुलासा सरकार को करना चाहिए।

आज सरकार द्वारा सार्वजनिक वितरण प्रणाली के अंतर्गत भारी सब्सिडी देकर लोगों को सस्ते दाम पर अनाज उपलब्ध कराया जा रहा है। सार्वजनिक वितरण प्रणाली में भारी अव्यवस्था होने के कारण यह सस्ते दाम का अनाज कालाबाजारी के माध्यम से महंगे में बाजार में उपलब्ध कराया जा रहा है। इस पर रोक लगाने में सरकार असफल साबित हो रही है। फिर सरकार खाद्यान्न सुरक्षा के अंतर्गत उपलब्ध कराए जा रहे अनाज सुनिश्चित मात्रा और मूल्य में मिलने हेतु कौन से कारगर उपाय करे,गी इसका कोई ढांचा इस अधिनियम के प्रावधानों में उपलब्ध कराया गया नहीं है। सरकार द्वारा लोगों की क्रयशक्ति को बढ़ाकर उनके द्वारा बाजार में आवश्यक वस्तुएं खरीद सुनिश्चित करने का आसान तरीका छोड़कर लोगों को सस्ते अनाज पर निर्भर करने से देश में अराजकता का माहौल पैदा होने का डर है। लोगों को अगर सस्ता अनाज आसानी से उपलब्ध होगा तो वे श्रम से विन्मुख होने का भी डर निर्माण होगा। इससे देश में श्रम प्रधान व्यवस्था को आघात लग सकता है। देश के किसानों को अपने उत्पाद के लाभकारी मूल्य मिलने में आशंका और सस्ते दाम में अनाज उपलब्ध होने के कारण लोगों में आलसी प्रवृत्ति बढ़ती दिखाई देगी।

आज देश संक्रमण की अवस्था में बढ़ रहा है। देश के लोगों में इस स्थिति में अपना योगदान देने के लिए आह्वान करने के बजाय आज हम लोगों को खाद्य सुरक्षा के नाम पर आलसी और लाचार बनाने की कोशिश कर रहे हैं। देश में भारी मात्रा में रोजगार सृजन कर लोगों को रोजगार

के द्वारा अधिक लाभकारी वेतन और उसके कारण उनकी क्रयशक्ति बढ़ाकर देश की अर्थव्यवस्था में उनका योगदान बढ़ाने की कोशिश करने की जरूरत है। लेकिन सरकार द्वारा अपने राजनीतिक एजेंडा की पूर्ति के लिए देश के लोगों को लाचार और सरकारशरण बनाने की कोशिश की जा रही है। इसका मैं पूरजोर विरोध करता हूं। सरकार द्वारा केवल मोटे अनाजों के बारे में ही खाद्य सुरक्षा का दावा किया जा रहा है। लेकिन आज देश में पो-ाण के अभाव में रक्तअल्पता और कुपो-ाण से पीड़ितों की बढ़ती संख्या को देखते हुए उन्हें आवश्यक पो-ाण मूल्य क्या केवल मोटे अनाजों की उपलब्धता से मिल पायेंगे। पिछले दिनों हंगामा की रिपोर्ट के अनुसार देश के 45 फीसदी बालक कुपो-ाण के शिकार हैं। आज सरकार द्वारा बढ़ती महंगाई को नियंत्रित नहीं करने से सामान्य सब्जी, दालें, तेल और फल खाना मुश्किल हो गया है। इसकी उपलब्धता सुनिश्चित किए बिना हम खाद्यान्न सुरक्षा की बात नहीं कर सकते। केवल दाल-चावल, गेंहू उपलब्ध कराने के बाद कोई भूखे पेट नहीं सोएगा, यह सरकार का सपना है इसे अमलीजामा पहनाने के लिए व्यावहारिक सोच आवश्यक होगी। दुर्भाग्य से सरकार द्वारा इन पहलुओं को नजरअंदाज करने के कारण यह खाद्यान्न सुरक्षा बिल फिर कालाबाजारी और महंगाई का कारक बनने का धोखा दिखाई दे रहा है। सरकार को इसका संज्ञान लेकर इस विधेयक में इसके सचेतक उपाय ढूंढने होंगे, अन्यथा यह विधेयक सरकार का नहीं लेकिन सरकार नित कांग्रेस सरकार का गरीबी हटाओ जैसे कदम होगा। उस वक्त गरीबी हटाओ के नारे देकर सरकार में आई कांग्रेस पार्टी ने गरीबी तो हटाई नहीं, आज भी खाद्य सुरक्षा को लेकर अपने राजनीतिक स्वार्थपूर्ति के लिए देश के लोगों को धोखा देकर अपने राजनीतिक स्वार्थ साधने की कोशिश के रूप में इसे जाना जाएगा।

भारी उद्योग और लोक उद्यम मंत्री (श्री प्रफुल पटेल): महोदया, एक ऐतिहासिक कानून को हम इस सदन में पारित करने जा रहे हैं और खुशी की बात यह है कि कुछ मुद्दों पर प्रश्नबिन्दु लोगों ने, हमारे कई साथियों ने रखे हैं, लेकिन उसके बावजूद आम तौर पर इस पूरे सदन में इस कानून के प्रति सहमति सभी पक्षों की ओर से, सभी हमारे साथियों की ओर से नजर आ रही है। यह बहुत खुशी की बात है। खुशी की बात यह भी है कि 21 दिन के बाद सदन चल रहा है, यह भी अपने आप में एक ऐतिहासिक बात है। हमारे संविधान के अनुच्छेद 47 के द्वारा हमारे देश के नागरिकों के प्रति हमारी कुछ जिम्मेदारियां बनती हैं और उन्हीं जिम्मेदारियों के तहत यह भी एक महत्वपूर्ण जिम्मेदारी है कि हम हमारे नागरिकों के प्रति चिन्ता व्यक्त करें और खाद्य सुरक्षा कानून उसी दिशा में एक महत्वपूर्ण कदम है। इतने व-र्ों में देश ने बहुत तरक्की की है। अभी कुछ दिनों पहले हम लोगों ने आजादी की व-र्गांठ मनायी है। निश्चित ही कई क्षेत्रों में, व-र्ा 1947 से लेकर आज व-र्ा 2013 में प्रगति हुई है या नहीं, यह किसी के लिए कोई प्रश्न का वि-नय नहीं हो सकता है। अनेक सरकारें आयीं, आपकी सरकार रही, हमारी सरकार रही, लेकिन निश्चित ही देश आगे बढ़ा है और कई क्षेत्रों में आगे बढ़ा है। अभी कुछ वक्त पहले यहां पर यूपीए की चेयरपर्सन ने भी कुछ बातें रखीं कि किस प्रकार से पिछले पांच-सात-आठ व-र्ों में हमारी सरकार ने कई महत्वपूर्ण कानून लाने का, लागू करने का काम किया है। उसी के तहत जैसे आर.टी.आई. आया, मनरेगा आया और भी हमारा ट्राइबल राइट्स का बिल आया, अनेक इस तरह के बिल आये। एक और बहुत महत्वपूर्ण योजना, बिल नहीं, लेकिन एक योजना जो हमारे देश के किसानों के लिए लागू की गयी थी, हमारे किसानों की कर्ज माफी की भी एक महत्वपूर्ण योजना पिछले कुछ व-र्ों में इस सरकार के द्वारा की गयी है। इसीलिए एक ओर हमारे देश में बहुत प्रगति नजर आ रही है, बड़े-बड़े हमारे इंफ्रास्ट्रक्चर के प्रोजेक्ट्स बने हैं, नयी फैक्ट्रियां बनी हैं, बहुत सारे विकास के काम हुए।

उसके साथ-साथ हमारे लिए शर्मनाक और दर्दनाक बात यह है कि आज भी हमारे देश के करोड़ों-करोड़ लोग गरीबी या भुखमरी का सामना कर रहे हैं। इसलिए हमें कहीं न कहीं इस बात का अहसास होना चाहिए। इस बारे में अनेक स्टडीज़ हुई हैं। हमारे सभी साथियों ने अलग-अलग बातों पर प्रकाश डाला है। कई माननीय सदस्यों ने कई स्टडीज़ को क्वोट किया है। मेरे पास भी फूड एंड एग्रीकल्चर आर्गनाइज़ेशन से लेकर कई इस प्रकार के संस्थानों की स्टडीज़ हैं। हमारे लिए दुर्भाग्य की बात यह है कि एशिया में भी कई ऐसे गरीब देश हैं जो हमसे बहुत बातों में बहुत पिछड़े हुए हैं लेकिन वहाँ गरीबी या मालन्यूट्रीशन की स्थिति हमसे बेहतर है और हम उनसे पीछे हैं। इसलिए इन सारी बातों पर यहाँ गंभीरता से चिन्तन करना ज़रूरी है। आज हम कहीं विदेश में जाएँ तो पहले कोई भी अगर भारत की बात करता है, भारत की कोई भी स्टोरी

आती है - चाहे आप सीएनएन पर देखें, बीबीसी पर देखें या कोई इंटरनेशनल मैगज़ीन देखें, उनमें केवल भारत में जो गरीबी है या भारत में जो भुखमरी है या इस तरह की जो दुर्भाग्यपूर्ण हमारे देश की घटनाएँ हैं, उन्हीं पर बार-बार प्रकाश डाला जाता है। इसलिए आज हम लोगों के लिए भी यह बहुत चिन्ता की बात होनी चाहिए। यह हमारे लिए भी एक शर्मनाक बात है कि हम यहाँ पर इस लोकतंत्र के सबसे बड़े मंदिर में बैठकर यह फैसला नहीं कर पाए हैं कि हम अपने देश के नागरिकों की रक्षा किस तरह से कर सकते हैं और इस पीड़ा से उनको कैसे मुक्त कर सकते हैं। हमें कई बार दुख होता है और यह कहने में मुझे कोई हर्ज़ नहीं है कि हमारे योजना आयोग के माध्यम से भी जो आँकड़े दिये जाते हैं - 28 रुपये या 33 रुपये गरीबी रेखा के संबंध में, मैं नहीं समझता कि मुझे या आप में से किसी को इस बारे में सहमति होगी। हमारे कई साथी बोले कि पाँच रुपये में खाना मिल जाता है, किसी ने कहा कि 12 रुपये में मिल जाता है। ऐसी बात हम लोग न करें तो अच्छा है। हम अपनी नज़र में तो छोड़ो, लेकिन दुनिया की नज़रों में हम मज़ाक के पात्र बन गए हैं। अगर हम यह कहेंगे कि 28 रुपये प्रतिदिन में कोई गरीबी रेखा से ऊपर है, तो इसका मतलब यह है कि दो वक्त की रोटी किसी को मिली, तो क्या उसको कपड़ा, शिक्षा, घर या बाकी किसी चीज़ की ज़रूरत नहीं है? गरीबी से मुक्त होने के लिए उसको केवल दो वक्त खाना मिल गया, मतलब गरीबी से वह मुक्त हो गया? आज के आधुनिक भारत में अगर हम इस परिभा-ा को लेकर चल रहे हैं तो वह ठीक नहीं है। आप चिन्ता मत कीजिए। इसीलिए सरकार यह ऐतिहासिक कारगर कानून ला रही है। अगर उस कानून में कोई कमियाँ आपको महसूस होती हैं, तो यह तो केवल एक शुरुआत है। शुरुआत तो हो रही है। यदि शुरुआत में ही किसी गाड़ी के चलने में हम रोड़े डालेंगे तो ठीक नहीं है। अभी हमारे साथी जो बोले, मैं उनकी बात का स्वागत करता हूँ कि आज एक नयी शुरुआत हो रही है। Let a beginning happen. एक चीज़ आज शुरू होगी तो कल उसमें बदलने के लिए कुछ मौका मिलेगा। यदि शुरू ही नहीं होगी तो क्या होगा? आज तक जितने भी कानून बने हैं, जितनी भी योजनाएँ हम लोगों ने दी हैं, आपकी भी सरकार थी। आपने छत्तीसगढ़ का कहा, आपने जहाँ का भी कहा, जहाँ अच्छा काम हो रहा है, हम उसका स्वागत करते हैं। लेकिन साथ-साथ आप यह मत भूलिये कि वह एक योजना है और यह एक कानून है। यह जनता को एक अधिकार मिल रहा है जबकि वह केवल एक योजना है जो आज हो सकती है और कल नहीं भी हो सकती है। इसमें एक तात्विक फर्क है और इसको समझना चाहिए। हम सब यहाँ इन सब बातों से ऊपर उठकर एक गंभीर चर्चा कर रहे हैं और इसके लिए उसको छोटे और संकुचित दायरे में न लाएँ तो मैं समझता हूँ कि यह हमारे लिए खुशी की बात होगी।

हम सभी लोग जनता के प्रतिनिधि इस सदन में बैठे हैं। आज आप जन-प्रतिनिधि के तौर पर किसी भी गाँव में जाते हैं तो आपको हर गाँव में यह शिकायत मिलती होगी कि बीपीएल में हमारा नाम नहीं है या हमारी जो सूची बनी है, वह गलत बनी है, उसमें संशोधन करिये। हम सभी सदस्यों को आज इस बात का सामना करना पड़ता है। इसीलिए हमारा एक-एक कदम उसी दिशा में जा रहा है। हम इसको क्यों छोटा बना रहे हैं? यह बीपीएल और एएवाई से हटकर है और बाकी लोगों को भी लागू करने से फायदा होगा। मैं यह मानता हूं और खुद यह कहने को तैयार हूं कि हम इसे 70 प्रतिशत गांवों में और 50 प्रतिशत शहरों में सीमित कर रहे हैं, यह आने वाले समय में यूनिवर्सल तौर पर लागू करना निहायत जरूरी होने वाला है और यह करना भी पड़ेगा, क्योंकि अगर कोई गांव शत-प्रतिशत गरीबी रेखा के नीचे रहने वालों का होगा और वहां आप कहेंगे कि हम केवल 80 प्रतिशत लोगों को देंगे और 20 प्रतिशत को नहीं देंगे तो यह बात ठीक नहीं होगी। जिनको भी जरूरत है, उन सभी लोगों को इस योजना का लाभ आने वाले दिनों में मिलना चाहिए। मिस्टर थॉमस, मैं यह निवेदन करूंगा कि इस दिशा में भी हम लोगों को सोचने की जरूरत है।...(व्यवधान)

सभापति महोदया, हमारे सदन में भी और बाहर, खाद्य सुरक्षा कानून लागू करने की बात कई व-ों से चल रही है, कई लोगों ने कहा कि इससे देश बर्बाद हो जाएगा, हमारी आर्थिक व्यवस्था खत्म हो जाएगी। यह बड़े दुख की बात है। हम लोगों को भी देश की इकोनॉमी की जानकारी है और इसमें रूचि है। लेकिन इसका मतलब यह नहीं है कि देश में गरीबों की इतनी बड़ी संख्या है और आप लाखों-करोड़ों रुपये इंफ्रास्ट्रक्चर के लिए दे सकते हैं, आप चीप लैण्ड दे सकते हैं, चीप इलैक्ट्रीसिटी दे सकते हैं, चीप वॉटर देने की बात करेंगे, सारी सुविधा देने की बात करेंगे, लेकिन आप गरीब को कहीं पैसा देना है या उसके पेट में दो रोटी डालनी है तो उसका हम विरोध करेंगे तो यह राजनीति है। इस प्रकार की बात करने वाले जो बुद्धिजीवी लोग हैं, सो काल्ड बुद्धिजीवी मैं उन लोगों को कहता हूं, मैं उनकी राय से सहमत नहीं हूं और इसीलिए अमृत्य सेन साहब के रोम के भा-ण को कोट करना चाहूंगा, हालांकि उनकी सभी बातों से मैं सहमत नहीं हूं। I would repeat, but I still want to quote something which he said in Rome, at the FAO Conference this year itself. He said:

"Indeed vast number of people on earth enjoy living standards today that our ancestors would have found difficult even to imagine. Why has this global opulence not solved the problem of hunger and under-nourished."

ग्लोबल ऑप्यूलेंस हो गया, बड़ी-बड़ी इमारतें बन गयीं, सब कुछ हो गया, लेकिन आज भी गरीबी और भुखमरी दुनिया में और हमारे देश में कायम है। That question demands an answer and the

answer must depend on, what view, what theory we have of the causation of hunger. This is his quote and this is in this context that as a nation we will have to take a view as to what has to be done. I would like to ask those economists and intellectuals that when it comes to subsidy, as I said earlier, and for various other things, they had a completely different view; when it comes to this issue, there is a completely lopsided debate inside and outside. That is why, I think, the House must be one in this issue. When it comes to looking after our people, we will go by this kind of criticisms.

महोदया, हमारे देश की इकोनॉमी एक्सपैंडिंग है। भले ही कोई कुछ भी कहे, भले ही स्लो डाउन हो। सभी लोग इसके लिए अपना अलग-अलग तर्क देते हैं। लेकिन एक बात निश्चित है कि पिछले अनेक वर्षों में, चाहे हमारी सरकार रही है या आपकी सरकार रही है, इकोनॉमिक ग्रोथ एक हेल्दी रेट से बढ़ते गया जिस वजह से आज हमारे देश में बहुत तरक्की दिख रही है। यह सब उसी का परिणाम है। आज किन्हीं कारणों से, देश के या विदेश के माहौल की वजह से हमारे देश की इकोनॉमिक एक्टिविटी स्लो डाउन हुई है तो उसका मतलब यह नहीं है कि हम हर चीज पर टीका करें या उसका खण्डन करें। इस देश ने एक ज़माने में बड़ी-बड़ी भुखमरी देखी। बड़े-बड़े प्लेग और अकाल इस देश में होते थे। आजादी के बाद अमेरिका से पीएल-480 गेहूं फेमस था, लालू जी आपको मालूम है...(व्यवधान) वहां से बढ़ कर आज हमारे देश में रिकार्ड पैदावार हो रही है।

18.00 hrs.

आज सुबह डॉ. मुरली मनोहर जोशी जी ने कुछ आंकड़े दिए। यह बात ठीक है। जब हम आज़ाद हुए थे, उस समय करीब 35-37 करोड़ की आबादी थी। आज 125 करोड़ की आबादी है। उसी भूमि में आज इतनी बड़ी संख्या में पैदावार हुई। केवल इतनी पैदावार का ही सवाल नहीं है। आज देश में हम केवल कंजम्पशन करते हैं। इतना ही नहीं, इस वर्ष दो लाख बत्तीस हजार करोड़ रुपये का एग्रीकल्चरल प्रोड्यूस का एक्सपोर्ट हुआ है। यह कोई छोटी बात नहीं है। इस देश के किसानों को हम जितनी बधाई दें, वह कम है। मैं समझता हूं कि सारा सदन हम से सहमत होगा। मुझे दो मिनट बोलने दीजिए।

I will request the Congress Party to reduce its time. I am speaking for the Government.

India is the largest producer of milk, pulses, livestock, jute and tea in the world. It is not a small thing. India is the second largest producer of wheat, rice,

sugarcane and groundnut which is also not a small achievement. Whatever we may say, India does not have a big land area. Do not compare India with America, Australia, Brazil and all other such countries. They have got large lands and very little population to look after. हमारे यहां फ्रैग्मैंटेड लैंड होल्डिंग है, छोटी लैंड होल्डिंग है। इसके बाद भी आज हमारे देश के किसानों ने यह जो कर के दिखाया है, यह कोई छोटी बात नहीं है।

India is the second largest producer of vegetables after China. India was a net importer of cotton. In recent years it has become a net exporter of cotton. Our emphasis on animal husbandry, dairy and fisheries has also paid us rich dividends.

आप को आश्चर्य होगा। The value of milk production alone in India is Rs. 3.25 lakh crore a year. All that money goes back to the farmers, to the rural economy. यह कोई छोटी बात नहीं है।...(व्यवधान)

डॉ. तरुण मंडल (जयनगर) : सर, क्या आप जानते हैं कि बच्चों को दूध नहीं मिलता है? ...(व्यवधान)

सभापति महोदया : डिस्टर्ब न करें।

...(व्यवधान)

श्री प्रफुल पटेल : हमारे सारे प्रश्न हल हो गए, ऐसी बात नहीं है। I am not giving you any rosy picture. I am giving you only the figures of what is happening in India. So, please acknowledge what is happening. I am not giving you a rosy picture of tomorrow. Why don't you give credit to the people? I am not taking credit. I am saying the farmers of India deserve credit. That is why I am saying this. Please look at what is happening.

The agriculture credit in India in 2004 was Rs. 87,000 crore. The agriculture credit in 2013 is Rs. 7 lakh crore. ...(व्यवधान)

सभापति महोदया : कोई माननीय सदस्य बीच में न बोलें।

...(व्यवधान)

SHRI PRAFUL PATEL: Madam, I am not going to yield. ...(व्यवधान)

सभापति महोदया : बैठिए। ठीक है।

...(व्यवधान)

सभापति महोदया : आप चेयर को संबोधित कर के अपना भा-ण समाप्त करें।

…(व्यवधान)

SHRI PRAFUL PATEL: Madam, he is taking my time. I repeat I am not speaking anything which is fiction. I am only speaking the facts. If people are not happy to listen to the facts, I am sorry.

किसानों की बात यहां हमारे बहुत सारे साथियों ने रखी और यह सही बात है कि अगर यह सब करते हुए हम ने किसानों का ध्यान नहीं रखा तो निश्चित रूप से हमारे देश में कल बहुत बड़ा संकट आएगा। आज कृ-ि क्षेत्र में 60 लाख करोड़ रुपये का ऋण है। आज आप लोगों को मैं याद दिलाना चाहता हूं कि 550 रुपया मिनिमम सपोर्ट प्राइस था। मुझे याद है क्योंकि मेरी कंस्टीट्युन्सी में केवल धान की फसल होती है। पैडी का दाम वहां पर आप के रहते हुए सात सालों में 70 रुपये बढ़ा और पिछले आठ व-ों में धान का भाव 550 रुपये से बढ़ कर आज 1310 रुपये हो गया है। …(व्यवधान)

सभापति महोदया : प्रफुल जी, अब आप कंक्लुड कीजिए।

…(व्यवधान)

सभापति महोदया: जब आप बोलेंगे, तब इसका उत्तर देना।

…(व्यवधान)

MADAM CHAIRMAN: Mr. Patel, please conclude now.

… (*Interruptions*)

सभापति महोदया: आपकी तरफ से जब बोलेंगे, तब आप इस बात को बोलना।

…(व्यवधान)

सभापति महोदया: प्रफुल जी, अब आपका समय हो गया है, आप कंक्लुड कीजिए।

…(व्यवधान)

MADAM CHAIRMAN: Please conclude now.

… (*Interruptions*)

सभापति महोदया: प्रफुल जी, आपका समय पूरा हो गया है।

SHRI PRAFUL PATEL: I have not finished… (*Interruptions*)

MADAM CHAIRMAN: You will have to conclude now.

… (*Interruptions*)

सभापति महोदया: कृपया आप अभी बैठ जाइए। आपके यहां से जब बोलेंगे, तब इसका उत्तर देना।

…(व्यवधान)

सभापति महोदया: कृपा कर आप बैठ जाइए।

…(व्यवधान)

MADAM CHAIRMAN: Please conclude now.

… (*Interruptions*)

श्री गणेश सिंह : समर्थन मूल्य सरकार ने बढ़ाया है, लागत खर्च कितना आ रहा है?...(व्यवधान)

सभापति महोदया: गणेश जी, यह कोई प्रश्न-काल नहीं है।

…(व्यवधान)

श्री प्रफुल पटेल: पहली हरित क्रांति जो हमारे देश में आई,...(व्यवधान)

सभापति महोदया: प्रफुल जी, अब आप कंक्लुड कीजिए, नहीं तो मुझे बंद करना पड़ेगा।

…(व्यवधान)

सभापति महोदया: आपका समय हो गया, कांग्रेस का भी हो गया।

SHRI PRAFUL PATEL: The Congress Party will give time, I have no problem… (*Interruptions*)

सभापति महोदया: ऐसे नहीं होता है।

…(व्यवधान)

MADAM CHAIRMAN: This is not the way to speak.

… (*Interruptions*)

SHRI PRAFUL PATEL: I am speaking for the Government; the Congress Party's time can also be adjusted in my time… (*Interruptions*)

पहली हरित क्रांति हमारे देश में जो आई, दूसरी हरित क्रांति में असम, बिहार, छत्तीसगढ़, झारखंड. ओडिशा, ईस्टर्न यू.पी. और बंगाल, ये आज दूसरी हरित क्रांति की ओर हैं। आज 55 प्रतिशत हमारे देश में चावल का उत्पादन इन राज्यों से अब होने लगा है, मैं समझता हूं कि यह हमारे लिए नयी आशा की एक किरण है। इसीलिए हम लोगों को बहुत सारे पहलुओं पर काम करना होगा।

MADAM CHAIRMAN: Please conclude now.

…(व्यवधान)

SHRI PRAFUL PATEL: We will have to improve our entire infrastructure. We have to do a lot of other things… (*Interruptions*) एक महत्वपूर्ण बात है, There are some important observations which we will have to make… (*Interruptions*)

सभापति महोदया: प्रफुल जी, आपका समय पूरा हो चुका है।

SHRI PRAFUL PATEL: I quote from Lester Brown, President of the Earth Policy Institute at Washington… (*Interruptions*) Please listen, it is important… (*Interruptions*)

MADAM CHAIRMAN: आप एक मिनट में अपनी बात पूरी करिए, otherwise, nothing will go on record.

SHRI PRAFUL PATEL: I will. मैं निश्चित ही आपको कहना चाहूंगा, ये बहुत इम्पोरटेंट चीजें हैं। There are many important things, I have said and I can still say. If they want to take it just in a slinging match, there is no end to it.

MADAM CHAIRMAN: Thank you.

SHRI PRAFUL PATEL: If that is the attitude then I do not think it is worth my time and time of the House for me to read and to speak something which is serious. If that is the way we are going to get things then my young friend should, at least, not speak like that. He has still a long way to go. I only want to say… (*Interruptions*)

MADAM CHAIRMAN: Praful Ji, please conclude.

SHRI PRAFUL PATEL: Madam, there are many important things.

MADAM CHAIRMAN: I know that. Everybody has got important points to make. You will have to conclude now.

… (*Interruptions*)

SHRI PRAFUL PATEL: I must clarify that there has been a kind of a campaign by some sections to say that my Party of Mr. Pawar is against this Food Security Bill. There is nothing of that sort. In fact, Mr. Pawar has always said; जो शरद पवार जी ने हमेशा कहा है कि यह सारा करते हुए हमको, जैसा हमारे बहुत सारे साथियों ने कहा कि किसानों के बारे में, जब तक हम उनकी पैदावार के बारे में नहीं सोचेंगे, जब तक उनकी फसल के रैम्युनरेटिव प्राइस

के बारे में नहीं सोचेंगे, तब तक यह अन्न खाद्य सुरक्षा, जो भी हम करना चाहते हैं, जब अन्न पैदा ही नहीं होगा तो हम सुरक्षा किस बात की दे पाएंगे। इसीलिए हम लोगों को आज हमारे किसानों के प्रति ज्यादा से ज्यादा ध्यान देना है, किसानों की पैदावार बढ़ाने के लिए हम लोगों को बहुत सारी चीजों पर आगे आने वाले दिनों में काम करना है।

इन्हीं शब्दों के साथ मैं इस कानून के प्रति हमारा समर्थन व्यक्त करता हूं।

***श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह):** सरकार खाद्य सुरक्षा विधेयक पारित करने जा रही है मुझे बड़ी खुशी है, किन्तु इसमें अनेक खामियां हैं। अतः मैं इसमें संशोधन हेतु कुछ सुझाव देता चाहता हूं-

1. गरीबी रेखा से नीचे जीवनयापन करने वालों को भोजन का हक दिलाने वाले इस खाद्य सुरक्षा विधेयक के तहत राशन की दुकानों के माध्यम से अनाज के अतिरिक्त दालें व अन्य पो-नक तत्व भी मुहैया कराए जाने चाहिए और वे उन तक पहुंच रहे हैं ऐसा सुनिश्चित किया जाना चाहिए।

2. किसान द्वारा बहुतायत में अनाज उत्पादित किया जाता है, किन्तु सरकार द्वारा उसके भण्डार की उचित व्यवस्था नहीं होती जिसके कारण या तो किसान के पास ही सड़ जाता है अथवा सरकारी गोदामों में सड़ जाता है। अतः भण्डारण क्षमता को बढ़ाया जाना चाहिए और उसे अत्याधुनिक बनाया जाना चाहिए।

3. गोदामों में सड़ गया अनाज जो गरीबों में वितरित कर दिया जाता है उससे उनमें अत्यधिक कुपो-ण उत्पन्न होता है और उनका विकास नहीं हो पाता है। इसे दूर किया जाना चाहिए।

4. खाद्य सुरक्षा विधेयक में गरीबों के लिए बहुत कुछ है, किन्तु वह उसे प्राप्त होता है या उसके पास पहुंचने से पहले कोई और उसका लाभ उठा लेता है यह सुनिश्चित करना अति आवश्यक है जो इस बिल में कहीं दिखाई नहीं देता।

5. महंगाई की बढ़ती मार के कारण देश के अन्य लोग त्राहि-त्राहि कर रहे हैं। अतः उनका भी इस विधेयक में ध्यान रखा जाना चाहिए।

अतः आज भारत को आवश्यकता है ऐसे खाद्य सुरक्षा विधेयक की जो देश, प्रशासन और समाज में व्याप्त अनियमितताओं को सख्ती से दूर कर सके।

---

* Speech was laid on the Table

***SHRI ANTO ANTONY (PATHANAMATHITTA):** First of all I take this opportunity to congratulate the UPA Government and the Hon'ble Minister for introducing the Food Security Bill. It is not an exaggeration to state that the Bill is a historic move, which will bring tremendous changes in our society. As we know, we have achieved self-sufficiency in food grains, vegetables, milk and milk products etc. It is the result of a volley of noble initiatives since the independence to time to time. Our five year plan, Green Revolution, White Revolution etc have played a major role in this regard. Today we are able to export our agricultural products to the various parts of the Globe. If we take the case of rice, India is the largest exporter of rice in the world.

Despite of the saga in food production, it is painful to state that around one-third of our fellow-citizens still live in utter poverty. According to the Multi-dimensional Poverty Index of UNDP (2011), India's position is at 75 among 109 countries. As per the data provided by UNICEF, 43% children in India under five years are underweight, whereas the rate in the world as a whole is 16 percent. Moreover, the "State of the World's Mothers 2013 Report, shows that India has the highest number of deaths of newborns on the first day of life. As many as 309,000 newborns die each year on the day they are born. This rate is 29 percent of the global total. Maternal malnutrition is considered to be one of the reasons for the highest number of deaths of newborns in the country.

If we examine all these issues carefully, we will realize that the state of food insecurity among the people below poverty due to their lack of economic access to healthier food is a major challenge our country faces today. Food and Agriculture Organization (FAO) of the United Nations defines food security as: "a situation that exists when all people, at all times, have physical, social and economic access to sufficient, safe and nutritious food that meets their dietary needs and food preferences for an active and healthy life". It is a condition that ensures the consumption of the nutritional target of or above 2,100 calories per

* Speech was laid on the Table.

day per person. In terms of this standard, 24.6 crore people in the country are food insecure and it make up 30 percent of the total food insecure people in the world.

National Food Security Bill is to overcome these challenges. It proposes to provide food and nutritional security by ensuring access to adequate quantity of quality food at affordable prices so that all citizens in this great nation can lead a healthy life with dignity.

The Bill ensures food supply entitlements to 75 percent of rural and 50 percent of urban people. The households covered under Antyodaya Anna Yojana shall be entitled to receive thirty-five kilograms of food grains per household per month. Those who belong to priority households shall get five kilograms of subsidized food grains per person per month. The Bill proposes that the subsidized price of rice shall not exceeding rupees three per kg, for wheat rupees two per kg, and rupee one per kg for coarse grains for a period of three years from the date of commencement of the Act.

The Bill ensures meal at free of cost to pregnant women and lactating mothers during pregnancy and six months after the child birth through the local Anganwadis. There are provisions in the Bill to ensure meal entitlements of children between the ages of six months and 14 years and malnourished children. The Bill seeks the proactive role of Panchayats, self-help groups, and co-operatives in public distribution. Initiatives to ensure women empowerment are also welcomed.

Sections 3-7 of the Bill lay down provisions for ensuring food security to the most deserved categories such as pregnant women, lactating mothers and malnourished children in the country. I welcome the Government's decision to cover the people under deserving sections of our society. However, the present Bill is limited in its scope if we compare with the Food Security Bill-2011 introduced in the Lok Sabha in 2011, vide Bill NO. 132 of 2011. For instance, 2011 Bill had certain provisions to ensure food security of the destitute, disaster affected and homeless persons. In our country, there have been a lot of welfare

institutions to look after people who belong to the above categories. Such institutions including orphanages and old age homes are functioning in the country either under the aegis of the Government or the charitable institutions. If the Government is ready to re-insert the sub-sections 3,4 and 9 of section 2 as well as sections 8 to 12 of the 2011 Bill to the present Bill, then the destitute, disaster affected and homeless persons respectively will be entitled to get the benefits of the Food Security.

The 2011- Bill had a category of general household, who are not the part of the priority households. According to the sub-section one of the Section three of the 2011 Bill, the general households were entitled to get three kilograms of food grains per person per month at subsidized prices. Moreover, it also ensured the supply of seven kilograms of food grains per person per month for priority households. However, Sub-section one of the Section three of the 2013 Bill, omits general households. Therefore, general households are not eligible to get three kilograms of food grains per person per month at subsidized prices.

Being the representative from Kerala, I would like to share some concerns of the people in my State regarding the impacts of the Sub-section one of the Section three of the 2013 Bill. Present population of Kerala in the rural areas is One crore Seventy four lakh Fifty five thousand Five hundred and six (1,74,55,506) and the number of their counterparts in urban areas is One crore Fifty nine lakh Thirty two thousand One hundred and Seventy one (1,59,32,171). If Sub-section one of the Section three of the 2013 Bill will come into force, around 123 lakh people in Kerala will be excluded from the Public Distribution System (PDS).

Moreover, reducing the quantity of subsidized food grains will also have adverse impact on Kerala. Sub section one of the Section three (Sub section 1 of the Section 3) of the 2013 Bill reduces the quantity of subsidized food grains to the priority households from seven to five kilograms per person per month. If this clause is accepted, there will be a loss of Forty two thousand Nine hundred and

Forty-four Metric Ton (42,944 MT) of food grain allocation per month to the State of Kerala.

Kerala is a food deficit State, and its food availability is largely dependent on the well established public distribution system. Reduction in number of PDS beneficiaries and a reduction ‘in the quantity of subsidized food grains compel Kerala people to depend more on private sector for food grains. It may cause a massive hike in prices of food items in Kerala. Therefore, I propose to amend Sub-section one of the Section three of the National Food Security Bill-2013 by inserting the clause as follows:

“Every person belonging to priority households and general households, identified under sub-section (1b) of section 10, shall be entitled to receive every month from the State Government, under the Targeted Public Distribution System, seven kilograms of food grains per person per month for priority households and not less than three kilograms of food grains per person per month for general households, at subsidized prices specified in Schedule I”.

Thereafter, I propose to amend sub-section (1b) of section 10 by inserting the clause as following:

> “the remaining households as priority households and general households to be covered under the Targeted Public Distribution System, in accordance with such guidelines as the State Government may specify”

I also suggest to amend the Schedule I of the National Food Security Bill-2013 as the following:

> 'Priority households and general households shall be entitled to food grains under section 3 at the subsidized price not exceeding Rupees 3 per kg for rice, Rupees 2 per kg for wheat and rupee 1 per kg for coarse grains for a period of three years from the date of commencement of this Act; and thereafter, at such price, as may be fixed by the Central Government, from time to time, not exceeding,-

i) The minimum support price for wheat and coarse grains; and

(ii) the derived minimum support price for rice, as the case may be'.

I propose to replace the term eligible households by priority households and general households, in Sub-Sections one and three of the Section twenty-two and Sub-section three of the Section twenty-four.

Section 22 of the Bill stipulates that procurement allocation of food grains is the obligation of the Central Government. It empowers the Central Government to augment the storage facilities across the country. There is a mismatch between storage capacity and food grain requirements in the State of Kerala. For instance, storage capacity of FCI godowns in Kerala is 5.13 lakh Metric Ton, where as the quarterly requirement of food grain is 6.91 lakh Metric Ton. Therefore, I request the Government to enhance the storage capacity of godowns in Kerala.

While appreciating the brave step of the Government to ensure food security of each and every human being in the country, I also request the Government to take a positive step on the above requests.

***श्री दिनेश चन्द्र यादव (खगड़िया):** खाद्य सुरक्षा बिल की सार्थकता तब सफल होगी जब राज्य के ऊपर पड़ने वाले वित्तीय भार को केन्द्र सरकार वहन करेगी । केन्द्र सरकार डीलर कमीशन, ट्रान्सपोर्टेशन का खर्च वहन करे । साथ ही राज्य में भंडारण के लिए आवश्यकतानुसार गोदाम बनाने के लए राशि केन्द्र सरकार वहन करे ।

बिहार पिछड़ा राज्य है वहां की वित्तीय स्थिति ठीक नहीं है, यदि वहाँ पड़ने वाले खर्च का वहन केन्द्र सरकार नहीं करेगी तो यह योजना कैसे लागू हो सकती है ।

मैं बिल का समर्थन करता हूँ ।

* Speech was laid on the Table

*श्री बालकृ-ण खांडेराव शुक्ल (वडोदरा): मैं केन्द्र सरकार का ध्यान उपरोक्त वि-नय में आकृ-ट करना चाहता हूं। चूंकि मैं गुजरात से आता हूं, इसलिए मैं गुजरात के कुछ तथ्यों के साथ मेरे विचारों को जोड़ रहा हूं।

1) 136.49 लाख गरीबी रेखा से ऊपर के लोग अनाज से वंचितः

सार्वजनिक वितरण प्रणाली व्यवस्था के अंतर्गत एपीएल केटेगरी के राशनकार्ड धारकों को मासिक प्रति व्यक्ति 2.500 कि.ग्रा. और प्रतिकार्ड 15 कि.ग्रा. गेहूं रु. 7.50 के दर से वितरीत किया जाता था। इस तरह गरीबी रेखा से ऊपर के लगभग 27 लाख परिवारों को खाद्य सुरक्षा बिल पारित होने से पहले अनाज मिलता था, लेकिन खाद्य सुरक्षा बिल 2013 पारित होने से ये 27 लाख परिवार, याने की राज्य की तकरीबन 23 प्रतिशत बस्ती को लक्षित सार्वजनिक वितरण व्यवस्था के अंतर्गत मिलने वाले अनाज का लाभ नहीं मिलेगा। इससे ये स्प-ट होता है कि ये बिल पारित होने से गरीबी रेखा से ऊपर के लोगों को मिलने वाला अनाज का लाभ बंद हो जाएगा।

2) बीपीएल परिवार वालों को मिलने वाले अनाज में कटौतीः-

सार्वजनिक वितरण प्रणाली व्यवस्था अंतर्गत बीपीएल राशन कार्ड धारकों को 35 किलो अनाज मिलता था, लेकिन इस बिल में बीपीएल केटेगरी को ध्यान में नहीं लिया गया है और अग्रिमता परिवारों को केटेगरी बनाकर ऐसे परिवार तय करने की कार्यवाही राज्य सरकार को दी गई है।

अग्रिमता पाने वाले परिवार तय करने में बीपीएल राशनकार्ड धारकों को समावि-ट किया जाए, तो अब से प्रतिमाह, प्रतिव्यक्ति 5 कि.ग्रा. अनाज मिलने का पात्र होगा। 5 व्यक्तियों का परिवार एक यूनिट के बराबर मानकर, बीपीएल परिवार वालों को 25 कि.ग्रा. अनाज मिलेगा। इस तरह, पहले जो मासिक 35 कि.ग्रा. अनाज मिलता था, उसमें अब 10 कि.ग्रा. की कटौती होगी। राज्य के बीपीएल राशनकार्ड धारकों को मासिक 10 कि.ग्रा. अनाज कम मिलेगा। ये गरीब परिवारवालों के साथ घिनौना मजाक है और गरीब परिवारवालों के पेट पर लात मारने के बराबर है।

* Speech was laid on the Table

3) भारत सरकार की मध्याह्न भोजन योजना की बराबरी में भी खाद्य सुरक्षा बिल के हिसाब से कम प्रमाण में मिलने वाला अनाज का जत्था

बिल के हिसाब से अग्रिमता प्राप्त परिवार के व्यक्ति को प्रति माह 5 कि.ग्रा. अनाज के हिसाब से दैनिक 165 ग्राम अनाज मिलेगा।

मध्याह्न भोजन योजना के अंतर्गत 12 से 14 साल के बच्चों को दोपहर के एक वक्त के खाने के लिए भारत सरकार ने जो मापदंड बनाए हैं, वो इस प्रकार के हैः

-150 ग्राम अनाज, 30 ग्राम दाल और 75 ग्राम सब्जी ।

इस प्रकार 180 ग्राम (अगर सब्जी को न गिने तो, अगर सब्जी को गिनती में ले तो 255 ग्राम होता है) 1 वक्त के खाने के लिए दिए जाने वाली भारत सरकार की ही नीति है। जब कि मध्याह्न भोजन योजना की नीति के हिसाब से 165 ग्राम अनाज 1 दिन के लिए पेट की भूख भरने के लिए अपर्याप्त है। मध्याह्न भोजन योजना अंतर्गत 12 से 14 साल के बच्चों के लिए 255 ग्राम अनाज और सब्जी दी जाए, ये भारत सरकार की ही नीति है। जब कि खाद्य सुरक्षा बिल के हिसाब से अग्रिमता धारक परिवार वाले व्यक्तियों को दिन का 165 ग्राम अनाज दिया जाता है, वो बहुत ही अपर्याप्त और कम है।

4) मध्यम कामगिरी करने वाले आदमी की कैलेरी जरूरीयात के बराबरी में भी अनाज में कटौती

नेशनल इन्स्टीट्यूट ऑफ न्यूट्रीशन के 2009 के सर्वे के हिसाब से मध्यम कामगिरी करने वाले आदमी को कुल मिलाकर 2480 कैलोरी की जरूरीयात होती है, जिसके लिए दैनिक 718 ग्राम अनाज की जरूरीयात रहेगी।

खाद्य सुरक्षा बिल 2013 अंतर्गत अंत्योदय और अग्रिमता धारक परिवारों को दैनिक 233 और 165 ग्राम अनाज मिलेगा, जो कि जरूरीयात कैलोरी के सामने काफी कम है, जो निम्नलिखित पत्रको द्वारा स्वयं स्प-ट होगा।

100 ग्राम अनाज की वैल्यू

वस्तु	कैलोरी	प्रोटीन ग्राम	फैट ग्राम	कार्बोहाईड्रेट ग्राम
गेहूं	346	11.8	1.5	71.2
चावल	345	6.8	0.5	78.2

(सोर्सः न्यूट्रीश्यन वैल्यू ऑफ इन्डियन फूड, एनआईएन 1978)

अग्रिमता परिवारों को 2480 कैलोरी के लिए अनाज की जरूरीयात

कैलोरी	जरूरी अनाज (कि.ग्रा. में)		बिल के अंतर्गत मिलने वाला अनाज (कि.ग्रा. में)			
			5 व्यक्ति के परिवार के लिए		बीपीएल परिवार के लिए	
	दैनिक	मासिक	दैनिक	मासिक	दैनिक	मासिक
2480	0.718	21.565	0.233	7.00	0.165	5.00

5) बीपीएल परिवार वालों पर मासिक आर्थिक बोझः

खाद्य सुरक्षा बिल पारित होने से पहले बीपीएल परिवार को प्रतिमाह 35 कि.ग्रा. अनाज का वितरण किया जाता था, जिसके प्रमाण और भाव निम्नलिखित हैं।

पहले का खर्च

35 कि.ग्रा. अनाज के लिए खर्च (बिल आने से पहले)

अनाज	जत्था	कीमत (रु.)	खर्च (रु.)
गेहूं	13	2.00	26.00
चावल	3	3.00	9.00
गेहूं	16	7.50	120.00
चावल	3	7.00	21.00
		कुल	176.00

बिल 2013 के हिसाब से परिवार में 5 व्यक्तियों की एक यूनिट को लगने वाला 35 कि.ग्रा. अनाज के लिए होने वाले खर्च का ब्यौरा निम्नलिखित है।

बिल अंतर्गत 25 कि.ग्रा.

खुले बाजार में 10 कि.ग्रा.

अनाज	जत्था	कीमत (रु.)	खर्च (रु.)
गेहूं	19	2.00	38.00
चावल	6	3.00	18.00
गेहूं	5	19.00	95.00
चावल	5	22.00	110.00
		कुल	269.00

ज्यादा का खर्च रु. 85 प्रतिमाह

ऊपर के दोनो को-टकों का अगर हम तुलनात्मक अध्ययन करें तो बिल पारित होने से पहले बीपीएल परिवार को 35 कि.ग्रा. अनाज रु. 176/- में मिलता है, जो कि बिल 2013 पारित होने के बाद 35 कि.ग्रा. अनाज में से 10 कि.ग्रा. अनाज खुले बाजार में से खरीदना पड़ेगा और जिसके लिए प्रतिमाह रु. 261/- का खर्च होगा। इस तरह बीपीएल परिवार वालों पर रु. 85/- प्रतिमाह का आर्थिक बोझ बढ़ेगा। बिल 2013 पारित होने से बीपीएल परिवार वालों का आर्थिक बोझ घटने के बजाए बढ़ रहा है, जो कि चिन्ता का वि-नय है।

6) खाद्य सुरक्षा बिल 2013 के अंतर्गत अग्रिमता धारक परिवारों का क्राईटेरिया तय करने की जिम्मेदारी राज्य सरकार कीः-

खाद्य सुरक्षा बिल 2013 की धारा 10 के अंतर्गत अग्रिमता धारक परिवार तय करने के लिए 180 दिन की समय मर्यादा तय की गई है। एनएसएसओ 2011 के मुताबिक ग्रामीण क्षेत्र की 258.78 लाख और शहरी क्षेत्र की 124.06 लाख जनसंख्या, कुल मिलाकर 382.85 लाख बस्ती को समाने के लिए कहा गया है। कुल 382.85 लाख जनसंख्या में से अंत्योदय परिवार वालों को निकालने के बाद लगभग 344 लाख बस्ती को बिल 2013 के अंतर्गत समावेश करना है। राज्य के शहरी और ग्रामीण क्षेत्र की इस बस्ती को समावेश करने के लिए अग्रिमता धारक परिवार वालों की पहचान की जिम्मेदारी राज्य सरकार को सौंपी गई है, जो कि बड़ी चुनौती साबित होगी। भारत सरकार ने अग्रिमता धारक परिवार चुनने की कामगिरी राज्य सरकार को सौंपने के बजाए केन्द्र कक्षा से एक समान मापदंड नक्की करने चाहिए थे। उसके बदले राज्य सरकारों को जिम्मेदारी सौंपने से देश के तमाम राज्यों में इसके लिए अलग-अलग मापदंड तय किए जाएंगे, एक समानता नहीं रहेगी।

दूसरी बात, 180 दिनों में अग्रिमता धारक परिवार चुनकर, उनकी यादी तैयार करना ये एक काफी लम्बी प्रक्रिया है, जिसके लिए 180 दिनों की अवधि कम है, ये समय मर्यादा बढ़ानी होगी।

7) खाद्य सुरक्षा बिल 2013 के कालम 23 अंतर्गत भारत सरकार द्वारा अनाज का कम मात्रा दिए जाने पर अनाज के बदले आर्थिक सहायताः-

खाद्य सुरक्षा बिल 2013 के कालम 23 अंतर्गत भारत सरकार द्वारा किसी कारणवश अगर अनाज का कम जत्था वितरित कया जाए तो उसके बदले आर्थिक सहायता का प्रावधान किया गया है। भारत सरकार आर्थिक सहायता देगी, लेकिन राज्य सरकार अनाज की व्यवस्था किस प्रकार करेगी? जब कि भारत सरकार कायदे के आधार पर राईट टू फूड देती है, तब खुद के लिए जिम्मेदारी से पल्ला नहीं झाड़ना चाहिए। ये भारत सरकार की ही जिम्मेदारी बनती है कि अनाज का तय किया हुआ हिस्सा हर एक राज्य को मिले। मुझे लगता है कि ये उपरोक्त कलम राज्यों को अपनाने के लिए काफी बाधारूप साबित होगी।

***श्री अशोक अर्गल (भिंड):** केन्द्र सरकार ने खाद्य सुरक्षा विधेयक चर्चा एवं पास करने हेतु प्रस्ताव लायी हैं। आज देश में खाद्यान्नों के भंडारण की भारी कमी है जिसके कारण लाखों टन गेहूं बरसात में खराब हो जाता है, चूहे खा जाते हैं । इस मामले पर उच्चतम न्यायालय द्वारा कई बार टिप्पणी की है । सड़ने, खराब होने की जगह इसे गरीबों को बांट देना चाहिए ।

सरकार ने रोजगार गारंटी योजना के माध्यम से गरीबों को रोजगार देने की योजना बनाई है । वह अच्छी है परंतु जो राशि उन्हें देने हेतु रखी है वह काफी कम है । जब सांसदों को प्रतिदिन वेतन के अलावा 2000 रूपये प्रतिदिन भत्ता देते हैं तो इस बढ़ती महंगाई को देखते हुए कम से कम 1000 रूपये प्रतिदिन मिलना चाहिए । यदि सरकार यह व्यवस्था करती है तो लोग इस योजना में रूचि लेंगे और यह सफल भी हो जाएगी । आज पीडीएस सिस्टम पूरी तरह से सफल नहीं है । इसे और सख्त बनाए जाने की जरूरत है। इसमें यदि कहीं कोई अनियमितता मिले तब उसका निराकरण तत्काल कलेक्टर करे । दोनियों के खिलाफ कार्यवाही भी होनी चाहिए । सरकार ने चुनाव पूर्व घोनणापत्र में कहा था कि हम 100 दिन में महंगाई को कंट्रोल करेंगे । आज इसके परीक्षण की जरूरत है कि उस समय आवश्यक वस्तुओं के दाम क्या थे आज उनके भाव कितने बढ़े हैं । इसको ध्यान दिए जाने की जरूरत है । क्या इसी तरह से देश से गरीबी हटेगी । आज पुनः चिंतन करने की जरूरत है कि हम गरीबों को न्याय दे रहे हैं या धोखा दे रहे हैं । आपका नारा था कि कांग्रेस का हाथ, गरीबों के साथ है । इसमें कितनी सच्चाई है । इससे लगता है कि आप देश के नागरिकों को धोखा देकर अपने राजनीतिक स्वार्थ साधने की कोशिश की जा रही है ।

* Speech was laid on the Table

DR. M. THAMBIDURAI (KARUR): Madam Chairman, I rise to oppose the National Food Security Bill, 2013 'in the present form' as it affects many States including our State of Tamil Nadu. Already the Minister said in his speech that nearly 18 States are affected. That is why he has come forward to give some protection to those States. Therefore, this Bill in its present form is affecting our State, Tamil Nadu; that is why AIADMK Party is opposing it.

Also the hon. Minister said, this is the first time in the history that he brought this kind of a Bill. But I want to say, this is not the first time. Perarignar Anna, former Chief Minister of Tamil Nadu, introduced food security when he assumed power in 1967. He gave, at that time, one measure of rice per rupee in spite of a lot of financial difficulties that Tamil Nadu faced at that time. Therefore, it is not the first time in the history, as he said. This kind of scheme was initiated by Tamil Nadu. Also, the scheme was later followed by Puratchi Thalaivar, MGR when he assumed power, with subsidized rate kilogram of rice scheme. Also, this is being continued by the present Chief Minister, Dr. Amma, by giving 20 kilogram of rice to ration card holder on costless basis. You are telling about the Targeted Public Distribution System. We want Universal Public Distribution System as implementing in Tamil Nadu; then only you can give food security to the poor man. When the Bill is providing food free, how can you call it as food security for the poor man? It is our Indian culture to give free food to the poor people. But you are not following that. You are giving rice at a cost of Rs. 3 per kilogram. Why are you charging the price? The Supreme Court, in its recent observation has said, we are having a lot of food-grains in the godowns, which is rotting. Even rats are eating that. You are allowing rats to eat but you are not thinking about the poor men. You are charging price for the rice at Rs. 3 per kilogram. How can we support this Bill? But our Tamil Nadu Chief Minister is giving 20 kilogram of rice per family on costless basis. You are giving 5 kilogram of food-grains per family member per month. For example in a family two members are there, how much are you going to give? You are going to give only

10 kilogram. Suppose there are three members in a family, husband, wife and one daughter or son, then you are going to give 15 kilogram of food-grains. But our hon. Chief minister of Tamil Nadu is giving 20 kilogram of rice per family. There is going to be shortage of rice. How you are going to solve it? That is why we are opposing it. In what way you are giving the guarantee to see that 20 kilogram of rice that Tamil Nadu Government is giving to the households per month be protected?… (*Interruptions*)

You are telling 'targeted' population PDS; we want 'universal' PDS. That is why we are insisting on it. In Tamil Nadu our hon. Chief Minister is giving rice to the entire people of the State. The State Government of Tamil Nadu under the able leadership of the hon. Chief Minister of Tamil Nadu, Dr. Amma, is implementing it very successfully as Universal Public Distribution System. This kind of scheme is to be extended to the entire country

Also, the Mid Day Meals Scheme introduced by our hon. former Chief Minister, Puratchi Thalaivar MGR, is very successful in our State of Tamil Nadu. It is because, under that scheme, nutritious food is given to the school children. Due to this programme, the dropout has gone down in schools and standard of education has improved in the State. They took admission in schools and their families also were benefited in that way. That successful scheme is already popular in Tamil Nadu. You are telling that you are now going to have nutritious food scheme for children; already our Chief Minister is implementing that. It is further improved and continued by our present Chief Minister. Even though DMK criticized that scheme when Dr. MGR introduced it.… (*Interruptions*)

सभापति महोदया : ठीक है, उनको उनकी बात कहने दें। आपने अपनी बात कह दी है।

…(व्यवधान)

MADAM CHAIRMAN: This is not the way.

… (*Interruptions*)

MADAM CHAIRMAN: Nothing will go on record.

(Interruptions) ...[*]

DR. M. THAMBIDURAI : Tamil Nadu Government's Nutritious Midday Meal Scheme is a role model Scheme for others..... (*Interruptions*) Presently, many States are following it. Our hon. Chief Minister has also added other food items including nutritional items for the benefit of children. They are added in the food. Therefore, it is not a new scheme.

Madam, our Hon. Chief Minister of Tamil Nadu has written so many letters to the Hon. Prime Minister, raising concerns of our State in implementing the National Food Security Bill. They are not taken into consideration. The States have already implemented this scheme of public distribution system and the Centre wants to take credit indirectly by announcing the scheme and putting the burden on the State Governments. The Centre has not come forward to help the States. There are so many problems that our country is facing. Now, the problem of defence of our territory is there and they have to concentrate on that. Our economy is going down, the rupee value is going down, they have to concentrate on to improve the Indian economy. Inter-State terrorism is there, they have to concentrate on to offer the protection. The Government has failed in all those things. Just to take the benefits in the elections, they are implementing this Food Security Scheme now. Whatever all the State Governments are already doing, the Central Government wants to take credit from that. The UPA Government is going to fail in that. Even after bringing National Food Security Bill, UPA cannot dream to come to the power again at the Centre. I am telling this for both, UPA and NDA, here as well as in the States. Our regional parties are going to win in the coming Lok Sabha Elections. We are going to form the Government and not these UPA and NDA.... (*Interruptions*) Under the able leadership of our hon. Amma, we are going to form the Central Government. There is no problem in that. ... (*Interruptions*)

MADAM CHAIRMAN: No question answers and cross talking please.

---

[*] Not recorded.

… (*Interruptions*)

MADAM CHAIRMAN: Please address the Chair.

… (*Interruptions*)

DR. M. THAMBIDURAI : By way of implementing this National Food Security Scheme, our Tamil Nadu State Government has to bear an additional burden of Rs. 3000 crore. Whether the Centre is going to come forward to compensate and giving protection for that? That is what with which we are concerned. Our Tamil Nadu State Government has already given Rs. 5000 crore subsidy per year for providing costless rice to our people. Will the Central Government will come forward and give financial assistance for that? The UPA Central Government would not help the Tamil Nadu State but they want to take the whole credit as they are giving free rice to all the people by way of implementing the National Feed Security Scheme. In fact, the UPA Government is not giving free rice but they are charging for that at the rate of Rs. 3/- per kg. for APL.

Madam, our Chief Minister has written many letters to Hon. Prime Minister requesting to carry out money a mandatory to National Food Security Bill. She requested that whatever the quantity Tamil Nadu is taking that has to be protected. Also the price which you are giving above for the quantity that you are allocating, that has to be given at the same price of Rs. 3 and that is what we are demanding. Otherwise, what is the benefit Tamil Nadu is going to get out of the Central Government scheme of food security? They are not even protecting the existing financial burden on Tamil Nadu. Then there is no benefit for Tamil Nadu. In these circumstances, how can we support this Bill? The Food Ministry is telling that only 17 States are going to be benefited. Our Tamil Nadu State is not benefited by this Scheme. If they want to unanimously pass this Bill, they have to discuss it with all the Chief Ministers and come to conclusion as to how to implement this Scheme. They have to also see the financial burden on the State Governments. Recently all the taxes are levied by the Central Government. Even on ordinary air conditioner restaurants, they are putting a tax and collecting money. Even they are

putting G. Service Tax. All the money they are taking away from the State Governments and most of them have become municipalities. The State Governments have no money. At the same time they want to implement this Scheme. They are only giving money at the rate of Rs. 3 per kg. of rice.

Therefore, what I am requesting is that let the Government consider this problem. If you are so sincere then give the protection of food security to the people as implemented by Tamil Nadu government on free of cost, at least, please fix at the rate of Rs. 3 for all the quantities which the Tamil Nadu Government is going to take from the Central pool. That is what we are demanding.

They are also telling as to how to identify the beneficiaries. We require time. On what basis, do we have to take this? We have to depend on the Census of 2011. That process of Census is not yet completed. Therefore, without completing that Census, how can the State Government within 180 days or 365 daysidentify and give the list? Our Chief Minister has given this amendment in this regard. That has to be taken into consideration.

Also Clause 22 (1) talks about the 'Obligations of the Central Government' and also about 'entitlements'. Since Tamil Nadu has been implementing Universal PDS, we need assured supply of food grains from the Central Pool of Food Grains, to supplement the procurement within the State. Hence, the Centre should not reduce the present level of allocation of food grains to the State of Tamil Nadu.

Madam, there is another important point, which our hon. Chief Minister of Tamil Nadu has written. Clause 23 of the Bill talks about short supply of food grains from the Central Pool, and the provision of funds, to meet the obligations. As is said, the Centre is duty-bound to make available adequate food grains to the States and hence, we moved an amendment to this Clause saying that the 'Centre shall ensure continuous supply of food grains to the States'. This is very important. Otherwise, if there is any shortage of food grains in the Central Pool, the Central Government cannot put burden on the State Government. The Centre

can give cash. What is the use? The price may be higher in market and may not be in position to get food grains. Then, the Tamil Nadu Government has to give more prices to procure that food grains and give it to the people. Therefore, when the Centre is so keen on the national food security, let them somehow procure that food grains, and even if there is a shortage in our country let the Centre have to import that and give it to Tamil Nadu. Therefore, do not put the burden of giving cash on the State Government but you give food grains. This Bill has not satisfied and not benefited us and, therefore, it has to be reintroduced in a changed form.

Also, Madam, Schedule I fixes the subsidized prices for distribution of food grains. It says that the current prices (Rs.3, Rs.2, and Rs.1 for rice, wheat and grains respectively) would be in existence for a period of three years. You tell me as to why you are putting it for three years. When you are so interested to implement food security, why are you putting it for three years' period? After this period, can you go to the people and tell them that as the Government want to increase it to Rs.4 or Rs.5? How can the State Government, at that time, give it at a higher price? Then, it is a burden on the State Government. We cannot increase the price. Already the Tamil Nadu Government is giving it free, that is costless rice to the people of Tamil Nad and yet the Centre is going to increase it and at the same time the Centre is making it obligatory to implement this Scheme. So, the burden is increasing on the State Government. Therefore, do not put the period as three years in Schedule I, and, therefore, that should be removed. I have already given an amendment to see that this Clause is removed.

Clause 12 (2) (h) of the Bill says that there will be cash transfers and food coupons. As our hon. Chief Minister of Tamil Nadu has suggested, do not put cash transfers, and you have to supply food grains only.

Please see the Financial Memorandum. You are putting all the burdens on the State Government. That is what you are doing. In many places, it is written 'share' by the State Governments. It talks about the cost sharing between the Central and State Governments. You are telling that the States have to share the

cost. When you want to subsidize the food grains, why can you not give the entire money to the State Government to cover the cost in implementing the Scheme?

Take all the Clauses. Even Clause 4 says that the expenditure will be shared between the Central and State Governments in accordance with the Scheme prescribed by the Central Government. You are prescribing that also – as to how much we have to share. You are bringing it and you are making the State Governments to share that, and also you are dictating terms to the State Governments.

In regard to the Grievances Commission also, we have to bear the expenditure; the State Governments have to appoint officers and pay their salary. You are not going to give money for that. Even in respect of transport, you have, just now, informed us that the States have to share. Why should they share it? When the Central Government is having so much of funds, it can give money to the State Governments. Many States are asking for special status. Our hon. Chief Minister of Tamil Nadu has also given many Memorandums to the hon. Prime Minister asking for a Special Package as we are facing a financial crisis. When the State Government is facing a financial crisis, why can the Centre not meet the entire expenditure mentioned in the Financial Memorandum? Do not put the financial burden on the State Government. You are going on putting all the Clauses for sharing the expenditure. There is certain recurring expenditure. The Food Minister is saying: "We cannot bear it and, therefore, the State government can bear it". Like that, there are many Clauses?

That is why I am saying, if the Centre wants to take the real credit, the Centre has provide sufficient funds in the Bill. The sincerity must be there. All expenditure that is going to be incurred is to be borne by the Central Government.

We have already given amendments and we are going to speak on them when they are taken up, yet our hon. Chief Minister has written a letter to the hon. Prime Minster requesting him to consider certain amendments in the clauses, which will not be affecting our State of Tamil Nadu. Therefore, please consider

the suggestions of our hon. Chief Minister; and try to include them in the Bill. In that case only, we are ready to support this Bill. If you are not going to include what our hon. Chief Minister of Tamil Nadu has written, to take up all the amendments, we are not in a position to support this Bill; and we will be opposing this Bill.

With these words, I conclude.

***प्रो. रामशंकर (आगरा):** रा-ट्रीय खाद्य सुरक्षा विधेयक जो चार साल पूर्व आना चाहिए था वह आज आ रहा जो कि गरीबों की चिनता कम, आने वाली चुनावी चिंता को अधिक दर्शाने वाला है । इस विधेयक से देश के गरीबों को कितना लाभ मिलेगा अभी कुद भी कहना सही नहीं होगा । एक तरफ देश में लगातार गरीबी बढ़ रही क्यों बढ़ रही कौन जिम्मेदार कौन इस देश में लगातार सत्ता पर काबिज रहे फिर गरीबी यहां तक क्यों बढ़ी कि इस बिल को लाना पड़ा ।

इस महंगाई में एक तरफ किसान आत्महत्या को मजबूर हैं वहीं आम आदमी भुखमरी के कगार पर है । सरकार ने जिस जल्दबाजी में चुनाव को ध्यान में रखकर देश को महंगाई से ध्यान हटाने के लिए इस विधेयक पर जो हो हल्ला सरकार द्वारा किया जा रहा । मानो इस बिल के बाद देश से गरीबी मिट जायेगी, जबकि इस विधेयक मं व्यवहारिक कठिनाइयों के समाधान के संदर्भ में कोई चर्चा नहीं की गई । इस विधेयक से गरीब जो वास्तव में गरीब हैं उसको गरीबी का कार्ड मिल सके यह पहली चुनौती है यदि कार्ड मिल भी गया तो उस कार्ड के अनुसार अनाज मिल जायेगा यह कहना कठिन होगा । इस बिल में वितरण की कोई ठोस व्यवस्था नहीं की गई ।

मैं माननीय मंत्री जी से मांग करता हूँ कि पूरे देश में सही बातों को चिन्हित कर पर्याप्त अनाज उपलब्ध कराने के लिए विधेयक में कई अहम मुद्दों पर संशोधन किया जाए यह भी मांग करता हूं कि सही पात्रों को चिन्हित कर पर्याप्त अनाज उपलब्ध कराने के लिए विधेयक में कई अहम मुद्दों पर संशोधन किया जाए यह भी मांग करता हूं कि सही पात्रों को पर्याप्त भ्र-ट मुक्त ढंग से लाभ मिल सके इसके लिए छत्तीसगढ़ भाजपा सरकार का अनुसरण किया जाए जिससे गरीबों को विना कठिनाई के इसका लाभ मिल सके ।

माननीय मंत्री जी से यह भी मांग करता हूं कि इस बिल को लागू करने से पूर्व सभी प्रदेशों के मुख्य मंत्री एवं सभी दलों के सुझावों को महत्व दिया जाए ।

---

*Speech was laid on the Table

***SHRI MAHENDRASINH P. CHAUHAN (SABARKANTHA):** About four years have passed since the UPA Government promised to enact a law which would contain guarantees for Food Security to every citizen of India. India has been consistently portraying one of the poorest records and the country's performance in reducing the number of people afflicted by malnutrition and hunger remains pretty dismal even during the much talked about period of Rapid Economic Growth. If we look at some important indications of Food and Nutrition Security of India, there is little hope that the country would be free from the clutches of hunger and malnutrition in the near future. I would like to highlight some of the disadvantages of the National Food Security Bill, 2013.

1. The Revised National Food Security Bill (NFSB), 2013 represents a crucial political economic approach to welfare of the people of India. Seen by most experts as a vote gaining tactics of UPA, NSFB has not been able to garner support from all corners and there are valid reasons for that.

2. India has for more than its needs for its buffer stocks, but because people don't have purchasing power, legislating a Right to Food does not address this problem.

3. There has been enough evidence that the Food Security Law is going to play havoc with Government Finances. Economist Surjit Bhalla has pointed out that the Bill will cost 3 per cent of GDP in the first year alone.

4. Food Security Bill will mess up price signals by – jacking up Minimum Support Prices for Rice and Wheat, driving out what remains of the private grain trade and discouraging diversification in Agriculture.

---

* Speech was laid on the Table

5. The Bill proposes to cover 75% and 50% respectively of rural and urban populations. The entitlement is 5 kg. Per person per month of food grain at Issue Prices of Rs. 2/- and Rs. 3/- per kg. for wheat and rice respectively. This proposal has only two categories – covered and uncovered. The Food Subsidy cost under NFSB is estimated at Rs. 1,24,502 crore for 2013-14 and total Food grain requirement is estimated at 61.2 million tones. The cost is estimated to rise to Rs. 1,40,192 crore and Rs. 1,57,701 crore in 2014-15 and 2015-16 respectively. The Estimates should still be considered lower bounds for the actual expenditure to implement the Bill.

6. The total incremental costs of implementing NFSB over the above current subsidies could range from Rs. 44,711 crore to Rs. 76,486 crore in 2013-14.

7. The food Programme will be implemented – through the Public Distribution System (PDS). The biggest challenge is fixing pilferage in the PDS in the states where poverty is more, according to Commission for Agriculture Costs and Prices (CAC) Chairman Ashok Gulati.

8. Government's initiative on the Food Security Bill – such form of inclusion is not sustainable, as it will have a big effect on fiscal deficit in coming years.

The Government needs to change its orientation towards inclusion if we want a more inclusive, more sustainable and faster growth. If inclusion is to give hand-outs to those, who currently do not have enough, it is not sustainable because the money to give that hand out will come from the economy.

***श्री गोरखनाथ पाण्डेय (भदोही):** प्रो. के.वी. थॉमस द्वारा 13 अगस्त, 2013 को पेश किए गए रा-ट्रीय खाद्य सुरक्षा विधेयक, 2013 पर हम कुछ सुझाव देना चाहते हैं जो इस प्रकार हैं ।

भारत गांवों का देश है । देश की 80% जनसंख्या गांवों में रहती है जिनकी 50% आबादी गरीबी रेखा में जीवनयापन करती है । देश की आबादी का अधिकांश भाग जो गरीबी रेखा के नीचे जीवनयापन करने वालों को खाद्य सुरक्षा अधिनियम के अंतर्गत सुविधा की आवश्यकता है । गरीब व्यक्ति भूख से न मरे, उसे कम कीमत पर अनाज खाद्य सामग्री प्राप्त हो सके, उसका परिवार भूखा न रहे । इस बिल की मंशा एवं विशे-ता रहेगी । हर गरीब परिवार को कम दाम पर अनाज प्राप्त हो ।

खाद्य सुरक्षा में कई बातें कही गई हैं किंतु आज तक भारत के गरीबों की वास्तविक संख्या क्या है इसकी जानकारी नहीं प्राप्त की गई । कितने लोग गरीबी रेखा के नीचे जीवनयापन कर रहे हैं इसकी जानकारी सदन को नहीं जानकारी दी गई । क्या उन परिवारों को जो वास्तविक गरीबी रेखा के नीचे हैं उन्हें वह सुविधा मिल पाएगी । इस पर भी मॉनिटरिंग की व्यवस्था होना चाहिए । उत्तर प्रदेश, बिहार, उड़ीसा जैसे राज्य हैं जहां पर आज भी अत्यधिक सुधार की आवश्यकता है ।

जो अनाज उपलब्ध कराए जा रहे हैं उसकी मात्रा बहुत कम है । इतने अनाज से किसी परिवार का भरण-पो-ण संभव नहीं है । गरीबी रेखा के नीचे के लोगों को गेहूं, चावल के साथ दाल, तेल तथा अन्य सामग्री की जरूरत है । उसे भी इस बिल में सम्मिलित कर अनाज की मात्रा 10 किग्रा. से बढ़ाकर अधिक 15 किग्रा. किया जाए तथा साथ में अन्य सामग्री दाल, मसाले भी दिए जाए ।

भूख और गरीबी अभिशाप है । भूखा आदमी कुछ भी कर सकता है । कहा गया है - 'विभुक्षितं किं न करोति पापम' अर्थात भूखा आदमी कोई भी पाप कर सकता है । महोदया, 120 करोड़ की आबादी वाला देश भारत मानव संसाधन की दृ-टि से शक्तिशाली है किंतु देश अनेक समस्याओं से जूझ रहा है । देश की गांवों में आधी आबादी आधे पेट भोजन का जीवन जी रहे हैं । क्या इस योजना से लोगों को संपूर्ण व्यवस्था मिल पाएगी । महोदया, किसान दुखी है उन्हें रकद, पानी, बीज, बिजली की जरूरत है । वही किसान हमारा अन्नदाता है किंतु दुखी है । खेती से भाग रहा है । लागत बढ़ती जा रही है । खेती की उपज भी औने-पौने दामों पर बेचने पर मजबूर हो जाता है । उसके उपज का उचित मूल्य मिलना चाहिए ।

क्या गरीबों को इस विधेयक से उन्हें उन तक वास्तविक सुविधा मिल पाएगी इस पर भी संदेह है । सबसे अधिक कुपो-ण भारत में है । सर्वाधिक बाल मौतें भी हमारे देश में है । देश को कहा जाता

---

* Speech was laid on the Table

है कि 'हम धनी देश में रहने वाले गरीब लोग है' । देश प्राकृतिक संसाधन संपन्न देश है किंतु रहने वाला व्यक्ति गरीब है । महोदया, क्या गरीबों की भी कोई परिभा-ा है । कितना रूपया कमाने वाला गरीब नहीं है। क्या 28/- कमाने वाला गांव का 33/- शहर में कमाने वाला गरीब नहीं है । यह तो गरीबों का उपहास, मजाक है ।

खाद्य सुरक्षा कानून देश हित में तो है किंतु खाद्यान्न उत्पादन करने वाले किसानों पर भी ध्यान देने की जरूरत है । किसान खेती किसानी से भाग रहा है । आत्महत्या कर रहा है । क्या सरकार इन पर भी ध्यान देगी । क्या उन्हें आत्महत्या से रोकने हेतु उनकी समस्या पर ध्यान देगी । जरूरत इस पर भी ध्यान देने की है । किसानों को उनके उत्पाद का सही मूल्य मिले । उनके उत्पाद का भंडारण की व्यवस्था हो । ग्रामीण स्तर पर किसानों का अनाज उचित मूल्य पर खरीदने की व्यवस्था करनी चाहिए ।

देश में हजारों टन अनाज सड़ जाता है । उनके भंडारण की व्यवस्था नहीं है । वहीं करोड़ों लोग भूखे पेट सोने के लिए मजबूर है । क्या आजादी के 65 व-र्ा बाद भी हम देश को रोटी, शुद्ध जल, सड़क, बिजली, अस्पताल, शिक्षा की व्यवस्था कर पाए है ? वहीं क्या यह शर्म की बात नहीं है ? कौन जिम्मेदार है, किसकी जिम्मेदारी है । क्या केन्द्र, राज्यों को और राज्य, केन्द्र को जिम्मेवार बनाकर इससे बच सकते हैं ? महंगाई बढ़ी है, डीजल का दाम बढ़ती जा रही है । खाद का दाम बढ़ता जा रहा है । उधर भी ध्यान देने की आवश्यकता है । महोदया, जब तक किसानों की दशा नहीं सुधरेगी, देश की यह योजना सफेद हाथी बन जाएगी । इस बिल का समर्थन करते हुए देश के किसानों की दशा सुधारने की व्यवस्था होनी चाहिए ।

SHRI NAMA NAGESWARA RAO (KHAMMAM): Thank you, very much, Madam Chairperson, for giving me this opportunity to speak on this Food Security Bill.

MADAM CHAIRMAN : Mr. Rao, you have five minutes time for your speech.

SHRI NAMA NAGESWARA RAO : Please, Madam, give me, at least, 10 minutes.

MADAM CHAIRMAN: Okay. Please speak now.

श्री नामा नागेश्वर राव : सभापति महोदया, फूड सिक्युरिटी के बारे में यूपीए ने आज आंख खोली है। लेकिन व-र्ा 1983 में पहली बार जब हमारे नेता स्वर्गीय एन.टी. रामा राव साहब ने दो रुपये प्रति किलो चावल देना शुरू किया था, तब इन्होंने उसे ऑपोज़ किया था। 1983 में पहली बार आंध्र प्रदेश में एन.टी. रामा राव जी ने जब स्कीम इंट्रोड्यूस की, उस समय इसी कांग्रेस ने राज्य सरकार की इस स्कीम को ऑपोज किया था। लेकिन इसे स्कीम निकालने में तीस साल लग गए। ये तीस साल बाद फूड सिक्युरिटी के बारे में बात कर रहे हैं।

महोदया, हमें आजादी मिले हुए 67 साल हो गए। 67 सालों में से तकरीबन 55 साल तक कांग्रेस और यूपीए सरकार ने रूल किया। इतने समय बाद भी गरीब लोगों को पूरा खाना नहीं दे पा रहे हैं। इसका जिम्मेदार कौन है?...(व्यवधान) जिन्होंने कंट्री में 55 साल तक रूल किया, वे कंट्री का नक्शा नहीं बदल पाए, गरीब लोगों को खाना नहीं दे पाए, उनके डैवलपमैंट के लिए कोई एक्टीविटीज नहीं कर पाए। गरीबों की संख्या बढ़ गई है। इसकी जिम्मेदारी कांग्रेस, यूपीए की है। 2014 के इलैक्शन को माइंड में रखकर, जिन लोगों को आधा पेट अन्न नहीं मिलता है, उन लोगों के वोट को ध्यान में रखकर फूड सिस्कुरिटी बिल ला रहे हैं। इसे इम्प्लीमैंट करने में बहुत से लूपहोल्स हैं। उन्हें दूर करने की जरूरत है।

आज सुबह इस बिल को इंट्रोड्यूस करते समय माननीय मंत्री थामस साहब ने एग्री किया कि प्रैजैंट सिस्टम में 25 से 30 प्रतिशत तक लीकेजेस हैं। इसे इम्प्लीमैंट करने के लिए कुछ सजैशन्स दिए गए हैं।...(व्यवधान)

18.28 hrs (Dr. M. Thambidurai *in the Chair*)

लेकिन क्या यह पॉसीबल है? पीडीएस सिस्टम को कैसे कंट्रोल किया जाएगा। आप खुद ही बोल रहे हैं कि इसमें इतने लीकेजेस हैं। इस बारे में सोचना चाहिए।

हमने 15वीं लोक सभा में सोनिया मैडम की स्पीच सुनी है। उस स्पीच में भी उन्होंने कहा है कि यह हमारी जिम्मेदारी है। क्या यह जिम्मेदारी आज याद आई है?...(व्यवधान) 55 साल तक रूल करते समय

यह जिम्मेदारी याद नहीं आई। भारतवासियों को फूड सिक्युरिटी देने की जरूरत है। मैडम ने एक बात यह भी बोली है। इसके साथ ही उन्होंने करप्शन के बारे में भी बोला। इन्होंने दस साल से करप्शन का फ्लड गेट खोल दिया है। इसी वजह से आज फूड सिक्युरिटी की जरूरत है।

सभापति महोदया, पी.वी. नरसिम्हा राव साहब ने उस समय इकोनॉमिक रिफार्म्स इंट्रोड्यूस किया था। उसका फल गरीब लोगों को मिलना चाहिए। वाजपेयी जी से समय में भी एनडीए सरकार डैवलपमैंट को कुछ आगे लेकर गई। बाद में इस सरकार के आने के बाद हर तरह का करप्शन बढ़ने की वजह से आज गरीबी भी बहुत बढ़ गई है। पूरा पैसा एक जगह गया है। इधर गरीबी भी उसी तरह से बढ़ गयी है। इसकी जिम्मेदार यह सरकार है। ये लोग ब्लैक मनी को कंट्रोल नहीं पाये, करप्शन को कंट्रोल नहीं कर पाये, डेवलपमैंट को आगे नहीं ले जा पाये। अगर यह सब कुछ होता, तो आज इस बिल को लाने की जरूरत ही नहीं पड़ती। इसलिए यह सब कुछ देखना चाहिए। ...(व्यवधान) ओनरेबल एग्रीकल्चर मिनिस्टर साहब ने आज एक इंटरव्यू दिया है। उसमें बहुत क्लीयरली ...(व्यवधान) एग्रीकल्चर मिनिस्टर साहब, सबसे ज्यादा सीनियर मिनिस्टर ने कहा कि all this is possible, only if the farmers can produce. He must see gains. इसका मतलब है कि फार्मर्स को प्रोटेक्ट करने के लिए, एमएसपी प्राइज को प्रोटेक्ट करने के लिए इस बिल में कुछ नहीं है।

चेयरमैन साहब, मैं आपकी परमीशन से, ओनरेबल एग्रीकल्चर मिनिस्टर साहब ने जो बोला है, उसे कोट करना चाहता हूं --

I quote:

"My worry is not today or tomorrow, but when the Food Security Bill will be in full swing…By next year, the subsidy bill will go up to Rs.1,25,000 crore. My worry is that any Finance Minister will not be happy with this burden and their advice to the Council of Ministers will be, do not hike the Minimum Support Price."

यह बहुत महत्वपूर्ण है।

"Because this will only increase the burden and that will directly affect the farmers and the farmers will get hurt. He will shift from crop A to crop B. Then, how are we going to implement the Food Security Bill?"

This is the point. एक तरफ यह किसान के बारे में देखते नहीं हैं। जब तक आप किसान के गेहूं, राइस और पैडी पर ध्यान नहीं देंगे तब तक किसान आगे कैसे बढ़ेगा। ...(व्यवधान)

सभापति महोदय, मैं दो मिनट में अपनी बात समाप्त कर रहा हूं। अभी प्रफुल्ल पटेल साहब ने कहा कि पहले 540 रुपये का एमएसपी था, अभी हमने 1320 रुपये दिए हैं। आप 5 किलो चावल तीन रुपये के हिसाब से दे रहे हैं, तो वह 15 रुपये होता है। बाकी 9 केजी खरीदने के लिए 40 रुपये पर केजी लगता है। अगर 14 केजी लेना है, तो 360 रुपये की जरूरत है। उस समय 150 रुपये में 14 किलो आता था।

सभापति महोदय, हमारे कुछ सजेशन हैं। इसलिए हम फाइनली यह कहना चाहते हैं कि आप पहले गांव में फूड सिक्योरिटी के साथ-साथ ड्रिंकिंग वाटर की गारंटी तो दीजिए। कम से कम गरीबों को विलेज डैवलपमैंट की गारंटी तो दीजिए। कम से कम फार्मर्स को एमएसपी प्राइज के बारे में गारंटी तो दीजिए। यह सब करके आप व-र्ा 2014 के इलैक्शन को माइंड में रखकर चलें। आप यह बिल हड़बड़ी में ला रहे हैं। दस साल तक ये लोग सोये हुए थे। हमारे नेता श्री एन.टी.रामाराव ने तीस साल पहले ही दो रुपये किलो में चावल इंट्रोड्यूस किया था। यह सरकार तीस साल सोकर अब इस तरह कर रही है। यह भी लोगों को जानना चाहिए।

सभापति महोदय, इसमें काफी अमेंडमैंट्स हैं, जिन्हें इस बिल में मैंशन करना चाहिए।

*SHRI PREM DAS RAI (SIKKIM): I support the historic Food Security Legislation that is under discussion right now. It is a piece of legislation that has been on the anvil for over four years now. Understandably so, this is a complex legislation in view of the many definitions that need to be done.

For instance what does food security itself mean? Furthermore, who constitutes the target segment? How do we define which 'household' needs it versus which individual needs it?

In recent years we have seen two parts of a very difficult situation. On the one hand we have piles and piles of grain which are rotting. Pictures and the media have brought this to our television screens and pasted in newspapers and magazines. On the other hand, we see the hunger of people in various parts of the country. The hon'ble courts have taken cognizance of this and have directed the Executive to bridge this yawning gap.

Whether this legislation will go that far is questionable. However, as has already been said by Soniaji, we will learn from the implementation.

All pieces of legislation, which needs the full cooperation of the State Governments, will need to be fully discussed with the States. Mulayam Singhji brought this to the notice of this august House that the bill should have been discussed in a consultation with the Chief Minister, I also join hands with the Leader of the SP on this. Our Chief Minister, Pawan Chamlingji, has instituted innovative schemes in the State of Sikkim to take care of food security. This has been working wonders.

I commend that the model of Sikkim be taken into account as it is one which has been working in the State for a long time. 35 Kgs of rice to the poorest of the poor (BPL) individual on a monthly basis given free. Rice at Rs. 2 per kg under another scheme. Such like programs which also includes wheat and lentils

* Speech was laid on the Table

have been working well. So also our Mid Day Meal scheme for our school going children as has been alluded to by several members.

Sikkim is one State that has practically no malnutrition or any hunger. We also have a way of ensuring the local produce are used to take care of hunger.

Hence, the Food Security Bill will be a landmark piece of legislation which will be watched by the world in how it works for the poor in our country. My party supports this bill but more importantly we would like to ensure that it is made to work and work effectively.

***श्री संजय धोत्रे (अकोला):** रा-ट्रीय सुरक्षा बिल बहुत जल्दबाजी में लाया हुआ बिल है इस बिल का परिचालन राज्य सरकार करने वाला है लेकिन उनके साथ परामर्श किये बगैर यह बिल लाया जा रहा है । हमारी भंडारण क्षमता को बढ़ाने की बात इसमें नहीं है । अनात कहा रखेंगे , ग्रामीण क्षेत्र में 75 % और शहरों में 50 % लोगों को इसका लाभ मिलेगा इसका निर्धारण् कैसे करेंगे । सबसे महत्वपूर्ण बात यह है कि खाद्य सुरक्षा लाने के लिये उसे पैदा करने वाले किसानों कि सुरक्षा के बारे में हम क्या कर रहे हैं। किसानों की आत्महत्यायें बढ़ रही है । देश में राज करीबन 2500 किसान खेती छोड़ के शहर में जाके मजदूरी कर रहे हैं । किसानों की सुरक्षा के बगैर खाद्य सुरक्षा नहीं की जा सकती । इसलिए सभी बिंदुओं सभी संबंधित किसान संगठन, राज्य सरकारे भंडारण व्यवस्था, वितरण प्रणाली स्वयंसेवी संस्था का इनके साथ पूरी तरह विचार विमर्श किया जाना और नया बिल लाया जाय और इस बिल को वापस लिया जाय ।

---

* Speech was laid on the Table

***श्री सोहन पोटाई (कांकेर):** रा-ट्रीय खाद्य सुरक्षा गारंटी बिल सुनने में लगता अच्छा है लेकिन अध्ययन करने से बिल की पोल खुल गई । चर्चा में इस बिल की खामियां हैं । शहरी क्षेत्र के 50% लोगों को गरीबी रेखा, ग्रामीण क्षेत्र के 65% लोगों को खाद्य सुरक्षा गारंटी के अर्थात् देश की कुल जनसंख्या 66% लोगों को इस विधेयक का लाभ मिलेगा । गरीबी का मापदंड जो योजना आयोग ने निर्धारित किया है, गरीब का उपहास है । ग्रामीण 28/- रूपये प्रतिदिन खर्च एवं शहरी क्षेत्र 32/- रूपये प्रतिदिन खाने में खर्च कर सकता है वह गरीबी रेखा में नहीं आएगा ।

2/- रूपये किग्रा. मोटा चावल, 3/- रूपये किग्रा. गेहू प्रति व्यक्ति 5/- रूपये किग्रा. अनाज देने की गारंटी गरीब के साथ मजाक है । एक परिवार में 5 व्यक्ति अर्थात् एक परिवार को मात्र 25 किग्रा. अनाज । गरीब केवल या रोटी नहीं खाएगा उसके साथ सब्जी, दाल, नमक, तेल, मिर्च की आवश्यकता होगी । पकाने के लिए केरोसिन ऑयल व्यवस्था बिल में गरीब को उपलब्ध होगी तब कहीं जाकर खाद्य सुरक्षा गारंटी का बिल गरीब के हित में होगा ।

छत्तीसगढ़ सरकार के मुख्यमंत्री डॉ. रमन संह द्वारा एक वर्ष पूर्व खाद्य सुरक्षा गारंटी लागू किया जिसके अंतर्गत प्रति परिवार 35 किग्रा. चावल 1 रूपये प्रति किग्रा. गरीबी रेखा से नीचे वाले, 2 रूपये प्रति किग्रा. गरीब परिवार को, 3 किग्रा. मुफ्त अनुसूचित जनजाति को 2 किग्रा. चना 5/- रूपये प्रति किग्रा., 2 किग्रा. दाल 20/- प्रति किग्रा., 1 किग्रा. पाम ऑयल ।

इस प्रकार प्रदेश के 90% लोगों को खाद्य सुरक्षा गारंटी के अंतर्गत लिया है । केन्द्र के इस बिल से 24% लोग वंचित होंगे । इस तरह इनके साथ अन्याय होगा ।

किसानों के लिए कोई योजना नहीं । क्योंकि किसान खुशहाल होगा तो आपका खाद्य सुरक्षा गारंटी बिल सफल होगा । किसान अनाज पैदा करेगा तब भोजन मिलेगा ।

---

* Speech was laid on the Table

* SHRI P.T. THOMAS (IDUKKI): First of all, I would like to support the National Food Security Bill, 2013. It is a landmark legislation. Being a member from Kerala, I am very proud to say that our Food Minister Hon'ble K.V. Thomas who introduced this Bill is also a Keralite. From UPA-I onwards, this Hon'ble House has been a witness to several landmarks legislations. The legislation like Right to Information, Mahatma Gandhi National Employee Guarantee Scheme, Forest Dewellers and Right to Education. This legislation will eradicate hunger ridden life of our rural India. This Bill is providing food-grains to every house hold who are entitled to get the food security benefits. It is the most important aspects of this legislation. This legislation have retrospective effect from 5th July, 2013 onwards. This provides for right to receive food-grains at subsidized prices by persons belonging to eligible households under the targeted public distribution systems. It also provides that every person belonging to priority households shall be entitled to receive five kilograms of good-grains per person per month. It also provides that the eligible households shall extend upto seventy five percent for rural population and fifty percent of urban population. Yet another important provision for this legislation is that it provides for nutritional support to pregnant women and lactating mothers. It also provides nutritional support to children. I would like to congratulate the Hon'ble UPA Government that this Bill provides the entitlement of the women of the eighteen years of age or above to be head of the household for the purpose of issue of ration cards. This provision is also an empowerment to the whole women community too. This Bill also provides for State Food Commissioners and distinct level and local body level monitoring systems. Yet another important provision is the vigilance Committee to monitoring in the lower level. The National Food Security Bill, 2013 is not only a social security legislations, but also a notable legislation which will touch the entire life of the Indians. With these words, I am full heartedly supporting this legislation. .

---

* Speech was laid on the Table

श्री जयंत चौधरी (मथुरा): सभापति महोदय, आज इस सदन के फैसले के माध्यम से यह देश एक बड़ा कदम लेने जा रहा है। ...(व्यवधान) लाल सिंह जी, आपकी आवाज बहुत मजबूत है। ...(व्यवधान)

सभापति महोदय, यह वक्त बहुत महत्वपूर्ण है। मैं उम्मीद करता हूं कि सभी सांसद मेरा साथ देंगे। मैं यह कहना चाहता हूं कि आज बहुत महत्वपूर्ण वि-नय पर चर्चा है और एक बड़ा फैसला इस सदन को लेना है। एक बहुत बड़ी विडम्बना हम सबके आगे यह रही है कि पिछले दो दशकों में जब से हमने विश्व के लिए अपने द्वार खोले, लगातार हम देखते हैं कि फोब्स सूची में कौन नया बिलिनियेर भारत से आया है। सच्चाई यह है कि जैसे हमने उत्पादक को मंडी से जोड़ा, बेहतर दाम उत्पादक को मिला। उसे सम्मान मिला, उसके अंदर आत्मनिर्भता पैदा हुई और आज उपभोक्ता भी एक तरह से आज़ाद है। लेकिन ये सामाजिक विशे-ज्ञ-अर्थशास्त्री जानते हैं कि जो सबसे गरीब तबका है, उसके लिए दो जून की रोटी हासिल करना एक संघर्-ा है। मैं समझता हूं कि इस बात को बहुत-से सांसदों ने कहा और इस पर चिन्ता है कि यह जो आर्थिक बोझ सरकारों पर पड़ेगा, तो हम कैसे इस चुनौती का सामना करेंगे? मैं समझता हूं कि यह बोझ नहीं, सरकारों की यह नैतिक जिम्मेदारी है। आप आंकड़े देखिए। 50 पर्सेंट से ज्यादा बच्चे, जो पांच व-ा से कम उम्र के हैं, हमारे देश में वे कुपोन्नित हैं। दो-तिहाई महिलाएं हमारे देश में अनिमिक हैं। तो हम यह आंकड़ा तो देख रहे हैं कि कितने लाख-करोड़ रुपए की सब्सिडी और बजट पर असर पड़ेगा, लेकिन उनके उत्पादन, उनकी कार्यक्षमता पर जो नकारात्मक प्रभाव, जो आज उनके जीवन पर पड़ रहा है, अगर हम किसी तरह से उनको मुख्यधारा में लाते हैं, सशक्त करते हैं, कैसे वे अपने दम से अपनी भूख को मिटाने के लिए आगे बढ़कर कार्य कर सकते हैं, हमें यह उपाय ढूंढना होगा। उससे जो प्रभाव हमारे जी.डी.पी., ग्रोथ, और सामाजिक व्यवस्था पर पड़ेगा, उसका आकलन आज कोई भी अर्थशास्त्री नहीं लगा रहा। ठीक है। हमारे सीनियर मेम्बर्स ने ठीक कहा कि यह ऐसी जिम्मेदारी है कि हम इससे मुंह नहीं मोड़ सकते। यह देश की नैतिक जिम्मेदारी है। समाज की नैतिक जिम्मेदारी है। इस मुद्दे को बहुत-से सांसदों ने उठाया। मैं भी इससे सहमत हूं और यह व्यावहारिक है। जब हम अपने क्षेत्र में जाते हैं, तो शायद हमें सबसे ज्यादा शिकायत पी.डी.एस. व्यवस्था को लेकर मिलती है। ऐसा कोई गांव नहीं है, जहां राशन डीलर की शिकायत किसी सांसद या जनप्रतिनिधि को न मिली हो।

सक्सेना कमेटी की जहां तक बात है, उन्होंने कहा है कि 61 पर्सेंट एक्सक्लूज़न एरर है यानी बी.पी.एल. सूची में वे लोग, जिनका नाम उस सूची में आना चाहिए, उन लोगों का नाम उसमें नहीं है। 25 पर्सेंट इनक्लूज़न एरर है यानी जिन लोगों का नाम सूची में है, उनमें 25 प्रतिशत फर्ज़ी हैं। इस बात को हम सब स्वीकारते हैं। यह बात किसी से छिपी नहीं है। लेकिन इस बिल की यह एक बहुत बड़ी शक्ति है, जो

यह कदम इन्होंने लिया है कि यह क़ानून बी.पी.एल. सूची पर आधारित नहीं है। इस बात को हम लगातार बोलते जा रहे हैं। यह अधिकार प्रदेश सरकारों को दिया है। हम बार-बार कहते हैं कि हमारे देश में संघीय ढांचा है, सत्ता और पावर का विकेन्द्रीकरण होना चाहिए। हमारे यहां परिस्थितियां अलग हैं। दिल्ली में और मुम्बई में परिस्थितियां अलग हैं। केन्द्र की सरकार फैसला लेती है और हमारे प्रदेश में परिणाम अलग होता है। लेकिन यहां पूरी ताकत प्रदेश सरकार को दे रखी है। कौन लाभार्थी होना चाहिए, आप यह कैसे सुनिश्चित करेंगे? यह प्रक्रिया तो आपको बनानी है। इसलिए मैं समझता हूं कि यह एक बहुत बड़ा कदम है। बी.पी.एल. सूचियों में जो कमियां रही हैं, उससे अलग हटकर यह प्रयास है कि पी.डी.एस. में विस्तार हो और वाकई जो गरीब है, जो भूख से प्रताड़ित है, जो कुपोनित है, एक सकारात्मक प्रयास है कि इस योजना के माध्यम से हम उसे कुछ लाभ पहुंचा सकें। बहुत-से सांसदों ने चिन्ता जाहिर की है कि कृनि-क्षेत्र पर इसका क्या असर होगा? मैं दिल पर हाथ रखकर सोचूं, तो मैं भी सहमत हूं कि शंकाएं मेरे मन में भी हैं। जो किसान परिश्रम के साथ उत्पादन कर रहा है, मेहनत कर रहा है, साहस कर रहा है, जोखिम उठाते हुए, यदि हम उसके बारे में नहीं सोचेंगे कि हम उसको कैसे प्रोत्साहित करें ताकि वह अपने उत्पादन को बढ़ा सके, तो मैं समझता हूं कि फूड सिक्योरिटी आने वाले समय में अन-सस्टेनेबल होगा, ऐसा सम्भव है। इसलिए हमें इसे देखना होगा। कोई भी अकाउंटेंट खर्च को देखकर खुश नहीं होता। वित्त मंत्रालय पर आने वाले समय में भारी दबाव बनेगा। क्योंकि वे उस आंकड़े को देखेंगे कि हमारा कितना सब्सिडी बिल का आंकड़ा जुड़ता जा रहा है और एक दबाव बन जाएगा। इसलिए मैं मांग करता हूं कि केन्द्र सरकार का ध्यान निरंतर उस तरफ रहे। एम.एस.पी. प्राइस को घोनित करने की जो हमारी प्रक्रिया है, उसे दुरूस्त करना होगा। मैं नहीं समझता, किस डेटा के आधार पर सी.ए.सी.पी. फैसले लेते हैं। हमें सी.ए.सी.पी. को भी देखना है कि इसे कैसे मज़बूत कर सकें, जो लागत आयी हो। उस संबंध में कमेटी ने जो अलग सिफारिश की थी कि जब आप देखते हैं कि अंतर्रा-ट्रीय व्यापार में आयात और निर्यात पर कितनी ड्यूटी लगनी चाहिए, तो वहां सी.ए.सी.पी. की भी एक भूमिका रहनी चाहिए। वे लोग आखिरकार एमएसपी तय कर रहे हैं, लागत देख रहे हैं, अंतर्रा-ट्रीय मार्केट में जो होगा, उसके क्या प्रभाव हमारे किसान पर पड़ सकता है, अगर उसमें उनकी भूमिका नहीं रहेगा, तो मैं समझता हूं कि हम कमजोर पड़ जाएंगे। एक मुख्य सवाल यह है सब्सिडी वर्सेस इनवेस्टमेंट। कुछ लोग कहते हैं कि अनुदान देने से मार्केट डायवर्ट हो जाता है और अगर इनवेस्ट करेंगे, तो मार्केट विकसित होगा। इस तर्क से मैं सहमत हूं। अगर हम देखेंगे कि फूड और फर्टिलाइजर सब्सिडी, जो एक तरह से मार्केट डिसटॉर्टिंग है, वह लगातार बढ़ती जा रही है। हम कृनि क्षेत्र के घरेलू उत्पाद पर वर्ना 2010-11 में 12.4 प्रतिशत सब्सिडी पर खर्च कर रहे थे और कृनि क्षेत्र के विकास के लिए इंफ्रास्ट्रक्चर निवेश के माध्यम से तैयार होगा, उस पर खर्च केवल चार प्रतिशत रहा। हमें देखना होगा कि

कृ-ि क्षेत्र में अनुसंधान पर ध्यान दें, सिंचाई के साधन कैसे तैयार करें, कैसे उत्पादन बढ़ा सकते हैं। आज किसान की जमीन डायवर्ट कृ-ि से दूसरे उद्देश्यों के लिए डायवर्ट हो रही है, उसे सरकारें रोक नहीं सकती हैं और जमीन का मालिक आजाद होना चाहिए कि जो बेहतर दाम उसे दे, उसे जमीन बेचे। लेकिन हमें उनको प्रोत्साहित करना होगा, जिससे हमें कृ-ि उत्पादन पर नकारात्मक असर न पड़े। इसलिए सब्सिडी वर्सेस इनवेस्टमेंट में हमें कहीं न कहीं बैलेंस की आवश्यकता है। मैं समय की कमी को देखते हुए, सिर्फ यही कहना चाहता हूं कि हमें इस देश के नागरिक की कार्यक्षमता पर ध्यान देना है कि कैसे उसकी कार्यक्षमता हम बढ़ा सकें, उसको आत्मनिर्भर बना सकें। यह सोच लेना कि हम यहां जो कानून बना देंगे, वह परफेक्ट कानून होगा, ऐसा नहीं है। यह सोच लेना कि हम कानून बना देंगे और गरीबी उन्मूलन हो जाएगा, ऐसी नहीं है। गरीबी उन्मूलन के लिए आप और हम मिलकर राज्य सरकार, केंद्र सरकार या ऑफिसर्स को कोसते हैं, दो-न देते हैं, लेकिन सही मायने में मुझे विश्वास है कि इस देश के नौजवान, इस देश की महिलाएं, जो घर के अंदर और घर के बाहर भी काम करती हैं, अगर हम उनको कुपो-ण से मुक्त कर दें, देश के बच्चों को जो आज मिट्टी के तेल की रोशनी से पढ़-लिख रहे हैं, उनके अंदर आत्मनिर्भरता की भावना पैदा कर दें, तो मैं समझता हूं कि जितनी उम्मीद हम उनसे करते हैं, वे उससे ज्यादा करके दिखाएंगे। देश के किसानों ने करके दिखाया है। इसलिए मैं बधाई देता हूं कि हमने एक साहसी कदम और सही दिशा में कदम लिया है। यह हमारी जिम्मेदारी है कि देश का गरीब देश के लिए बोझ नहीं है, वह देश की शक्ति है।

*SHRI P. KARUNAKARAN (KASARGOD): I would like to express my views on the discussion on Food Security Bill 2013 presented by Hon'ble Minister. There were number of discussion and deliberations on this bills. Standing Committee also has submitted their reports.

India is a signatory to the universal declaration of human rights (1948) and also a signatory of international covenant on economic, social, cultural rights. These conventions made it clear that it is the right of citizen to get adequate food. The directive principle of state policy in our constitution also made it clear that it is the responsibility of the government to give nutrition and standard of living of its people and improve public health.

The main feature of this bill is the introduction of targeted public distribution system. This bill specifies that up to 75% of the rural population and 50% of the urban population shall be entitled for food grains under TPDS. Out of this 46% of the rural and 20% of the urban population shall be categorized as priority section and remaining are general.

The bill also proposes a special group such as pregnant women, lactating mothers, children, destitute, homeless and starving persons.

The bill emphasise that this is the duty of the central Government to determine the percentage of people in each state, that is priority and general groups.

While I am supporting this bill I have my own observations and views on some aspects of this bill. While the bill speaks to ensure food security though PDS entitlement, Planning Commission and justice Wadhwa committee argue for cash transfer and cash coupons instead of PDS system..

Here cash transfer would not give results since the money may be misused and may be used to purchase some other items. Cash is also not practicable since this also may lead to the purchase of other items.

---

* Speech was laid on the Table

There are 3 categories demarcated for getting subsidized food grains. Prices are also varying.

In my opinion the entitlements should be universal and there should not be any cap. What we need not an uniform entitlement, but an universal entitlement. Since food security is a fundamental right of each citizen, the planning commission's decision for a 75% in rural area in 50% urban area cannot be accepted. So I strongly demand for the universalization of public distribution system and not any cap on it.

Identification of beneficiaries: The bill divides population in the three categories such as priority group, general group and others. Any scheme separating the population in the categories requires identification and classification. This targeting mechanism has been prone to large inclusion and exclusion errors, for example in 2009 an expert group pointed out that 61% of the eligible population was excluded from the BPL list while 25% of the non BPL families were included in the list. In this bill, there is no clarity how the problem of inclusion and exclusion errors would be addressed. A scheme that provides universal coverage would not be prone to such errors.

Financial Implication: the scheme would give big financial burden on the shoulder of the states. In some cases, the cost will be shared between the Centre and the state. Most of the costs have to be met by the state. It includes nutritional support to pregnant women, lactating mothers, midday meals, Anganwadi infrastructure, meals for child, meals for persons in starvation, transport and delivery of food grain, storage facilities, costs associated with state food commission. It means every state has to allocate required funds to meet the provisions of this bill in their annual budget. It really restrict their flexibility for the priority and their hands would be tied.

If states are not in a position to allocate sufficient funds, the implementation of the bill would be difficult. There was an example of the implementation of RTE Act, the right of children to free and compulsory

education act 2009. Unlike the RTE Act, the bill does not mention what shall be done in a situation when state have no sufficient funds for implementation. The RTE Act has provided provisions for this purpose.

Financial memorandum: how the government would meet the big expenditure for the implementation of this bill is not clear and proposed expenditure is insufficient. The financial memorandum speaks about 26 items. But expenditure is provided only for 3 items such as buffer stock, food subsidy and maternity benefit. The total annual estimate for these 3 items is Rs.95 thousand crores. This is really insufficient to meet the demands. Some experts say the cost would be ranging from 2 laks to 3.5 laks crores.

The Schedule One of the bills fixes subsidized food grain prices but this would be enhanced on time to time. The minimum support price may also increase for various items. This would lead to inflation over the time. Such cost will also increase the required subsidy; this is not considered in the memorandum.

Clause 3 of this bill states about the population entitled to subsidized food grains. The entitlement extends up to 75% for rural and 50% urban population but here the exact extent of the entitlement is not clear. It implies that the actual number of people entitled for food may be less than 75% and 55% of the population respectively.

There are two issues with regard to these entitlements – (i) The bill does not provide a rational specific cut off number of population, either priority or general groups. (ii) Fixing the minimum requirement of 46% of rural population and 26% of the urban population makes it clear that there is no flexibility to revise the figure, since the share of the population living in this group may change overtime.

The entitlement to starving and destitute persons in clause 8: According to this Bill destitute persons will get one free meal per day and persons suffering form starvation two meals per day for six months. Here the destitute and the persons suffering from starvation are really in one category, then why the Bill

makes a separate provision for persons living in starvation. That Bill also fails to explain why the entitlements provided these two groups differ.

Food grains**:** Clause 32 and 18 explains differently with regard to the doors and delivery. Clause 32 says it is the duty of the state govt. to deliver the food grains at doorstep. Clause 18(2)(a) say that central and state governments shall endeavour to progressively undertake doorstep delivery of food grains. It is unclear whether the bill aims to make doorsteps delivery as an immediate requirement.

Objectives not directly related to food security: Under schedule III it is stated that central govt., state govt. and local authorities shall take progressive steps to realize some objectives. These include safe and academic drinking water, sanitation, health care, nutritional, health and educational support to adolescent, adequate pensions to senior citizens. These are the social objectives that the govt. has to take but with regard to the direct relation of this bill there is no need of such explanations here. How priority group are determined?

Rangarajan Committee has estimated the percentage of population of each state and they have made a priority group and from that they arrived at a coverage of 46% and 26% of rural and urban population. What is the basis of such calculation? Whether there is any scientific method they have adopted? How is it advisable to fix the percentage of BPL, APL of each state from Delhi without consulting those states? The table 3 shows the various figures. In Kerala it is 22.2 and 20.2. I think these figures are not corresponding the actual facts.

The financial memorandum includes the costs such as it is 2061 crores for buffer stocks, 79800 crores for the food subsidy and rupees 3500 crores for maternity benefits. The total amount is 95 thousand crores.

The Ashok Gulati, Chairman for the Commission of Agriculture Costs and Prices estimated that expenditure is about six lakhs crores for the next three years. Our Minister KV Thomas himself has stated on17 December, 2011 as reported by Times of India that the total cost of implementing the bill is rupees 3.5 lakh crore.

The Ashok and Jyoti Gujaral has asked, can we afford six lakhs or food subsidy in three years? It is reported by Economic Times of 17 December, 2011.

The Memorandum submitted by the Govt. of Kerala has stated that there is a big burden on the State if the Bill is passed as its present form.

As per the census 2011, rural population of Kerala is 1,74,55,506 and the urban population is 1,59,32,171. According to the present bill there is exclusion of 25% rural and 50% urban population from the beneficiary list. It means the exclusinon of 123 lakh population from the purview of PDS. Kerala is a food deficient State so Kerala depends on the EPDS to provide food security to the people and control the prices of essential food grains. Kerala has issued 80.2 lakh Ration Cards, out of which there are 14.58 lakh BPL cards, 5.91 lakh AAY cards, 42.20 lakh APL subsidy cards and 17.5 lakh APL non-subsidy cards. A card consists an average of 4.16 Members, it means 123 lakh population has 29.535 Ration Cards. If the present proposal is accepted, they say that 29.53 lakh families will be excluded from the purview of TPDS. Govt. of Kerala has categorically stated that limiting the card holders on the basis of this calculation will not be acceptable to the State of Kerala.

The general households will be 8567175 and entitlement of the group will be 3 kg. Hence the requirement of food grains to the priority household will be 25702 MT per month. It means that if the bill is passed, the monthly allotment of food grains will be 1,13,136 MT. The annual requirement of the State is 2,11,015 MT of food grains. The allotment is only 10,528 tonnes which means that there is shortfall of 105726 tonnes. The State is getting only 50% of what it is needed under the present TPDS. The study again say that this will severely distort the financial situation since the entire additional allocation is met from financial resources.

Since the Govt. has to compensate expenditure of 10526 MT and at present the cost of the food grain is 25040 per MT the estimate expenditure to be incurred

by the State would be 264.74 crores per month and annually it would be 3176190 crores. How is it possible for a State like Kerala to bear such a huge amount.

The storage capacity of the State is nominal whereas only i.e. 0.90 lakh MT and at the same time the quarterly requirement is 6.91 lakh MT. The FCI godown capacity is 5.13 lakh MT only. If the bill is passed how it is possible and it would be much difficult to meet the demands with the existing godown facilities.

I need more clarification with regard to door to door supply system and also regarding cash transfer through the banks where Govt. has taken such a decision.

Present PDS system is strong in Kerala. Large number of Ration shops, Mavelli stores, Consumer fed outlets are there. There are about 25,000 Ration shop dealers. Once our Hon'ble Minister was the President of this Kerala Ration Shop Dealers Association. They have made a number of demands. They have demanded to them as employees. What is their present position? Nothing is said in the bill with regard to the Ration shop dealers in Kerala who have been functioning for a long time. They are on an agitation and there are apprehensions whether they would get permanent jobs.

*श्री पन्ना लाल पुनिया (बाराबंकी): मैं इस महत्वपूर्ण बिल पर अपने विचार रखने से पहले संत शिरोमणी गुरू रविदास का दोहा प्रस्तुत करना चाहता हूं -

" ऐसा चाहूं राज मैं, जहां मिले सबन को अन्न

छोट बड़ो सब सम बसे, रविदास रहे प्रसन्न "

इस दोहे के माध्यम से गुरू रविदास जी ने लगभग 650 व-र्ा पूर्व ऐसे राज की कल्पना की थी, जिसे यूपीए सरकार पूरा करने जा रही है। यह भी एक सुखद संयोग है कि गरीब लोगों के हितेशी भारत रत्न स्व. श्री राजीव गांधी जी के जन्म दिन के अवसर पर इस योजना को दिल्ली, उत्तराखंड, हरियाणा तथा राजस्थान प्रदेशों इसे लागू कर दिया गया।

यूपीए सरकार द्वारा व-र्ा 2009 में लिए गए संकल्प और सभी वर्गों को ध्यान में रखते हुए लिए गए फैसलों के क्रम में खाद्य सुरक्षा भी एक अहम भूमिका रखता है। इसके माध्यम से देश ग्रामीण क्षेत्रों में बसने वाले 75 प्रतिशत तथा शहरों की 50 प्रतिशत आबादी को सस्ता अन्न मिलेगा। अधिनियम के लागू होने की तिथि से तीन व-र्ा की अवधि के लिए सभी पात्र लाभार्थियों के लिए चावल 3 रुपए, गेंहू 2 रुपए व मोटा अनाज 1 रुपए प्रति किग्रा की दर से वितरित किया जाएगा। रा-ट्रीय खाद्य सुरक्षा बिल में 612.3 लाख टन के अनुमानित वार्-िक खाद्यान्न हेतु 1,00,953 करोड़ तथा इसके क्रियान्वयन हेतु 23,794 करोड़ अर्थात् कुल 1,24,747 करोड़ रुपए की अनुमानित खाद्य राजसहायता दी जानी है। इस अधिनियम के माध्यम से प्रत्येक व्यक्ति को 5 किलो खाद्यान्न, अन्तोदय अन्न योजना के अंतर्गत प्रत्येक परिवार को 35 कि.ग्रा. अनाज उपलब्ध होगा। गर्भावस्था के दौरान और उसके पश्चात् छः माह तक निःशुल्क भोजन तथा 6000/- रुपए का मातृत्व लाभ देने का निर्णय लिया गया है। इसके अतिरिक्त 6 माह से 14 व-र्ा के बच्चों के लिए उनकी आयु के अनुकूल उच्च पो-ाहार वाला भोजन देने का भी प्रावधान इस अधिनियम में किया गया है।

हालांकि, गरीबी के अनेकों-अनेक आंकड़े हैं, फिर भी माना जाए तो 21.9 प्रतिशत यानी 26 करोड़ लोग गरीब की श्रेणी में आते हैं, लेकिन मैं यह बताना चाहूंगा कि इस योजना के माध्यम से 82 करोड़ लोगों के लाभान्वित होने का लक्ष्य रखा गया है। यह बिल गरीबों की पीड़ा को ध्यान में रखते हुए बनाया गया है, अनुसूचित जाति के व्यक्तियों को अधिकतम लाभ दिया गया है और यदि

* Speech was laid on the Table

यूपीए सरकार के द्वारा चलाई गई महत्वपूर्ण प्रमुख योजना मनरेगा को इसके साथ जोड़कर देखा जाए तो गरीब मनरेगा से मजदूरी लेगा और खाद्य सुरक्षा योजना के अंतर्गत पेट भरने हेतु सस्ता अन्न।

इस महत्वपूर्ण योजना को कांग्रेस पार्टी के 2009 लोक सभा चुनाव के घो-णा पत्र में सम्मिलित किया गया था। रा-ट्रपति जी ने 4 जून, 2009 को संसद के ज्वाईंट सत्र में खाद्य सुरक्षा को यूपीए सरकार के कार्य एजेंडा के रूप में पेश किया था। उसके अगले ही दिन सरकार द्वारा सभी राज्यों को पत्र जारी कर दिए गए थे। लोकसभा में यह बिल के रूप में 22.12.2011 को पेश किया गया, जो कि चरणबद्ध तरीके से 17.01.2013 को स्टैंडिंग कमेटी को भेजा गया। जिसके बाद यह बिल लोक सभा की कार्यवाही में एजेंडा के रूप में दिनांक 21 मार्च, 2013; 22 अप्रैल, 2013; 2, 6 व 7 मई, 2013 को सम्मिलित किया गया था। विपक्ष की निरन्तर अडंगेबाजी के बावजूद आज यह बिल पास होने जा रहा है, जिसके लिए यूपीए सरकार, प्रधानमंत्री जी, श्रीमती सोनिया गांधी जी को बधाई देता हूं।

खाद्य भंडारण के बारे में प्रश्न उठाए गए। यह सही है कि खाद्यान्न के लिए भंडारण क्षमता अभी भी हमारे सामने एक चुनौती है। मैं श्री के.वी. थॉमस, माननीय मंत्री जी को धन्यवाद देता हूं, जिनके प्रयासों से आज देश की भंडारण क्षमता 822.38 लाख टन है जो कि योजना हेतु आवश्यक अनुमानित क्षमता 614.3 लाख टन से कहीं ज्यादा है। भारतीय खाद्य निगम के पास खाद्यान्न भंडारण हेतु 397.02 टन की क्षमता मौजूद है। राज्य सरकारों, कॉपरेटिव सोसाईटियों, केन्द्रीय भंडारण निगम व निजी भंडारणों की क्षमता 354.28 लाख टन है। निजी उद्यमी गारंटी योजना के माध्यम से 71.08 लाख टन क्षमता वाले गोदामों का निर्माण कार्य पूरा हो चुका है और जल्द ही 228.4 लाख टन भंडारण क्षमता और विकसित कर ली जाएगी, जिसकी निर्माण संबंधी मंजूरी प्रदान की जा चुकी है।

इस महत्वपूर्ण योजना को अकेले केन्द्र द्वारा लागू नहीं किया जा सकता, राज्य सरकारों को इस महत्वपूर्ण योजना में अपना योगदान देना है। राज्यों में खाद्यान्नों की ढुलाई/संभलाई तथा उचित दर दुकान डीलरों के लाभांश पर होने वाले व्यय को पूरा करने के लिए केन्द्र सरकार राज्यों को सहायता प्रदान करेगी। पात्र लाभार्थियों की पहचान करना और उन तक योजना का लाभ पहुंचाना एक बड़ी चुनौती है, जिसमें राज्य सरकारों का सहयोग आपेक्षित है। इस योजना के सफल

क्रियान्वयन हेतु सभी राज्य सरकारें अपनी जिम्मेवारी को समझते हुए योजना का लाभ प्राप्त करने वाले लोगो की सही सूची तैयार कराने तथ वितरण सही रूप में कराने की अहम भूमिका का ईमानदारी से निर्वहन करना होगा।

अतः मैं इस बिल का समर्थन करता हूं।

*श्री विजय बहादुर सिंह (हमीरपुर, उ.प्र.): "खाद्य सुरक्षा योजना " के तहत 1.25 करोड़ जनसंख्या वाले भारत देश में 67 प्रतिशत रियायती दर पर खाद्यान्न उपलब्ध कराने का वायदा किया गया। 2009 से अगस्त, 2013 में जब यह बिल आया तो इससे यूपीए की मानसिकता में सवाल व सन्देह उठते हैं।

बिल का समय - अगस्त, 2013 तक भारत में बहुत ही प्रभावी बरसात हुई है और मानसून सत्र में यह अनुमान हो गया है कि इस बार बम्पर खाद्य उत्पादन की संभावना है तो इस समय यह बिल एक हड़बड़ी में लाया गया माना जायेगा और इसकी नजर वोट की राजनीति में ज्यादा और देश की दशा सुधारने में कम है, इसमें व्यापक विचार-विमर्श नहीं हुआ। राज्यों में जो आर्थिक बोझ पड़ेगा, उनके मुख्यमंत्रियों से भी इसकी व्यापक चर्चा नहीं हुई है। इससे यूपीए सरकार के इरादों में पर सवाल खड़े होते हैं।

भूखमरी और कुपो-ण की गंभीर समस्या को इस जादुई बिल से निदान होने की संभावना दिखाई नहीं पड़ रही है। यहां एक तिहाई आबादी गरीबी रेखा के नीचे है और जिस तरह से पीडीएस का पिछले 50 साल का इतिहास है मुझे घबराहट है कि इस बिल का कार्यान्वयन गरीबों और गांवों तक पहुंचने में काफी मुश्किल होगा।

गरीब नागरिकों को समुचित मात्रा में स्वास्थ्यवर्धक भोजन की उपलब्धता पिछले इतिहास और कार्यप्रणाली को देखते हुए काफी असंभव सा लगता है जबकि देश में लाखों टन अनाज एफसीआई के गोदामों में सड़ जाता है, चूहों और जानवरों का भोजन बन जाता है और भारत के सर्वोच्च न्यायालय ने भी दो साल पहले कहा था कि लाखों टन अनाज गोदामों में सड़ने से बेहतर होगा कि इसका वितरण लोगों में किया जाए। व्यापक भ्र-टाचार की भूमिका में वितरण प्रणाली भी भ्र-ट है और जैसा कि "स्व. राजीव गांधी जी " ने कई सालों पहले प्रधानमंत्री की कुर्सी से कहा था कि 100 पैसे में 18 पैसे गांव में पहुंचता है तो इस बिल का क्या हाल होगा, इसका भगवान ही मालिक है। हालांकि देश में कुछ राज्य ऐसे हैं जिसमें वितरण प्रणाली में 90 प्रतिशत सफलता मिली है जिसमें छत्तीसगढ़, गुजरात, केरल प्रदेशों का नाम आता है।

---

* Speech was laid on the Table

विदेश में ब्राजील एक बड़ा देश है। कुछ वर्ष वहां भी "गरीबी की रेखा " के नीचे बहुत भारी आबादी थी पर वो 2003 में ही पब्लिक पीडीएस सिस्टम का सहारा लेकर सफल हो चुकी।

भारत 1970 से ही पर्याप्त खाद्य पदार्थ का उत्पादन कर आत्मनिर्भर है। हालांकि दाल और तिलहन के उत्पादन में कमी रही है, परन्तु इस समस्या में भी सुधार आ गया है। केन्द्र और प्रदेश की सरकारों की कार्यकुशलता और कार्यक्षमता में भरोसा नहीं हो रहा है और ये प्रयास भी मनरेगा और मिड-डे-मील (मध्याह्न भोजन) की तरह फेल होने की संभावना है।

सरकारी वितरण की समस्या वितरण की प्रणाली में घोर भ्र-टाचार, बीपीएल के परिवारों की सूची में घनघोर गड़बड़ी, जिसमें पात्र लोग बाहर है और अपात्र अन्दर है, और जिस तरह सरकार आर्थिक नीति इस समय चला रही है और डॉलर और हमारा रुपया 63 तक गिर गया है, इससे मुझे विश्वास नहीं होता है कि यह बिल अपने उद्देश्यों पर खरा उतरेगा।

खाद्य सुरक्षा योजना का राजनीतिक पहलू हो सकता है कि यूपीए को इसका फायदा मिले। भुखमरी और कुपो-ण का नियंत्रण मुश्किल लग रहा है परन्तु वोट बैंक का संग्रहण दिखाई दे रहा है। यह एक दुःखद सत्य है जबकि केन्द्र सरकार प्रशासनिक सुधार न करके कानून बनाकर के शासन करना चाहती है।

भारत में 5 लाख के लगभग सरकारी कोटे की दुकानें हैं परन्तु कोटे की दुकानों तक ही कम खाद्यान्न पहुंचता है तो कोटेदार और प्रधानों पर उंगली उठाना एक भ्रामक सत्य है।

परंतु यदि देखा जाए तो इस सरकार ने कुछ ऐसे कार्य और कानून बनाए हैं जिससे भ्र-टाचार में लगाम लगती है, उसमें मेरे विचार से सूचना अधिकार कानून (आरटीआई) प्रमुख है।

मनरेगा और मध्याह्न भोजन के कानून भावनात्मक और इरादों के चश्मे से देखने पर बहुत सटीक लगते थे, पर ये गलत क्रियान्वयन से पूरी तरह से फेल हो चुके हैं।

इस बिल को यदि अन्दर से देखा जाए तो अव्यावहारिक भी है। 7 किग्रा. एक परिवार के लिए रियायती मूल्य में खाद्यान्न एक महीने के लिए बहुत कम है और यदि प्रतिदिन भोजन एक व्यक्ति को मिलता है तो लगभग 166 ग्राम यानि की तीन छंटाक से कम प्रति आदमी को मिलता है, गांव के गरीबों और किसानों की आवश्यकता से बहुत कम। और इससे उनकी आधी भूख ही पूरी हो पाई और कुपो-ण की बात तो दूर र,ही ये कम पो-ण से किसान की हालत और बिगड़ने की संभावना है।

1996 में सुप्रीम कोर्ट ने चमेली सिंह बनाम उ.प्र. में एक फैसला दिया था कि भारत के संविधान में प्रत्येक नागरिक को खाने का या भूख मिटाने का अधिकार है। फिर 2001 में एक पीआईएल द्वारा राइट टू फूड और राइट टू लिव, संविधान की धारा के 21 के अधिकारों के अंदर बताया है और 1996 से लगातार भारत के सर्वोच्च न्यायालय ने इसकी गंभीर चर्चा की है और 12 साल बाद जब एक साल से कम चुनाव 2014 के बाकी हैं तो इस बिल में राजनैतिक उद्देश्य की प्राप्ति की ज्यादा दिखाई दे रही है और ग्रामीणों को भरपेट भोजन मुहैया कराना कठिन प्रतीत होता है।

यदि पीडीएस (पब्लिक डिस्ट्रीब्यूशन सिस्टम), अन्त्योदय, अन्य योजना, मध्याह्न भोजन योजना, इन्टिग्रेटेड चाइल्ड डेवलपमेंट स्कीम और बीपीएल की सूची के क्रियान्वयन को देखा जाए, तो अभी तक ये सब योजनाएं पूरी तरह से फेल हो चुकी है। मेरा तो सपना है कि ऐसी व्यवस्था की जाए जिसमें भारत का गरीब, गरीबी रेखा के ऊपर जाकर अभिमान से कहें कि उसको सस्ते भोजन की दरकार/आवश्यकता नहीं है उसके रियायती खाना खाने की भूख नहीं है। भारत के गरीब को अच्छे स्कूल, आधुनिक शिक्षा, निरन्तर बिजली, चमचमाती हुई सड़क, स्वास्थ्य और भ्र-टाचार उन्मुक्त भारत और सुशासन की भूख है। उसे सस्ते गल्ले की दरकार कभी भी नहीं है।

इस बिल में एक गहरा मजाक है कि 7 किग्रा खाद्यान्न में 3 किग्रा गेंहू, 2 किग्रा चावल और बाकी मोटा अनाज है। यह तो एक गरीब की आवश्यकता से बहुत कम है। इस तरह से दाना देना भारत के गरीबों का एक माखौल/मजाक उड़ाया जा रहा है और ये अव्यवहारिक व्यवस्था है। ये जरूरत से कम है।

भारत के राजनेताओं से मेरी अपील है कि गरीब जनमानस को जानवर न समझे और व्यवहारिक रास्ता निकाले।

जब तक पब्लिक डिस्ट्रीब्यूशन सिस्टम, पीडीएस में पारदर्शिता ईमानदारी आधुनिक टेक्नोलॉजी का प्रयोग नहीं होगा तो भ्र-टाचार बढ़ेगा।

भारत सरकार की सिर्फ रुपया या सस्ता गल्ला मुहैया करना ही जिम्मेदारी नहीं है इनका यह भी उत्तरदायित्व है कि इनका सही और ईमानदारी से उपयोग और स्कीम का क्रियान्वयन हो और इसमें राजनीति न खेली जाए। साथ में पार्ट-बी के शेड्यूल में शेड्यूल-2 की पेज 16 और छठवीं और सातवीं लाईन में तैयार खाना 'रेडी टू ईट मील' हटा दिया गया है। ये बच्चों के लिए

एक ताकत का खाना है। वो मशीनों और आधुनिक यंत्रों के द्वारा नहीं बनाया और पैक किया जाएगा तो सड़ जाएगा और पौ-टिक भोजन नहीं मिल पाएगा। सदन जानता है कि बिहार में हाल में 27 बच्चे मध्याह्न भोजन खाने के बाद उनकी मृत्यु हो गयी है। रेडी टू ईट मील जो एनजी फूड कहे जाते हैं उनको हाथ द्वारा बनाया ही नहीं जा सकता। ये तीन और छः महीना नहीं रखे जा सकते हैं, जब तक आधुनिक मशीनों का उपयोग नहीं किया जाए। बिल में 6 महीने से तीन व-र्ा के बच्चों को घर ले जाने के लिए राशन की सुविधा दी गई है। 'टेक होम राशन' जिसमें कि 100 ग्राम प्रति बच्चा प्रतिदिन उसमें प्रोटीन इत्यादि भी सम्मिलित किया गया है, इसका मेन उद्देश्य है कि छोटे-छोटे बच्चों को छः महीने और तीन व-र्ा के बीच में शुद्ध और ताकतवर, पौ-टिक खाना उपलब्ध हो। यदि ये गांव इत्यादि में बनाया जाएगा तो बच्चों के लिए हानिकारक होगा। इसमें मेरा निम्नलिखित निवेदन हैः-

1. Or Ready to Eat meal
2. Energy dense food fortified with micronutrients as per 50% of the recommended dietary allowance.
3. The provisions of the food safety and standards act, 2006 and any other law for the time being in force shall apply for Meals referred to in this Schedule.
4. Nutritional standards are notified to provide balance diet and nutritious foods of the calorie.

Objectives of ICDS Scheme

As per Schedule II of the Bill, for children (6 months to 3 years) THR (Take Home Ration) is provided as 100 gram per beneficiary per day containing 500 Kcals and 12-15 gram protein along with micronutrients to eradicate malnutrition.

ICDS Scheme is completely different from other feeding schemes as the real object intent is to identify, recognize and fulfill the deficiency of

vitamins, minerals, proteins and calories in the existing diet of the children of the age group of 6 months to 6 years and pregnant and lactating women. On the contrary, the other feeding schemes floated by the Government of India like Mid-Day Meal aims at providing a regular meal to the children in the age group of 6-14 years with the object of alluring and encouraging them to come to schools and get education.

The following is the brief explanation for the above points (i.e. 1 to 4) which is to be inserted as it was in ordinance and the original draft of the Bill.

a. Read to Eat Meal (i.e. energy dense food in powder form fortified with micronutrients) can be easily prepared and consumed by diluting with water and/or milk in gruel form for infants/children (i.e. in the age group of 6 months to 3 years).

b. As per pediatricians and nutrition expert committee constituted by GOI in 2009, this is easiest and safest way for digestion and absorption/assimilation of proteins, calories (energy) and micronutrients by fragile metabolizm of infants/children.

c. It cannot be served as hot cooked meal because of most of vitamins (vital amines) are thermo labile (breaks at higher temperature). Therefore, over 25% nutritional contents become less potent or of no use. The hot cooked meal cannot be served in this age group because they require number of small serves in a day, therefore, it cannot be stored without having shelf-life/hygiene and storability of the product.

d. Take Home Ration in dry form (i.e. grains, etc.) also defeat the above objective because it can be consumed by other family members and secondly there will not be any guarantee of specific

calories/proteins and micronutrients as mentioned in the Schedule II.

e. Deficiency of vitamins can lead to diseases like rickets, scurvy, neurological disorders, etc.

f. Deficiency of proteins can lead to diseases like Marasmus/underweight.

g. Deficiency of calories can lead to overall slowdown of system of the child (under development of height and weight).

h. Deficiency of minerals can lead to diseases like anemia, heart and bones related problems.

i. Food is not safe and hygienic on the ground of microbiological load because of water born microbes and other safety and hygienic standards laid down by FSSAI 2006 are not followed, if prepared manually at local places.

j. FSSAI 2006 has already prescribed the type and process of infant meal (i.e. weaning food) and its hygienic and safety measures required cnnot be given without being manufactured by automated machines and in hygienic environment.

It is suggested not to delete above mentioned points 1 to 4 as it was in ordinance and original Bill. These points have been deliverately kept in the Schedule II after great deliberation by Apex Committee of Experts (nutritionists, pediatricians and scientists of CFTRI, NIN, Food and Nutrition Board and other eminent national and international orgainizations/persons) constituted by Government of India in 2009 and subsequently monitored, vetted and further guidelines given by Hon'ble Supreme Court of India in 2011 and 2012 (vide CA No.7104/2011 and 2012).

The whole objective of ICDS scheme is to provide supplementary nutrition food i.e. ready to eat energy dense food fortified with micronutrients to eradicate diseases due to malnutrition and not as hunger feeding program i.e. mid day meal.

The Supreme Court Judgement dated 19.8.2011 in the Civil Appeal No. 7104/2011 Shagun Mahila Udyogik Sahakari Sansthan Maryadit versus State of Maharashtra and others has considered various other judgements including PIL filed by PUCL decided in 2004 and various guidelines issued by GOI particulalry in 2009 that Assen food should be fortified with essential micro nutrients with 50% IDL level.

On 19 August 2011 in the aforesaid Shagun Mahila Udyogik Sahakari Sansthan case arising from Maharashtra has further clarified that supplier is required to provide the fine mix of all kinds of ingredients including the revised intake of proteins and calories to the precise level. In fact, the level of precision is earmarked for each kind of food. The concept behind the same cannot be permitted to be demonized by referring to it a food prepared by "automated machines". The procedure adopted is necessary to ensure that there is "zero infection" in the food which is to be consumed by infants and the children who are already under nourished. It cannot be over emphasized that since the beneficiaries of the dense energy food and fortified blended mixture are infants from the age group of 6 months to 3 years and pregnant and lactating mothers, it was all the more desirable to have fully automated plants. Such procedure avoids the use of human hands in processes like –handling, cleaning, grinding, extrusion, missing, etc. all of which are done automatically.

मैं पुनः चाहूंगा की पार्ट-2 सेकेण्ड शेड्यूल में रेडी टू ईट मील को हटाया गया है, उसको न हटाया जाए क्योंकि उससे ताकतवर खाना छोटे बच्चों को नहीं मिल पाएगा। खाने की सुरक्षा

उसकी गुणवत्ता बहुत ही प्रमुख मुद्दा होता है। अतः शेड्यूल-2 जो बड़ी समझदारी से रखा गया था। उसमें एपेक्स कमेटी के विशे-ाज्ञ थे और सुप्रीम कोर्ट ने भी उस पर मुहर लगाई थी। उसको पूरी तरह से कार्यान्वित किया जाए।

अन्त में, यह बिल एक कल्याणकारी व्यवस्था है और उससे गरीब जनता को कुछ न कुछ लाभ अवश्य मिलेगा। अतः मैं इस बिल का समर्थन करता हूं और प्रार्थना ईश्वर से है और सरकार से अपेक्षा है कि इस बिल को इस कानून को व्यवहारिक और अमलीजामा पहनाते हुए इसका कार्यान्वयन अच्छी तरह से करे, जिससे जनता को पूरी तरह से लाभ मिल सके।

SHRIMATI HARSIMRAT KAUR BADAL (BHATINDA): Mr. Chairman, Sir, I would like to begin by quoting the aims of the National Food Security Bill as stated in its opening lines 'to provide for food and nutritional security in the human life-cycle approach by ensuring access to adequate quantity of quality food at affordable prices to live a life with dignity'.

Sir, first of all when we talk about nutritional security in a country where over 56 per cent women and children are malnourished, over 70 per cent are anaemic, one-third of all children born are under-nourished due to nutritional deficiency of their mothers, and over 50 per cent of all child deaths occur only due to insufficient nourishment, I do not understand how a Bill, that provides no proteins, no vitamins, no pulses, no dairy products and none of the essential nutrients that are required, can claim to provide nutritional security to this nation.

Sir, WHO and ICMR say that an adult requires minimum 10 kilograms to 14 kilograms of food grains. Then, on what basis has this Government reached the conclusion that the quantity of five kilograms per person is more than enough to sustain an individual?

As for quality of food grains we are talking about, the lesser said the better. Lakhs of tonnes of wheat and rice are rotting in the rodent-ridden and insect-infested godowns of our country. Lakhs of tonnes are lying under the open sun, rain and storm at the mercy of weather gods. The rotting of grains under extreme weather conditions is the reality of the quality of grains that is going to be distributed to the poor people of this country under this scheme.

Finally, I come to affordable prices. I think, there can be no crueler joke than this. With onions at Rs. 80; *dal* at Rs. 100; every vegetable above Rs. 50; fruits unaffordable; oil at Rs. 120, this Government has totally failed to control food inflation in the last nine years. Now, six-months before elections, they are bringing a Bill to give wheat and rice at Rs. 2 and Rs. 3. What signal are they giving to the country? Is it that now you survive on this dole of Rs. 2 and Rs. 3 for

the future and live on a few dry *rotis* because we have no concept as to how we plan to control the food inflation? Is this what the Government signalling to the country that they have now got to prepare themselves to survive on few dry *rotis* dolled out by this Government?

If this Government is serious about addressing hunger and malnutrition, as stated by the President, then I think that they need to learn a lesson from the Government of Punjab that brought in an *Atta-Dal* Scheme as soon as we came to power seven years ago where we provide 25 kg *atta* at Rs. 4 per kg and 2.5 kg of *Dal* at Rs. 20 per kg to every family to combat hunger and to meet the nutritional requirement. This has been given to 16 lakh families since the last six years. Even the Planning Commission has admitted that in Punjab where the population of poor was 21 per cent in 2005 has come down to 8.2 per cent in 2012, which is a reduction of 60 per cent in the last six years during our regime whereas the average National poor population in the country is almost 22 per cent. Our scheme was so popular that our neighbour Haryana has also decided to copy it a few days back under the *Dal-Roti* Scheme. The only difference is that we brought in the Bill when we came into power, and Haryana has woken up after eight years of being in power.

I would like to say that the honesty of this Government's intention to provide nutritional security will only be proved if they support my amendment to include pulses in this Bill. Otherwise, their lies will be exposed for the whole world to see as to what a poll gimmick they are trying to bring in. But most importantly, I would like to challenge this Government's proposal for providing food grains to 50 per cent of urban and 75 per cent of rural population. In the last five years, the average wheat and rice procurement by this Government has been 57 million tonnes. If they have to give wheat and rice to 50 per cent urban population and 75 per cent rural population, then they need a minimum of 61 million tonnes as of today.

In our country, there are 121 million farmland holdings out of which 65 per cent are small and marginal farmers having less than one hectare of land. These marginal farmers produce 52 per cent of the total wheat and rice of the country. If this Government is going to subsidise their food grains at Rs. 2 and Rs. 3, then why should the farmers -- with spiralling costs of diesel, fertiliser and increasing cost of pesticides bother growing his own crop when he is going to get it at Rs. 2 and Rs. 3? If 52 per cent of the farmers stop growing their own crop, then what is going to happen to the food production? The food production will plunge, but the food requirement will increase and inflation will go through the ceiling. This is the reality that this Government needs to think about.

This highly-subsidized food rate will take away all incentives of the small and marginal farmers to bother growing food thus leading to lowered production, higher consumption and food inflation. Also, I would like to ask this. If there is one bad year where there is a flood or drought and food production drop, what is going to happen to the country? Today, in this huge country, if the food production drops, and because of this Bill this Government is forced to import food from the world -- with every 6th human being on this planet being an Indian -- to feed this huge population, then imagine the distortion in the world market. There will be a global food crisis, and the Government needs to think about this.

Sir, Rs. 1,30,000 crore food security burden that this Government is adding to the finances of this country is not only going to increase the fiscal deficit, but it is also going to put pressure on the Government on not to increase the MSP. It is because every time they increase the MSP, the fiscal deficit will go up even further. Since, the subsidized food grains are going to be of low price, obviously, the higher MSP they give, the more their burden will increase. Why should they have the incentive to increase this burden?

In fact, I would like a clarification. I have been told that for the next three years, there has been a cap put on the MSP. Would the Minister please clarify whether there is any such thing and also clarify what is the Minimum Support

Price that they plan to increase in the next three years so that the farmers are safeguarded and their earnings do not go for a toss for the sake of food security?

Sir, this squeeze by the Government on procurement prices combined with spiralling input prices will have the most dangerous ramifications. The moment the food production comes down and there is a shortage of food grains, there comes in the most dangerous thing of all, that is, cash transfer in lieu of not giving the entitled food grains that this Government has come up with. This is nothing short of an attempt to shake the foundations and killing the livelihood of thousands of farmers by disbanding the PDS. Today, the PDS not only provides food to the poor, but ensures procurement of the grains from the farmers. Tomorrow, if this Government puts the country's finances into such serious condition, then to save the finances, they have to disband the PDS, partially or totally, to save the costs of storage handling, transportation and distribution. This will not only end up killing the farmers, but also it would end up bringing the production down to a halt, which would be totally breaking the backbone of agriculture in our country.

So, most importantly, I demand that this cash transfer provided under clause 8 of the Bill be deleted from the Bill to safeguard the farmers, to safeguard their livelihood and to ensure that agriculture in our country is not finished.

Sir, most importantly, what I would like to point out here is that they have made no arrangements for increasing infrastructure and storage. Today, in our country, there is lack of storage and infrastructure. In a State like Punjab, the rail rakes are 20 per cent lesser than what is required today. Where is the arrangement for that?

We talk about food security, but most importantly, what about the water security that is going to produce this food? If there is no water, where from the food is going to be produced? I come from a State which produces 60 per cent of wheat and rice. NASA says that our water tables are going down and, in 20 years, our State will become a desert. The Government cannot give us a measly Rs.

3,500 crore to ensure water security and food security of the Nation, but they want to spend Rs. 1,30,000 crore on food security to get themselves some votes.

Sir, with this 'policy' paralysis, inflation and slow economy, today, this Government is trying to bring in the game changer Bill. The game that they need to change is to address their inefficiency and get their policy right.

सर, मैं सरकार से अपील करती हूं कि भूख की राजनीति बंद करें और वोट की राजनीति से ऊपर उठकर देश को रा-ट्र-निर्माण की तरफ लेकर जाएं। यह एक लाख तीस हजार करोड़ रुपये स्किल-डिवेलपमेंट में, जॉब-क्रिएशन में, हैल्थ और एजुकेशन सेक्टर को मजबूत करने के लिए प्रावधान करते तो आज इनको ऐसे पोल-गिमिक्स करने की जरूरत नहीं पड़ती, वोट सिक्योरिटी बिल लाने की जरूरत नहीं पड़ती। आज देश के लाखों-करोड़ों हिंदुस्तानी भीख की डोल पर, भिक्षा-पात्र पर जिंदा रहना नहीं चाहते, वे आत्म-सम्मान से अपनी रोटी कमाकर, अपनी मर्जी से रोटी खाकर जीना चाहते हैं। वे ऐसा भवि-य चाहते हैं जहां उनके बच्चे उनसे बेहतर जिंदगी आत्म-सम्मान के साथ जी सकें। This is where this Bill fails. It gives a symbolically filled belly, but it does not provide the dignity that they are promising in this Bill. So, I hope the Government will make the necessary amendments and then bring in this Bill and not play any cheap politics for vote gain in the country.

MR. CHAIRMAN : Now, I give the floor to Shri Lalu Prasad.

… (*Interruptions*)

MR. CHAIRMAN: Let there be order in the House, please.

*(Interruptions) …**

MR. CHAIRMAN: Nothing will go on record, except the speech of Shri Lalu Prasad.

*(Interruptions) …**

* Not recorded.

*श्री गजानन ध. बाबर (मावल): मैं रा-ट्रीय खाद्य सुरक्षा बिल पर अपने विचार व्यक्त करना चाहता हूं। निश्चित रूप से यह बिल देश मे लागू होना चाहिए।

केन्द्र सरकार प्रत्येक राज्य में लोगों का प्रतिशत निर्धारित करेगा और राज्य सरकार इन परिवारों की पहचान करेगा।

विधेयक में ग्रामीण में 75 प्रतिशत और शहरी क्षेत्र में 50 प्रतिशत के लिए खाद्यान्नों का हक रखा जायेगा और 48 प्रतिशत ग्रामीण परिवारों एवं 28 प्रतिशत शहरी परिवारों को प्राथमिकता के रूप में नामित किया जाएगा एवं बाकी परिवारों को सामान्य परिवारों के रूप में नामित किया जाएगा।

प्राथमिकता वाले परिवार प्रति माह प्रति व्यक्ति 7 किलो रियायती खाद्यान्न के हकदार होंगे, जनरल घर कम से कम 3 किलो रियायती खाद्यान्न के हकदार होंगे।

केन्द्र सरकार परिवारों की प्राथमिकता की पहचान एवं प्रत्येक राज्य में लोगों का प्रतिशत निर्धारित करेगा एवं राज्य सरकारें इन समूहों/ारिवारों की पहचान करेगा।

विधेयक के विशि-ट समूहों के लिए भोजन के हकों का प्रस्ताव है, इनमें शामिल हैं - गर्भवती महिलाओं और स्तनपान कराने वाली माताओं को, छह महीने की उम्र और 14 साल के बीच के बच्चों, कुपोनित बच्चों, आपदा प्रभावित व्यक्तियों और बेसहारा, बेघर और भूख से मर रहे व्यक्तियों।

शिकायत निवारण तंत्र जिला, राज्य और सरकार के केन्द्रीय स्तर पर स्थापित किया जाएगा। विधेयक लक्षित सार्वजनिक वितरण प्रणाली के लिए सुधारों का प्रस्ताव है।

विधेयक को तीन समूहों में लाभार्थियों का वर्गीकरण, लाभार्थियों की पहचान करने और इन समूहों में उन्हें रखने की प्रक्रिया बड़े समावेश और बहि-कार त्रुटियों के लिए हो सकता है।

कई हकों और शिकायत निवारण संरचना के लिए राज्य विधानसभाओं को पर्याप्त बजटीय आवंटन करने की आवश्यकता होगी। आवंटन बजट एवं पर्याप्त धनराशि राज्यों के पास नहीं है जिससे विधेयक का कार्यान्वयन प्रभावित हो सकता है।

---

* Speech was laid on the Table

विधेयक प्राथमिकता और सामान्य परिवारों को हकों के लिए निर्धारित कट ऑफ संख्या के लिए एक औचित्य प्रदान नहीं करता है। विधेयक भूखे और बेसहारा लोगों के लिए इसी तरह की परिभा-ा पदान करता है, हालांकि दो समूहों के हक भिन्न होते हैं।

भारत ने मानव अधिकारों की सार्वभौम घो-ाणा (1948) और पर्याप्त भोजन के लिए आर्थिक, सामाजिक और सांस्कृतिक अधिकार (1966), पर अंतर्रा-ट्रीय वाचा पर हस्ताक्षर किए। भारत के संविधान में राज्य के नीति निर्देशक तत्व यह है कि लोगों के जीवन का पो-ाण और सार्वजनिक स्वास्थ्य सुधार राज्य का कर्तव्य है।

1996 में उत्तर प्रदेश की चमेली सिंह बनाम राज्य में, सुप्रीम कोर्ट के अन्य अधिकारों के बीच, "किसी भी सभ्य समाज में गारंटी जीने का अधिकार भोजन के अधिकार का तात्पर्य है। "

2001 में, सिविल लिबर्टीज के लिए पीपुल्स यूनियन (पीयूसीएल) "भोजन के अधिकार " संविधान के अनुच्छेद 21 में प्रदान किए गए मौलिक "जीवन के अधिकार " का हिस्सा है की रिट याचिका दायर की।इस मामले में चल रही मुकदमेबाजी में, कोर्ट ने कई अंतरिम आदेश जारी किया है। 2001 में कोर्ट ने कानूनी हकों के रूप में आठ केन्द्र प्रायोजित योजनाओं के कार्यान्वयन का आदेश दिया।

इसमें सार्वजनिक वितरण प्रणाली (पीडीएस), अंत्योदय अन्न योजना (एएवाई), मध्याह्न भोजन योजना और दूसरों के बीच में एकीकृत बाल विकास सेवा (आईसीडीएस), शामिल हैं। 2008 में कोर्ट में गरीबी रेखा के नीचे (बीपीएल) परिवारों को रियायती दर पर प्रति माह खाद्यान्न 35 किलो के हकदार करने का आदेश दिया।

अक्तूबर, 2010 में, रा-ट्रीय सलाहकार परि-ाद (एनएसी) ने कानूनी हकों का प्रस्ताव पारित कर एक रा-ट्रीय खाद्य सुरक्षा विधेयक का मसौदा तैयार किया। जनवरी, 2011 में, डॉ. सी. रंगराजन की अध्यक्षता में प्रधानमंत्री द्वारा गठित एक विशे-ाज्ञ समिति ने विधेयक की जांच की और कम्प्यूटरीकरण पीडीएस के हकदार जनसंख्या के अनुपात को कम करने सहित कई सिफारिशों को बनाया। एक मसौदा विधेयक सितम्बर में सार्वजनिक प्रतिक्रिया के लिए खाद्य, उपभोक्ता मामले और सार्वजनिक वितरण मंत्रालय द्वारा परिचालित किया गया था।

जिला शिकायत निवारण अधिकारी (डीजीआरओ) हकों को लागू करने और शिकायतों की जांच और निवारण करने के लिए राज्य सरकारों द्वारा नियुक्त किया जाएगा। पीड़ित व्यक्ति हकदार

अनाज या भोजन के गैर वितरण के संबंध में डीजीआरओ को शिकायत कर सकते हैं, ऐसा विधयेक में उल्लिखित है।

केन्द्रीय और राज्य सरकारों द्वारा रा-ट्रीय और राज्य खाद्य आयोगों का गठन किया जाएगा। प्रत्येक आयोग में एक अध्यक्ष, पांच सदस्य और एक सदस्य सचिव होंगे। कम से कम दो सदस्य महिलाएं तथा दो अनुसूचित जाति और जनजाति के समाज से होंगे। किसी भी सदस्य को निश्चित आधार पर हटाया जा सकता है।

डीजीआरओ के आदेश से असंतु-ट कोई भी व्यक्ति राज्य आयोग में अपील कर सकेगा। अपील के अगले दौर में रा-ट्रीय आयोग में सुनाई होगी, रा-ट्रीय और राज्य खाद्य आयोग स्वप्रेरणा या एक शिकायत प्राप्त होने पर या तो हकों के उल्लंघन में पूछताछ कर सकते हैं।

सिविल अदालतों की शक्तियों, लोक सेवकों को एक डीजीआरओ द्वारा सिफारिश की राहत प्रदान करने में नाकाम रहने का दो-ी पाया तो 5,000 रुपए तक का जुर्माना किया जा सकता है। आयोग द्वारा किए गए प्रयास करने के लिए, सम्बन्धित अधिकारिता वाले एक मजिस्ट्रेट को किसी भी मामले को आगे करने की शक्ति प्राप्त होगी।

राज्य और रा-ट्रीय आयोग विधेयक के तहत योजनाओं के क्रियान्वयन पर संबंधित सरकारों को सलाह दी जाएगी। रा-ट्रीय आयोग ने भी मौजूदा योजनाओं में सिनर्जिंग और हकों के लिए नई योजनाएं तैयार करने पर सलाह ली जा सकती है।

हर राज्य सरकार, राज्य, जिला, ब्लॉक और एफपीएस के स्तर पर सतर्कता समितियों का गठन किया जाएगा, ये समितियां अधिनियम के तहत सभी योजनाओं के कार्यान्वयन की निगरानी और अधिनियम या धन का किसी भी कदाचार या अनियमितताओं के किसी भी उल्लंघन की डीजीआरओ को सूचित करने के लिए जिम्मेदार होंगे।

इस विधेयक में अभी भी बहुत से सुधार करने की जरूरत है। यह कहना कि यह विधेयक अपने आप में सम्पूर्ण है, सरासर गलत होगा। अभी भी बहुत से बारीकियों को समझने की जरूरत है। अगर सरकार इन बारीकियों को समझ लेती है और बिल की कमियों का निवारण कर लेती है, तो निश्चित रूप से यह बिल देश के गरीबों के लिए वरदान साबित होगा।

***श्री तूफ़ानी सरोज (मछलीशहर):** मैं सरकार का ध्यान खाद्य सुरक्षा बिल की खामियों की तरफ दिलाना चाहता हूं, सरकार ने 5 व्यक्तियों (लोगों) को एक परिवार मानते हुए 25 किलो खाद्यान्न महीना के लिए बिल में व्यवस्था की है, इस हिसाब से प्रत्येक व्यक्ति प्रत्येक टाइम के लिये 82 ग्राम खद्यान्न होता है जो एक व्यक्ति के लिए पूर्ण नहीं है । 2 रू0 किलो खाद्यान्न के हिसाब से एक परिवार के लिए 25 किलो खाद्यान्न 50 रू0 में मिलता है जब कि पूर्व मं बीपीएल धारकों को 35 किलो खाद्यान्न 145 रूपये मे मिलता था, आज यदि हम 10 किलो खाद्यान्न मारकेट से लेते हैं तो कम से कम 35 रूपये हमें और देना होगा । इस तरह पूर्व के हिसाब से 35 किलो खाद्यान्न की व्यवस्था हेतु 185 रूपया खर्च करने पड़ेंगे जबकि बीपीसी कार्ड धारकों को पूर्व में 35 किलो खाद्यान्न 145 रूपये में ही मिलता था इस तरह यह जिन गरीबों के साथ एक धोखा है । आजादी के बाद अमीर-अमीर होता चला गया, गरीब-गरीब होता चला गया, इस तरफ ध्यान नहीं दिया गया, आज बुखार को पैरासिटामोल टेबलेट देकर ठीक किया जा रहा है, बुखार का असली कारवा क्या है उस तरफ हम ध्यान नहीं दे पा रहे हैं । इससे भवि-य में और गरीबी बढ़ेगी, गरीबी के निदान हेतु उसे पूर्ण रूप से कारणों को तलासना पड़ेगा ।

दूसरी तरफ किसानों के हित की बात बिल में नहीं की गयी है । आज किसान हर-तरफ से मारा जा रहा है, अब उनकी उपज का उचित मूल्य नहीं मिल पा रहा है । किसान अभी खेती करने से कतरा रहा है, खेती दिन प्रतिदिन महंगी होती जा रही है । नेता का बेटा नेता बनना चाहता है, डाक्टर का बेटा डाक्टर बनना चाहता है, लेकिन किसान का बेटा किसान नहीं बनना चाहता है, इस पर सरकार को गंभीर चिंतन करना होगा, क्योंकि जब देश की कृ-ि मजबूत होगी तभी देश मजबूत होगा ।

* Speech was laid on the Table

***श्री रमाशंकर राजभर (सलेमपुर):** आज जनसाधारण को गरिमामय जीवन व्यतीत करने के लिए सस्ती कीमतों पर पर्याप्त मात्रा में क्वालिटी खाद्य की सुलभता को सुनिश्चित करके मानव जीवन चक्र खाद्य व पो-ाण संबंधी सुरक्षा विधेयक पर सदन में चर्चा हो रही है । महोदया, यह दुर्भाग्यपूर्ण है कि आजादी के 65 साल बाद भी हम देश की एक बड़ी आबादी को भोजन मिल पाने की गारंटी नहीं दे पाए । हां, यह जरूरत है कि सबके इस देश में कुछ लोग दिन-दूना-रात-चौगुना बढ़े । कुछ जो कई तरह से पूरे परिवार के साथ कड़ी-से-कड़ी मेहनत करते हैं उन्हें भूखे पेट सोना पड़ता है और तरह-तरह के कुपो-ाण से बर्बाद होना पड़ता है ।

यह अब भी स्प-ट नहीं है कि इसके ग्राही पात्र कौन होंगे । ग्राही पात्रों का चयन कैसे होगा । क्या चयन में प्रदेश सरकारों पर इस बात का भरोसा कर लिया जाए कि जिस तरह से बीपीएल सूची में प्रभावी लोगों का नाम सम्मिलित हो गया और वास्तविक व्यक्ति छूट गया क्या फिर यही होगा । सरकार को यह सुनिश्चित करना चाहिए कि जिसे वास्तव में आवश्यकता है वह इसका पात्र जरूर हो । नहीं तो प्रभावशाली फिर उन गरीबों का हिस्सा पात्र बनकर खा जाएंगे ।

यहीं नहीं एक प्रयास हुआ है कि योजना का लाभ डोर से डोर तक पहुंचाया जाएगा । परंतु क्या इसकी भी दशा वर्तमान वितरण प्रणाली की तरह तो नहीं होगा । इतनी बड़ी मात्रा में खाद्यान्न के गोदाम की व्यवस्था नहीं हुई है । एक बार किसान से गांव में खाद्यान्न लेकर दूर गोदामों में ले जाया जाएगा और फिर उसे गांव में वितरण हेतु लाया जाएगा । इसी दौरान जहां ढुलाई व्ययभार बढ़ेगा वहीं कालाबाजारी का खेल भी इसी दौरान हो जाएगा और फिर गरीबों का हिस्सा खाकर जवरा लोग मालामाल हो जाएंगे । महोदया, बहुत हो गया, सरकार चेते, नहीं तो -

छेड़ने से मूक भी वाचाल हो जाता है ।
टूटने से शीशा भी काल हो जाता है ।
देश के गरीबों को इतना न सताओ लोगों,
जलने से कोयला भी लाल हो जाता है ।

सभी जातियों में गरीब हैं । कहीं कम, कहीं ज्यादा । परंतु उनकी पहचान में गांव की राजनीति न आड़े आए तो उनकी पहचान हो जाएगी । परंतु गांव में प्रभावशाली व्यक्ति अपने लोगों को सूचीबद्ध करा लेता है, वास्तविक गरीब छुड़वा देता है । यदि उसके गोल का नहीं है । एसटी, एससी,

---

* Speech was laid on the Table

ओबीसी माइनरी के गरीब सहित सर्वण, ग्रामीण व शहरी - कहीं के भी गरीब न छोड़े जाय । वही उ.प्र. में दाने-दाने को मोहताज भर - राजभर, वाथम , विन्द, धीमर, खार, कश्यप, केवट, कुम्हार, लोनिया, नोनिया, चौहान, प्रजापति, मल्लाह, मछुआ नि-ाद, नाई-तुरहा आदि मजदूर जातियों की संपूर्ण आबादी को इस योजना का पात्र बनाकर देश की मुख्यधारा में जोड़कर भूख से मरने से बचाया जाए ।

*श्री रामसिंह राठवा (छोटा उदयपुर): यह बिल आने वाले दिनों में खोखला साबित होने वाला है क्योंकि बिल को देखने के बाद बहुत सारे सवाल खड़े होते हैं। जैसे कि किसान से कौन सा अनाज क्या कीमत से खरीदा जाए, कौन खरीदेगा, हर राज्य को खरीदने को कहेगा? या केन्द्र सरकार अनाज खरीदेगी या बाहर के देश से अनाज खरीदेगी - यह सब बहुत सारा प्रश्न उपस्थित है।

अच्छा यह होता कि यह बिल लाने से पहले हर राज्य के मुख्यमंत्री और मुख्य सचिव के साथ चर्चा करने के बाद अपने-अपने राज्य की राय लेने के बाद जो अच्छे सुझाव मिला है उसको सम्मिलित करने के बाद बिल लाया होता। सरकार चुनाव को ध्यान में रखते है और वोट को आकर्ित करने के लिए नए-नए बिल लेकर आते हैं। यह सरकार गरीब के प्रति अपनी जिम्मेदारी से अलग होना चाहती है। कोई अगर बिल लाकर कुछ काम हुआ है ऐसा मुझे नहीं लगता। सरकार को यह पता है कि फूड बिल पास होने से यूपीए सरकार की छवि सुधारने की कोशिश की जा रही है।

देश आजाद हुआ था, उसके बाद कुछ समय के अंदर यह बिल लाने की जरूरत थी। लेकिन सरकार ने ऐसा नहीं किया। आज हमारे पास जो सिस्टम है उसी को आधार बनाकर आगे चलने की जरूरत थी। यह भी देखना चाहिए था कि अभी जो बिल लाए हैं उसका विपरीत असर क्या होगा। सरकार ने ऐसा नहीं सोचा लगता है। सरकार जब-जब अपने कर्तव्य-जिम्मेदारी नहीं निभा सकती, तब-तब यूपीए सरकार अपनी गलती को छुपाने के लिए नये कानून बनाने का सोचा होगा ऐसा लगता है। हमारे देश की बहनें और महिलाओं को सुरक्षा न दे यह सरकार - बाद में महिला सुरक्षा बिल लाया। बिल पास करने के बाद भी आज भी बलात्कार जैसी घटना रूकी नहीं है। ऐसा ही हाल फूड बिल का है। देश में भूखे लोग मर जाते हैं। उनको हम खाना दे न सके, यह जिम्मेदारी सरकार की है। अगर गरीब आदमी को खाना दे सकते, ऐसा हुआ होता तो बिल का लाने की जरूरत नहीं थी। सरकार कानून बना के जिम्मेदारी से भटकना चाहती है।

कानून से कुछ भी होने वाला नहीं है। आज जरूरत सही सोच की है, ईमानदारी की है, काम के प्रति सही रुचि रख के काम करने वालों को प्रोत्साहित करने की है, ईमानदारी को सरकार को बढ़ावा देने की जरूरत है।

---

* Speech was laid on the Table

सब सरकार - सब समाज को - साथ रखकर आगे बढ़ने की है। कोई भी दल हो, सही काम करने वाले व्यक्ति को उनकी सोच को बढ़ावा देने की जरूरत है।

श्री लालू प्रसाद (सारण): सभापति महोदय, आज का दिन, श्री कृ-ण जन्मा-टमी का समय चल रहा है, इस ऐतिहासिक और शुभ समय में सरकार ने देश के गरीबों के लिए, दबे-कुचले समाज के लिए, सताये हुए लोगों के लिए, शेड्यूल कास्ट, शेड्यूल ट्राइब, ओबीसी, माइनोरिटी, मोस्ट बैकवर्ड क्लासिज़ और वंचित समाज के लिए, जो समाज के अंदर तकलीफ में हैं, जिनकी आमदनी नगण्य है, जिनकी जेब में चावल खाने के लिए पैसे नहीं हैं, जिनकी जेब में गेहूं खाने के लिए पैसे नहीं हैं...(व्यवधान) ऐसे समय में ऐसे कानून को सदन के सभी लोग सरकार के द्वारा लाए गए खाद्य सुरक्षा कानून को पास करने जा रहे हैं। यह नारा किसका था? यह शुरू के दिनों में लेफ्ट का नारा था। हम लोग नारा लगाते थे कि जब तक भूखा इंसान रहेगा, धरती पर तुफान रहेगा। आज जब यह नारा लागू होने की बात आयी तो तरह-तरह के तर्क और कुतर्क दिए जा रहे हैं। मुझे अफ़सोस है कि मुरली मनोहर जोशी जी जब भा-ण कर रहे थे तो इस बिल पर कमेंट करते हुए उन्होंने कहा कि ऐसे समय में आप कानून पास करने जा रहे हैं, कांग्रेस के लोग आपको बता रहे थे कि आप जा रहे हैं और वे आ रहे हैं।...(व्यवधान) लेकिन यह भूल जाते हैं।...(व्यवधान) इसमें देखा गया होगा कि भाजपा के ऊपर, नेताओं के ऊपर, इनकी पार्टी के ऊपर किस तरह से दोहरी बात करते हैं। ये रेडिकल प्रोग्रेसिव बात करते हैं कि देश भर के गरीबों का ध्यान इस बात पर आ जाए कि हमारे लिए दो रुपये किलो गेहूं और तीन रुपये किलो चावल प्राप्त होगा।...(व्यवधान) आप लोग क्या बात करते हैं? ये आरोप लगाते हैं कि चुनाव आ गए हैं, इसलिए वोट लेने के लिए यह योजना ला रहे हैं।...(व्यवधान) जब प्याज का दाम बढ़ गया, तो दिल्ली में बीजेपी 20 रुपए किलो प्याज बेच रही थी। ये प्याज बेचने वाले लोग हैं और ये आरोप लगा रहे हैं।...(व्यवधान) ठीक है, समय पर आपका इलाज तो हो ही गया है।...(व्यवधान) अभी तो डायवोरस हुआ और आप दोनों जो फाइट कर रहे हैं, वह हम नहीं बोलने वाले हैं।...(व्यवधान) महोदय, हम जो कानून बनाने जा रहे हैं, कानून में त्रुटियां हो सकती हैं, इम्प्लिमेंटेशन को भवि-य में ठीक किया जाएगा लेकिन एकता करके और इस बिल की पवित्रता पर उंगली उठाना उचित नहीं है। यह सभी की जिम्मेदारी है।...(व्यवधान)

महोदय, मैं माननीय सोनिया गांधी जी का भा-ण बहुत गौर से सुन रहा था। सोनिया गांधी जी के मन में गरीबों के लिए जो पक्का इरादा है, इस योजना में पैसा बाधक या साधक नहीं है। ऐसा लोकप्रिय कार्यक्रम देश में लागू हो कर रहेगा, इसे कोई शक्ति रोक नहीं सकती है।

19.00 hrs.

इसलिए आप लोग भी इसमें गंगा स्नान करिए।... (व्यवधान) भाजपा के लोग, सभी दल के लोग हैं। हमारे बिहार राज्य में हमें यह ध्यान देना पड़ेगा कि हमारा बाढ़ग्रस्त इलाका है। गंगा नदी रा-ट्रीय नदी है। माननीय प्रधानमंत्री जी ने कहा। लेकिन नॉर्थ बिहार में हम जब गोदाम नहीं बनाते, स्टोरेज की कैपेसिटी यदि हमारे पास नहीं है तो फिर इस कार्यक्रम को हमें गरीबों तक पहुँचाने में कठिनाई होगी।.... (व्यवधान) चाहे 6 महीने में या साल भर में गोदाम बने। गरीबी रेखा के नीचे रहने वाले परिवार की संख्या ज्यादा से ज्यादा अभी भी जो परिवार छूटे हुए हैं, राज्य सरकार जो बनाकर देती है, उसको स्वीकार करना चाहिए ताकि कोई वंचित नहीं हो। गरीबी रेखा के नीचे रहने वाला परिवार आपको मालूम है, देश को मालूम है, कि मनरेगा के बाद भी बिहार से बड़े पैमाने पर गरीब लोग पंजाब, हरियाणा, लुधियाना, सूरत और मुम्बई में रोजी-रोटी की तलाश में माइग्रेट करते हैं। इन गरीबों की तरफ ज्यादा से ज्यादा ध्यान देने की जरूरत है।

यह भी सुना गया है कि सरकार आर्थिक सहायता देने के लिए कोई मानक बदलने वाली है। गरीबी रेखा के नीचे रहने वाला जो परिवार छूटा है, हमें उसकी तरफ ध्यान देना पड़ेगा। ऐसा नहीं हो कि एक गरीब को मिले और दूसरा गरीब टुकुर-टुकर ताकता रहे। उनकी सूची में सुधार करने की आवश्यकता है। राज्य सरकार से मिलकर सर्वे कराकर और सर्वे के अनुसार गरीबी रेखा के नीचे जो परिवार छूटा है, उनको जोड़ने की आवश्यकता है। मैं ज्यादा लंबा-चौड़ा भा-ण नहीं करना चाहता। सात बजे माननीय मंत्री जी का जवाब है। इसलिए यह जो कानून हम लोग बनाने जा रहे हैं, इसका बहुत ही दूरगामी असर होने वाला है। इसलिए मैं सत्ता पक्ष को, श्रीमती सोनिया गाँधी जी को और माननीय प्रधानमंत्री जी को धन्यवाद देता हूँ कि आप इसको लेकर आए हैं। हमारा दल इसका पूरी तरह से समर्थन करता है।.....(व्यवधान)

SHRI S.S. RAMASUBBU (TIRUNELVELI): I convey my hearty thanks for the opportunity to express my views on this important and historical Food Security Bill 2013.

In order to raise the level of nutrition, the standard of living of the poor and to improve the public health in the State level universally the National Food Security will be a boom to the poor.

Food security means availability of sufficient food grains to meet the domestic demand as well as access to the individual level adequate quantities of food at affordable prices.

The Bill has a special focus on the needs of the poorest of the poor women and children.

Salient Features

Separate entitlements for pregnant women and children 6 months of age and up to 14 years, they will get subsidized food grains under TPDS.

Coverage of 75%, 50% and urban population under TDPs with the uniform entitlement of 5 kg. per person per month is a remarkable provision.

Eldest women household of age 18 years or above to be the head of the household for the purpose of issuing cards. It is a really an empowerment of women in society.

Already our UPA Government introduced the MNREGA in rural areas. Here also the equal wage for men and women is to empower the women in rural areas are successful one.

* Speech was laid on the Table

Total estimated annual food grains requirement is 612.3 lakh tonnes. The estimated subsidy to implement is about Rs.1,24,747 crore under existing scheme. The TDPs subsidy is Rs.1,00,953 crore. Now the Government has to bear the additional outlay of about Rs. 23,794 crore.

The famous poet and a freedom fighters said furiously in his word:

THANI ORUVANUKKU UNAVU ILLAI ENIL
ICHJAGATHINAI AZHITHIDUVOM

The meaning of the strong words of Subramania Bharathi is that if there is no food for a single person we will destroy or demolish this entire globe itself.

Now the dream of Poet Subramania Bharathi is realized by introduction of this historical bill. Our Madam Sonia Gandhi Chairperson of UPA Government by putting mercy on poor people cautiously brought into reality which is going to benefited the poor, children and women. Each and every people is going to appreciate this Bill.

URUPASIYUM OVAPPINIYUM SERUPAGAIYUM
SERATHIYALLADHU NAADU.

This is the " Thirukural" written by Saint Thiruvalluvar.

The meaning is that a country can be strong enough when there is no starvation, when there is no health hazard and when there is no continuous aggression from enemy countries.

Under the nine and a half years of rule our UPA Government, we protect this country from external aggression, protect the people from health hazards by introducing health mission, and protect the country from external threat from enemy countries and menace of terrorism.

Our UPA Government introduced this Bill in order to put an end to poverty and starvation. The entire nation is accepting this Bill. Each and every State should co-operate with Central Government to fulfill the need of the food materials to the poor by introducing and following the TPD system properly.

श्री शरीफ़ुद्दीन शारिक (बारामुला): सभापति महोदय, मुझे इस बात का एहसास है कि मंत्री जी जवाब दे रहे हैं और आज का समय इस पर समाप्त होता है। लेकिन मुझे उम्मीद है कि आप मेरी तरफ थोड़ा ध्यान देंगे और दो-चार मिनट में मैं अपनी बात समाप्त करूंगा। मैं अपनी बात शुरु करने से पहले कहना चाहता हूं:- ''उनको बारिश का डर नहीं होता. जिन बेचारों का घर नहीं होता।'' उन बेचारों के लिए सरकार जो यह खुराक की गारंटी का कानून लेकर आई है, मैं कहना चाहूंगा कि लाना तो यह बहुत पहले चाहिए था लेकिन बड़ी देर कर दी हुजूर आते-आते। मैं सरकार को मुबारक देता हूं कि यह कानून लेकर आई और...(व्यवधान) कृपया मुझे अपनी बात कहने दीजिए। काबिले तारीफ है, गरीब परवरी का कदम है। मैं एक बार कुछ लोगों के साथ मोहतरम ज़नाब अटल बिहारी वाजपेयी जी से उनके निवास पर मिला था जब वे प्रधानमंत्री थे। उन्होंने नसीहत अनम से कहा था कि जमूरियत की कद्र, कीमत क्या है? तो मैंने हाथ जोड़कर अर्ज़ किया कि ज़नाब मैं आपके निवास के सामने गाड़ी से ज्यों ही रुका तो नीमगहन औरतें, बहनें और सूखे खली के पंजर कुछ बच्चे खिड़कियों से भीख मांगने लगे। मैंने उनसे कहा कि बताइए इस जमूरियत का इनके लिए मकसद क्या है? क्या मकसद है इस जमूरियत का इस गरीब के लिए, उस बच्चे के लिए, उस जवान के लिए जिसकी मां सड़क पर दो पैसे के लिए हाथ फैलाती है? उसके लिए न संसद का कोई मकसद है और न इस जमूरियत का कोई मकसद है। जब तक संसद और सब मिलकर उसे डिग्निफाइड लाइफ नहीं देंगे, एक बा वक़ार जिंदगी नहीं देंगे, उसकी इज्जत के नफ्स को बहाल नहीं कर सकेंगे तो न उसके लिए जमूरियत कुछ है, न आपके भा-ाण कीमत रखते हैं, न आपकी तकरीरें कुछ कीमत रखती हैं, न बड़ी-बड़ी बातें कीमत रखती हैं। लाखों करोड़ों भिखमंगे, लाखों करोड़ों बंधुआ मजदूर, लाखों करोड़ों औरतें और बहनें सड़कों पर अपनी अस्मत फरोख्त करते हैं दो वक्त की रोटी के लिए, क्या हमें इस पर नहीं सोचना चाहिए। अब इसमें भी हम इलैक्शन लाएं? ये इलैक्शन के लिए लाए होंगे? जरूर लाए होंगे और इलैक्शन की नीयत भी होगी। लेकिन एक जमहुरी निज़ाम में, पार्टी सिस्टम में यह कोई जुर्म नहीं है। अगर परिक्रमा वहां निकाल सकते हैं इलैक्शन के लिए...(व्यवधान) तो ये क्यों नहीं कर सकते? इसमें क्या गुनाह है?...(व्यवधान) अगर हम राम और भगवान का नाम इलैक्शन के लिए इस्तेमाल कर सकते हैं तो इसमें क्या गुनाह है कि अगर एक बिल यहां आता है?

रखियो ग़ालिब मुझे तलख़ नवाई से माफ़,
आज कुछ दर्द मेरे दिल में सवां होता है।

मेरे साथियो, 1951 में हमारे रहनुमां जनाब-ए शेर-ए-कश्मीर मरहूम ने लैंड टू टिलर कानून पास किया था और सारे जागीरदारों की, सारे जमींदारों की ज़मीनें छीनकर कानून बनाया और किसानों को मुफ्त

बिना मुआवजा दी थी। आज तक आप नहीं कर पाए, क्यों नहीं कर पाए? हमारे नक्शे कदम पर चलो, हमने किया है। हम ही वो थे जिन्होंने फर्स्ट प्राइमरी से लेकर यूनिवर्सिटी क्लास तक मुफ्त तालीम दी थी और उसी की बहार है जो कश्मीर में है। मेरे दोस्तों, एक दूसरे पर इल्ज़ाम आहिस्ता-आहिस्ता लगाओ, कोई दिक्कत नहीं है। अब इलैक्शन आ रहे हैं, लाउडस्पीकर लगेंगे, एक-दूसरे के खिलाफ गले खुलेंगे। लेकिन इस हकीकत को मान लो कि यह बहुत बढ़िया कदम है।

रियासती सरकारों को एतमाद में लाओ, इसका मानिटरिंग सिस्टम ठीक करो। ऐसा न हो कि आप गल्ला देते जाएं और सड़क पर बिचौलिए और बेईमान दरमियान खाएंगे और गरीब भूखा रहे। मानिटरिंग सिस्टम ठीक होना चाहिए।

MR. CHAIRMAN : Please wind up. Your time is over.

श्री शरीफ़ुद्दीन शारिक : डिस्ट्रीब्यूशन सिस्टम को देखना होगा कि इसमें कोई गलती न हो। मैं एकतियाद करता हूं। ऐसा न हो कि बीच वाले लोग आकर गल्ला खाएं और जिनके लिए बिल पास किया है वे हलके रह जाएं।

कश्मीर में मोबाइल टेलीफोन का सिलसिला शुरु हुआ तो बड़े आदमियों ने मज़दूरों को दिन भर फार्म भरने के लिए लाइन में रखा। सारे मजदूरों को 200 रुपए लेकर लगाया और टेलीफोन अमीरों ने ले लिए और गरीब ऐसे ही रह गए।

MR. CHAIRMAN: What is the connection between telephone and food security? You have to come to the point. What is this?

श्री शरीफ़ुद्दीन शारिक : दो मिनट दे दीजिए।

***श्री ओम प्रकाश यादव (सिवान):** मैं खाद्य सुरक्षा विधेयक 2013 के समर्थन में करता हूं । जैसा कि हम सब जानते हैं यह विधेयक इस सरकार के चुनाव घो-णा पत्र का एक अहम हिस्सा था । 2009 के चुनाव के समय सरकार ने जो वादा किया था उसे 2013 में पूरा किया जा रहा है ।

यद्यपि शायद ही कोई व्यक्ति ऐसे प्रगतिशील विधेयक का विरोध करेगा । लेकिन इस विधेयक में कुछ खामियां हैं जिसकी तरफ मैं सरकार और सदन का ध्यान दिलाना चाहूँगा । सबसे पहली बात यह है कि इस विधेयक का कार्यान्वयन जन वितरण प्रणाली के माध्यम से किए जाने का प्रस्ताव है । लेकिन जन वितरण प्रणाली हर राज्य में समान रूप से प्रभावकारी नहीं है । विशे-ाकर उत्तरी भारत के राज्यों में जन वितरण प्रणाली में व्यापक भ्र-टाचार व्याप्त है । विधेयक में यह स्प-ट नहीं है कि ऐसे प्रगतिशील विधेयक को एक भ्र-ट प्रणाली कैसे अच्छी तरह क्रियान्वित कर पाएगी और निर्धनतम तबके को, जिसे खाद्य सुरक्षा की सबसे अधिक जरूरत है, इसका लाभ कैसे मिल पाएगा । मेरी समझ में जन वितरण प्रणाली को मजबूत करना नितांत आवश्यक हे ताकि इस विधेयक का लाभ समाज के सबसे न चले स्तर तक पहुंच सके ।

विधेयक की धारा 8 में खाद्य सुरक्षा भत्ता के अधिकार का उल्लेख है । लेकिन भत्ते की राशि और इसके मिलने की अवधि के बारे में कोई उल्लेख नहीं है । यह कार्य केन्द्र सरकार द्वारा बनाए जाने वाले नियमों पर छोड़ दिया गया है । मेरे विचार में भत्ते की राशि का उल्लेख विधेयक में ही किया जाना चाहिए था और इस भत्ते को मुद्रास्फीति से जोड़ देना चाहिए था ।

तीसरा, इस विधेयक को लागू करने की पूरी जिम्मेवारी राज्य सरकारों पर डाल दी गई है । इस विधेयक में केन्द्र सरकार के दायित्व बहुत सीमित रखे गए हैं । लेकिन सवाल यह उठता है कि क्या राज्यों के पास इतने वित्तीय संसाधन हैं कि वह इस विधेयक के अंतर्गत अपने दायित्वों का समुचित पालन कर सके। राज्य खाद्य आयोग के गठन, सतर्कता समिति के गठन और विधेयक में प्रस्तावित अन्य जिम्मेवारियों के निर्वहन में राज्य सरकारों का जो व्यय होगा उसे पूरा करने का विधेयक में कोई प्रावधान नहीं किया गया है ।

---

* Speech was laid on the Table

खाद्य सुरक्षा विधेयक 2013 देश के करोड़ों निर्धनों के खाद्य सुरक्षा के लिए एक क्रांतिकारी कदम है और इसकी कुछ खामियों को दूर कर दिया जाए और इसका प्रभावकारी अनुपालन सुनिश्चित कर दिया जाए तो देश से भूखमरी और कुपो-ाण मिटाने में काफी सहायता मिलेगी । सदन का ज्यादा समय न लेते हुए मैं एक बार फिर से इस विधेयक का समर्थन करते हुए अपनी बात समाप्त करता हूँ।

***SHRI PRALHAD JOSHI (DHARWAD):** It is an attempt by the Congress party to woo poor and middle-class voters ahead of federal polls in 2014,

Identification of Beneficiaries: How the Government plans to identify beneficiaries of the program. Under an existing food program, subsidized grain is provided to individuals earning less than the benchmark poverty line, set at 33 rupees (55 cents) a day in urban areas and 27 rupees (45 cents) a day in rural areas. The new bill doesn't spell out the groups that qualify as beneficiaries or how the government plans to identify them.

Distribution of Grains: Distributing grains through a state-run channel riddled with irregularities and corruption. Under India's existing food program, as much as half of the grains procured by the Government are siphoned off by middlemen before reaching their intended beneficiaries, according to a report by India's Planning Commission in 2005. Much of subsidized food, experts say, ends up being sold illegally in markets rather than in fair price shops.

The Bill is not able to provide full calories for a person: An adult person needs 2,500 calories per day as per National Institute of Nutrition recommendations, but your scheme proposes to give 165 grams per person per day, which would provide only 350 calories, which is hardly 20 per cent of his daily calorie requirements. Even under the mid-day meal scheme, school gong children are entitled to about 150 grams of food grains and 30 grams of pulses for one meal. Approximately 100 grams of food grains provides 350 calories. As per this calculation, one person should get 21 kg of food grain, against which you (Centre) plan to give only 7 kg of food grains.

Below poverty line families, which get 35 kg of food grains at present, would henceforth get only 25 kg under the proposed bill. You are not able to offer even half of the calories required by a below poverty line family. So how will the

*Speech was laid on the Table.

the country improve and how will food security be achieved. In a nation concerned about meeting nutritional requirements, it is a bill that will push the nation towards malnutrition. The proposed Food Security Bill will keep the poor hungry and snatch away his food. Several entitlements and the grievance redressal structure would require state legislatures to make adequate budgetary allocations. Implementation of the Bill may be affected if states do not pass requisite allocations in their budgets or do not possess adequate funds.

The Bill does not provide a rationale for the cut-off numbers prescribed for entitlements to priority and general households. The grievance redressal framework may overlap with that provided in the Citizens' Charter Bill that is pending in Parliament. Schedule III of the Bill specifies goals which may not be directly related to food security. It is unclear why these have been included in the Bill. The Bill provides similar definitions for starving and destitute persons. However, entitlements to the two groups differ.

The Bill divides the population into three categories: a priority group, a general group, and others. Any scheme that separates the population into categories requires the identification and classification of beneficiaries.

Targeting mechanisms have been prone to large inclusion and exclusion errors. In 2009, an expert group estimated that about 61 per cent of the eligible population was excluded from the BPL list while 25 per cent of non-poor households were included in the BPL list. Under the Bill, it is unclear how the problem of inclusion and exclusion errors will be addressed. A scheme that provides universal coverage would not be prone to such errors, but could have significantly higher costs. Since entitlements shall extends "up to" 75 per cent of the rural and "up to" 50 per cent of the urban population, the exact extent of the entitlements is not clear. This implies that the actual number of people entitled to food may be less than 75 per cent of the rural and 50 per cent of the urban population.

There are two issues with regard to these entitlements. First, the Bill does not provide a rationale for prescribing specific cut-off numbers for the share of the population included in priority and general groups. Secondly, the minimum requirement of including 46 per cent of the rural population and 28 per cent of the urban population in the priority group implies that the government will have no flexibility to revise this figure (without passage of an amendment by Parliament), even if the share of the population living in poverty changes over the time.

***SHRI BHAUSAHEB RAJARAM WAKCHAURE (SHIRDI):** I support the National Food Security Bill on behalf of Shiv Sena. This Bill will meet a long standing need of the rural and urban sector population who live below the poverty line.

Briefly, I will touch upon the coverage of the Bill, what my colleagues have largely reflected upon. The Food Security Bill will cover up to 75 per cent of the rural population and up to 50 per cent of the urban population to give them uniform entitlement of rice, wheat and coarse grains at subsidized rate. Overall, it will make around 80 million of India's 1.2 billion population entitled to subsidized food grain under the Targeted Public Distribution System. Chapter V of the Bill, vide Clause 13 stipulates that in case of non-supply of the entitled quantities of food grains to the entitled persons, food security allowance will be paid to them.

The rollout of the food security programme will also mean that the Government's food security bill will rise to Rs.1,24,724 crore in a year (at 2013-14 cost basis). Budget 2013-14 had pegged the subsidy at Rs.90,000 crore. While the central subsidy will go up, it will benefit the states, such as Chhattisgarh, Odisha, Tamil Nadu, West Bengal, Andhra Pradesh, Madhya Pradesh which are already implementing the subsidized food distribution programme, by lessening their subsidy burden. The Central Government has to ensure that it does not in any manner add to the financial burden of the state. This is a legislation, so far as it gives a legal guarantee to the poor and food insecure population, creates a hope for the future provided it is implemented with due diligence. I know this is not going to be an easy task. A lot has to be done in the areas of strengthening the PDS, identifying the targeted population, creating sound system of warehousing and above all stamping out corruption at all levels. The Bill has provided six months window to the states for preparedness, before it is implemented. Right from the procurement of food grains to stocking to off-taking and distribution –

* Speech was laid on the Table.

there is a long chain that governs the provisions of this historic legislation. Let's not create any divide between the Centre and the States, but it can be possible only if the areas of operation of the States are duly respected. Special care has also to be taken building capacities and infrastructure, besides governance reforms. We can collectively ensure the success of this legislation in a spirit of national cooperation. If we fail in this mission, we will be harshly judged by our poor and downtrodden brethren.

With these words, I commend the National Food Security Bill and urge all sections of the House to support this.

कुमारी सरोज पाण्डेय (दुर्ग): सभापति महोदय, आज जो बिल सदन में लाया गया है, मैं इस वि-ाय पर कहना चाहती हूं कि हम इस बिल का समर्थन करते हैं, लेकिन हम इसका समर्थन संशोधन् के साथ करना चाहते हैं। आजादी के इतने लम्बे समय के बाद जब यह बिल सदन में लाया गया है तो कुछ ज्वलंत प्रश्न आज इस सदन में खड़े हैं।

महोदय, मैं आपके माध्यम से कहना चाहती हूं - **"**जब तक रोटी के प्रश्नों पर पड़ा रहेगा भारी पत्थर, कोई ख्वाब तुम सजाना नहीं, मेरी गली में खुशी खोजने अगर कभी तो आना तुम।**"**

मुझे ऐसा लगता है कि शायद रोटी का प्रश्न जीवन की सबसे गम्भीर सच्चाई की ओर इंगित करता है। भूखा व्यक्ति हमेशा लोगों को बद्दुआ ही देता है। आजादी के इतने लम्बे समय के बाद हम इस वि-ाय को लेकर इस सदन में खड़े हैं। मैं बार-बार आज इस वि-ाय के बारे में सोच रही थी, आज सदन में पूरे दिन चर्चा चली है। 2009 में तत्कालीन रा-ट्रपति जी ने संयुक्त सत्र को सम्बोधित किया था, वह प्रथम सत्र था। खाद्य सुरक्षा विधेयक लाया जायेगा, यह तत्कालीन रा-ट्रपति जी ने उस समय संयुक्त सत्र को सम्बोधित करते हुए प्रथम सत्र में 2009 में कहा था। मैं केवल यह पूछना चाहती हूं कि 2009 के बाद 2010 बीता, 2011 बीता, 2012 बीता और अब 2013 चल रहा है, आखिर इतने लम्बे समय तक यह सरकार खाद्य सुरक्षा विधेयक क्यों नहीं ला पाई। इसलिए हमें आपकी मंशा पर संदेह है और यह बात स्प-ट है कि आप केवल श्रेय की राजनीति करना चाहते हैं और आप श्रेय की राजनीति के तहत ही इस बिल को लाये हैं। चुनाव सामने हैं, चुनाव के लिए आप भी तैयारी कर रहे होंगे, इसमें कोई अन्यथा वि-ाय नहीं है। लेकिन मैं केवल एक बात कहना चाहती हूं कि जिस दिन तक आप भूख पर राजनीति करेंगे और भूख पर राजनीति करने वाला कभी नहीं फलता है, यह बात तय है, उसे भूखे लोगों की बद्दुआ जरूर लगती है। इसलिए अगली बार आप यहां बैठेंगे। ...(व्यवधान) मैं छत्तीसगढ़ पर अभी आने वाली हूं। ...(व्यवधान)

महोदय, 15वीं लोक सभा में मैंने पहली बार यूपीए की अध्यक्षा को बोलते हुए सुना, मैंने उन्हें पहली बार सुना है ...(व्यवधान) और मैं केवल एक बात कहना चाहती हूं कि आज उन्होंने पढ़कर अपनी जिन बातों को कहा है, जितने प्रश्न उन्होंने यहा खड़े किये हैं, यह मेरे लिए भी अच्छी बात है कि वह सदन में मौजूद हैं। मैं कुछ लाइनों के माध्यम से कहना चाहती हूं, ये गरीबों के लिए हैं, जो मैं आपके माध्यम से कहना चाहती हूं -

"पहले उतर हृदय में देखो, फिर तुम उनकी बात करो,
गुड़ खाना तो छोड़ो पहले, फिर गुड़ की बात करो।
अभिला-ा में सिंहासन है, अधरों पर है भ्र-टाचार,
चलकर इस पर दिखलाओ, क्या होता है शि-टाचार,
संकल्पों को साफ करो, फिर तुम उनकी बात करो।"

मैं यह बात इसलिए कहना चाहती हूं कि यहां यह वि-नय भी आया, इस सदन में बोलते हुए उन्होंने कहा कि कोई ऐसा भी तबका है जो भाग्यशाली नहीं है। केवल एक ज्वलंत प्रश्न है कि आजादी के इतने सालों के बाद भी उनके भाग्य में यदि किसी ने दुर्भाग्य लिखा तो वह दुर्भाग्य किसने लिखा।...(व्यवधान)

सभापति महोदय, अभी छत्तीसगढ़ की बात हो रही थी। मैं छत्तीसगढ़ के वि-नय में कहना चाहती हूं कि यह वह राज्य है, जहां हमने इस योजना को केवल सत्र में लाकर राजनीतिक श्रेय लेने के लिए चार साल का इंतजार नहीं किया। हमने ईमानदारी के साथ शुरूआत की और सन् 2007 में हमारे यहां के मुख्यमंत्री डॉ. रमन सिंह, जिनको वहां लोग डॉ. रमन सिंह के नाम से नहीं जानते, बल्कि चावल वाले बाबा के नाम से जानते हैं, एक संवेदनशील व्यक्ति के रूप में उनको पहचानते हैं। कहीं पर 2-जी, कहीं पर बाकी दूसरे जो महासमर हुए हैं, इसमें ऐसा भी एक महासमर हो सकता है, जो संवेदनशीलता के साथ में अपनी बातों को धरती पर उतार सकता है, यथार्थ के धरातल पर उतार सकता है। सन् 2007 में छत्तीसगढ़ में पीडीएस मॉडल को लागू किया गया। छत्तीसगढ़ को एक-दो पुरस्कार नहीं मिले हैं, बल्क रा-ट्रीय स्तर के ही 6 पुरस्कार मिले हैं। जब आपके केंद्रीय मंत्री छत्तीसगढ़ में आते हैं, तो हमारे मुख्यमंत्री की तारीफ कर के जाते हैं, क्योंकि वे तारीफ करने के लिए मजबूर रहते हैं।

माननीय सभापति जी, मैं इस बात को भी कहना चाहती हूँ कि हमें 6 पुरस्कार मिले। छत्तीसगढ़ के पीडीएस मॉडल को, वहां के ई-गवर्नेस के साथ 6 रा-ट्रीय पुरस्कार मिलना किसी राज्य के लिए छोटी-मोटी बात नहीं है। अन्य वि-नयों पर राजनीति करना अलग बात है। लेकिन जो छत्तीसगढ़ का पीडीएस मॉडल है, वह इस देश का सर्वश्रे-ठ मॉडल है, यह बात हमने ही नहीं कही, हमने ही केवल इसे नहीं बताया है, बल्कि इस बात को इस देश का सुप्रीम कोर्ट भी कहता है। यह इस बात का प्रमाण है कि छत्तीसगढ़ का पीडीएस मॉडल बेहतर है। 14.09.2011 को सुप्रीम कोर्ट ने इस बात को कहा कि पूरे देश में छत्तीसगढ़ के पीडीएस मॉडल को लागू किया जाना चाहिए। यह निर्देश सुप्रीम कोर्ट ने 14.09.2011 को दिया है।

माननीय सभापति जी, मैं केवल एक वि-नय और कहना चाहती हूँ कि जो छत्तीसगढ़ का पीडीएस मॉडल है, उसे एज़ इट इज़ क्यों नहीं लागू किया जा रहा है? उसे एज़ इट इज़ नहीं लागू करने के पीछे केवल और केवल एक ही मंशा है कि वह श्रेय भारतीय जनता पार्टी को न मिल जाए। जिसके लिए हम लगातार कोशिश कर रहे हैं। जिस बात की कोशिश आप लगातार कर रहे हैं कि फिर से उधर बैठने की जुगत में क्या-क्या किया जाए। अगर एक तरह से देखा जाए तो हमारे यहां केंद्र और राज्य संघीय प्रणाली में काम करते हैं। हमारे यहां संघीय प्रणाली में केंद्र राज्य को सहयोग करता है। माननीय सभापति महोदय, मुझे यह कहते हुए बहुत दुख भी है कि हमारे छत्तीसगढ़ राज्य को जितने खाद्यान्न की आवश्यकता थी,

उतना खाद्यान्न केंद्र की ओर से नहीं मिला। जब हमने अपनी बात कही और खाद्यान्न की मांग की तो सुप्रीम कोर्ट के आदेश के बाद कुछ खाद्यान्नों का वितरण हमें जरूर आवंटित हुआ। लेकिन उस आवंटन के बाद भी 31.05.2013 को छत्तीसगढ़ राज्य में खाद्यान्न के लिए जो पत्र लिखा, उस पत्र पर आज तक केंद्र सरकार ने कोई जवाब नहीं दिया, कोई आवंटन नहीं दिया।

माननीय सभापति जी, इसलिए मैं कहना चाहती हूँ कि केंद्रीय सरकार सीधे-सीधे संघीय प्रणाली पर आघात कर रही है। यदि केंद्र और राज्य का समन्वय नहीं होगा तो आप इस योजना को धरातल पर नहीं उतार सकते हैं। यह शाश्वत सत्य है और आप इससे इंकार नहीं कर सकते हैं।

महोदय, आज सदन में बात हुई। किसानों की भी बात हुई। खाद्यान्न कहां से आएगा? हम किन दीर्घकालिक योजनाओं के तहत खाद्यान्न की व्यवस्था करेंगे? हमारे ऊपर कितना भार पड़ेगा?

सभापति महोदय, मंत्री जी ने बिल में जिन वि-नयों को कहा है, मुझे लगता है कि कोई भी वि-नय स्प-ट नहीं है। दीर्घकालिक उपलब्धता की क्या स्थिति होगी? इस वि-नय पर भी कहीं कोई बात नहीं कही गई है। अनाज के भण्डारण और वितरण प्रणाली की क्या व्यवस्था होगी? इस प्रकार हम इस विधेयक को आज यहां पर पारित ज़रूर कर रहे हैं, लेकिन अगर हमने इन छोटे-छोटे वि-नयों पर ध्यान नहीं दिया तो मुझे लगता है कि आने वाले समय यह बिल भी वही होगा। बीच में जो लीकेज की बात है, आपने खुद स्वीकार किया है कि बीच में लीकेज है। लेकिन छत्तीसगढ़ एक ऐसा राज्य है जहां पर हमने पूरी व्यवस्था को कंप्यूट्रीकृत कर के पारदर्शिता लाई है। अगर आप देखेंगे, तो आज खाद्यान्न सुरक्षा के मामले में हमारे यहां पर छत्तीसगढ़ सर्वोच्च स्तर पर खड़ा है। यह जो छोटे-छोटे लीकेज की व्यवस्था है, इस पर हम क्या करेंगे?

सभापति जी, मैं एक बात कहना चाहती हूँ कि छत्तीसगढ़ राज्य में जिस व्यवस्था को लागू किया गया है, मैं इसे संशोधन के माध्यम से भी बाद में उसको प्रस्तुत करूंगी। लेकिन मैं इस वि-नय को जरूर कहना चाहती हूं कि छत्तीसगढ़ यदि 90 प्रतिशत लोगों को ले सकता है तो अभी तक आपने जिनको भी लिया है, आपने एक तरह से गरीबी का मजाक उड़ाया है।...(व्यवधान) छत्तीसगढ़ में अंत्योदय परिवार हैं और अंत्योदय परिवार में छत्तीसगढ़ में पैंतीस किलो खाद्यान्न प्रति कार्ड प्रति माह दिया जाता है।...(व्यवधान) इसके साथ ही साथ हमारे यहां दो रूपए किलो...(व्यवधान) बिना पैसे के नमक, यह पहला राज्य है, जहां पर दो रूपए...(व्यवधान) छत्तीसगढ़ में एक व्यवस्था है।...(व्यवधान)

महोदय, अंत्योदय में हम पैंतीस किलो खाद्यान्न के साथ में बिना पैसे का नमक, दो किलो चना, दो किलो दाल की व्यवस्था भी हम दे रहे हैं। एक तरह से जो कुपो-ण की एक समस्या है।...(व्यवधान) माननीय सभापति जी, मैं आपका संरक्षण चाहती हूं। आप बार-बार वि-नयों पर न टोकें। यह गंभीर वि-नय है,

यह मजाक का वि-नय नहीं है। जिन वि-नयों पर मैं बात कह रही हूं, आपके वि-नय पर मैंने नहीं टोका, इसलिए आप मेरी बात को एक बार गंभीरता से सुनिए।...(व्यवधान) छत्तीसगढ़ में यह लागू है।...(व्यवधान)

श्री अनुराग सिंह ठाकुर (हमीरपुर, हि.प्र.): कांग्रेस इस वि-नय को लेकर गंभीर नहीं है।...(व्यवधान)

कुमारी सरोज पाण्डेय : महोदय, नमक, चना और दाल भी हम छत्तीसगढ़ में बांट रहे हैं। हमारे यहां हम इसे देते हैं, लेकिन एक तरफ जो बिल लाया गया है, उसमें चावल तीन रूपए किलो, गेहूं दो रूपए किलो और मोटा अनाज है। मैं केवल एक प्रश्न पूछना चाहती हूं कि जिस बिल को आप यहां पर लाए हैं, उस बिल में चावल, गेहूं और इस मोटे अनाज से आप कुपो-ण की समस्या से कैसे मुक्ति पाएंगे? यदि छत्तीसगढ़ की सरकार दाल दे सकती है, छत्तीसगढ़ की सरकार बिना पैसे का नमक दे सकती है, अगर वह चना दे सकती है, तो यह व्यवस्था आप क्यों नहीं लागू कर सकते हैं?...(व्यवधान) इसलिए मैं आपसे इस बात को कहना चाहती हूं कि आप ऐज इट इज उसे लागू करें।...(व्यवधान)

महोदय, हम एपीएल को भी पन्द्रह किलो खाद्यान्न दे रहे हैं और इस बिल में इसका कोई प्रावधान नहीं किया गया है।...(व्यवधान) मैं एक वि-नय और भी कहना चाहती हूं कि बीपीएल में जो परिवार शामिल किए गए हैं, हमारे यहां पर छत्तीगढ़ के मॉडल में हमने स्प-ट तौर पर इस बात को कहा है।...(व्यवधान) छत्तीसगढ़ का नाम सुनने में मुझे मालूम है कि आपको परेशानी होगी।...(व्यवधान)

महोदय, मैं दो मिनट में अपनी बात समाप्त करूंगी।...(व्यवधान) अंत्योदय प्राथमिकता परिवार में और सामान्य परिवारों के चिन्हांकन के लिए यह बीपीएल है और इसमें सामाजिक एवं आर्थिक रूप से पिछड़े श्रेणी समूहों का स्प-ट वर्गीकरण किया गया है।...(व्यवधान) बीपीएल में कहा गया है...(व्यवधान) मैं केवल एक बात कहना चाहती हूं कि केवल वोट की राजनीति मत कीजिए।...(व्यवधान) आपने जिन वि-नयों को कहा है, हमने अपने यहां पर मुखिया बनाया,...(व्यवधान) महिला को मुखिया बनाया है।

महोदय, मैं केवल एक मिनट में अपनी बात समाप्त करूंगी।...(व्यवधान) मैं केवल इतना कहना चाहती हूं कि जिन वि-नयों को जिस मंशा के साथ यह सरकार लेकर आयी है, वह मंशा स्प-ट नहीं है और उस मंशा में खोट है।...(व्यवधान) छत्तीसगढ़ के पीडीएस मॉडल ऐज इट इज यदि लागू किया जाता है तो मुझे लगता है कि इस देश का भी भला होगा और आपकी नीयत भी साफ हो जायेगी कि आप केवल इसे चुनाव के लिए लाये हैं या यह विदायी का आपका अन्तिम भा-ण था। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करती हूं।

*श्री घनश्याम अनुरागी (जालौन): "देर आए दुरुस्त आए " वाली कहावत खाद्य सुरक्षा बिल पर चरितार्थ होती है। सरकार द्वारा देर से उठाया गया उचित कदम है। मैं इस बिल का समर्थन करता हूं।

इस बिल के आने से देश की करीब दो-तिहाई आबादी अथवा 65 से 70 प्रतिशत आबादी को खाद्य सुरक्षा की गारंटी अथवा अधिकार मिल जाएगा। चावल 3 रुपए किलो, गेंहू 2 रुपए किलो और मोटा अनाज 1 रुपए किलो दिए जाने का जो प्रावधान है, उसका मैं पुरजोर समर्थन करता हूं।

महात्मा गांधी, लोहिया जी और जयप्रकाश नारायण जी, जिस अंतिम व्यक्ति की बात किया करते थे, वह सपना इस बिल के द्वारा साकार होने की दिशा में एक और महत्वपूर्ण प्रयास है। इस बिल के समर्थन के लिए मैं सभी दलों से अपील करूंगा कि दलगत राजनीति से ऊपर उठकर इस बिल में अपने आवश्यक एवं सार्थक संशोधनों के साथ पास कराने का कार्य करें, क्योंकि यह अति गरीब, गरीब और किसानों, मजदूरों के हित का प्रश्न है।

फिलहाल यह योजना तीन वर्ष के लिए लागू की जा रही है। चावल पर लगभग 23 रुपए प्रति किलो और गेंहू पर लगभग 18 रुपए प्रति किलो। इसमें छह लाख करोड़ की तीन वर्ष में सब्सिडी दिए जाने की सरकार की योजना है। यह पैसा कहां से सरकार ला रही है, इसके बारे में संसद और सांसदों को जानकारी देने की कृपा करें।

मेरी जानकारी के अनुसार मौजूदा वक्त में गरीबी की रेखा से नीचे रहने वाले परिवारों को 7 किलो गेंहू 4.15 रुपए प्रति किलो और चावल 5.65 रुपए प्रति किलो के आधार पर हर महीने मिलता है। इस बिल के अमल में लाने से तीन साल के लिए कीमतों में संशोधन किया जाएगा।

इस योजना के लागू होने से वर्तमान 2013-14 वित्तीय वर्ष में 612.3 लाख टन अनाज की जरूरत होगी?

केन्द्र सरकार को ही अनाज की खरीद एवं वितरण के लिए 1.25 लाख करोड़ रुपए खर्च करने होंगे।

---

* Speech was laid on the Table

गांवों की 75 फीसदी और शहरों के 50 फीसदी आबादी इस योजना के दायरे में आएगी, यह आंकड़े सरकार ने किस आधार पर इक्ट्ठा किए हैं?

प्रत्येक परिवार को अनाज उस परिवार के सदस्यों की संख्या के अनुसार मुहैया कराया जाए। यह मेरा सुझाव है।

इस बिल में कुछ प्रावधानो को किस प्रकार सरकार द्वारा लागू किया जाएगा इस पर भी सरकार विस्तृत जानकारी इस सदन को दे।

1 फिलहाल यह योजना केवल तीन व-र्ों के लिए ही लागू की गई है। केवल तीन व-र्ों के लिए गरीब जनता को सस्ता अनाज मुहैया कराने के पीछे क्या तर्क है। भवि-य को मद्देनज़र रखकर यह प्रावधान क्यों नहीं किया गया? अगले तीन व-र्ों के लिए जिन भूखे पेट में सरकार अन्न डाल रही है, उसके बाद क्या किया जाएगा। आधी अधूरी योजना क्यों बनाई जा रही है।

2 योजना का लाभ पाने का हकदार कौन होगा? यह तय करने की जिम्मेदारी केन्द्र सरकार ने राज्यों पर छोड़ दी है? 13 फरवरी को इस बिल पर हुई बैठक में ज्यादातर राज्यों ने बिल को लेकर कड़ा विरोध जताया था, ऐसी मेरी जानकारी है। इस योजना पर करीब 36 हजार करोड़ रुपए का भार पड़ेगा। राज्य सरकारें इस बोझ को उठाने में असमर्थता जाहिर कर चुकी हैं। ऐसे में इस योजना को लागू करना तो केन्द्र की हठधर्मिता नज़र आती है, पर राज्य सरकारों को इस योजना को लागू करने के लिए आवश्यक धन और अन्न का मुहैया कराया जाना दु-कर लगता है।

इस बिल के अनुसार लाभार्थियों को दो वर्गों में विभाजित किए जाने का प्रस्ताव है। प्राथमिकता श्रेणी वाले एवं आम परिवारों के आधार पर विभाजित किया गया है। इन दोनों विभाजित श्रेणी के परिवारों को अलग-अलग मूल्य पर अनाज मुहैया करवाये जाने का आधार? यह जो गरीबों परिवारों में भी विभाजन रेखा डाली जा रही है, यह उचित नहीं है।

आरंभ में यह योजना 150 जिलों में लागू की जाएगी और बाद में पूरे देश में। इसे एक साथ पूरे देश में लागू किए जाने में किस-कस प्रकार की कठिनाईयां हैं?

संयुक्त रा-ट्र द्वारा परिभानित गरीबी रेखा से नीचे रहने वाले लोगों की संख्या भारत में 41 करोड़ है। यह संख्या उन लोगों की है, जिनकी एक दिन की आदमनी 1.25 डालर (करीब 75 रुपए) से भी कम है।

इस स्कीम को 'आधार स्कीम' के तहत जोड़ा जाएगा। इसके तहत हर नागरिक को एक विशि-ट पहचान नम्बर दिया जाएगा, जो कि डाटाबेस से जुड़ा होगा। इसमें हर कार्डधारी का बॉयोमीट्रिक्स डाटा होगा। लेकिन अभी तो आधार कार्ड पूरी तरह से नहीं दिए जा सके हैं और न ही सभी नागरिकों को आधार कार्ड के तहत लाया ही जा सका है। जिनके कार्ड बने भी हैं, तो वह उन्हें अभी तक मिले ही नहीं है। अभी आधार कार्ड स्कीम पूर्णरूपेण लागू नहीं की जा सकी है। यह अलग से चर्चा का वि-नय है।

घर की सबसे बुजुर्ग महिला को परिवार का मुखिया ही क्यों माना गया है? अन्य सदस्यों को किस श्रेणी में रखा जाएगा? गर्भवती महिला और बच्चों को दूध पिलाने वाली महिलाओं को भोजन के अलावा अन्य मातृत्व लाभ में जो रूपयों का प्रावधन किया गया है, उसको कहां से सरकार दे रही है। यह भी विस्तृत जानकारी देने की माननीय मंत्री जी कृपा करें।

मनरेगा जैसी स्कीमों को भी अभी तक वह सफलता नहीं मिली जिसके सरकार द्वारा दावे किए गए। मनरेगा में भी व्यापक भ्र-टाचार की गाहे-बगाहे सूचनाएं मिलती ही रहती हैं। यह स्कीम भी भ्र-टाचार का ऐसा माध्यम न बन जाए कि बाद में हम खाद्य सुरक्षा बिल में हो रहे व्यापक घोटाले की चर्चा इसी सदन में करें। क्योंकि कुछ गिद्धों (जमाखोर, मुनाफाखोर और भ्र-टाचारियों) की दृ-टि इस योजना का गरीबों को लाभ न पहुंचाकर इस अनाज को काले बाजार में बेचने की योजनाएं बना ली गई होंगी अथवा बनाई जा रही होंगी।

यह योजना हड़बड़ी में लागू न की जाए इसके दुरूपयोग किए जाने पर कड़े प्रावधानों को भी साथ ही लागू किए जाने की क्या व्यवस्था सरकार कर रही है, उसको भी इस सदन को अवगत कराया जाए।

. गरीबों के लिए वितरण किया जाने वाला अनाज कालाबाजारियों द्वारा बाजार में न बेचा जाए ऐसे प्रावधानों की भी आवश्यकता है। प्रायः यह देखा गया है कि जो योजनाएं आम आदमी के लिए लागू की जाती हैं, उन्हें कालाबाजारियों और जमाखोरों द्वारा लागू ही नहीं होने दिया जाता। कुछ ऐसे भी मामले प्रकाश में आए हैं, जहां सड़ा-गला अनाज वितरित किया गया जो कि पशुओं के

खाने लायक भी नहीं था। यह सब भ्र-ट अधिकारियों और कर्मचारियों की मिलीभगत से संभव होता है। इन दु-परिणामों को रोकने के सख्त प्रावधान किए जाएं।

. मैंने अपने पहले के भा-णों में इस बात का जिक्र भी किया है कि अनाज के भंडारण के लिए ये एफसीआई के गोदामों की कोई आवश्यकता नहीं है। इतने गोदाम होने के बावजूद भी अनाज खुले आकाश के नीचे पड़ा रहता है और बरसात पड़ने पर सड़ने लगता है। हमारे पूर्वजों ने जो घर-घर में भंडारण की व्यवस्था की थी, यदि सरकार उसे भी बढ़ावा दे तो बेहतर होगा। इसमें नीम की पत्तियों के उपयोग का भी मैंने अपने पूर्व के भा-णों में जिक्र किया था।

खाद्य सुरक्षा बिल से यह ठीक है कि गरीबों को सस्ती दरों पर अनाज मिलेगा, कुपो-ण और भुखमरी की समस्या से भी काफी हद तक राहत मिलेगी, परन्तु क्या हम ऐसी व्यवस्था का निर्माण नहीं कर रहे हैं जिससे कि प्रत्येक व्यक्ति आलसी और निकम्मा हो जाए। जब उसे घर बैठे-बैठे अनाज मिलेगा तो क्या वह कामचोर और आलसी नहीं हो जाएगा। इन पहलुओं पर भी इस सदन द्वारा विशे-न ध्यान देने की आवश्यकता है।

यह सही है कि अभी तो हम इस व्यवस्था के लागू करने से गरीब भूखी जनता के पेट में रोटी डालने का काम कर रहे हैं, परन्तु इस बिल के दूरगामी परिणामों पर भी सरकार को अवश्य ही विचार करना चाहिए।

मैं सबसे आवश्यक बात सदन और माननीय मंत्री जी के संज्ञान में लाना चाहता हूं कि यह योजना निश्चित रूप से उपयोगी है, परन्तु हमें उस अन्नदाता किसान की भी चिंता करनी होगी कि उस किसान को उसकी उपज का सही मूल्य मिले। किसान के हितों की रक्षा करना हमारा प्रथम लक्ष्य होना चाहिए, क्योंकि वह चारों तरफ से इस समय मार खा रहा है और केवल बिचौलियों को ही लाभ मिल रहा है।

***श्री प्रेमदास (इटावा):** माननीय अध्यक्ष जी आज खाद्य सुरक्षा बिल पर चर्चा हो रही है । इसमें कुछ सुधार कि आवश्यक है । जो निम्न है ।

1. बीपीएल परिवारों को पुनः चयनित किया जाए ।
2. खाद्य सुरक्षा के साथ रोजगार का प्रबंध किया जाए ।
3. किसानों की उपज का वाजिब मूल्य दिया जाए ।
4. कानून में पादर्शिता होनी चाहिए जिससे भ्र-टाचार को रोका जाये
5. यह भी ध्यान दे कि कहीं मीड डे मिल जैसा हाल न हो
6 ग्रामीण क्षेत्र में और अधिक से अध्ध्क इस योजना से जुड़ना होगा
7 वितरण प्रक्रिया को भ्र-टाचार से मुक्त किया जाए
8 परिवारों की संख्या सफ होना चाहिए
9. ऐसा न हो यह बिल से लोगों को हीन भावना न बढ़े ।
10. ब्लॉक स्तर पर एक कमेटी बनाई जाये जिसमें जो वितरण हो उसकी समीक्षा हर माह की जाये और सत्य पाने पर तुरंत एफ आई आर दर्ज होनी चाहिए ।

* speech was laid on the Table

***श्री नवीन जिन्दल (कुरुक्षेत्र):** मैं National Food Security Bill, 2013 का पुरजोर समर्थन करता हूं । यह एक ऐतिहासिक विधेयक है, जिसका उद्देश्य देश के नागरिकों को खाद्य और पौ-टिक सुरक्षा प्रदान करके देश से भुखमरी एवं कुपो-ण को जड़ से खत्म करना है ।

हर व्यक्ति की तीन मूलभूत आवश्यकताएं हैं - रोटी, कपड़ा और मकान । कपड़े और मकान की समस्या के बारे में कुछ सोच-विचार की गुंजाइश होती है, परंतु कोई भी व्यक्ति अपनी भूख को टाल नहीं सकता । जब तक किसी व्यक्ति की पेट की भूख शांत नहीं होती, तब तक उस व्यक्ति में सफलता हासिल करने की भूख भी पैदा नहीं की जा सकती ।

सही कहा है महाकवि सूरदास जी ने -

भूखे पेट भजन न होए गोपाला,
ये पकड़ अपनी कंठी और माला ।

भारत की सबसे बड़ी ताकत हमारी 125 करोड़ से भी अधिक जनसंख्या है । हमारे देश में सबको पर्याप्त भोजन मिल सके उससे भी अधिक अनाज का उत्पादन होता है । लेकिन दुख की बात है कि हमारे देश में आज भी भुखमरी व कुपो-ण की समस्या मौजूद है । एक भूखा व्यक्ति अपनी व अपने परिवार की भूख मिटाने के लिए गलत काम करने के लिए मजबूर हो जाता है । इससे देश में अराजकता एवं अपराध बढ़ता है ।

भारत के संविधान के अनुच्छेद 47 के अनुसार 'States shall regard raising the level of nutrition and the standard of living of its people and improvement of public health as among its primary duties.' एवं संविधान का 21वां अनुच्छेद हमारे देश के नागरिकों को जीने का अधिकार प्रदान करता है ।

हम जानते हैं कि भोजन का पर्याप्त मात्रा में मिलना इस अधिकार की पहली शर्त है जिसे आज हमारी यूपीए सरकार संसद के अनुमोदन से हर नागरिक का कानूनी हक बनाने जा रही है ।

यह वि-य मेरे दिल के बेहद करीब है । इस चर्चा के दौरान मैं फिलिपिंस के एक आध्यात्मिक गुरू Grand Master Choa kok Sui का विशे-न तौर पर उल्लेख करना चाहता हूं । उन्होंने अपने देश में इस दिशा में बहुत सकारात्मक कार्य किया है तथा उन्हीं से प्रेरित होकर 15 दिसंबर, 2006 को मैंने देश में भूखमरी और कुपो-ण को मिटाने के लिए एक गैर-सरकारी प्रस्ताव लोक सभा में

---

* Speech was laid on the Table

प्रस्तुत किया था । इस प्रस्ताव पर 16 मार्च, 4 मई और 31 अगस्त, 2007 को चर्चा हुई और माननीय सदन के सभी सदस्यों ने इसका समर्थन किया था ।

उसके बाद मैंने ये वि-नय माननीय कांग्रेस अध्यक्षा, श्रीमती सोनिया गांधी जी तथा हमारे माननीय प्रधानमंत्री डॉ. मनमोहन सिंह जी के समक्ष भी रखा था ।

2009 में कांग्रेस ने अपने चुनावी घो-णा-पत्र में जनता से वायदा किया था 'भारतीय रा-ट्रीय कांग्रस खाद्य सुरक्षा को अधिकार बनाने संबंधी कानून पारित करेगी, जिसके अंतर्गत सब लोगों, खासकर समाज के कमजोर तबके के लोगों को पर्याप्त भोजन देने की गारंटी होगी ।

4 जून, 2009 को माननीय रा-ट्रपति जी ने संसद के दोनों सदनों को अपने अभिभा-ण में भी यह घो-णा की थी ''मेरी सरकार रा-ट्रीय खाद्य सुरक्षा अधिनियम नामक एक नया कानून बनाने का प्रस्ताव करती है, जो एक ऐसे ढांचे के लिए सांविधिक आधार मुहैया कराएगा, जिसमें सभी के लिए खाद्य सुरक्षा का आश्वासन हो ।''

यह विधेयक कांग्रेस पार्टी और यूपीए सरकार द्वारा जनता को किए गए अपने वायदों को पूरा करता है ।

विभिन्न मुद्दों को ध्यान में रखते हुए सरकार ने 22 दिसम्बर 2011 को रा-ट्रीय खाद्य सुरक्षा विधेयक प्रस्तुत किया । इस विधेयक द्वारा हर व्यक्ति व उसके परिवार को भर पेट भोजन उपलब्ध कराने का कानूनी हक देने का प्रावधान है ।

यह एक साहसिक एवं ऐतिहासिक प्रयास है, जिसके लिए मैं यूपीए अध्यक्षा, श्रीमती सोनिया गांधी जी व प्रधानमंत्री जी का आभार व्यक्त करता हूं । यह विधेयक स्थायी समिति को Refer किया गया था । मैं इस समिति के अध्यक्ष, श्री विलासराव मुत्तेमवार जी एवं अन्य सदस्यों का भी आभारी हूं, जिन्होंने मुझे समिति के समक्ष इस वि-नय पर अपने विचार रखने का अवसर दिया और मेरे कई महत्वपूर्ण सुझाव जैसे PDS में Reforms, विशे-ा वर्गों की Entitlement, योजना की Impact Assessment की आवश्यकता आदि को रिपोर्ट में शामिल किया ।

वि-नय की गंभीरता को ध्यान में रखते हुए 5 जुलाई, 2013 को यूपीए सरकार ने अध्यादेश द्वारा इस योजना को लागू किया ।

आज मुझे खुशी है जब यह विधेयक सदन के सामने चर्चा व पारित होने के लिए लाया गया है । इस विधेयक के पारित होने पर मैं अपने जीवन के लक्ष्यों में से एक को पूरा होना मानूंगा । मेरी यह

अभिला-ा रही है कि भूखमरी व कुपो-ाण के अभिशाप को समाप्त किया जाए तथा भारत के हर नागरिक को भरपेट भोजन मिले ।

अब मैं इस विधेयक के मुख्य प्रावधानों पर बोलना चाहता हूं । यह विधेयक मानव जीवन के हर पड़ाव पर खाद्य और पौ-टिक सुरक्षा प्रदान करेगा । इसके द्वारा गर्भवती स्त्रियां, बच्चों तथा आपदा प्रभावित लोगों और अन्य जरूरतमंद वर्गों को पौ-टिक और पर्याप्त भोजन का कानूनी अधिकार होगा। इस विधेयक के लागू होने से देश की ग्रामीण जनसंख्या के 75 प्रतिशत और शहरी जनसंख्या के 50 प्रतिशत तक लगभग 82 करोड़ लोगों को रियायती दर पर अनाज मिलेगा ।

Priority Households को 5 किलो अनाज प्रति व्यक्ति प्रतिमाह मिलने का प्रावधान है । इसमें चावल 3 रूपये प्रति किलो, गेहूं 2 रूपये प्रति किलो और मोटा अनाज 1 रूपये प्रति किलो उपलब्ध होगा । अंतोदय अन्न योजना (AAY) के अंतर्गत मिलने वाला 35 किग्रा. प्रति परिवार प्रतिमाह अनाज लाभार्थियों को पहले की तरह ही मिलता रहेगा । इस योजना से गर्भवती स्त्रियों और स्तनपान कराने वाली माताओं को गर्भावस्था और शिशु जन्म के पश्चात् 6 महीने के दौरान स्थानीय आंगनवाड़ी के माध्यम से निशुल्क पौ-टिक भोजन दिया जाएगा । इस विधेयक के अंतर्गत 6 माह से 6 साल तक के बच्चों को आंगनवाड़ी केन्द्रों द्वारा और 6 साल से 14 व-र्ा के बच्चों को मिड-डे-मील द्वारा आहार उपलब्ध कराया जाएगा ।

इस विधेयक में एक और खास बात यह है कि सार्वजनिक वितरण प्रणाली से संबंधित सभी जानकारी जनता के समक्ष रखी जाएगी और जनता के निरीक्षण के लिए हमेशा उपलब्ध रहेगी, इससे योजना के संचालन में पारदर्शिता स्थापित होगी । देश में बहुत से दूरस्थ, पहाड़ी और जनजाति क्षेत्र हैं, जहां पर रहने वाले लोगों की विशे-ा आवश्यकताएं हैं ।

इस विधेयक में इन लोगों की जरूरतों की ओर भी विशे-ा ध्यान दिया है, जिससे इनको भी पूरा लाभ मिलेगा ।

यदि किसी को इस विधेयक से मिलने वाली सुविधाओं के प्रति कोई शिकायत होगी तो इन शिकायतों को दूर करने के लिए Block स्तर से लेकर राज्य स्तर तक प्रावधान है ।

कुपो-ाण आज देश की एक गंभीर समस्या है । इससे निजात पाने के लिए इस विधेयक में विशे-ा प्रावधान है । जो बच्चे कुपो-ाण से ग्रस्त हैं, उनकी पहचान करके उनको निशुल्क पौ-टिक भोजन दिया जाएगा ।

इस विधेयक के अंतर्गत यह केन्द्र सरकार की जिम्मेदारी होगी कि वे राज्य सरकारों को केंद्रीय पूल से अनाज का आवंटन करे । साथ ही साथ राज्य सरकार सुनिश्चित करेगी कि आवंटित किया हुआ अनाज हकदार व्यक्तियों तक पहुंच सके ।

विधेयक की धारा 8 के अनुसार यदि किसी लाभार्थी को अनाज की निर्धारित मात्रा नहीं दी जा सकी तो उन व्यक्तियों को अनाज के बदले में राज्य सरकार द्वारा Food Security Allowance दिया जाएगा ।

इस विधेयक से महिलाओं के आर्थिक और सामाजिक सशक्तिकरण को बढ़ावा मिलेगा, क्योंकि घर की सबसे बड़ी महिला जिसकी आयु 18 वर्ष या इससे अधिक होगी, उसे ही गृहस्थ का मुखिया माना जाएगा । इस विधेयक से सार्वजनिक वितरण प्रणाली में भी क्रांतिकारी परिवर्तन होगा, जिसमें लाभार्थी तक अनाज की पहुंच Technology का प्रयोग करके पारदर्शिता के साथ होगी ।

में अपने अनुभवों और अध्ययन के आधार पर माननीय सदन के माध्यम से इस विधेयक के विषय में कुछ सुझाव देना चाहता हूं ।

इस विधेयक में गर्भवती महिलाओं को जो 6 हजार रूपये तक का Maternity Benefit देने की बात की गई है । इसे 6 समान मासिक किश्तों में दिया जाना चाहिए और इस लाभ को गर्भावस्था के तीसरे महीने के बाद ही प्रारंभ करना चाहिए ।

हमारे देश की अधिकांश कामकाजी महिलाएं Unorganized Sector में काम करती है । उन्हें न तो Maternity Leave मिलती हैं और न ही अन्य किसी प्रकार के लाभ । प्रसव के पश्चात् उन्हें फिर से काम पर जाना पड़ता है, जिसकी वजह से वे अपने नवजात शिशु का उचित पालन-पोषण नहीं कर पाती हैं। इसलिए मैं चाहता हूं कि यह Maternity Benefit प्रसव के छह महीने पश्चात् तक भी दिया जाना चाहिए ।

अनाज के उत्पादन में पर्याप्त बढ़ोतरी के बिना खाद्य सुरक्षा अधूरी है । इसलिए इस दिशा में कदम उठाने जरूरी है । हमारे किसान भाईयों व बहनों के सहयोग के बिना यह बढ़ोतरी नहीं की जा सकती । इसलिए किसानों की उन्नति के लिए हमारी सरकार ने लगातार प्रयास किए हैं । हरियाणा राज्य में नई नहरों का जाल बिछाया गया है । उदाहरण के तौर पर घग्गर नदी पर, सिरसा में (रूपये 800-900 करोड़) ओटू बांध बनाकर, नई नहरें निकाली गई और सिरसा गेहूं के उत्पादन में नं. 1 जिला और हरियाणा सिंचाई के बेहतर बुनियादी ढांचे की बदौलत देश में नं. 1 राज्य बना । इसलिए सरकार द्वारा बिल में सिंचाई को बेहतर करने के प्रावधान का मैं स्वागत करता हूं ।

यहां मैं सरकार से निवेदन करता हूं कि स्वामीनाथन कमेटी की जो सिफारिशें हैं, उन्हें लागू कर देना चाहिए, जिससे किसानों को पहले से ज्यादा न्यूनतम समर्थन मूल्य (MSP) मिल पाएगा । यदि किसान सुखी होगा, तो देश भी सुखी होगा । यदि देश का किसान व मजदूर संपन्न होगा तो देश संपन्न होगा ।

बहुत से लोगों का मानना है कि इस विधेयक को लागू कराना बहुत कठिन है, क्योंकि हमारी सार्वजनिक वितरण प्रणाली में बहुत सारी कमियां हैं । परंतु मैं उन लोगों का ध्यान इस विधेयक के Section-12 की ओर आकर्ित करना चाहता हूं, जिसमें सार्वजनिक वितरण प्रणाली में सुधार करने का विशे-न प्रावधान है । इनमें सार्वजनिक वितरण प्रणाली की Computerization, Records की Transparency, आधार कार्ड का प्रयोग किया जाना, Cash Transfer, Food Coupon जैसी स्कीमें प्रारंभ करना शामिल है ।

यह भी कहा जा रहा है कि यह विधेयक केवल भुखमरी पर ध्यान दे रहा है और कुपो-ण की समस्या की उपेक्षा कर रहा है । परंतु इस विधेयक की धारा 4-ए, 5-1 और 6 तथा दूसरी अनुसूची (शेड्यूल-2) में पौ-क मानकों का विस्तृत में उल्लेख किया गया है । तो यह कहना निराधार है कि इस विधेयक में कुपो-ण की समस्या की उपेक्षा की जा रही है ।

प्रारंभ से ही इस विधेयक की आलोचना दो मुख्य वर्ग कर रहे हैं । पहला, जिन्हें इस विधेयक के प्रावधानों के प्रति वास्तव में चिंता है और जिसके लिए वे रचनात्मक आलोचना करते आए हैं । यहां पर नेशनल एडवाइजरी काउंसिल, प्लानिंग कमीशन, कुछ एनजीओ तथा अन्य विशे-ज्ञों के योगदान का उल्लेख करना जरूरी है । इस वर्ग के लोगों ने अपनी Research, Expertise एवं अध्ययन से विधेयक को और बेहतर बनाकर इसे वर्तमान प्रारूप में लाने के लिए योगदान दिया है । मैं इस वर्ग का दिल से धन्यवाद देना चाहता हूं और आशा करता हूं कि आने वाले समय में भी यह वर्ग इस विधेयक को और बेहतर बनाने में अपना पूर्ण सहयोग देंगे । भारत में भूखमरी के कारण काफी जटिल हैं और इन्हें समझने और मिटाने के लिए इस वर्ग के सहयोग की जरूरत है ।

दूसरा वर्ग वह है जो खाद्य सुरक्षा के विचार का विरोध केवल इसलिए कर रहा है क्योंकि इसके लिए एक काफी बड़ी आर्थिक लागत की जरूरत होगी या फिर राजनैतिक विरोध के लिए । मैं इस वर्ग से केवल यही कहना चाहता हूं कि मानव जीवन तथा उसके स्वास्थ्य और कल्याण के लिए किसी प्रकार का समझौता नहीं किया जा सकता ।

जैसे कि माननीय यूपीए अध्यक्षा श्रीमती सोनिया गांधी जी ने कहा कि विधेयक को बेहतर बनाना एक निरंतर चलने वाली प्रक्रिया है । मेरा मानना है कि यह विधेयक प्रत्येक भारतीय को पौ-टिक भोजन का

कानूनी अधिकार देकर उसकी चिंताओं को कम कर देता है । इससे सबका भला होगा । अतः मैं सदन के हर माननीय सदस्य से अनुरोध करता हूं कि वो दलगत राजनीति से ऊपर उठकर इस विधेयक को सर्वसम्मति से बिना विलंब पारित करे ।

यह विधेयक असहाय का सहारा है, यह देश के आर्थिक तथा सामाजिक ढांचे में एक क्रांतिकारी परिवर्तन लाने की एक मजबूत पहल है । Corisil की Report……..

यह भारत की पवित्र भूमि से भूख को जड़ से उखाड़ फैंकने का सशक्त प्रयास है ।

इस सदन के बाहर करोड़ों आंखें इस विधेयक के पारित होने का बेताबी से इंतजार कर रही है । मैं यूपीए अध्यक्षा श्रीमती सोनिया गांधी जी व प्रधानमंत्री डॉ. मनमोहन सिंह का इस साहसिक व ऐतिहासिक कदम के लिए अभिवादन करता हूं । उन्होंने यह सिद्ध कर दिया है कि यूपीए का नेतृत्व जनता की मूलभूत समस्या को सुलझाने के लिए हमेशा प्रयत्नशील रहता है ।

मुझे बहुत प्रसन्नता है कि भारत के लोकप्रिय पूर्व प्रधानमंत्री श्री राजीव गांधी के जन्मदिवस 20 अगस्त से 4 राज्यों - दिल्ली, हरियाणा, उत्तराखंड तथा अरूणाचल प्रदेश में इस योजना का शुभारंभ किया जा चुका है । हरियाणा राज्य में इस योजना के अंतर्गत सस्ते अनाज के साथ-साथ सस्ती दालें व चीनी भी पीडीएस के द्वारा उपलब्ध कराइ जाएंगी ।

मैं उन राज्यों की भी सराहना करना चाहूंगा जो किसी न किसी रूप में इसी प्रकार की योजनाओं से जनता को लाभ पहुंचा रहे हैं । जैसे कि छत्तीसगढ़, तमिलनाडु इत्यादि ।

मुझे पूर्ण विश्वास है कि बाकी सभी राज्य भी जल्दी ही इस योजना को बिना किसी भेदभाव के अपने यहां लागू करके अपने प्रदेश के लोगों को इसका लाभ पहुंचाएंगे ।

मुझे अपने साथी सांसदों के विवेक पर पूर्ण विश्वास है कि वह इस ऐतिहासिक जन-कल्याणकारी विधेयक को एकमत से पारित करेंगे । यह गौरवशाली दिन भारत की संसद के इतिहास में स्वर्णिम अक्षरों में लिखा जाएगा ।

हमारी ताकत हमारी जनता है लेकिन हमारी जनता का एक बड़ा हिस्सा भुखमरी और कुपो-ाण से ग्रस्त है । अब यह हमारे हाथ में है कि इस विधेयक द्वारा हम भुखमरी व कुपो-ाण को जड़ से उखाड़कर इतिहास के गर्त में डाल दें और सब मिलकर अपने सपनों का उज्जवल भारत बनाएं।

***SHRI VINCENT H. PALA (SHILLONG):** I would like to express my views on this milestone measure that would usher in a poverty-free India. 5th July, 2013, is an epoch marker on the annals of our country' sociological history, that day being the day on which the National Food Security Ordinance, 2013 was promulgated. With that Ordinance, the very meaning of civilization has acquired a new dimension. Food, which is a fundamental need, became a statutory right from that day. We are attempting to replace the Ordinance by a permanent statute which must not be resisted by any one on political considerations.

According to the Food and Agricultural organization (FAO), the world produces enough food to feed everyone with 2720 calories per person per day. Every poverty-stricken person does not either have enough land to produce his own food or have enough monetary means to buy his food. Poverty has become a permanent resident of developing and under-developed societies because of harmful economic systems since control over resources and income is based upon military, political and economic power that typically ends up in the hands of a minority, who live well, while those at the bottom barely survive.

The facts about poverty and malnutrition are deeply disturbing. Every year 15 million children die of hunger. The World Health organization estimates that one-third of the world's population is well-fed, one-third under-fed and one-third is starved. Nearly 800 million people suffer hunger on this Earth and half of them live in our country, is a shame that needs to be erased. Nearly one in every four person in the world live below one dollar per day, while the assets of the world's three richest persons are more than the combined GDP of all the Least Developed Countries.

The major cause of poverty and malnutrition is the State's inability to directly intervene in the imbalances in income and food distribution. After deploying various interventions like the midday Meals Scheme, Integrated Child

* Speech was laid on the Table.

Development Scheme, National Children's Fund, National Plan of Action for Children and National Rural Health Mission etc., the ultimate weapon has now come in the form of the National Food Security Bill. It is the cardinal duty of every member of this House and the other House to ensure that this pristine legislative measure is not drowned in Constitutional and political debates. There is no perfect solution to any problem of this country. No legislative initiative can be absolutely fool proof. Let us start with something meaningful that can gradually be improvised.

Number 13, for some is auspicious, for others it is not. For the women of this country, No. 13 will be perennially blissful. Clause 13 of this Food Security Bill is the jewel in the crown. For the first time, in any law, women in every household in this country, will be empowered to be head of the family for the benefits under the proposed law. In a man dominated Nation, food, the basic need of humanity, will be secured by the women in the households. On behalf of the millions of mothers, I would like to thank the hon'ble Chairperson of the UPA, for carefully cultivating this empowerment clause.

Having said these, I would like the Government to immediately appoint a National Review Commission on Liberalization to study the impact of market economy on poverty and underdevelopment. There are reports that poverty has increased since the 1990 in India. The World Bank reports that "in India, with the highest percentages of the undernourished in the world, the situation is dire. Moreover, inequalities in under nutrition between demographic, socio economic and geographic groups increased during the 1990s." In view of these, there is an urgent need to verify such reports for truth and to disentangle the relationship of our style and structure of liberalization with the increasing poverty. Otherwise, we would be taking such yeoman steps likes the Food Security Bill whose benefic effects will be constantly undercut by the malicious features in our liberalization policy.

I also suggest to the Government to create an entirely New Ministry on Poverty and Underdevelopment so that focused attempts are made for launching frontal attacks on poverty and underdevelopment and for removing all kinds of imbalances in planning and development. The Constitution of India must also be amended to incorporate a New Economic Chapter which will restate the policies of the Government towards liberalization vis-à-vis the Goals of the Government towards the poor, the common man and all round development bereft of the current imbalances and inequalities. I am sure that this Food Security Bill will have a taming effect on the Naxal Movement in the country. We must also ensure, may be after a year or so, attempt another legislation assuring minimum security of food, clothing, shelter and cultivable land to every person in the Naxal affected areas so that development becomes a contraceptive against "the war against thd State".

With various agencies fighting over "what constitutes poverty" in this country, we must constitute a Statutory Commission exclusively to address the issue of "what constitutes poverty", to recommend measures for containing and eradicating it as well as to reach out to the common man for redressal of his grievances over getting his statutorily assured dues. Besides this, there must also be a Standing Committee on Parliament on Poverty and Underdevelopment to galvanize Parliamentary energies and action in relation to these two issues.

With these words, I welcome the National Food Security Bill, 2013 that assures 5 kgs of food grains for 75% of the rural households and 50% of the urban households.

I appeal wholeheartedly to support this novel venture of the Government.

***योगी आदित्यनाथ (गोरखपुर)**: रा-ट्रीय खाद्य सुरक्षा विधेयक पर संसद में चर्चा हो रही है। यह एक सुखद अनुभूति है लेकिन साथ ही हमें चिंतित करने वाला क्षण भी है। सुखद अनुभूति इस मायने में कि इस देश की संसद देश में गरीबी और भूखमरी से हो रही मौतों पर संवेदनशील है और इस समस्या का समाधान चाहती है। साथ ही चिंतित इस बात को लेकर है कि आजादी के 66 व-र्ा व्यतीत होने के बावजूद अगर आज भी देश में गरीबी और भूखमरी है तो इसका दौ-ी कौन है? क्या सचमुच यूपीए सरकार इसके प्रति ईमानदार है? सन् 2009 में कांग्रेस ने अपने चुनावी घो-णापत्र में खाद्य सुरक्षा की गारंटी का आश्वासन दिया था। पिछले चार-साढ़े चार व-र्ा तक कांग्रेस नेतृत्व मौन क्यों था? अगर सचमुच कांग्रेस नेतृत्व की यूपीए सरकार ईमानदारी से सच्ची नीयत से यह विधेयक लाई है तो इसका लाभ अवश्य आम जनता को मिलना चाहिए। लेकिन मुझे इस सरकार की नीयत पर सन्देह है। क्योंकि यह आम चुनाव के ठीक पूर्व यह विधेयक आना तथा तमाम प्रश्नों का उत्तर उसमें न होना सन्देह को जन्म देता है। कहीं ऐसा तो नहीं कि यह आधी-अधूरी तैयारी के साथ चुनावी हड़बड़ी में लाया गया यह विधेयक भी मनरेगा की तरह फ्लाप शो साबित हो जाएगा।

देश के सभी नागरिकों के लिए खाद्य सुरक्षा आवश्यक है। वह इसलिए भी आवश्यक है क्योंकि देश में खाद्यान्न प्रचुर मात्रा में है। लाखों टन अनाज खुले आसमान में सड़ जाता है, खाद्य पदार्थों के दाम आसमान छू रहे हैं और गरीब दो जून की रोटी के लिए तरस रहा है। माननीय उच्चतम न्यायालय ने भी खाद्यान्न भंडारण में बरती जा रही लापरवाही पर चिंता व्यक्त की है और सरकार को स्प-ट आदेश दिया कि खुले आसमान के नीचे खाद्यान्न के सड़ने से अच्छा है उसे गरीबों में बांट दिया जाए। यह चिंता स्वाभाविक भी है। प्रति व-र्ा लाखों टन अनाज सड़ता है, हजारों टन भंडारण में रखरखाव के अभाव में चूहे आदि खा जाते हैं और बड़ी आबादी भूखों मरे यह अच्छी स्थिति नहीं है। रा-ट्रीय खाद्य सुरक्षा के लिए लाए गए इस विधेयक से भी हमारा शंका को इसलिए बल मिलता है कि जिन लोगों के लिए यह कानून बनाया जा रहा है उनकी संख्या अभी तक स्प-ट नहीं है। मेरे पास दिनांक 14 अगस्त, 2013 का संसद में पूछे गए तारांकित प्रश्न का उत्तर है जो देश में आधार कार्ड से सम्बन्धित है। जिसके अनुसार 1210193512 जनसंख्या में से

* Speech was laid on the Table

मात्र 393623895 का सृजन हो पाया है इन्हें भी अभी तक आधार कार्ड उपलब्ध नहीं हो पाया है। देश में पिछड़ेपन के आंकड़ों तथा भुखमरी से सबसे ज्यादा मौतें जिन राज्यों में होती है उनमें उ.प्र., बिहार, पश्चिमी बंगाल, उड़ीसा आदि प्रमुख है। इन राज्यों में उ.प्र. में कुल जनसंख्या 199581477 में से मात्र 11913950 का ही नामांकन अभी तक हो पाया है। इसी प्रकार बिहार में 103804637 में से 2880470, पश्चिम बंगाल में 91347736 में से 19475326 तथा उड़ीसा में 41947358 में से 8841776 आधार कार्ड का नामांकन हो पाया है। सन् 2002 से अब तक देश में बीपीएल सूची नहीं बनी है। आखिर गरीबी रेखा के नीचे जीवन यापन करने वाले परिवारों को चिन्हित कैसे किया जाएगा?

देश में सार्वजनिक वितरण प्रणाली में भारी विसंगतियां हैं। अकेले उ.प्र. में चवालिस जिलों में खाद्यान्न योजना में भारी घोटाला हुआ है। सन् 2005 से सीबीआई इसकी जांच कर रही है। अभी तक कोई ठोस कार्यवाही नहीं हुई। सार्वजनिक वितरण प्रणाली छत्तीसगढ़, मध्य प्रदेश, गुजरात, तमिलनाडु आदि प्रदेशों में ठीक कार्य कर रही है तो शे-ा देश में अच्छा कार्य नहीं। बिना सार्वजनिक वितरण प्रणाली को दुरूस्त किए, उनके कम्प्यूटरीकरण किए देश में खाद्य सुरक्षा की गारन्टी को कैसे सफल कर पायेंगे? विधेयक इस पर मौन है।

सरकार के आंकड़े भी अजीबो-गरीब हैं। सरकार कहती है कि खाद्य सुरक्षा पर एक व-र्ा में 1.25 लाख करोड़ का अतिरिक्त भार पड़ेगा। क्या सरकार यह बताएगी कि अभी तक सार्वजनिक वितरण प्रणाली से खाद्यान्न वितरण में प्रतिव-र्ा रूपए 82 हजार करोड़ खर्च होते हैं कैसे रूपए 43 हजार करोड़ अतिरिक्त खर्च करने से देश के हर गरीब को खाद्यान्न सरकार देगी। इसके अलावा लगातार देश में आई आर्थिक मंदी तथा रुपए के अवमूल्यन के कारण जो अतिरिक्त बोझ सरकार पर पड़ेगा उसकी भरपाई सरकार कैसे करेगी? इस पर भी विधेयक मौन है।

विधेयक में किसानों की सुरक्षा के लिए कोई प्रावधान नहीं है। क्या सरकार यह गारन्टी देगी कि तीन व-र्ों तक किसानों के खेती के कार्य के किसी भी उपयोग में आने वाले खाद, डीजल, बीज आदि का दाम नहीं बढ़ेगा। अभी तक जो प्रावधान विधेयक में है उसके अनुसार यह विधेयक किसान विरोधी है। इसका समाधान आवश्यक है। इसके अतिरिक्त विधेयक में एक व्यक्ति के लिए मात्र 5 किलो अनाज की व्यवस्था है। क्या एक व्यक्ति एक माह में मात्र 5 किलो अनाज पर निर्भर रह पाएगा? सरकार इन बिन्दुओं पर अवश्य विचार करे।

सरकार की नीति के साथ-साथ नीयत भी ठीक होनी चाहिए, तब बात बनेगी। खाद्य सुरक्षा तीन वर्ष तक ही क्यों? क्या तीन वर्ष में देश की गरीबी मिट जाएगी? सरकार को इसका जवाब देना ही होगा?

श्री जगदम्बिका पाल (डुमरियागंज): महोदय, मैं आपका अत्यंत आभारी हूं कि इस सदन के समक्ष इस बात को सभी ने स्वीकार किया, सभी दलों के माननीय सदस्यों ने स्वीकार किया कि यह एक गंभीर वि-नय है।

MR. CHAIRMAN : Please be brief. The Minister is going to start the reply. I request your to be brief.

श्री जगदम्बिका पाल : अधि-ठाता महोदय, मुझे पीठ के प्रति बहुत आदर है, सम्मान है लेकिन मैं आपका संरक्षण चाहूँगा। हमारी पार्टी की तरफ से केवल श्रीमती सोनिया गांधी जी ने बोला है, दूसरे सदस्य के रूप में मैं बोल रहा हूँ। मेरी पूरी पार्टी का समय है। कृपया जिस तरह से आपने मुरली मनोहर जोशी जी को समय दिया, बहन सरोज जी को समय दिया, उसी तरह से कांग्रेस पार्टी को भी समय देने की कृपा करें। ...(व्यवधान)

मैं आपका अत्यंत आभारी हूँ कि आपने रा-ट्रीय खाद्य सुरक्षा विधेयक, 2013 के समर्थन में मुझे बोलने का मौका दिया। मैं इस विधेयक के समर्थन में बोलने के लिए खड़ा हुआ हूँ। अभी हमारी बहन रोटी की बात कर रही थीं। रोटी के साथ उन्होंने तमाम कविताओं की पंक्तियों का उल्लेख किया है। मैं भी बड़ी गंभीरता से सुन रहा था और सदन के सभी माननीय सदस्यों को मैंने बड़े ध्यान से सुना है। मेरे लिए यह सौभाग्य का दिन है, इस सदन के लिए भी ऐतिहासिक दिन है कि जिस रोटी की बात आप कर रहे हैं, यह सदन हमेशा रोज़ी और रोटी के सवाल पर विचार करता रहा है। चाहे चौदहवीं लोक सभा हो या पंद्रहवीं लोक सभा हो, इस देश में पहली लोक सभा से लेकर आज तक हमारे बुज़ुर्गों ने भी हमेशा रोज़ी-रोटी के सवाल पर गंभीरता से चर्चा की है। यह सदन इस बात का गवाह रहा है कि यह सदन आज तक रोटी के सवाल पर चर्चा करता था, भुखमरी के सवाल पर चर्चा करता था, भूख से मौत के सवाल पर चर्चा करता था। मैं कहना चाहूँगा कि आज यह जो विधेयक बन रहा है यह शायद दुनिया की दस प्रतिशत आबादी को आच्छादित और कवर करने वाला विधेयक है। शायद दुनिया में इससे बड़ा जनहित का विधेयक अभी तक पारित नहीं हुआ।

महोदय, यह सदन गवाह रहा है कि इस सदन में अभी तक ...(व्यवधान) मैं शाहनवाज़ साहब से अनुरोध करूँगा कि मैंने गंभीरता से सुना, आप मुझे सुन लें। मैं कोई आक्षेप नहीं कर रहा हूँ। चाहे 11वीं लोक सभा हो, 12वीं लोक सभा हो, 13वीं लोक सभा हो या 14वीं लोक सभा हो या 15वीं लोक सभा हो, अगर कहीं कालाहांडी में भूख से मौत हुई तो उसकी चर्चा इस सदन में उड़ीसा के सदस्यों ने तथा देश के अन्य प्रांतों के सदस्यों ने उठाई होगी, लालगढ़, वैस्ट बंगाल में अगर भूख से मौत हुई होगी तो बंगाल और देश के अन्य प्रांतों के सदस्यों ने चर्चा उठाई होगी, विदर्भ में अगर मौत हुई होगी तो महारा-ट्र और देश के अन्य प्रांतों के सदस्यो ने बात उठाई होगी। बुंदेलखंड में हुआ होगा तो राहुल गांधी जी या अन्य माननीय

सदस्यों ने बात उठाई होगी। यह सदन लगातार देश में भूख से हुई मौतों की चर्चा करता रहा है। मैं कहना चाहता हूँ कि 11वीं लोक सभा में पाँच बार भूख से मौत पर शॉर्ट ड्यूरेशन डिसकशन हुआ। स्पेशल मैन्शन आठ बार आया है। 377 में पाँच बार ज़िक्र आया है। 18 मोशन भूख से मौतों पर 11वीं लोक सभा में आए जिसका यह सदन गवाह रहा है। 13वीं लोक सभा में शॉर्ट ड्यूरेशन में 3 बार डिसकस हुआ है, स्पेशल मोशन पर 4 बार डिसकस हुआ, नियम 377 के तहत पाँच नोटिस आए। 13वीं लोक सभा में भूख से मौत के तीस सवाल लगे जिसमें कई एम.पीज़ ने सवाल पूछा। 15वीं लोक सभा में भी ध्यानाकर्-ण पर टी.आर.बालू साहब ने यह मामला उठाया, स्पेशल मैन्शन उठाए गए, नियम 377 पर मामले आए। यह सदन अभी तक भूख से मौत के तमाम सवालों को उठाता था। पहली बार हम ज़ीरो हंगर प्रोग्राम लेकर आ रहे हैं जिसमें भूख से कोई मौत नहीं होगी और इस विधेयक के बाद शायद यह दुनिया का एक उदाहरण बनेगा। मैं समझता हूँ कि इससे पहले शायद सुरक्षा का कार्यक्रम या तो ब्राज़ील ने किया था जब देश में उन्होंने भूख से लड़ाई लड़ी थी या उसके पहले मैक्सिको ने भी शुरू किया और उस ब्राज़ील को देखकर मिस्र ने भी 2 अरब डॉलर से कार्यक्रम शुरू किया। आज दुनिया में भारत चौथा मुल्क है जो पूरी दुनिया को एक उदाहरण देने जा रहा है कि इस कानून के बनने के बाद, इस देश में आने वाले दिनों में भूख से एक भी मौत नहीं होगी। ...(व्यवधान)

महोदय, अभी तक बहुत से माननीय सदस्यों ने आलोचना की कि वनस्पति नहीं है, प्याज़ का भाव यह है, रोटी की बात यह है। मैं जानना चाहता हूँ कि जिस अनुच्छेद 41 का लगातार उल्लेख किया जा रहा था, चाहे वह किसी भी पक्ष से उठाया गया, मैं उस अनुच्छेद 41 को पढ़ना चाहता हूँ।

It says:

> "Right to work, to education and to public assistance in certain cases:-
> The State shall, within the limits of its economic capacity and development, make effective provision for securing the right to work, to education and to public assistance. "

मैं समझता हूं कि संविधान निर्माताओं ने डायरेक्टिव प्रिंसीपल ऑफ स्टेट पॉलिसी का अनुच्छेद 41 बनाया होगा तो उन्होंने सोचा होगा कि आने वाले दिनों में कोई न कोई सरकार इसे पूरा करेगी। इस देश में और इस सदन में सभी पार्टियों की सरकारें रह चुकी हैं, लेकिन पहली बार यूपीए सरकार राइट टू फूड सिक्योरिटी और राइट टू एजुकेशन पूरा करने जा रही है।...(व्यवधान) मैं कोई आक्षेप नहीं लगा रहा हूं। शाहनवाज साहब, मैं जो बात कह रहा हूं वह संविधान के दायरे में और संबंधित वि-नय पर कह रहा हूं।

सुनने की क्षमता रखिए। मैंने केवल संविधान के अनुच्छेद 41 की चर्चा की है। आप अनुच्छेद 41 में देख लीजिए कि राइट टू वर्क, राइट टू एजुकेशन और राइट टू फूड की बात है, वह कांग्रेस और यूपीए की सरकार पूरा करने जा रही है। मैं यूपीए की चेपयपर्सन को धन्यवाद दूंगा, कहा जा रहा है कि गेम चैंजर है, कहा जा रहा है कि वोट सिक्योर किया जा रहा है।...(व्यवधान) वर्ष 2009 में हर पोलिटिकल पार्टी के लिए उसका मैनिफेस्टो, उसके लिए सबसे ऐतिहासिक दस्तावेज होता है। हर राजनीतिक पार्टी की जिम्मेदारी है कि जो चुनाव घोषणपत्र वह अपनी जनता के बीच में ले कर जाती है, अगर वह पार्टी सत्ता में आती है तो वह सत्ता में आने के बाद अपने चुनाव के मैनिफेस्टो को पूरा करती है। वर्ष 2009 के चुनाव मैनिफेस्टो में देश की जनता के बीच में कांग्रेस यूपीए की चेयरपरसन ने इस बात का वायदा किया था कि अगर वर्ष 2009 में हमारी सरकार बनेगी, तो हम देश की जनता को भोजन की गारंटी देने का काम करेंगे। हम उस मैनिफेस्टो को पूरा करने का काम कर रहे हैं। हम इस बात को सार्वजिनिक रूप से कह रहे हैं कि हमने इस देश की जनता के सामने हमारी पार्टी ने मैनिफेस्टो में कहा था कि अगर हम सत्ता में आएंगे तो इसे जरूर लागू करेंगे। हमने वर्ष 2009 में जो वायदा किया था और जब राष्ट्रपति जी का बार-बार उल्लेख किया गया। राष्ट्रपति जी ने बिलकुल वर्ष 2009 में उल्लेख किया था। मैं कहना चाहता हूं कि 2009 के बाद बार-बार यह सवाल उठाया जा रहा है कि 2009 से 2013 क्यों हो गया है। मैं कहना चाहता हूं कि ऐसा क्यों हुआ है। जब 4 जून 2009 को श्रीमती प्रतिभा पाटिल जी ने इसी समयक सदन में जिसका बहन सरोज ने उल्लेख किया है उन्होंने बिलकुल उल्लेख किया था कि हमारी सरकार खाद्य सुरक्षा बिल ले कर आएगी। खाद्य सुरक्षा बिल पर नेशनल एडवाइजरी काउंसिल में डिस्कशन हुआ। हमने उसकी ड्राफ्ट रिपोर्ट तैयार की। रंगराजन जी जो बहुत बड़े अर्थशास्त्री हैं, उन्हें दी और अब उसके बाद 22 दिसम्बर 2011 को खाद्य सुरक्षा बिल इस सदन में प्रस्तुत किया और 5 जनवरी 2012 को, क्योंकि कोई भी कानून बनाने की परम्परा रही है, जब सदन इस बात की मांग करता है कि आज इस बिल को केवल एक विधेयक के रूप में...(व्यवधान)

19.33 hrs. (Madam Speaker *in the Chair*)

22 दिसम्बर, 2011 को इस खाद्य सुरक्षा बिल को प्रस्तुत किया गया। 5 जनवरी 2012 को स्टैंडिंग कमेटी को भेजा है।

अध्यक्ष महोदया : साढ़े सात बजे मंत्री जी उत्तर देंगे। आप अपनी बात जल्दी समाप्त कीजिए।

...(व्यवधान)

श्री जगदम्बिका पाल : महोदया, मैंने अभी-अभी शुरू किया है।...(व्यवधान)

अध्यक्ष महोदया : आप लोग क्यों शोर मचा रहे हैं? आप लोग बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : बाकी माननीय सदस्य अपना लिखित भा-ाण सभापटल पर रख दीजिए।

श्री जगदम्बिका पाल : जब वह बिल स्टैंडिंग कमेटी को गया, तो वह राज्यों को भेजा गया। स्टेक होल्डरर्स से डिस्कशन किया गया। मिड डे मील के संबंध में बात की गई। रेलवे से बात हुई, फाइनेंस मिनिस्टरी से बात हुई, विमेन चाइल्ड डवलेपमेंट विभाग से बात हुई। स्टैंडिंग कमेटी में जाने के बाद, राज्यों को भेजने के बाद और 17 जनवरी 2013 को संसद में आया और 22 मार्च को सदन में प्रस्तुत किया गया। उस समय लोक सभा का सत्र बाधित किया गया ताकि यह बिल पारित न होने पाए। फिर 2 मई को लगा, फिर 6 मई को लगा, इसके बाद बाध्य होकर 5 जुलाई 2013 को सरकार को ऑर्डिनेंस लाना पड़ा। हमारी बहन बार-बार छत्तीसगढ़ के बिल की बात कर रही थीं।...(व्यवधान)

MADAM SPEAKER: Hon. Members, please lay your speeches on the Table of the House.

... (*Interruptions*)

श्री जगदम्बिका पाल : अध्यक्ष महोदया, हमारे सदस्यों की तरफ से बार-बार छत्तीसगढ़ के बिल की बात उठायी गयी है। मैं कहना चाहता हूं कि मेरी बहन ने कहा कि छत्तीसगढ़ का बिल क्यों नहीं लागू करते हैं? ...(व्यवधान)

अध्यक्ष महोदया : जगदम्बिका पाल जी, इन लोगों को थोड़ा-सा बोलने का मौका दे देते हैं। आप अपना भा-ाण समाप्त कीजिए।

...(व्यवधान)

अध्यक्ष महोदया : माननीय सदस्य, आप अपनी सीट पर जाइए। हम आपको बोलने का मौका दे रहे हैं।

...(व्यवधान)

श्री जगदम्बिका पाल : यहां केवल छत्तीसगढ़ के विधेयक की बात हो रही है। ...(व्यवधान)

अध्यक्ष महोदया : अब आप अपना भा-ाण समाप्त करें।

...(व्यवधान)

श्री जगदम्बिका पाल : महोदया, मैं केवल दो मिनट लूंगा।

हमारी बहन ने छत्तीसगढ़ के विधेयक में अंत्योदय हाउसहोल्ड की बात की है, प्राईमरी हाउसहोल्ड की बात की है। जनरल हाउसहोल्ड को केवल 15 किलोग्राम अनाज मिलेगा।...(व्यवधान) उसमें साढ़े सात रुपये किलो चावल मिलेगा और साढ़े सात रुपये किलो गेहूं मिलेगा।...(व्यवधान) हम छत्तीसगढ़ के जैसा बिल नहीं लाना चाहते हैं।...(व्यवधान) हम सब को दो रुपया किलो गेहूं, तीन रुपये किलो चावल देना चाहते हैं।...(व्यवधान)

***SHRI NILESH NARAYAN RANE (RATNAGIRI-SINDHUDURG):** I would like to express my views in favour of the National Food Security Bill. This is a historic legislation and I commend the UPA Government under the leadership of Dr. Manmohan Singh and Smt. Sonia Gandhi for this initiative. UPA Government, with this important legislation, has fulfilled the promise made by it to the people of this country during the last election. Several Members in this House, especially from the Opposition, have raised objection to bringing this Bill through Ordinance. In this regard, I would like to say that article 123 of the Constitution, which provides for promulgation of Ordinance by the President is a legitimate course of bringing legislation by every Government. The NDA Government had also promulgated a number of Ordinances. We should not be questioning the mode through which the Government decides to bring legislation. We should be concerned more about the provisions of the Bill and its impact on the people, especially the poor and the down-trodden.

The present and the previous UPA Governments can take legitimate pride in introducing right-based approach in public governance, which began from the Right to Information Act to National Rural Employment Guarantee Act to Right to Education Act and finally the mother of all such rights is the right to food. By ensuring the right to food, the Government has been able to meet the aspirations of millions of food insecure people of the country. Also, through this historic legislation, the Government has been able to positively respond to the call of the Supreme Court which has, in the People's Union for Civil Liberty (PUCL) Case, upheld the right to food as fundamental right of the people. Not surprisingly, the whole House barring some minor reservations, is with the Government. And, it is a matter of great pride that we all are here to be a part of the enactment of a historic legislation that would ensure that poor and food insecure people do not go to bed hungry.

---

*Speech was laid on the Table.

Briefly, I will touch upon the coverage of the Bill, what my colleagues have largely reflected upon. The food security Bill will cover up to 75 per cent of the rural population and up to 50 per cent of the urban population to give them uniform entitlement of 5 kg food grains per month at highly subsidized prices of Rs.3, Rs. 2, Re. 1 per kg. for rice, wheat, coarse grains respectively. Overall, it will make around 80 million of India's 1.2 billion population entitled to subsidized food grain under the Targeted Public Distribution System. Chapter V of the Bill, vide Clause 13 stipulates that in case of non-supply of the entitled quantities of food grains to the entitled persons, food security allowance will be paid to them. This is a novel provision which we all need to support.

The rollout of the food security programme will also mean that the government's food subsidy bill will rise to Rs.1,24,724 crore in a year (at 2013-14 cost basis). Budget 2013-14 had pegged the subsidy at Rs.90,000 crore. But, given the larger cause, which this Bill seeks to achieve, the subsidy is certainly sustainable. While the central subsidy will go up, it will benefit the states, such as Chhattisgarh, Odisha, Tamil Nadu, West Bengal, Andhra Pradesh, Madhya Pradesh and so on which are already implementing the subsidized food distribution programme, by lessening their subsidy burden. The Central government needs to be complimented by these states for this.

This is an ambitious legislation that creates hope for a better future. It gives a legal guarantee to the poor and food insecure population that it is their right to get subsidized food. I know this is not going to be an easy task. A lot has to be done in the areas of strengthening the PDS, identifying the targeted population, creating sound system of warehousing and above all stamping out corruption at all levels. This Bill has provided six months window to the states for preparedness, before it is implemented. Right from the procurement of food grains to stocking to off-taking and distribution – there is a long chain that governs the provisions of this historic legislation. Let's not create any artificial divide of federal rift, which will take away the focus from the real issues of building

capacities and infrastructure, besides governance reforms. The Bill does not impose or take away the state's right to have their own programmes. We can collectively ensure the success of such a momentous measure. Our failure will be harshly judged by our poor and downtrodden brethren.

With these words, I commend the National Food Security Bill and urge all sections of the House to support this.

***श्री रतन सिंह (भरतपुर)**: मैं, माननीय श्रीमती सोनिया गांधी जी, अध्यक्ष (यूपीए), माननीय श्री राहुल गांधी जी, उपाध्यक्ष, अखिल भारतीय कांग्रेस कमेटी, माननीय प्रधानमंत्री जी, भारत सरकार का बहुत आभार व अभिनन्दन करता हूं कि उनके मार्गदर्शन में माननीय खाद्य मंत्री जी, भारत सरकार ने जन कल्याण का अत्यधिक महत्वपूर्ण विधेयक स्वीकृति हेतु लोक सभा में प्रस्तुत किया है। विधेयक के अनुसार देश में भूखमरी का, गरीबी का सम्पूर्ण उन्मूलन हो सकेगा। इससे देश के प्रत्येक नागरिक की कार्य नि-पादन की क्षमता बढेगी जो देश की प्रगति में सहायक होगी।

खाद्य सुरक्षा विधेयक से गांवों की 75 प्रतिशत और शहरों की 50 प्रतिशत आबादी को सस्ता अनाज प्राप्त होगा। इस विधेयक से देश की कुल जनसंख्या के 67 प्रतिशत लगभग 1.2 अरब आबादी को प्रतिव्यक्ति प्रतिमाह पांच किलो अनाज रियायती दर पर उपलब्ध कराया जाएगा। इसके तहत चावल तीन रुपए, गेंहू दो रुपए व मोटा अनाज एक रुपए में उपलब्ध होगा।

इस कानून को लागू करने में लगभग रुपए 2 लाख 40 हजार करोड़ की जरूरत होगी। प्रस्तावित पात्रता के अनुसार 2013-2014 के लिए कुल अनुमानित वार्-िक खाद्यान्न आवश्यकता 612.3 लाख टन और इसकी लागत लगभग 1,24,724 रुपए करोड़ आंकी गई है।

इस विधेयक के माध्यम से लक्षित सार्वजनिक वितरण प्रणाली के अधीन पात्र गृहस्थियों के व्यक्तियों द्वारा सहायता प्राप्त कीमतों पर खाद्यान्न प्राप्त करने का अधिकार होगा। पात्र व्यक्ति इन अधिकारों की अवहेलना होने पर न्यायालय की शरण ले सकता है। इस विधेयक द्वारा देश की गर्भवती स्त्रियों और बच्चों का स्तनपान कराने वाली माताओं को पो-ाहार सहायता दिए जाने का प्रावधान है, जिससे देश में अभी भी ग्रामीण क्षेत्रों में गर्भवती माताएं और नवजात शिशु कुपो-ाण के पीड़ित महिलाओं एवं बच्चों को लाभ होगा।

छः मास से 14 व-र् के बच्चों को पो-ाणीय सहायता दिए जाने का प्रावधान इस बिल में है। 6 मास से 6 व-र् के बच्चे आंगनबाड़ी से एवं 6 से 14 व-र् के बच्चे स्कूलों के माध्यम से पो-ाहार प्राप्त करेंगे। पो-ाहार देने के साथ इस विधेयक के माध्यम से बालकों के कुपो-ाण को दूर करने एवं इसके लिए व्यापक प्रबंध व्यवस्था की जाएगी। अगर किसी वजह से सरकार खाद्य सुरक्षा कानून के तहत खाद्यान्न उपलब्ध कराने में असमर्थ रहेगी तो उस दशा में खाद्य सुरक्षा भत्ता दिया जाएगा।

---

* Speech was laid on the Table

इस विधेयक मे जो पात्र लक्षित सार्वजनिक प्रणाली के लाभ ले रहे हैं वे इस योजना का लाभ लेंगे साथ ही इस विधेयक के माध्यम से नए गृहस्थियों की पहचान की जाएगी एवं उनकी सूची प्रकाशित की जाएगी।

इस विधेयक को लागू करने के बाद जो कमियां सामने आयेंगी, उनका समाधान भी किया जाता रहेगा। साथ ही इस विधेयक में महिला सशक्तिकरण को बढ़ावा मिलेगा, क्योंकि परिवार के मुखिया के रूप में महिलाओं को प्राथमिकता दी जाएगी। इस विधेयक में इस कानून के पालन करने एवं क्रियान्वयन करते समय जो शिकायतें आएगी, उनका निवारण करने हेतु एक आंतरिक शिकायत निवारण तंत्र और प्रत्येक जिले में शिकायत निवारण अधिकारी होगा। इस विधेयक में प्रावधान है कि इस कानून का पालन करवाने एवं निगरानी करने के लिए प्रत्येक जिले में राज्य खाद्य सुरक्षा आयोग होगा एवं आयोग के सदस्य की संख्या और उनके कार्यों का वर्णन इस विधेयक में है। खाद्य सुरक्षा के किसी कानून के किसी भाग की जांच करने एवं इस सम्बन्ध में इस आयोग को शक्तियां प्रदान की गई है।

राज्य सरकारों को केन्द्रीय पूल से खाद्यान्न की आपूर्ति में कोई कमी न हो और राज्य के पूर्व में जो खाद्यान्न दिया जा रहा है, उसमें कोई व्यवधान पैदा नहीं होगा खाद्य सुरक्षा विधेयक में अलग से खाद्यान्न दिए जाने का प्रावधान है। केन्द्रीय सरकार द्वारा कतिपय मामलों में राज्य सरकार को निधियां उपलब्ध कराए जाने के सम्बन्ध में इस विधेयक में बताया गया है। इस विधेयक में बांटे गए खाद्यान्न कार्यों को पारदर्शिता और जवाबदेही ढंग से किया जाएगा। इस कार्यों के लिए सर्तकता समितियों के गठन के बारे में भी प्रावधान है। साथ ही खाद्य सुरक्षा के कार्यों की समय-समय पर समीक्षा भी की जाएगी। इस विधेयक में दूरस्थ, पहाड़ी और जनजाति क्षेत्रों में रहने वाले लोगों के लिए अलग से खाद्य सुरक्षा कार्य किए जायेंगे, जिससे उन्हें नियमित रूप से इस कानून के तहत खाद्य सुरक्षा के अधीन खाद्यान्न मिलता रहे।

मैं, इस जन कल्याणकारी महत्वपूर्ण विधेयक का पुरजोर समर्थन करता हूं।

*SHRI BALIRAM JADHAV (PALGHAR) :In democracy, Lok Sabha is a good platform to discuss important matters. But, the opposition party has started to oppose each and every bill for political mileage. Hence stalling of the House every day is a matter of grave concern for me and for the entire nation. We can give excuses for not allowing the Parliament to function. But in this House nobody seems to be concerned about passage of the bill. Though Food Security Bill has been an ambitious bill of UPA, it has been kept pending since 2011.

The Opposition party will not allow passage of this bill at any cost. Having left with no option, Government brought an ordinance as it would require support of all the parties for the bill's passage. A significant bill like Food Security Bill should not be opposed.

As per estimates Food Security Bill which would be the largest scheme in the world, would benefit 82 crore people. It will be a commendable achievement in our country's growth and will be an alternative food welfare scheme. To implement this scheme, Government have a large number of godowns and also has food grain production capacity. We also have adequate monetary resources.

We are already giving a subsidy of Rs. 90,000 crores for food grains and now we will have an additional burden of 23,000 crore rupees which can be accommodated easily.

---

*English translation of the speech originally laid on the Table in Marathi.

Food Security Bill is a promise made by UPA Government and its allies through which the 67% population of the country will be entitled to get 35 kilos of food grains, wheat at the rate Rs.2/- and rice at the rate of Rs.3/- per kilo. This bill has some other special features in which women and small children's nutrition has got a special focus. Pregnant women would be given Rs.6000 alongwith nutritious food. 6 to 14 year old children would get cooked food.

For States and Union Territories, they would get special funds from the centre. It means that the states would not have to bear the burden of Food Security Bill. If the beneficiaries don't get the benefit of this scheme, they would be given allowance.

Through this bill, an effort has been made for the empowerment of women. For this, the eldest woman in the family would be treated as the head of the family on the Ration Card. If there is no woman above18 years, then the male member of that family would be considered as the head.

Now, the subsidy transfer scheme will be implemented only after the bank accounts of 90% beneficiaries are opened.

I reiterate my support to this Food Security Bill of UPA Government because after implementing this Food Security Bill, 82 crore people all over the country would get 35kg. of food grains per month at the rate of 1 to 3 rupees per kilo as per this law. To check malnutrition and other related issues this would be a revolutionary and courageous decision of the Government which is also a commendable initiative. I expect from the Government that this bill should be passed as soon as possible because it would benefit my tribal and poor brethren of this country most.

***SHRI CHARLES DIAS (NOMINATED):** The National Food Security Bill, 2013 definitely is a landmark legislation that ensures food to almost 65% of the population in the country. It not only ensures food for the most economically weak people but takes care of other down-trodden and poor people also. The 'eligible households' as mentioned in the Bill are protected by giving them subsidized food-grains.

The provision of 'Food Security Allowance' also is a facility that is brought into by considering the situation prevailing in the States.

One of the glaring provisions included in the Bill is to provide meal for pregnant women and lactating mothers.

The provision to provide food to the small children through Anganwadi is a historic move to ensure nutritional food to the growing children which our country have to take care.

The Bill also takes care of the position of women and ensures misuse of the advantages of the legislation by making the eldest women of the family the head of the household.

The Government has to be congratulated for bringing up this historic legislation as this Bill to a very great extent ensures relief to a sizeable portion of our country.

---

* Speech was laid on the Table.

*__SHRI MOHAMMED E.T. BASHEER (PONNANI):__ While expressing my view on this discussion I feel that I am not just making some observations. On the other hand, I feel that I am joining in a noble National task of making a hunger free India. I whole heartedly congratulate the hon'ble Minister, Shri K.V. Thomas and the Government for making a long cherished goal of India a reality.

Hunger is the mother of all crime and it is the duty of those in power to eradicate poverty and see to it that no one goes unfed.

Mahatma Gandhiji said "There are people in the world so hungry, that God cannot appear to them except in the form of bread"

Mother Teresa said two things

1. "Being unwanted, unloved, uncared for, forgotten by everybody, I think that is a much greater hunger, a much greater poverty than the person who has nothing to eat."

2. "If you can't feed a hundred people, then just feed one".

If you go through the various clauses of this bill, the entitlement of food grains, meals, cash benefits, to deferent group are elaborately and specifically stated. Distribution method, monitoring, transparency, involvement of the beneficiaries and all such things are clear in the Bill. Cost sharing of the scheme by Government of India and state government is also specified in the Bill. In many ways this bill is carefully and wisely drafted taking the Indian realities in to proper consideration.

I wish to submit certain Points to be considered seriously on the implementation of this Scheme.

*Speech was laid on the Table

I wish to point out that, we must keep in mind our vast experience and the plus and minus points, and ups and downs of other major legislation, we have made earlier, such as Right to information Act, Right to Education Act, MGNREGA etc. An analysis of the same should be the guiding factor to our future course of action including our action on this legislation.

Needless to say that determination and strong will-power of State Government and Central Government is the most essential thing in this. I have no doubt about the honesty of Government in bringing such a historical legislation. But one thing isto be specially mentioned. Until unless we ensure the smooth implementation of the scheme without hurdles and delays, our cherished dream will not be materialized. The very success of this scheme depends upon the integrated efforts of the state and central government with very strong and farsighted strategies. In other words, state government and Central Government should work as one body and one soul.

We should not forget a fact that interpretations and misinterpretations, queries and technicalities have made stumbling block before many of our schemes. This scheme should not have that fate.

I wish to state another thing. Cash transfers and issuing food grain coupons as an alternative to PDS is really a welcome move, but it is a matter to be handled with the maximum care. It is to be remembered that the state like Kerala is having proud experience of a very strong public distribution system which made tremendous good result.

I wish to draw the attention of the Government on the Need for legislative reforms in states.

I wish to say that necessary legislative reforms should be inevitable in states for effective implementation of this major scheme. It goes without saying that specific goal setting is also a must be made in this regard and effective monitoring also should be there.

A most important aspect of the Bill is that it addresses the malnutrition issues and the deplorable condition of pregnant women and lactating mothers and children, destitute and the families living in the streets. Through we had announced various schemes for their upliftment, things are still continuing as alarming. I believe that this legislation may become a wiper of their tears. Regarding schedule 3 of the Bill also I wish to say one thing. Schedule III of the Bill is pertaining to advanced food security.

The Bill specifies that the central government, state governments and local authorities shall strive to progressively realize the objectives specified in Schedule III. These include, among others, access to: (a) safe and adequate drinking water and sanitation; (b) healthcare; (c) nutritional, health and educational support to adolescent girls; (d) adequate pensions for senior citizens, persons with disability and single women.

All these things are vital and significant and to be addressed properly in the best interest of the nation. Some people may say that it is not closely related to food security. But it is really a part and parcel of the subject.

Let us try to work out a clear-cut program of action to get all these issues to be redressed.

***श्रीमती ज्योति धुर्वे (बेतूल):** मैं इस बिल का समर्थन करते हुए आशा व्यक्त करती हूँ भारत के तत्कालीन रा-ट्रपति जी के द्वारा 4 जून, 2009 को संसद के संयुक्त सत्र को संबोधित अपने भा-ण में की गई उदघो-णा के समय से अब तक रा-ट्रीय खाद्य सुरक्षा विधेयक 2011 को पारित करने में बीत गए समय को और संसद में उसे पारित कराने में होने वाले और विलंब को ध्यान में रखते हुए, सरकार का सुविचारित मत यह था कि देश के लोगों को विधेयक के प्रस्तावित फायदों को पहुंचाने में और विलंब करना उचित नहीं होगा । परंतु पूरे 4 व-र्षों के विलंब और समुचित गरीब-अति गरीब शहरी एवं गांवों के गरीब - अति गरीब को शत-प्रतिशत खाद्य सुरक्षा विधेयक 2013 में लाना कहीं-न-कहीं सरकार इसे पूर्ण रूप देने में सफल नहीं हुई है ।

सरकार की स्प-टता इस बिल में की जाने वाली कमियां एवं अनेक खामियों को उजागर करती है जैसे - सभी राज्यों के मापदंडों में भिन्नता सबसे बड़ी इस रा-ट्रीय खाद्य सुरक्षा विधेयक, 2013 की खामियां हैं । राज्य पर बोझ एवं उसे दी जाने वाली सहायता में बहुत बड़ी खामियां हैं । जिस राज्य में यदि उसकी आवश्यकता मानक-मापदंड को महत्व नहीं दिया जाता है तो इसमें कहीं-न-कहीं सरकार की, उस राज्य सरकार के प्रति एवं उस राज्य के गरीब-अति गरीबों के साथ स्प-ट रूप से न्याय करना नहीं चाहती अथवा केन्द्र सरकार के द्वारा दी जाने वाली उस राज्य को खाद्य सुरक्षा अधिनियम का लाभ दिलाने में असक्षम सिद्ध होती है ।

इस बिल में शहरी गरीब-अति गरीब को 50% को ही सिर्फ लेना क्या न्यायसंगत है ? कया देश की पूरी आबादी की तुलना शहर के मात्र 50% यानि शहर में रहने वाला जो 50% की बचे हुए वे पूरे क्या गरीब-अति गरीब नहीं है । यह हम कैसे सिद्ध कर सकते हैं कि वह बचे हुए 50% गरीबों को (खाद्य सुरक्षा अधिनियम) की आवश्यकता नहीं है । यह कहना अति जल्द एवं तुलनात्मक प्रतिशत को लाभ नहीं देने की सरकार की मंशा स्प-ट रूप से नजर आती है । जिस देश में गरीबी की संख्या लगातार जिस रफ्तार से बढ़ रही है ऐसी स्थिति में बचे हुए उन 40% को (खाद्य सुरक्षा अधिनियम) में नहीं लेना इस सरकार की दूसरी बड़ी खामियां नजर आती है । गांव के 70% की आबादी को इस बिल में लेना जहां आज भी मूलभूत सुविधाएं उपलब्ध नहीं है अर्थात् मूलभूत एवं शत-प्रतिशत पिछड़ापन एवं सुविधा विहिन गांववासियों जिनका संपूर्ण 64 व-र्ा केवल सिर्फ वंचित के समुचित साधनों से उन्हें केवल 70% लेना । क्या उस गांव के लोगों, जिन्हें हम इस अधिनियम के दायरे में लेने का प्रयास किया इसमें कितनी बड़ी खामियां

---

* Speech was laid on the Table.

हैं जिसे शत-प्रतिशत लेना चाहिए । वहां की कटौती को समझना अति दुखदायी होगा । इसलिए मैं मानता हूं कि सरकार ने इस बिल में जो दो बड़े अंतर को दर्शाया है उस अंतर के फासले को स्प-ट बिंदुओं के माध्यमों से सबसे बड़ी विसंगतियों को दूर कर इस बिल के माध्यम से शहरी एवं गांव के गरीब-अति गरीब को सही मानक स्थिति में लाकर इस बिल का अधिक से अधिक लोगों को लाभ के दायरे में लाना आवश्यक करे ।

इस बिल का सबसे ठोस आधार है उत्पादन क्षमता एवं आज की स्थिति को स्प-ट करते हुए यदि हमारे देश की उत्पादन क्षमता पर नजर डाले तो कहीं-न-कहीं उत्पादन के आधार पर किसानों पर पड़ने वाले अतिरिक्त बोझ एवं मिलने वाली किसानों को उत्पादन लागत कहीं-न-कहीं बहुत बड़े अंतरविरोध का कारण स्प-ट करती है । किसान के मूल्यों में मिलने वाली राहत एवं अतिरिक्त बोझ के कारण किसान की दुर्दशा आज सबके सामने स्प-ट है फिर ऐसी स्थिति में इस (रा-ट्रीय खाद्य सुरक्षा अधिनियम) कितना किसे लाभदायी सिद्ध होगा इसे भी केन्द्र सरकार को स्प-ट करना होगा । प्राकृतिक आपदा एवं अनेक पड़ने वाली महामारी से फसलों के नुकसान एवं उत्पादन में आने वाली बाधाओं को सरकार कैसे दूर करेगी इसे भी स्प-ट करना होगा । दिन-ब-दिन कम होती किसानों की घटती जमीन एवं किसानों को नहीं मिलने वाली सुविधा एवं किसानों पर पड़ने वाले बोझ, अनेकोनेक कारण आने वाले समय में इस बिल के जिस रूप को लेकर हम जनता के समक्ष एवं उन्हें देने वाली इस खाद्य सुरक्षा अधिनियम केलाभ को कितना सुनिश्चित करेगें यह हमें आने वाला समय ही बताएगा । आज का किसान लघु किसान का रूप लेने लगा है । सीमांत किसानों की दुर्दशा किसी से भी छिपी नहीं रह गई है । अर्थात् केवल बिल के प्रारूप से लाकर पढ़ना एवं जमीनी स्तर पर इसके आकार को सुनिश्चित करना इन दोनों पहलुओं में बहुत बड़ा अंतर है ।

इस बिल में परिवार की मुखिया - महिला को लेना भी एक महत्वपूर्ण बिंदु होगा । पूरे परिवार में महिला की भूमिका महत्वपूर्ण होती है एवं पूरा परिवार आश्रित भी होता है । इस बिल में परित्यक्ता, विकलांग, निर्धन किसान, निर्धन बेरोजगार, युवा बेरोजगार, देश के अनेक वर्गों को छोड़कर इस बिल को पूर्ण अधिनियम घोन्नित करना कहीं न कहीं सरकार के सुलझेपन का कारण नहीं है ।

जहां वितरण प्रणालियों में ढेर सारी कमियां हैं वहीं समुचित साधन एवं संसाधनों के साथ इस बिल याने देश की इतनी बड़ी आबादी के पेट को भरने एवं उनकी सुरक्षा को सुनिश्चित करने का दावा सरकार की खाली नीति एवं देश में बढ़ने वाले भ्र-टाचार में यह एक और होने वाले भ्र-टाचार की कहानी न बनकर रह जाए अथवा इसकी चिंता करना एवं माननीया, जहां आज जीडीपी लगभग 5% पर आ पहुंचा है । वहीं इस बिल के माध्यम से इस जीडीपी का लगभग 3% को इस बिल में लगा दिया जाएगा तो कहीं न कहीं

क्या हम बचे 2% में अनेक आवश्यक मूलभूत सुविधा को मुहैया करने में केन्द्र की सरकार सफल होगी । यह बहुत बड़ा प्रश्नवाचक चिन्ह देश की व्यवस्था में आने वाले समय में यह घातक सिद्ध होगा ।

रा-ट्रीय खाद्य सुरक्षा बिल के क्रियान्वयन होने के प्रसंग में अनाज की वितरण प्रणाली का होना बहुत आवश्यक है । यदि केवल मध्य प्रदेश की बात करें तो वहां पर फूड कारपोरेशन का पर्याप्त डिपो नहीं है । हमारे विचार से एफसीआई/सीडब्ल्यूसी द्वारा राज्य में रा-ट्रीय खाद्य सुरक्षा बिल के क्रियान्वयन से पूर्व अतिरिक्त भंडारण क्षमता को कायम रखना मूलभूत आवश्यकता होगी । हम यह भी कहना चाहते हैं कि अनेक जिला/मुख्यालयों को रेलवे इन्फ्रास्ट्रक्चर के माध्यम से जोड़ने का कोई प्रावधान नहीं है, दूसरी ओर अनाज भंडार को उनके राज्य तक पहुंचाने के लिए यह आवश्यक है कि रेलवे के माध्यम से ढुलाई कार्य का सृजन करना अति आवश्यक है । अतः रेलवे इन्फ्रास्ट्रक्चर को सुधारने तथा एफसीआई/सीडब्ल्यूसी की भंडारण क्षमताओं का आधुनिकीकरण हेतु कार्य किया जाए ।

रा-ट्रीय खाद्य सुरक्षा बिल 2011 के 31वें कॉलम के अनुसार अनाज वितरण के प्रसंग में केन्द्र सरकार की वित्तीय क्षमताओं के अत्यंत सीमित होने के कारण, वितरण प्रणाली अपने में पूर्ण नहीं है, जबकि बिल के कॉलम 31 के अनुसार राज्य सरकार को अनाज वितरण में बराबर का भागीदार माना जा रहा है तथा इस वि-नय में राज्य सरकार द्वारा अनाज वितरण करने के प्रसंग में बिल में स्प-ट रूप से दर्शाया नहीं गया है । यह राज्य की जिम्मेदारी है कि वह एफसीआई/सीडब्ल्यूसी डिपो से अनाज उठाकर वितरण दुकानों तक पहुंचाए । इस कॉलम में राज्य सरकार को उपभोक्ताओं तक अनाज पहुंचाने की प्रक्रिया में कमी को सीधे-सीधे जिम्मेवार मानती है ।

और यदि केन्द्र सरकार के समान राज्य सरकार भी खाद्यान्न की ढुलाई वितरकों तक पहुंचाने में जिम्मेदार हो तथा इस प्रक्रिया में यदि कोई कमी हो तो वितरक भी समान रूप से जिम्मेदार हो ।

खाद्य सुरक्षा भत्तों के अंतर्गत आने वाले दावे, जिनका भुगतान नकद रूप में किया जाना चाहिए और इनके भत्तों का प्रावधान श्रम के अनुरूप होना चाहिए । इनके सही पहचान के लिए मनरेगा जैसे एक विशे-ा श्रम कार्ड बनाना चाहिए और उस श्रम कार्ड के आधार पर ही अनाज और भत्ते का वितरण होना चाहिए ताकि होने वाले वाली गड़बड़ी और भ्र-टाचार को रोका जा सके और जरूरतमंद लोगों को इस विधेयक का लाभ मिल सके और उपभोक्ता द्वारा समय रहते शिकायत दर्ज की जानी चाहिए तथा राज्य सरकार को प्राप्ति का हक अथवा दावों को सुधारने का उचित समय मिलना चाहिए अन्यथा राज्य सरकार पर बड़ी संख्या में नकद भुगतान के दावे एक बड़ी जिम्मेदारी के रूप में खड़े हो जाएंगे । हमारे विचार में यह प्रावधान डायरेक्ट कैश ट्रांसफर योजना के क्रियान्वित होने के पश्चात् ही लागू होनी चाहिए जिससे उपभोक्ता को नकद अथवा अनाज लेने का विकल्प चुनने का मौका प्राप्त हो सके ।

मध्य प्रदेश राज्य ने पीडीपीएस के आधुनिकीकरण के केई अथक प्रयास किए हैं तथा पीडीपीएस सहायता प्रदान करने के वि-नय में भारत सरकार को राज्य सरकारों में भेदभाव नहीं रखना चाहिए ।

मध्य प्रदेश राज्य की यह धारणा है कि वर्तमान प्रणाली चालू रहनी चाहिए तथा डीजीआरओ राज्य के अधिकारियों द्वारा संचालित होनी चाहिए । इस खंड को अंतिम रूप देने से पूर्व इस वि-नय पर राज्य सरकार द्वारा चर्चा करनी चाहिए ।

इसलिए जल्दी में लाया हुआ और आधा-अधूरा यह (रा-ट्रीय खाद्य सुरक्षा अधिनियम) बिल को जल्द अंजाम देना देश की जनता एवं उनके न्यायसंगत मूल अधिकार एवं मौलिक अधिकार को ऐसे रूप-स्वरूप आकार देना धोखा ही नहीं उनको मिलने वाले अधिकार से न्यायसंगत नहीं होगा अथवा इनकी त्रुटियों को सुधारते हुए एवं संपूर्ण बिल का प्रारूप तैयार कर ही इस बिल को मंजूरी मिले इसके ही पक्ष में मेरा समर्थन होगा ।

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT) : Respected Speaker Madam, we are discussing the National Food Security Bill 2013 in this House today. But this is not for all the people of the country but only for targeted group. This Bill should have highlighted 5 important aspects. Though the issue of food distribution has been addressed, other issues like food production, procurement, storage etc. have not been mentioned at all. We know that the agricultural system of our country is plagued with multifarious problems. Agriculture is no longer profitable. In such circumstances, how can the Government help the farmers and how can it ensure that they will get remunerative prices for their produce? If the farmers do not profit, then farm production will decline. Resultantly we shall have to depend mostly on the multinational companies for food supply. We must not forget the PL 480 episode that occurred in the past.

It has not been mentioned that in what manner food grains will be procured. But if the processes of procurement and storage are decentralized then less cost will be incurred and employment will be generated. It has been said that the State Governments are to set up warehouses or godowns for storage of grains but no one knows, wherefrom the states will get the fund.

This Bill also does not talk about the challenges of food security viz rising unemployment, declining wages. Scores of people are being displaced and are rendered homeless in the name of development. People are uprooted from their land, and are deprived of their rights on water bodies and forests. How can these aspects be overlooked while enacting this Bill?

We are well aware of the drawbacks of the Public Distribution System. It should be completely overhauled. Instead, the APL and BPL categories have been replaced with 3 other categories. One category has not been covered by any

*English translation of the speech originally delivered in Bengali.

system. The second category is the most prioritized group which will get 7 kg. food grains per capita per month – rice at Rs.3/- kg., wheat at Rs.2/-kg. and coarse grains at Re.1/-kg. The third category will get 5 kg. food grains per capita per month. But at least 35 kg. of grains should be provided to the people. Nutritious food has found no mention in this Bill; fat, protein, etc. have been altogether overlooked. So pulses and edible oil should also be included in the scheme of things. This Bill says that if due to some reason, the Government fails to supply adequate food grains, then the beneficiaries will get pay packet. This cannot be accepted. Food security cannot be ensured by distributing pay packets. This may result in reduction in food supply. On the other hand, the poor people might use the money for purposes other than purchasing food items. Price of essential commodities will increase due to inflation. The State Governments and the panchayats must be included and should be given more powers so that corruption can be stopped.

All these issues must be kept in mind before enacting such a momentous Bill. Therefore a number of amendments are required to be incorporated to plug the loophole in this legislation if we really intend to realize the dream of food for all.

With these words, I thank you for allowing me to speak on this subject.

* DR. THOKCHOM MEINYA (INNER MANIPUR): I support the National Food Security Bill, 2013. This Bill comes after a number of quite important Bills of UPA. To mention a few of them, they are MGNREGA, RTI, RTE and now Food Security Bill. These are the essence of UPA Rule since 2004. The poor are now empowered. The marginalized are empowered. Every children get now food under MDM programme. Every mother and children upto 6 years are get nourished food under KDS programme. All children under the age of 14 years are now going to school. This has stoped the employment of child labour in the country. We are working for inclusive growth both for rural and urban India. The implementation of these schemes should be properly monitored. The Federal Government must cooperate the Union Government for proper implementation of these schemes. Now, I support the Bill.

* Speech was laid on the Table

SHRI ASADUDDIN OWAISI (HYDERABAD): Madam, I would like to thank you for giving me this opportunity to speak on this very important Bill. This is a historic legislation after the RTI Act and MNREGA. This is a legislation which is a great boon to the minorities and the weaker sections because, according to the Planning Commission's poverty estimates, Muslims account for 33.9 per cent in urban areas in terms of poverty. The latest NSSO survey clearly says that the Muslim households' *per capita* expenditure is Rs.980. It is very low as compared to other religious groups. The *per capita* per day expenditure is only Rs. 32. That is why I feel that this is a great legislation. My request to the Government, through you, Madam, is that under Section 10, priority households and AY houses have to be identified. My request to the Government is that a 15 per cent quota should be given to the Muslim minorities because under the MNREGA only 2 per cent of Muslims have job cards.… (*Interruptions*)

अध्यक्ष महोदया : आप इस में क्यों उलझ रहे हैं? आप बोलिए।

…(व्यवधान)

SHRI ASADUDDIN OWAISI : Then, in Section 4, free meals should be provided during pregnancy and six months thereafter maternity benefit of not less than Rs.6000 must be provided.… (*Interruptions*) Then, under Sections 5 and 6, nutritional support to children must be given. I would request the Government to earmark sufficient funds for this purpose because the State Governments have completely failed, especially in respect of MNREGA. So, Sections 4, 5 and 10 are very important.

As far as my State is concerned, the poverty estimates are 9.20 per cent. So, my request to the Government in respect of Andhra Pradesh is to implement the 75 per cent 50 per cent rural and urban criteria. These people should be covered because under the present 60 per cent and 41 per cent, only 4,59,00,000 people are being covered.

If you implement 75:50 per cent criteria, nearly 5.6 crore people will be covered in Andhra Pradesh. Don’t penalise us. It is an important legislation. In 2011, 16 lakh children have died; 50 per cent children are suffering.

I conclude by saying that I support this legislation. I hope it would go a long way.

DR. TARUN MANDAL (JAYNAGAR): First of all, Madam, I want your protection for security of time for speaking.

MADAM SPEAKER: There is no security of time please. Be brief. Two minutes only.

DR. TARUN MANDAL : So much fanfare and drumbeating is going on about this Bill. It seems that we are getting another freedom after a long struggle. It seems that after the passage of this Bill and Act, there would be no starvation, malnutrition, death, hunger in this country. It is deadly deceptive. For that reason, I cannot support it. It is a mockery in the name of food security, giving dignity and nutrition to the people. Definitely, Madam, I would like to say that this is an electoral game keeping in view Lok Sabha elections and some State elections but in this gesture, even all the major Opposition Parties are also trying to share the same game. For that reason, including the so called Left parties, they are not clearly opposing the Bill; only criticizing it one way or other. Madam, it is not a matter of pride or any historic step. After 66 years of Independence, it is a shame for the country that we have to formulate such a Bill to give our people a square meal with dole or charity.

Five kg. of subsidized food comes to 166 grams per day per person, and can give only 664 calories to an adult, far short of 2,000 calories per day. Keep aside balanced diet, at least pulses, oil, milk/milk products be supplied along with. The less said about PDS/TPDS, the better. These are places of corrupt practices in connivance with Ration Shop dealers, political power, anti socials and Government officials. Fake ration cards surpass real numbers. Former Prime Minister, Rajiv Gandhi once said that if one rupee spent from State Exchequer, only 15 paisa reach to the targeted person. Whether Congress (I) has forgotten that or been able to plug the big holes of pilferage and black marketing.

All our States providing essential items of life including food grains should help to implement this truncated policy of the Government, otherwise lakhs of crores of money will be drained as wastage. Conscious and continuous vigilance

by the consumers and the needy people, as a part of this democratic movement can compel administration to reach the minimum benefit to the needy people.

SHRI THOL THIRUMAAVALAVAN (CHIDAMBARAM): Madam Speaker, first of all, I appreciate the good intention of the Union Government to ensure food security to the poor people of our nation. But providing five kgs. of food grains per person per month will not give food security. I request the Government to increase it to at least 10 kgs. Identifying the beneficiaries is an important issue. The Government has released some figures related to BPL recently, and it was criticized by almost all the political parties of our country. … (*Interruptions*) Like that, in this Bill also, the Central Government has failed miserably in identifying the targeted beneficiaries. There is no logic behind determining 75 per cent of population in rural areas and 50 per cent in urban areas. Failing to determine the real beneficiaries is an important reason behind the failure of all our welfare schemes. Hence, I request the Government to scientifically determine the targeted beneficiaries.

Identifying BPL families is a pre-condition for the successful implementation of this scheme. On the one side, the Union Government is claiming that the number of BPL population is shrinking year by year; on the other hand, it says that 75 per cent of rural population and 50 per cent of urban population needs food security. It gives a doubt over the motive of the Government. I sincerely request the Government not to play vote bank politics in this. Populist schemes will not help people.

In Chapter 4 of this Bill, there is a provision for giving cash allowance when there is non-supply of the entitled food grains. I strongly object giving money or cash coupons in lieu of food grains. It would kill the very purpose of this scheme. It will destroy the PDS also. It would leave the poor people at the mercy of the market. Hence, I request the Government to repeal the Chapter 4 of the Bill.

In Tamil Nadu, the State Government is successfully implementing the free rice scheme. This Bill may become an obstacle to the Scheme. Hence, I would request the Central Government not to reduce the quota of food grains to Tamil Nadu.

In Chapter10, Section 31, in case of short supply of food grains the Central Government can give cash to the State Governments. It is not acceptable. I request the Government that this section should be repealed.

With these words, I conclude.

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY (KOKRAJHAR): Madam, Speaker, I am quite grateful to you for giving me this opportunity to participate in the discussion on the National Food Security Bill, 2013.

मैडम, आपके जरिए मैं भारत सरकार से एक दरखास्त करना चाहता हूं। हरेक महीने एक आदमी के लिए सिर्फ पांच किलो चावल देने का प्रावधान किया गया। This is not at all adequate. मैं ट्राइबल सोसायटी की तरफ से बिलाँग करता हूं, एक खेतीबाड़ी करने वाले एक ट्राइबल आदमी को कम से कम लंच के लिए ढाई सौ ग्राम चावल की जरूरत होती है और डीनर के लिए भी उतनी ही जरूरत होती है, एक दिन के लिए पांच सौ ग्राम की जरूरत होती है। इसलिए मैं मांग करता हूं कि तमाम इस हिन्दुस्तान मुल्क में जितने जनजाति लोग हैं, उन लोगों के लिए कम से कम पर-हैड 15 किलो होना चाहिए। Ninety per cent tribal people should be accommodate in this particular Bill.

Madam, my another point is that until and unless the Government of India takes concrete and positive as well as comprehensive policy decision to ensure production of food, to ensure maintenance of the quality of food and to control the price rise and provide safe drinking water to all our people, we cannot ensure real food security to the people of our country.

***श्री वीरेन्द्र कुमार (टीकमगढ़):** रा-ट्रीय खाद्य सुरक्षा विधेयक पर चर्चा हो रही है । आम आदमी गरीब आदमी को खाद्यान्न की सुरक्षा हेतु यह बिल काफी देर से लाया गया है । उसमें राजनैतिक लाभ लेने की भावना अधिक है, खाद्य सुरक्षा कम है । इसमें अनेक विसंगतियां है जिससे जब तक उनको दूर नहीं किया जाएगा गरीब को ठीक से लाभ पाएगा संभावना कम है । सिर्फ खाद्यान्न से पेट नहीं भरता । उसके साथ तेल-मसाला भी लगता है । ईंधन की भी आवश्यकता होती है । बच्चों को कुपो-ाण से बचाने, न्यूट्रीन की भी आवश्यकता होती है । इसके बारे में विचार नहीं किया गया है । किसान को इसका लाभ होगा अथवा नुकसान, विचार नहीं हुआ । कई राज्यों, छत्तीसगढ़, मध्य प्रदेश सहित अनेक राज्यों में राज्य सरकारें यह कार्य पूर्व से ही अच्छी तरह कर रही है ।

अतः रा-ट्रीय सुरक्षा खाद्य बिल सभी बातों पर ठीक तरह से विचार कर लागू करना चाहिए। ताकि गरीबों तक इसकी पहुंच ठीक से हो सके ।

* Speech was laid on the Table

***SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM):** I would like to express my views on this historic and important Bill. It is yet another feather in the cap of UPA-II Government.

One of the very important Bills of the UPA Government II is the National Food Security Bill. Providing food security to its vast population is one of its kind in the world. When passed, Food Security Bill would provide a statutory basis and would aim at assuring food and nutritional security for all. There cannot be two opinions about it.

It is a dream project of our UPA Chairperson, Hon'ble Madam Smt. Sonia Gandhi ji. Its aims are worthy of emulation. No doubt about it. It is estimated that it would include 63.5 per cent of our population. The food requirement for implementation of this project is 81 million tones. This is the requirement as of now. It is bound to grow as we go ahead in future.

Why I say so? It is because this ambitions programme of the UPA Government is aimed at providing highly subsidized rate of Rs.3 per kg. rice and Rs.2 per kg. wheat and Re.1 per kg. millet. When implemented, this revised Food Bill, as is popularly known, would cover 75% of rural population and 50% of urban population. About 67% of the population is expected to get benefit from Food Security Bill.

This historical bill shows very concern about millions of people, all sections across the country. We thank the UPA Government, Hon'ble Prime Minister Dr. Manmohan Singh Ji, and our beloved UPA Chairperson dynamic madam Smt. Sonia Gandhi Ji, to fight against starvation on one side and other side, right to food security. In this Bill, there are many highlights, for example the poorest households would continue to receive 35 kilograms of grains per month under the 'Antyodaya Anna Yojana' at subsidized prices. Pregnant women and lactating mothers would receive maternity benefit of at least Rs.6,000. Children

---

* Speech was laid on the Table.

aged six months to 14 years would get take-home ration or hot cooked food. In a bid to give women more authority in running their households, the oldest adult woman in each house would be considered the head of that household for issue of ration card.

The latest Bill guarantees 5 kg. of food grains per person per month, while families hailing from the poorest of the poor would continue to get Rs.35 kg. of food grains per month. This revised Bill which is before us ensures uniform entitlement of Rs.5 kg. per person per month at uniform price of Re. 1 to Rs.3 kg. for all beneficiaries and there is only one category.

I would not hesitate to say and emphasise here that the Bill is the brainchild of our beloved Congress President, Shrimati Sonia Gandhi. UPA Chairperson has been monitoring various developments over the years and has been guiding the Government being the head of National Advisory Council and as UPA Chairperson.

The food requirement for implementation of this project is 81 million tones. This is the requirement as of now. It is bound to grow as we go ahead in the future. We have a huge task at hand if we are going to implement this all important Food Security Bill.

One good part about the revised Bill is that the Government has accepted over 55-56 amendments which have been suggested by the Parliamentary Standing Committee, which has submitted its report in January, 2013.

This shows that UPA Government respects the functioning of the Committee and its recommendations, though not mandatory on the part of the Government to accept, but when it comes to the conclusions that these suggestions and recommendations made by the Committee would help the Bill and in turn benefit the poorest of the poor. Hence, the Government had accepted the recommendations of the Committee.

Country needs around 62 million tones of food grains to fully implement the Food Bill. The Food subsidy is expected to be Rs.1,24,747 crore at 2013-14

costs, which is estimated to be higher than the existing level to the tune of Rs.23,800 crore.

Many schemes falter because of poor working delivery systems. We have seen this in the past. The Government should try to ensure that there is a very good working delivery system in place if it was to implement food security programme and succeed in it. Added to this, we should also have a proper monitoring mechanism in place and review should be carried out at regular intervals.

My main concern is that this Scheme would be implemented taking the States into confidence. A thorough and in depth discussion needs to be done with the States before its actual implementation.

In home state, Andhra Pradesh Government has introduced a Scheme 'Amma Hastam' for the people which is a helping hand of the Mother. Under this scheme, which operated under PDS system, nine essential items along with rice at Kilo price of one rupee and oil, sugar, dal, salt, chilli powder, turmeric power, wheat, tamarind, mirchi, with subsidized price is helping in money to downtrodden people and thus we have complete nutrition meal for month. I request our government to give special reference to such scheme under this Food Security Bill so that people across India can get the benefit.

श्रीमती जयाप्रदा (रामपुर): मैडम, मैं आपको धन्यवाद देना चाहती हूं कि आपने मुझे बोलने का समय दिया। ...(व्यवधान)

अध्यक्ष महोदया: आपकी बात हो गयी, आप बैठ जाइये। अब आप बोलिये।

श्रीमती जयाप्रदा : मैं इस फूड सिक्योरिटी बिल के ऊपर मैडम सोनिया जी को धन्यवाद देना चाहती हूं, क्योंकि, इन्सान की बुनियादी जरूरतों में कपड़े और मकान के साथ यह भी जरूरत है, लेकिन जिस इन्सान को रोटी नसीब नहीं होती है...(व्यवधान)

अध्यक्ष महोदया: आप बैठ जाइये। आपकी बात रिकार्ड में नहीं जा रही है, बैठ जाइये।

...(व्यवधान)

श्रीमती जयाप्रदा : तो उसका हाल बुरा होता है। उसके लिए मैं तमिल पोयट श्री सुब्रहमण्यम भारती को कोट करना चाहती हूं:

"*Thani manithan oruvanukku unevillaievil jegathinay azhithiduvom.*"

मैडम, यह एक फैक्ट है, क्योंकि, उस समय पर जिन्होंने यह पोयम लिखी है, उन्होंने बहुत सोच-समझ कर लिखी है। क्योंकि, इस यूनीवर्सल में अगर कोई भी गरीब भूखा सोता है तो इस दुनिया में उस यूनिवर्सल की जगह एग्जिस्टेंस नहीं होती है। मैं चाहती हूं कि आज जो कुछ भी कदम उठाया है और यहां पर ऑनरेबिल मैम्बर ने जो कहा कि आन्ध्र प्रदेश में आदरणीय एन.टी.आर. जी ने यह कदम पहली बार उठाया था, लेकिन 30 साल के बाद जिन्होंने कम से कम गरीबों के लिए कुछ करने का सोचा हो, वे आदरणीय सोनिया जी हैं, मैं उनको धन्यवाद देना चाहती हूं।

दूसरी बात मैं यह भी कहना चाहती हूं, मैं ज्यादा आंकड़ों में नहीं जाना चाहती हूं, लेकिन मैं जरूर यह बताना चाहती हूं कि दुनिया में हम लोग गरीबों के लिए इतनी सारी योजनाएं लेकर आये हैं, लेकिन गरीब गरीब ही रहा है और अमीर अमीर ही रहा है। अगर हम लोग प्रजा प्रतिनिधि बनकर यहां पर बैठे हैं तो उनका रीप्रेजेण्टेशन करना बहुत जरूरी है।

लेकिन इस बिल में कुछ छूट है, उस छूट का किस तरह हम लोगों को समर्थन करना है, उसके बारे में इतने सारे मैम्बर्स ने जो डिस्कशन किया है, उसका मैं स्वागत करती हूं, लेकिन एक बात यह बताना चाहती हूं कि पब्लिक डिस्ट्रीब्यूशन सिस्टम जो गांवों में चल रहा है, उसमें आप किस तरह का कंट्रोल करेंगे? जो प्रिक्योरमेंट नहीं होता है, जो अर्बन लेविल में भी लोगों को, वहां पर भी जो गरीब लोग होते हैं, उनके लिए भी जो अनुदान मिलता है, वह बहुत कम होता है। मैं चाहती हूं कि अगर बाढ़ आ गई हो या प्राकृतिक

हादसा हो गया हो और प्रिक्योरमेंट नहीं हुआ है तो किसान लोगों को किस तरह से हम सिक्योरिटी दे सकते हैं, किस तरह हमारी जो कृषि भूमि है, हम लोग खेती-बाड़ी पर निर्भर करते हैं, इसलिए हम चाहते हैं कि इसके बारे में भी, फोर्मर्स के लिए भी रक्षा करने का सोच-विचार होना चाहिए। यह जो पब्लिक डिस्ट्रीब्यूशन में खोट हो रही है, जो करप्शन हो रहा है, उसको आप किस तरह नियंत्रित करेंगे, यह सब भी सोचने की बात है।

मैं अपील करती हूं कि इस बिल ये सब सुधार कर दिये जायें तो बहुत ही अच्छा रहेगा। ...(व्यवधान)

***SHRI C. RAJENDRAN (CHENNAI SOUTH):** First of all, I would like to object to the route that the Govt. has taken for promulgation of the Ordinance. When the Govt. knew that the Monsoon Session is going to be convened very shortly, why did the Govt. take the Ordinance route for bringing in such a very important measure? Normally, only in a rare and extra-ordinary circumstance, the Ordinance is promulgated. But now, this Govt. has made it a habit to bring a law through Ordinance.

This Bill claims that it would provide food security to all citizens, but unfortunately, it is going to give food insecurity, because there are many flaws. They have created serious apprehensions and it raises the issue of food insecurity for a State like Tamil Nadu. This has been amply made clear by the Hon'ble Chief Minister of Tamil Nadu, Dr. Amma, through various letters written to the Hon'ble Prime Minister of India, right from 2011. Unfortunately, all those concerns have not been addressed by the Centre so far.

Tamil Nadu has been very successful in implementing the Universal Public Distribution System for several decades. It was very well appreciated by the people of Tamil Nadu and also the Supreme Court of India. Tamil Nadu is resorting to procurement of rice from within the State and also on the assured allocations from the Central Pool of food grains. For the continuous successful implementation of this scheme, it is very essential that the Centre maintains the same level of allocation of food grains and at the same price now it is being supplied to Tamil Nadu. But very sadly, there is no mention in the Bill about the price for which the rice is going to supply.

Secondly, section 3 (2) of the Bill talks about the principle of allocation. The principle is arbitrary and it has no rational basis. This Bill is making arbitrary cut-off points for eligibility and this is going to compromise on food security. This is going to create hardships to the people and going to affect the urban

* Speech was laid on the Table

population, whereas Tamil Nadu Govt.'s Universal PDS is covering the entire urban population also. Due to this faulty allocation, Tamil Nadu is not going to receive the required quota for distribution under Universal PDS.

Section 8 of the Bill says that the State Governments will pay for food security allowance, in case the Centre does not provide adequate food grains. This section does not address the main question of making available adequate food grains to the States. Together with this, section 23 of the Bill also does not have any provision to meet the exigencies. Under section 10, the Bill says that the State Governments are required to prescribe guidelines and identify the eligible households within six months of the promulgation of the Ordinance. The data regarding the socio-economic caste census of 2011 is not yet shared with the States so far. How can the States identify the eligible households within 365 days? So, this time needs to be extended.

Moreover, the Centre is duty-bound to protect the food security concerns of the Sates like Tamil Nadu. Hence, the Govt. must amend he 'obligation of the Centre' to include some provisions which would protect the food security of the States.

Apart from distributing cheap food grains to the population, the Centre needs to tackle the malnutrition which is more common in India than in some African countries. The established statistics say that one in every three malnourished child in the world lives in India. Along with food security, tackling malnutrition is also important and it should be given priority.

The proposed Bill makes false promises. The need is to directly address the problems of drinking water availability, sanitation, maternal health and childcare. The intention behind this Bill may be noble, which is to eradicate hunger from the country, but the means adopted for this needs serious reconsideration. Therefore, the need is to directly address these serious issues and not to impose this Bill that is driven more with political compulsions, than to remove the real hunger from the midst of the people.

This would lead to a huge hike in subsidy bill and would again lead to higher taxes or higher debt or lower capital expenditure. This Bill diverts the attention from the really "hungry" who constitute about 5% of the total population, who are dispersed in our society. Unless we do take care of them, we would not be able to remove hunger from the society which is the primary aim of this Bill.

By requesting the Govt. to take care of all these issues, I conclude.

*SHRI O.S.MANIAN (MAYILADUTHURAI) : I want to express my views on Food Security Bill, 2013 Public Distribution System is being more successfully implemented in Tamil Nadu when compared to other States of the country. Many provisions of this Bill are impractical and not genuine as regards the people of Tamil Nadu. Hon. Chief Minister of Tamil Nadu Dr. J.Jayalalitha has expressed the concerns of the people of Tamil Nadu by writing letters to Hon. Prime Minister and by sending delegations consisting State Minister and officials to meet him. Hon. Supreme Court of India has also stressed the same to the Union Government. But the views expressed by Hon. Chief Minister of Tamil Nadu have not been taken into account by the Union Government. The Union has not also moved amendments in this regard. If the Bill is passed in its present form the total allocation of rice to Tamil Nadu by the Union Government will be reduced by 1 lakh metric tonnes per month. The State Government will have an additional financial burden of Rs.3000 crore. There will be huge economic and food crises in the State of Tamil Nadu. Without affecting the existing PDS in the country, in order to provide food grains to all the people living in rural areas, through this Food Security Bill, Section 3(2), 8, 10 and 23 of the Bill should be amended accordingly. I strongly oppose the Food Security Bill in its present form. I urge upon the Union Government that Bill should be amended taking into consideration the concerns of the State of Tamil Nadu.

---

*English translation of the speech originally laid on the Table in Tamil.

***श्री कामेश्वर बैठा (पलामू)**: माननीय मंत्री द्वारा प्रस्तुत रा-ट्रीय खाद्य सुरक्षा अध्यादेश सराहनीय जरूर है। इसमें देश के 70 प्रतिशत ग्रामीण और 50 प्रतिशत शहरी जनसंख्या के गरीब से गरीब व्यक्तियों, महिलाओं और बच्चे की खाद्य हेतु सब्सिडी वाली दरों पर दिए जाने का प्रावधान किया गया है।

मैं मंत्री महोदय को बताना चाहूंगा कि परिवारो की पहचान की जिम्मेवारी जो राज्य सरकार को दी गई है वह सरकार अति गरीब का मापदंड कैसे करेगी और उसे कैसे अति गरीब सुनिश्चित करेगी।

आप देखेंगे कि बीपीएल की सूची को आज तक सुधारा नहीं गया है। फलस्वरूप, गरीबों को इससे लाभ नहीं मिला। आप देखेंगे कि वृद्धा पेंशन में 60 व-र्ा की आयु वाले व्यक्ति को पेंशन देना है और वास्तव में वह 60 व-र्ा आयु पूरा करता है, परन्तु पहचान पत्र में 50 व-र्ा की आयु अंकित होने के कारण उसे वृद्धा पेंशन से वंचित होना पड़ता है। मुझे भय है कि इस तरह का मापदंड अति गरीब के चयन में न हो जाए।

सरकार ने अगर लोगों को अनाज नहीं मिलने की स्थिति में खाद्य सुरक्षा भत्ता देने की बात कही है। यह सुनिश्चित नहीं किया है कि यह भत्ता की राशि कितनी होगी।

सरकार ने खाद्य एवं पो-ाण की बात कही है। इनका गोदाम की समुचित व्यवस्था नहीं है, यह सुनिश्चित हो कि इनका अनाज शुद्ध एवं साफ सुथरा हो। सड़े-गल न हो।

सरकार सुनिश्चित करे कि सार्वजनिक वितरण प्रणाली द्वारा कालाबाजारी न हो। आज सार्वजनित वितरण प्रणाली दो-ापूर्ण है।

सरकार गर्भवती महिलाओं एवं दूध पिलाने वाली माताओं को उन्हें 6 हजार रुपए को मातृत्व लाभ दे रही है, इसमें सुनिश्चित हो की वास्तव में लाभार्थियों को लाभ मिले, बिचौलियों को इससे दूर रखा जाए।

6 महीने से 14 व-र्ा तक की आयु वाले बच्चों का राशन पाने तथा पक्का भोजन देने की योजना है। मेरा कहना है कि यह व्यवस्था सुनिश्चित हो, रसोईघर बिल्कुल साफ-सुथरा एवं सुरक्षित हो ताकि इसमें में कीटनाशक दवा न डाली जाए। आए दिन मध्याह्न भोजन में यह घटना घट रही है।

---

* Speech was laid on the Table

मेरा राज्य खनिज पदार्थों में धनी होते हुए भी यहां के 80 प्रतिशत लोग गरीबी रेखा के नीचे जीवन यापन करते हैं तब इस राज्य को मात्र सोलह लाख छियान्वे हजार टन अनाज का आवंटन किया गया है, जो पर्याप्त नहीं है।

SHRI AJAY KUMAR (JAMSHEDPUR): I support this Bill.

Nevertheless, I would like to place some observations. An important Bill can become a bad law if it is poorly implemented. I would like to draw your attention to the example of a very important Bill like the RTE which in my State of Jharkhand has become providing mid day meals only for children since there is no teacher in any of the Jharkhand schools. Similarly, the food security bill has many challenges which I would request the Government to consider before implementing.

1. Identification of beneficiaries

The number of reports have shown that 61% of people deserving to be in BPL List are not in the list. This is because of rampant corruption in identifying the BPL beneficiaries. Also 25% in the BPL List have people who should not be there. Madam, Speaker this shows that the method of identification is paramount for the success of this programme. I personally believe that with the existing corrupt systems universal right to food security is the only safe option. Since the Government has rejected this idea, I have some suggestions to make the process of identification of beneficiaries fair and correct.

a) All the beneficiaries list should be finalized only by the Gram Sabha in the rural areas and in the wards in the urban areas.
b) All the beneficiaries names should be available on the notice board of every fair price shop or ration shop.
c) The list of beneficiaries information should be available online.

---

* Speech was laid on the Table

2. Destitute and Starving people

The Bill has limited the time period for providing free meals to destitute and starving people. I would request the Government not to set the time limit for them and to provide food in the Anganwadies in rural areas and kitchens in the town areas run by the Government for this purpose.

3. Poor States

My state Jharkhand and States in similar financial position like Jharkhand do not have the resources to implement this Bill. In the Right to Education Act, there was specific mention of financial aid/grant in aid for poor States. This Bill is silent on this and I would request the Government to include in this provision.

4. **Public Distribution System**

The legendary corruption in the public distribution system is known to all of us. A conservative estimate of leakages in various reports has put the leakage in the PDS System up to 51%. There is no mention in the Bill as to how the Government proposes to resolve this issue. The Government last year lost 20 millions tonnes of food equal to Rs.40,000 crore due to poor storage. With this ambitious Food Bill the quantum of loss will become larger and I would like the Government to explain how they will prevent this. The Government has only 41% of the storage capacity and not addressing the storage issue is sure to make this programme a failure. Fair price shops are neither far nor the price correct and the shop is closed most of the time. In my constituency, those fair price shops run by small help group of women have been very successful. I would request the Government to consider in the next three years to make all FPS Shops to be run by self help group of women.

5. **Monitoring mechanism**

It is critical that this programme be monitored effectively. So, I would request the Government to set up monitoring Committees at the block level, district level and State level. Each of these monitoring committees must have the local people representatives. As an example, at the block level, all

prarmukhas and all mukhyas should be members. Similarly, at the district level, all MLAs and MPs and at the State level the Chief Minister and the Leader of the Opposition should be members.

6. **Redressal Mechanism**

The Government has set up Redressal mechanism but the glaring failure is to give a time bound commitment in resolution of complaints. This has the danger of no issue getting resolved and the people getting frustrated.

7. **Farmers Issue**

In the end, I would like the Government to set up a Committee of experts to study the impact of this programme on farmers and suggest concrete remedial steps. The danger of this programme is that those who cannot sell to the Government under Minimum Support Price will be forced to sell in distress.

* **SHRI SURESH ANGADI (BELGAUM):** I support the Food Security Bill with following amendments –

1. It shall be a model of Chattisgarh State PDS System.
2. This Bill shall guarantee for the MSP for the farmers.
3. This Bill has not mentioned about the nutrients which shall be expressed.
4. As already the Constitution has guaranteed food for everybody but what is the necessity to bring another bill? This is done keeping on eye on the 2014 elections.
5. By this Bill, one Section of the people are going to the full benefit but not all the Sections of people of Society.
6. Under the Constitution of India, every citizen having the Right to Education, etc.

But I support this Bill with above amendments.

* Speech was laid on the Table

*श्री राकेश सचान (फतेहपुर): मैं इस खाद्य सुरक्षा योजना विधेयक के समर्थन में निम्न बिन्दुओं पर अपने विचार व्यक्त कर रहा हूं।

खाद्य सुरक्षा योजना के तहत देश की 125 करोड़ जनसंख्या वाले में से 67 प्रतिशत रियायती दर पर खाद्यान्न देश की गरीब जनता को भोजन उपलब्ध कराने का वायदा किया गया है परन्तु इस विधेयक को व-र्ा 2009 से अब तक सरकार की तरफ से न लाए जाने से सरकार की मानसिकता पर सन्देह करता है।

अगस्त, 2013 तक भारत में बहुत ही प्रभावी बरसात हुई है और मानसून सत्र में यह अनुमान हो गया है कि इस बार बम्पर खाद्य उत्पादन की संभावना है तो इस समय यह बिल एक हड़बड़ी में लाया गया माना जाएगा और इसकी नज़र वोट की राजनीति में ज्यादा और देश की दशा सुधारने में कम है इसमें व्यापक विचार-विमर्श नहीं हुआ। राज्यों में जो आर्थिक बोझ पड़ेगा उनके मुख्यमंत्रियों से भी इसकी व्यापक चर्चा नहीं हुई है इससे यूपीए सरकार के इरादों में पर सवाल खड़े होते हैं।

भूखमरी और कुपो-ाण की गंभीर समस्या को इस जादुई बिल से निदान होने की संभावना दिखाई नहीं पड़ रही है। यहां एक तिहाई आबादी गरीबी रेखा के नीचे है और जिस तरह से पीडीएस का पिछला 50 साल का इतिहास है मुझे घबराहट है कि इस बिल का कार्यान्वयन गरीबों और गांवों तक पहुंचने में काफी मुश्किल होगा।

गरीब नागरिकों को समुचित मात्रा में स्वास्थ्यवर्धक भोजन की उपलब्धता पिछले इतिहास और कार्यप्रणाली को देखते हुए काफी असंभव सा लगता है जबकि देश में लाखों टन अनाज एफसीआई के गोदामों में सड़ जाता है, चूहों और जानवरों का भोजन बन जाता है और भारत के सर्वोच्च न्यायालय में भी दो साल पहले कहा था कि लाखों टन अनाज गोदाम में सड़ने से बेहतर होगा कि इसका वितरण लोगों में किया जाए। व्यापक भ्र-टाचार की भूमिका में वितरण प्रणाली भी भ्र-ट है और जैसा स्व. राजीव गांधी जी ने कई सालों पहले प्रधानमंत्री की कुर्सी से कहा था कि 100 पैसे में 18 पैसे गांव में पहुंचता है तो इस बिल का क्या हाल होगा इसका भगवान ही मालिक

* Speech was laid on the Table

है। हालांकि देश में कुछ राज्य ऐसे हैं जिसमें वितरण प्रणाली में 90 प्रतिशत सफलता मिली है जिसमें छत्तीसगढ़, गुजरात, केरल प्रदेशों का नाम आता है।

विदेश में ब्राजील एक बड़ा देश है। कुछ व-र्ा वहां भी गरीबी की रेखा के नीचे बहुत भारी आबादी थी पर वो 2003 में ही पब्लिक पीडीएस सिस्टम का सहारा लेकर के सफल हो चुकी है।

भारत 1970 से ही पर्याप्त खाद्य पदार्थ उत्पादन कर आत्मनिर्भर है। हालांकि दाल और तिलहन के उत्पादन में कमी रही है परन्तु इस समस्या में भी सुधार आ गया है। केन्द्र और प्रदेश की सरकारों की कार्यकुशलता और कार्यक्षमता में भरोसा नहीं हो रहा है और ये प्रसास भी मनरेगा और मिड-डे-मील मध्याह्न भोजन की तरह फेल होने की संभावना है।

सरकारी वितरण की समस्या वितरण की प्रणाली में घोर भ्र-टाचार बीपीएल के परिवारों की सूची में घनघोर गड़बड़ी जिसमें पात्र लोग बाहर हैं और अपात्र अन्दर है और जिस तरह सरकार आर्थिक नीति इस समय चला रही है और डॉलर और हमारा रुपया 63 तक गिर गया है इससे मुझे विश्वास नहीं होता है कि यह बिल अपने उद्देश्यों पर खरा उतरेगा।

खाद्य सुरक्षा योजना का राजनीतिक पहलू हो सकता है कि यूपीए को इसका फायदा मिले। भूखमरी और कुपो-ाण का नियंत्रण मुश्किल लग रहा है परन्तु वोट बैंक संग्रहण दिखाई दे रहा है। यह एक सुखद सत्य है जबकि केन्द्र सरकार प्रशासनिक सुधार न करके कानून बनाकर के शासन करना चाहती है।

भारत में 5 लाख के लगभग सरकारी कोटे की दुकाने हैं परन्तु कोटे की दुकानों तक ही कम खाद्यान्न पहुंचता है तो कोटेदार और प्रधानों पर उंगली उठाना एक भ्रामक सत्य है। परन्तु यदि देखा जाए तो इस सरकार ने कुछ ऐसे कार्य और कानून बनाए हैं जिससे भ्र-टाचार में लगाम लगती है उसमें मेरे विचार से सूचना अधिकार करना (आरटीआई) प्रमुख है।

मनरेगा और मध्याह्न भोजन के कानून भावनात्मक और इरादों के चश्मे से देखने पर बहुत सटीक लगते थे पर ये गलत क्रियान्वयन से पूरी तरह से फेल हो चुके हैं।

इस बिल को यदि अन्दर से देखा जाए तो अव्यावहारिक भी है। 7 किग्रा. एक परिवार के लिए रियायती मूल में खाद्यान्न एक महीने के लिए बहुत कम है और यदि प्रतिदिन भोजन एक व्यक्ति को मिलता है तो लगभग 166 ग्राम यानि की तीन छंटाक से कम प्रति आदमी को मिलता है जिससे गांव के गरीबों और किसानों की आवश्यकता से बहुत कम और इससे उनकी आधी भूख ही

पूरी हो पाई और कुपो-ण की बात तो दूर रही ये कम पो-ण से किसान की हालत और बिगड़ने की संभावना है।

1996 में सुप्रीम कोर्ट ने चमेली सिंह बनाम उ.प्र. में एक फैसला दिया था कि भारत के संविधान में प्रत्येक नागरिक को खाने का, या भूख मिटाने का अधिकार है। फिर 2001 में एक पीआईएल द्वारा राइट-टू-फूड और राइट-टू-लिव, संविधान धारा के 21 के अधिकारों के अंदर बताया है और 1996 से लगातार भारत के सर्वोच्च न्यायालय ने इसकी गंभीर चर्चा की है और 12 साल बाद जब एक साल से कम चुनाव 2014 के बाकी हैं तो इस बिल में राजनैतिक उद्देश्य की प्राप्ति ज्यादा दिखाई दे रही है और ग्रामीणों को भरपेट भोजन मुहैया कराना कठिन प्रतीत होता है।

यदि पीडीएस (पब्लिक डिस्ट्रिब्यूशन सिस्टम), अंत्योदय, अन्न योजना, मध्याह्न भोजन योजना, इंटिग्रेटेड चाइल्ड डेवलपमेंट स्कीम और बीपीएल की सूची के क्रियान्वयन को देखा जाए तो अभी तक ये सब योजना पूरी तरह से फेल हो चुकी है। मेरा तो सपना है कि ऐसी व्यवस्था की जाय जिसमें भारत के गरीब, गरीबी रेखा के ऊपर जाकर अभिमान से कहें कि उसको सस्ते भोजन की दरकार आवश्यकता नहीं है उसकी रियायती खाना खाने की भूख नहीं है। भारत के गरीब को अच्छे स्कूल, आधुनिक शिक्षा, निरन्तर बिजली, चमचमाती हुई सड़क, स्वास्थ्य और भ्र-टाचार उन्मुक्त भारत और सुशासन की भूख है उसका सस्ते गल्ले की दरकार कभी भी नहीं है।

इस बिल में एक गहरा मजाक है कि 7 किग्रा. खाद्यान्न में 3 किग्रा. गेंहू, 2 किग्रा. चावल और बाकी मोटा अनाज है यह तो एक गरीब की आवश्यकता से बहुत कम है। इस तरह से दाना देना भारत के गरीबों का एक माखौल/मजाक उड़ाया जा रहा है और ये अव्यवहारिक व्यवस्था है। ये जरूरत से कम है।

भारत के राजनेताओं से मेरी अपील है कि गरीब जनमानस को जानवर न समझे और व्यवहारिक रास्ता निकाले। जब तक पब्लिक डिस्ट्रिब्यूशन सिस्टम, पीडीएस में पारदर्शिता ईमानदारी आधुनिक टेक्नोलॉजी का प्रयोग नहीं होगा तो भ्र-टाचार बढेगा।

भारत सरकार की सिर्फ रुपया या सस्ता गल्ला मुहैया करना ही जिम्मेदारी नहीं है इनका यह भी उत्तरदायित्व है कि इनका सही और ईमानदारी से उपयोग और स्कीम का क्रियान्वयन होना और इसमें राजनीति न खेली जाए। साथ में पार्ट-बी के शेड्यूल में शेड्यूल-2 की पेज 16 और छठवीं और सातवीं लाईन में तैयार खाना रेडी टू ईट मील हटा दिया गया है। ये बच्चों के लिए एक

ताकत का खाना है वो मशीनों और आधुनिक यंत्रों के द्वारा बनाया और पैक नहीं किया जाएगा तो सड़ जाएगा और पौ-टिक भोजन नहीं मिल पाएगा। बिहार में हाल में 27 बच्चों की मध्याह्न भोजन खाने के बाद मृत्यु हो गयी है। रेडी टू ईट मील जो एनर्जी फूड कहे जाते हैं उनको हाथ द्वारा बनाया ही नहीं जा सकता ये तीन और छः महीना नहीं रखे जा सकते हैं जब तक आधुनिक मशीनों का उपयोग नहीं किया जाए। बिल में 6 महीने से तीन व-र्ा के बच्चों को घर ले जाने के लिए राशन की सुविधा दी गई है। टेक होम राशन जिसमें की 100 ग्राम प्रति बच्चा प्रतिदिन उसमें प्रोटीन इत्यादि भी सम्मिलित किया गया है इसका मेन उद्देश्य है कि छोटे–छोटे बच्चों को छः महीने और तीन व-र्ा के बीच में शुद्ध और ताकतवर, पौ-टिक खाना उपलब्ध हो। यदि ये गांव इत्यादि में बनाया जाएगा तो बच्चों के लिए हानिकारक होगा। इसमें मेरा निम्नलिखित निवेदन हैः-

- किसानों को उपज का लाभकारी मूल्य में महंगाई के अनुसार प्रति व-र्ा मूल्य में वृद्धि हो।
- वितरण प्रणाली का सही प्रकार से सुधार हो जिससे योजना का लाभ पात्र व्यक्तियों तक पहुंच सके।
- गरीबी रेखा के लोगों को चिन्हत किया जाए ताकि इस योजना का लाभ सभी गरीबों को मिल सके।
- देश में भंडार की व्यवस्था के लिए गोदामों का निर्माण तथा खाद्यान्नों को रखने के लिए बोरों का उचित व्यवस्था पहले से ही करी जाए।
- खाद्य मूल्य जो बीपीएल कार्डधारकों जिन दरों में राशन उपलब्ध होता है उन्हीं दरों में संशोधन हो।

मैं पुनः चाहूंगा की पार्ट-2 सेकेण्ड शेड्यूल में तैयार किया गया भोजन को हटाया गया है उसको न हटाया जाए क्योंकि उससे ताकतवर खाना छोटे बच्चों को नहीं मिल पाएगा। खाने की सुरक्षा उसकी गुणवत्ता बहुत ही प्रमुख मुद्दा होता है। अतः शेड्यूल-2 जो बड़ी समझदारी से रखा गया था उसमें एपेक्स कमेटी के विशे-ाज्ञ थे और सुप्रीम कोर्ट ने भी उस पर मुहर लगाई थी उसको पूरी तरह से कार्यान्वित किया जाए।

अन्त में यह विधेयक एक कल्याणकारी व्यवस्था है और उससे गरीब जनता को कुछ न कुछ लाभ अवश्य मिलेगा। अतः मैं इस विधेयक का समर्थन करता हूं और मैं सरकार से यह अपेक्षा

करता हूं कि वह इस विधेयक को जल्द से कानून को अमलीजामा पहनाते हुए इसको जल्द कार्यान्वित करे, जिससे गरीब जनता को इस योजना का पूरा लाभ मिल सके।

***श्री राजेन्द्र अग्रवाल (मेरठ):** दिनभर चली चर्चा में इस वि-नय अनेक माननीय सदस्यों ने इस बिल के विभिन्न पक्षों को सदन के सम्मुख स्प-ट किया है । अपनी आशाओं, अपेक्षाओं तथा आशंकाओं को अभिव्यक्त किया है । देश के आम आदमी को खाद्य सुरक्षा प्रदान करनेक उद्देश्य से सभी सहमत है, इससे कोई असहमति हो ही नहीं सकती । इस बिल को लेकर जो भी आशंकाएँ है वह क्रियान्वयन को लेकर हैं तथा अध्यक्ष जी ये आशंकाएं अकारण नहीं है । सरकार के द्वारा चुनावी व-र्न में जिस प्रकार से इस विधेयक को लाया गया है, जिस प्रकार से संसदीय परंपराओं का उल्लंघन करते हुए सत्र शुरू होने के केवल तीन सप्ताह पहले इस संबंध में अध्यादेश जारी किया गया तथा जिस प्रकार से सत्ता पक्ष के मंत्रियों एवं नेताओं द्वारा इस विधेयक को गेम चेंजर की संज्ञा दी गई है - वह सरकार की नीयत पर संदेह पैदा करता है । बगैर आवश्यक बुनियादी ढांचे के खाद्य सुरक्षा की बात कही जा रही है । देश के किसानों ने अथवा परिश्रम करके खाद्य के उत्पादन को बढ़ाया है परन्तु इस विधेयक का किसान पर क्या दु-परिणाम होगा इसका आकलन नहीं किया गया है । अन्न भंडारण की पर्याप्त व्यवस्था की चिन्ता नहीं की गई है । वितरण व्यवस्था को अचूक नहीं बनाया गया है । अन्न सुरक्षित नहीं होगा, उसका वितरण ठीक नहीं होगा तो एक ओर जहां किसान प्रभावित होगा वहीं दूसरी ओर उपभोक्ता पर भी उसका परिणाम होगा । देश में अनेक प्रदेशों में खाद्य सुरक्षा को अच्छे ढंग से लागू किया है, छत्तीसगढ़ तथा तमिलनाडु इसके उदाहरण है । आज यूपीए की अध्यक्षा जी को भी सुनने का सौभाग्य इस सदन को प्राप्त हुआ उन्होंने दलीय सीमाओं से ऊपर उठकर इस विधेयक को सर्वसम्मति से पारित किये जाने की अपेक्षा व्यक्त की । यह अच्छी बात है परंतु इसके लिए सरकार को भी पूर्वाग्रह मुक्त होकर सभी का सहयोग लेना पड़ेगा, असहमतियों को समावि-ट करना पड़ेगा, अच्छे प्रयोगों का सम्मान करना पड़ेगा । इस बिल को राजनीतिक सुरक्षा के लिए नहीं आम आदमी की खाद्य सुरक्षा के उद्देश्य से पारित करने की तैयारी सत्तापक्ष को करनी होगी । मुझे विश्वास है कि इस ऐतिहासिक विधेयक को इसी भावना के साथ पारित करने की सिद्धता सत्ता पक्ष दिखाएगा ।

---

* Speech was laid on the Table

***DR. PRASANNA KUMAR PATASANI (BHUBANESWAR):** I put forth my views relating to Food Security Bill which is very important Bill in nature pertaining to Indian culture and history of the land. Because of food we are maintaining our body and mind. If the individual of the society is healthy, the country is healthy. Our holy land India is known as Bharat. Bha means 'Alok Khand Me Rat', one who is busy to get that enlightenment of knowledge and Dis Bhat means in our language is rice in Odisha which is the State I belong to and the nation should proud for us. Our culture is orientated out of 'Udar' culture and depends very much on rice. Food is our birthright, food is our hunger and food is our life. And the origin of rice starts from Koraput in our State. Despite that we are providing grain to our neighboring State. Through food, the God is entering in our body because food is creating blood. Without food nobody can survive. Therefore security for the food is greatest divine art of life that we are offering food, fruit and flower to the God. The mother earth presenting this precious life should have been secured. You see the world, without Food Security no country can survive. What does the food security Ordinance provide? It promises a uniform food grains to individuals covered under the epitome of civilization. And I differ from the Public Distribution System in the country creating poverty. I know the Food Security Bill faces fresh challenges. A free lunch we cannot afford. In this august House every Member of Parliament would be surprised to know how our Party Manifesto of Biju Janta Dal boldly announced in our language ‘Nobody will die without food and no individual will lead a hungry life’. Hunger is a greatest crime in the nation. Navin Patnayak is the first Chief Minister and Statesman of the country who boldly and bravely announced that Rs. 2 kg. rice and presently also distributing Rs.3 kg rice to the individual. The Central Government should learn from him. It should have brought Food Security Bill

* Speech was laid on the Table

prior to the announcement of State Government of Odisha . This is unfinished battle never ended.

Given inadequate infrastructure as well as corruption and leakage in the food distribution process, doubts about the quality of delivery of targeted recipients remains high. The scheme will face serious implementation challenges, and if these are not addressed through a well-thought out mechanism, the objectives may not be met.

***SHRI ABDUL RAHMAN (VELLORE):** The long awaited announcement of Government of India has come true in the name of "National Food Security Bill, 2013". This was originally announced by the then President of India, Smt. Pratibha Devisingh Patil in her address to the Joint Session of Parliament on 4th June 2009. Accordingly the Government has brought the Bill to enact a new law that will provide a statutory basis for a framework which assures food security for everyone in the country.

This Bill has a special focus on the needs of the poorest of the poor, women and children, provides for grievance redressal mechanism and penalty for non-compliance by public servants or any authority. This would provide highly subsidized food to about two-third of India's population. The programme aims to provide subsidized wheat and rice to 70 per cent of India's population. When implemented, the scheme will massively broaden an existing programme of providing cheap food to 218 million people.

It is necessary that there should be an independent authority to maintain record of beneficiaries under the food security bill by regularly including or excluding names of families which are either eligible or ineligible to get the benefit. I suggest that there should be five members of the proposed seven-member food security commission which should comprise women, minorities, OBCs and deprived sections from rural background.

The Centre, however, had failed to incorporate the suggestion from various political parties on inclusion of people from rural and poor backgrounds in the proposed food security commission to be set up at the Centre and in states to monitor implementation.

However the following salient features of the Bill have set a remarkable history in the country:

---

*Speech was laid on the Table

- Up to three-quarters of people in the rural areas and upto half of the urban population would get five kilograms of grains per month at subsidized prices (3 rupees per kilo for rice, 2 rupees per kilo for wheat and 1 rupee per kilo for coarse grains) .

- The poorest households would continue to receive 35 kilograms of grains per month under the "Antyodaya Anna Yojana" at subsidized prices.

- Pregnant women and lactating mother would receive a maternity benefit of at least 6,000 rupees.

- The central government also would provide money to states and union territories if it runs low on grain.

- The central government also would provide "assistance" towards the cost of intra-state transportation, handling of grains.

- In a bid to give women more authority in running their households, the oldest adult woman in each house would be considered the head of that household for issue of ration card.

- Children between the age group of 6 months to 6 years as well as children suffering from malnutrition will be provided with free meal by the local Anganwadis and children between 6 to 14 years will be provided with one free mid day meal in school except on school holidays to meet the nutritional need of the children.

- Corresponding to the coverage of 75% of rural and 50% of urban population at all India level, State- wise coverage will be determined by the Planning Commission. The work of identification of eligible households is left to the States/UTs, which may frame their own

criteria or use Social Economic and Caste Census data. Special concern must be paid to the needs of vulnerable group especially in hilly and tribal areas.

- The bill has made provision for doorstep delivery of foodgrains, application of information and communication technology (ICT) including end to end computerization, leveraging 'Aadhaar' for unique identification of beneficiaries, diversification of commodities under TPDS and full transparency of records for effective implementation of the Food Security Act.

- Eldest woman of eighteen years of age or above will be head of the household for issue of ration card, and if not available, the eldest male member is to be the head of the household.

- There will be a redressal mechanism which will be implemented at the state as well as at the district level, including provisions for establishing call centre and helpline with designated nodal officers. State Food Commission will also be established in order to monitor and review implementation of this act. The State will be allowed to use the existing machinery for District Grievance Redressal Officer, State Food Commission, if they so desire, to save expenditure on establishment of new redressal set up.

- Uniform prices of Rs. 3/2/1 per kg for rice/wheat/coarse grains will be applicable to all eligible beneficiaries. It is proposed to fix these prices for the first three years of implementation of the Act.

- In case of non supply of food grains to the State Government, the Central Government will be responsible to provide funds to overcome short supply so as to meet the obligations. The State

Government is responsible to implement the schemes of various ministries under the guidelines of Central Government. The local authorities will be responsible for the implementation of these schemes in a particular area entrusted upon them.

- There should be transparency of records in regard to the work undertaken and implementation of schemes and to meet such requirement, provisions have been made for disclosure of records relating to PDS, social audits and setting up of Vigilance Committees.

- The Bill provides for penalty to be imposed on public servants or authority, if found guilty of failing to comply with the relief recommended by the District Grievance Redressal officer.

- In order to address the concern of the States regarding additional financial burden, Central Government will provide assistance to the Sates towards cost of intra-state transportation, handling of foodgrains and FPS dealers' margin. This will ensure timely transportation and efficient handling of food grains.

- Discussion on minutes and other documents, notice received by the company, leave of absence, attendance sheet and disclosure under Section 299 of Companies Act is also required.

In a recent survey, it was deduced that 22% of the Indian population is undernourished whereas 40% of children below the age of 3 years are underweight, majority of children aged between 6 to 35 months are anaemic and 33% of the women aged between 15-49 yrs have a BMI below normal. The growth rate and the immunity level of the Indian population have been declining considerably throughout these years. In the current Indian scenario, Food Security Bill is a

blessing for the Indian populace who do not have the knowledge as well as access to nutritional food. The Bill has however let an open house or discussion by not providing a specific limit for identification of eligible households under Public Distribution System which has been left on the discretion of the government. With the implementation of the Food Security Bill, Indians can have a gleam of hope that their fight for "right to food" will possibly come to an end. It can be suggested, that with the introduction of this Bill, India can guarantee majority of its population quality foodgrains to meet with the above mentioned deficiencies and provide the rightly deserved nutritional security to everyone.

Thus I would like to state that this National Food Security Bill ,2013 is indeed the need of the hour and I do hereby support it with great pride and glees.

***डॉ. अरविन्द कुमार शर्मा (करनाल):** रा-ट्रीय खाद्य सुरक्षा विधेयक/अधिनियम, 2013 के दौरान मैं व्यक्तिगत रूप से एवं अपने संसदीय क्षेत्र तथा आम एवं गरीब देश की जनता की तरफ से माननीय श्रीमती सोनिया गांधी, चैयरपर्सन, यूपीए सरकार का तह दिल से आभार व्यक्त करता हूं कि इन्होंने जो सपना श्रीमती इंदिरा गांधी एवं श्री राजीव गांधी जी का था कि हर गरीब के पास रोटी, कपड़ा और मकान अवश्य होना चाहिए और उन्होंने पूरे देश में बहुत सारी कल्याणकारी नीतियां, विधेयक एवं नियम बनाकर जो गरीबों को उनका हक प्रदान करवाया है उसके लिए पूरा देश गांधी परिवार का ऋणी है । वही कदम आज श्रीमती सोनिया गांधी जी ने देश के गरीबों के लिए उठाकर अपनी एक देशप्रेम की भक्ति/ज्वाला को प्रज्जवलित किया है ।

रा-ट्रीय खाद्य सुरक्षा विधेयक के पास होने पर देश में आम एवं गरीब जनता के पो-ाहार स्तर एवं जीवन स्तर को ऊंचा करने तथा लोक स्वास्थ्य में सुधार करने की व्यवस्था में यह एक सराहनीय एवं अति आवश्यक कदम है । अत्यधिक गरीबी एवं भूखमरी का उन्मूलन करना ही इसका मुख्य लक्ष्य है । सभी राज्यों की इसमें जिम्मेदारी बनती है कि वह प्रत्येक गरीब व्यक्ति को पर्याप्त भोजन कम खर्च पर उपलब्ध करवाए । प्रत्येक राज्य को निर्धारित कवरेज के भीतर ही राज्य सरकारें सभी पात्र परिवारों की पहचान करेगी एवं पर्याप्त खाद्यान्न की उपलब्धता व्यक्तिगत स्तर पर किफायती दरों पर सुलभ कराएगी ।

खाद्य सुरक्षा अधिनियम के तहत मैं सभी राज्य सरकारों से अपेक्षा करता हूं कि घरेलू मांग को पूरा करने के लिए रा-ट्रीय स्तर पर पर्याप्त खाद्यान्न का उत्पादन करके पर्याप्त भोजन उपलब्ध करना ही देश की प्रमुख उपलब्धि होगी । केन्द्रीय एवं सभी राज्य सरकारों का कर्तव्य बनता है कि किसानों, भूमिहीन किसानों, मजदूरों एवं खेतिहर मजदूरों के जीवन स्तर को ऊंचा उठाना होगा । किसानों को अत्यधिक उत्पादन के लिए अच्छे बीजों, खाद सामग्री एवं दवाईयों को सस्ती दरों पर उपलब्ध कराना चाहिए । उनको सस्ते ऋण उपलब्ध करवाने चाहिए तथा उनको उचित समर्थन मूल्य भी प्रदान करवाने चाहिए ताकि वे और ज्यादा खाद्यान्न उत्पन्न कर सकें और देश की घरेलू मांग को पूरा कर सके । किसानों को समय पर बिजली एवं पानी प्राप्त होना चाहिए ताकि फसलों को कोई नुकसान ना पहुंचे ।

मैं खाद्य सुरक्षा अधिनियम/विधेयक की तहदिल से अनुसंशा करता हूं तथा देश के उज्जवल भवि-य की कामना करता हूं ।

---

* Speech was laid on the Table

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, today this House has discussed this important Bill for more than five hours and 24 hon. Members have participated in this discussion. The entire House has taken a very active part in the discussion.

At the very outset, I wish to state that all constructive suggestions which have come from Members belonging to different sections of the House would be positively considered when we go ahead by implementing this important legislation. I know this is not going to be a perfect legislation. As we go on implementing, we will find out the loopholes and we will plug the loopholes. So, I wish to say that in our process of implementation of this important Bill, both the State Governments and the Central Government have to go hand-in-hand. Then only this will become a successful legislation. I also wish to point out that we will protect the federal system of the country. We do not want to weaken the federal system of this country.

Madam, some Members suggested that a lot of time has been taken and some Members suggested that there should be further discussion with the Chief Ministers. Madam, as you are aware, it was on 4 June, 2009, when Rashtrapati Ji made this important announcement. The very next day, we wrote to all the State Governments about the merits of the proposal. Then discussions started. I held four meetings of the State Chief Ministers. I have written to the Chief Ministers twice, I remember. In the National Development Council, when the Chief Ministers were present this had been taken into consideration.

So, there is no dearth of consultation and as a result of consultation we had some good results because the original Bill which came to this House in 2012 has the following: (i) 75 per cent of the people will be covered out of the villages and out of that 75 per cent, 45 per cent will be the priority sector. In the urban areas,

50 per cent will be covered and out of that 28 per cent will be priority sector. So, we had a majority sector, a general sector and an exclusive sector.

Madam, you sent this Bill to the Standing Committee and our good Member, Shri Vilas Muttemwar was the Chairman. The Committee consulted for one year. I am very happy that the recommendations of the Standing Committee were unanimous except on one issue that our Left Front Member, Ms. Seema, CPM Member from Rajya Sabha, moved a resolution. The recommendations of the Standing Committee were unanimous and we accepted all the recommendations.

It put a lot of burden on the Government. What the original Bill has said? It said, only 75 per cent and after that 45 per cent comes in the rural areas. From that what happens now? Now, we are covering 75 per cent in the villages as a priority sector.

Madam, this priority sector is much more liberal than the present BPL. For example, in the present BPL system, a consumer is getting 35 kgs and, the BPL and AY together is only 6.52 crores, that we are covering only 32 crore of the people. In the new Bill we are covering 67 per cent of the population of the country, that is, 82 crore people. Our burden has gone to about Rs.1,30,000 crore as well as we need 62 million tonnes of food grains.

So, Madam, we have made wider consultations and the Standing Committee has done a good job. We have accepted their recommendations. With this Bill, which has been widely consulted, now we have come to the House. Now, some suggestions have come out. I would like to generalise those suggestions. One is, can we have a universal system? We have gone deeply into this proposal. We looked at our production and procurement targets. Till 2007, we have been procuring only 25 per cent. After that, our production improved and we have a record production. From 2007-08 to 2011-12 our production of rice is 972.5 lakh tonnes and wheat 843.6 lakh tonnes. Procurement of rice is 328.2 lakh tonnes and wheat is around 274.1 lakh tonnes. That is about what we procure. We procure

32 to 33 percentage of what is produced in the country. So you cannot go beyond that. We are all happy if we can provide food grains to everybody in the country. But, is it practical?

Another thing which Madam Gandhi has said is this. Unfortunately the PDS in the country is weak. I admit that. But in the last four years, we have made strenuous efforts with the State Governments. There has been a 9-point programme – computerisation, Aadhaar, biometric system, photo identity card – which has given some positive results. From 22 crore ration cards in the country at that time, now it has come to 16 crores. It is a commendable achievement; I congratulate the States. But still we have to move further.

There was another problem which has been pointed out by many hon. Members that there are damages and leakages in the Central procurement system. I wish to point out that five years back our damages and losses during procurement were to the tune of 2 per cent. We have made the entire system very transparent now. Any operation of the FCI can be seen by anybody. We have constituted an Advisory Committee in every State with one of the senior MPs as the Chairman and representatives of media and NGOs. They are free to go and inspect. I am very glad to say, from 2.5 per cent, now it has come down to 0.07 per cent. It is a major achievement we have made in the storage and transportation.

Similarly, some Members suggested whether we have enough storage capacity. Madam, five years back, our storage capacity was to the tune of 55 million tonnes which at present has grown to 75 million tonnes. By 2014-15, we will have 85 million tonnes of storage capacity. I know this is not enough because we should have intermediate godowns in the States. We have suggested to the States that they should build intermediate godowns for four months of their PDS requirement which needs about four lakh metric tonnes. As many Members said, we have to assist the Central Government. Through a number of schemes by the Agriculture Ministry as well as our Ministry, the States are provided financial assistance in the NABARD scheme, RIDF scheme, and Gramin Bhandaran Yojana.

There are a large number of States following it. So, if we can have intermediate godowns, then many of the problems we find in the storage system can be solved.

20.00 hrs.

This is where we are aiming.

Now, another suggestion, just made, is that 18 states including Tamil Nadu and Kerala, are not getting what they are getting under the TPDS system. I will explain. I discussed it with Mr. Baalu directly that whatever is the offtake of the last three years of all the States will be completely protected. For example, in the case of Tamil Nadu, their average offtake is 37 lakhs. There are other schemes; I do not deny that. There are OMS schemes, special BPL schemes that will continue. That is a separate issue. Even now we are getting OMSS supply of food grains but TPDS offtake, in the case of Tamil Nadu, is around 37 lakhs In the Food Security Bill, it has come down to 27 lakhs. I have assured them that the remaining 14 lakhs will be protected. At what price? At the price you are getting now under APL that is rice at the rate of Rs. 8.30 and wheat at Rs. 6. So, that will be fully protected. … (*Interruptions*) So, Mr. Thambidurai, I want to assure you… (*Interruptions*) So, this is the TPDS system. There are a number of systems in the country. There is the BPL.

We should also remember that BPL and AAY are only guarantees not APL. In 2009 under the APL, you are giving only 8.5 kilograms per family. Now we have to surplus production because and States wanted more, this 8.5 becomes 10 and this 10 has now become 15. That is not mandatory. What is mandatory is BPL and AAY. But the Government has consciously taken this issue after getting a number of representations from Mr. Baalu and other friends that whatever has been your offtake under TPDS will be protected and because of that the additional burden to the Government is only Rs. 5,000 crores.

In the case of Kerala State, I have also discussed this matter and Kerala will be protected. … (*Interruptions*)

MADAM SPEAKER: Hon. Minister, please address the Chair. Nothing else will go on record.

*(Interruptions) …**

PROF. K.V. THOMAS: What I am assuring is that whatever the quantity or quantum, the States are getting in the last three years, will be protected. If you look at the PDS system, the proposed Food Security Bill, all the State are getting more than their BPL and AAY quantity. When we protect that APL, that means every State is benefited. The additional burden of subsidies is only to the tune of Rs. 5000 crore. So, this is our assurance to the hon. House.

One of the suggestions that have been put is that we should modernize the PDS system. As I said, as in the case of additional storages, in the computerization in respect of Aadhaar, we are going to give 50 per cent assistance to all the States and in the case of North-Eastern States and Jammu and Kashmir it will be 90 per cent. So State Governments can go ahead with this modernization.

Now, another apprehension we had that whether the MSP will be protected and whether we will protect the farmers. Madam, I have answered in this House sometimes back that whatever food grains that come to the *mandis* will be taken over by FCI. So, that is unhindered procurement. This I had assured this House in one of the questions. Similarly, Madam, we are not going to freeze the MSP. If you look at the last five years, the MSP has gone up, started from about Rs.1,000 – I do not know … (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): The cost of production has also gone up. … (*Interruptions*)

PROF. K.V. THOMAS: Madam, the MSP is recommended by the CACP. The Government does not recommend the MSP. It is decided by the CACP. We have never rejected the CACP's recommendations. So, I can assure you, Madam, that whatever quantity of food grains are coming into the market will be procured by the FCI. Only because the FCI is procuring the food grains, the MSP is being

* Not recorded.

mandated and the farmers are getting a reasonable price. On the MSP, also, Madam, we will see that whatever be the recommendation of the CACP will be accepted by the Government because we know that unless our farmers are happy, our production will not go up. So, we have to have production which should continuously go up.

Now, another doubt that has been raised is about cash transfer. Madam, we have not thought of cash transfer. We will continue with the procurement of food grains; we will distribute them through PDS and we are interested only in procuring food grains and distributing them; nothing about cash transfer. … (*Interruptions*) No, that is a different mechanism. I have very clearly stated that we will continue to procure food grains and we will continue to give food grains to the consumers. This is our view on this particular issue.

Another one is regarding the judicious component. One of the apprehensions was whether this judicious component is for some fiscal package. That has been amended. We have put that it should be ready cooked, hot cooked. That has been amended and we have accepted that also. These are some of the suggestions.

Then, it has been said that Chhattisgarh is a role model; Tamil Nadu is a role model; and Kerala is a role model. Every State has got its own model but we cannot accept that as a whole. We will take all the plus points of every State. Chhattisgarh has a role model but that is a model which is suitable for Chhattisgarh; that may not be suitable for Kerala; that may not be suitable for Tamil Nadu. Tamil Nadu has a model which may not be acceptable for Chhattisgarh. So, we have assessed the performance of the different PDS of all the States. That is what I said. When we go ahead with the implementation of the Scheme, there can be lacunae; there can be blocks and we will find out solutions.

Madam, the success of this Food Security Bill, as I said at the beginning, depends on how the Central Government and the State Governments go hand in hand. It belongs to everybody. It does not belong to any Party. … (*Interruptions*)

SHRI T.R. BAALU (SRIPERUMBUDUR): What about Section 23? … (*Interruptions*) If sufficient quantity of food grains is not available, then the Government of India will fund the State. This should be clarified as to the States will not be put into the trouble of importing. Hence, the Government of India should provide the entire quantity of food grains. … (*Interruptions*)

PROF. K.V. THOMAS: Madam, we have clarified all the points and we have clarified some doubts here. So, my request is that this Bill be passed unanimously. Thank you.

MADAM SPEAKER: Now, Shri Prabodh Panda.

… (*Interruptions*)

अध्यक्ष महोदया : प्रबोध पांडा जी, आप बोलिये।

…(व्यवधान)

अध्यक्ष महोदया : अभी आप बैठ जाइये।

…(व्यवधान)

SHRI PRABODH PANDA (MIDNAPORE): Madam Speaker, the Statutory Resolution for disapproval of the Ordinance and the Bill itself clubbed together for discussion. I have attentively listened to the speeches made by the hon. Members. I have also listened to the speech of the Chairperson of the National Advisory Council, Madam Sonia Gandhi, and even to the speech of the hon. Minister. No Member, and not even the Minister, talked about the relevance of the Ordinance.

It seems that my accusation is justified. But the Minister's reply does not satisfy me. I am not satisfied with his reply. But even then, as it is in Clause 45 of the Bill, the Ordinance has been repealed; and so, I am not pressing this for voting.

MADAM SPEAKER: Mr. Prabodh Pandha, are you withdrawing it?

SHRI PRABODH PANDA : Yes, Madam, I am not pressing and I am withdrawing it.

MADAM SPEAKER: Is it the pleasure of the House that the Statutory Resolution moved by Shri Prabod Panda be withdrawn.

The Statutory Resolution was, by leave, withdrawn.

… (*Interruptions*)

अध्यक्ष महोदया : बैठ जाईए।

… (*Interruptions*)

DR. TARUN MANDAL (JAYNAGAR): We cannot accept it… (*Interruptions*)

MADAM SPEAKER: Please take your seat.

… (*Interruptions*)

MADAM SPEAKER: Now, the question is:

> "That the Bill to provide for food and nutritional security in human life cycle approach, by ensuring access to adequate quantity of quality food at affordable prices to people to live a life with dignity and for matters connected therewith or incidental thereto be taken into consideration. "

The motion was adopted.

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2 Definitions

Amendments made:

Page 2, *for* lines 27 and 28, *substitute*—

'(9) "meal" means hot cooked or pre-cooked and heated before its service meal or take home ration, as may be prescribed by the Central Government;'. (290)

(Prof. K.V. Thomas)

SHRI A. SAMPATH (ATTINGAL): I beg to move:

Page 2, *after* line 6, *insert*—

> '(*2A*) "destitute persons" mean men, women or children who have no resources, means and support required for food and nutrition enabling their survival'. (9)

Page 2, line 12,—
omit "Targeted" (10)

Page 2, line 16,—
after "quantity of"
insert "sugar, cooking oil, pulses,". (11)

Page 2, for lines 29 to 31, *substitute*—
'(*10*) "minimum support price" means a guaranteed fair and remunerative price announced by the Central Government which shall not be less than the weighted average cost of production plus 50 per cent. more, at which food grains are procured from farmers by the Central and State Governments and their agencies for the central pool'. (12)

Page 3, line 10,—
omit "Targeted" (13)

MADAM SPEAKER: The question is that the Amendment No 9, 10, 11, 12 and 13 moved by Shri A. Sampath be adopted.

I think, the Noes have it.

SHRI BASU DEB ACHARIA : Madam, we are pressing for division on this amendment.

MADAM SPEAKER: Let the lobbies be cleared.

Now, Secretary-General to inform the hon. Members about the voting procedure for division.

SECRETARY-GENERAL: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:

1. Before a division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only.
2. As may kindly be seen, the “red bulbs above the display boards” on either side of the hon. Speaker’s chair are already glowing. This means the voting system has been activated.

3. For voting please press the following two buttons simultaneously immediately after sounding of the first gong, namely

One “red” button in front of the hon. Member on the headphone plate and also anyone of the following buttons fixed on the top of desk of seats:

Ayes	-	Green colour
Noes	-	Red colour
Abstain	-	Yellow colour

4. It is essential to keep both the buttons pressed till the second gong sound is heard and the red bulbs are “Off”.

Important: The hon. Members may please note that the vote will not be registered if both buttons are not kept pressed simultaneously till the sounding of the second gong.

5. Please do not press the amber button (P) during division.
6. Hon. Members can actually “see” their vote on display boards and on their desk unit.
7. In case vote is not registered, they may call for voting through slips.

MADAM SPEAKER: The question is:

Page 2, *after* line 6, *insert*—

'(*2A*) “destitute persons” mean men, women or children who have no resources, means and support required for food and nutrition enabling their survival'. (9)

Page 2, line 12,—
omit "Targeted" (10)

Page 2, line 16,—
after "quantity of"
insert "sugar, cooking oil, pulses,". (11)

Page 2, for lines 29 to 31, *substitute*—
'(*10*) "minimum support price" means a guaranteed fair and remunerative price announced by the Central Government which shall not be less than the weighted average cost of production plus 50 per cent. more, at which foodgrains are procured from farmers by the Central and State Governments and their agencies for the central pool'. (12)

Page 3, line 10,—
omit "Targeted" (13)

The Lok Sabha divided:

DIVISION NO. 1 **AYES** **20.20 hrs.**

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

*Ajnala, Dr. Rattan Singh

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Anuragi, Shri Ghanshyam

Argal, Shri Ashok

Azad, Shri Kirti

Babar, Shri Gajanan D.

Badal, Shrimati Harsimrat Kaur

Bais, Shri Ramesh

Balmiki, Shri Kamlesh

Basavaraj, Shri G. S.

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Haribhai

---

* Voted through slip.

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Bhudeo

Choudhary, Shri Nikhil Kumar

Das, Shri Khagen

Das, Shri Ram Sundar

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Deshmukh, Shri K.D.

Devi, Shrimati Ashwamedh

Devi, Shrimati Rama

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Varun

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gohain, Shri Rajen

Gouda, Shri Shivarama

Haque, Sk. Saidul

Hassan, Dr. Monazir

Hegde, Shri Anant Kumar

Hussain, Shri Syed Shahnawaz

Jadhao, Shri Prataprao Ganpatrao

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jawale, Shri Haribhau

Jena, Shri Mohan

Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

Joshi, Shri Pralhad

Kachhadia, Shri Narenbhai

Karunakaran, Shri P.

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kateel, Shri Nalin Kumar

Khaire, Shri Chandrakant

Kumar, Shri Kaushalendra

Kumar, Shri P.

Kumar, Shri Shailendra

Kumar, Shri Virendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Putul

Lal, Shri Pakauri

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahato, Shri Baidyanath Prasad

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Mandal, Shri Mangani Lal

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Narayanrao, Shri Sonawane Pratap

Natarajan, Shri P.R.

Nishad, Capt. Jai Narain Prasad

Pakkirappa, Shri S.

Panda, Shri Prabodh

Pandey, Kumari Saroj

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shri Bal Kumar

Patel, Shri Lalubhai Babubhai

Patel, Shri Nathubhai Gomanbhai

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Potai, Shri Sohan

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Ram, Shri Purnmasi

Ramkishun, Shri

Ramshankar, Prof.

Rana, Shri Rajendrasinh

Rao, Shri Nama Nageswara

Rathod, Shri Ramesh

Rathwa, Shri Ramsinh

Ray, Shri Bishnu Pada

*Ray, Shri Rudramadhab

Riyan, Shri Baju Ban

Roy, Shri Arjun

Roy, Shri Mahendra Kumar

Sachan, Shri Rakesh

Saha, Dr. Anup Kumar

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satpathy, Shri Tathagata

Semmalai, Shri S.

Shah, Shrimati Mala Rajya Laxmi

Shantha, Shrimati J.

Sharma, Shri Jagdish

Shekhar, Shri Neeraj

Shukla, Shri Balkrishna Khanderao

---

* Voted through slip.

Siddeshwara, Shri G.M.

Singh, Shri Ganesh

Singh, Shri Mahabali

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

*Singh, Shri Radha Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Rakesh

Singh, Shri Sushil Kumar

Singh, Shri Uday

Singh, Shrimati Meena

*Singh Deo, Shri Kalikesh Narayan

Sinha, Shri Shatrughan

Sivasami, Shri C.

Solanki, Dr. Kirit Premjibhai

Solanki, Shri Makansingh

Sudhakaran, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

Tarai, Shri Bibhu Prasad

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tudu, Shri Laxman

*Udasi, Shri Shivkumar

Venugopal, Dr. P.

Verma, Shrimati Usha

---

* Voted through slip.

Vijaya Shanthi, Shrimati M.

Vishwanath Katti, Shri Ramesh

Wakchaure, Shri Bhausaheb Rajaram

Wankhede, Shri Subhash Bapurao

Yadav, Prof. Ranjan Prasad

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Sharad

NOES

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ajmal, Shri Badruddin

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babbar, Shri Raj

Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Baitha, Shri Kameshwar

Bajwa, Shri Pratap Singh

Baliram, Dr.

Bandyopadhyay, Shri Sudip

Banerjee, Shri Kalyan

Banerjee, Shri Prasun

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

Basheer, Shri Mohammed E.T.

Bavalia, Shri Kunvarjibhai Mohanbhai

Bhadana, Shri Avtar Singh

*Bhagora, Shri Tara Chand

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biswal, Shri Hemanand

Bwiswmuthiary, Shri Sansuma Khunggur

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Sanjay Singh

Chidambaram, Shri P.

Chinta Mohan, Dr.

Choudhary, Shri Harish

Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

* Voted through slip.

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gandhi, Shri Rahul

Gandhi, Shrimati Sonia

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hossain, Shri Abdul Mannan

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jain, Shri Pradeep

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi,Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamal Nath, Shri

Kamat, Shri Gurudas

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Ajay

Kumar, Shri Ramesh

Kumari, Shrimati Chandresh

Laguri, Shri Yashbant

Lakshmi, Shrimati Panabaka

Lalu Prasad, Shri

Maharaj, Shri Satpal

Majhi, Shri Pradeep

Maken, Shri Ajay

*Malik, Shri Jitender Singh

Mani, Shri Jose K.

Maran, Shri Dayanidhi

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

---

* Voted through slip.

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Nagar, Shri Surendra Singh

Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanasamy, Shri V.

Naskar, Shri Gobinda Chandra

Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Noor, Shrimati Mausam

*Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

* Voted through slip.

Pandey, Shri Gorakhnath

Patel, Shri Deoraj Singh

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri Somabhai Gandalal Koli

Patil, Dr. Padmasinha Bajirao

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

Punia, Shri P. L.

Purandeswari, Shrimati D.

Raghavan, Shri M.K.

Rahman, Shri Abdul

Rai, Shri Prem Das

Raja, Shri A.

Rajbhar, Shri Ramashankar

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Rana, Shri Jagdish Singh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

---

* Voted through slip.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Harish

Reddy, Shri Anantha Venkatarami

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Prof. Saugata

Ruala, Shri C.L.

Sahay, Shri Subodh Kant

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Shanavas, Shri M.I.

Sharma, Dr. Arvind Kumar

Shariq, Shri S.D.

Sharma, Shri Madan Lal

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

[#]Singh, Rao Inderjit

Singh, Shri Ajit

[#] Corrected through slip for Noes.

Singh, Shri Ijyaraj

Singh, Shri Jagdanand

Singh, Shri Jitendra

*Singh, Shri N. Dharam

Singh, Shri Prabhu Nath

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Sukhdev

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

Singh, Shrimati Pratibha

Singh, Shrimati Rajesh Nandini

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

Tamta, Shri Pradeep

Tandon, Shrimati Annu

Tanwar, Shri Ashok

Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

---

* Voted through slip.

Tewari, Shri Manish

Thakor, Shri Jagdish

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari , Shri Bhisma Shankar alias Kushal

Toppo, Shri Joseph

Trivedi, Shri Dinesh

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Vishwanath, Shri Adagooru H.

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Shri Arun

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yaskhi, Shri Madhu Goud

ABSTAIN

Singh, Shri Dhananjay

MADAM SPEAKER: Subject to correction*, the result of the division is:

Ayes: 172

Noes: 239

Abstain:001

The motion was negatived.

MADAM SPEAKER: Shri Gurudas Dasgupta, are you moving you Amendment Nos. 99 and 100 to clause 2?

* **Ayes: 172** (-) Rao Inderjit Singh (+) Dr. Ratan Singh Ajanala, S/Shri Rudramadhab Ray, Radha Mohan Singh, Kalikesh Narayan Singh Deo and Shiv Kumar Udasi = 176
Noes: 239 (+) S/Shri Tara Chand Bhagora, Jitender Singh Malik, Sis Ram Ola, Jitin Prasada , Rao Inderjit Singh and N. Dharam Singh = 245

SHRI GURUDAS DASGUPTA (GHATAL): I beg to move:

Page 2, line 4,—

for "Targeted"

substitute *"Universal"*. (99)

Page 2, line 12,—

for "Targeted"

substitute "Universal". (100)

MADAM SPEAKER: I shall now put Amendment Nos.99 and 100 to clause 2 moved by Shri Gurudas Dasgupta to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shri Gurudas Dasgupta, are you moving your Amendment Nos. 101 to 103 to clause 2?

SHRI GURUDAS DASGUPTA : I beg to move:

Page 2, *for* lines 13 to 15,—

substitute '(5) "foodgrains" means rice, wheat, coarse cereals, pulses or any combination thereof conforming to such quality norms as may be determined, including nutritional and safety norms, by order, by the Central Government from time to time.'. (101)

Page 2, *for* lines 16 and 17,—

substitute '(6) "food security" means a situation when all people, at all times, have physical and economic access to sufficient, safe and nutritious food to meet their dietary needs and food preferences for an active and healthy life.

Explanation.—For the purpose of interpreting the meaning of food security, availability, stability of supply, access and utilization shall be treated as four pillars of food security;'. (102)

Page 2, lines 29 to 31,—

substitute '(10) "minimum support price" means assured fair and remunerative price announced by the Central Government, which is fixed at least 50 per cent. more than the weighted average cost of production, at which foodgrains are procured from farmers by the Central Government and the State Government and their agencies, for the central pool;'. (103)

MADAM SPEAKER: I shall now put Amendment Nos.101 to 103 moved by Shri Gurudas Dasgupta to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Lobbies may be cleared.

Now, the Lobbies have been cleared.

The question is:

Page 2, *for* lines 13 to 15,—
substitute '(5) "foodgrains" means rice, wheat, coarse cereals, pulses or any combination thereof conforming to such quality norms as may be determined, including nutritional and safety norms, by order, by the Central Government from time to time.'.

Page 2, *for* lines 16 and 17,—
substitute '(6) "food security" means a situation when all people, at all times, have physical and economic access to sufficient, safe and nutritious food to meet their dietary needs and food preferences for an active and healthy life.

Explanation.—For the purpose of interpreting the meaning of food security, availability, stability of supply, access and utilization shall be treated as four pillars of food security;'.

Page 2, lines 29 to 31,—
substitute '(10) "minimum support price" means assured fair and remunerative price announced by the Central Government, which is fixed at least 50 per cent more than the weighted average cost of production, at which foodgrains are procured from farmers by the Central Government and the State Government and their agencies, for the central pool;'

The Lok Sabha divided:

DIVISION NO.2 **AYES** **20.27 hrs.**

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

*Ajnala, Dr. Rattan Singh

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Argal, Shri Ashok

Babar, Shri Gajanan D.

Badal, Shrimati Harsimrat Kaur

Bais, Shri Ramesh

Basavaraj, Shri G. S.

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

---

* Voted through slip.

Choudhary, Shri Nikhil Kumar

Das, Shri Khagen

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Deshmukh, Shri K.D.

Devi, Shrimati Rama

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Varun

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gohain, Shri Rajen

Gouda, Shri Shivarama

Haque, Sk. Saidul

Hegde, Shri Anant Kumar

Hussain, Shri Syed Shahnawaz

Jadhao, Shri Prataprao Ganpatrao

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jawale, Shri Haribhau

Jena, Shri Mohan

Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

Joshi, Shri Pralhad

Kachhadia, Shri Narenbhai

Karunakaran, Shri P.

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kateel, Shri Nalin Kumar

Khaire, Shri Chandrakant

Kumar, Shri Ajay

Kumar, Shri P.

Kumar, Shri Virendra

Laguri, Shri Yashbant

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Narayanrao, Shri Sonawane Pratap

Natarajan, Shri P.R.

*Pakkirappa, Shri S.

Panda, Shri Prabodh

Pandey, Kumari Saroj

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shri Lalubhai Babubhai

Patel, Shri Nathubhai Gomanbhai

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

*Patil, Shri A. T. Nana

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Potai, Shri Sohan

Purkayastha, Shri Kabindra

Radadiya, Shri Vitthalbhai Hansrajbhai

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramshankar, Prof.

Rana, Shri Rajendrasinh

Rao, Shri Nama Nageswara

Rathod, Shri Ramesh

Rathwa, Shri Ramsinh

Ray, Shri Bishnu Pada

Riyan, Shri Baju Ban

Roy, Shri Mahendra Kumar

---

* Voted through slip.

Saha, Dr. Anup Kumar

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Satpathy, Shri Tathagata

Semmalai, Shri S.

Shah, Shrimati Mala Rajya Laxmi

Shantha, Shrimati J.

Shetti, Shri Raju

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Ganesh

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

*Singh, Shri Radha Mohan

Singh, Shri Rakesh

Singh, Shri Uday

*Singh Deo, Shri Kalikesh Narayan

Sinha, Shri Shatrughan

Sivasami, Shri C.

Solanki, Dr. Kirit Premjibhai

Solanki, Shri Makansingh

Sugumar, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

Tarai, Shri Bibhu Prasad

---

* Voted through slip.

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Venugopal, Dr. P.

Vijaya Shanthi, Shrimati M.

Vishwanath Katti, Shri Ramesh

Wankhede, Shri Subhash Bapurao

Yadav, Shri Hukmadeo Narayan

NOES

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ajmal, Shri Badruddin

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Anuragi, Shri

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babbar, Shri Raj

Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Baitha, Shri Kameshwar

Bajwa, Shri Pratap Singh

Baliram, Dr.

Balmiki, Shri Kamlesh

Bandyopadhyay, Shri Sudip

Banerjee, Shri Kalyan

Banerjee, Shri Prasun

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

Basheer, Shri Mohammed E.T.

Bavalia, Shri Kunvarjibhai Mohanbhai

Bhadana, Shri Avtar Singh

Bhagora, Shri Tara Chand

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biswal, Shri Hemanand

Bwiswmuthiary, Shri Sansuma Khunggur

Chacko, Shri P.C.

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Sanjay Singh

Chauhan, Shrimati Rajkumari

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Ram Sundar

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

*Devi, Shrimati Ashwamedh

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Hassan, Dr. Monazir

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

Jain, Shri Pradeep

Jaiswal, Shri Gorakh Prasad

Jaiswal, Shri Shriprakash

* Voted through slip.

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi,Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamal Nath, Shri

Kamat, Shri Gurudas

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

*Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Chandresh

Lakshmi, Shrimati Panabaka

Lal, Shri Pakauri

---

* Voted through slip.

Lalu Prasad, Shri

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Nagar, Shri Surendra Singh

Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanasamy, Shri V.

Naskar, Shri Gobinda Chandra

Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Nishad, Capt. Jai Narain Prasad

Noor, Shrimati Mausam

Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

Pandey, Shri Rakesh

Patel, Shri Bal Kumar

Patel, Shri Deoraj Singh

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri R.K. Singh

Patel, Shri Somabhai Gandalal Koli

Patil, Dr. Padmasinha Bajirao

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

Premdas, Shri

---

* Voted through slip.

Punia, Shri P.L.

Purandeswari, Shrimati D.

Rahman, Shri Abdul

Rai, Shri Prem Das

Raja, Shri A.

Rajbhar, Shri Ramashankar

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rana, Shri Jagdish Singh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

Ray, Shri Rudramadhab

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Prof. Saugata

Roy, Shri Arjun

Ruala, Shri C.L.

Sachan, Shri Rakesh

Sahay, Shri Subodh Kant

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Shanavas, Shri M.I.

Sharma, Dr. Arvind Kumar

Shariq, Shri S.D.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhar, Shri Neeraj

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Dhananjay

Singh, Shri Ijyaraj

Singh, Shri Jagdanand

Singh, Shri Jitendra

Singh, Shri Mahabali

Singh, Shri N. Dharam

Singh, Shri Prabhu Nath

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

Singh, Shri Yashvir

Singh, Shrimati Meena

Singh, Shrimati Pratibha

Singh, Shrimati Rajesh Nandini

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

*Tagore, Shri Manicka

Tamta, Shri Pradeep

Tandon, Shrimati Annu

Tanwar, Shri Ashok

Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thakor, Shri Jagdish

---

* Voted through slip.

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari , Shri Bhisma Shankar alias Kushal

Toppo, Shri Joseph

Trivedi, Shri Dinesh

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Vishwanath, Shri Adagooru H.

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yadav, Shri Sharad

Yaskhi, Shri Madhu Goud

MADAM SPEAKER: Subject to correction*, the result of the division is:

Ayes: 141

Noes: 277

The motion was negatived.

MADAM SPEAKER: Shri Shailendra Kumar is to move Amendment Nos. 132 and 133. क्या आप अपनी अमेंडमेंट्स मूव कर रहे हैं?

श्री शैलेन्द्र कुमार (कौशाम्बी): मैडम, मैं अपनी अमेंडमेंट्स मूव नहीं कर रहा हूं।

MADAM SPEAKER: Shri Harin Pathak is to move Amendment Nos. 140 and 141. Are you moving your amendments?

SHRI HARIN PATHAK (AHMEDABAD EAST): Madam, I beg to move:

Page 2, *after* line 6, *insert*—
'(2A) "destitute persons" mean men, women or children who have no resources, means and support required for food and nutrition enabling their survival and making them vulnerable to live with or die of starvation;'
(2B) disaster shall have the same meaning as assigned to it under clause (d) of section 2 of the Disaster Management Act, 2005;'. (140)

Page 2, lines 7 and 8,—
for "priority households"
substitute "Public Distribution System". (141)

MADAM SPEAKER: I shall now put Amendment Nos. 140 and 141 moved by Shri Hari Pathak to the vote of the House.

The amendments were put and negatived.

---

*__Ayes: 141(+)__ Dr. Ratan Singh Ajanala, S/Shri S. Pakkirappa, A.T. Nana Patil, Radha Mohan Singh and Kalikesh Narayan Singh = **146**
Noes: 277 (+) Shrimati Ashwamedh Devi, S/Shri Mahadeo Singh Khandela, Jitin Prasada and Manicka Tagore = **281**

MADAM SPEAKER: Shri Harin Pathak is to move Amendment No. 142. Are you moving your amendment?

SHRI HARIN PATHAK : Madam, I beg to move:

Page 2, *omit* lines 18 and 19. (142)

MADAM SPEAKER: I shall now put Amendment No. 142 moved by Shri Hari Pathak to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shri Harin Pathak is to move Amendment Nos. 143, 144, 145 and and 146. Are you moving your amendments?

SHRI HARIN PATHAK : Madam, I beg to move:

Page 2, *after* line 19, *insert*—
'(7A) "homeless persons" mean persons who do not have homes and live as such on the roadside, pavements or at such other places or in the open and includes beggars or persons who live in shelters for homeless or such other homes;'. (143)

Page 2, *after* line 26, *insert*—
'(8A) "malnutrition" means the condition that develops when the body, over a prolonged period of time, does not receive or absorb adequate and appropriate calories, proteins and other nutrients required for good health, growth and maintenance of the human body and mind;'. (144)

Page 2, *after* line 41, *insert*—
'(13A) "private contractor" means any entrepreneur, commercial enterprise or company not owned or controlled or funded or aided by the appropriate Government;'. (145)

Page 3, *after* line 5, *insert*—
'(20A) "starvation" means prolonged involuntary deprivation of food that threatens survival of a person;
(20B) "starvation death" means death of a person caused by chronic low food intake deemed insufficient to sustain life;'.

(146)

MADAM SPEAKER: I shall now put Amendment Nos. 143, 144, 145 and 146 moved by Shri Hari Pathak to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shrimati Sushma Swaraj is to move Amendment No. 166. Are you moving your amendment?

SHRIMATI SUSHMA SWARAJ (VIDISHA): Madam, I beg to move:

Page 2, line 15,—
after "time to time"
insert "in consultation with the State Governments". (166)

MADAM SPEAKER: I shall now put Amendment No. 166 moved by Shrimati Sushma Swaraj to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: The Lobbies may be opened.

Shri Rudramadhab Ray is to move Amendment No. 256. Are you moving your amendment?

SHRI RUDRAMADHAB RAY (KANDHAMAL): No, I am not moving it.

MADAM SPEAKER: Shri A.T. Nana Patil is to move Amendment Nos. 308 and 309. क्या आप अपनी अमेंडमेंट्स मूव कर रहे हैं?

श्री ए.टी. नाना पाटील (जलगांव): मैडम, मैं अपनी अमेंडमेंट्स मूव नहीं कर रहा हूं।

MADAM SPEAKER: The question is:

"That clause 2, as amended, stand part of the Bill."

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 3 Right to receive foodgrains at subsidized prices by persons belonging to eligible household under Targeted Public Distribution System

Motion Re : Suspension of Rule 80 (i)

PROF. K.V. THOMAS : I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 2* to the National Food Security Bill, 2013, and that this amendment may be allowed to be moved."

MADAM SPEAKER: The question is:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 2* to the National Food Security Bill, 2013, and that this amendment may be allowed to be moved."

The motion was adopted.

Amendment made:

Page 3, *after* line 26, *insert* --

"Provided further that if annual allocation of foodgrains to any State under this Act is less than the average annual offtake of foodgrains for last three years under normal Targeted Public Distribution

System, the same shall be protected at prices as may be determined by the Central Government and the State shall be allocated foodgrains as specified in Schedule IV.". (291)

(Prof. K.V. Thomas)

SHRI S. SEMMALAI (SALEM): Madam, I beg to move:

That in the amendment proposed by Prof. K. V. Thomas and printed as Sl. No. 291 in list 22 of Amendments, --

for "at prices as may be determined by the Central Government"
substitute "at the existing prices". (318)

MADAM SPEAKER: I shall now put amendment no. 318 moved to amendment no. 291 moved by Shri S. Semmalai to the vote of the House.

The amendment was put and negatived.

SHRI S. SEMMALAI : Madam, I want Division. … (*Interruptions*) Madam, I stick to my amendment, and I press for a Division. … (*Interruptions*)

MADAM SPEAKER: No, it is done. So, it was an afterthought.

… (*Interruptions*)

SHRI S. SEMMALAI : I beg to move :

Page 3, line 32,—

for "up to fifty per cent of the",

substitute "the entire". (1)

MADAM SPEAKER: I shall now put amendment no. 1 moved by Shri S. Semmalai to the vote of the House.

The amendment was put and negatived.

SHRI A. SAMPATH : I beg to move :

Page 3, line 21,—

omit "Targeted" (14)

Page 3, *for* lines 19 to 22 *substitute*—

"3(1). Subject to sub-section (2), every person shall be entitled to seven kilograms of foodgrains per month or thirty-five kilograms per household, whichever is higher, and adequate quantities of sugar, pulses and cooking oil shall be supplied at controlled prices". (15)

Page 3, lines 31 and 32,—

for "upto seventy-five per cent of the rural population and upto

fifty per cent of the urban population",

substitute "to the entire population of India with the exception of income tax payees". (16)

MADAM SPEAKER: I shall now put amendment nos. 14, 15 and 16 moved by Shri A. Sampath to the vote of the House.

… (*Interruptions*)

SHRI BASU DEB ACHARIA : Madam, the Ayes have it. … (*Interruptions*)

SHRI P.R. NATARAJAN (COIMBATORE): Madam, we want Division. … (*Interruptions*)

MADAM SPEAKER: Let the lobbies be cleared.

… (*Interruptions*)

MADAM SPEAKER: Now, the Lobbies have been cleared.

The question is:

"Page 3, line 21,—
omit "Targeted" (14)

Page 3, for lines 19 to 22 *substitute*—

"*3(1)*. Subject to sub-section (2), every person shall be entitled to seven kilograms of foodgrains per month or thirty-five kilograms per household, whichever is higher, and adequate quantities of sugar, pulses and cooking oil shall be supplied at controlled prices". (15)

Page 3, lines 31 and 32,—

for "upto seventy-five per cent of the rural population and upto fifty per cent of the urban population",

substittue "to the entire population of India with the exception of income tax payees". ” (16)

The Lok Sabha divided:

… (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) …[*]

SHRI A. SAMPATH : Madam, even my vote has not been recorded. … (*Interruptions*)

MADAM SPEAKER: Hon. Members, there was a technical problem. So, we will redo it.

The Lok Sabha divided:

[*] Not recorded.

DIVISION NO.3 **AYES** **20.39 hrs.**

Acharia, Shri Basu Deb

Aditya Nath, Yogi

*Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Ajnala, Dr. Rattan Singh

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Anuragi, Shri Ghanshyam

Argal, Shri Ashok

*Azad, Shri Kirti

*Badal, Shrimati Harsimrat Kaur

Bais, Shri Ramesh

Balmiki, Shri Kamlesh

Basavaraj, Shri G. S.

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

---

* Voted through slip.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Nikhil Kumar

Das, Shri Khagen

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Deshmukh, Shri K.D.

Devi, Shrimati Rama

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Varun

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gohain, Shri Rajen

Gouda, Shri Shivarama

Haque, Sk. Saidul

Hegde, Shri Anant Kumar

Hussain, Shri Syed Shahnawaz

Jadhao, Shri Prataprao Ganpatrao

Jaiswal, Dr. Sanjay

Jaiswal, Shri Gorakh Prasad

*Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

---

* Voted through slip.

Jena, Shri Mohan

Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

Joshi, Shri Pralhad

Kachhadia, Shri Narenbhai

Karunakaran, Shri P.

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kateel, Shri Nalin Kumar

Khaire, Shri Chandrakant

Kumar, Shri P.

Kumar, Shri Virendra

Laguri, Shri Yashbant

Lal, Shri Pakauri

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Narayanrao, Shri Sonawane Pratap

Natarajan, Shri P.R.

Pakkirappa, Shri S.

Panda, Shri Prabodh

*Pandey, Kumari Saroj

Pandey, Shri Rakesh

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shri Bal Kumar

Patel, Shri Deoraj Singh

Patel, Shri Lalubhai Babubhai

Patel, Shri Nathubhai Gomanbhai

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

*Patil, Shri A. T. Nana

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Potai, Shri Sohan

Premdas, Shri

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajbhar, Shri Ramashankar

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramshankar, Prof.

Rana, Shri Rajendrasinh

---

* Voted through slip.

Rao, Shri Nama Nageswara

Rathod, Shri Ramesh

Rathwa, Shri Ramsinh

Ray, Shri Bishnu Pada

Riyan, Shri Baju Ban

Roy, Shri Mahendra Kumar

Sachan, Shri Rakesh

Saha, Dr. Anup Kumar

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Satpathy, Shri Tathagata

Semmalai, Shri S.

Shah, Shrimati Mala Rajya Laxmi

Shantha, Shrimati J.

Shekar, Shri Neeraj

Shetti, Shri Raju

Shukla, Shri Balkrishna Khanderao

Singh, Shri Dhananjay

Singh, Shri Ganesh

Singh, Shri Pashupati Nath

*Singh, Shri Radha Mohan

Singh, Shri Rakesh

Singh, Shri Uday

Singh, Shri Yashvir

Singh Deo, Shri Kalikesh Narayan

Sinha, Shri Shatrughan

Sivasami, Shri C.

---

* Voted through slip.

Solanki, Dr. Kirit Premjibhai

Solanki, Shri Makansingh

Sugumar, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

Tarai, Shri Bibhu Prasad

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Venugopal, Dr. P.

Verma, Shrimati Usha

Vijaya Shanthi, Shrimati M.

Vishwanath Katti, Shri Ramesh

Wakchaure, Shri Bhausaheb Rajaram

Wankhede, Shri Subhash Bapurao

Yadav, Shri Hukmadeo Narayan

NOES

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ajmal, Shri Badruddin

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babar, Shri Gajanan D.

Babbar, Shri Raj

*Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Baitha, Shri Kameshwar

Bajwa, Shri Pratap Singh

Baliram, Dr.

Bandyopadhyay, Shri Sudip

Banerjee, Shri Kalyan

Banerjee, Shri Prasun

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

Basheer, Shri Mohammed E.T.

Bavalia, Shri Kunvarjibhai Mohanbhai

Bhadana, Shri Avtar Singh

* Voted through slip.

Bhagora, Shri Tara Chand

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biswal, Shri Hemanand

Bwiswmuthiary, Shri Sansuma Khunggur

Chacko, Shri P.C.

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Sanjay Singh

Chauhan, Shrimati Rajkumari

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

*Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

*Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

*Das, Shri Ram Sundar

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

---

* Voted through slip.

Devi, Shrimati Ashwamedh

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

Dudhgaonkar, Shri Ganeshrao Nagorao

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Hassan, Dr. Monazir

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

Jain, Shri Pradeep

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi,Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamal Nath, Shri

Kamat, Shri Gurudas

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

*Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Ajay

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumari, Shrimati Chandresh

Lakshmi, Shrimati Panabaka

Lalu Prasad, Shri

Maharaj, Shri Satpal

* Voted through slip.

Mahato, Shri Baidyanath Prasad

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Nagar, Shri Surendra Singh

Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanasamy, Shri V.

Naskar, Shri Gobinda Chandra

Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Nishad, Capt. Jai Narain Prasad

*Noor, Shrimati Mausam

Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri R.K. Singh

Patel, Shri Somabhai Gandalal Koli

Patil, Dr. Padmasinha Bajirao

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

Punia, Shri P.L.

Purandeswari, Shrimati D.

Rahman, Shri Abdul

Rai, Shri Prem Das

Raja, Shri A.

Raju, Shri M.M. Pallam

---

* Voted through slip.

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Rana, Shri Jagdish Singh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

Ray, Shri Rudramadhab

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Prof. Saugata

Roy, Shri Arjun

Ruala, Shri C.L.

Sahay, Shri Subodh Kant

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Shanavas, Shri M.I.

Sharma, Dr. Arvind Kumar

Shariq, Shri S.D.

Sharma, Shri Madan Lal

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Ijyaraj

Singh, Shri Jagdanand

Singh, Shri Jitendra

Singh, Shri Mahabali

Singh, Shri N. Dharam

Singh, Shri Prabhu Nath

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

Singh, Shrimati Meena

Singh, Shrimati Pratibha

*Singh, Shrimati Rajesh Nandini

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

Tamta, Shri Pradeep

Tandon, Shrimati Annu

Tanwar, Shri Ashok

*Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thakor, Shri Jagdish

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari , Shri Bhisma Shankar alias Kushal

Toppo, Shri Joseph

Trivedi, Shri Dinesh

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

---

* Voted through slip.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Vishwanath, Shri Adagooru H.

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yadav, Shri Sharad

Yaskhi, Shri Madhu Goud

ABSTAIN

Singh, Shri Rewati Raman

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 149

Noes: 258

Abstain: 001

The motion was negatived.

SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): Madam, I beg to move:

"Page 3, line 20,—

for "five kilograms of foodgrains"
substitute "five kilograms of cereals, two kilograms of pulses and one litre of edible oil". (56)

Page 3, line 25,—

for "thirty-five kilograms"
read "thirty five kilograms of cereals, five kilograms of pulses and two litres of edible oil". (57)"

MADAM SPEAKER: I shall now put amendment Nos. 56 and 57 moved by Shri Prasanta Kumar Majumdar to the vote of the House.

The amendments were put and negatived.

---

* **Ayes: 149(+)** S/Shri L.K. Advani, Kirti Azad, Shrimati Harsimrat Kaur Badal, Shrimati Darshana Jardosh, Kumari Soroj Pandey, S/Shri A.T. Nana Patil and Radha Mohan Singh = **156**
Noes: 258 (+) Shrimati Sarika Devendra Singh Baghel, Shrimati Shruti Choudhry, Shrimati Santosh Chowdhary, S/Shri Ram Sundar Das, Salman Khursheed, Shrimati Mausam Noor, Shri Jitin Prasada, Shrimati Rajesh Nandini Singh, Dr. Prabha Kishor Taviad =**267**

MADAM SPEAKER: Shri T.R. Baalu to move amendment No. 60.

SHRI T.R. BAALU :Madam, I am not pressing for this amendment because the Minister has already conceded my request.

MADAM SPEAKER: He is not pressing his amendment.

Shri Sanjay Dhotre, are you moving your Amendment Nos. 78 and 79 to Clause 3?

SHRI SANJAY DHOTRE (AKOLA): Madam, I beg to move:

"Page 3, after line 29, *insert* -

"(1A) All destitute persons shall be entitled to at least two meals every day, free of charge, in accordance with such scheme, including cost sharing, as may be prescribed by the Central Government;

(1B) All homeless persons shall be entitled to affordable meals at community kitchens, in accordance with such scheme including cost sharing, as may prescribed by the Central Government" (78)

Page 3, *omit* lines 30 to 32." (79)"

MADAM SPEAKER: I shall now put Amendment Nos. 78 and 79 to Clause 3 moved by Shri Sanjay Dhotre to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Prof. Saugata Roy, are you moving your Amendment No. 85 and 86 to Clause 3?

PROF. SAUGATA ROY (DUM DUM): Madam, I beg to move:

"Page 3, line 20,-

for "five kilograms of foodgrains"
substitute "seven kilograms of foodgrains, two kilogram of pulses and one kilogram of cooking oil" (85)

Page 3, lines 31 and 32, -
for "seventy-five per cent, of the rural population and up to fifty per cent, of the urban population"
substitute "upto ninety per cent, of the rural population and seventy-five per cent, of the urban population". (86)"

MADAM SPEAKER: I shall now put Amendment Nos. 85 and 86 to Clause 3 moved by Prof. Saugata Roy to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shri B. Mahtab, are you moving your Amendment No. 88 and 89 to Clause 3?

SHRI BHARTRUHARI MAHTAB : Madam, I beg to move:

"Page 3, *after* line 29, insert –

(1A) All destitute persons shall be entitled to at least two meals every day, free of charge, in accordance with such scheme, including cost sharing, as may be prescribed by the Central Government;

(1B) All homeless persons shall be entitled to affordable meals at community kitchens, in accordance with such scheme, including cost sharing, as may be prescribed by the Central Government;

(1C) For households which consist of senior citizens as defined under the Maintenance of Parents and Senior Citizens Act, 2007 the minimum entitlement shall be twenty kilograms of food grains per household;

(1D) For individuals covered under the Annapurna Yojana or in any hostel or other institutions providing residential facilities to students belonging to the Scheduled Castes and Scheduled Tribes, the entitlement shall not be les than fifteen kilograms of foodgrains per person;

(1E) The State Government shall, if it is of the opinion that an emergency or disaster situation exists, provide to affected households, two meals, free of charge, for a period up to three months from the date of disaster in accordance with such scheme including cost sharing as may be prescribed by the Central Government". (88)

Page 3, lines 31 and 32, -

for "up to seventy-five per cent of the rural population and up to fifty per cent of the urban population"
substitute "to all priority households". (89)"

MADAM SPEAKER: I shall now put Amendment Nos. 88 and 89 to Clause 3 moved by Shri B. Mahtab to the vote of the House.

SHRI BHARTRUHARI MAHTAB : Madam, I want Division.

MADAM SPEAKER: The Lobbies are already cleared.

The question is:

"Page 3, *after* line 29, insert –

(1A) All destitute persons shall be entitled to at least two meals every day, free of charge, in accordance with such scheme, including cost sharing, as may be prescribed by the Central Government;

(1B) All homeless persons shall be entitled to affordable meals at community kitchens, in accordance with such scheme, including cost sharing, as may be prescribed by the Central Government;

(1C) For households which consist of senior citizens as defined under the Maintenance of Parents and Senior Citizens

Act, 2007 the minimum entitlement shall be twenty kilograms of food grains per household;

(1D) For individuals covered under the Annapurna Yojana or in any hostel or other institutions providing residential facilities to students belonging to the Scheduled Castes and Scheduled Tribes, the entitlement shall not be les than fifteen kilograms of foodgrains per person;

(1E) The State Government shall, if it is of the opinion that an emergency or disaster situation exists, provide to affected households, two meals, free of charge, for a period up to three months from the date of disaster in accordance with such scheme including cost sharing as may be prescribed by the Central Government". (88)

Page 3, lines 31 and 32, -

for "up to seventy-five per cent of the rural population and up to fifty per cent of the urban population"
substitute "to all priority households". (89)"

The Lok Sabha divided:

DIVISION NO.4 **AYES** **20.43 hrs.**

*Acharia, Shri Basu Deb

Aditya Nath, Yogi

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Ajnala, Dr. Rattan Singh

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Argal, Shri Ashok

Badal, Shrimati Harsimrat Kaur

Bais, Shri Ramesh

Bandyopadhyay, Shri Sudip

*Banerjee, Shri Kalyan

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

---

* Voted through slip.

Choudhary, Shri Nikhil Kumar

Das, Shri Khagen

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Deshmukh, Shri K.D.

Devi, Shrimati Rama

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Varun

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gohain, Shri Rajen

Gouda, Shri Shivarama

Haque, Sk. Saidul

Hegde, Shri Anant Kumar

Hussain, Shri Syed Shahnawaz

Jadhao, Shri Prataprao Ganpatrao

Jaiswal, Dr. Sanjay

Jaiswal, Shri Gorakh Prasad

Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jawale, Shri Haribhau

Jena, Shri Mohan

Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar

Joshi, Shri Pralhad

Kachhadia, Shri Narenbhai

Karunakaran, Shri P.

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kateel, Shri Nalin Kumar

Khaire, Shri Chandrakant

Kumar, Shri P.

Kumar, Shri Virendra

Laguri, Shri Yashbant

Lal, Shri Pakauri

Lingam, Shri P.

Mahajan, Shrimati Sumitra

*Mahtab, Shri Bhartruhari

Malik, Shri Sakti Mohan

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Narayanrao, Shri Sonawane Pratap

Natarajan, Shri P.R.

Pakkirappa, Shri S.

---

* Voted through slip.

Pandey, Kumari Saroj

Pandey, Shri Rakesh

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shri Bal Kumar

Patel, Shri Lalubhai Babubhai

Patel, Shri Nathubhai Gomanbhai

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Potai, Shri Sohan

Premdas, Shri

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramshankar, Prof.

Rana, Shri Rajendrasinh

Rao, Shri Nama Nageswara

*Rathod, Shri Ramesh

Rathwa, Shri Ramsinh

Ray, Shri Bishnu Pada

Riyan, Shri Baju Ban

*Roy, Prof. Saugata

Roy, Shri Mahendra Kumar

---

* Voted through slip.

Saha, Dr. Anup Kumar

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Saroj, Shrimati Sushila

Satpathy, Shri Tathagata

Semmalai, Shri S.

Shah, Shrimati Mala Rajya Laxmi

Shantha, Shrimati J.

Shekar, Shri Neeraj

Shetti, Shri Raju

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Dhananjay

Singh, Shri Ganesh

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

Singh, Shri Rakesh

*Singh, Shri Rewati Raman

Singh, Shri Uday

Singh Deo, Shri Kalikesh Narayan

Sinha, Shri Shatrughan

Sivasami, Shri C.

Solanki, Shri Makansingh

Sugumar, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

---

* Voted through slip.

Tandon, Shri Lalji

Tarai, Shri Bibhu Prasad

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Venugopal, Dr. P.

Verma, Shrimati Usha

*Vijaya Shanthi, Shrimati M.

Vishwanath Katti, Shri Ramesh

Wakchaure, Shri Bhausaheb Rajaram

Wankhede, Shri Subhash Bapurao

Yadav, Shri Hukmadeo Narayan

* Voted through slip.

NOES

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ajmal, Shri Badruddin

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babar, Shri Gajanan D.

*Babbar, Shri Raj

*Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Bajwa, Shri Pratap Singh

Baliram, Dr.

Balmiki, Shri Kamlesh

Banerjee, Shri Prasun

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

Basheer, Shri Mohammed E.T.

Bavalia, Shri Kunvarjibhai Mohanbhai

Bhadana, Shri Avtar Singh

Bhagora, Shri Tara Chand

* Voted through slip.

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biswal, Shri Hemanand

Bwiswmuthiary, Shri Sansuma Khunggur

Chacko, Shri P.C.

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Sanjay Singh

Chauhan, Shrimati Rajkumari

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

*Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

#Das, Shri Ram Sundar

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

---

* Voted through slip.

Corrected through slip for Noes.

Deora, Shri Milind

Devi, Shrimati Ashwamedh

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

Dudhgaonkar, Shri Ganeshrao Nagorao

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gavit, Shri Manikrao Hodlya

*Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Hassan, Dr. Monazir

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

*Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

Jain, Shri Pradeep

---

* Voted through slip.

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

*Jayaprada, Shrimati

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamat, Shri Gurudas

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

*Khandela, Shri Mahadeo Singh

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

*Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Ajay

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumari, Shrimati Chandresh

Kurup, Shri N. Peethambara

Lakshmi, Shrimati Panabaka

Lalu Prasad, Shri

---

* Voted through slip.

Maharaj, Shri Satpal

*Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Nagar, Shri Surendra Singh

Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanasamy, Shri V.

Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

---

* Voted through slip.

Nishad, Capt. Jai Narain Prasad

*Noor, Shrimati Mausam

Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Somabhai Gandalal Koli

Patil, Dr. Padmasinha Bajirao

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

Punia, Shri P.L.

Purandeswari, Shrimati D.

Rahman, Shri Abdul

Rai, Shri Prem Das

Raja, Shri A.

Rajbhar, Shri Ramashankar

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

* Voted through slip.

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramkishun, Shri

Rana, Shri Jagdish Singh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Shri Arjun

Ruala, Shri C.L.

Sahay, Shri Subodh Kant

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Shanavas, Shri M.I.

Sharma, Dr. Arvind Kumar

Shariq, Shri S.D.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

*Singh, Chaudhary Lal

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Ijyaraj

Singh, Shri Jagdanand

Singh, Shri Jitendra

Singh, Shri Mahabali

Singh, Shri N. Dharam

Singh, Shri Prabhu Nath

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

Singh, Shri Yashvir

*Singh, Shrimati Meena

Singh, Shrimati Pratibha

*Singh, Shrimati Rajesh Nandini

---

* Voted through slip.

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

Tamta, Shri Pradeep

Tandon, Shrimati Annu

Tanwar, Shri Ashok

*Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thakor, Shri Jagdish

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari , Shri Bhisma Shankar alias Kushal

Toppo, Shri Joseph

Trivedi, Shri Dinesh

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Shri K.C.

*Verma, Shri Sajjan

Verma, Shri Beni Prasad

---

* Voted through slip.

Vishwanath, Shri Adagooru H.

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Anjankumar M.

Yaskhi, Shri Madhu Goud

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 144

Noes: 241

Abstain: 001

The motion was negatived.

MADAM SPEAKER: Shri Gurudas Dasgupta, are you moving your Amendment No. 104 to Clause 3?

SHRI GURUDAS DASGUPTA : No, Madam I am not moving my Amendment.

MADAM SPEAKER: Shri Prabodh Panda, are you moving your Amendment No. 104 to Clause 3?

SHRI PRABODH PANDA : No, Madam, I am not moving my Amendment.

MADAM SPEAKER: Shri Gurudas Dasgupta, are you moving your Amendment No. 105 to Clause 3?

SHRI GURUDAS DASGUPTA : No, Madam, I am not moving my Amendment.

MADAM SPEAKER: Shri Prabodh Panda, are you moving your Amendment No. 105 to Clause 3?

---

* **Ayes: 144** (-) Shri Ram Sundar Das **(+)** S/Shri Basu Deb Acharia, Kalyan Banerjee, Bhartruhari Mahtab, Ramesh Rathod, Prof. Saugat Roy, Shri Rewati Raman Singh and Shrimati M. Vijaya Shanthi = **150**
Noes: 241 (+) Shri Raj Babbar, Shrimati Sarika Devendra Singh Baghel, Shrimati Shruti Choudhry, S/Shri Ram Sundar Das, Paban Singh Ghatowar, Baliram Jadhav, Shrimati Jayaprada, Shri Mahadeo Singh Khandela, Dr. Nirmal Khatri, Shri Pradeep Majhi, Shrimati Mausam Noor, Shri Jitin Prasada, Chaudhary Lal Singh, Shrimati Meena Singh, Shrimati Rajesh Nandini Singh, Dr. Prabha Kishor Taviad and Shri Sajjan Verma =**258**
Abstain: 001 (-) Mahadeo Singh Khandela **= 000**

SHRI PRABODH PANDA : No, Madam, I am not moving my Amendment.

MADAM SPEAKER: Shri Shailendra Kumar, are you moving your Amendment Nos. 134, 135 and 136 to Clause 3?

SHRI SHAILENDRA KUMAR (KAUSHAMBI): No, Madam, I am not moving my Amendments.

MADAM SPEAKER: Shri Harin Pathak, are you moving your Amendment Nos. 147 and 148 to Clause 3?

SHRI HARIN PATHAK : No, Madam, I am not moving my Amendments.

MADAM SPEAKER: Shri M.B. Rajesh, are you moving your Amendment Nos. 147 and 148 to Clause 3?

SHRI M.B. RAJESH (PALAKKAD): No, Madam, I am not moving my Amendments.

MADAM SPEAKER: Shrimati Sushma Swaraj, are you moving your Amendment Nos. 168 and 169 to Clause 3?

SHRIMATI SUSHMA SWARAJ (VIDISHA): Madam, I beg to move:

> "Page 3, lines 31-32, -
>
> *for* "seventy-five per cent, of the rural population and up to fifty per cent, of the urban population"
>
> *substitute* "to all priority households". (168)

Page 3, *after* line 35, *insert* –

"(4) Notwithstanding anything contained in this section or sections 9 and 10, while computing the list of 'priority households' no eligible person belonging to Scheduled Castes and the Scheduled Tribes shall be left out". (169)

MADAM SPEAKER: I shall now put Amendment Nos. 168 and 169 to Clause 3 moved by Shrimati Sushma Swaraj to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shrimati Harsimrat Kaur Badal, are you moving your Amendment No. 176 to Clause 3?

SHRIMATI HARSIMRAT KAUR BADAL (BHATINDA): I beg to move:

Page 3, line 20,—

after "foodgrains per person per month"

insert "and one kilogram of pulses per person per month". (176)

MADAM SPEAKER: I shall now put Amendment No.176 to Clause 3 moved by Shrimati Harsimrat Kaur Badal to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Dr. Murli Manohar Joshi, are you moving your Amendment Nos 183 and 184 to Clause 3?

DR. MURLI MANOHAR JOSHI (VARANASI): I beg to move:

Page 3, *for* lines 19 to 22,—

substitute "**3.** (1) Every person, subject to sub-section (2), shall be entitled to ten kilograms of foodgrains, two and a half kilograms of pulses and nine hundred grams of cooking oil per person per month.". (183)

Page 3, *for* lines 30 to 32,—

for "upto seventy-five per cent. of the rural population and upto fifty per cent. of the urban population" (184)

MADAM SPEAKER: I shall now put Amendment Nos. 183 and 184 moved by Dr. Murli Manohar Joshi to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shri S. Semmalai, are you moving your Amendment No. 194 to Clause 3?

SHRI S. SEMMALAI : I beg to move:

Page 3, line 31, *insert*— 3

for "up to seventy-five percent of the"
substitute "to the entire". (194)

MADAM SPEAKER: I shall now put Amendment No. 194 moved by Shri S. Semmalai to the vote of the House.

SHRI S. SEMMALAI : I want Division.

MADAM SPEAKER: Now, the Lobbies have already been cleared.

The question is:

"Page 3, line 31, *insert*— 3

For "up to seventy-five percent of the"
substitute "to the entire". (194)"

The Lok Sabha divided:

DIVISION NO.5 **AYES** **20.47 hrs.**

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

*Ajnala, Dr. Rattan Singh

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Argal, Shri Ashok

Azad, Shri Kirti

Badal, Shrimati Harsimrat Kaur

Bais, Shri Ramesh

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Nikhil Kumar

Das, Shri Khagen

* Voted through slip.

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Deshmukh, Shri K.D.

Devi, Shrimati Rama

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Varun

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gohain, Shri Rajen

Gouda, Shri Shivarama

Haque, Sk. Saidul

Hegde, Shri Anant Kumar

Hussain, Shri Syed Shahnawaz

Jadhao, Shri Prataprao Ganpatrao

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jawale, Shri Haribhau

Jena, Shri Mohan

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

Joshi, Shri Pralhad

Kachhadia, Shri Narenbhai

Karunakaran, Shri P.

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kateel, Shri Nalin Kumar

Khaire, Shri Chandrakant

Kumar, Shri P.

Kumar, Shri Virendra

Laguri, Shri Yashbant

Lal, Shri Pakauri

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Narayanrao, Shri Sonawane Pratap

Natarajan, Shri P.R.

Pakkirappa, Shri S.

Panda, Shri Prabodh

Pandey, Kumari Saroj

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shri Lalubhai Babubhai

Patel, Shri Nathubhai Gomanbhai

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

*Patil, Shri A.T. Nana

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Potai, Shri Sohan

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramshankar, Prof.

Rana, Shri Rajendrasinh

Rao, Shri Nama Nageswara

Rathod, Shri Ramesh

Rathwa, Shri Ramsinh

Ray, Shri Bishnu Pada

Riyan, Shri Baju Ban

Roy, Shri Mahendra Kumar

Saha, Dr. Anup Kumar

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Satpathy, Shri Tathagata

---

* Voted through slip.

Semmalai, Shri S.

Shah, Shrimati Mala Rajya Laxmi

Shantha, Shrimati J.

Shetti, Shri Raju

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Ganesh

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

*Singh, Shri Radha Mohan

Singh, Shri Rakesh

Singh, Shri Uday

Singh Deo, Shri Kalikesh Narayan

Sinha, Shri Shatrughan

Sivasami, Shri C.

Solanki, Shri Makansingh

Sugumar, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

Tarai, Shri Bibhu Prasad

Thakur, Shri Anurag Singh

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Venugopal, Dr. P.

Vijaya Shanthi, Shrimati M.

Vishwanath Katti, Shri Ramesh

---

* Voted through slip.

Wakchaure, Shri Bhausaheb Rajaram

Wankhede, Shri Subhash Bapurao

Yadav, Shri Hukmadeo Narayan

NOES

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

*Ahamed, Shri E.

Ajmal, Shri Badruddin

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babar, Shri Gajanan D.

Babbar, Shri Raj

*Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Baitha, Shri Kameshwar

Bajwa, Shri Pratap Singh

Baliram, Dr.

Balmiki, Shri Kamlesh

Bandyopadhyay, Shri Sudip

Banerjee, Shri Kalyan

Banerjee, Shri Prasun

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

Basheer, Shri Mohammed E.T.

---

* Voted through slip.

Bavalia, Shri Kunvarjibhai Mohanbhai

Bhadana, Shri Avtar Singh

Bhagora, Shri Tara Chand

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biswal, Shri Hemanand

Bwiswmuthiary, Shri Sansuma Khunggur

Chacko, Shri P.C.

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Sanjay Singh

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

*Choudhary, Shri Bhudeo

Choudhary, Shri Harish

*Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Ram Sundar

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

---

* Voted through slip.

Deora, Shri Milind

Devi, Shrimati Ashwamedh

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

Dudhgaonkar, Shri Ganeshrao Nagorao

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Hassan, Dr. Monazir

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jain, Shri Pradeep

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamal Nath, Shri

Kamat, Shri Gurudas

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Ajay

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumari, Shrimati Chandresh

Lakshmi, Shrimati Panabaka

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

*Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Nagar, Shri Surendra Singh

Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanasamy, Shri V.

Naskar, Shri Gobinda Chandra

*Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Nishad, Capt. Jai Narain Prasad

---

* Voted through slip.

*Noor, Shrimati Mausam

Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

Pandey, Shri Rakesh

Patel, Shri Bal Kumar

Patel, Shri Deoraj Singh

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri R.K. Singh

Patel, Shri Somabhai Gandalal Koli

Patil, Dr. Padmasinha Bajirao

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

Premdas, Shri

Punia, Shri P.L.

Purandeswari, Shrimati D.

Raghavan, Shri M.K.

---

* Voted through slip.

Rahman, Shri Abdul

Rai, Shri Prem Das

Raja, Shri A.

Rajbhar, Shri Ramashankar

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Rana, Shri Jagdish Singh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

Ray, Shri Rudramadhab

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Prof. Saugata

Roy, Shri Arjun

Ruala, Shri C.L.

Sachan, Shri Rakesh

Sahay, Shri Subodh Kant

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Shanavas, Shri M.I.

Sharma, Dr. Arvind Kumar

Shariq, Shri S.D.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhar, Shri Neeraj

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Dhananjay

Singh, Shri Ijyaraj

Singh, Shri Jagdanand

Singh, Shri Jitendra

Singh, Shri Mahabali

Singh, Shri N. Dharam

Singh, Shri Prabhu Nath

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Rewati Raman

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

Singh, Shri Yashvir

Singh, Shrimati Meena

Singh, Shrimati Pratibha

*Singh, Shrimati Rajesh Nandini

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

Tamta, Shri Pradeep

*Tandon, Shrimati Annu

Tanwar, Shri Ashok

*Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thakor, Shri Jagdish

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

---

* Voted through slip.

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Toppo, Shri Joseph

Trivedi, Shri Dinesh

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Vishwanath, Shri Adagooru H.

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yadav, Shri Sharad

ABSTAIN

Jaiswal, Shri Gorakh Prasad

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 138

Noes: 266

Abstain: 001

The motion was negatived.

* **Ayes: 138** (+) Dr. Ratan Singh Ajnala, S/Shri A.T. Nana Patil, Radha Mohan Singh = **141**
Noes: 266 (+) Shri E. Ahamed, Shrimati Sarika Devendra Singh Baghel, Shri Bhudeo Choudhary, Shrimati Shruti Choudhry, Dr. Jyoti Mirdha, Kumari Meenakshi Natrajan, Shrimati Mausam Noor, Shri Jitin Prasada, Shrimati Rajesh Nandini Singh, Shrimati Annu Tandon and Dr. Prabha Kishor Taviad = **277**

MADAM SPEAKER: Shri Rudramadhab Ray, are you moving your Amendment No. 257 to Clause 3?

SHRI RUDRAMADHAB RAY : I beg to move:

Page 3, *for* lines 19 to 22,—

> *substitute* "3(1) Every family shall be entitled to receive thirty five kilograms of foodgrains per month, one and a half kilograms of pulses per person per month, 500 grams of edible oil per person per month, at subsidized prices specified in Schedule I.". (257)

MADAM SPEAKER: I shall now put Amendment No.257 moved by Shri Rudramadhab Ray to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Kumari Saroj Pandey, are you moving your Amendment Nos. 259 and 260 to Clause 3?

KUMARI SAROJ PANDEY (DURG): I am not moving my amendment.

MADAM SPEAKER: The question is:

> "That Clause 3, as amended, do stand part of the Bill."

The motion was adopted.

Clause 3, as amended, was added to the Bill.

… (*Interruptions*)

SHRI BHARTRUHARI MAHTAB : Madam, I have not moved my Amendment No. 274 to Clause 3.

MADAM SPEAKER: Amendment No. 274 was identical to Amendment No. 169. Amendment No. 169 has already been negatived.

Clause 4 Nutritional support to pregnant women and lactating mothers

MADAM SPEAKER: Shri A. Sampath, are you moving your Amendments Nos. 17 and 18 to Clause 4?

SHRI A. SAMPATH : I beg to move:

Page 3, line 36,—

omit "Subject to such schemes as may be framed by the Central Government,". (17)

Page 3, line 41,—

after "six thousand"
insert "to be provided by Central Government". (18)

MADAM SPEAKER: I shall now put Amendment Nos. 17 and 18 to Clause 4 moved by Shri A. Sampath to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shri Sanjay Dhotre, are you moving your Amendment No. 80 to Clause 4?

SHRI SANJAY DHOTRE (AKOLA): I beg to move:

Page 3, line 42,—

after "Central Government"

insert "in consultation with the concerned State Government, but not later than one year after the child birth". (80)

MADAM SPEAKER: I shall now put Amendment No. 80 to Clause 4 moved by Shri Sanjay Dhotre to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shri Bhartruhari Mahtab, are you moving your Amendment No.90?

SHRI BHARTRUHARI MAHTAB : I beg to move:

Page 3, line 42,—

after "Central Government"

insert "in consultation with the concerned State Government, but not later than six months after the child birth". (90)

MADAM SPEAKER: I shall now put Amendment No.90 to Clause 4 moved by Shri Bhartruhari Mahtab to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shri Gurudas Dasgupta, do you press your Amendment No. 106 to Clause 4?

SHRI GURUDAS DASGUPTA : Madam, I am not pressing it.

MADAM SPEAKER: Shri Prabodh Panda, do you press your Amendment No.106 to Clause 4?

SHRI PRABODH PANDA : I beg to move:

Page 3, line 36, *omit* "Subject to such schemes as may be framed by the Central Government". (106)

MADAM SPEAKER: I shall now put Amendment No.106 to Clause 4 moved by Shri Prabodh Panda to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shri Gurudas Dasgupta, do you press your Amendment No. 107 to Clause 4?

SHRI GURUDAS DASGUPTA : I am not pressing.

MADAM SPEAKER: Shri Prabodh Panda, are you moving your Amendment No.107 to Clause 4?

SHRI PRABODH PANDA : Not moving.

MADAM SPEAKER: Shri Harin Pathak, are you moving your Amendment No.107 to Clause 4?

SHRI HARIN PATHAK : I beg to move:

Page 3, *for* lines 41 and 42,—

subsitute "(b) universal and unconditional maternity benefit, which shall be linked to minimum wages or at least rupees one thousand per month revised annually on an appropriate price index, in monthly installments for a period of nine months, commencing from three months before the date of delivery and continuing for six months after that date;

(c) support for practicing exclusive breastfeeding for six months through assistance at birth, skilled breastfeeding counseling and related assistance consistent with the provisions of the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act, 1992;

(d) counselling on optimal Infant and Young Child Feeding to promote appropriate complementary feeding:". (140)

MADAM SPEAKER: I shall now put Amendment No.149 to Clause 4 moved by Shri Harin Pathak to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shrimati Sushma Swaraj, are you moving your Amendment No.170 to Clause 4?

SHRIMATI SUSHMA SWARAJ : I beg to move:

Page 3, *omit* lines 43 to 46. (170)

मैडम, मैं इस बिल की धारा 4 पर अपना संशोधन संख्या 170 प्रस्तुत करती हूँ। मैं सदन को बताना चाहूंगी कि यह संशोधन क्या है। इस धारा में उन गर्भवती स्त्रियों और उन दूध पिलाने वाली माताओं को अलग रखा गया है और यह कहा गया है कि अगर किसी अन्य योजना के तहत उन्हें लाभ मिल रहा है तो इस खाद्य सुरक्षा बिल का लाभ उन्हें नहीं मिलेगा।

अध्यक्ष महोदया, यह एक संकीर्ण सोच है। आखिर इस खाद्य सुरक्षा के नीचे हम क्या दे रहे हैं? 5 किलो गेहूँ या चावल प्रति माह। गर्भवती महिला को तो वैसे भी खाना ज्यादा चाहिए। क्योंकि उसके गर्भ में जो बच्चा पल रहा है, उसे भी खुराक चाहिए। जो महिला बच्चे को दूध पिला रही है, उसको भी थोड़ा ज्यादा खाना चाहिए। अगर हम 5 किलो अनाज, 5 किलो गेहूँ या 5 किलो चावल उसको महीने में दे देंगे तो सरकार पर कौन सा अतिरिक्त भार आ जाएगा? मैडम, इस पर अमली-जामा पहनाना और ज्यादा अव्यवहारिक है। संभव ही नहीं है। महिलाओं के नाम तो राशन कार्ड में होंगे। राशन कार्ड, डिपो होल्डर के पास जा कर आप ले कर आएंगे। कौन सा डिपो होल्डर कहेगा कि यह महिला तो गर्भवती है, इसका 5 किलो खाना तो मैं इस बार नहीं देता। यह महिला तो अपने बच्चे को दूध पिला रही, इसको तो मैं नहीं देता, क्योंकि यह एंटाइटल्ड नहीं है। इसलिए मैं यह कहना चाहती हूँ कि धारा-4 की यह जो प्रोवाइज़ो है, जो यह कहती है कि अगर इन गर्भवती महिलाओं को या दूध पिलाने वाली माताओं को अन्य किसी योजना का लाभ मिल रहा है तो इसके नीचे अनाज नहीं मिलेगा, यह धारा अव्यवहारिक भी है और अवांछनीय भी है। इंप्रैक्टिकल भी है और अंडिज़ाइरेबल भी है। मैं प्रधान मंत्री जी से कहना चाहूंगी कि इस बिल का सूत्रपात एक महिला ने किया है। यह बिल एक महिला की अध्यक्षता में पारित हो रहा है। इसलिए मैं पूरे सदन से कहना चाहूंगी कि यह एक ऐसी प्रोवाइज़ो है, जिस प्रोवाइज़ो पर कभी अमली-जामा पहनाया नहीं जा सकेगा। उन गर्भवती स्त्रियों को और उन दूध पिलाने वाली माताओं को 5 किलो अनाज प्रति माह से क्यों वंचित रख रहे हो? इसलिए इस धारा का लोप कर दो। यह मेरा संशोधन है।

अध्यक्ष महोदया, आप मंत्री जी से कहें कि इस बात को मान लें। 5 किलो गेहूँ या 5 किलो चावल गर्भवती महिला को मिल जाएगा। मान लीजिए।

अध्यक्ष महोदया : मंत्री जी जवाब दे रहे हैं।

PROF. K.V. THOMAS: Madam, these are all ongoing schemes under ICDS. Hon. Joshiji knows how the schemes run. These are all ongoing schemes which come under the Bill as a right. That is the only difference. So, the amendment moved by the hon. Leader of Opposition cannot be accepted.

MADAM SPEAKER: I shall now put Amendment No.170 to Clause 4 moved by Shrimati Sushma Swaraj to the vote of the House.

The amendment was put and negatived.

SHRIMATI SUSHMA SWARAJ : Madam, we want Division.

MADAM SPEAKER: Now Division.

Hon. Members, due to technical reason, we will have it again.

… (*Interruptions*)

MADAM SPEAKER: Now, Division.

The Lok Sabha divided:

DIVISION NO.6 **AYES** **20.56 hrs.**

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Ajnala, Dr. Rattan Singh

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Argal, Shri Ashok

Azad, Shri Kirti

Babar, Shri Gajanan D.

Badal, Shrimati Harsimrat Kaur

Bais, Shri Ramesh

Basavaraj, Shri G. S.

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Nikhil Kumar

Das, Shri Khagen

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Deshmukh, Shri K.D.

Devi, Shrimati Rama

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Varun

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gohain, Shri Rajen

Gouda, Shri Shivarama

Haque, Sk. Saidul

Hegde, Shri Anant Kumar

Hussain, Shri Syed Shahnawaz

Jadhao, Shri Prataprao Ganpatrao

Jaiswal, Dr. Sanjay

Jaiswal, Shri Gorakh Prasad

Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jawale, Shri Haribhau

Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

Joshi, Shri Pralhad

Kachhadia, Shri Narenbhai

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kateel, Shri Nalin Kumar

Khaire, Shri Chandrakant

Kumar, Shri Ajay

Kumar, Shri P.

Kumar, Shri Virendra

Laguri, Shri Yashbant

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Narayanrao, Shri Sonawane Pratap

Natarajan, Shri P.R.

Pakkirappa, Shri S.

Panda, Shri Prabodh

Pandey, Kumari Saroj

Pandey, Shri Gorakhnath

Pandey, Shri Rakesh

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shri Lalubhai Babubhai

Patel, Shri Nathubhai Gomanbhai

Patel, Shri R.K. Singh

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

*Patil, Shri A.T. Nana

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Potai, Shri Sohan

Premdas, Shri

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramshankar, Prof.

Rana, Shri Rajendrasinh

Rao, Shri Nama Nageswara

*Rathod, Shri Ramesh

Rathwa, Shri Ramsinh

Ray, Shri Bishnu Pada

---

* Voted through slip.

Riyan, Shri Baju Ban

Roy, Shri Mahendra Kumar

Saha, Dr. Anup Kumar

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Saroj, Shrimati Sushila

Semmalai, Shri S.

Shah, Shrimati Mala Rajya Laxmi

Shantha, Shrimati J.

Shetti, Shri Raju

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Dhananjay

Singh, Shri Ganesh

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

*Singh, Shri Radha Mohan

Singh, Shri Rakesh

Singh, Shri Uday

Singh Deo, Shri Kalikesh Narayan

Sinha, Shri Shatrughan

Sivasami, Shri C.

Solanki, Shri Makansingh

Sugumar, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Tandon, Shri Lalji

---

* Voted through slip.

Tarai, Shri Bibhu Prasad

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Venugopal, Dr. P.

Verma, Shrimati Usha

Vijaya Shanthi, Shrimati M.

Vishwanath Katti, Shri Ramesh

Wankhede, Shri Subhash Bapurao

Yadav, Shri Hukmadeo Narayan

NOES

*Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ajmal, Shri Badruddin

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babbar, Shri Raj

*Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Bajwa, Shri Pratap Singh

Baliram, Dr.

Balmiki, Shri Kamlesh

Bandyopadhyay, Shri Sudip

Banerjee, Shri Kalyan

Banerjee, Shri Prasun

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

Basheer, Shri Mohammed E.T.

Bavalia, Shri Kunvarjibhai Mohanbhai

* Voted through slip.

Bhadana, Shri Avtar Singh

Bhagora, Shri Tara Chand

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biswal, Shri Hemanand

Bwiswmuthiary, Shri Sansuma Khunggur

Chacko, Shri P.C.

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Sanjay Singh

Chauhan, Shrimati Rajkumari

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

*Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Ram Sundar

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

---

* Voted through slip.

Deora, Shri Milind

Devi, Shrimati Ashwamedh

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Hassan, Dr. Monazir

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jain, Shri Pradeep

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jena, Shri Mohan

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamal Nath, Shri

Kamat, Shri Gurudas

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumari, Shrimati Chandresh

Lakshmi, Shrimati Panabaka

Lal, Shri Pakauri

Lalu Prasad, Shri

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

*Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Nagar, Shri Surendra Singh

*Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanasamy, Shri V.

Naskar, Shri Gobinda Chandra

*Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Nishad, Capt. Jai Narain Prasad

---

* Voted through slip.

*Noor, Shrimati Mausam

Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Patel, Shri Bal Kumar

Patel, Shri Deoraj Singh

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri Somabhai Gandalal Koli

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

Punia, Shri P.L.

Purandeswari, Shrimati D.

Rahman, Shri Abdul

Rai, Shri Prem Das

Raja, Shri A.

Rajbhar, Shri Ramashankar

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

* Voted through slip.

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Rana, Shri Jagdish Singh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

Ray, Shri Rudramadhab

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Prof. Saugata

Roy, Shri Arjun

Ruala, Shri C.L.

Sachan, Shri Rakesh

Sahay, Shri Subodh Kant

Sanjoy, Shri Takam

*Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Satpathy, Shri Tathagata

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Shanavas, Shri M.I.

Sharma, Dr. Arvind Kumar

---

* Voted through slip.

Shariq, Shri S.D.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhar, Shri Neeraj

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Ijyaraj

Singh, Shri Jagdanand

Singh, Shri Jitendra

Singh, Shri Mahabali

Singh, Shri N. Dharam

Singh, Shri Prabhu Nath

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Rewati Raman

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

Singh, Shri Yashvir

Singh, Shrimati Meena

Singh, Shrimati Pratibha

*Singh, Shrimati Rajesh Nandini

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

Tamta, Shri Pradeep

*Tandon, Shrimati Annu

Tanwar, Shri Ashok

*Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thakor, Shri Jagdish

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari , Shri Bhisma Shankar alias Kushal

Trivedi, Shri Dinesh

Vardhan, Shri Harsh

---

* Voted through slip.

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Vishwanath, Shri Adagooru H.

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Anjankumar M.

*Yadav, Shri Om Prakash

Yadav, Shri Sharad

Yaskhi, Shri Madhu Goud

ABSTAIN

Swaraj, Shrimati Sushma

* Voted through slip.

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 147

Noes: 255

Abstain: 001

The amendment was put and negatived.

MADAM SPEAKER: Dr. Joshi, are you moving your Amendment No. 185 to Clause 4?

डॉ. मुरली मनोहर जोशी : महोदया, मैं यह प्रस्ताव करता हूं :

पृ-ठ 4, पंक्ति 7--

"केन्द्रीय सरकार द्वारा" **के पश्चात्** "राज्य सरकारों से परामर्श करके" **अंतःस्थापित** किया जाए। (185)

MADAM SPEAKER: I shall put Amendment No. 185 to Clause 4 moved by Dr. Murli Manohar Joshi to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: The question is:

"That clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

---

* **Ayes: 147** (+) S/Shri A.T. Nana Patil, Ramesh Rathod and Radha Mohan Singh = **150**
Noes: 255 (+) Shri J.M. Aaron Rashid, Shrimati Sarika Devendra Singh Baghel, Shrimati Shruti Choudhry, Dr. Jyoti Mirdha, Shri Devendra Nagpal, Kumari Meenakshi Natrajan, Shrimati Mausam Noor, S/Shri Jitin Prasada, Francisco Cosme Sardinha, Shrimati Rajesh Nandini Singh, Shrimati Annu Tandon, Dr. Prabha Kishor Taviad and Shri Om Prakash Yadav = **268**

Clause 5 Nutritional support to children

MADAM SPEAKER: Shri Sampath, are you moving your Amendment Nos. 19 to 21 to Clause 5?

SHRI A. SAMPATH : I beg to move the Amendment Nos. 19 to 21 to Clause 5 because in the original Bill it has been stated that : "provided that for children below the age of six months exclusive breastfeeding shall be promoted." So, my request in this amendment is as follows :

Page 4, line 6,—

omit "exclusive". (19)

Page 4, line 7,—

after "promoted"
insert "and the Central Government shall ensure crèche and other facilities for working mothers to make this possible.". (20)

Page 4, line 14,—

after "water and sanitation"
insert "for which the Central Government shall provide assistance". (21)

MADAM SPEAKER: I shall put Amendment Nos. 19 to 21 moved by Shri A. Sampath to Clause 5, to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shri Sanjay Dhotre, are you moving your Amendment No. 81 to Clause 5?

SHRI SANJAY DHOTRE : Madam, I am not pressing for my Amendment.

MADAM SPEAKER: Okay, so you are not pressing for your Amendment.

Shri Bhartruhari Mahtab, are you moving your Amendment No. 91 to Clause 5?

SHRI BHARTRUHARI MAHTAB : I beg to move :

Page 4, *after* line 16, *insert*—

34 of 2006

"(3) Failure to maintain quality standards of hot cooked meals in accordance with the Food Safety and Standards Act, 2006 and rules made thereunder shall be an offence punishable with simple imprisonment up to three years and fine up to one lakh rupees or both.". (91)

MADAM SPEAKER: I shall put Amendment No. 91 to Clause 5 moved by Shri Bhartruhari Mahtab to the vote of the House.

… (*Interruptions*)

SHRI BHARTRUHARI MAHTAB : Madam, I ask for Division. … (*Interruptions*)

MADAM SPEAKER: The Lobbies are already cleared.

Now, Division.

The Lok Sabha divided:

DIVISION NO.7 **AYES** **21.00 hrs.**

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Ajnala, Dr. Rattan Singh

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Argal, Shri Ashok

Azad, Shri Kirti

Badal, Shrimati Harsimrat Kaur

Bais, Shri Ramesh

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Nikhil Kumar

Das, Shri Khagen

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Deshmukh, Shri K.D.

Devi, Shrimati Rama

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Varun

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gohain, Shri Rajen

Gouda, Shri Shivarama

*Haque, Sk. Saidul

Hegde, Shri Anant Kumar

Hussain, Shri Syed Shahnawaz

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jawale, Shri Haribhau

Jena, Shri Mohan

Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

---

* Voted through slip.

Joshi, Shri Pralhad

*Kachhadia, Shri Narenbhai

Karunakaran, Shri P.

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kateel, Shri Nalin Kumar

Khaire, Shri Chandrakant

Kumar, Shri P.

Kumar, Shri Virendra

Laguri, Shri Yashbant

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Narayanrao, Shri Sonawane Pratap

Natarajan, Shri P.R.

Pakkirappa, Shri S.

Panda, Shri Prabodh

---

* Voted through slip.

Pandey, Kumari Saroj

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shri Bal Kumar

Patel, Shri Lalubhai Babubhai

Patel, Shri Nathubhai Gomanbhai

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

*Patil, Shri A.T. Nana

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Potai, Shri Sohan

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajbhar, Shri Ramashankar

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramshankar, Prof.

Rana, Shri Rajendrasinh

Rao, Shri Nama Nageswara

Rathod, Shri Ramesh

Rathwa, Shri Ramsinh

Ray, Shri Bishnu Pada

Ray, Shri Rudramadhab

Riyan, Shri Baju Ban

Roy, Shri Mahendra Kumar

---

* Voted through slip.

Saha, Dr. Anup Kumar

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Satpathy, Shri Tathagata

Semmalai, Shri S.

Shah, Shrimati Mala Rajya Laxmi

Shantha, Shrimati J.

Shekhar, Shri Neeraj

Shetti, Shri Raju

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Dhananjay

Singh, Shri Ganesh

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

*Singh, Shri Radha Mohan

Singh, Shri Rakesh

Singh, Shri Uday

Singh Deo, Shri Kalikesh Narayan

Sinha, Shri Shatrughan

Sivasami, Shri C.

Solanki, Dr. Kirit Premjibhai

Solanki, Shri Makansingh

Sugumar, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

---

* Voted through slip.

Tandon, Shri Lalji

Tarai, Shri Bibhu Prasad

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Venugopal, Dr. P.

Verma, Shrimati Usha

Vijaya Shanthi, Shrimati M.

Vishwanath Katti, Shri Ramesh

Wakchaure, Shri Bhausaheb Rajaram

Wankhede, Shri Subhash Bapurao

NOES

*Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ajmal, Shri Badruddin

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babbar, Shri Raj

*Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Baitha, Shri Kameshwar

Bajwa, Shri Pratap Singh

Baliram, Dr.

Balmiki, Shri Kamlesh

Banerjee, Shri Prasun

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

Basheer, Shri Mohammed E.T.

Bavalia, Shri Kunvarjibhai Mohanbhai

Bhadana, Shri Avtar Singh

* Voted through slip.

Bhagora, Shri Tara Chand

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biswal, Shri Hemanand

Bwiswmuthiary, Shri Sansuma Khunggur

Chacko, Shri P.C.

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Sanjay Singh

Chauhan, Shrimati Rajkumari

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

*Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Ram Sundar

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

---

* Voted through slip.

Devi, Shrimati Ashwamedh

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Hassan, Dr. Monazir

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

Jain, Shri Pradeep

Jaiswal, Shri Gorakh Prasad

#Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamal Nath, Shri

Kamat, Shri Gurudas

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Ajay

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumari, Shrimati Chandresh

Lakshmi, Shrimati Panabaka

Lal, Shri Pakauri

Corrected through slip for Noes.

Lalu Prasad, Shri

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

*Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Nagar, Shri Surendra Singh

*Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanasamy, Shri V.

---

* Voted through slip.

Naskar, Shri Gobinda Chandra

*Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Nishad, Capt. Jai Narain Prasad

*Noor, Shrimati Mausam

Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

Pandey, Shri Rakesh

Patel, Shri Deoraj Singh

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri R.K. Singh

Patel, Shri Somabhai Gandalal Koli

Patil, Dr. Padmasinha Bajirao

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

---

* Voted through slip.

Punia, Shri P.L.

Purandeswari, Shrimati D.

Rahman, Shri Abdul

Rai, Shri Prem Das

Raja, Shri A.

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Rana, Shri Jagdish Singh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Shri Arjun

Ruala, Shri C.L.

Sahay, Shri Subodh Kant

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Shanavas, Shri M.I.

Sharma, Dr. Arvind Kumar

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ajit

*Singh, Shri Ijyaraj

Singh, Shri Jagdanand

Singh, Shri Jitendra

Singh, Shri Mahabali

Singh, Shri N. Dharam

Singh, Shri Prabhu Nath

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Rewati Raman

---

* Voted through slip.

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

Singh, Shri Yashvir

*Singh, Shrimati Meena

Singh, Shrimati Pratibha

*Singh, Shrimati Rajesh Nandini

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

Tamta, Shri Pradeep

*Tandon, Shrimati Annu

Tanwar, Shri Ashok

*Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thakor, Shri Jagdish

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

---

* Voted through slip.

Tiwari , Shri Bhisma Shankar alias Kushal

Toppo, Shri Joseph

Trivedi, Shri Dinesh

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Sajjan

*Verma, Shri Beni Prasad

Vishwanath, Shri Adagooru H.

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yadav, Shri Sharad

Yaskhi, Shri Madhu Goud

ABSTAIN

Shariq, Shri S.D.

* Voted through slip.

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 145
Noes: 254
Abstain: 002

The motion was negatived.

MADAM SPEAKER: Shri Gurudas Dasgupta, are you moving Amendment No. 108 to clause 5?

SHRI GURUDAS DASGUPTA : No, I am not moving the amendment.

MADAM SPEAKER: Shri Prabodh Panda, are you moving Amendment No. 108 to clause 5?

SHRI PRABODH PANDA : No, I am not moving the amendment.

MADAM SPEAKER: Shri Harin Pathank, are you moving the Amendment No. 108 to clause 5?

SHRI HARIN PATHAK : Madam, I beg to move:

Page 4, *after* line 16, *insert*—

"(3) All children below six years of age shall be entitled to basic nutrition and health services under the Integrated Child Development Services Scheme, which shall include child development services available under the scheme as on 1st April, 2013, namely, supplementary nutrition, immunization, health check-ups, referral services and growth monitoring.

(4) No private contractor shall be engaged for the production and processing of take-home rations or freshly cooked meals under any maternal or child feeding programme.

(5) Preference shall be given to gram panchayats, women's selfhelp groups and Mahila Mandals for the production and processing of take-home rations or freshly cooked meals under all maternal or child feeding programmes.". (108)

---

* **Ayes 145** (+) Sk. Saidul Haque, S/Shri Narenbhai Kachhadia, A.T. Nana Patil, Radha Mohan Singh = **149**

Noes 254 (+) Shri J.M. Aaron Rashid, Shrimati Sarika Devendra Singh Baghel, Shrimati Shruti Choudhry, Shri Shriprakash Jaiswal, Dr. Jyoti Mirdha, Shri Devendra Nagpal, Kumari Meenakshi Natrajan, Shrimati Mausam Noor, S/Shri Jitin Prasada, Ijyaraj Singh, Shrimati Meena Singh, Shrimati Rajesh Nandini Singh, Shrimati Annu Tandon, Dr. Prabha Kishor Taviad and Shri Beni Prasad Verma = **269**

Abstain: 002 (-) Shri Shriprakash Jaiswal = **001**

MADAM SPEAKER: I shall now put Amendment No. 108 moved by Shri Harin Pathak to clause 5 to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shri Harin Pathak, are you moving Amendment No. 150 to clause 5?

SHRI HARIN PATHAK : Madam, this amendment is about the 'definition'. I beg to move:

Page 4, *after* line 7, *insert*—

> "Provided further that any children below the age of 14 years, including those who are not enrolled in any school, may approach any feeding facility such as anganwadi centre, mid day meals at any school, destitute feeding centres etc., as defined, for a freshly cooked nutritious meal and no such institution shall deny such meal to such a child on any ground.".

(150)

MADAM SPEAKER: I shall now put Amendment No. 150 moved by Shri Harin Pathak to clause 5 to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: The question is:

"That clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6 Prevention and management of child malnutrition

MADAM SPEAKER: Shri Gurudas Dasgupta, are you moving Amendment No. 109 to clause 6?

SHRI GURUDAS DASGUPTA : I am not moving it.

MADAM SPEAKER: Shri Prabodh Panda, are you moving Amendment No. 109 to clause 6?

SHRI PRABODH PANDA : I am not moving it.

MADAM SPEAKER: Shri Harin Pathank, are you moving Amendment No. 109 to clause 6?

SHRI HARIN PATHAK : I beg to move:

Page 4, *for* lines 17 to 19, *substitute*—

"**6.**(1) On and from the date of commencement of this Act, the State Government shall identify children who suffer from all or any grades of malnutrition as well as those experiencing growth faltering or nutritional deterioration.

(2) Parents or guardians of every malnourished child shall be provided support through nutrition counseling for appropriate therapeutic foods, health check-ups and referral services, free of charge.

(3) All severely underweight, undernourished or sick malnourished children shall be entitled, free of charge, to such appropriate caloriedense foods, as may be specified by notification, and special care at a Nutrition Rehabilitation Centre or in the community in which they are normally resident, as appropriate in accordance with the scheme to be specified under this Act.". (109)

MADAM SPEAKER: I shall now put Amendment No. 109 moved by Shri Harin Pathak to clause 6 to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: The question is:

"That clause 6 stand part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

Clause 7 Implementation of schemes for realisation of entitlements

MADAM SPEAKER: Shri A. Sampath, are you moving your Amendment Nos. 22 and 23 to clause 7?

SHRI A. SAMPATH : Madam, I beg to move:

Page 4, line 21,—
for "Sections 4, 5',
substitute "Section 5". (22)

Page 4, line 22,—

after "State Governments"
insert "in consultation and agreement with State Governments". (23)

MADAM SPEAKER: I shall now put Amendment Nos. 22 and 23 moved by Shri A. Sampath to clause 7 to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shri Rudramadhab Ray, are you moving your Amendment No. 258 to clause 7?

SHRI RUDRAMADHAB RAY : Madam, I beg to move:

Page 4, line 23,—

after “Central Government”

insert “in consultation with the State Government”. (258)

MADAM SPEAKER: I shall now put Amendment No. 258 moved by Shri Rudramadhab Ray to clause 7 to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Kumari Saroj Pandey, are you moving Amendment No. 261 to clause 7?

KUMARI SAROJ PANDEY (DURG): I am not moving it.

MADAM SPEAKER: The question is:

"That clause 7 do stand part of the Bill."

The motion was adopted.

Clause 7 was added to the Bill.

Clause 8 Right to receive food security allowance in certain cases

MADAM SPEAKER: Shri A. Sampath, are you moving Amendment Nos. 24 and 25 to clause 8?

SHRI A. SAMPATH : Madam, I beg to move:

Page 4, line 26,—

for "8".
substitute "8(1)" (24)

Page 4, after line 29, *insert*—

"(2) Notwithstanding anything in sub-section (1), every destitute person shall be entitled to at least one free meal every day through a scheme to be formulated jointly by the Central Government and the State Government to be funded by the Central Government which may include community kitchens run by any agency identified by the appropriate Government." (25)

MADAM SPEAKER: I shall now put Amendment Nos. 24 and 25 moved by Shri A. Sampath to clause 8 to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shri Prasanta Kumar Majumdar, are you moving Amendment No. 58 to clause 8?

SHRI PRASANTA KUMAR MAJUMDAR : Madam, I beg to move:

Page 4, *after* line 29, *insert*—

"Provided that the value of the food security allowance shall be calculated on the basis of the retail market value of the entitled quantities of foodgrains or meals.". (58)

MADAM SPEAKER: I shall now put Amendment No. 58 moved by Shri Prasanta Kumar Majumdar to clause 8 to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shri Sanjay Dhotre, are you moving your Amendment No. 92 to Clause 8? – Not Present.

Shri B. Mahtab, are you moving your Amendment No. 92 to Clause 8?

SHRI BHARTRUHARI MAHTAB : I beg to move:

"Page 4, line 29, -
after "Government"
insert "in consultation with the concern State Government". (92)".

MADAM SPEAKER: I shall now put Amendment No. 92 to Clause 8 moved by Shri B. Mahtab to the vote of the House.

SHRI BHARTRUHARI MAHTAB : I demand the Division.

MADAM SPEAKER: The Lobbies are already cleared.

The Lok Sabha divided.

DIVISION NO.8 **AYES** **21. 06 hrs.**

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Ajnala, Dr. Rattan Singh

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Argal, Shri Ashok

Azad, Shri Kirti

Badal, Shrimati Harsimrat Kaur

Bais, Shri Ramesh

Bandyopadhyay, Shri Sudip

Banerjee, Shri Kalyan

Banerjee, Shri Prasun

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Nikhil Kumar

Das, Shri Khagen

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Deshmukh, Shri K.D.

Devi, Shrimati Rama

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Varun

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gohain, Shri Rajen

Gouda, Shri Shivarama

Haque, Sk. Saidul

Hegde, Shri Anant Kumar

Hussain, Shri Syed Shahnawaz

Jadhao, Shri Prataprao Ganpatrao

Jaiswal, Dr. Sanjay

*Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jawale, Shri Haribhau

Jena, Shri Mohan

---

* Voted through slip.

Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

Joshi, Shri Pralhad

Kachhadia, Shri Narenbhai

Karunakaran, Shri P.

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kateel, Shri Nalin Kumar

Khaire, Shri Chandrakant

Kumar, Shri P.

Kumar, Shri Virendra

Kumar, Shri Vishwa Mohan

Laguri, Shri Yashbant

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Narayanrao, Shri Sonawane Pratap

Naskar, Shri Gobinda Chandra

Natarajan, Shri P.R.

Pakkirappa, Shri S.

Panda, Shri Prabodh

*Pandey, Kumari Saroj

Pandey, Shri Gorakhnath

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shri Bal Kumar

Patel, Shri Lalubhai Babubhai

Patel, Shri Nathubhai Gomanbhai

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

*Patil, Shri A.T. Nana

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Potai, Shri Sohan

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramkishun, Shri

Ramshankar, Prof.

Rana, Shri Rajendrasinh

Rao, Shri Nama Nageswara

Rathod, Shri Ramesh

---

* Voted through slip.

Rathwa, Shri Ramsinh

Ray, Shri Bishnu Pada

Ray, Shri Rudramadhab

Riyan, Shri Baju Ban

Roy, Prof. Saugata

Roy, Shri Mahendra Kumar

Saha, Dr. Anup Kumar

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Satpathy, Shri Tathagata

Semmalai, Shri S.

Shah, Shrimati Mala Rajya Laxmi

Shantha, Shrimati J.

Shekhar, Shri Neeraj

Shetti, Shri Raju

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Dhananjay

Singh, Shri Ganesh

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

Singh, Shri Radha Mohan

Singh, Shri Rakesh

Singh, Shri Uday

Singh Deo, Shri Kalikesh Narayan

Sinha, Shri Shatrughan

Sivasami, Shri C.

Solanki, Dr. Kirit Premjibhai

Solanki, Shri Makansingh

Sugumar, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

Tarai, Shri Bibhu Prasad

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Trivedi, Shri Dinesh

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Venugopal, Dr. P.

Verma, Shrimati Usha

Vijaya Shanthi, Shrimati M.

Vishwanath Katti, Shri Ramesh

Wakchaure, Shri Bhausaheb Rajaram

Wankhede, Shri Subhash Bapurao

Yadav, Shri Hukmadeo Narayan

NOES

*Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ajmal, Shri Badruddin

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babbar, Shri Raj

*Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Baitha, Shri Kameshwar

Bajwa, Shri Pratap Singh

Baliram, Dr.

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

Basheer, Shri Mohammed E.T.

Bavalia, Shri Kunvarjibhai Mohanbhai

Bhadana, Shri Avtar Singh

Bhagora, Shri Tara Chand

Bhujbal, Shri Sameer

* Voted through slip.

Bhuria, Shri Kanti Lal

Biswal, Shri Hemanand

Bwiswmuthiary, Shri Sansuma Khunggur

Chacko, Shri P.C.

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Sanjay Singh

Chauhan, Shrimati Rajkumari

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

*Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Ram Sundar

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

Devi, Shrimati Ashwamedh

*Dhanapalan, Shri K. P.

---

* Voted through slip.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

Dudhgaonkar, Shri Ganeshrao Nagorao

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

*Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Hassan, Dr. Monazir

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

*Jain, Shri Pradeep

Jaiswal, Shri Gorakh Prasad

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

---

* Voted through slip.

*Jayaprada, Shrimati

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamal Nath, Shri

Kamat, Shri Gurudas

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Ajay

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumari, Shrimati Chandresh

Lakshmi, Shrimati Panabaka

Lal, Shri Pakauri

Lalu Prasad, Shri

* Voted through slip.

*Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Arjun Ram

Meinya, Dr. Thokchom

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

*Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

#Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanasamy, Shri V.

*Natrajan, Kumari Meenakshi

---

* Voted through slip.
# Corrected through slip for Noes.

Nirupam, Shri Sanjay

Nishad, Capt. Jai Narain Prasad

*Noor, Shrimati Mausam

Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Patel, Shri Deoraj Singh

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri R.K. Singh

Patel, Shri Somabhai Gandalal Koli

Patil, Dr. Padmasinha Bajirao

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

Punia, Shri P.L.

Purandeswari, Shrimati D.

Rahman, Shri Abdul

Rai, Shri Prem Das

Raja, Shri A.

---

* Voted through slip.

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Rana, Shri Jagdish Singh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Shri Arjun

Ruala, Shri C.L.

Sachan, Shri Rakesh

Sahay, Shri Subodh Kant

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Shanavas, Shri M.I.

Sharma, Dr. Arvind Kumar

*Shariq, Shri S.D.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Ijyaraj

Singh, Shri Jagdanand

Singh, Shri Jitendra

Singh, Shri Mahabali

Singh, Shri N. Dharam

Singh, Shri Prabhu Nath

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Rewati Raman

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

---

* Voted through slip.

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

Singh, Shrimati Meena

Singh, Shrimati Pratibha

*Singh, Shrimati Rajesh Nandini

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

Tamta, Shri Pradeep

*Tandon, Shrimati Annu

Tanwar, Shri Ashok

*Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thakor, Shri Jagdish

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari , Shri Bhisma Shankar alias Kushal

Toppo, Shri Joseph

Upadhyay, Shrimati Seema

---

* Voted through slip.

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Vishwanath, Shri Adagooru H.

Viswanathan, Shri P.

Vivekanand, Dr. G.

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Dinesh Chandra

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yaskhi, Shri Madhu Goud

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 155

Noes: 244

Abstain:001

The motion was negatived.

MADAM SPEAKER: Shri B. Mahtab, are you moving your Amendment No. 277 to Clause 8?

SHRI BHARTRUHARI MAHTAB : I beg to move:

"Page 4, line 28, -
for "concerned State Government"
insert "Central Government". (277) "

MADAM SPEAKER: I shall now put Amendment No. 277 to Clause 8 moved by Shri B. Mahtab to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shrimati Sushma Swaraj wants to speak on Clause 8.

श्रीमती सु-मा स्वराज : मैं धारा 8 का सम्पूर्ण विरोध करने के लिए खड़ी हुई हूं। इस बिल की धारा 8 इस बिल की आत्मा और प्राण दोनों निकाल रहे हैं। यह धारा खाद्य सुरक्षा भत्ते का प्रावधान करती है कि खाद्यान्न नहीं देंगे तो उसके बदले में पैसा देंगे। अध्यक्ष जी खाद्य सुरक्षा का मतलब ही है खाद्य मुहैया कराना, अनाज मुहैया कराना। अगर दाने के बदले में पैसा मिलेगा तो वह सीधे दारू के ठेके पर जाएगा, आदमी बोतल पी कर पड़ा रहेगा और बच्चे भूखे बिलखते रहेंगे।...(व्यवधान) और अगर...(व्यवधान) और अगर सरकार यह तर्क देती है कि अब हम राशन कार्ड की मुखिया महिला को बनाना चाह रहे हैं तो दुगुनी बात होगी...(व्यवधान) महिला से पैसा छीना जाएगा, वह पिटेगी भी और भूखी भी मरेगी।...(व्यवधान) इसलिए मैं आपसे कहना चाहती हूं कि इस धारा का मेरा सम्पूर्ण विरोध है...(व्यवधान) और इस धारा में यह कह रहे हैं कि पैसा राज्य सरकार देगी। लेकिन किस तरीके से दिया जाएगा और किस समय में दिया

---

* **Ayes: 155** (+) Shrimati Darshna Jardosh, Kumari Saroj Pandey and Shri A.T. Nana Patil = **158**
Noes: 244 (+) Shri J.M. Aaron Rashid, Shrimati Sarika Devendra Singh Baghel, Shrimati Shruti Choudhry, S/Shri K.P. Dhanapalan, Ninong Ering, Pradeep Jain, Shrimati Jayaprada, S/Shri Satpal Maharaj, Devendra Nagpal, P. Balram Naik , Kumari Meenakshi Natrajan, Shrimati Mausam Noor, S/Shri Jitin Prasada, S.D. Shriq, Shrimati Rajesh Nandini Singh, Shrimati Annu Tandon and Dr. Prabha Kishor Taviad = **261**
Abstain: 001 (-) Shri P. Balram Naik = **000**

जाएगा। यह केन्द्र सरकार तय करेगी तो यह संघीय ढांचे पर भी बहुत बढ़ी चोट है। इसमें पैसे का कोई मतलब नहीं, खाद्य सुरक्षा का मतलब है खाद्यान्न। खाद्य सुरक्षा का मतलब है अनाज। इसलिए यदि हम खाद्य सुरक्षा की बात करते हैं तो लोगों को अनाज मुहैया कराने की बात करें, पैसा देने की बात न करें। इसलिए इस धारा का मैं पूरी तरह से विरोध करती हूं और डिवीज़न मांगती हूं।

MADAM SPEAKER: The question is:

"That clause 8 stand part of the Bill."

… (*Interruptions*)

SHRIMATI SUSHMA SWARAJ : Madam, I demand Division.

MADAM SPEAKER: The Lobbies are already cleared.

The Lok Sabha divided.

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): We want a re-vote. … (*Interruptions*)

Madam, we want slips. Either there should be a re-vote or we should have slips.… (*Interruptions*). Either we should have slips or there should be a re-vote. … (*Interruptions*)

MADAM SPEAKER: Distribute the slips.

… (*Interruptions*)

MADAM SPEAKER: Please distribute the slips.

… (*Interruptions*)

अध्यक्ष महोदया : बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

…(व्यवधान)

MADAM SPEAKER: Hon. Members, please take your seat.

… (*Interruptions*)

MADAM SPEAKER: Let us have some order in the House.

… (*Interruptions*)

अध्यक्ष महोदया : बैठिए।

…(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) … *

अध्यक्ष महोदया : बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : आप भी बैठिए।

…(व्यवधान)

MADAM SPEAKER: Let us have some order in the House. Yes, hon. Minister.

… (*Interruptions*)

SHRI KAMAL NATH: Madam, there has been some confusion, and a technical error has occurred. I would request the hon. Leader of Opposition, through you, to agree to a re-vote on this. This would also be the appropriate thing to do. So, I request the hon. Leader of Opposition for this.

श्रीमती सु-नमा स्वराज: अध्यक्ष जी, सामान्यतया यह होता नहीं है। जब वोट का रिजल्ट आता है, तो आम तौर पर पीठ से आप यह कहती हैं कि सब्जेक्ट टू करेक्शन दिज इज दी रिजल्ट। चाहिए तो यह था कि आप सब्जेक्ट टू करेक्शन दिस इज दी रिजल्ट कह देतीं और उसके बाद वैसे स्लिप्स का कोई सवाल नहीं है, क्योंकि जिनका वोट रजिस्टर नहीं होता, उनको स्लिप मिलती है। …(व्यवधान) जिनका वोट रजिस्टर हो जाता है, उनको स्लिप नहीं मिलती है। …(व्यवधान) लेकिन मुझे ऐसा लग रहा है कि कोई जैन्युइन मिस्टेक हुई है। उन लोगों को यह लगा कि मेरी अमेंडमेंट पर वोट हो रहा है, जबकि वोट उस क्लॉज पर हो रहा था। इसीलिए उन्होंने मेरी अमेंडमेंट के लिए नो कर दिया, क्लॉज के लिए वह हां करने वाले थे, मुझे ऐसा लग रहा है, तो ठीक है बजाय इसके कि एक घंटा लगे, आप रीवोट करवा लीजिए। फिर से गिनवा लीजिए। …(व्यवधान)

MADAM SPEAKER: The Lobbies are already cleared.

The question is:

"That clause 8 stand part of the Bill."

The Lok Sabha divided:

---

* Not recorded.

DIVISION NO.9 **AYES** **21.30 hrs.**

*Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babbar, Shri Raj

*Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Bajwa, Shri Pratap Singh

Baliram, Dr.

Balmiki, Shri Kamlesh

Bandyopadhyay, Shri Sudip

Banerjee, Shri Kalyan

Banerjee, Shri Prasun

Bansal, Shri Pawan Kumar

Basheer, Shri Mohammed E.T.

Bavalia, Shri Kunvarjibhai Mohanbhai

Bhadana, Shri Avtar Singh

---

* Voted through slip.

Bhagora, Shri Tara Chand

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

#Biswal, Shri Hemanand

Bwiswmuthiary, Shri Sansuma Khunggur

Chacko, Shri P.C.

*Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Sanjay Singh

Chauhan, Shrimati Rajkumari

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

*Choudhary, Shri Bhudeo

Choudhary, Shri Harish

*Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Ram Sundar

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Corrected through slip for Ayes.
* Voted through slip.

Deora, Shri Milind

Devi, Shrimati Ashwamedh

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

*Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

*Hassan, Dr. Monazir

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

Jain, Shri Pradeep

*Jaiswal, Shri Shriprakash

---

* Voted through slip.

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamal Nath, Shri

Kamat, Shri Gurudas

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Ajay

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Chandresh

Lakshmi, Shrimati Panabaka

Lal, Shri Pakauri

Lalu Prasad, Shri

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

*Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Nagar, Shri Surendra Singh

*Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

*Narah, Shrimati Ranee

Narayanasamy, Shri V.

---

* Voted through slip.

*Natarajan, Shri P.R.

Nirupam, Shri Sanjay

Nishad, Capt. Jai Narain Prasad

*Noor, Shrimati Mausam

Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

Pandey, Shri Rakesh

Patel, Shri Bal Kumar

Patel, Shri Deoraj Singh

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri R.K. Singh

*Patel, Shri Somabhai Gandalal Koli

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

Premdas, Shri

Punia, Shri P.L.

---

* Voted through slip.

Purandeswari, Shrimati D.

Rahman, Shri Abdul

Rai, Shri Prem Das

Raja, Shri A.

Rajbhar, Shri Ramashankar

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

*Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rana, Shri Jagdish Singh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

*Rawat, Shri Harish

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Prof. Saugata

*Roy, Shri Arjun

Ruala, Shri C.L.

Sachan, Shri Rakesh

Sahay, Shri Subodh Kant

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

---

* Voted through slip.

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satpathy, Shri Tathagata

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Shanavas, Shri M.I.

Sharma, Dr. Arvind Kumar

Shariq, Shri S.D.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhar, Shri Neeraj

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Ijyaraj

Singh, Shri Jagdanand

Singh, Shri Jitendra

Singh, Shri Mahabali

Singh, Shri N. Dharam

Singh, Shri Prabhu Nath

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Rewati Raman

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Yashvir

Singh, Shrimati Meena

Singh, Shrimati Pratibha

*Singh, Shrimati Rajesh Nandini

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

Tamta, Shri Pradeep

*Tandon, Shrimati Annu

Tanwar, Shri Ashok

*Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thakor, Shri Jagdish

---

* Voted through slip.

Tharoor, Dr. Shashi

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari , Shri Bhisma Shankar alias Kushal

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Vijaya Shanthi, Shrimati M.

Vishwanath, Shri Adagooru H.

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yadav, Shri Sharad

Yaskhi, Shri Madhu Goud

NOES

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Ajnala, Dr. Rattan Singh

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Argal, Shri Ashok

Azad, Shri Kirti

Babar, Shri Gajanan D.

Badal, Shrimati Harsimrat Kaur

Bais, Shri Ramesh

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Nikhil Kumar

Das, Shri Khagen

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Deshmukh, Shri K.D.

Devi, Shrimati Rama

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Varun

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gohain, Shri Rajen

Gouda, Shri Shivarama

Hegde, Shri Anant Kumar

Hussain, Shri Syed Shahnawaz

Jadhao, Shri Prataprao Ganpatrao

Jaiswal, Dr. Sanjay

Jaiswal, Shri Gorakh Prasad

*Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jawale, Shri Haribhau

Jena, Shri Mohan

Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar

---

* Voted through slip.

Joshi, Shri Kailash

Joshi, Shri Pralhad

Kachhadia, Shri Narenbhai

Karunakaran, Shri P.

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kateel, Shri Nalin Kumar

Khaire, Shri Chandrakant

*Kumar, Shri P.

Kumar, Shri Virendra

Laguri, Shri Yashbant

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Narayanrao, Shri Sonawane Pratap

Natarajan, Shri P.R.

Pakkirappa, Shri S.

---

* Voted through slip.

Panda, Shri Prabodh

*Pandey, Kumari Saroj

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shri Lalubhai Babubhai

Patel, Shri Nathubhai Gomanbhai

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

*Patil, Shri A.T. Nana

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Potai, Shri Sohan

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramshankar, Prof.

Rana, Shri Rajendrasinh

Rao, Shri Nama Nageswara

Rathod, Shri Ramesh

Rathwa, Shri Ramsinh

Ray, Shri Bishnu Pada

Ray, Shri Rudramadhab

Riyan, Shri Baju Ban

Roy, Shri Mahendra Kumar

Saha, Dr. Anup Kumar

---

* Voted through slip.

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Semmalai, Shri S.

Shah, Shrimati Mala Rajya Laxmi

Shantha, Shrimati J.

Shetti, Shri Raju

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Dhananjay

Singh, Shri Ganesh

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

*Singh, Shri Radha Mohan

Singh, Shri Rakesh

Singh, Shri Uday

Singh Deo, Shri Kalikesh Narayan

Sinha, Shri Shatrughan

Sivasami, Shri C.

Solanki, Shri Makansingh

Sugumar, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

Tarai, Shri Bibhu Prasad

Thakur, Shri Anurag Singh

---

* Voted through slip.

Thirumaavalavan, Shri Thol

Toppo, Shri Joseph

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Venugopal, Dr. P.

Vishwanath Katti, Shri Ramesh

Wakchaure, Shri Bhausaheb Rajaram

Wankhede, Shri Subhash Bapurao

[#]Yadav, Shri Hukmadeo Narayan

[#] Corrected through slip for Noes.

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 252

Noes: 141

The motion was adopted.

Clause 8 was added to the Bill.

Clause 9 Coverage of population under Targeted Public Distribution System

MADAM SPEAKER: Shri A. Sampath, are you moving your Amendment Nos. 26 and 27 to clause 9?

SHRI A. SAMPATH : Madam, I beg to move:

Page 4, line 32,—
omit "Targeted" (26)

Page 4, line 36,—
after "published"
insert "and will be updated annually". (27)

MADAM SPEAKER: Let the Lobbies be opened.

I shall now put Amendment Nos. 26 and 27 moved by Shri A. Sampath to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shri T.R. Baalu, are you moving Amendment No. 61 to clause 9?

---

* **Ayes: 252** (-) Shri Hukmadeo Narayan Yadav (+) Shri J.M. Aaron Rashid, Shrimati Sarika Devendra Singh Baghel, Shri Hemanand Biswal, Dr. Tushar Chaudhary, Shri Bhudeo Choudhary, Shrimati Shruti Choudhry, Shri Ninong Ering, Dr. Monazir Hassan, S/ Shri Shriprakash Jaiswal, Pradeep Majhi, Devendra Nagpal, Shrimati Ranee Narah, S/Shri P.R. Natarajan, Shrimati Mausam Noor, S/Sh. Somabhai Gandalal Koli Patel, Jitin Prasada, Mullappally Ramachandran, Harish Rawat, Arjun Roy, Shrimati Rajesh Nandini Singh, Shrimati Annu Tandon and Dr. Prabha Kishor Taviad = **273**
Noes: 141 (-) Shri Hemanand Biswal (+) Shrimati Darshna Jardosh, Shri P. Kumar, Kumari Saroj Pandey, S/Shri A.T. Nana Patil, Radha Mohan Singh and Hukmadeo Narayan Yadav = **146**

SHRI T.R. BAALU : Madam, I am not pressing it.

MADAM SPEAKER: Dr. Ram Chandra Dome, are you moving Amendment No. 64 to clause 9?

DR. RAM CHANDRA DOME (BOLPUR): Madam, I beg to move:

Page 4, *after* line 36, *insert*—

"Provided that all the households of the following categories shall be eligible households under the Antyodaya Anna Yojana/ priority households—

(i) Schedule Castes;

(ii) Scheduled Tribes;

(iii) Nomadic, Semi-Nomadic and Denotified Tribes/ communities included in the Central List of Socially and Educationally Backward Classes;

(iv) Persons, belonging to castes, which are included in the Central List of Socially and Educationally Backward Classes who are not deemed to be members of Scheduled Castes only on account of Clause (3) of the Presidential Orders specifying Scheduled Castes;

(v) Persons, belonging to castes, who are included in the Central List of Socially and Educationally Backward Classes and are covered by Para 2(c)(ii) of the O.M. dated 8 September, 1993 of the Ministry of Personnel, Public Grievances and Pension, *i.e.*, persons working as artisans, or engaged in hereditary occupations and callings;

(vi) Persons belonging to categories (i) to (iv) above, who migrate or have migrated as labourers to places outside their State of origin and are not recognised as belonging to those categories in such places;

(vii) Landless agricultural labourers other than those covered by (i) to (iv) above;

(viii) Urban labourers in the unorganised sector other than those covered by (i) to (v) above;

(ix) hostels, of which not less than 75% of the inmates are students belonging to any of the categories (i) to (v) above:

Provided further that other than the households covered under clauses (i) to (iv) of the first proviso, the households of the following category shall be excluded from the eligible households under the Antyodaya Anna Yojana/priority households—

(a) Persons occupying or who have occupied constitutional posts;

(b) Group A and B/Class I and II officers of the All India, Central and State Services (direct recruits);

(c) Officers of the Central and State Public Sector Undertakings corresponding to/comparable to (b) above;

(d) Officers of the armed forces;

(e) Persons engaged in professions, trade, business and industry with an annual family income of ` 4.5 lakhs and above, to be revised every year on the basis of the cost of living index;

(f) Those belonging to households having irrigated agricultural holdings or mango, citrus, apple and other similar plantations, which are regarded as agricultural holdings, in excess of one-third of the statutory ceiling area of the State;

(g) Those belonging to households having coffee, tea, rubber and similar plantations which are not regarded as agricultural holdings with annual family income of ` 4.5 lakhs and above;

(h) Members and former Members of Parliament/State Legislatures and Municipal Corporations.". (64)

MADAM SPEAKER: I shall now put Amendment No. 64 moved by Dr. Ram Chandra Dome to clause 9 to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shrimati Sushma Swaraj, are you moving Amendment No. 171 to clause 9?

SHRIMATI SUSHMA SWARAJ : Madam, I beg to move:

Page 4, line 32,—

omit "percentage". (171)

MADAM SPEAKER: I shall now put Amendment No. 171 moved by Shrimati Sushma Swaraj to clause 9 to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shrimati Sushma Swaraj, are you moving Amendment No. 188 to clause 9?

SHRIMATI SUSHMA SWARAJ : Madam, I beg to move:

Page 4, line 34,—

for "Central Government and"

substitute "Central Government on the recommendations of the State Governments and". (188)

MADAM SPEAKER: I shall now put Amendment No. 188 moved by Shrimati Sushma Swaraj to clause 9 to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: The question is:

"That clause 9 stand part of the Bill."

The motion was adopted.

Clause 9 was added to the Bill.

Clause 10 State Government to prepare guidelines and to identify priority households

MADAM SPEAKER: Hon. Minister to move Amendment No. 292.

Amendment made:

Page 4, line 46, *for* "one hundred and eighty days", *substitute* "three hundred and sixty-five days". (292)

(Prof. K.V. Thomas)

Shri S. Semmalai, are you moving Amendment Nos. 2 and 3 to clause 10?

SHRI S. SEMMALAI : Madam, I beg to move:

Page 4, *omit* lines 45 and 46. (2)
Page 5, *omit* lines 1 and 2. (3)

MADAM SPEAKER: I shall now put Amendment Nos. 2 and 3 moved by Shri S. Semmalai to clause 10 to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shri A. Sampath, are you moving Amendment Nos. 28, 29 and 30 to clause 10?

SHRI A. SAMPATH : Taking into consideration the assurance given by the Minister, I am not pressing for my amendments. I am not moving the amendments.

MADAM SPEAKER: Sk. Saidul Haque, are you moving Amendment Nos. 28, 29 and 30 to clause 10?

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Madam, I beg to move:

Page 4, line 43,—
omit "Targeted" (28)

Page 5, *for* lines 3 to 5, *substitute*—

"Provided that the State Government shall continue to receive the existing allocation of foodgrains from the Central Government under the present public distribution system and the Central Government shall supply the additional foodgrains if the requirement under this Act exceeds the present allocation.". (29)

Page 5, line 4,—
omit "Targeted" (30)

MADAM SPEAKER: I shall now put Amendment Nos. 28 to 30 moved by Sk. Saidul Haque to clause 10 to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shri T.R. Baalu, are you moving Amendment Nos. 62 and 63 to clause 10?

SHRI T.R. BAALU : I am not moving the amendments.

MADAM SPEAKER: Kumari Saroj Pandey, are you moving Amendment Nos. 262 and 263 to clause 10?

KUMARI SAROJ PANDEY (DURG): No, I am not moving them.

MADAM SPEAKER: Shri Bhartruhari Mahtab, are you moving Amendment No. 279 to clause 10?

SHRI BHARTRUHARI MAHTAB : Madam, I beg to move:

Page 4, *for* lines 42 to 44,—

substitute “(b) the remaining household as priority households, which shall include all citizens with the exception of income tax payee, to be covered under the Public Distribution System:’’. (279)

MADAM SPEAKER: I shall now put Amendment No. 279 moved by Shri Bhartruhari Mahtab to clause 10 to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: The question is:

"That clause 10, as amended, stand part of the Bill."

The motion was adopted.

Clause 10, as amended, was added to the Bill.

Clause 11 was added to the Bill.

Clause 12 Reforms in Targetted Public Distribution System

Amendment made:

"Page 5, line 32, *for* "in lieu of", *substitute* "in order to ensure". (293)

(Prof. K.V. Thomas)

MADAM SPEAKER: Shri A. Sampath to move the amendment.

SHRI A. SAMPATH : I do not wish to move the Amendment.

MADAM SPEAKER: Sk. Saidul Haque.

SK. SAIDUL HAQUE : I beg to move:

"Page 5, *omit* lines 22 and 23". (31)

"Page 5, *omit* lines 31 to 33". (32)

MADAM SPEAKER: Now, I shall put Amendment Nos. 31 and 32 moved by Sk. Saidul Haque to Clause 12 to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shri Ramachandra Dome to move Amendment.

DR. RAM CHANDRA DOME (BOLPUR): I am not moving Amendment No.65.

SHRI GURUDAS DASGUPTA : I am not moving Amendment Nos. 110 to 113.

SHRI PRABODH PANDA : I am also not moving.

MADAM SPEAKER: Shri Gurudas Dasgupta to move Amendment No.114.

SHRI GURUDAS DASGUPTA : No. I am not moving.

SHRI PRABODH PANDA : I am also not moving.

MADAM SPEAKER: Shri Gurudas Dasgupta to move Amendment No. 115.

SHRI GURUDAS DASGUPTA : No. I am not moving.

SHRI PRABODH PANDA : I am also not moving.

MADAM SPEAKER: Shri Harin Pathak to move Amendment Nos.151 to 153.

SHRI HARIN PATHAK (AHMEDABAD EAST): I beg to move:

"Page 5, *omit* lines 22 and 23". (151)

"Page 5, line 29,—
for "over a period of time".

substitute "in a timebound manner", (152)

"Page 5, *omit* lines 31 to 33". (153)

MADAM SPEAKER: Now, I shall put Amendment Nos. 151 to 153 moved by Shri Harin Pathak to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shrimati Sushma Swaraj to move Amendment No.172.

SHRIMATI SUSHMA SWARAJ : I beg to move:

"Page 5, *omit* lines 31 to 33". (172)

MADAM SPEAKER: I shall now put Amendment No. 172 moved by Shrimati Sushma Swaraj to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shrimati Harsimrat Kaur Badal to move Amendment Nos. 177 and 178.

SHRIMATI HARSIMRAT KAUR BADAL (BHATINDA): I wish to move my amendment. It is relating to provision of cash transfer and to ensure procurement to save the livelihood of the millions of the farmers of this country.

I beg to move:

"Page 5, line 31, *omit* ", such as cash transfer, food coupons or other schemes,". (177)

"Page 5, line 33, —
after "Central Government"

insert "but shall not include schemes of cash transfer and food coupons". (178)

MADAM SPEAKER: I shall now put Amendment Nos. 177 and 178 moved by Shrimati Harsimrat Kaur Badal to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Dr. Murli Manohar Joshi to move Amendment No.189.

DR. MURLI MANOHAR JOSHI : I wish to move the amendment. This amendment leads to the introduction of the system at present being followed by the Chhattisgarh Government with regard to the Public Distribution System.

I beg to move:

"Page 5, line 31,—
after "introducing schemes, such as,"
insert "the complete food supply chain management scheme of the Government of Chhattisgarh,". (189)

MADAM SPEAKER: I shall now put Amendment No. 189 moved by Dr. Murli Manohar Joshi to the vote of the House.

DR. MURLI MANOHAR JOSHI : I want Division.

Let the Lobbies be cleared –

Now the Lobbies have been cleared.

MADAM SPEAKER: The question is:

"Page 5, line 31,—

after "introducing schemes, such as,"

insert "the complete food supply chain management scheme of the Government of Chhattisgarh,".

The Lok Sabha divided:

DIVISION NO.10 **AYES** **21.43 hrs.**

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Ajnala, Dr. Rattan Singh

Ananth Kumar, Shri

Angadi, Shri Suresh

Argal, Shri Ashok

Azad, Shri Kirti

Babar, Shri Gajanan D.

Badal, Shrimati Harsimrat Kaur

Bais, Shri Ramesh

Basavaraj, Shri G. S.

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Nikhil Kumar

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Deshmukh, Shri K.D.

Devi, Shrimati Rama

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Varun

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gohain, Shri Rajen

Gouda, Shri Shivarama

Hegde, Shri Anant Kumar

Hussain, Shri Syed Shahnawaz

Jadhao, Shri Prataprao Ganpatrao

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jena, Shri Mohan

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

Joshi, Shri Pralhad

Kachhadia, Shri Narenbhai

Karunakaran, Shri P.

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kateel, Shri Nalin Kumar

Khaire, Shri Chandrakant

Kumar, Shri Virendra

Laguri, Shri Yashbant

Mahajan, Shrimati Sumitra

Mahtab, Shri Bhartruhari

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Narayanrao, Shri Sonawane Pratap

Pakkirappa, Shri S.

Pandey, Kumari Saroj

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shri Lalubhai Babubhai

Patel, Shri Nathubhai Gomanbhai

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

*Patil, Shri A.T. Nana

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Potai, Shri Sohan

Purkayastha, Shri Kabindra

---

* Voted through slip.

Raghavendra, Shri B.Y.

Ramshankar, Prof.

Rana, Shri Rajendrasinh

Rao, Shri Nama Nageswara

Rathod, Shri Ramesh

Rathwa, Shri Ramsinh

Ray, Shri Bishnu Pada

Riyan, Shri Baju Ban

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Shah, Shrimati Mala Rajya Laxmi

Shantha, Shrimati J.

Shetti, Shri Raju

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Ganesh

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

Singh, Shri Rakesh

Singh, Shri Uday

Singh Deo, Shri Kalikesh Narayan

Solanki, Dr. Kirit Premjibhai

Solanki, Shri Makansingh

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

Tarai, Shri Bibhu Prasad

Thakur, Shri Anurag Singh

Tudu, Shri Laxman

*Udasi, Shri Shivkumar

Vasava, Shri Mansukhbhai D.

Vijaya Shanthi, Shrimati M.

Vishwanath Katti, Shri Ramesh

Wankhede, Shri Subhash Bapurao

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Madhusudan

* Voted through slip.

NOES

*Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ajmal, Shri Badruddin

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Anandan, Shri M.

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babbar, Shri Raj

*Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Baitha, Shri Kameshwar

Bajwa, Shri Pratap Singh

Baliram, Dr.

Balmiki, Shri Kamlesh

Bandyopadhyay, Shri Sudip

Banerjee, Shri Kalyan

Banerjee, Shri Prasun

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

---

* Voted through slip.

Basheer, Shri Mohammed E.T.

Baske, Shri Pulin Bihari

Bavalia, Shri Kunvarjibhai Mohanbhai

Bhadana, Shri Avtar Singh

Bhagora, Shri Tara Chand

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biswal, Shri Hemanand

Bwiswmuthiary, Shri Sansuma Khunggur

Chacko, Shri P.C.

Chang, Shri C.M.

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Sanjay Singh

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

*Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Khagen

---

* Voted through slip.

Das, Shri Ram Sundar

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

Devi, Shrimati Ashwamedh

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

Dome, Dr. Ram Chandra

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gandhiselvan, Shri S.

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Haque, Sk. Saidul

Hassan, Dr. Monazir

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

Jain, Shri Pradeep

Jaiswal, Shri Gorakh Prasad

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamal Nath, Shri

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Ajay

Kumar, Shri P.

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Chandresh

Lakshmi, Shrimati Panabaka

Lal, Shri Pakauri

Lalu Prasad, Shri

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Majhi, Shri Pradeep

Majumdar, Shri Prasanta Kumar

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Manian, Shri O.S.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

*Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanasamy, Shri V.

Naskar, Shri Gobinda Chandra

Natarajan, Shri P.R.

*Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Nishad, Capt. Jai Narain Prasad

*Noor, Shrimati Mausam

Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Panda, Shri Prabodh

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

Pandey, Shri Rakesh

Patel, Shri Bal Kumar

Patel, Shri Deoraj Singh

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri R.K. Singh

Patel, Shri Somabhai Gandalal Koli

---

* Voted through slip.

Patil, Dr. Padmasinha Bajirao

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

Premdas, Shri

Punia, Shri P.L.

Purandeswari, Shrimati D.

Rahman, Shri Abdul

Rai, Shri Prem Das

Rajbhar, Shri Ramashankar

Rajendran, Shri C.

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rana, Shri Jagdish Singh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

Ray, Shri Rudramadhab

---

* Voted through slip.

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Prof. Saugata

Roy, Shri Arjun

Ruala, Shri C.L.

Sachan, Shri Rakesh

Saha, Dr. Anup Kumar

Sahay, Shri Subodh Kant

Sampath, Shri A.

Sangma, Kumari Agatha

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satpathy, Shri Tathagata

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Semmalai, Shri S.

Shanavas, Shri M.I.

Shariq, Shri S.D.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Ijyaraj

Singh, Shri Jagdanand

Singh, Shri Jitendra

Singh, Shri Mahabali

Singh, Shri N. Dharam

Singh, Shri Prabhu Nath

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

Singh, Shri Yashvir

Singh, Shrimati Meena

*Singh, Shrimati Pratibha

Siricilla, Shri Rajaiah

Sivasami, Shri C.

Solanki, Shri Bharatsinh

---

* Voted through slip.

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Sugumar, Shri K.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

Tamta, Shri Pradeep

*Tandon, Shrimati Annu

Tanwar, Shri Ashok

*Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thakor, Shri Jagdish

Thambidurai, Dr. M.

Tharoor, Dr. Shashi

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari , Shri Bhisma Shankar alias Kushal

Toppo, Shri Joseph

Trivedi, Shri Dinesh

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Dr. P.

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Sajjan

---

* Voted through slip.

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Vishwanath, Shri Adagooru H.

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yaskhi, Shri Madhu Goud

ABSTAIN

Biju, Shri P.K.

Rajesh, Shri M.B.

Lingam, Shri P.

Kumar, Shri Kaushalendra

MADAM SPEAKER: Hon. Members, subject to correction*, the result of the Division is:

Ayes: 117
Noes: 284
Abstain: 004

The amendment was put and negatived.

MADAM SPEAKER: Kumari Saroj Pandey, are you moving your Amendment No.264 ?

KUMARI SAROJ PANDEY : I am not moving.

MADAM SPEAKER: Shri Nishikant Dubey, are you moving your Amendment No.271 ?

श्री निशिकांत दुबे (गोड्डा): अध्यक्ष महोदया, मैं संशोधन कर रहा हूं, क्योंकि जो आधार कार्ड है, हमारे गांवों में राशन कार्ड ही है, आधार कार्ड के बारे में लोगों को कोई जानकारी नहीं है। इसमें आधार/राशन कार्ड इनक्लूड होना चाहिए। ...(व्यवधान) गांवों में अभी भी राशन कार्ड ही है, आधार कार्ड नहीं है। मेरे पास भी आधार कार्ड नहीं है।

अध्यक्ष महोदय, मैं प्रस्ताव करता हूं :

पृ-ठ 6, पंक्ति 5 और 6,--

' ''आधार'' का प्रयोग किया जाना' **के स्थान पर** निम्नलिखित प्रतिस्थापित किया जाए--

' ''आधार''(यदि जारी किया गया हो)/राशन कार्ड का प्रयोग किया जाना;' (271)

MADAM SPEAKER: I shall now put Amendment No. 271 to Clause 12 moved by Shri Nishikant Dubey to the vote of the House.

The amendment was put and negatived.

Clause 12, as amended, was added to the Bill.

Clause 13 was added to the Bill.

---

* **Ayes: 117** (+) S/Shri A.T. Nana Patil, Shivkumar Udasi = **119**
Noes: 284 (+) Shri J.M. Aaron Rashid, Shrimati Sarika Devendra Singh Baghel, Shrimati Shruti Choudhry, Shri Devendra Nagpal, Kumari Meenakshi Natrajan, Shrimati Mausam Noor, Shri Jitin Prasada, Shrimati Pratibha Singh, Shrimati Annu Tandon and Dr. Prabha Kishor Taviad = **294**

Clause 14 Internal grievance redressal mechanism

MADAM SPEAKER: Shri Bhartruhari Mahtab, are you moving your Amendment No. 93?

SHRI BHARTRUHARI MAHTAB : Madam, I beg to move:

Page 5, Line 47,—

after "prescribed"

insert "by the Central Government in consultation with the concerned State Government" (93)

MADAM SPEAKER: I shall now put Amendment No. 93 moved by Shri Bhartruhari Mahtab to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shri Gurudas Dasgupta, are you moving your amendment?

SHRI GURUDAS DASGUPTA : Madam, no.

MADAM SPEAKER: Shri Prabodh Panda, are you moving your amendment?

SHRI PRABODH PANDA : Madam, no.

SHRI HARIN PATHAK : Madam, yes, I am moving the amendments.

Page 5, line 45, *for* "14." *substitute* "14.(1)". (116)

Page 5, *add* at the end—
"(2) Every public authority responsible for implementing this Act shall publish a statement of obligations towards the citizens.
(3) Violation of any of the provisions of the statement of obligations shall constitute a grievance.
(4) The grievance redressal mechanism constituted under this Act shall accept and support the complaints made.
(5) The procedure to be carried out for making a complaint and for subsequent stages shall also be in accessible formats like Braille, oral, e-text and sign language for the disabled.".(117)

Page 6, line 2,—
after "Redressal Officer"
insert "and the Grievance Redressal Officers at the Panchayat/ Municipal level and the Block level" (118).

MADAM SPEAKER: I shall now put amendment nos. 116, 117 and 118 to clause 14 moved by Shri Harin Pathak to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Amendment No. 281. Shri Bhartruhari Mahtab. Are you moving your amendments?

SHRI BHARTRUHARI MAHTAB : Madam, I beg to move:

Page 5, *after* line 47,—
insert "(2) The Cost of setting up internal grievance redressal mechanism shall be shared between the Central and the concerned State Government in such manner as may be specified.''. (281)

MADAM SPEAKER: I shall now put amendment no. 281 to clause 14 moved by Shri Bhartruhari Mahtab to the vote of the House.

The amendment was put and negatived.

Clause 14 was added to the Bill.

MADAM SPEAKER: Clause No. 15. Amendment Nos. 118 to 123. Shri Gurudas Dasgupta. Are you moving your amendments?

SHRI GURUDAS DASGUPTA : Madam, no.

MADAM SPEAKER: Shri Prabodh Panda, are you moving the amendments?

SHRI PRABODH PANDA : Madam, I beg to move:

Page 6, line 2,—
after "Redressal Officer"
insert "and the Grievance Redressal Officers at the Panchayat/ Municipal level and the Block level". (118)

Page 6, line 5,—
after "Redressal Officer"
insert "and the Grievance Redressal Officers". (119)

Page 6, line 8,—
after "redressal Officer"
insert "and the Grievance Redressal Officers". (120)

Page 6, line 10,—
after "Grievance Redressal Officer"
insert "and the Grievance Redressal Officers.". (121)

Page 6, lines 14 and 15,—
for "such time as may be prescribed by the State Government"
substitute "two weeks in an effective manner.". (122)

Page 6, *after* line 20,—
insert "(8) The State Government shall set up facilitation centres at the block level to help the aggrieved persons to register their grievances and forward the grievances to the appropriate Grievance Redressal Officer". (123)

MADAM SPEAKER: I shall now put the amendment nos. 118 to 123 to clause 15 moved by Shri Prabodh Panda to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Amendment no. 154. Shri Harin Pathak, are you moving your amendment?

SHRI HARIN PATHAK : Madam, I beg to move:

Page 6, *for* lines 12 to 15, *substitute*—

"(5) The officer referred to in sub-section (1) shall have the following obligation and powers—
(a) to hear complaints regarding non-distribution of entitled foodgrains or meals or matters related thereto;
(b) to conduct open court hearings, close to the location of the complainant;
(c) to impose penalty and give compensation in cash or kind as per the beneficiary's choice, which shall be five times the value of the entitlements, the beneficiary was originally entitled to." (154)

MADAM SPEAKER: I shall now put amendment no. 154 to clause 15 moved by Shri Harin Pathak to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Amendment no. 315 – Shri Saugata Roy, are you moving your amendment?

PROF. SAUGATA ROY : Madam, no.

Clause 15 was added to the Bill.

Clause 16 State Food Commission

Amendment made:

Page 11, line 21, *for* "may", *substitute* "shall". (294)

(Prof. K.V.Thomas)

MADAM SPEAKER: Amendment nos. 66 to 69 – Dr. Ramchandra Dome, are you moving your amendments?

DR. RAM CHANDRA DOME : Madam, I beg to move:

Page 6, for line 28 to 32, *substitute*—
"Provided that there shall be two persons belonging to Scheduled Castes, one person belonging to the Scheduled Tribes and two persons belonging to the Socially and Educationally Backward Classes and one of the three persons belonging to the Scheduled Tribes and the Socially and Educationally Backward Classes shall be from the Religious Minorities, whether Chairperson, other Members or Member-Secretary:
"Provided further that there shall be at least two women, whether Chairperson, Member or Member-Secretary, of whom at least one shall belong to one of the social categories mentioned in the first proviso.". (66)

Page 6, line 38,—
after "field"
insert "relating to the conditions and special problems of the

Scheduled Castes and the Scheduled Tribes and of the Backward Classes belonging to the categories mentioned in clauses (iii) to (viii) of the first proviso of section 9". (67)

Page 6, line 41,—
after "administration"
insert "and in matter relating to the conditions and special problems of the Scheduled Castes and the Scheduled Tribes and of the Backward Classes belonging to the categories mentioned in clauses (iii) to (viii) of the first proviso of section 9". (68)

Page 7, *for* lines 31 and 32, *substitute*—
"(c) has been convicted of an offence under the Protection of Civil Rights Act, 1955, the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, the Employment of Manual Scavengers Construction of Dry Latrines (Prohibition) Act, 1993, the Bonded Labour (Abolition) (69)

MADAM SPEAKER: I shall now put Amendment Nos.66 to 69 moved by Dr Ramchandra Dome to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shri Gurudas Dasgupta, are you moving your Amendment No. 124 to Clause 16?

SHRI GURUDAS DASGUPTA : No, I am not moving my Amendment.

MADAM SPEAKER: Shri Prabodh Panda, are you moving your Amendment No. 124 to Clause 16?

SHRI PRABODH PANDA : No, I am not moving my Amendment.

MADAM SPEAKER: Shri Harin Pathak, are you moving your Amendment?

SHRI HARIN PATHAK : Yes, I am moving the Amendment. I beg to move:

Page 6, line 28,—

after "women"

insert "and one person who is disabled". (124)

MADAM SPEAKER: I shall now put Amendment No. 124 moved by Shri Harin Pathak to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shri Gurudas Dasgupta, are you moving your Amendment No. 125 to Clause 16?

SHRI GURUDAS DASGUPTA : No, I am not moving my Amendment.

MADAM SPEAKER: Shri Prabodh Panda, are you moving your Amendment No. 125 to Clause 16?

SHRI PRABODH PANDA : No, I am not moving my amendment.

MADAM SPEAKER: Shri Gurudas Dasgupta, are you moving your Amendment Nos. 126 and 127 to Clause 16?

SHRI GURUDAS DASGUPTA : No, I am not moving my Amendments.

MADAM SPEAKER: Shri Prabodh Panda, are you moving your Amendment Nos. 126 and 127 to Clause 16?

SHRI PRABODH PANDA : No, I am not moving my Amendments.

MADAM SPEAKER: Shri Harin Pathak, are you moving your Amendments?

SHRI HARIN PATHAK : Yes, I am moving my Amendments.

I beg to move:

Page 7, *after* line 36, *insert*—

"'(f) whoever on the ground of untouchability, caste, gender, religion or race enforces against any person any disability, restrtiction, exclusion or boycott with regard to (a) access to any Fair Price Shop, grain, utensil or any place prescribed under this Act; or (b) access to or employment under any provision of, or entitlement to, under this Act, shall be punishable with imprisonment for a term which shall not be less than three months but which may extend to six months and fine which shall not be less than rupees three thousand but which may extend to rupees twenty thousand.
(g) whoever, being a public servant, wilfully neglects his duties under this Act, shall be punishable with imprisonment for a term which shall not be less than six months but which may extend to one year and a fine which shall not be less than rupees three thousand but which may extend to rupees twenty five thousand.

(h) Offence under clause (g) shall be cognizable and nonbailable. "

(i) whoever, having already been convicted of an offence under this Chapter is convicted for the second offence or any subsequent offence, shall be punishable with imprisonment for a term which shall not be less than one year but which may extend to the maximum punishment provided for that offence and a fine which shall not be less than rupees three thousand but which may extend to rupees twenty five thousand.". (126)

Page 7, *after* line 39, *insert*—

"(11) The State Commission shall dispose of cases within two weeks and shall have the power to impose penalties and order for compensation as required.

(12) The members of the State Commission shall be subject to appraisal to ensure their eligibility to continue as members.". (127)

MADAM SPEAKER: I shall now put Amendment Nos. 126 and 127 moved by Shri Harin Pathak to the vote of the House.

The amendments were put and negatived.

अध्यक्ष महोदया: श्री शैलेन्द्र कुमार, क्या आप अपनी संशोधन नम्बर 137 और 138 मूव कर रहे हैं?

श्री शैलेन्द्र कुमार (कौशाम्बी): मैं अपना संशोधन मूव नहीं कर रहा हूं।

MADAM SPEAKER: Shri Harin Pathak, are you moving your Amendment?

SHRI HARIN PATHAK : Yes, I am moving my Amendment.

I beg to move:

Page 7, *omit* line 30. (155)

MADAM SPEAKER: I shall now put Amendment No. 155 moved by Shri Harin Pathak to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shri Sharad Yadav – not present; Shri A.T. Nana Patil – not present.

The question is:

"That clause 16, as amended, stand part of the Bill."

The motion was adopted.

Clause 16, as amended, was added to the Bill.

Clause 17 Salary and allowance of Chairperson, Member, Member Secretary and other staff of State Commission

MADAM SPEAKER: Dr. Ram Chandra Dome, are you moving your Amendment No. 70 to Clause 17?

DR. RAM CHANDRA DOME : Yes, I am moving my Amendment.

I beg to move:

Page 7, *add* at the end,--

"Provided that no salary or other financial remuneration shall be paid to those who are appointed after retirement from categories mentioned in clause (a) of sub-section (3) of section 16 and to others who have had a career in any profession or business up to the age of 60 years.". (70)

MADAM SPEAKER: I shall now put Amendment No. 70 moved by Dr. Ram Chandra Dome to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shri Bhartruhari Mahtab, are you moving your Amendment No. 282?

SHRI BHARTRUHARI MAHTAB : Yes, I am moving my Amendment.

I beg to move:

Page 7, *add* at the end—

insert "(2) The Cost of setting up and functioning of the State Commission shall be shared between the Central and the concerned State Government in such manner as may be specified.''. (282)

MADAM SPEAKER: I shall now put Amendment No. 282 moved by Shri Bhartruhari Mahtab to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: The question is:

"That clause 17 stand part of the Bill."

The motion was adopted.

Clause 17 was added to the Bill.

Clause 18 Designation of any Commission or body to function as State or body to function as State Commission

MADAM SPEAKER: Dr. Ram Chandra Dome, are you moving your Amendment No. 71?

DR. RAM CHANDRA DOME : No, I am not moving my Amendment.

MADAM SPEAKER: Prof. Sk. Saidul Haque, are you moving your Amendment No. 202?

SK. SAIDUL HAQUE : Yes, I am moving my Amendment.

I beg to move:

Page 8, after line 3, insert –

"Provided that the relevant provisions of section 16 and 17 shall also be applicable to the Commission or body so designated under this section.". (202)

MADAM SPEAKER: I shall now put Amendment No. 202 moved by Sk. Saidul Haque to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: The question is:

"That clause 18 stand part of the Bill."

The motion was adopted.

Clause 18 was added to the Bill.

Clauses 19 to 21 were added to the Bill.

Clause 22 Central Government to allocate required quantity of foodgrains from Central pool to State Government

MADAM SPEAKER: Shri Semmalai, are you moving your Amendment No. 4?

SHRI S. SEMMALAI : Yes, I am moving my Amendment.

I beg to move:

Page 8, *after* line 33, *insert* –

"Provided that the allocation of food grains to a State Government, which is implementing the public distribution system with a higher level of coverage than provided under this Act, shall not be reduced on any account". (4)

MADAM SPEAKER: I shall now put Amendment No. 4 moved by Shri Semmalai to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Dr. M. Thambidurai, are you moving your Amendment No. 5?

DR. M. THAMBIDURAI (KARUR): Yes, I am moving my amendment.

I beg to move:

Page 8, *after* line 33, *insert* –

"Provided that the quantum of food grains which was being provided to the State Governments immediately before the coming into force of this Act shall not be reduced.". (5)

MADAM SPEAKER: The question is:

… (*Interruptions*)

DR. M. THAMBIDURAM : I want Division.

MADAM SPEAKER: Let the Lobbies be cleared—

Now, the Lobbies have been cleared.

The question is:

Page 8, after line 33, insert—

"Provided that the quantum of foodgrains which was being provided to the State Governments immediately before the coming into force of this Act shall not be reduced."

The Lok Sabha divided:

DIVISION NO. 11 **AYES** **21.59 hrs.**

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Argal, Shri Ashok

Babar, Shri Gajanan D.

Bais, Shri Ramesh

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Nikhil Kumar

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Deshmukh, Shri K.D.

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gohain, Shri Rajen

Haque, Sk. Saidul

Hegde, Shri Anant Kumar

Hussain, Shri Syed Shahnawaz

Jardosh, Shrimati Darshana

Jena, Shri Mohan

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

Joshi, Shri Pralhad

Karunakaran, Shri P.

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Khaire, Shri Chandrakant

Kumar, Shri P.

Kumar, Shri Virendra

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Natarajan, Shri P.R.

Pakkirappa, Shri S.

Panda, Shri Prabodh

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

*Patil, Shri A.T. Nana

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Potai, Shri Sohan

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramshankar, Prof.

Rao, Shri Nama Nageswara

Rathwa, Shri Ramsinh

Ray, Shri Bishnu Pada

---

* Voted through slip.

Riyan, Shri Baju Ban

Roy, Shri Mahendra Kumar

Saha, Dr. Anup Kumar

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Shah, Shrimati Mala Rajya Laxmi

Shantha, Shrimati J.

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Ganesh

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

Singh, Shri Rakesh

Sivasami, Shri C.

Solanki, Shri Makansingh

Sugumar, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

Tarai, Shri Bibhu Prasad

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tiwari , Shri Bhisma Shankar alias Kushal

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Vasava, Shri Mansukhbhai D.

Venugopal, Dr. P.

Vijaya Shanthi, Shrimati M.

Vishwanath Katti, Shri Ramesh

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Madhusudan

NOES

*Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ajmal, Shri Badruddin

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babbar, Shri Raj

*Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Baitha, Shri Kameshwar

Baliram, Dr.

Balmiki, Shri Kamlesh

Bandyopadhyay, Shri Sudip

Banerjee, Shri Kalyan

Banerjee, Shri Prasun

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

Basheer, Shri Mohammed E.T.

*Bavalia, Shri Kunvarjibhai Mohanbhai

---

* Voted through slip.

Bhadana, Shri Avtar Singh

Bhagora, Shri Tara Chand

Bhujbal, Shri Sameer

Biswal, Shri Hemanand

Chacko, Shri P.C.

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shrimati Rajkumari

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

*Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Ram Sundar

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

Devi, Shrimati Ashwamedh

Dhanapalan, Shri K. P.

---

* Voted through slip.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

Dutt, Shrimati Priya

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gandhiselvan, Shri S.

Ganeshamurthi, Shri A.

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Hassan, Dr. Monazir

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

Jain, Shri Pradeep

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamal Nath, Shri

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Ajay

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Chandresh

Lakshmi, Shrimati Panabaka

Lal, Shri Pakauri

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

*Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanasamy, Shri V.

Naskar, Shri Gobinda Chandra

*Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Nishad, Capt. Jai Narain Prasad

*Noor, Shrimati Mausam

#Ola, Shri Sis Ram

Pal, Shri Jagdambika

---

* Voted through slip.

Corrected through slip for Noes.

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

Pandey, Shri Rakesh

Patel, Shri Bal Kumar

Patel, Shri Deoraj Singh

Patel, Shri Dinsha

Patel, Shri Praful

Patel, Shri R.K. Singh

Patel, Shri Somabhai Gandalal Koli

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

Premdas, Shri

Punia, Shri P.L.

Purandeswari, Shrimati D.

Rahman, Shri Abdul

Rai, Shri Prem Das

Raja, Shri A.

Rajbhar, Shri Ramashankar

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

* Voted through slip.

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rana, Shri Jagdish Singh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

Ray, Shri Rudramadhab

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Prof. Saugata

Roy, Shri Arjun

Ruala, Shri C.L.

Sahay, Shri Subodh Kant

Sangma, Kumari Agatha

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Shanavas, Shri M.I.

Shariq, Shri S.D.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhar, Shri Neeraj

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Ijyaraj

Singh, Shri Jagdanand

Singh, Shri Jitendra

Singh, Shri Mahabali

Singh, Shri N. Dharam

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Rewati Raman

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Vijay Bahadur

Singh, Shrimati Meena

Singh, Shrimati Pratibha

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

Tamta, Shri Pradeep

*Tandon, Shrimati Annu

Tanwar, Shri Ashok

*Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thakor, Shri Jagdish

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Toppo, Shri Joseph

Trivedi, Shri Dinesh

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Vishwanath, Shri Adagooru H.

Viswanathan, Shri P.

---

* Voted through slip.

Vivekanand, Dr. G.

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yaskhi, Shri Madhu Goud

ABSTAIN

Patel, Shri Kishanbhai V.

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 114

Noes: 250

Abstain: 002

The motion was negatived.

MADAM SPEAKER: Shri A. Sampath to move the amendment numbers 33 to 36 to clause 22.

SHRI A. SAMPATH : I am not moving my amendments.

MADAM SPEAKER: Sk. Saidul Haque to move amendment numbers 33 to 36 to clause 22.

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): I am not moving my amendments.

22.00 hrs.

MADAM SPEAKER: Shri Bhartruhari Mahtab to move the amendment.

… (*Interruptions*)

SHRI BHARTRUHARI MAHTAB : I beg to move:

Page 8, *after* line 38,—

insert "Provided that the foodgrains shall be provided free of cost by the Central Government in case of entitlements of destitute persons, homeless persons and people living in starvation or conditions akin to starvation.''. (283)

This is a clause; this is the section; this is the Chapter which is the obligation of the Central Government; obligation of the Central Government for food security. Here, I am inserting a clause, and request the whole House to

---

* **Ayes: 114** (+) Shri A.T. Nana Patil = **115**
Noes: 250 (+) Shri J.M. Aaron Rashid, Shrimati Sarika Devendra Singh Baghel, Shri Kunvarjibhai Mohanbhai Bavalia, Shrimati Shruti Choudhry, Shri Devendra Nagpal, Kumari Meenakshi Natrajan, Shrimati Mausam Noor, S/Shri Sis Ram Ola, Jitin Prasada, Shrimati Annu Tandon and Dr. Prabha Kishor Taviad = **261**
Abstain: 002 (-) Shri Sis Ram Ola = 0**01**

consider it. This is for all displaced persons; it is an entitlement for destitute persons; it is an entitlement for the homeless persons; it is an entitlement for people living in starvation or conditions akin to starvation. Therefore, I implore upon the conscience of all Members of this House to support this amendment. And I request and say that this is a section, which needs to be considered for the destitute, for the homeless, for the people who are on starvation. That is why, I say that this is the obligation on the part of the Central Government. When the Central Government is bringing a Bill for food security for every citizen of the country, especially for those who are destitute, I implore upon the conscience of the hon. Members to support this clause.

MADAM SPEAKER: I shall now put Amendment No. 283 to Clause 22 moved by Shri Bhartruhari Mahtab to the vote of the House.

SHRI BHARTRUHARI MAHTAB : Madam, I want Division.

MADAM SPEAKER: Lobbies are already cleared.

The question is:

Page 8, *after* line 38,—

insert "Provided that the foodgrains shall be provided free of cost by the Central Government in case of entitlements of destitute persons, homeless persons and people living in starvation or conditions akin to starvation.''. (283)

The Lok Sabha divided:

DIVISION NO. 12 **AYES** **22. 02 hrs.**

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Argal, Shri Ashok

Babar, Shri Gajanan D.

Bais, Shri Ramesh

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Shri Arvind Kumar

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Nikhil Kumar

Dasgupta, Shri Gurudas

Deka, Shri Ramen

*Dhurve, Shrimati Jyoti

* Voted through slip.

Dome, Dr. Ram Chandra

*Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gohain, Shri Rajen

Hegde, Shri Anant Kumar

Hussain, Shri Syed Shahnawaz

Jardosh, Shrimati Darshana

Jena, Shri Mohan

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

Joshi, Shri Pralhad

Karunakaran, Shri P.

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Khaire, Shri Chandrakant

Kumar, Shri Ajay

Kumar, Shri P.

Kumar, Shri Virendra

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

* Voted through slip.

Malik, Shri Sakti Mohan

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Naik, Shri Shripad Yesso

Natarajan, Shri P.R.

Pakkirappa, Shri S.

Panda, Shri Prabodh

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shri Deoraj Singh

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

*Patil, Shri A.T. Nana

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Potai, Shri Sohan

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajbhar, Shri Ramashankar

Rajendran, Shri C.

*Rajesh, Shri M.B.

Ramshankar, Prof.

Rao, Shri Nama Nageswara

---

* Voted through slip.

Rathwa, Shri Ramsinh

Ray, Shri Bishnu Pada

Ray, Shri Rudramadhab

Roy, Shri Mahendra Kumar

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Semmalai, Shri S.

Shah, Shrimati Mala Rajya Laxmi

Shantha, Shrimati J.

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Ganesh

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

Singh, Shri Rakesh

Sivasami, Shri C.

Solanki, Shri Makansingh

Sugumar, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tudu, Shri Laxman

Vasava, Shri Mansukhbhai D.

Venugopal, Dr. P.

Vijaya Shanthi, Shrimati M.

Vishwanath Katti, Shri Ramesh

*Wankhede, Shri Subhash Bapurao

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Madhusudan

* Voted through slip.

NOES

*Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ajmal, Shri Badruddin

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babbar, Shri Raj

*Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Baliram, Dr.

Balmiki, Shri Kamlesh

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

Basheer, Shri Mohammed E.T.

Bavalia, Shri Kunvarjibhai Mohanbhai

Bhadana, Shri Avtar Singh

Bhagora, Shri Tara Chand

Bhujbal, Shri Sameer

Bwiswmuthiary, Shri Sansuma Khunggur

---

* Voted through slip.

Chacko, Shri P.C.

Chaudhary, Dr. Tushar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shrimati Rajkumari

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

*Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Ram Sundar

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

*Devi, Shrimati Ashwamedh

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

Dutt, Shrimati Priya

Engti, Shri Biren Singh

---

* Voted through slip.

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gandhiselvan, Shri S.

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Hassan, Dr. Monazir

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

Jain, Shri Pradeep

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamal Nath, Shri

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Chandresh

Lakshmi, Shrimati Panabaka

Lal, Shri Pakauri

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

*Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanasamy, Shri V.

*Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Nishad, Capt. Jai Narain Prasad

*Noor, Shrimati Mausam

Ola, Shri Sis Ram

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

Patel, Shri Bal Kumar

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri R.K. Singh

Patel, Shri Somabhai Gandalal Koli

---

* Voted through slip.

Patil, Dr. Padmasinha Bajirao

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

Premdas, Shri

Punia, Shri P.L.

Purandeswari, Shrimati D.

Rahman, Shri Abdul

Rai, Shri Prem Das

*Raja, Shri A.

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rana, Shri Jagdish Singh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

*Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

---

* Voted through slip.

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Shri Arjun

Ruala, Shri C.L.

Sachan, Shri Rakesh

Sahay, Shri Subodh Kant

Sangma, Kumari Agatha

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satyanarayana, Shri Sarvey

Scindia, Shri Jyotiraditya M.

Shanavas, Shri M.I.

Shariq, Shri S.D.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Ijyaraj

Singh, Shri Jagdanand

Singh, Shri Jitendra

Singh, Shri Mahabali

Singh, Shri N. Dharam

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Rewati Raman

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Vijay Bahadur

Singh, Shrimati Meena

Singh, Shrimati Pratibha

Singh, Shrimati Rajesh Nandini

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

Tamta, Shri Pradeep

*Tandon, Shrimati Annu

Tanwar, Shri Ashok

*Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

---

* Voted through slip.

Thakor, Shri Jagdish

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari , Shri Bhisma Shankar alias Kushal

Toppo, Shri Joseph

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Vishwanath, Shri Adagooru H.

Viswanathan, Shri P.

Vivekanand, Dr. G.

*Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

*Yadav, Shri Dinesh Chandra

*Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yadav, Shri Sharad

Yaskhi, Shri Madhu Goud

---

* Voted through slip.

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 109

Noes: 235

The motion was negatived.

MADAM SPEAKER: Prof. Saugata Roy are you moving your Amendment Nos. 302 to 304 to Clause 22?

PROF. SAUGATA ROY: In view of the fact that the Centre promised that the federal character of the country will be preserved and the consent of the State Governments will be taken into account, I am not moving my amendment.

MADAM SPEAKER: Shri A.T. Nana Patil to move amendment.

SHRI A.T. NANA PATIL (JALGAON): I am not moving my amendment.

MADAM SPEAKER: The question is:

"That clause 22 stand part of the Bill. "

The motion was adopted.

Clause 22 was added to the Bill.

---

* **Ayes: 109** (+) Shrimati Jyoti Dhurve, S/Shri Nishikant Dubey, A.T. Nana Patil, M.B. Rajesh and Subhash Bapurao Wankhede= **114**

Noes: 235 (+) Shri J.M. Aaron Rashid, Shrimati Sarika Devendra Singh Baghel, Shrimati Shruti Choudhry, Shrimati Ashwamedh Devi, Shri Devendra Nagpal, Kumari Meenakshi Natrajan, Shrimati Mausam Noor, S/Shri Jitin Prasada, A. Raja, Gutha Sukhender Reddy, Shrimati Annu Tandon, Dr. Prabha Kishor Taviad, Dr. Girija Vyas, S/Shri Dinesh Chandra Yadav and Anjankumar M. Yadav = **250**

Clause 23 Provisions for funds by Central Government to state government in certain cases

MADAM SPEAKER: Dr. Thambidurai to move amendment.

DR. M. THAMBIDURAI : I beg to move:

Page 9, *for* lines 9 to 12, *substitute*—

"23. It shall be the responsibility of the Central Government to ensure the continuous supply of foodgrains from the central pool to a State." (6).

MADAM SPEAKER: I shall now put amendment no.6 moved by Dr. Thambidurai to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shri S. Semmalai are your moving your Amendment No.7 to Clause 23?

SHRI S. SEMMALAI : I beg to move:

Page 9, *for* lines 10 to 12, *substitute*—

"Government shall taken all necessary measures to ensure continuous supply of foodgrains to State, which shall include encouraging the farmers to produced more foodgrains, and import of foodgrains.". (7)

MADAM SPEAKER: I shall now put Amendment No. 7 to Clause 23 moved by Shri S. Semmalai to the vote of the House.

Are you asking for Division?

DR. M. THAMBIDURAI : Yes, Madam.

MADAM SPEAKER: Lobbies are already cleared.

The question is:

Page 9, *for* lines 10 to 12, *substitute*—

"Government shall taken all necessary measures to ensure continuous supply of foodgrains to State, which shall include encouraging the farmers to produced more foodgrains, and import of foodgrains.". (7)

The Lok Sabha divided:

DIVISION NO. 13 **AYES** **22. 05 hrs.**

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Argal, Shri Ashok

Babar, Shri Gajanan D.

Bais, Shri Ramesh

*Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Nikhil Kumar

Dasgupta, Shri Gurudas

Deka, Shri Ramen

* Voted through slip.

Deshmukh, Shri K.D.

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Haque, Sk. Saidul

Hegde, Shri Anant Kumar

Hussain, Shri Syed Shahnawaz

*Jardosh, Shrimati Darshana

Jena, Shri Mohan

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

Joshi, Shri Pralhad

Karunakaran, Shri P.

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Khaire, Shri Chandrakant

Kumar, Shri P.

Kumar, Shri Virendra

*Lingam, Shri P.

Mahajan, Shrimati Sumitra

---

* Voted through slip.

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Natarajan, Shri P.R.

Pakkirappa, Shri S.

Panda, Shri Prabodh

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

*Patil, Shri A.T. Nana

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Potai, Shri Sohan

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

*Rajendran, Shri C.

*Rajesh, Shri M.B.

Ramshankar, Prof.

---

* Voted through slip.

Rao, Shri Nama Nageswara

Rathwa, Shri Ramsinh

Ray, Shri Bishnu Pada

Ray, Shri Rudramadhab

Roy, Shri Mahendra Kumar

Saha, Dr. Anup Kumar

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Semmalai, Shri S.

Shah, Shrimati Mala Rajya Laxmi

Shantha, Shrimati J.

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Ganesh

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

Sivasami, Shri C.

Solanki, Shri Makansingh

Sugumar, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

Tarai, Shri Bibhu Prasad

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Vasava, Shri Mansukhbhai D.

Venugopal, Dr. P.

Vijaya Shanthi, Shrimati M.

Vishwanath Katti, Shri Ramesh

Wakchaure, Shri Bhausaheb Rajaram

*Wankhede, Shri Subhash Bapurao

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Madhusudan

* Voted through slip.

NOES

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Anuragi, Shri Ghanshyam

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babbar, Shri Raj

*Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Baitha, Shri Kameshwar

Bajwa, Shri Pratap Singh

Baliram, Dr.

Balmiki, Shri Kamlesh

Bandyopadhyay, Shri Sudip

Banerjee, Shri Kalyan

Banerjee, Shri Prasun

Bansal, Shri Pawan Kumar

Basheer, Shri Mohammed E.T.

Bavalia, Shri Kunvarjibhai Mohanbhai

Bhadana, Shri Avtar Singh

Bhagora, Shri Tara Chand

Bhujbal, Shri Sameer

---

* Voted through slip.

Biswal, Shri Hemanand

Chacko, Shri P.C.

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shrimati Rajkumari

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

*Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Ram Sundar

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

Devi, Shrimati Ashwamedh

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

---

* Voted through slip.

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

Dutt, Shrimati Priya

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gandhiselvan, Shri S.

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Hassan, Dr. Monazir

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

Jain, Shri Pradeep

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kalmadi, Shri Suresh

Kamal Nath, Shri

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Ajay

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Chandresh

Lakshmi, Shrimati Panabaka

Lal, Shri Pakauri

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanasamy, Shri V.

Naskar, Shri Gobinda Chandra

Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Nishad, Capt. Jai Narain Prasad

Noor, Shrimati Mausam

Ola, Shri Sis Ram

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

Pandey, Shri Rakesh

Patel, Shri Bal Kumar

Patel, Shri Dinsha

[#]Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri R.K. Singh

Patel, Shri Somabhai Gandalal Koli

Patil, Dr. Padmasinha Bajirao

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

Premdas, Shri

Punia, Shri P.L.

Purandeswari, Shrimati D.

Rahman, Shri Abdul

Rai, Shri Prem Das

Rajbhar, Shri Ramashankar

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rana, Shri Jagdish Singh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

[#] Corrected through slip for Noes.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Shri Arjun

Ruala, Shri C.L.

Sachan, Shri Rakesh

Sahay, Shri Subodh Kant

Sangma, Kumari Agatha

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Shanavas, Shri M.I.

Shariq, Shri S.D.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhar, Shri Neeraj

Shekhawat, Shri Gopal Singh

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ijyaraj

Singh, Shri Jagdanand

Singh, Shri Jitendra

Singh, Shri Mahabali

Singh, Shri N. Dharam

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Rewati Raman

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Vijay Bahadur

Singh, Shrimati Meena

Singh, Shrimati Pratibha

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

Tamta, Shri Pradeep

Tandon, Shrimati Annu

Tanwar, Shri Ashok

*Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari , Shri Bhisma Shankar alias Kushal

Toppo, Shri Joseph

Trivedi, Shri Dinesh

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Vishwanath, Shri Adagooru H.

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

---

* Voted through slip.

Yadav, Shri Sharad

Yaskhi, Shri Madhu Goud

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 110

Noes: 249

Abstain: 001

The motion was negatived.

MADAM SPEAKER: Shri A. Sampath are you moving your Amendment Nos. 37 and 38 to Clause 23?

SHRI A. SAMPATH : Madam, I beg to move:

Page 9, line 9,—
for "23",
substitute "23(1)". (37)

Page 9, *after* line 12, *insert*—

"(2) Notwithstanding anything in sub-section (1), the funds shall be provided in consultation and agreement with the State Governments in accordance with the prevailing market prices". (38)

MADAM SPEAKER: I shall now put Amendment Nos. 37 and 38 to Clause 23 moved by Shri A. Sampath to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shri B. Mahtab

SHRI BHARTRUHARI MAHTAB : Madam, I beg to move:

Page 9, lines 11 and 12,—

after ''Central Government''
insert ''in consultation with the State Governments''. (284)

---

* **Ayes: 110** (+) Shri Pulin Bihari Baske, Shrimati Darshana Jardosh, S/Shri P. Lingam, A.T. Nana Patil, C. Rajendran, M.B. Rajesh and Subhash Bapurao Wankhede = **117**
Noes: 249 (+) Shrimati Sarika Devendra Singh Baghel, Shrimati Shruti Choudhry, Shri Kishanbhai V. Patel and Dr. Prabha Kishor Taviad = **253**
Abstain: 001 (-) Shri Kishanbhai V. Patel = 0**00**

MADAM SPEAKER: I shall now put amendment no. 284 moved by Shri B. Mahtab to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Prof. Saugata Roy - Not present

The question is:

"That clause 23 stand part of the Bill."

The motion was adopted.

Clause 23 was added to the Bill.

Clause 24 Implementation and monitoring of schemes for ensuring food security

MADAM SPEAKER: Shri A. Sampath, are you moving your Amendment Nos. 39 to 41 to Clause 24?

SHRI A. SAMPATH : Madam, I beg to move:

Page 9, line 20,—
omit "Targeted" (39)

Page 9, line 36,—
omit "Targeted" (40)

Page 9, line 39,—
omit "Targeted" (41)

MADAM SPEAKER: I shall now put Amendment Nos. 39 to 41to Clause 24 moved by Shri A. Sampath to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shri Sharad Yadav

SHRI SHARAD YADAV (MADHEPURA): Madam, I do not want to move my amendments.

MADAM SPEAKER: Shrimati Sushma Swaraj

SHRIMATI SUSHMA SWARAJ : Madam I beg to move:

"Page 9, *omit* lines 33 to 35." (173)

The amendment was put and negatived.

MADAM SPEAKER: Shri B. Mahtab are you moving your Amendment No.43 to Clause 24?

SHRI BHARTRUHARI MAHTAB : Madam, I beg to move:

Page 9, line 17,—
after ''Central Government''
insert , ''in consultation with the State Governments,". (285)

MADAM SPEAKER: I shall now put Amendment No. 43 to Clause 24 moved by Shri B Mahtab to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shri A.T. Nana Patil

SHRI A.T. NANA PATIL : Madam, I am not moving my amendment.

MADAM SPEAKER: The question is:

"That clause 24 stand part of the Bill."

The motion was adopted.

Clause 24 was added to the Bill.

Clause 25 **Implementation of Tragetted Public Distribution System by local Authority in their areas**

MADAM SPEAKER: Shri A. Sampath are you moving your Amendment No.42 to Clause 25?

SHRI A. SAMPATH : Madam, I beg to move:

Page 10, line 6,—
omit "Targeted" (42)

MADAM SPEAKER: I shall now put Amendment No. 42 to Clause 25 moved by Shri A. Sampath to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: The question is:

"That clause 25 stand part of the Bill."

The motion was adopted.

Clause 25 was added to the Bill.

Clause 26 was added to the Bill.

Clause 27 Disclosure of Targeted Public Distribution System

MADAM SPEAKER: Shri A. Sampath are you moving your Amendment No. 43 to Clause 27?

SHRI A. SAMPATH : Madam, I beg to move:

Page 10, line 14,—
omit "Targeted" (43)

MADAM SPEAKER: I shall now put Amendment No. 43 to Clause 27 moved by Shri A. Sampath to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shri Gurudas Dasgupta

SHRI GURUDAS DASGUPTA : Madam, I am not moving my amendment.

MADAM SPEAKER: Shri Prabodh Panda are you moving your Amendment Nos. 128 and 129 to Clause 27?

SHRI PRABODH PANDA : Madam, I do not want to move my Amendments.

MADAM SPEAKER: Shri Harin Pathak are you moving your Amendment Nos. 128 and 129 to Clause 27?

SHRI HARIN PATHAK : Madam, I beg to move:

Page 10, line 14,—
for "27."
substitute "27.(1)" (128)

Page 10, *after* line 17, *insert*—

"(2) Short Messaging Service alert system shall be set up by the State Government or local authorities through which complaints regarding the functioning of this Act, including the non-performance of duties by the concerned officials, shall be submitted;

(3) Short Messaging Services shall be used to provide members of the public which information on funds and foodgrains allotted to a particular ration shop, Integrated Child Development Services Scheme centres, schools, community kitchens, etc.

(4) The State Government or local authorities shall provide dedicated telephone lines for dealing with Public Distribution System related enquiries or complaints." (129)

MADAM SPEAKER: I shall now put Amendment Nos. 128 and 129 to Clause 27 moved by Shri Harin Pathak to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: The question is:

"That clause 27 stand part of the Bill."

The motion was adopted.

Clause 27 was added to the Bill.

Clause 28 Conduct of Social Audit

MADAM SPEAKER: Shri A. Sampath are you moving your Amendment No. 44 to Clause 28?

SHRI A. SAMPATH : Madam, I beg to move"

Page 10, line 19,—

omit "Targeted" (44)

MADAM SPEAKER: I shall now put Amendment No. 44 to Clause 28 moved by Shri A. Sampath to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: The question is:

"That clause 28 stand part of the Bill."

The motion was adopted.

Clause 28 was added to the Bill.

Clause 29 Setting up to Vigilance Committees

MADAM SPEAKER: Shri A. Sampath are you moving your Amendment No. 45 to clause 29?

SHRI A. SAMPATH : I beg to move:

Page 10, line 25, --

Omit "Targeted" (45)

MADAM SPEAKER: Now, I shall put Amendment No. 45 to clause 29, moved by Shri A. Sampath, to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Dr. Ramchandra Dome are you moving your Amendment No. 72 to clause 29?

DR. RAM CHANDRA DOME : I beg to move:

Page 10, line 31,—

after "the Scheduled Tribes,"

insert "Socially and Educationally Backward Classes belonging to categories (iii), (iv) and (v) mentioned in the first proviso to Section 9". (72)

MADAM SPEAKER: Now, I shall put Amendment No. 72 to clause 29, moved by Dr. Ramchandra Dome, to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shri A.T. Nana Patil are you moving your Amendment No. 314 to clause 29?

SHRI A.T. NANA PATIL : Madam, I am not moving the amendment.

MADAM SPEAKER: The question is:

"That clause 29 stand part of the Bill."

The motion was adopted.

Clause 29 was added to the Bill.

Clause 30 Food Security for people living in remote, hilly and tribel areas

MADAM SPEAKER: Shri Gurudas Dasgupta are you moving your Amendment Nos. 130 & 131 to clause 30?

SHRI GURUDAS DASGUPTA : Madam, I am not moving the amendments.

MADAM SPEAKER: Shri Prabodh Panda are you moving your Amendment Nos. 130 & 131 to clause 30?

SHRI PRABODH PANDA : Madam, these are related to vulnerable groups and emergency feeding after some natural calamities.

I beg to move:

Page 10, line 43, *after* "Vulnerable groups", *insert* "such as destitute and homeless persons". (130)

Page 10, line 44, *after* "tribal areas", *insert* " and for emergency feeding after some natural calamities". (131)

MADAM SPEAKER: Now, I shall put Amendment Nos. 130 and 131 to clause 30, moved by Shri Prabodh Panda, to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: The question is:

"That clause 30 stand part of the Bill."

The motion was adopted.

Clause 30 was added to the Bill.

Clause 31 Steps to further advance food and nutritional security

MADAM SPEAKER: Dr. Ramchandra Dome are you moving your Amendment No. 73 to clause 31?

DR. RAM CHANDRA DOME : I beg to move:

Page 11, *for* lines 1 to 3, *substitute*—

"The Central and the State Government shall, for the purpose of advancing food and nutrition security, immediately launch and expeditiously complete a comprehensive programme of distribution of agricultural lands to all rural landless agricultural labour families of Scheduled Castes and Scheduled tribes and a comprehensive programme of minor irrigation for all lands of Scheduled Castes and Scheduled Tribes; undertake and expeditiously complete similar programmes for rural landless agricultural labour families of socially and educationally backward classes; and the Central and State Governments and the local authorities shall take other measures to realize the objectives specified in Schedule III." (73)

MADAM SPEAKER: Now, I shall put Amendment No. 73 to clause 31, moved by Dr. Ramchandra Dome, to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Shri Harin Pathak are you moving your Amendment Nos. 156, 157 & 158 to clause 31?

SHRI HARIN PATHAK : Madam, I am not moving the amendments.

MADAM SPEAKER: Shri M.B. Rajesh are you moving your Amendment Nos. 156, 157 & 158 to clause 31?

SHRI M.B. RAJESH (PALAKKAD): Madam, I am not moving the amendments.

MADAM SPEAKER: Shri Sharad Yadav are you moving your Amendment No. 164 to clause 31?

श्री शरद यादव (मधेपुरा): अध्यक्ष महोदया, मैं इस पर कहना चाहता हूं कि सरकार सदन में जो रा-ट्रीय खाद्य सुरक्षा बिल, 2013 लाई है, इसमें किसानों के बारे में सब बातें ऐसी हैं कि आप करें या न करें, यानी आपने इसमें कोई ठोस बात नहीं कही है। इसमें उनके लिए कुछ है ही नहीं और एक बात मैं कहना चाहता हूं कि यदि कभी ड्राउट पड़ गया और बाहर से अनाज मंगाना पड़ा तो पूरा मार्केट आकाश चढ़ जायेगा। आपने इसमें किसानों के बारे में कोई ठोस बात नहीं कही है कि वे क्या करेंगे या क्या नहीं करेंगे। आज फर्टिलाइजर के दाम बढ़ रहे हैं, डीजल के दाम बढ़ रहे हैं, पेस्टिसाइड्स के दाम बढ़ रहे हैं, पानी के दाम बढ़ रहे हैं, बिजली के दाम बढ़ रहे हैं, इसलिए आपको इसमें उनके लिए कोई ठोस इंतजाम करना चाहिए। यदि आप इसके लिए एश्योर करें तो फिर मैं अपनी बात को विदड्रा कर लेता हूं।

अध्यक्ष महोदया, मैं प्रस्ताव करता हूं :

पृ-ठ 12, पंक्ति 11,--

''सुरक्षा को अग्रसर करने के प्रयोजन के लिए'' **के स्थान पर** ''सुरक्षा को अग्रसर करने और कृ-कों को लाभान्वित करने के प्रयोजन के लिए'' **प्रतिस्थापित** किया जाए। (164)

MADAM SPEAKER: Now, I shall put Amendment No. 164 to clause 31, moved by Shri Sharad Yadav, to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Dr. Murli Manohar Joshi are you moving your Amendment No. 191 to clause 31?

DR. MURLI MANOHAR JOSHI : Madam, I am not moving the amendment.

MADAM SPEAKER: The question is:

"That clause 31 stand part of the Bill."

The motion was adopted.

Clause 31 was added to the Bill.

Clause 32 Other Welfare Schemes

MADAM SPEAKER: Shri A. Sampath are you moving your Amendment No. 46 to clause 32?

SHRI A. SAMPATH : I beg to move:

Page 11, line 10,—

omit ", from its own resources". (46)

MADAM SPEAKER: Now, I shall put Amendment No. 46 to clause 32, moved by Shri A. Sampath, to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: The question is:

"That clause 32 stand part of the Bill."

The motion was adopted.

Clause 32 was added to the Bill.

Clause 33 Penalties

MADAM SPEAKER: Shri Sanjay Dhotre is not moving his amendment Nos. 82 and 83 to Clause 33.

Shri B. Mahtab, are you moving your Amendment Nos. 94 to 96 to Clause 33?

SHRI BHARTRUHARI MAHTAB : Madam, this is the penalty clause which after the State Commission at the time of deciding any complaint or appeal, any public servant or authority is found guilty, only Rs. 5000 have to be recovered from him. My amendment here is instead of Rs. 5000, make it Rs. 25,000 so that he becomes more responsible and more accountable for the food grain that is in his charge.

I beg to move:

Page 11, line 11,—

for "33"

substitute "33(1)". (94)

Page 11, line 14,—

for "five thousand"

substitute "twenty-five thousand". (95)

Page 11, *after* line 16, *insert*—

"(2) In case of destruction of any foodgrains meant for distribution under this Act, the public servant or authority found guilty, shall be liable to pay a penalty of twenty-five thousand rupees or the market value of such foodgrains, whichever is higher.". (96)

MADAM SPEAKER: I shall now put Amendment Nos. 94 to 96 to Clause 33 moved by Shri B. Mahtab to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: The question is:

"That clause 33 stand part of the Bill."

The motion was adopted

Clause 33 was added to the Bill.

Clauses 34 to 36 were added to the Bill.

Clause 37 Power to amend Schedule

MADAM SPEAKER: Hon. Minister to move Amendment No. 295 to Clause 37.

Amendment made:

Page 11, lines 41 and 42, *for* "Schedule III and thereupon Schedule I or Schedule II or Schedule III", *substitute* "Schedule III or Schedule IV and thereupon Schedule I or Schedule II or Schedule III or Schedule IV". (295)

(Prof. K.V. Thomas)

Shri A. Sampath, are you moving your Amendment No. 47 to Clause 37?

SHRI A. SAMPATH : Madam, I move the amendment. This amendment is regarding clause 37 (1). If the Central Government is satisfied that it is necessary or expedient so to do, it may, by notification, amend Schedule I or Schedule II or Schedule III and thereupon Schedule I or Schedule II or Schedule III, as the case may be, shall be deemed to have been amended accordingly.

I move this amendment. This is the prerogative of the Parliament; this is the right of the Parliament. The Government cannot take away the rights of the Parliament. So, I insist upon this amendment.

I beg to move:

Page 11, line 41,—

for "by notification"

substitute "with the approval, by resolutions, of both Houses of Parliament". (47)

MADAM SPEAKER: I shall now put Amendment No.47 to Clause 37 moved by Shri A. Sampath to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: The question is:

"That clause 37, as amended, stand part of the Bill."

The motion was adopted

Clause 37, as amended, was added to the Bill.

Clause 38 Power of Central Government to give directions

MADAM SPEAKER: Shrimati Sushma Swaraj to speak on Clause 38.

श्रीमती सु-मा स्वराज : मैडम, मैं इस धारा का विरोध करने के लिए खड़ी हुई हूँ। इस धारा की भा-ा संघीय ढांचे पर बहुत ही ज्यादा प्रहार करती है। आज सुबह भी जब मुलायम सिंह जी बोल रहे थे तो उनका आरंभिक वाक्य यह था कि आप अलग-अलग राज्यों के सभी मुख्यमंत्रियों की बैठक बुलाइए और उनसे सलाह-मशविरे के बाद ही यह बिल लाइए। विभिन्न राज्यों के मुख्य मंत्रियों ने भी जो पत्र प्रधान मंत्री को लिखे हैं, वे इसी धारा की भा-ा के बारे में लिखे हैं। आप ज़रा सुनें : The Central Government may, from time to time, give such directions, as it may consider necessary, to the State Governments for the effective implementation of the provisions of this Act and the State Governments shall comply with such directions.

यानि निर्देश देगी केंद्र सरकार और राज्य सरकारें उसका पालन करने के लिए बाध्य होंगी, विवश होंगी। इस तरह की भा-ा कभी-भी संघीय ढांचे के उसमें लिखी नहीं जाती क्योंकि ये संघीय ढांचे के विपरीत हैं। इसलिए मेरा यह कहना है कि यह धारा समाप्त कर दी जाए क्योंकि इस धारा से बहुत ज्यादा भ्रम फैल रहा है और अलग-अलग राज्यों के मुख्यमंत्री इसी धारा के कारण बिल का विरोध भी कर रहे हैं और प्रधान मंत्री से बिल की मांग भी कर रहे हैं। संघीय ढांचा हमारा बुनियादी सिद्धांत है। It is a basic feature of the Constitution. लेकिन एक बिल जो आप ला रहे हैं, उसमें डिलिवरी मैकेनिज़्म की सारी जिम्मेदारी तो आपने राज्यों पर डाल दी है। पूरी की पूरी डिलिवरी वे करेंगे और तरीके ये बताएंगे। समय ये तय करेंगे। गरीब कितने हैं, वह ये तय करेंगे। यानि सारी डायरेक्शंस तो ये देंगे, मगर डिलिवरी

करेगी राज्य सरकार और उत्तरदायी होगी राज्य सरकार। इसलिए यह संघीय ढ़ांचे पर बहुत प्रहार करने वाली धारा है। मैं चाहूंगी कि इस धारा के विरोध में वोट करें और मैं इस धारा पर डिविजन चाहूंगी।

MADAM SPEAKER: The question is:

"That Clause 38 stand part of the Bill."

SHRIMATI SUSHMA SWARAJ : Madam, I want division.

MADAM SPEAKER: Let the Lobbies be cleared –

Now, the Lobbies have been cleared.

The question is:

"That Clause 38 stand part of the Bill."

The Lok Sabha divided:

DIVISION NO. 14 **AYES** **22.25 hrs.**

*Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babbar, Shri Raj

*Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Baitha, Shri Kameshwar

Baliram, Dr.

Balmiki, Shri Kamlesh

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

Basheer, Shri Mohammed E.T.

Bavalia, Shri Kunvarjibhai Mohanbhai

Bhadana, Shri Avtar Singh

Bhagora, Shri Tara Chand

---

* Voted through slip.

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biswal, Shri Hemanand

Chacko, Shri P.C.

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Sanjay Singh

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

*Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Ram Sundar

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

Devi, Shrimati Ashwamedh

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

---

* Voted through slip.

Dias, Shri Charles

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gandhiselvan, Shri S.

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Hassan, Dr. Monazir

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kamal Nath, Shri

Kamat, Shri Gurudas

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Chandresh

Lakshmi, Shrimati Panabaka

Lalu Prasad, Shri

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

*Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanasamy, Shri V.

*Natrajan, Kumari Meenakshi

Nishad, Capt. Jai Narain Prasad

*Noor, Shrimati Mausam

Ola, Shri Sis Ram

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

---

* Voted through slip.

Patel, Shri Bal Kumar

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri R.K. Singh

Patel, Shri Somabhai Gandalal Koli

Patil, Dr. Padmasinha Bajirao

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

Premdas, Shri

Punia, Shri P.L.

Purandeswari, Shrimati D.

Rahman, Shri Abdul

Rai, Shri Prem Das

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rana, Shri Jagdish Singh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

---

* Voted through slip.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Shri Arjun

Ruala, Shri C.L.

Sachan, Shri Rakesh

Sahay, Shri Subodh Kant

Sangma, Kumari Agatha

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Shanavas, Shri M.I.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Ijyaraj

Singh, Shri Jitendra

Singh, Shri N. Dharam

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Vijay Bahadur

Singh, Shri Yashvir

Singh, Shrimati Meena

Singh, Shrimati Pratibha

*Singh, Shrimati Rajesh Nandini

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

Tamta, Shri Pradeep

*Tandon, Shrimati Annu

---

* Voted through slip.

Tanwar, Shri Ashok

*Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thakor, Shri Jagdish

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari , Shri Bhisma Shankar alias Kushal

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Vijaya Shanthi, Shrimati M.

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Anjankumar M.

---

* Voted through slip.

Yadav, Shri Om Prakash

Yadav, Shri Sharad

Yaskhi, Shri Madhu Goud

NOES

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Argal, Shri Ashok

Babar, Shri Gajanan D.

Bais, Shri Ramesh

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Nikhil Kumar

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Deshmukh, Shri K.D.

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gohain, Shri Rajen

Haque, Sk. Saidul

Hussain, Shri Syed Shahnawaz

Jardosh, Shrimati Darshana

Jena, Shri Mohan

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

Joshi, Shri Pralhad

Karunakaran, Shri P.

Kashyap, Shri Virender

Kateel, Shri Nalin Kumar

Khaire, Shri Chandrakant

Kumar, Shri P.

Kumar, Shri Virendra

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Natarajan, Shri P.R.

Pakkirappa, Shri S.

Panda, Shri Prabodh

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

*Patil, Shri A.T. Nana

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramshankar, Prof.

Rao, Shri Nama Nageswara

Ray, Shri Bishnu Pada

Roy, Shri Mahendra Kumar

Saha, Dr. Anup Kumar

Sahu, Shri Chandu Lal

---

* Voted through slip.

Sai, Shri Vishnu Dev

Sampath, Shri A.

Semmalai, Shri S.

Shah, Shrimati Mala Rajya Laxmi

Shantha, Shrimati J.

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Ganesh

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

Singh, Shri Rakesh

Sivasami, Shri C.

Solanki, Shri Makansingh

Sugumar, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Venugopal, Dr. P.

Vishwanath Katti, Shri Ramesh

Wankhede, Shri Subhash Bapurao

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Madhusudan

ABSTAIN

Shekhar, Shri Neeraj

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 241

Noes: 109

Abstain: 001

The motion was adopted.

Clause 38 was added to the Bill.

Clause 39 Power of Central Government to make rules

MADAM SPEAKER: Hon. Minister to move the Amendments.

Amendments made:

Page 12, *for* lines 1 and 2, *substitute*—
"39. (1) The Central Government may, in consultation with the State Government and by notification, make rules to carry out the provisions of this act.". (296)

Page 12, line 12,–

for "in lieu of"

substitute "in order to ensure". (316)

(Prof. K.V. Thomas)

MADAM SPEAKER: Shri A. Sampath, are you moving your Amendment Nos. 48 and 49 to Clause 39?

SHRI A. SAMPATH : I beg to move:

Page 12, line 5,—

omit "including cost sharing". (48)

Page 12, *omit* lines 11 to 13 (49)

---

* **Ayes: 241** (+) Shri J. M. Aaron Rashid, Shrimati Sarika Devendra Singh Baghel, Shrimati Shruti Choudhry, Shri Devendra Nagpal, Kumari Meenakshi Natrajan, Shrimati Mausam Noor, Shri Jitin Prasada, Shrimati Rajesh Nandini Singh, Shrimati Annu Tandon and Dr. Prabha Kishor Taviad = **251**
Noes: 109 (+) Shri A.T. Nana Patil = **110**

MADAM SPEAKER: Now, I shall put Amendment Nos. 48 and 49 moved by Shri A. Sampath to clause 39, to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: The question is:

"That clause 39, as amended, stand part of the Bill."

The motion was adopted.

Clause 39, as amended, was added to the Bill

Clauses 40 to 43 were added to the Bill.

Clause 44 Force majeure

MADAM SPEAKER: Shri A. Sampath, are you moving your Amendment No.50 to clause 44?

SHRI A. SAMPATH : I beg to move:

Page 13, lines 38 to 40,—

omit ", flood, drought, fire, cyclone or earthquake affecting the regular supply of foodgrains or meals to such persons under this Act" (50)

MADAM SPEAKER: Now, I shall put Amendment No. 50 to clause 44 moved by Shri A. Sampath to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: Now, Shrimati Sushma Swaraj, are you moving your Amendment No. 174 to Clause 44?

श्रीमती सु-मा स्वराज : अध्यक्ष महोदया, मैं प्रस्ताव करती हूँ :

पृ-ठ 15, पंक्ति 23 से 25, --

"बाढ़, सूखे, आग, चक्रवात या भूकंप की दशा के सिवाय, जिससे इस अधिनियम के अधीन ऐसे व्यक्ति को खाद्यान्न या भोजन के नियमित प्रदाय पर प्रभाव पड़ता है," का लोप किया जाए। (174)

अध्यक्ष जी, यह धारा यह प्रावधान करती है कि युद्ध, बाढ़, सूखा, अग्नि, चक्रवात या भूकम्प जैसी आपदाओं के समय इस तरह की खाद्य सुरक्षा देने के लिए सरकार उत्तरदायी नहीं होगी। मेरा कहना है कि युद्ध तक तो ठीक है, युद्ध एक असामान्य परिस्थिति होती है जिसमें किसी सरकार को हम उत्तरदायी नहीं बना सकते हैं। लेकिन बाकी जो स्थितियाँ इसमें लिखी हैं - बाढ़, सूखा, भूकम्प, चक्रवात, वे तो ऐसी परिस्थितियाँ हैं जहाँ सामान्य से ज़्यादा आवश्यकता होती है कि खाद्यान्न उपलब्ध कराया जाए, क्योंकि जिसके पास है, उसके पास भी खाने को नहीं बचता। एक मिनट में लोग लाख से खाक हो जाते हैं। उस समय समाज के लोग भी जा-जाकर खाना खिलाते हैं और सरकार कह रही है कि यदि कहीं बाढ़ आ जाए, सूखा हो जाए, कहीं चक्रवात आ जाए तो हम उत्तरदायी नहीं होंगे। यह तो खाद्य सुरक्षा के सिद्धांत के ही विपरीत है। इसलिए मैं आपसे कहना चाहती हूँ कि इसमें केवल 'युद्ध' शब्द को रखा जाए और बाकी शब्दों का लोप कर दिया जाए, यह मेरा संशोधन है।

MADAM SPEAKER: I shall now put the Amendment No. 174 to clause 44 moved by Shrimati Sushma Swaraj, to the vote of the House.

श्रीमती सु-मा स्वराज : मुझे डिवीज़न चाहिए।

MADAM SPEAKER: Now, the Lobbies are already cleared.

The question is:

"Page 13, lines 38 to 40,—

omit ",flood, drought, fire, cyclone or earthquake affecting the regular supply of foodgrains or meals to such person under this Act:".

The Lok Sabha divided:

DIVISION NO. 15 **AYES** **22.30 hrs.**

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Argal, Shri Ashok

Babar, Shri Gajanan D.

Bais, Shri Ramesh

Baitha, Shri Kameshwar

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Nikhil Kumar

Das, Shri Ram Sundar

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Deshmukh, Shri K.D.

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Gaddigoudar, Shri P.C.

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gohain, Shri Rajen

Haque, Sk. Saidul

Hussain, Shri Syed Shahnawaz

Jardosh, Shrimati Darshana

Jena, Shri Mohan

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

Joshi, Shri Pralhad

Karunakaran, Shri P.

Kashyap, Shri Virender

Kateel, Shri Nalin Kumar

Khaire, Shri Chandrakant

Kumar, Shri Ajay

*Kumar, Shri P.

Kumar, Shri Virendra

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

---

* Voted through slip.

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Munda, Shri Karia

Naik, Shri Shripad Yesso

Natarajan, Shri P.R.

Pakkirappa, Shri S.

Panda, Shri Prabodh

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shri R.K. Singh

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

*Patil, Shri A.T. Nana

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramshankar, Prof.

Rao, Shri Nama Nageswara

Ray, Shri Bishnu Pada

Ray, Shri Rudramadhab

---

* Voted through slip.

Roy, Shri Mahendra Kumar

Saha, Dr. Anup Kumar

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Semmalai, Shri S.

Shah, Shrimati Mala Rajya Laxmi

Shantha, Shrimati J.

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Ganesh

Singh, Shri Prabhu Nath

Singh, Shri Pradeep Kumar

Singh, Shri Rakesh

Sivasami, Shri C.

Solanki, Dr. Kirit Premjibhai

Solanki, Shri Makansingh

Sugumar, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tudu, Shri Laxman

*Udasi, Shri Shivkumar

Venugopal, Dr. P.

Vijaya Shanthi, Shrimati M.

---

* Voted through slip.

Vishwanath Katti, Shri Ramesh

Wakchaure, Shri Bhausaheb Rajaram

Wankhede, Shri Subhash Bapurao

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Madhusudan

Yadav, Shri Sharad

NOES

*Aaron Rashid, Shri J.M.

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babbar, Shri Raj

*Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Baliram, Dr.

Balmiki, Shri Kamlesh

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

Basheer, Shri Mohammed E.T.

Bavalia, Shri Kunvarjibhai Mohanbhai

Bhadana, Shri Avtar Singh

Bhagora, Shri Tara Chand

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biswal, Shri Hemanand

---

* Voted through slip.

Chacko, Shri P.C.

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Sanjay Singh

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

*Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

Devi, Shrimati Ashwamedh

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

Dutt, Shrimati Priya

---

* Voted through slip.

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gandhiselvan, Shri S.

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kamal Nath, Shri

Kamat, Shri Gurudas

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Chandresh

Lakshmi, Shrimati Panabaka

Lal, Shri Pakauri

Lalu Prasad, Shri

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

*Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanasamy, Shri V.

*Natrajan, Kumari Meenakshi

Nishad, Capt. Jai Narain Prasad

*Noor, Shrimati Mausam

Ola, Shri Sis Ram

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

Patel, Shri Bal Kumar

Patel, Shri Dinsha

*Patel, Shri Kishanbhai V.

---

* Voted through slip.

Patel, Shri Praful

Patel, Shri Somabhai Gandalal Koli

Patil, Dr. Padmasinha Bajirao

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

Premdas, Shri

Punia, Shri P.L.

Purandeswari, Shrimati D.

Rahman, Shri Abdul

Rai, Shri Prem Das

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rana, Shri Jagdish Singh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Nama Nageswara

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

---

* Voted through slip.

Rawat, Shri Harish

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Shri Arjun

Ruala, Shri C.L.

Sachan, Shri Rakesh

Sahay, Shri Subodh Kant

Sangma, Kumari Agatha

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Shanavas, Shri M.I.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhar, Shri Neeraj

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Ijyaraj

Singh, Shri Jitendra

Singh, Shri N. Dharam

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Vijay Bahadur

Singh, Shri Yashvir

Singh, Shrimati Meena

Singh, Shrimati Pratibha

*Singh, Shrimati Rajesh Nandini

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

Tamta, Shri Pradeep

*Tandon, Shrimati Annu

Tanwar, Shri Ashok

*Taviad, Dr. Prabha Kishor

---

* Voted through slip.

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thakor, Shri Jagdish

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari , Shri Bhisma Shankar alias Kushal

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Verma, Shrimati Usha

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yaskhi, Shri Madhu Goud

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 113

Noes: 235.

The motion was negatived.

MADAM SPEAKER: Shrimati Sushma Swaraj, are you moving your Amendment No. 317 to clause 44?

SHRIMATI SUSHMA SWARAJ : Yes, I am moving my Amendment.

I beg to move:

Page 13, *omit* lines 41 and 43 (317)

MADAM SPEAKER: I shall now put Amendment No. 317 to clause 44 moved by Shrimati Sushma Swaraj to the vote of the House.

The amendment was put and negatived.

Clause 44 was added to the Bill.

Clause 45 was added to the Bill.

MADAM SPEAKER: Shri S. Semmalai, are you moving your Amendment No. 8 to Schedule I?

SHRI S. SEMMALAI (SALEM): Yes, Madam, I am moving my Amendment.

I beg to move:

Page 15, *for* lines 6 to 11, *substitute*—

"coarse grains." (8)

MADAM SPEAKER: I shall now put the Amendment No. 8 to Schedule I moved by Shri S. Semmalai to the vote of the House.

The amendment was put and negatived.

---

* **Ayes: 113** (+) S/Shri P. Kumar, A.T. Nana Patil and Shivkumar Udasi = **116**
Noes: 235 (+) Shri J.M. Aaron Rashid, Shrimati Sarika Devendra Singh Baghel, Shrimati Shruti Choudhry, Shri Devendra Nagpal, Kumari Meenakshi Natrajan, Shrimati Mausam Noor, S/Shri Kishanbhai V. Patel, Shri Jitin Prasada, Shrimati Rajesh Nandini Singh, Shrimati Annu Tandon and Dr. Prabha Kishor Taviad = **246**

MADAM SPEAKER: Shri Sampath, are you moving your Amendment Nos. 51 to 54 to Schedule I?

SHRI A. SAMPATH : Yes Madam. I beg to move:

. Page 15, line 3,—

omit "Targeted" (51)

Page 15, line 5,—

for "rupees 3 per kg for rice"

substitute "rupees 2 per kg for rice". (52)

Page 15, line 6,—

for "three years from the date of commencement of this Act; and"

substitute "at least ten years from the date of commencement of this Act.". (53)

Page 15, *omit* lines 7 to 11. (54)

MADAM SPEAKER: I shall now put the Amendment Nos. 51 to 54 to Schedule I, moved by Shri A. Sampath, to the vote of the House. I think the Ayes have it.

…*(Interruptions)*

SHRI BASU DEB ACHARIA (BANKURA): Madam, we want Division.

MADAM SPEAKER: The Lobbies are already cleared.The question is:

Page 15, line 3,—

omit "Targeted" (51)

Page 15, line 5,—

for "rupees 3 per kg for rice"

substitute "rupees 2 per kg for rice". (52)

Page 15, line 6,—

for "three years from the date of commencement of this Act; and"

substitute "at least ten years from the date of commencement of this Act.". (53)

Page 15, *omit* lines 7 to 11. (54)

The Lok Sabha divided:

DIVISION NO. 16 **AYES** **22.33 hrs.**

Acharia, Shri Basu Deb

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Anandan, Shri M.

Ananth Kumar, Shri

Anuragi, Shri Ghanshyam

Argal, Shri Ashok

Bais, Shri Ramesh

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

Choudhary, Shri Nikhil Kumar

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Deshmukh, Shri K.D.

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Gandhi, Shri Dilipkumar Mansukhlal

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gohain, Shri Rajen

Haque, Sk. Saidul

Hussain, Shri Syed Shahnawaz

Jardosh, Shrimati Darshana

Jena, Shri Mohan

Joshi, Dr. Murli Manohar

Joshi, Shri Pralhad

Karunakaran, Shri P.

Kashyap, Shri Virender

Kateel, Shri Nalin Kumar

Khaire, Shri Chandrakant

Kumar, Shri P.

Kumar, Shri Virendra

Lal, Shri Pakauri

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C.

Naik, Shri Shripad Yesso

Natarajan, Shri P.R.

Pakkirappa, Shri S.

Panda, Shri Prabodh

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shri Bal Kumar

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

*Patil, Shri A.T. Nana

Patil, Shri C.R.

Premdas, Shri

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramshankar, Prof.

Rao, Shri Nama Nageswara

Ray, Shri Bishnu Pada

Roy, Shri Mahendra Kumar

Sachan, Shri Rakesh

Saha, Dr. Anup Kumar

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Semmalai, Shri S.

Shantha, Shrimati J.

Shekhar, Shri Neeraj

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Ganesh

---

* Voted through slip.

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

Sivasami, Shri C.

Solanki, Dr. Kirit Premjibhai

Solanki, Shri Makansingh

Sugumar, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Thambidurai, Dr. M.

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Venugopal, Dr. P.

Verma, Shrimati Usha

Vijaya Shanthi, Shrimati M.

Vishwanath Katti, Shri Ramesh

Wakchaure, Shri Bhausaheb Rajaram

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Madhusudan

NOES

*Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babar, Shri Gajanan D.

Babbar, Shri Raj

*Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Baitha, Shri Kameshwar

Baliram, Dr.

Bandyopadhyay, Shri Sudip

Banerjee, Shri Kalyan

Banerjee, Shri Prasun

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

Basheer, Shri Mohammed E.T.

Bavalia, Shri Kunvarjibhai Mohanbhai

Bhadana, Shri Avtar Singh

Bhagora, Shri Tara Chand

---

* Voted through slip.

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biswal, Shri Hemanand

Chacko, Shri P.C.

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shrimati Rajkumari

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

*Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

Devi, Shrimati Ashwamedh

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

---

* Voted through slip.

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

Dudhgaonkar, Shri Ganeshrao Nagorao

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gandhiselvan, Shri S.

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kamal Nath, Shri

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Ajay

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Chandresh

Lakshmi, Shrimati Panabaka

Lalu Prasad, Shri

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

*Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanasamy, Shri V.

*Natrajan, Kumari Meenakshi

Nishad, Capt. Jai Narain Prasad

*Noor, Shrimati Mausam

#Ola, Shri Sis Ram

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

Patel, Shri Dinsha

---

* Voted through slip.

Corrected through slip for Noes.

Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri R.K. Singh

Patel, Shri Somabhai Gandalal Koli

Patil, Dr. Padmasinha Bajirao

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

Punia, Shri P.L.

Purandeswari, Shrimati D.

Rahman, Shri Abdul

Rai, Shri Prem Das

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rana, Shri Jagdish Singh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

---

* Voted through slip.

Ray, Shri Rudramadhab

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Shri Arjun

Ruala, Shri C.L.

Sahay, Shri Subodh Kant

Sangma, Kumari Agatha

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Shanavas, Shri M.I.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Ijyaraj

Singh, Shri Jitendra

Singh, Shri N. Dharam

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Vijay Bahadur

Singh, Shrimati Meena

Singh, Shrimati Pratibha

*Singh, Shrimati Rajesh Nandini

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

Tamta, Shri Pradeep

*Tandon, Shrimati Annu

Tanwar, Shri Ashok

*Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

---

* Voted through slip.

Thakor, Shri Jagdish

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari , Shri Bhisma Shankar alias Kushal

Trivedi, Shri Dinesh

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yadav, Shri Sharad

Yaskhi, Shri Madhu Goud

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 100

Noes: 234

Abstain: 001

The amendments were put and negatived.

MADAM SPEAKER: Shri Prasanta Kumar Majumdar, are you moving your Amendment No. 59 to Schedule I?

SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): No, Madam, I am not moving my Amendment.

MADAM SPEAKER: Prof. Saugata Roy, are you moving your Amendment No. 87 to Schedule I?

PROF. SAUGATA ROY (DUM DUM): No, Madam, I am not moving.

MADAM SPEAKER: Shri Sanjay Dhotre, are you moving your Amendment No. 97 to Schedule I?

SHRI SANJAY DHOTRE (AKOLA): I am not moving.

MADAM SPEAKER: Shri Bhartruhari, are you moving your Amendment No. 97 to Schedule I?

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, this relates to Rs. 3 per kg for rice and Rs. 2 per kg for wheat. My Amendment is to be Re 1 per kg for rice and Re 1per kg for wheat. I know the present majority in this House is not going to support my Amendment. But I give you a chance because the Orissa Government is today providing rice at Re 1 per kg. Please make it up to Re 1 per kg if you support this Amendment. I implore that this Amendment may be accepted.

---

* **Ayes: 100** (+) Shri A.T. Nana Patil = **101**
Noes: 234 (+) Shri J.M. Aaron Rashid, Shrimati Sarika Devendra Singh Baghel, Shrimati Shruti Choudhry, Shri Devendra Nagpal, Kumari Meenakshi Natrajan, Shrimati Mausam Noor, S/Shri Sis Ram Ola, Jitin Prasada, Shrimati Rajesh Nandini Singh, Shrimati Annu Tandon and Dr. Prabha Kishor Taviad = **245**
Abstain:001 (-) Sis Ram Ola = 0**00**

I beg to move:

Page 15, line 7,—

after "Central Government"

insert "in consultation with the concerned State Government" (97)

MADAM SPEAKER: I shall now put the Amendment No. 97 to Schedule I moved by Shri Bhartruhari Mahtab to Schedule I, to the vote of the House.

I think the Ayes have it.

SHRI BHARTRUHARI MAHTAB : Madam, I want Division.

MADAM SPEAKER: Lobbies are cleared. The questions is:

Page 15, line 7,—

after "Central Government"

insert "in consultation with the concerned State Government" (97)

The Lok Sabha divided:

DIVISION NO. 17 **AYES** **22.35 hrs.**

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Anandan, Shri M.

Ananth Kumar, Shri

Anuragi, Shri Ghanshyam

Argal, Shri Ashok

Bais, Shri Ramesh

Balmiki, Shri Kamlesh

Bandyopadhyay, Shri Sudip

Banerjee, Shri Kalyan

Banerjee, Shri Prasun

Baske, Shri Pulin Bihari

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Nikhil Kumar

Das, Shri Ram Sundar

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Deshmukh, Shri K.D.

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Ganeshamurthi, Shri A.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Gohain, Shri Rajen

Haque, Sk. Saidul

Hussain, Shri Syed Shahnawaz

Jardosh, Shrimati Darshana

Jena, Shri Mohan

Joshi, Dr. Murli Manohar

Joshi, Shri Pralhad

Karunakaran, Shri P.

Kashyap, Shri Virender

Kateel, Shri Nalin Kumar

Khaire, Shri Chandrakant

Kumar, Shri P.

Kumar, Shri Virendra

Lingam, Shri P.

Mahtab, Shri Bhartruhari

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C

Munda, Shri Karia.

Naik, Shri Shripad Yesso

Natarajan, Shri P.R.

Pakkirappa, Shri S.

Panda, Shri Prabodh

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patasani, Dr. Prasanna Kumar

Patel, Shri Bal Kumar

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

*Patil, Shri A.T. Nana

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Premdas, Shri

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Ramshankar, Prof.

Ray, Shri Bishnu Pada

Ray, Shri Rudramadhab

Roy, Shri Mahendra Kumar

Sachan, Shri Rakesh

Sahu, Shri Chandu Lal

---

* Voted through slip.

Sai, Shri Vishnu Dev

Sampath, Shri A.

Semmalai, Shri S.

Shah, Shrimati Mala Rajya Laxmi

Shantha, Shrimati J.

Shekhar, Shri Neeraj

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Ganesh

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

Singh, Shri Rakesh

Sivasami, Shri C.

Solanki, Shri Makansingh

Sugumar, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Trivedi, Shri Dinesh

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Venugopal, Dr. P.

Verma, Shrimati Usha

Vijaya Shanthi, Shrimati M.

Vishwanath Katti, Shri Ramesh

Wankhede, Shri Subhash Bapurao

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Madhusudan

NOES

*Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

*Ahamed, Shri E.

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babar, Shri Gajanan D.

Babbar, Shri Raj

#Baghel, Shrimati Sarika Devendra Singh

Bairwa, Shri Khiladi Lal

Baitha, Shri Kameshwar

Baliram, Dr.

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

Basheer, Shri Mohammed E.T.

Bavalia, Shri Kunvarjibhai Mohanbhai

Bhadana, Shri Avtar Singh

Bhagora, Shri Tara Chand

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

---

*Voted through slip.

Corrected through slip for Noes.

Biswal, Shri Hemanand

Chacko, Shri P.C.

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Sanjay Singh

Chauhan, Shrimati Rajkumari

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

*Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

Devi, Shrimati Ashwamedh

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

---

* Voted through slip.

Divyaspandana, Kumari Ramya

Dudhgaonkar, Shri Ganeshrao Nagorao

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gandhiselvan, Shri S.

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Hassan, Dr. Monazir

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kamal Nath, Shri

Kamat, Shri Gurudas

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Ajay

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Chandresh

Lakshmi, Shrimati Panabaka

Lal, Shri Pakauri

Lalu Prasad, Shri

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Mani, Shri Jose K.

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

#Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

Narah, Shrimati Ranee

Narayanasamy, Shri V.

#Natrajan, Kumari Meenakshi

Nishad, Capt. Jai Narain Prasad

*Noor, Shrimati Mausam

#Ola, Shri Sis Ram

Pal, Shri Jagdambika

Pal, Shri Rajaram

Corrected through slip for Noes.
*Voted through slip.

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

Patel, Shri Dinsha

#Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri R.K. Singh

Patel, Shri Somabhai Gandalal Koli

Patil, Dr. Padmasinha Bajirao

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Pawar, Shri Sharad

Pilot, Shri Sachin

*Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

Punia, Shri P.L.

Purandeswari, Shrimati D.

Rahman, Shri Abdul

Rai, Shri Prem Das

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rana, Shri Jagdish Singh

Corrected through slip for Noes.
*Voted through slip.

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Roy, Shri Arjun

Ruala, Shri C.L.

Sahay, Shri Subodh Kant

Sangma, Kumari Agatha

Sardinha, Shri Francisco Cosme

Saroj, Shri Tufani

Saroj, Shrimati Sushila

*Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Shanavas, Shri M.I.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

*Singh, Chaudhary Lal

---

* Voted through slip.

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Ijyaraj

Singh, Shri Jitendra

Singh, Shri N. Dharam

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Vijay Bahadur

Singh, Shri Yashvir

Singh, Shrimati Meena

Singh, Shrimati Pratibha

*Singh, Shrimati Rajesh Nandini

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

---

* Voted through slip.

Tamta, Shri Pradeep

#Tandon, Shrimati Annu

Tanwar, Shri Ashok

*Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thakor, Shri Jagdish

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari , Shri Bhisma Shankar alias Kushal

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Anjankumar M.

Corrected through slip for Noes.
* Voted through slip.

Yadav, Shri Om Prakash

Yadav, Shri Sharad

Yaskhi, Shri Madhu Goud

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 117

Noes: 232

Abstain: 002

The motion was negatived.

MADAM SPEAKER: Shrimati Harsimrat Kaur Badal—Not present.

Kumari Saroj Pandey—Not present.

Shri Nishikant Dubey are you moving your Amendment No.272 to Schedule-I?

श्री निशिकांत दुबे (गोड्डा): अध्यक्ष महोदया, केन्द्र और राज्य में हमेशा लड़ाई होती है। कई राज्य सरकारें हैं, जैसा भर्तृहरि महताब साहब ने कहा कि वे एक रुपया किलो चावल दे रहे हैं चाहे वह ओडीशा हो, झारखंड हो, तमिलनाडु हो, मध्य प्रदेश हो या गुजरात हो। एक जगह तीन रुपये किलो चावल बिकेगा या वह पब्लिक डिस्ट्रीब्यूशन सिस्टम देगा और एक जगह एक रुपया किलो मिलेगा। इससे केन्द्र और राज्य में होड़ लगेगी कि यह मेरी स्कीम है, यह मेरी स्कीम है। इसीलिए, इस को बराबर कर देना चाहिए और एक रुपया किलो चावल को केन्द्र सरकार को मान लेना चाहिए, नहीं तो यह समस्या होगी। इसी कारण से मैं यह संशोधन मूव कर रहा हूं और मेरा सदन से आग्रह है कि वे उसको मान ले तो ज्यादा बेहतर होगा।

अध्यक्ष महोदया, मैं प्रस्ताव करता हूंः

पृ-ठ 16, पंक्ति 4 और 5,-

''चावल के लिए 3 रुपए प्रति किग्रा0'' **के स्थान पर** निम्नलिखित प्रतिस्थापित किया जाए-

''चावल के लिए 1 रुपए प्रति किग्रा0'' (272)

---

* **Ayes: 117** (+) Shri A.T. Nana Patil (-) Shrimati Sarika Devendra Singh Baghel, Shri Devendra Nagpal, Kumari Meenakshi Natrajan, and Shrimati Annu Tandon = **114**
Noes: 232 (+) S/Shri J.M. Aaron Rashid, E. Ahamed, Shrimati Sarika Devendra Singh Baghel, Shrimati Shruti Choudhry, Shri Devendra Nagpal, Kumari Meenakshi Natrajan, Shrimati Mausam Noor, S/Shri Sis Ram Ola, Kishanbhai V. Patel, Ponnam Prabhakar, Jitin Prasada, Sarvey Satyanarayana, Chaudhary Lal Singh, Shrimati Rajesh Nandini Singh, Shrimati Annu Tandon and Dr. Prabha Kishor Taviad = **248**
Abstain: 002 (-) S/Shri Sis Ram Ola and Kishanbhai V. Patel = **000**

MADAM SPEAKER: Lobbies are already cleared. I shall now put Amendment No.272 to Schedule I moved by Shri Nishikant Dubey to the vote of the House.

The question is:

Page 15, line 5—

for "rupees 3 per kg for rice"

substitute "rupee 1 per kg for rice". (272)

The Lok Sabha divided:

DIVISION NO. 18 **AYES** **22.37 hrs.**

Aditya Nath, Yogi

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Anuragi, Shri Ghanshyam

Argal, Shri Ashok

Babar, Shri Gajanan D.

Bais, Shri Ramesh

Balmiki, Shri Kamlesh

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Shri Arvind Kumar

Chaudhary, Haribhai

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Choudhary, Shri Nikhil Kumar

Dasgupta, Shri Gurudas

Deka, Shri Ramen

Deshmukh, Shri K.D.

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Ganeshamurthi, Shri A.

Gohain, Shri Rajen

Haque, Sk. Saidul

Hussain, Shri Syed Shahnawaz

Jardosh, Shrimati Darshana

Jena, Shri Mohan

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

Joshi, Shri Pralhad

Karunakaran, Shri P.

Kashyap, Shri Virender

Kateel, Shri Nalin Kumar

Khaire, Shri Chandrakant

Kumar, Shri P.

Kumar, Shri Virendra

Lingam, Shri P.

Mahtab, Shri Bhartruhari

Majumdar, Shri Prasanta Kumar

Manian, Shri O.S.

Manjhi, Shri Hari

Meghwal, Shri Arjun Ram

Mishra, Shri Govind Prasad

Mohan, Shri P.C

Munda, Shri Karia.

Naik, Shri Shripad Yesso

Natarajan, Shri P.R.

Pakkirappa, Shri S.

Panda, Shri Prabodh

Pandey, Shri Ravindra Kumar

Paranjpe, Shri Anand Prakash

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

Patil, Shri C.R.

Patil, Shri Danve Raosaheb

Purkayastha, Shri Kabindra

Raghavendra, Shri B.Y.

Rajendran, Shri C.

Rajesh, Shri M.B.

Rao, Shri Nama Nageswara

Ray, Shri Bishnu Pada

Ray, Shri Rudramadhab

Roy, Shri Mahendra Kumar

Saha, Dr. Anup Kumar

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sampath, Shri A.

Semmalai, Shri S.

Shantha, Shrimati J.

Shukla, Shri Balkrishna Khanderao

Siddeshwara, Shri G.M.

Singh, Shri Ganesh

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

Singh, Shri Rakesh

Sivasami, Shri C.

Solanki, Dr. Kirit Premjibhai

Sugumar, Shri K.

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Venugopal, Dr. P.

Vijaya Shanthi, Shrimati M.

Vishwanath Katti, Shri Ramesh

Wankhede, Shri Subhash Bapurao

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Madhusudan

NOES

*Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Baalu, Shri T.R.

Babbar, Shri Raj

Bairwa, Shri Khiladi Lal

Baitha, Shri Kameshwar

Baliram, Dr.

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

Basheer, Shri Mohammed E.T.

Bavalia, Shri Kunvarjibhai Mohanbhai

Bhadana, Shri Avtar Singh

Bhagora, Shri Tara Chand

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biswal, Shri Hemanand

Chacko, Shri P.C.

---

* Voted through slip.

Chaudhary, Dr. Tushar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Sanjay Singh

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chittan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

*Choudhry, Shrimati Shruti

Choudhury, Shri Abu Hasem Khan

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Ram Sundar

Dasmunsi, Shrimati Deepa

Davidson, Shrimati J. Helen

Deo, Shri V. Kishore Chandra

Deora, Shri Milind

Devi, Shrimati Ashwamedh

Dhanapalan, Shri K. P.

Dhruvanarayana, Shri R.

Dias, Shri Charles

Dikshit, Shri Sandeep

Divyaspandana, Kumari Ramya

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

---

* Voted through slip.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gavit, Shri Manikrao Hodlya

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Guddu, Shri Premchand

Handique, Shri B.K.

Haque, Shri Mohd. Asrarul

Hassan, Dr. Monazir

Hegde, Shri K. Jayaprakash

Hooda, Shri Deepender Singh

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jahan, Shrimati Kaisar

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jayaprada, Shrimati

Jena, Shri Srikant

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Shri Mahesh

Kamal Nath, Shri

Kamat, Shri Gurudas

Kataria, Shri Lalchand

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Ajay

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Chandresh

Lakshmi, Shrimati Panabaka

Lalu Prasad, Shri

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Jitender Singh

Mandal, Shri Mangani Lal

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Moily, Shri M. Veerappa

Mukherjee, Shri Abhijit

Muniyappa, Shri K.H.

Muttemwar, Shri Vilas

Nagpal, Shri Devendra

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naqvi, Shri Zafar Ali

*Narah, Shrimati Ranee

Narayanasamy, Shri V.

Nishad, Capt. Jai Narain Prasad

*Noor, Shrimati Mausam

Ola, Shri Sis Ram

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

Patel, Shri Dinsha

Patel, Shri Kishanbhai V.

Patel, Shri Praful

Patel, Shri Somabhai Gandalal Koli

Patil, Dr. Padmasinha Bajirao

Patil, Shri Sanjay Dina

Patil, Shri Pratik

---

* Voted through slip.

Pawar, Shri Sharad

Pilot, Shri Sachin

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

*Prasada, Shri Jitin

Punia, Shri P.L.

Purandeswari, Shrimati D.

Rahman, Shri Abdul

Rai, Shri Prem Das

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramkishun, Shri

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

Reddy, Shri Gutha Sukhender

Reddy, Shri K.J.S.P

Reddy, Shri K.R.G.

Reddy, Shri S. Jaipal

Ruala, Shri C.L.

Sahay, Shri Subodh Kant

Sangma, Kumari Agatha

Sardinha, Shri Francisco Cosme

---

* Voted through slip.

Saroj, Shrimati Sushila

Satyanarayana, Shri Sarvey

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Shanavas, Shri M.I.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Sibal, Shri Kapil

Singh, Chaudhary Lal

Singh, Dr. Sanjay

Singh, Rajkumari Ratna

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Ijyaraj

Singh, Shri Jitendra

Singh, Shri N. Dharam

Singh, Shri R.P.N.

Singh, Shri Radhe Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Ratan

Singh, Shri Ravneet

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Vijay Bahadur

Singh, Shrimati Meena

Singh, Shrimati Pratibha

*Singh, Shrimati Rajesh Nandini

Siricilla, Shri Rajaiah

Solanki, Shri Bharatsinh

Solanki, Shri Makansingh

Sudhakaran, Shri K.

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Suresh, Shri D.K.

Tagore, Shri Manicka

Tamta, Shri Pradeep

Tanwar, Shri Ashok

*Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thakor, Shri Jagdish

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari , Shri Bhisma Shankar alias Kushal

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Venugopal, Shri D.

Venugopal, Shri K.C.

---

* Voted through slip.

Verma, Shri Sajjan

Verma, Shri Beni Prasad

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Anjankumar M.

Yadav, Shri Om Prakash

Yadav, Shri Sharad

Yaskhi, Shri Madhu Goud

ABSTAIN

Shekhar, Shri Neeraj

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes:102

Noes:227

Abstain:001

The motion was negatived.

MADAM SPEAKER: Shri Bhartruhari Mahtab, are you moving your Amendment No. 288 to Schedule I?

SHRI BHARTRUHARI MAHTAB (CUTTACK): I am not pressing.

MADAM SPEAKER: Prof. Saugata Roy to move his Amendment No. 306 to Schedule I? He is not present.

The question is:

"That First Schedule stand part of the Bill."

The motion was adopted.

The First Schedule was added to the Bill.

---

* **Ayes: 102+Nil = 102**
Noes: 227 (+) Shri J.M. Aaron Rashid, Shrimati Shruti Choudhry, Shrimati Ranee Narah, Shrimati Mausam Noor, Shri Jitin Prasada, Shrimati Rajesh Nandini Singh, and Dr. Prabha Kishor Taviad = **234**

Schedule II

MADAM SPEAKER: Now Hon. Minister to move his Amendment Nos. 297 and 298 to Schedule II.

Amendment made:

Page 16, lines 6 and 7, *omit* "or ready to eat meal". (297)

(Prof. K.V. Thomas)

Page 16, *omit* lines 24 to 29. (298)

(Prof. K.V. Thomas)

MADAM SPEAKER: I shall now put Schedule II, as amended, to the vote of the House. The question is:

"That Schedule II, as amended, stand part of the Bill."

The motion was adopted.

Schedule II, as amended, was added to the Bill.

Schedule III

MADAM SPEAKER: Dr. Ramchandra Dome are you moving your Amendment Nos 74 to 77 to Schedule III?

DR. RAM CHANDRA DOME : I beg to move:

Page 17, line 22,—

after "sanitation"

insert "with priority for universal coverage of all habitations of the Scheduled Castes and Scheduled Tribes and isolated/separate habitations of Socially and Educationally Backward Classes". (74)

Page 17, line 23,—

after "care"

insert ", neo-natal, infant and child survival and universal healthcare, with priority attention to categories (i) to (vi) mentioned in the first proviso to section 9.". (75)

Page 17, line 24,—-

after "adolescent girls"

insert "with special attention and priority to adolescent girls belonging to categories (i) to (vi) mentioned in the first proviso to section 9.". (76)

Page 17, line 26,—

after "Women"

insert ", victims and survivors of victims of atrocities enumerated in the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1986". (77)

MADAM SPEAKER: I shall now put Amendment Nos.74 to 77 to Schedule III moved by Dr. Ramchandra Dome to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: Shri Sharad Yadav is not moving his amendment.

The question is:

"That Schedule III stand part of the Bill."

The motion was adopted.

Schedule III was added to the Bill.

MADAM SPEAKER: Now hon. Minister.

Motion Re: Suspension of Rule 80(i)

PROF. K.V. THOMAS: I beg to move:

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No.299 to the National Food Security Bill, 2013 and that this amendment may be allowed to be moved."

MADAM SPEAKER: The question is:

> "That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No.299 to the National Food Security Bill, 2013 and that this amendment may be allowed to be moved."

The motion was adopted.

MADAM SPEAKER: Now hon. Minister to move Amendment Nos. 299 to Schedule IV (new)..

New Schedule IV

Amendments made:

Page 17, *add* at the end,--

SCHEDULE IV

{See section 3 (1)}

State-wise allocation of foodgrains

Sl. No.	**Name of the State**	**Quantity (in lakh tons)**
1	Andhra Pradesh	32.10
2.	Arunachal Pradesh	0.89
3.	Assam	16.95
4.	Bihar	55.27
5.	Chhattisgarh	12.91
6.	Delhi	5.73
7.	Goa	0.59
8.	Gujarat	23.95
9.	Haryana	7.95
10.	Himachal Pradesh	5.08

11.	Jammu and Kashmir	7.51
12.	Jharkhand	16.96
13.	Karnataka	25.56
14.	Kerala	14.25
15.	Madhya Pradesh	34.68
16.	Maharashtra	45.02
17.	Manipur	1.51
18.	Meghalaya	1.76
19.	Mizoram	0.66
20.	Nagaland	1.38
21.	Odisha	21.09
22.	Punjab	8.70
23.	Rajasthan	27.92
24.	Sikkim	0.44
25.	Tamil Nadu	36.78
26.	Tripura	2.71
27.	Uttar Pradesh	96.15
28.	Uttarakhand	5.03
29.	West Bengal	38.49
30.	Andaman and Nicobar Islands	0.16
31.	Chandigarh	0.31
32.	Dadra and Nagar Haveli	0.15
33.	Daman and Diu	0.07
34.	Lakshadweep	0.05
35.	Puducherry	0.50
Total		**549.26".**

(299)

(Prof. K.V. Thomas)

MADAM SPEAKER: The question is:

"That new Schedule IV be added to the Bill"

The motion was adopted.

New Schedule IV was added to the Bill.

Clause 1 Short title, extent and commencement

MADAM SPEAKER: Prof. Saugata Roy to move Amendment No.84 to Clause 1 – Not present.

Shri A.T. Nana Patil to move Amendment No.307 to Clause ! – Not present.

MADAM SPEAKER: The question is:

"That clause 1 stand part of the Bill."

The motion was adopted.

Clause 1 was added to the Bill.

The Enacting Formula was added to the Bill.

Title

MADAM SPEAKER: Shri Gurudas Dasgupta are you moving your Amendment No.98 to Long Title?

SHRI GURUDAS DASGUPTA : Madam, I am not moving my Amendment.

MADAM SPEAKER: Shri Harin Pathak are you moving your Amendment No.139 to Long Title?

SHRI HARIN PATHAK: Madam, I am not moving my amendment.

MADAM SPEAKER: The question is:

"That the Title stand part of the Bill."

The motion was adopted.

TheLong Title was added to the Bill.

PROF. K.V. THOMAS: I beg to move:

"That the Bill, as amended, be passed."

MADAM SPEAKER: Motion moved:

"That the Bill, as amended, be passed."

श्रीमती सु-ामा स्वराज : महोदया, आप साक्षी हैं कि जो संशोधन मैंने इस बिल में प्रस्तुत किये थे, अगर उन्हें सरकार मान्य करती तो इस बिल का स्वरूप भी बेहतर हो जाता, यह बिल ज्यादा सशक्त भी बनता और ज्यादा प्रभावी भी बनता। लेकिन लगता है कि सरकार रिजिड है इसको इसी रूप में पारित कराने के लिए, तो हम उस दिन की प्रतीक्षा करते हुए, जब हम स्वयं आकर इस बिल को सुधरे हुए रूप में लागू करेंगे, आज इसी आधे-अधूरे बिल का समर्थन करते हैं कि चलिए कुछ नहीं, अगर पूरा नहीं तो अधूरा ही सही, पर यह आधा-अधूरा अशक्त सा बिल आप ला रहे हैं। आज हम इसी बिल का समर्थन करेंगे और उस दिन की प्रतीक्षा करेंगे, जब बेहतर बिल हम लोग लागू करेंगे।

DR. M. THAMBIDURAI : Madam, during my speech I made it very clear that this Bill is not for food security. It is because the criterion to identify beneficiaries has already been fixed, it is not going to provide food security to all.

The second thing is that they are telling that it is going to benefit 50 per cent population of urban areas. If we take, for example, Tamil Nadu, there more people are living in urban areas. If they are saying that it will benefit 50 per cent people living in urban areas, it means 32 per cent people will get benefit of this scheme. In the same way in rural areas in Tamil Nadu, instead of 75 per cent people only 62 per cent people will get benefit of it. On the whole, we are missing the people eligible under this scheme. Therefore, the scope of this Bill has to be extended so that all the eligible people may get its benefit.

I would like to say that the Government of Tamil Nadu is already giving cost free rice to the people. That is why we are not accepting it. It is affecting the people of our State.

Also, as the period of three years has been mentioned, I would say that after three years what would happen is that they would raise the price of it and it would affect the people. We would not be in a position to give it to the people. We will

have to face the wrath of people. Madam, Tamil Nadu is already giving free rice to the people. … (*Interruptions*)

MADAM SPEAKER: It is all right. Thank you very much. Please be very brief. I give you just one minute. आप इतनी लम्बी बात मत कीजिए।

… (*Interruptions*)

DR. M. THAMBIDURAI : I am just finishing. The Bill will affect the people of Tamil Nadu. Therefore, we are not accepting the Bill. We are against this Bill.

MADAM SPEAKER: Shri Basu Deb Acharia ji, please be very brief.

SHRI BASU DEB ACHARIA : We have been demanding the Right to Food Security for the entire population of our country. We are against targeted Public Distribution System. It is because of this Targeted Public Distribution System, which was introduced 12 years back, a large section of our population, which is below the poverty line, which consists of poor people of our country, is deprived of the food security. This Bill is not going to provide food security to the entire population. We have been demanding that at least 90 per cent of the population should be covered under this Act.

MADAM SPEAKER: Thank you so much. शरद यादव जी, आप बहुत संक्षिप्त बोलिये और समाप्त कीजिए।

…(व्यवधान)

SHRI BASU DEB ACHARIA : We do not read this Bill as a Food Security Bill. It will not provide food security to the entire population of our country. That is why we tabled a number of amendments in opposition. But, the Government has not agreed to our amendments. … (*Interruptions*)

MADAM SPEAKER: That is alथ्थright. It is not supposed to be a long speech. शरद यादव जी, आप बोलिये।

…(व्यवधान)

MADAM SPEAKER: Nothing else will go on record.

*(Interruptions) ...**

अध्यक्ष महोदया : शरद यादव जी, आप बोलिये।

...(व्यवधान)

श्री शरद यादव (मधेपुरा): अध्यक्ष जी, मुझे विशेन बात नहीं कहनी है। एक बात किसानों की बाबत ज़रूर कहना चाहता हूँ कि यह जो फाइनैन्स मिनिस्टर हैं, यह घाटा पूरा करने के लिए किसानों की गर्दन न काटें। यह फूड बिल तो आप पास कर रहे हैं लेकिन जो मिनिमम सपोर्ट प्राइस है, उस पर आप ज़रूर कोई न कोई कैंची चलाएँगे, यह काम नहीं होना चाहिए, यह मैं आपके माध्यम से निवेदन करना चाहता हूँ।

SHRI T.R. BAALU : Hon. Speaker, I reliably understand that the Chief Minister - State Administration is headed by the Chief Minister – has already written to the hon. Prime Minister asking him to protect the quantity of offtake as well as the APL price. The Government has conceded both the things. … (*Interruptions*) Moreover, the Government has got a lot of responsibility. … (*Interruptions*)

MADAM SPEAKER: No, that will not go on record. You have had your say.

*(Interruptions) ... **

SHRI T.R. BAALU : It has got an uphill task to protect the sustainability of this Bill. So, I am worried about the sustainability of the Bill and would request the hon. Prime Minister that the sustainability of this Bill should be protected.

MADAM SPEAKER: Thank you so much, Shri Baalu.

… (*Interruptions*)

* Not recorded.

MADAM SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

….

MADAM SPEAKER: The Lobbies may be opened now.

The House stands adjourned to meet tomorrow, the 27th August, 2013 at 11.00 a.m.

22.46 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 27, 2013/Bhadrapada 5, 1935 (Saka).